BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1191/2024

IN THE MATTER OF:

NARENDRA KUMAR GOSWAMI … APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS … RESPONDENTS

INDEX
VOLUME-I

S.No.	Particulars	Page No.
1.	Reply Affidavit on behalf of the Respondent No. 8.	1-30
2.	ANNEXURE-A A copy of the order dated 6 January 2025 passed by the Hon'ble Supreme Court in WP (C) No. 841/2024	31
3.	ANNEXURE-B: A copy of the order dated 25 October 2024 passed by the Hon'ble Supreme Court in W.P. (C) No.13381/1984.	32-37
4.	ANNEXURE-C: A copy of the interim report of CEC being Report No.29 of 2024 dated 27 November 2024.	38-175
5.	ANNEXURE-D: A copy of the order dated 29 November 2024 passed by the Hon'ble Supreme Court in WP(C) No.13381/1984.	176-184

6.	ANNEXURE-E: Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC.	185-211

[*Kindly see Volume-II from page 212-388]*

THROUGH:



SANJEEV K KAPOOR/ AAKASH BAJAJ
HIM/43/1997 D/1395/2013





AVIRAT KUMAR / PRERONA BANERJEE
D/1133/2014 F/2089/1465/2021



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New Delhi
Dated: 13.01.2025

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MASTER INDEX

S.No.	**Particulars**	**Page No.**
	VOLUME-I	
1.	Reply Affidavit on behalf of the Respondent No. 8.	1-30
2.	ANNEXURE-A A copy of the order dated 6 January 2025 passed by the Hon'ble Supreme Court in WP (C) No. 841/2024	31
3.	ANNEXURE-B: A copy of the order dated 25 October 2024 passed by the Hon'ble Supreme Court in W.P. (C) No.13381/1984.	32-37
4.	ANNEXURE-C: A copy of the interim report of CEC being Report No.29 of 2024 dated 27 November 2024.	38-175
5.	ANNEXURE-D: A copy of the order dated 29 November 2024 passed by the Hon'ble Supreme Court in WP(C) No.13381/1984.	176-184

6.	ANNEXURE-E: Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC.	185-211
	VOLUME-II	
7.	ANNEXURE-E: *Continue* Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC.	212-388
	VOLUME-III	
8.	ANNEXURE-E: *Continue* Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC.	389-610
9.	ANNEXURE-F: Copy of the final report No.35 of 2024 dated 12 December 2024.	611-644
	VOLUME-IV	
10.	ANNEXURE-F: *Continue* Copy of the final report.	645-707
11.	ANNEXURE-G: Copy of the order dated 16 December 2024 passed by the Hon'ble Supreme Court in WP(C) No.13381/1984.	708-719
12.	ANNEXURE-H: A copy of a sample Khatauni.	720-722
13.	ANNEXURE-I: The challans for the payment of the capital gains tax and/or advance tax.	723-730

14.	ANNEXURE-J: The TDS certificates and certificates issued by the respective chartered accountants of each erstwhile owner certifying receipt of the sale consideration and payment of taxes.	731-798
15.	ANNEXURE-K: A copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad in Criminal Misc. Writ Petition No.19143 of 2024.	799-800
16.	ANNEXURE-L: A copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad in Criminal Misc. Writ Petition No.19146 of 2024.	801-802
17.	Proof of Service.	803

THROUGH:

SANJEEV K KAPOOR/ AAKASH BAJAJ
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... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 8

1. I, Narayan Das Harsha, son of Late Gouri Shankar Harsha, aged about 73 years, by faith Hindu, residing at 28/2 Dwijen Mukherjee Road, Kolkata-700060.

2. I am the constituted attorney of Respondent No. 8 and aware of and acquainted with the facts and circumstances of the present case. As such I am competent to swear and affirm the instant affidavit on behalf of Respondent No.8.

3. I have gone through a copy of the Original Application, being O.A. No. 1191 of 2024, purportedly affirmed by one Mr Narendra Kumar Goswami on 23 September 2024 (hereinafter referred to as the "**Original Application**") and understood its contents.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Narayan Das Harsha.

4. The Original Application has been filed under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010, *inter alia* praying for this Hon'ble Tribunal to take *suo moto* cognizance of the alleged illegal cutting of over 300 trees in the environmentally sensitive Taj Trapezium Zone (hereinafter referred to as the "**TTZ**") located on the Chhatikara-Vrindavan Road, near Dalmia Farms, more specifically marked as Gata Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (corresponding to renumbered/new Gata Nos. 254, 253, 250, 253, 254, 251B, 270, 259, 251B, 259) (hereinafter referred as "**Subject Land**").

5. It is submitted at the very outset that the Respondent No.8 denies all and singular, every averment, and allegations made in the instant Original Application insofar as the same is contrary to the case of the Respondent No.8. Nothing should be deemed to be admitted unless specifically admitted by the Respondent No.8, for lack of specific traverse, as the same is hereby expressly denied and should be treated to have been denied *seriatim*.

6. Before adverting to the contents of the Original Application *seriatim*, the Respondent No. 8 seeks to raise the following preliminary objections for the consideration of this Hon'ble Tribunal.

PRELIMINARY OBJECTIONS

7. It is submitted that the instant Original Application is *per se* not maintainable in the present form and manner and is without any foundation of law or in fact. The Original Application is an abuse of the process of law and is neither tenable on facts nor law.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

8. It is submitted that the Original Application deserves to be dismissed at the very threshold as it suffers from the *vice* of forum shopping.

9. Significantly, on 26 September 2024, the instant Original Application was filed by the Applicant before this Hon'ble Tribunal. It is stated that the subject matter of the Original Application was the felling of trees that took place on the Subject Land on 18/19 September 2024.

10. It is pertinent to mention that by order dated 30 September 2024 this Hon'ble Tribunal *inter alia* issued notice in the Original Application. Furthermore, this Hon'ble Tribunal directed the formation of a Joint Committee to carry out spot inspection for ascertainment of the facts regarding trees that have been illegally cut and also the persons responsible for the same. This Hon'ble Tribunal listed the matter on 22 January 2025.

11. Notably, having failed to obtain any further order from this Hon'ble Tribunal, the Applicant indulged in the blatant act of forum shopping and filed a petition being WP (C) No.841 of 2024 titled *Narendra Kumar Goswami & Anr. v. Union of India & Ors.* before the Hon'ble Supreme Court (hereinafter referred to as "**PIL**"). It is crucial to point out that the core issue in the said PIL was the same as the Original Application and the reliefs sought therein were the same and/or substantially the same as the Original Application. Importantly, the Hon'ble Supreme Court by order dated 6 January 2025 dismissed the said PIL by holding that in the said PIL the Applicant herein has failed to disclose the factum of initiation of

NOTARY
PARNA
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

proceeding before this Hon'ble Tribunal. A copy of the order dated 6 January 2025 is annexed hereto as Annexure "**A**".

12. It is also worthwhile to note that the Applicant has deliberately suppressed the fact of filing of such PIL as well as the order of the Hon'ble Supreme Court from this Hon'ble Tribunal.

13. It is evident from the aforesaid that the Applicant is an unscrupulous litigant, a meddlesome interloper and is *ex facie* guilty of forum shopping. The Original Application is a fraud on this Hon'ble Tribunal and abuse of the process of law. The present Application also suffers from the *vice* of *suppressio veri* and *suggestio falsi*.

14. In view of the above, the Original Application deserves to be dismissed at the very threshold with exemplary cost.

PRELIMINARY SUBMISSIONS

15. It is submitted that certain relevant and material facts which are essential for the adjudication of the present proceedings are briefly summarized hereunder.

a. One Mr Ram Autar and Mr Shesh Narain Jaiswal have filed applications, being I.A. No.237739 of 2024 and I.A. No.237765 of 2024, in W.P. (C) No.13381 of 1984 titled *M.C. Mehta vs. Union of India & Ors.*, before the Hon'ble Supreme Court of India raising the same issues which are the subject matter of the instant proceeding before this Hon'ble Tribunal. (hereinafter referred to as the "**SC Applications**") The Hon'ble Supreme Court by order dated 25 October 2024 in the SC Applications directed the Central Empowered

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Committee (hereinafter referred to as the "**CEC**") to cause inspection and submit its report on 29 November 2024. A copy of the order dated 25 October 2024 is annexed hereto and marked as **Annexure "B"**.

b. Pursuant to the order dated 25 October 2024, CEC had filed an interim report, being Report No.29 of 2024. The said report was considered by the Hon'ble Supreme Court on 29 November 2024. The Hon'ble Supreme Court by order dated 29 November 2024 *inter alia* issued notice for civil contempt on one Mr Giriraj Agarwal and one Mr Ashish Kaushik. The said individuals were directed to show cause as to why action under the Contempt of Court Act, 1971 should not be initiated against them. Further, the Hon'ble Supreme Court directed that no further construction or felling of trees is carried out on the Subject Land. The CEC was further directed to examine the prayers made in IA No.259776 of 2024 and report at the earliest. A copy of the interim report of CEC, Report No.29 of 2024, is annexed hereto and marked as **Annexure "C"**. A copy of the order dated 29 November 2024 is annexed hereto and marked as **Annexure "D"**.

c. Thereafter, CEC issued a notice calling upon the Respondent Nos. 7, 8, 9 and others to appear before it on 4 December 2024. The Respondent Nos. 8 and 9 as well as other erstwhile owners appeared before the CEC through their authorized representative and *inter alia* submitted that the land on which the trees had been felled had already been sold by them prior to the date of the incident and the possession of such land was

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

also transferred to the new owners. Therefore, they had no role or involvement in felling of trees. The Respondent Nos. 8, 9 and other erstwhile owners had also filed detailed written submissions and case law notes before CEC explaining their non-involvement in the entire incident. Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC are annexed hereto and collectively marked as **Annexure "E".**

d. Subsequently, CEC filed its final report being Report No.35 of 2024, which was considered by the Hon'ble Supreme Court on 16 December 2024. The Hon'ble Supreme Court upon perusing the said report *inter alia* issued a notice of contempt on one Mr Shankar Agarwal. Further, the Hon'ble Supreme Court directed the Forest Department to take action in terms of some of the recommendations made by CEC in its report and file a compliance affidavit. The Hon'ble Supreme Court also directed the parties to maintain *status quo* in respect of the property till further orders and directed the matter to be listed on 24 January 2025. Copies of the final report and the order dated 16 December 2024 are annexed hereto and marked as **Annexure "F"** and **"G"** respectively.

e. In this background and in view of the fact that the Hon'ble Supreme Court of India is already in seisin of the matter, the Respondent No.8 humbly submits that in order to avoid multiplicity of proceedings, the Original Application may be disposed of.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

16. Without prejudice to the aforesaid and before dealing with the statements made in the Original Application, it is stated as follows:

a. The Respondent Nos. 7 to 9 are neither necessary nor proper parties and the Original Application does not disclose any cause of action against them.

b. The Respondent No. 7 i.e. Dalmia and Sons HUF was dissolved on 4 March 2013, which was duly recorded in a Registered Deed of Assent and Transfer dated 3 April 2013 and hence the Original Application should in any event be dismissed against the Respondent No. 7.

c. The Respondent Nos. 8 and 9 have ceased to be the owners of the Subject Land with effect from 4 September 2024 as has been more fully described hereinbelow.

d. The Respondent Nos. 7, 8 and 9 have been impleaded as parties without application of mind and in complete ignorance of material facts. The material facts which are necessary for the adjudication of the issues raised in the Original Application are as follows:

Acquisition of land at Village Chhatikara, Vrindavan, District-Mathura

17. Between 1992 and 1998, Dalmia & Sons HUF (Respondent No. 7) and Shankar Lal Chandra Kumar HUF purchased approximately 37.28 acres of agricultural land situated at Village Chhatikara, near Vrindavan in District Mathura from different vendors as follows:

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

S. No	Date	Deed No.	Purchased Areas (in Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	2.595	Murlidhar Agarwal	Shankarlal chandrakumar HUF
2.	01.10.1992	8913-I/92	2.595	Rajendra Prasad Sharma & Others	Dalmia & Sons HUF
3.	28.10.1992	9537-I/92	1.65	Shaym Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
4.	24.11.1992	1807-I/92	8.5	Mahant Krishna	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
5.	07.01.1993	290-I/93	0.2	Shyam Babu & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
6.	11.01.1993	261-I/93	1.25	Satish Gupta	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
7.	11.01.1993	364-I/93	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
8.	15.10.1994	2066-I/94	0.915	Parshadi & Another	Dalmia & Sons (HUF)
9.	15.10.1994	2064-I/94	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10.	15.10.1994	1712-	7.36	Shyam Sundar	Dalmia &

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

		I/94			Sons HUF and Shankarlal Chandra Kumar HUF
11.	16.05.1995	1998-I/95	0.03	Raghunandan Prasad	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
12.	24.08.1997	4176-I/97	3.68	Suresh Chandra & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
13.	03.11.1997	109-I/97	1.7	Ramkishore & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
14.	02.09.1998	5000-i/98	0.36	Bharat Lal Agarwal	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
15.	02.09.1998	3812-I/98	0.98	Ramsharan & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
16.	23.09.1998	4537-I/98	3.00	Deviram	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
Total Areas of land			**37.28 Acres**		

18. On amalgamation of the aforesaid pieces and parcels of land and actual measurement, the total land was found to be measuring 37.6073 acres.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

19. The aforementioned lands were held jointly by Dalmia & Sons HUF and Shankar Lal Chandra Kumar HUF, with each party enjoying an undivided half share.

Dissolution of Dalmia & Sons HUF and division of its share among members of the Dalmia family.

20. Dalmia and Sons HUF was dissolved on 4 March 2013 which was duly recorded in a Registered Deed dated 3 April 2013. The undivided half share of Dalmia & Sons HUF in the agricultural lands purchased in Village Chhatikara, Vrindavan, therefore devolved amongst the members of Dalmia & Sons HUF as follows:

a. Shyam Sundar Dalmia- 25% (undivided share)

b. Narain Prasad Dalmia (Respondent No.8)-25% (undivided share)

c. Pradyumna Dalmia -25% (undivided share)

d. Vedant Dalmia - 8.33% (undivided share)

e. Siddhant Dalmia- 8.33% (undivided share)

f. Nishant Dalmia- 8.33% (undivided share)

I crave leave to refer to the said Deed at the time of hearing if required.

21. In view of the dissolution of Dalmia & Sons HUF, the Court of the Tehsildar (Judicial), Mathura, on 11 September 2018 directed that the division of the share in the above-mentioned lands owned by Dalmia & Sons HUF be recorded in favor of its members in the

Khatauni. A copy of a sample Khatauni is annexed hereto and marked as **Annexure "H"**.

22. On 31 October 2022, Nishant Dalmia, by a registered gift deed, transferred his share in the aforementioned lands to Vedant Dalmia and Siddhant Dalmia (each being granted an equal share). I crave leave to refer to the said gift deed at the hearing, if required.

Division of lands at Village Chhatikara. Vrindavan, District-Mathura

23. Chandra Kumar Dhanuka (Respondent No. 9- wrongly spelt in the Original Application), Karta of Shankar Lal Chandra Kumar HUF and the aforementioned members of the Dalmia family (post dissolution of Dalmia & Sons HUF) mutually agreed to demarcate and carve out 5.9954 acres from the jointly owned land admeasuring 37.6073 acres.

24. The carved-out portion of 5.9954 acres (hereinafter referred to as the **"Carved-Out Land")** was divided into four equal plots of 1.4989 acres each, and allocated in severalty and to the exclusion of all others as follows:

a. **Plot No. 1:** Admeasuring 1.4989 acres allocated to Shyam Sundar Dalmia and Pradyumna Dalmia.

b. **Plot No. 2:** Admeasuring 1.4989 acres allocated to Narain Prasad Dalmia (Respondent No. 8), Vedant Dalmia and Siddhant Dalmia.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

c. **Plot Nos. 3 and 4:** Admeasuring 2.9978 acres **allocated** to Shankar Lal Chandra Kumar HUF (represented by the Respondent No. 9).

25. The remaining area of land i.e. 31.6117 acres (hereinafter referred to as the "**Jointly Held Land**") (initially acquired 37.6073 acres less Carved Out Land admeasuring 5.9954 acres) continued to be held jointly by Shankar Lal Chandra Kumar HUF and members of the Dalmia Family (post dissolution of Dalmia & Sons HUF).

26. On 20 February 2023 owing to Shyam Sundar Dalmia's demise, his share in the aforementioned land devolved unto his estate, which is managed by R.P. Pansari as the Executor of his last Will and Testament dated 15 January 2020.

Sale of land at Village Chhatikam Vrindavan, District- Mathura to M/s. Radha Madha Developers,

27. On 16 October 2023, a Memorandum of Understanding (hereinafter referred to as the "**1st MoU**") was executed between Shankar Lal Chandra Kumar HUF (through its Karta Chandra Kumar Dhanuka- Respondent No. 9); and the members of the Dalmia Family, on the one hand and the M/s. Radha Madha Developers, a partnership firm represented by its partners- Giriraj Agarwal and Ashish Kaushik (hereafter referred to as the "**Purchaser**") on the other. By the 1st MoU the Purchaser agreed to purchase land admeasuring approximately 22.4000 acres (out of the Jointly Owned Land of 31.6117 acres), for a total consideration of INR 165 Crores. On the date of execution of the 1st MoU, the Purchaser made part payment of INR 90 Crores. The balance consideration of INR 75 Crores was

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

to be paid, no later than December 2024. The land agreed to be sold by the 1st MoU comprised of the following renumbered/new Gata Nos.:

New Gata Nos./ Renumbered Gata Nos	Actual Area in Acres Sold
255	5.0946
256	0.7417
269	0.3199
264	6.7225
266	0.7074
268	1.2774
270	0.4919
271[1] :1	0.3716
272	1.0371
273	0.1561
274	3.4420
275	2.0378
Total	**22.4000**

28. On 27 March 2024, a memorandum of understanding (hereinafter referred to as the **"2nd MoU")** was entered into between Shankar Lal Chandra Kumar HUF (through its Karta Chandra Kumar Dhanuka - Respondent No. 9); and the members of the Dalmia Family, on the one hand and the Purchaser on the other hand, whereby the Purchaser agreed to purchase land admeasuring approximately 4.2000 acres (out of the Jointly Owned Land of 31.6117 acres), for a total consideration of INR 51 Crores. On the date of execution of the 2nd MoU, the Purchaser made part payment of INR 34 Crores and the balance consideration of INR 17 crores

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

was to be paid on or before December 2024. The land agreed to be sold by the 2nd MoU comprised of the following renumbered/new Gata Nos.:

New Gata Nos./Renumbered Gata Nos	Actual Area in Acres Sold
255	2.3093
254	0.1773
253	0.2551
256	1.4583
Total	**4.2000**

29. Thereafter, on 24 June 2024, an agreement (hereinafter referred to as the **"1st Agreement")** was entered into between the Purchaser and Chandra Kumar Dhanuka (Respondent No. 9) in his capacity as the Karta of Shankar Lal Chandra Kumar HUF as the Seller and the Dalmia family members as the Confirming Parties, whereby the Purchaser agreed to purchase 0.9832 acres of land (out of Plots No. 3 and 4 of the Carved-Out Land admeasuring 2.9978 acres in total), for a consideration of INR 4 Crores. The Purchaser paid the entirety of the consideration at the time of execution of the 1st Agreement. The lands agreed to be sold by the 1st Agreement were comprised of the following renumbered/new Gata Nos:

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

New Gata Nos./Renumbered Gata Nos	Actual Area in Acres Sold
253	0.0429
251-A/291-A	0.0221
251-B	0.0226
257	0.0480

258	0.1164
261	0.0225
262	0.3139
264	0.2314
256	0.1634
Total Area	**0.9832 Acres**

30. On 24 June 2024, another agreement (hereinafter referred to as the **"2nd Agreement")** was executed between Narain Prasad Dalmia (Respondent No. 8), Vedant Dalmia and Siddhant Dalmia as the Sellers and others as the Confirming Parties on the one hand and the Purchaser on the other. By the 2nd Agreement, the Purchaser agreed to purchase 0.5085 acres of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total) for a consideration of INR 2 Crores. The entirety of the consideration was paid by the Purchaser at the time of execution of the 2nd Agreement. The land agreed to be sold by the 2nd Agreement comprised of the following renumbered/new Gata Nos:

New Gata Nos./ Renumbered Gata Nos	**Actual Area in Acres Sold**
250	0.0131
259	0.0483
261	0.0409
264	0.4062
Total Area	**0.5085 Acres**

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

31. On 1 July 2024, an agreement (hereinafter referred to as the **"3rd Agreement")** was executed between Narain Prasad Dalmia

(Respondent No. 8), Vedant Dalmia and Siddhant Dalmia as the Sellers and others as the Confirming Parties on the one hand and the Purchaser on the other hand. By the 3rd Agreement, the Purchaser agreed to purchase 0.9904 acres of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total) for a consideration of INR 12.25 Crores. The entirety of the consideration was paid by the Purchaser at the time of execution of the 3rd Agreement. The land agreed to be sold by the 3rd Agreement comprised of the following renumbered/new Gata Nos:

New Gata Nos./ Renumbered Gata Nos	Actual Area in Acres Sold
251-A, 291-A	0.0309
251B	0,0317
258	0.1986
262	0.6703
263	0.0535
264	0.0054
Total Area	**0.9904 Acres**

32. On 1 July 2024, another agreement (hereinafter referred to as the "4th Agreement") was executed whereby the Purchaser agreed to purchase 2.0146 acres of land (out of Plot Nos. 3 and 4 of the Carved- Out land admeasuring 2.9978 acres in total) from Chandra Kumar Dhanuka (Respondent No. 9), Karta of Shankar Lal Chandra Kumar HUF), for a consideration of INR 24.5 Crores with others joining as Confirming Parties. The consideration in its entirety was paid on the date of execution of the 4th Agreement. The land agreed

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

to be sold by way of the 4th Agreement comprised of the following renumbered/new Gata Nos:

New Gata Nos./ Renumbered Gata Nos	Actual Area in Acres Sold
253	0.0953
256 P	1.9193
Total Area	**2.0146 Acres**

33. On 1 July 2024 another agreement (hereinafter referred to as the **5th Agreement)** was executed whereby the Purchaser agreed to purchase approximately 2.2585 acres (out of the Jointly Owned Land of 31.6117 acres) for a total consideration of INR 16.5 Crores. On the date of execution of the 5th Agreement, the Purchaser made part payment of INR 14 Crores. The balance consideration of INR 2.5 Crores was to be paid no later than December 2024. The land agreed to be sold by the 5th Agreement comprised of the following renumbered/new Gata Nos:

New Gata Nos./ Renumbered Gata Nos	Actual Area in Acres Sold
274	2.2585
Total Areas	**2.2584 Acres**

34. On 31 July 2024, an agreement (hereinafter referred to as the **"6th Agreement")** was executed whereby the Purchaser agreed to purchase approximately 0.3032 acres (out of the Jointly Owned Land of 31.6117 acres), for a total consideration of INR 3.7 Crores. The entire sale consideration was paid to the Sellers at the time of the execution of the said Agreement. The land agreed to be sold by

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

the 6th Agreement comprised of the following renumbered/new Gata Nos.:

New Gata Nos./ Renumbered Gata Nos	Actual Area in Acres Sold
256	0.3032
Total Area	**0.3032 Acres**

35. By 31 August 2024, the Purchaser remitted the remainder of the sale consideration for the purchase of the land situated in Village Chhatikara, Vrindavan (including the Subject Land), to Shankar Lal Chandra Kumar HUF and the members of the Dalmia Family in terms of the aforementioned MoUs and Agreements.

36. Consequently, on 4 September 2024, Shankar Lal Chandra Kumar HUF and the members of the Dalmia family duly handed over vacant and peaceful possession of the abovementioned land (including the Subject Land) to the Purchaser.

37. Immediately after receipt of the consideration amount and the handing over of possession of the land to the Purchaser, the erstwhile owners paid the advance tax on account of long-term capital gains on the sale of the land. The quantum was decided after considering the capital gains on the sale of their respective shares in the land. The Respondent No. 8 and Vedant Dalmia paid the entire capital gains tax on 12/13 September 2024, and the estate of Late Shyam Sunder Dalmia, Mr. Siddhant Dalmia, Mr. Pradyumna Dalmia and Shankar Lal Chandra Kumar HUF paid the first installment of the advance tax on 12/13 September 2024 and the second instalment has also now been paid by them on or before 15 December 2024 as

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

required by law. The challans for the payment of the capital gains tax and/or advance tax are annexed hereto and collectively marked as **Annexure "I"**. It is also pertinent to mention that the Purchaser had deducted tax at source (TDS) at the rate of 1%, in terms of Section 194IA of the Income Tax Act, 1961, at the time of making the payments. The TDS certificates and certificates issued by the respective chartered accountants of each erstwhile owner certifying receipt of the sale consideration and payment of taxes are annexed hereto and collectively marked as **Annexure "J"**.

Alleged incident of tree felling and initiation of criminal proceedings.

38. On 19 September 2024 i.e. more than two weeks post the delivery of possession of the Subject Land to the Purchaser, it was alleged that certain persons had felled trees situated on certain Gatas included in the Subject Land. The erstwhile owners came to know about it later.

39. On 19 September 2024, the erstwhile owners being concerned individuals of the Dalmia Family and members of Shankar Lal Chandra Kumar HUF, i.e. (i) Narain Prasad Dalmia; (ii) Rajendra Prasad Pansari (executor of the estate of Late Shyam Sunder Dalmia); (iii) Pradyumna Dalmia; (iv) Vedant Dalmia; (v) Siddhant Dalmia; (vii) Chandrakumar Dhanuka; (viii) Mrs. Aruna Dhanuka; and (ix) Mrigank Dhanuka (hereinafter collectively referred as "**Previous Landowners**"), were in Kolkata and not even present in Vrindavan. Moreover, having sold and transferred the Subject Land to the Purchaser for consideration duly received, and having handed over vacant and peaceful possession of the Subject

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Land to the Purchaser (including trees growing on the Subject Land) on 4 September 2024, the Previous Landowners were no longer owners of the Subject Land and were not aware of the activities that took place on the land after parting with possession.

40. In relation to the said incident of 19 September 2024, the following FIRs were filed:

FIR Nos.	Provisions	Accused persons
413/2024- complaint filed by Mr. Atul Tiwari, Regional Forest Officer, Mathura Range	Sections 29, 33, 41, 42 and 51 of the Indian Forest Act, 1927 and Sections 4 and 10 of the Uttar Pradesh Tree Protection Act, 1976;	(i) M/s. Dalmia and Sons; (ii) Narain Prasad Dalmia; (iii) Chandra Kumar Dhanuka; (iv) Aruna Dhanuka; and (v) Mrigank Dhanuka
415/2024- complaint of Mr. Shailendra Kumar Singh, Junior Engineer, Power Substation K.V., Mathura	Section 136 of the Electricity Act, 2003 and Sections 3 & 5 of the Prevention of Damage to Public Property Act, 1984	the owner of Dalmia Farmhouse, Shankar Seth, and other unknown persons
417/2024- complaint by Mr. Vimal	Sections 3 and 5 of the Prevention of	Aruna Dhanuka and Sh. Mrigank Dhanuka

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
092/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

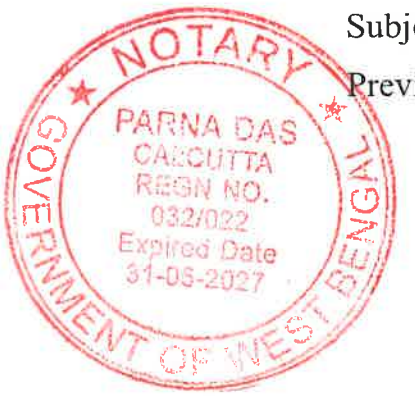
Kohli, Junior Engineer, Mathura Vrindavan Development Authority	Damage to Public Property Act, 1984	

41. Pursuant to the registration of the said 3 FIRs, various notices / communications were received by the Previous Landowners from the concerned police authorities. The Previous Landowners had duly responded to all the said communications and promptly provided all the details / information sought from them. The Previous Landowners clarified that:

a. The Previous Landowners were joint owners of the land in the village Chhatikara, Vrindavan. However, pursuant to various agreements during the period between 16.10.2023 and 02.09.2024, an area of 33.5484 acres was sold and possession was given to the Purchaser on 4 September 2024.

b. The Plot Nos. mentioned in the notices stood transferred to the Purchaser by way of the MoUs and Agreements.

c. Possession of land was required to be handed over on receipt of the entire consideration. As soon as the entirety of the consideration was received by the Previous Landowners from the Purchaser, vacant and peaceful possession of the Subject Land was handed over to the Purchaser by the Previous Landowners on 4 September 2024.



d. Since the Purchaser was in possession of the Subject Land, it was fully responsible for any actions taken.

42. The Previous Landowners did not hear anything from the police thereafter. It is clear from the above that the Previous Landowners have always been and still are ready and willing to co-operate in the investigation by the police authorities.

43. Subsequently, the Previous Landowners learnt that the police authorities had proceeded to arrest numerous individuals including Mr Shankar Agarwal in relation to the 3 FIRs.

44. On 3 October 2024, the Respondent No. 8 herein had also filed a complaint against unknown individuals who unlawfully entered the Subject Land without any authorization or consent and illegally felled trees on that property. These unknown individuals misrepresented their actions as having the authority of the Previous Landowners. Furthermore, these unknown accused persons had instigated false criminal proceedings against the Previous Landowners. Through this letter of complaint, the Respondent No. 8 requested the station-in-charge of Jait Police Station to register a formal complaint against these unknown individuals.

45. On 8 October 2024, the Respondent No. 8 addressed a communication to the SHO Police Station Jait, District Mathura by speed post, apprising the SHO of the fact that the Gata Nos. mentioned in the FIR appeared to be old Gata Nos. and once again provided the corresponding renumbered/New Gata Nos. for the said plots of land.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/2022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

46. By a letter dated 11 October 2024, the Respondent No. 8 also informed the police authorities that Dalmia and Sons HUF (Respondent No. 7) had been dissolved way back in 2013 and the 50% share of HUF had devolved on various members of the Dalmia family and hence requested the Station House Officer, P.S. Jait, District Mathura, to delete the name of Dalmia and Sons HUF from the cases registered in the said Police Station as the said HUF was no longer in existence.

47. The Previous Landowners also subsequently came to learn that someone had submitted an application to the Mathura Vrindavan Development Authority for plotted development of the Subject Land in which the Respondent No. 8 was purportedly shown as the owner. The Respondent No. 8 therefore wrote a letter dated 11 October 2024 to the said Authority *inter alia* stating that he had neither submitted any application nor authorized anyone to submit the same on his behalf and the same was done with the sinister motive to harass the Previous Landowners. Furthermore, the details given about the Respondent No.8 were also incorrect. The Respondent No.8 therefore requested the Authority to take appropriate action against the concerned persons and delete his name from the records of the Authority. Copy of the said letter was also sent to the police authorities for information. The said letter was sent by email and speed post on 14th October 2024.

48. That in view of the foregoing, the Previous Landowners were constrained to approach the Hon'ble High Court of Allahabad.

NOTARY
PARNA DAS
CALCUTTA
REGN NO
032/02
Expiring Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Proceedings before the Hon'ble High Court of Allahabad

49. In view of the above criminal proceedings, the Previous Landowners preferred three Criminal Misc. Writ Petitions before the Hon'ble High Court of Allahabad, challenging the 1st , 2nd and 3rd FIRs inasmuch as the FIRs arrayed the Previous Landowners as accused persons, or in relation to which the Previous Landowners were in receipt of notices from the police authorities. The details of the said writ petitions are as follows:

Writ Petition Nos.	FIR Details
Crl. P. 19143 / 2024	417/2024
Crl. P. 19144 / 2024	415/2024
Crl. P. 19146 / 2024	413/2024

50. The Hon'ble High Court of Allahabad, by an order dated 23.10.2024 in Crl. P. 19143 of 2024 and Crl. P. 19144 of 2024, restrained the police authorities from taking any coercive step against the Previous Landowners in relation to the 2nd and 3rd FIRs. A copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad is annexed hereto and marked as **Annexure "K"**.

51. Similarly, by an order dated 24.10.2024 in Crl. P. 19146/2024, the Hon'ble High Court of Allahabad restrained the police authorities from taking any coercive action against the Previous Landowners in relation to the 1st FIR. A copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad is annexed hereto and marked as **Annexure "L"**.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

52. The orders passed by the Hon'ble High Court of Allahabad on 23 October 2024 and 24 October 2024 continue to be in force till date.

53. In view of the aforesaid, I humbly submit as follows:

a) The Subject Land on which trees have been felled stood sold to the Purchaser by eight separate memoranda of understanding/ agreements executed between 16.10.2023 and 31.07.2024.

b) The Previous Landowners received the sale consideration in its entirety by August 2024. Accordingly, on 4 September 2024, the possession of the Subject Land was handed over to the Purchaser which is duly recorded in letters of possession duly acknowledged by the Purchaser.

c) The Purchaser had deducted the applicable TDS from the sale consideration, and the Previous Landowners had paid capital gains tax and/or advance tax on capital gains on the sale consideration.

d) Therefore, the possession of the Subject Land, i.e., wherein trees were felled, stood completely transferred to the Purchaser on 4 September 2024.

e) It is well settled that land ownership carries with it a bundle of rights, viz. the right to possess, sell, lease, develop, sub-let, occupy etc. The Previous Landowners, post 4 September 2024, had none of these rights over the Subject Land.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

f) After 4 September 2024, the Previous Landowners merely had an empty husk of a title as only the ministerial task of execution of sale deeds was left to be carried out. In this connection, reliance is placed on the judgment of the Hon'ble Supreme Court of India in *Rameshwar & Ors v. State of Haryana*, (2022) 17 SCC 1. Relevant extract from the said judgment is quoted below:

> *"42. Landownership typically carries with it a bundle of rights. A landowner has the right to possess, sell, lease, develop, sub-let, occupy etc. .....it is evident that except for the empty husk of a title, the landowner parted with predominant and substantial rights over the property, including possession....."*

g) It is thus submitted that post 4 September 2024, the Previous Landowners were not the owners of the Subject Land either in fact or in law. Furthermore, it is well settled that revenue records (like Khatauni) do not confer title or ownership and are used only for fiscal purposes to recover land revenue. Reliance in this regard is placed on the judgment of the Hon'ble Supreme Court of India in *Jitendra Singh v. State of Madhya Pradesh*, 2021 SCC Online SC 802.

h) Moreover, the Previous Landowners had or have no knowledge, role or involvement in the said felling of trees. On the date of the incident of felling of trees, i.e., 18 / 19 September 2024, the Previous Landowners were in Kolkata [their city of residence].

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

i) The Previous Landowners do not know as to who authorized Mr Shivshankar Agarwal and/or Guru Kripa Tapovan to fell trees on the Subject Land or construct a colony on the said land without obtaining requisite permission in accordance with applicable laws as well as the orders of the Hon'ble Supreme Court.

j) The Previous Landowners reiterate that they have never interacted with Mr Shivshankar Agarwal and/or Guru Kripa Tapovan or authorized such persons to access and/or use the private land in any manner whatsoever, either prior to 4 September 2024 or at any time thereafter.

k) Significantly, it is understood that one Mr. Shivshankar Agarwal, ostensibly the owner of Guru Kripa Tapovan, has admitted to the police authorities that he sought to construct a colony named Guru Kripa Tapovan Colony on the Subject Land, in furtherance of which he cleared the trees on the Subject Land.

l) One Sarveshwar Constructions of Mathura (Architects) in its letter to the CEC has confirmed that it was the Mathura builder Mr Shivshankar Agarwal who had instructed them to prepare a drawing for a colony on the Subject Land in accordance with the rules of Mathura Vrindavan Development Authority.

m) In view of the foregoing, it is an undisputed fact that at the relevant point of time, the Subject Land was sold and transferred to the Purchaser and possession of the Subject

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
Expired Date
31-05-2027

Land was handed over to the Purchaser on 4 September 2024. Hence, the Previous Landowners were not the owners of the Subject Land on the date of the tree felling incident either in fact or in law.

n) It is also an undisputed position that the Previous Landowners had no knowledge or involvement whatsoever with respect to the illegal felling of trees on the Subject Land. Therefore, the Previous Landowners including the Respondent No. 8 and 9 cannot be held liable for any act committed on the Subject Land and their names should be deleted from the array of the respondents in the Original Application.

o) As has been more fully described above, the Respondent No. 7 does not exist anymore and therefore, its name should in any event be deleted from the array of the respondents in the Original Application.

54. This Hon'ble Tribunal by its order dated 30 September 2024 had constituted a Joint Committee to enquire into the incident and submit its report within two months. The Respondent No. 8 is not aware whether the said report has been submitted and reserves its right to deal with the same, if required, once a copy is made available to the Respondent No.8.

55. In view of the aforesaid facts, this Hon'ble Tribunal may kindly be pleased to dismiss the Original Application as against the Respondent No. 8 or in the alternative direct the deletion of the name of the Respondent no. 8 from the array of the respondents.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
052/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

PARAWISE REPLY

56. Without prejudice to the foregoing and fully relying thereon, the Respondent No. 8 now deals with the averments made in the Suit *seriatim*.

57. Save what are matters of record, all allegations and/or contentions to the contrary contained in paragraph nos. 1 to 9 of the Original Application are denied and disputed. Any allegation and/or contention to the contrary as contained in the said Original Application but not dealt with specifically is denied and disputed as if the same was set out and traversed in seriatim. I say that the Respondent No. 8 had absolutely no knowledge or role in the illegal cutting of trees. In this regard, I repeat and reiterate the statements made in paragraph no. 10 above. I say that the Respondent No. 8 has not violated any provision of law, including the provisions of the Indian Forest Act, 1927, or the Environment Protection Act, 1986, or the Forest (Conservation) Act, 1980, or the U.P. Trees Protection Act, 1976, or any direction passed by the Hon'ble Supreme Court in the Taj Trapezium Zone case (Writ Petition No. 13381 of 1984) or otherwise. As it would appear from the statements made hereinabove, the Previous Landowners including the Respondent No. 8 have been cooperating with the law enforcement agencies/authorities and have provided necessary evidence to demonstrate that they were not involved in illegal cutting of trees in any manner. The only reason that the Respondent Nos. 8 and 9 have been made parties in the instant proceeding is because their name continues to appear as the "owner" in the Khatauni. The impleadment of the Respondent Nos. 7 to 9 in the Original

NOTARY GOVT. OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

Application has been made without any application of mind. It is also pertinent to note here that the CEC in its report had not found any role or involvement of the Respondent Nos. 8 or 9 in the alleged illegal cutting of trees. The cutting down of trees cannot be in any manner be attributed to the Previous Landowners including the Respondent No. 8. Moreover, there is not a single specific allegation against the Respondent Nos. 7 to 9 in the Original Application. The Respondent No. 8 being a law-abiding citizen who has immense respect for Vrindavan's spiritual and ecological heritage, has been cooperating with the authorities and undertakes to continue cooperating with them.

58. The statements made in paragraphs 1, 2, 3, 4, 15 (part), 16 (part), 49, 50, 51, 52, 53 (part), 54 and 57 (part) of the foregoing affidavit are true to my knowledge, those made in paragraphs 9, 10, 11, 15 (part), 16 (part) and 17 to 48 are based on information derived from records which I verily believe to be true and those made in paragraphs 5, 6, 7, 8, 12, 13, 14, 15 (part), 16 (part), 53 (part), 55, 56 and 57 (part) are my humble submission to the Hon'ble Tribunal.

Solemnly affirmed by the said Narayan Das Harsha on the day of January 2025

Narayan Das Harsha

Identified by me

Before me

Notary

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Solemnly affirmed and declared before me on identification
PARNA DAS
Notary, Calcutta, India
Govt. of W.B. Regn. No. 032/2022
Presidency Small Causes Court
Bar Association at 4th Floor
Kolkata-700001

13 JAN 2025

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
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ANNEXURE-A

ITEM NO.64 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).841/2024

NARENDRA KUMAR GOSWAMI & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION
IA No. 292961/2024 - EXEMPTION FROM FILING O.T.
IA No. 292960/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 06-01-2025 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)
Petitioner-in-person

For Respondent(s)
Ms. Garima Prashad, Sr. Adv.
Mr. Sudeep Kumar, AOR
Ms. Rupali Yadav, Adv.
Ms. Nidhi Singh, Adv.

For intervenor Resp no. 13
Mr. Pinaki Mishra, Sr. Adv.
Mr. Sarthak Chaturvedi, Adv.
Mr. Rahul Kumar, Adv.
Mr. Vaibhav Maheswari, Adv.
Ms. Pritee Singh, Adv.
Ms. Dimple Sirohi, Adv.
Ms. Solanki Das.
Mr. Sriram P., AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Narendra Kumar Goswami, the petitioner in person.

2. It is admitted that the petitioner had initiated proceedings before the National Green Tribunal and the said proceeding i.e. OA No.1191 of 2024 is pending. Unfortunately, there is no reference in the writ petition, to the said proceeding. This relevant fact is not disclosed in the pleadings.

As the OA before the NGT is pending, the Writ Petition is dismissed. ing application(s), if any, stand closed.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

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ANNEXURE-B

ITEM NO.68 COURT NO.6 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

((1) REPORT NO. 17/2024 SUBMITTED BY CENTRAL EMPOWERED COMMITTEE (2) IA NO. 160205/2023 (APPLN. FOR DIRECTION ON B/O OF TAJ WESTERN GATE MARKET ASSN.) "ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED. "ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST. PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, ADVOCATES)

Date : 25-10-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

Mr. A.D.N.Rao,Sr.Adv. (Amicus Curiae)

For the parties:

Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Ms. Ruchi Kohli, Adv.
Ms. Shivika Mehra, Adv.
Ms. Aastha Singh, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Sarthak Karol, Adv.
Mr. Aaditya Dixit, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. Gaurang Bhushan, Adv.
Dr. N. Visakamurthy, AOR

Signature valid
Digitally signed by ANITA MALHOTRA
Date: 18:41:4 IST
Reason:

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Mr. R.K.Mudgal,AAG
Mr. Akshay Amritanshu,AOR
Mr. Samyak Jain,Adv.
Ms. Pragya Upadhyay,Adv.
Ms. Drishti Saraf,Adv.
Ms. Swati Mishra,Adv.

Mr. Ajay Aggarwal,AAG
Mr. Pushkar Sharma, AOR
Ms. Nagma Bee,Adv.

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Rupali, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Lakshmi Raman Singh, AOR
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri,Adv.
Mr. Shraveen Kumar Verma,Adv.
Mr. Saahil Gupta, Adv.

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar Singh, Adv.
Mr. Shashank Surendra Choudhary, Adv.
Mr. Shivam Surendra Choudhary, Adv.
Mr. Sarang Surendra Choudhary,Adv.

Petitioner-in-person

Applicant-in-person

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Tanay Hari Har Lal, Adv.
Ms. Riya Prihar, Adv.

NOTARY
GOVERNMENT OF WEST BENGAL
ARNA DAS
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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Mr. Rakesh Kailash Sharma, Adv.

Mr. Badri Prasad Singh, AOR

M/S. Lawyer S Knit & Co, AOR

Mrs. Rachana Joshi Issar, AOR

Mr. Kishan Chand Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Siddhant Sahay, Adv.
Mr. Ashwini Kumar, Adv.
Mr. E. C. Agrawala, AOR

Dr. Mrs. Vipin Gupta, AOR
Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Sudhir Kulshreshtha, AOR

Mr. P. K. Manohar, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Ankit Goel, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta , AOR

Mr. Abhinav Shrivastava, AOR

Mr. N. L. Ganapathi, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR

Mr. Gurmeet Singh Makker, AOR

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Ashok Kumar Panigrahi, Adv.
Ms. Lakshmi, Adv.
Ms. Banisha Verma, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hossain, AOR

Mr. Arvind Gupta, AOR

Mr. Jogy Scaria, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Amrish Kumar, AOR

Mr. Adarsh Tripathi , AOR

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.

Mr. Ashutosh Dubey, AOR
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. H.B. Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Manish Dhingra, Adv.
Mrs. Sona Khan, Adv.
Mr. Sumant Akram Khan, Adv.

Mr. Chitranshul A. Sinha, AOR

Mr. Ankur Prakash, AOR

Ms. Rupali Panwar, Adv.
Mr. Vishal Arun Mishra, AOR

Mr. Vivek Narayan Sharma, AOR

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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M/S. M. V. Kini & Associates, AOR

Ms. Aparna Bhat, AOR

Mr. Gaurav Goel, AOR

Ms. Rajkumari Banju, AOR

Mr. Gaurav Agrawal, AOR

Mr. Saksham Maheshwari , AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Seshatalpa Sai Bandaru, AOR
Mr. Sanjeev Kumar Choudhary, Adv.
Mrs. Shradha Choudhary, Adv.

Mr. M.C. Dhingra, Sr. Adv.
Mr. Gaurav Dhingra, AOR
Mr. Shashank Singh, Adv.

Mr. Shantanu Krishna, AOR

Mr. Abhijit Banerjee, AOR
Mr. Kshitij Mudgal, Adv.

Mr. Abhinav Agrawal, AOR

Ms. Deveshi Chand, Adv.
Ms. Srujana Suman Mund, Adv.
Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Vuzmal Nehru, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA No.160205 of 2023 in IA No.487/2009

Heard the learned senior counsel appearing for the applicant(s).

We have perused the counter affidavit filed by the Agra Development Authority dated 14th March, 2024. Much

NOTARY
ARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

water has flown after 2009 when IA 487 of 2009 was filed by the applicant(s).

In view of the factual assertions made from paragraph 16 onwards of the counter affidavit, at this stage, no relief can be granted in this application. Accordingly, the application is dismissed.

IA No.245507 of 2024

This application does not survive as stated by the learned counsel appearing for the applicant. Accordingly, the application is disposed of.

The name of "M/s. J.P.Infratech Limited" mentioned in the order dated 14th October, 2024 shall be corrected as under:

"M/s. Jaypee Infratech Limited"

As directed earlier, Writ Petition shall be listed on 18th November, 2024 at the end of the Board.

IA Nos.237729 and 237765 of 2024

We direct the applicants that a copy of these applications be sent to the Central Empowered Committee (CEC). The CEC shall cause inspection and submit a report before 29th November, 2024.

These applications shall be considered on 29th November, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

ANNEXURE-C

CENTRAL EMPOWERED COMMITTEE

(CONSTITUTED BY THE HON'BLE SUPREME COURT OF INDIA)

III Floor, Chanakya Bhawan, Chanakyapuri, New Delhi – 21, Tel: 21610612, 21610613
Email cecindia202@gmail.com, Website: www.cecindia.nic.in

F. No: 1-19/CEC/SC/2024-Pt. (67) **Dated: 27th November 2024**

To

The Registrar
Supreme Court of India
New Delhi-110001
(Attn: PIL Writ Section)

SUB: CEC REPORT NO. 29 OF 2024 – INTERIM REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN I.A. NOS. 237729 AND 237765 OF 2024 IN WRIT PETITION (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA

Sir,

I am directed to inform you that Report No.29 of 2024 filed in W.P.(C) 13381 of 1984 of the Central Empowered Committee on the above subject is enclosed (Four copies). It is requested that the Report may please be placed before the Hon'ble Court for kind consideration.

Yours faithfully

(Banumathi G.)
Member Secretary

Copy to :

1. Mr. Harish N. Salve, Sr. Advocate & Amicus Curiae.
2. Mr. A.D.N. Rao, Sr. Advocate & Amicus Curiae.
3. Mr. Siddhartha Choudhary, Advocate & Amicus Curiae
4. The Secretary, MoEFCC, New Delhi
5. The Chief Secretary, Government of Uttar Pradesh, Lucknow
6. The Principal Chief Conservator of Forests, Lucknow.
7. The Chairman, Taj Trapezium Zone, Agra.
8. Mr. M.C.Mehta, Petitioner in W.P.(C) No. 13381 of 1984
9. Standing Counsel for the MoEFCC
10. Standing Counsel for the Uttar Pradesh
11. Applicants/ Respondents through their Advocate on Record in I.A. Nos.237729 and 237765 of 2024 in W.P. (C) No. 13381 of 2024
12. All members of the CEC.

NOTARY ★ PARNA DAS ★ GOVERNMENT OF WEST BENGAL
REGN NO. 032/022
Expired Date 31-03-2027

TRUE COPY

CENTRAL EMPOWERED COMMITTEE

REPORT No. 29 of 2024

IN

I.A. NOS. 237729 AND 237765 OF 2024

IN

W.P. (C) No. 13381 of 1984

Filed by:-
Sri Ram Autar

Dated: 27th November,2024



TRUE COPY

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Report of the CEC	1-12
2	**ANNEXURE R-1** A copy of the detailed list of 454 trees which were illegally felled in the Private Land and Protected Forest	13-22
3.	**ANNEXURE R-2** Photos of trees felled in Private Land with geo-coordinates of the place of felling	23-59
4	**ANNEXURE R-3** Photos of trees felled in a Protected Forest with GPS Location of the place of felling	60-62
5.	**ANNEXURE R-4** A copy of the Joint Survey Report dated 30.10.2024 of Revenue and Forest Officials	63-64
6.	**ANNEXURE R-5 (Colly)** Copies of the relevant Revenue Land Records	65-79
7.	**ANNEXURE R-6** A copy of the Site Layout Plan of the proposed Colony	80

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

TRUE COPY

8.	**ANNEXURE R-7** A copy of the Notification dated 10.2.1960 of the Uttar Pradesh Forest Department	81-84
9	**ANNEXURE R-8 (Colly.)** Copy of FIR No. 0413 dated 19.9.2024 and the copies of the Investigation Reports filed by the Police till 07.11.2024	85-100
10.	**ANNEXURE R-9 (Colly.)** Copies of the Department Cases initiated by the Uttar Pradesh Forest Department	101-103
11	**ANNEXURE R-10 (Colly)** Copies of multiple FIRs filed by the different authorities of the Government of Uttar Pradesh	104-118
12	**ANNEXURE R-11 (Colly)** Copies of the relevant orders of the Hon'ble Additional Chief Judicial Magistrate, Mathura	119-132
13	**ANNEXURE R-12** A copy of the order dated 23.10.2024 of the Hon'ble Allahabad High Court, Uttar Pradesh	133-134

NOTARY
GOVERNMENT OF WEST BENGAL
ARNA DAS
REGN NO.
032022
Expired Date
31-03-2027

TRUE COPY

CENTRAL EMPOWERED COMMITTEE

INTERIM REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN I.A. NOS. 237729 AND 237765 OF 2024 IN WRIT PETITION (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA.

BACKGROUND

This I.A has been filed by Sri Ram Autar to bring to this Hon'ble Court's attention that the alleged illegal felling of overgrown 300 trees in Vrindavan Town, District Mathura, Uttar Pradesh on 19.09.2024 by the real estate mafia without:

a. ***obtaining any permission from the Central Empowered Committee pursuant to order dated 08.12.2021 passed in the present petition, which mandated that any felling of trees in the Taj Trapezium Zone would require prior permission of the; and***

b. ***obtaining any permission under the Uttar Pradesh Protection of Trees Act, 1976***

2. It has been alleged that on the intervening night of 18-19th September 2024, around 150 persons along with JCB machines entered a farm located in Vrindavan, District Mathura, Uttar Pradesh and illegally felled over 300 fully grown trees in the night. No prior permission was taken for felling of trees as is evident from the media reports. It has been

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

submitted that an FIR 413/2024 dated 19.09.2024 at P.S. Jait, District Mathura, Uttar Pradesh has been registered by the Forest Officials.

3. In I.A Nos. 237729 and 237765 of 2024 in W.P.(C) NO. 13381 OF 1984, this Hon'ble Court has on 25.10.2024 passed the following order:

> ***"We direct the applicants that a copy of these applications be sent to the Central Empowered Committee (CEC). The CEC shall cause inspection and submit a report before 29th November, 2024.***
>
> ***These applications shall be considered on 29th November, 2024."***

DETAILS OF THE CASE

4. In compliance of these orders of this Hon'ble Court, the CEC called the Divisional Forest Officer, Mathura with all the documents related to this incident. As per the documents received 454 were illegally felled in the night of 18-19th September 2024. Out of these 422 trees have been felled in Private Land known as Dalmia Farm situated on Vrindavan Chatikara Road falling Tehsil Sadar of District Mathura. Another 32 trees have been fallen in Roadside strip adjoining this Private Land. This strip is part of a Protected Forest. The species wise summary of the trees felled is as follows:

NOTARY
PARNA DAS
PSCC
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
TRUE COPY

In Private Land:

S. No.	Name of the Species	Botanical Name	Total Numbers
1.	Neem	Azadirachta Indica	222
2.	Shahtoot	Morus alba	17
3.	Pepal	Ficus religiosa	27
4.	Kanji	Pongamia Pinnata	1
5.	Kadam	Anthocephalus Cadamba	1
6.	Jamun	Syzygium cumini	30
7.	Bougainvillea	Bougainvillea sp.	1
8.	Lassoora	Cordia dichotoma	13
9.	Haldu	Adina cordifolia	1
10.	Sirus	Albissia Chinensis	5
11.	Subabul	Acacia nilotica	2
12.	Ashoka	Polyalthia longilfoila	2
13.	Chatiwan	Alstonia sp.	4
14.	Kathal	Artocarpur heterophyllus	2
15.	Chilbil / Papdi	Holoptelea integrifolia	14
16.	Amrood	Psidium guajava	28
17.	Aam	Mangifera indica	3
18.	Beri	Ziziphus Mauritiana	20
19.	Nimbu	Citrus medica	2
20.	Amla	Embelica offcinalis	3
21.	Shisham	Dalbergia sissoo	8
22.	Semal	Bombax malabaricum	1
23.	S. Siris	Albizza procera	7
24.	S. Seirus	Alstonia sp.	5
25.	Karonda	Carissa carrandus	2
26.	Gular	Ficusgolmerata	1

In Protected Forest Land:

S. No.	Name of the Species	Botanical Name	Total Numbers
1.	Neem	Azadirachta Indica	16
2.	Kanji	Pongamia pinnata	5
3.	Subabul	Leucaena leucocephala	1
4.	Amaltas	Cassia fistula	1
5.	Siris	Albizza procera	1
6.	Imli	Tamarindus indica	1
7.	Arjun	Terminalia arjuna	1
8.	Semia	Cassia Siamea	1
9.	Beri	Zizyphus mauritiana	2
10.	Desi Babool	Acacia Nilotica	1
11.	Chilbil/Papri	Holoptelea integrifolia	1
12.	Shahtoot	Mors alba	1

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

TRUE COPY

A copy of the detailed list of such trees is enclosed as **ANNEXURE R-1** to this Report. Photos of each tree felled in the Private Land and the Protected Forest Land with geo-coordinates of the place of felling are enclosed as **ANNEXURE R-2** and **ANNEXURE R-3** to this Report respectively. A copy of the Joint Survey Report dated 30.10.2024 of forest and revenue officials is enclosed as **ANNEXURE R-4** to this Report.

5. The site was inspected by the CEC on 08.11.2024. The officials of the Uttar Pradesh Forest Department were present during the visit. The KML File of both Private Land and the strip of Protected Forest were prepared and the Google Earth Map is as follows:



NOTARY
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
TRUE COPY

The area of the private land is approximately 1,48,800 sq.mt. i.e. 14.88 ha and the impacted Protected Forest is around 5000 sq. mt. i.e. 0.5 ha.

6. As per the evidence collected on site and subsequent investigation it is evident that the act was executed in planned and deliberate manner after knocking high tension electricity line. This caused total darkness in the area and avoided detection by passersby. As the trees were large in number and also fully grown large number of labourers must have been engaged for this felling. During the inspection, there were marks of JCB and excavator machines on site. The trees were cut using a power chain saw as was evident from the cuts.

7. As per the Revenue Records provided by the Revenue Authorities the current owners of this land are as follows:

i. M/S Dalmia & sons HUF 10/4 Lala Lajpat Rai Sarani, Kolkata,
ii. Sri Narayan Prasad Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 B Lala Lajpat Rai Sarani, Kolkata,
iii. Sri Shyam Sundar Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 Lala Lajpat Rai Sarani, Kolkata,
iv. Sri Pradyumn Dalmia & Sri Vedant Dalmia both s/o Sri Madhu Sudan Dalmia r/o 2/3 Sharat Bose Road, Kolkata
v. Sri Siddhant Dalmia & Sri Nishant Dalmia both s/o Sri Surya Kant Dalmia r/o 2/3 Sharat Bose Road, Kolkata
vi. M/S Chandra Kumar Dhanuka HUF with members Sri Chandra Kumar Dhanuka s/o Sri Shankar Lal Dhanuka, Smt Aruna Kumar Dhanuka and Sri Mrigank Dhanuka all r/o 14, Lodan Street, Kolkata.

Copies of the relevant Revenue Land Records are enclosed as **ANNEXURE R-5 (Colly)** to this Report.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.S.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

TRUE COPY

8. The owners were served notice by the Police on 28.09.2024 at Kolkata. The notice was received by their advocate who also produced copies of eight MoUs ranging from date 16.10.2023 to 01.07.2024. According to these MoUs the land has been sold to Sri Giriraj Agarwal s/o Sri Raj Kumar Agarwal r/o Anand Krishan Van, Sunrakh Road, Madhuvan Colony, Vrindavan Bangar, Mathura and Sri Ashish Kaushik s/o Sri Ramesh Chandra Kaushik s/o 16C, Bank Colony, Arthara Krishna Nagar, Mathura. The Police has served notice to both old and so-called new owners to report to the Police Station and record their submissions but none has appeared till 07.11.2024. The CEC was apprised by the local officials that the owners had planned for plotting a colony on this land. A site layout plan of proposed colony was also handed over which is attached as **ANNEXURE R-6.**

9. A copy of the Notification dated 10.02.1960 of the Uttar Pradesh Forest Department declaring Vrindavan Chatikara Road as a Protected Forest is enclosed as **ANNEXURE R-7** to this Report.

NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

KEY EVENTS AND ACTIONS

10. The following gives in brief the sequence of events and actions taken in respect of this illegal felling of 454 trees:

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i. **Initial Discovery and Legal Action**

- Inspection: Forest officers, including the Divisional Director, inspected the site on 19.09.2024.
- FIR Lodged: FIR (0413/2024) filed against 6 named and other unnamed individuals under the *U.P. Tree Protection Act, 1976*, *Indian Forest Act, 1927*, and for violating Supreme Court orders.
- Tree Count Update: Initially 298 trees were counted, later revised to 454 by late night, and reported to authorities.

Copy of FIR No. 0413 dated 19.9.2024 and the copies of Investigation Reports filed by the Police till 07.11.2024 are also enclosed as ANNEXURE R-8 (Colly) to this Report.

ii. **Summary of Charges**

The accused face charges under multiple laws, including:

- **U.P. Tree Protection Act, 1976**: For illegal tree felling.
- **Indian Forest Act, 1927**: For unauthorized activities in protected forests.
- **Wildlife Protection Act, 1972**: For habitat destruction.
- **Environment Protection Act, 1986**: For environmental harm.
- **Prevention of Damage to Public Property Act, 1984**: For destruction of public assets.

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
TRUE COPY

iii. Violation of the order dated 08.05.2015 in IA No. 527 in W.P.(C) 13381 of 1984 of the Hon'ble Supreme Court of India

- The following order of this Hon'ble Court has been violated:

> *VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-officio Chairman) will take effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.*

iv. Departmental Cases Initiated

- The Forest Department registered three cases:
  - Case 10/Mathura/2024-25: Violation of the *U.P. Tree Protection Act*.
  - Case 11/Mathura/2024-25: Violation of the *Indian Forest Act, 1927*.
  - Case 12/Mathura/2024-25: Wildlife destruction.

Copies of all the above are enclosed as **ANNEXURE R-9 (Colly)** to this Report.

v. Additional FIRs

- Multiple FIRs lodged by different authorities:
  - **Mathura Vrindavan Nagar Nigam** (FIR No. 0428/2024): For damaging municipal property, including streetlights.
  - **Electricity Department** (FIR No. 0415/2024): For damaging electrical infrastructure.

NOTARY
GOVERNMENT OF WEST BENGAL
DARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
TRUE COPY

- **Mathura Vrindavan Development Authority (MVDA)** (FIR No. 0417/2024): For damaging green belt protection grills.

Copies of all the above FIRs are enclosed as **ANNEXURE R-10 (Colly).**

vi. **Investigation, Arrests and seizures**

- A five-member team collected intelligence via CCTV and identified suspects.
- As of 07.11.2024, the police had arrested 42 individuals.
- Seized items included:
  - **3 JCB machines** used for tree felling.
  - **1 Thar jeep** likely used in the operation.
- Confiscation proceedings for these vehicles have been initiated under Section 52(A) of the *Indian Forest Act, 1927*, following the handover from the police

vii. **Timber and Area Management**

- Seized timber was secured at Mayur Sarankshan Kendra, Vrindavan.
- Remaining trees were protected on-site with teams deployed for their safety.
- Information boards have been installed at the site to prevent further damage.

viii. **Instructions to Stakeholders**

- MVDA: Requested to declare the land as a green area, prohibit construction, and take strict punitive action.

NOTARY PARNA DAS P.C.C. KOLKATA REGN NO. 032/2022 Valid Date 03-2027 GOVT OF WEST BENGAL

TRUE COPY

- PCB (Pollution Control Board): Directed to take action under the *Environment Protection Act, 1986*.
- Tree Plantation: Chairperson of TTZA instructed planting of 10 saplings for each felled tree at the accused's expense.

ix. Effective legal Advocacy

- Effective advocacy resulted in bail rejections for all 42 accused by the Hon'ble ACJM Court. They remain in judicial custody.

Copies of the relevant orders of the Hon'ble Additional Chief Judicial Magistrate, Mathura is enclosed as **ANNEXURE R-11 (Colly)** to this Report.

11. Meanwhile the recorded owners of the said Private Land Sri Narayan Prasad Dalmia and others approached the Hon'ble High Court of Judicature at Allahabad against the FIRs filed against them in the extant matter. It is submitted that an allegation in the impugned FIR that certain trees were felled on a piece of land as a result of which an electricity line got disrupted and certain railings got damaged. It is submitted that the allegations prima facie indicate the existence of civil wrong and that initiation of criminal action is unwarranted. It is further argued that the Petitioners otherwise have transferred the land and it was the transferee who had felled trees and therefore by no stretch of

NOTARY GOVERNMENT OF WEST BENGAL PARTHA DAS P.S.C.C. AT KOLKATA REGD. NO. 032/2022 Expired Date 31-03-2027

TRUE COPY

imagination the Petitioners could be held liable for the alleged offence. The Hon'ble Allahabad High Court has on 23.10.2024 *inter alia* passed the following order:

> ***"7. Subject to petitioners cooperating in the investigation, no coercive action shall be taken against them pursuant to the First Information Report registered as Case Crime No.0417 of 2024, under Section 3 and 5 of the Prevention of Damage to Public Property Act, 1984, Police Station Jait, District Mathura as well as in Case Crime No.0415 of 2024, under Section 136 of the Electricity Act, 2013, Police Station Jait, District Mathura, till the next date of listing or till submission of police report under Section 193(3) B.N.S.S., 2023, whichever is earlier."***

A copy of the order dated 23.10.2024 of the Hon'ble Allahabad High Court is enclosed as **ANNEXURE R-12** to this Report.

PRAYER

12. It is submitted that the documents enclosed as ANNEXURE R-1 TO ANNEXURE R-11 to this Report are in Hindi, which was necessary to produce here for authenticity and accuracy. Since the matter is urgent and paucity of time the translated copies of the same will be submitted as a part of the comprehensive Final Report. It is, therefore, submitted

NOTARY
PARNA DAS
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

that this Hon'ble Court may please grant an EXEMPTION for submitting English Translation copies with the Final Report.

13. The Site Inspection and the documentation have been completed by the CEC. The preliminary discussion with the Government Functionaries has also been done. The CEC has proposed a meeting with the owners of the land in the first week of December 2024 and will submit its final report with its recommendation to this Hon'ble Court latest by 12.12.2024. Hence it is requested that a time of another two weeks may kindly be granted to the CEC for filing the report in this matter.

This Hon'ble Court may please consider the above Interim Report and pass an order as may be appropriate in the matter.

(Banumathi G.)
Member Secretary

Dated: 27th November 2024

NOTARY
PARNA DAS
P.S.C.C
REGN NO.
032/2022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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कार्यालय उप प्रभागीय वनाधिकारी, उप प्रभाग, मथुरा ।

पत्रांक 275 /35-3 मथुरा, दिनांक 23/11/2024.

सेवा में,

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा।

विषय :– वृन्दावन–छटीकरा मार्ग स्थित बैष्णों देवी मन्दिर के सामने डालमिया बाग में हुए प्राइवेट भूमि तथा संरक्षित वन भूमि पर हुए अवैध पातन के वृक्षों की गणना सूची ।

महोदय,

आपको सादर अवगत कराना है कि वृन्दावन–छटीकरा मार्ग स्थित बैष्णों देवी मन्दिर के सामने दिनांक 18.09.2024 की रात्रि/दिनांक 19.09.2024 को डालमिया परिसर/प्राइवेट भूमि तथा इससे सटी हुई संरक्षित वन भूमि पर हुए अवैध पातन के सम्बन्ध में जारी एच–2 केस संख्या–10 मथुरा/50 प्रभाग/2024–25 व एच–2 केस संख्या–11 मथुरा/51 प्रभाग/2024–25 व एच–2 केस संख्या–12 मथुरा/52 प्रभाग/2024–25 की विवेचना के दौरान पातित वृक्षों के निरीक्षण कर उनके गोलाई एवं वानस्पतिक नाम का उल्लेख कर पातित वृक्षों की सूची तैयार की गयी गई है, जो सूचनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न कर प्रेषित है ।

संलग्नक :– उपरोक्तानुसार ।

भवदीय,

उप प्रभागीय वनाधिकारी,
मथुरा ।

पत्राक / दिनांकित ।

1–प्रतिलिपि क्षेत्रीय वन अधिकारी, मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

उप प्रभागीय वनाधिकारी,
मथुरा ।

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

LIST OF TREES FELLED IN PROTECTED FOREST LAND

Sl. N	Name of the Species	Botanical Name	Code	Stump Girth (CMs)	Height of Stump (CMs)	Remarks
1	Neem	Azadirachta indica	0114	048	010	P.F.
2	Neem	Azadirachta indica	0114	072	023	P.F.
3	Neem	Azadirachta indica	0114	050	006	P.F.
4	Neem	Azadirachta indica	0114	060	013	P.F.
5	Neem	Azadirachta indica	0114	036	015	P.F.
6	Neem	Azadirachta indica	0114	065	020	P.F.
7	Kanji	Pongamia pinnata	0594	043	012	P.F.
8	Subabul	Leucaena leucocephala	0701	062	022	P.F.
9	Neem	Azadirachta indica	0114	095	015	P.F.
10	Amaltas	Cassia fistula	0226	045	010	P.F.
11	Neem	Azadirachta indica	0114	094	030	P.F.
12	S.Siris	Albizza procera	0057	110	100	P.F.
13	Imli	Tamarindus indica	1160	060	085	P.F.
14	Kanji	Pongamia pinnata	0594	045	048	P.F.
15	Neem	Azadirachta indica	0114	065	068	P.F.
16	Kanji	Pongamia pinnata	0594	067	030	P.F.
17*	S.Siris	Albizza procera	0057	063	7.32	P.L.
18	Arjun	Terminalia arjuna	1167	040	054	P.F.
19	Casia Semia	Cassia Siamea	0229	060	110	P.F.
20	Kanji	Pongamia pinnata	0594	050	040	P.F.
21	Neem	Azadirachta indica	0114	105	040	P.F.
22	Neem	Azadirachta indica	0114	095	092	P.F.
23	Beri	Zizyphus mauritiana	1287	085	015	P.F.
24	Desi Babool	Acacia Nilotica	0005	105	010	P.F.
25	Neem	Azadirachta indica	0114	076	010	P.F.
26	Kanji	Pongamia pinnata	0594	085	045	P.F.
27	Chilbil/Papri	Holoptelea integrifolia	0594	075	070	P.F.
28	Neem	Azadirachta indica	0114	070	040	P.F.
29*	Neem	Azadirachta indica	0114	130	130	P.L.
30	Beri	Zizyphus mauritiana	1287	075	020	P.F.
31*	Neem	Azadirachta indica	0114	145	2.5	P.L.
32	Shahtoot	Morus alba	0822	096	035	P.F.
33	Neem	Azadirachta indica	0114	107	027	P.F.
34	Neem	Azadirachta indica	0114	150	092	P.F.
35	Neem	Azadirachta indica	0114	088	022	P.F.

नोट– राजस्व विभाग एवं वन विभाग द्वारा दिनांक 30.10.2024 को संरक्षित वन क्षेत्र के सीमा निर्धारण हेतु किये गए संयुक्त सर्वे (रिपोर्ट द्वारा पत्रांक 218/2–1 दिनांक 07.11.2024) में पूर्व में संरक्षित वन क्षेत्र में पातित वृक्षों की सूची में क्रम संख्या 17, 29 तथा 31 पर दर्ज वृक्ष निजी भूमि में पाए गए हैं । तदानुसार उनको निजी क्षेत्र में पातित वृक्षों की सूची में क्रम संख्या 420, 421 तथा 422 पर दर्ज किया जा रहा है। इस प्रकार संरक्षित वन क्षेत्र में पातित वृक्षों की संख्या 32 है।

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REGN NO.
032/022
Expired Date
-03-2027
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LIST OF TREES FELLED IN PRIVATE LAND

Sl. N	Name of the Species	Botanical Name	GBH (CMs)	PF/PL
1	Kanji	*Pongamia pinnata*	089	PL
2	Kadam	*Anthocephalus cadamba*	076	PL
3	shahtoot	*Morus alba*	041	PL
4	shahtoot	*Morus alba*	111	PL
5	Pepal	*Ficus religiosa*	047	PL
6	Neem	*Azadirachta indica*	041	PL
7	Neem	*Azadirachta indica*	111	PL
8	Neem	*Azadirachta indica*	125	PL
9	shahtoot	*Morus alba*	112	PL
10	Jamun	*Syzygium cumini*	072	PL
11	Bogan Bailiya	*Bougainvillea sp.*	0	PL
12	Jamun	*Syzygium cumini*	017	PL
13	Pepal	*Ficus religiosa*	078	PL
14	Neem	*Azadirachta indica*	096	PL
15	shahtoot	*Morus alba*	061	PL
16	Lassoora	*Cordia dichotoma*	046	PL
17	Pepal	*Ficus religiosa*	056	PL
18	Lassoora	*Cordia dichotoma*	059	PL
19	Jamun	*Syzygium cumini*	031	PL
20	Haldu	*Adina cordifolia*	043	PL
21	Lassoora	*Cordia dichotoma*	063	PL
22	S. seirus	*Albissia chinensis*	143	PL
23	Pepal	*Ficus religiosa*	080	PL
24	Subabul	*Acacia nilotica*	035	PL
25	Jamun	*Syzygium cumini*	0	PL
26	Ashoka	*Polyalthia longilfolia*	072	PL
27	S. seirus	*Albissia chinensis*	140	PL
28	Chatiwan	*Alstonia sp.*	067	PL
29	Neem	*Azadirachta indica*	064	PL
30	shahtoot	*Morus alba*	050	PL
31	S. seirus	*Alstonia sp.*	131	PL
32	Lassoora	*Cordia dichotoma*	052	PL
33	Ashoka	*Polyalthia longilfolia*	054	PL
34	Chatiwan	*Alstonia sp.*	040	PL
35	Neem	*Azadirachta indica*	103	PL
36	Jamun	*Syzygium cumini*	141	PL
37	Neem	*Azadirachta indica*	153	PL
38	Neem	*Azadirachta indica*	155	PL
39	Jamun	*Syzygium cumini*	045	PL
40	Jamun	*Syzygium cumini*	062	PL
41	Jamun	*Syzygium cumini*	054	PL
42	Jamun	*Syzygium cumini*	052	PL
43	Jamun	*Syzygium cumini*	093	PL
44	shahtoot	*Morus alba*	085	PL
45	Neem	*Azadirachta indica*	116	PL
46	Neem	*Azadirachta indica*	120	PL
47	Neem	*Azadirachta indica*	085	PL
48	Neem	*Azadirachta indica*	080	PL
49	Lassoora	*Cordia dichotoma*	141	PL
50	Lassoora	*Cordia dichotoma*	090	PL
51	Lassoora	*Cordia dichotoma*	085	PL
52	Neem	*Azadirachta indica*	070	PL
53	Subabul	*Acacia nilotica*	050	PL

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54	shishum	*Dalbergia sissoo*	105	PL
55	Beri	*Ziziphus mauritiana*	030	PL
56	Lassoora	*Cordia dichotoma*	148	PL
57	Neem	*Azadirachta indica*	065	PL
58	Neem	*Azadirachta indica*	150	PL
59	Beri	*Ziziphus mauritiana*	120	PL
60	Beri	*Ziziphus mauritiana*	060	PL
61	Neem	*Azadirachta indica*	140	PL
62	Neem	*Azadirachta indica*	130	PL
63	Neem	*Azadirachta indica*	125	PL
64	Neem	*Azadirachta indica*	089	PL
65	Neem	*Azadirachta indica*	080	PL
66	Neem	*Azadirachta indica*	130	PL
67	Neem	*Azadirachta indica*	110	PL
68	Neem	*Ziziphus mauritiana*	065	PL
69	Beri	*Ficus religiosa*	085	PL
70	Pepal	*Azadirachta indica*	065	PL
71	Neem	*Holoptelea integrifolia*	090	PL
72	Chilbil/Papdi	*Azadirachta indica*	150	PL
73	Neem	*Ficus religiosa*	151	PL
74	Pepal	*Ficus religiosa*	047	PL
75	Pepal	*Morus alba*	171	PL
76	shahtoot	*Morus alba*	090	PL
77	shahtoot	*Azadirachta indica*	085	PL
78	Neem	*Morus alba*	105	PL
79	shahtoot	*Morus alba*	095	PL
80	shahtoot	*Azadirachta indica*	120	PL
81	Neem	*Azadirachta indica*	125	PL
82	Neem	*Ficus religiosa*	145	PL
83	Pepal	*Azadirachta indica*	076	PL
84	Neem	*Holoptelea integrifolia*	087	PL
85	Chilbil/Papdi	*Morus alba*	140	PL
86	shahtoot	*Holoptelea integrifolia*	090	PL
87	Chilbil/Papdi	*Ziziphus mauritiana*	110	PL
88	Beri	*Azadirachta indica*	075	PL
89	Neem	*Ziziphus mauritiana*	104	PL
90	Beri	*Azadirachta indica*	155	PL
91	Neem	*Ficus religiosa*	045	PL
92	Pepal	*Ziziphus mauritiana*	450	PL
93	Beri	*Azadirachta indica*	075	PL
94	Neem	*Mangifera indica*	115	PL
95	Aam	*Azadirachta indica*	265	PL
96	Neem	*Acacia nilotica*	145	PL
97	Desi Babool	*Azadirachta indica*	090	PL
98	Neem	*Azadirachta indica*	165	PL
99	Neem	*Holoptelea integrifolia*	164	PL
100	Chilbil/Papdi	*Ziziphus mauritiana*	150	PL
101	Beri	*Mangifera indica*	035	PL
102	Aam	*Anthocephalus cadamba*	155	PL
103	Kadam	*Syzygium cumini*	089	PL
104	Jamun	*Syzygium cumini*	160	PL
105	Jamun	*Syzygium cumini*	145	PL
106	Jamun	*Ziziphus mauritiana*	148	PL
107	Beri	*Ziziphus mauritiana*	072	PL
108	Beri	*Ficus religiosa*	070	PL
109	Pepal	*Ziziphus mauritiana*	076	PL
110	Beri	*Ficus glomerata*	072	PL
111	Gular	*Ziziphus mauritiana*	067	PL
112	Beri		063	PL

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KATA
NO.
012/2022
Date
-2027
OF WEST BENGAL
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113	Pepal	*Ficus religiosa*	056	PL
114	Pepal	*Ficus religiosa*	079	PL
115	Pepal	*Ficus religiosa*	080	PL
116	Neem	*Azadirachta indica*	110	PL
117	Pepal	*Ficus religiosa*	045	PL
118	Jamun	*Syzygium cumini*	075	PL
119	Jamun	*Syzygium cumini*	095	PL
120	Jamun	*Syzygium cumini*	090	PL
121	Jamun	*Syzygium cumini*	235	PL
122	shishum	*Dalbergia sissoo*	083	PL
123	Jamun	*Syzygium cumini*	125	PL
124	Jamun	*Syzygium cumini*	079	PL
125	Pepal	*Ficus religiosa*	022	PL
126	Jamun	*Syzygium cumini*	095	PL
127	Neem	*Azadirachta indica*	110	PL
128	Neem	*Azadirachta indica*	133	PL
129	Neem	*Azadirachta indica*	160	PL
130	shishum	*Dalbergia sissoo*	140	PL
131	Jamun	*Syzygium cumini*	142	PL
132	Pepal	*Ficus religiosa*	071	PL
133	Neem	*Azadirachta indica*	185	PL
134	shahtoot	*Morus alba*	060	PL
135	shahtoot	*Morus alba*	053	PL
136	Lassoora	*Cordia dichotoma*	102	PL
137	Neem	*Azadirachta indica*	095	PL
138	Beri	*Ziziphus mauritiana*	095	PL
139	shishum	*Dalbergia sissoo*	050	PL
140	Lassoora	*Cordia dichotoma*	053	PL
141	Chilbil/Papdi	*Holoptelea integrifolia*	063	PL
142	Chilbil/Papdi	*Holoptelea integrifolia*	068	PL
143	Pepal	*Ficus religiosa*	078	PL
144	Neem	*Azadirachta indica*	135	PL
145	Neem	*Azadirachta indica*	070	PL
146	Neem	*Azadirachta indica*	050	PL
147	Neem	*Azadirachta indica*	080	PL
148	Jamun	*Syzygium cumini*	075	PL
149	Neem	*Azadirachta indica*	130	PL
150	Neem	*Azadirachta indica*	110	PL
151	Jamun	*Syzygium cumini*	125	PL
152	Chatiwan	*Alstonia sp.*	130	PL
153	Chatiwan	*Alstonia sp.*	080	PL
154	Amala	*Embelica offcinalis*	088	PL
155	Amala	*Embelica offcinalis*	080	PL
156	Karonda	*Carissa carrandus*	040	PL
157	Karonda	*Carissa carrandus*	025	PL
158	Nimbu	*Citrus medica*	028	PL
159	Neem	*Azadirachta indica*	120	PL
160	Neem	*Azadirachta indica*	060	PL
161	Pepal	*Ficus religiosa*	048	PL
162	Neem	*Azadirachta indica*	080	PL
163	Jamun	*Syzygium cumini*	140	PL
164	Neem	*Azadirachta indica*	145	PL
165	Jamun	*Syzygium cumini*	107	PL
166	Jamun	*Syzygium cumini*	108	PL
167	Jamun	*Syzygium cumini*	080	PL
168	Jamun	*Syzygium cumini*	107	PL
169	Aam	*Mangifera indica*	188	PL
170	Amala	*Embelica offcinalis*	070	PL
171	Amrood	*Psidium guajava*	050	PL

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NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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172	Amrood	*Psidium guajava*	050	PL
173	Amrood	*Psidium guajava*	038	PL
174	Amrood	*Psidium guajava*	050	PL
175	Amrood	*Psidium guajava*	042	PL
176	Pepal	*Ficus religiosa*	042	PL
177	Pepal	*Ficus religiosa*	055	PL
178	Pepal	*Ficus religiosa*	095	PL
179	Neem	*Azadirachta indica*	105	PL
180	Neem	*Azadirachta indica*	140	PL
181	Neem	*Azadirachta indica*	115	PL
182	Neem	*Azadirachta Indica*	106	PL
183	Neem	*Azadirachta Indica*	093	PL
184	Neem	*Azadirachta indica*	170	PL
185	Jamun	*Syzygium cumini*	076	PL
186	Neem	*Azadirachta indica*	080	PL
187	Neem	*Azadirachta indica*	087	PL
188	Beri	*Ziziphus mauritiana*	072	PL
189	Neem	*Azadirachta indica*	085	PL
190	Neem	*Azadirachta indica*	085	PL
191	Neem	*Azadirachta indica*	095	PL
192	Neem	*Azadirachta indica*	092	PL
193	Neem	*Azadirachta indica*	076	PL
194	Neem	*Azadirachta indica*	115	PL
195	Neem	*Azadirachta indica*	042	PL
196	Neem	*Azadirachta indica*	060	PL
197	Neem	*Azadirachta indica*	145	PL
198	shishum	*Dalbergia sissoo*	066	PL
199	Neem	*Azadirachta indica*	065	PL
200	Neem	*Azadirachta indica*	072	PL
201	Neem	Azadirachta Indica	167	P.L.
202	Neem	Azadirachta Indica	192	P.L.
203	Amrood	Psidium guajava	020	P.L.
204	Neem	Azadirachta Indica	116	P.L.
205	Neem	Azadirachta Indica	092	P.L.
206	Neem	Azadirachta Indica	053	P.L.
207	Amrood	Psidium guajava	020	P.L.
208	Shisham	Dalbergia sissoo	100	P.L.
209	Neem	Azadirachta Indica	150	P.L.
210	Neem	Azadirachta Indica	190	P.L.
211	Amrood	Psidium guajava	035	P.L.
212	Amrood	Psidium guajava	041	P.L.
213	Amrood	Psidium guajava	046	P.L.
214	Amrood	Psidium guajava	043	P.L.
215	Amrood	Psidium guajava	032	P.L.
216	Amrood	Psidium guajava	028	P.L.
217	Amrood	Psidium guajava	042	P.L.
218	Amrood	Psidium guajava	035	P.L.
219	Amrood	Psidium guajava	038	P.L.
220	Amrood	Psidium guajava	046	P.L.
221	Amrood	Psidium guajava	034	P.L.
222	Peepal	Ficus religiosa	309	P.L.
223	Amrood	Psidium guajava	036	P.L.
224	Amrood	Psidium guajava	057	P.L.
225	Amrood	Psidium guajava	035	P.L.
226	Amrood	Psidium guajava	053	P.L.
227	Amrood	Psidium guajava	035	P.L.
228	Kathal	Artocarpur heterophyllus	062	P.L.
229	Kathal	Artocarpur heterophyllus	076	P.L.
230	Nimbu	Citrus medica	035	P.L.
231	Amrood	Psidium guajava	053	P.L.

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NOTARY
PARNA DAS
DSC C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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232	Amrood	Psidium guajava	039	P.L.
233	Amrood	Psidium guajava	039	P.L.
234	Amrood	Psidium guajava	030	P.L.
235	Amrood	Psidium guajava	046	P.L.
236	Neem	Azadirachta indica	094	P.L.
237	Beri	Zayphus mauritiana	045	P.L.
238	Neem	Azadirachta indica	93	P.L.
239	Neem	Azadirachta indica	77	P.L.
240	Neem	Azadirachta indica	102	P.L.
241	Neem	Azadirachta indica	245	P.L.
242	Neem	Azadirachta indica	136	P.L.
243	Sahjan	Moringa oleifera	116	P.L.
244	Neem	Azadirachta indica	95	P.L.
245	Neem	Azadirachta indica	82	P.L.
246	Neem	Azadirachta indica	87	P.L.
247	Peepal	Ficus religiosa	85	P.L.
248	Neem	Azadirachta indica	118	P.L.
249	Sahjna	Moringa oleifera	30	P.L.
250	Neem	Azadirachta indica	148	P.L.
251	Neem	Azadirachta indica	88	P.L.
252	Beri	Zayphus mauritiana	198	P.L.
253	Neem	Azadirachta indica	168	P.L.
254	Neem	Azadirachta indica	265	P.L.
255	Beri	Zayphus mauritiana	47	P.L.
256	Neem	Azadirachta indica	46	P.L.
257	Neem	Azadirachta indica	66	P.L.
258	Neem	Azadirachta indica	87	P.L.
259	Neem	Azadirachta indica	180	P.L.
260	Beri	Zayphus mauritiana	92	P.L.
261	Neem	Azadirachta indica	110	P.L.
262	Neem	Azadirachta indica	94	P.L.
263	Neem	Azadirachta indica	140	P.L.
264	Neem	Azadirachta indica	116	P.L.
265	Neem	Azadirachta indica	118	P.L.
266	Neem	Azadirachta indica	50	P.L.
267	Neem	Azadirachta indica	118	P.L.
268	Neem	Azadirachta indica	80	P.L.
269	Neem	Azadirachta indica	80	P.L.
270	Neem	Azadirachta indica	120	P.L.
271	Neem	Azadirachta indica	180	P.L.
272	Neem	Acacia nilotica	88	P.L.
273	Desi Babool	Azadirachta indica	122	P.L.
274	Neem	Azadirachta indica	75	P.L.
275	Neem	Azadirachta indica	68	P.L.
276	Neem	Azadirachta indica	85	P.L.
277	Neem	Azadirachta indica	95	P.L.
278	Neem	Azadirachta indica	72	P.L.
279	Neem	Azadirachta indica	82	P.L.
280	Neem	Azadirachta indica	88	P.L.
281	Neem	Azadirachta indica	102	P.L.
282	Neem	Azadirachta indica	54	P.L.
283	Neem	Azadirachta indica	80	P.L.
284	Neem	Azadirachta indica	110	P.L.
285	Neem	Azadirachta indica	180	P.L.
286	Neem	Azadirachta indica	90	P.L.
287	Neem	Azadirachta indica	48	P.L.
288	Neem	Azadirachta indica	174	P.L.
289	Neem	Azadirachta indica	50	P.L.
290	Neem	Azadirachta indica	110	P.L.
291	Neem	Azadirachta indica	150	P.L.
292	Neem	Azadirachta indica	122	P.L.
293	Lassoora	Cordia dichotoma	80	P.L.

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294	Neem	Azadirachta indica	67	P.L.
295	Neem	Azadirachta indica	84	P.L.
296	Neem	Azadirachta indica	99	P.L.
297	Neem	Azadirachta indica	52	P.L.
298	Neem	Azadirachta indica	38	P.L.
299	Neem	Azadirachta indica	98	P.L.
300	Neem	Azadirachta indica	55	P.L.
301	Neem	Azadirachta indica	150	P.L.
302	Neem	Azadirachta indica	130	P.L.
303	Neem	Azadirachta indica	160	P.L.
304	Peepal	Ficus religiosa	70	P.L.
305	Jamun	*Syzygium cumini*	140	P.L.
306	Neem	Azadirachta indica	180	P.L.
307	Neem	Azadirachta indica	98	P.L.
308	Neem	Azadirachta indica	180	P.L.
309	Neem	Azadirachta indica	180	P.L.
310	Neem	Azadirachta indica	100	P.L.
311	Neem	Azadirachta indica	150	P.L.
312	Neem	Azadirachta indica	120	P.L.
313	Neem	Azadirachta indica	125	P.L.
314	Neem	Azadirachta indica	300	P.L.
315	Neem	Azadirachta indica	146	P.L.
316	Neem	Azadirachta indica	150	P.L.
317	Neem	Azadirachta indica	153	P.L.
318	Neem	Azadirachta indica	120	P.L.
319	Neem	Azadirachta indica	75	P.L.
320	Neem	Azadirachta indica	135	P.L.
321	Neem	Azadirachta indica	112	P.L.
322	Neem	Azadirachta indica	102	P.L.
323	Neem	Azadirachta indica	78	P.L.
324	Neem	Azadirachta indica	95	P.L.
325	Neem	Azadirachta indica	100	P.L.
326	Neem	Azadirachta indica	92	P.L.
327	Neem	Azadirachta indica	80	P.L.
328	Neem	Azadirachta indica	65	P.L.
329	Neem	Azadirachta indica	130	P.L.
330	Neem	Azadirachta indica	122	P.L.
331	Neem	Azadirachta indica	93	P.L.
332	Neem	Azadirachta indica	115	P.L.
333	Neem	Azadirachta indica	106	P.L.
334	Neem	Azadirachta indica	136	P.L.
335	Neem	Holoptelea integrifolia	103	P.L.
336	Chilbil/Papri	Ficus religiosa	120	P.L.
337	Peepal	Holoptelea integrifolia	60	P.L.
338	Chilbil/Papri	Holoptelea integrifolia	90	P.L.
339	Chilbil/Papri	Holoptelea integrifolia	112	P.L.
340	Chilbil/Papri	Acacia nilotica	132	P.L.
341	Desi Babool	Azadirachta indica	117	P.L.
342	Neem	Azadirachta indica	180	P.L.
343	Neem	Azadirachta indica	46	P.L.
344	Neem	Azadirachta indica	68	P.L.
345	Neem	Azadirachta indica	138	P.L.
346	Neem	Moringa oleifera	126	P.L.
347	Sahjan	Moringa oleifera	108	P.L.
348	Sahjan	Azadirachta indica	113	P.L.
349	Neem	Azadirachta indica	98	P.L.
350	Neem	Holoptelea integrifolia	61	P.L.
351	Chilbil/Papri	Azadirachta indica	123	P.L.
352	Neem	Azadirachta indica	097	P.L.
353	Neem	Azadirachta indica	075	P.L.
354	Neem	Azadirachta indica	070	P.L.
355	Neem	Azadirachta indica	090	P.L.

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NOTARY ★ GOVERNMENT OF WEST BENGAL
PARNA DAS
S.C.C
KOLKATA
AT
REGN NO.
032/022
Expired Date
31-03-2027

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358	Neem	Azadirachta indica	091	P.L.
359	Neem	Azadirachta indica	110	P.L.
360	Neem	Azadirachta indica	096	P.L.
361	Shahtoot	Azadirachta indica	160	P.L.
362	Haldu	Morus alba	128	P.L.
363	Neem	Adina Cordifolia	100	P.L.
364	Neem	Azadirachta indica	160	P.L.
365	Neem	Azadirachta indica	130	P.L.
366	Neem	Azadirachta indica	118	P.L.
367	Chilbil/Papri	Azadirachta indica	151	P.L.
368	Lassora	Azadirachta indica	091	P.L.
369	Neem	Holoptelea integrifolia	141	P.L.
370	Lassora	Cordia dichotoma	098	P.L.
371	Neem	Azadirachta indica	106	P.L.
372	Neem	Cordia dichotoma	062	P.L.
373	Neem	Azadirachta indica	078	P.L.
374	Neem	Azadirachta indica	077	P.L.
375	Safed Siris	Azadirachta indica	072	P.L.
376	Neem	Albizza procera	090	P.L.
377	Neem	Azadirachta indica	133	P.L.
378	Safed Siris	Azadirachta indica	038	P.L.
379	Safed Siris	Albizza procera	060	P.L.
380	Safed Siris	Albizza procera	063	P.L.
381	Safed Siris	Albizza procera	062	P.L.
382	Safed Siris	Albizza procera	047	P.L.
383	Neem	Albizza procera	0	P.L.
384	Neem	Azadirachta indica	090	P.L.
385	Neem	Azadirachta indica	095	P.L.
386	Chilbil/Papri	Azadirachta indica	140	P.L.
387	Chilbil/Papri	Holoptelea integrifolia	072	P.L.
388	Shisham	Holoptelea integrifolia	110	P.L.
389	Sahtoot	Dalbergia sissoo	083	P.L.
390	Neem	Morus alba	112	P.L.
391	Neem	Azadirachta indica	070	P.L.
392	Neem	Azadirachta indica	130	P.L.
393	Neem	Azadirachta indica	122	P.L.
394	Beri	Azadirachta indica	132	P.L.
395	Beri	Zayphus mauritiana	155	P.L.
396	Neem	Zayphus mauritiana	052	P.L.
397	Neem	Azadirachta indica	022	P.L.
398	Peepal	Azadirachta indica	080	P.L.
399	Shahtoot	Ficus religiosa	060	P.L.
400	Shahtoot	Morus alba	051	P.L.
401	Neem	Morus alba	098	P.L.
402	Neem	Azadirachta indica	052	P.L.
403	Neem	Azadirachta indica	100	P.L.
404	Neem	Azadirachta indica	123	P.L.
405	Neem	Azadirachta indica	120	P.L.
406	Neem	Azadirachta indica	138	P.L.
407	Neem	Azadirachta indica	115	P.L.
408	Jamun	Syzygium cumini	122	P.L.
409	Neem	Azadirachta indica	169	P.L.
410	Neem	Azadirachta indica	096	P.L.
411	Neem	Azadirachta indica	163	P.L.
412	Peepal	Ficus religiosa	141	P.L.
413	Neem	Azadirachta indica	189	P.L.
414	Neem	Azadirachta indica	046	P.L.
415	Neem	Azadirachta indica	161	P.L.
416	Semal	Bombax Malabaricum	212	P.L.
417	Neem	Azadirachta indica	106	P.L.
			185	P.L.
			131	P.L.

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NOTARY
PARNA DAS
PSCC
KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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418	Shisham	Dalbergia sissoo	080	P.L.
419	Neem	Azadirachta indica	210	P.L.

Sl. N	Name of the Species	Botanical Name	GBH (CMs)	PF/PL	Old SL. No.
420	S.Siris	Albizza procera	063	P.L.	PF-17
421	Neem	Azadirachta indica	130	P.L.	PF-29
422	Neem	Azadirachta indica	145	P.L.	PF-31

नोट– राजस्व विभाग एवं वन विभाग द्वारा दिनांक 30.10.2024 को संरक्षित वन क्षेत्र के सीमा निर्धारण हेतु किये गए संयुक्त सर्वे (रिपोर्ट द्वारा पत्रांक 218/2–1 दिनांक 07.11.2024) में पूर्व में संरक्षित वन क्षेत्र में पातित वृक्षों की सूची में क्रम संख्या 17, 29 तथा 31 पर दर्ज वृक्ष निजी भूमि में पाए गए हैं । तदानुसार उनको निजी क्षेत्र में पातित वृक्षों की सूची में क्रम संख्या 420, 421 तथा 422 पर दर्ज किया जा रहा है। इस प्रकार निजी क्षेत्र में पातित वृक्षों की संख्या 422 है।

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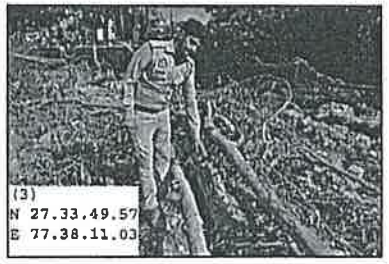
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PRIVATE LAND TREE

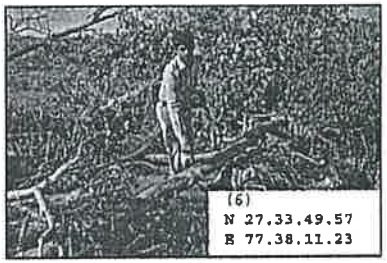


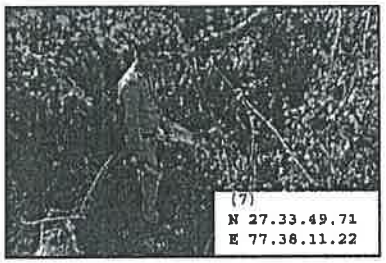


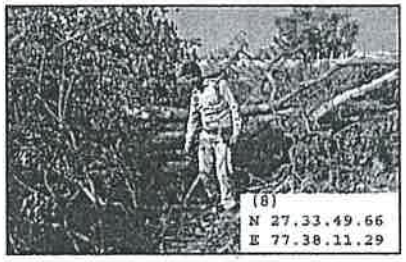






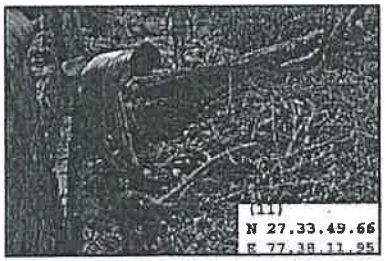














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POLICE
AT KOLKATA
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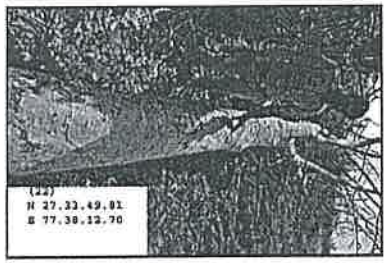
















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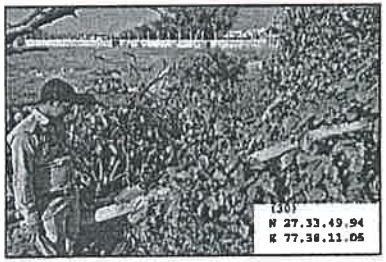

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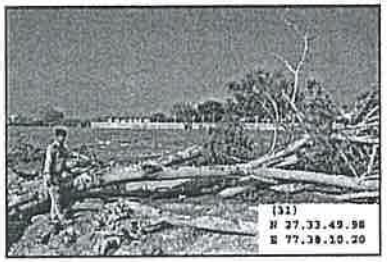

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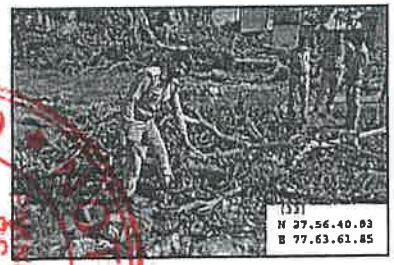

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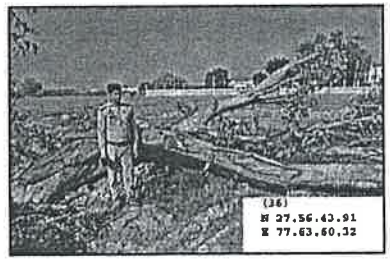

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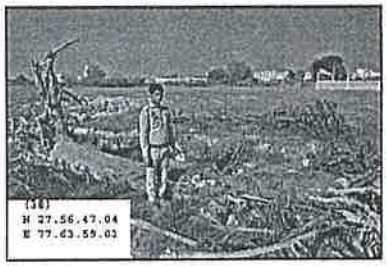

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Expired Date
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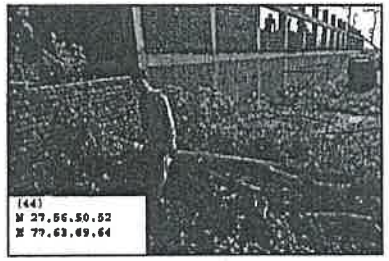




















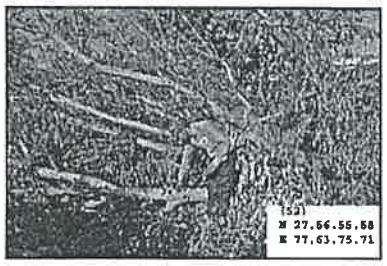
GOVERNMENT OF WEST BENGAL
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REGN NO.
032/022
Expired Date
31-03-2027

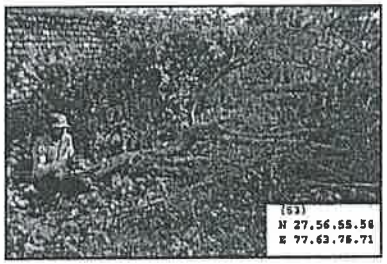
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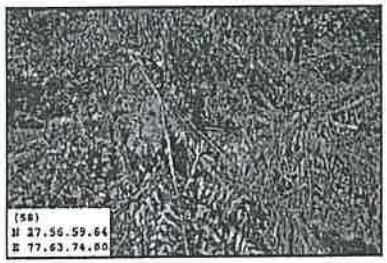














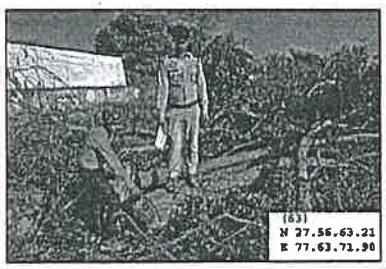


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REGN NO.
032/022
Expired Date
31-03-2027

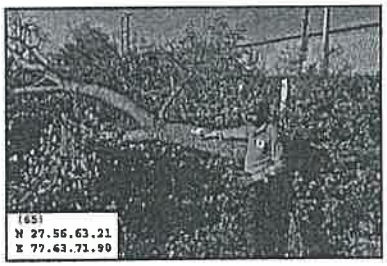
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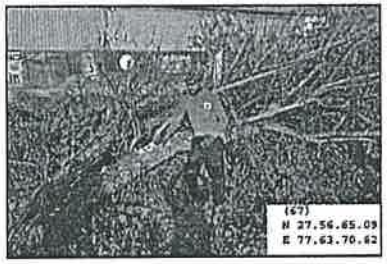






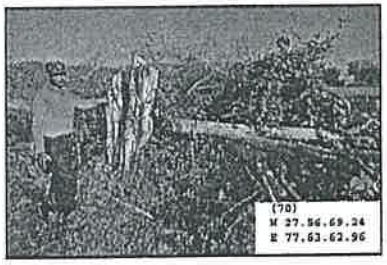


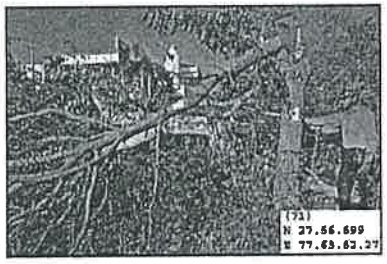










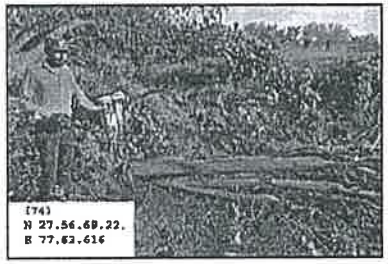




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REGN NO.
03/2022
Expired Date
31-12-2027
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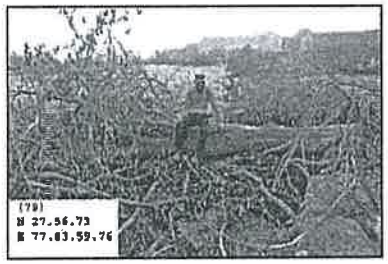




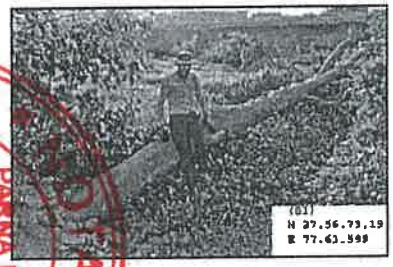


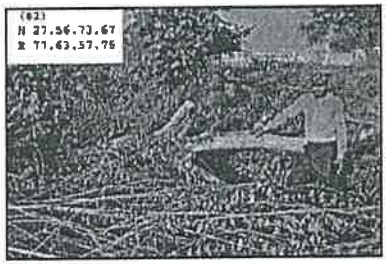


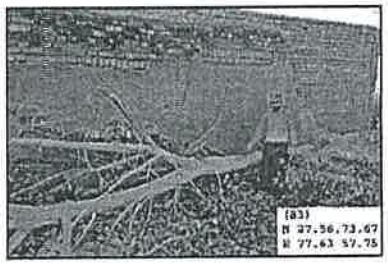


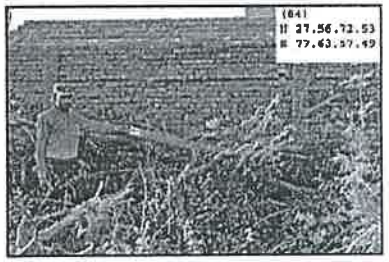








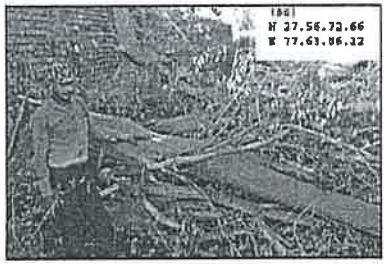


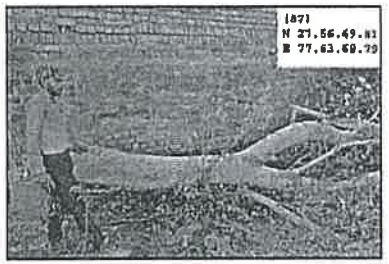


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NOTARY
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AT KOLKATA
REGN NO.
032/022
Expired Date
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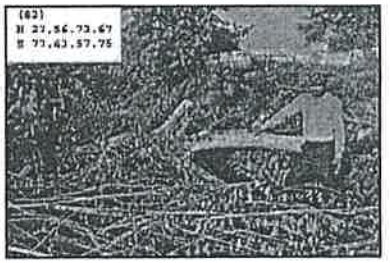


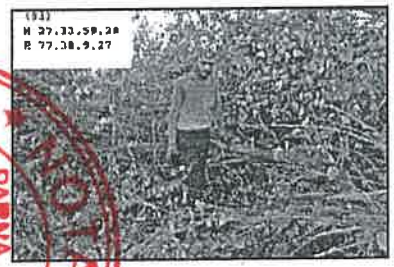














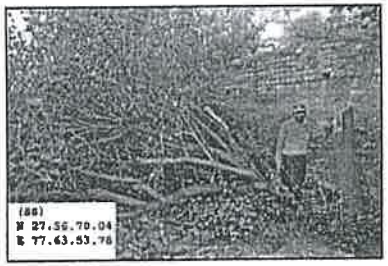




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REGN NO.
032/022
Expired Date
31-03-2027

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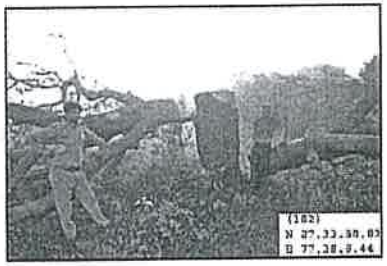


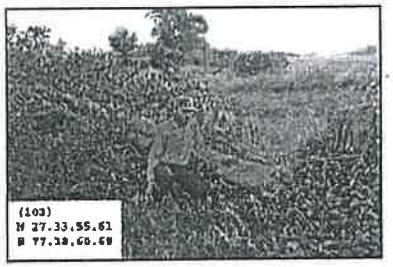




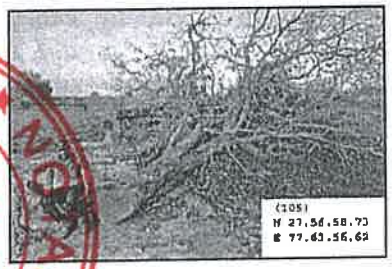














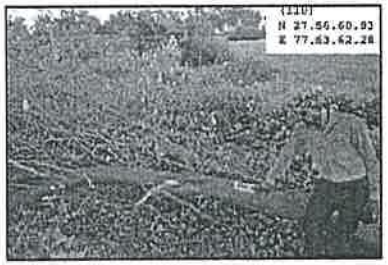




GOVERNMENT OF WEST BENGAL NOTARY PARNA DAS B.S.C.C AT KOLKATA REGN NO. 032/2022 Expired Date 31-03-2027

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GOVERNMENT OF WEST BENGAL
NOTARY
PANNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
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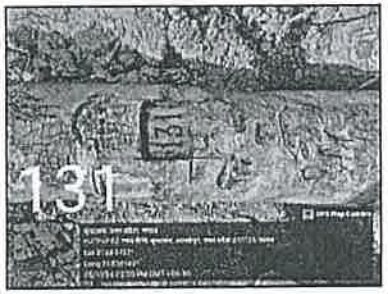














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PARNA DAS
B.Sc. C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
2027
NOTARY
WEST BENGAL

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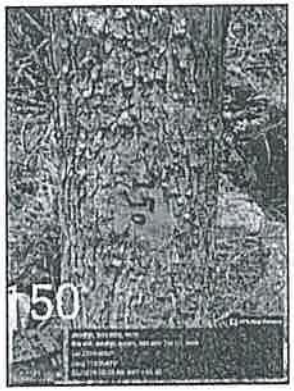
























BENGAL

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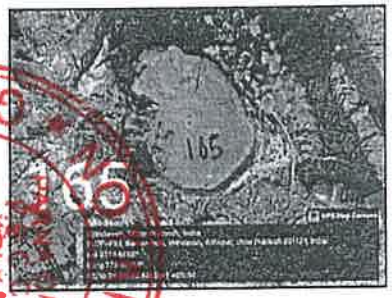














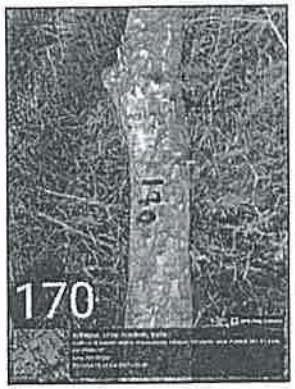




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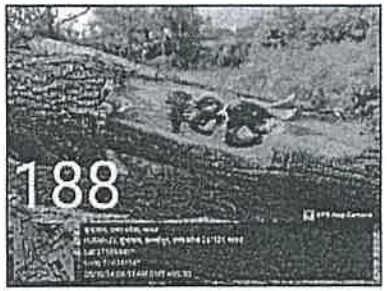


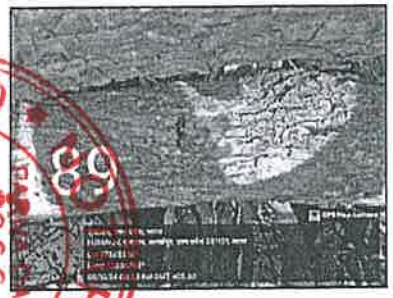


















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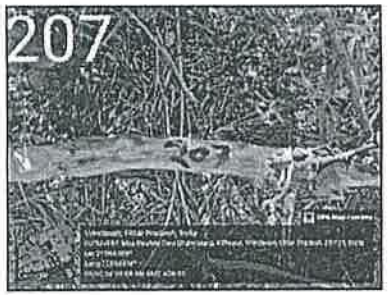


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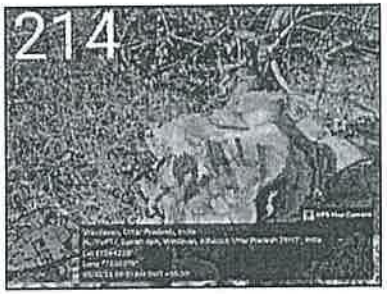












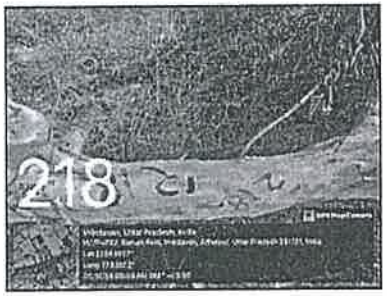




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DAS
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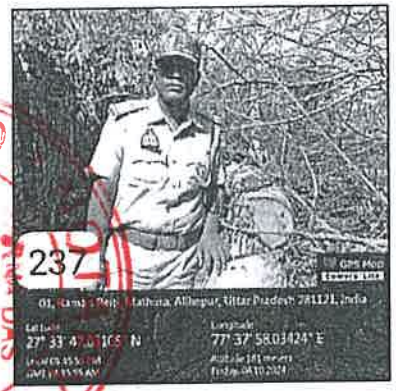


















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PCC AT KOLKATA REGN NO. 032/2022 Expired Date 31-03-2027 OF WEST BENGAL

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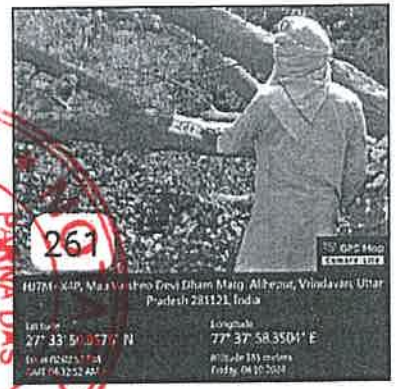


















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NOTARY PUBLIC
REGN NO. 03202022
Valid upto Date 31-03-2027
AT KOLKATA

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PARNA DAS
ADVOCATE
AT KOLKATA
REGN NO.
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Expired Date
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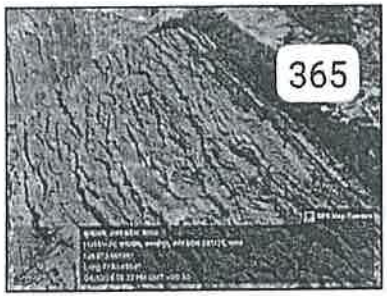
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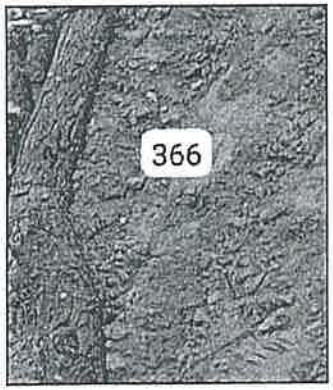
























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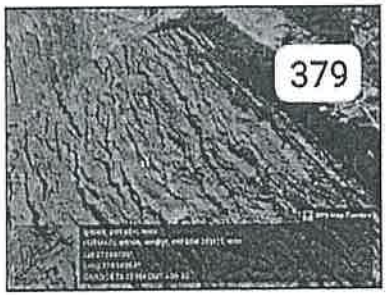






















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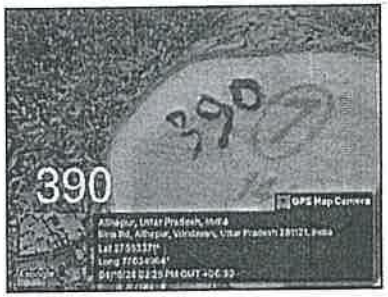
























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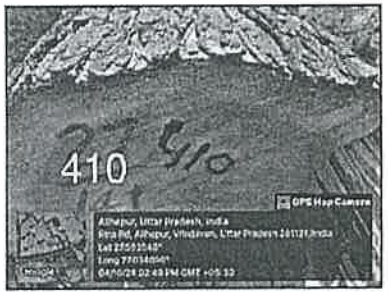




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Note- In the joint survey conducted by the Revenue Department and the Forest Department on 30.10.2024 for demarcation of the protected forest area (report no. 218/2-1 dated 07.11.2024), the trees recorded at serial numbers 17, 29 and 31 in the list of felled trees in the protected forest area earlier have been found in private land. Accordingly, they are being recorded at serial numbers 420, 421 and 422 in the list of felled trees in the private area. Thus, the number of felled trees in the private area is 422.

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PROTECTED FOREST TREE

























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NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
P.O.C.C
AT KOLKATA
REGN NO.
032/2022
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31-03-2027























Note- In the joint survey conducted by the Revenue Department and the Forest Department on 30.10.2024 for demarcation of the protected forest area (report no. 218/2-1 dated 07.11.2024), the trees recorded at serial numbers 17, 29 and 31 in the list of felled trees in the protected forest area earlier have been found in private land. Accordingly, they are being recorded at serial numbers 420, 421 and 422 in the list of felled trees in private area. Thus, the nun of felled trees in the protected fores area is 32.

GOVERNMENT OF WEST BENGAL
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Expired Date
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संयुक्त पैमाइश

63

स्थल :- वृन्दावन – हटीकुरा मार्ग (माँ वैष्णो देवी मन्दिर के सामने)
दिनांक – 30/10/2024

ज्ञापन,

सादर अवगत कराना है कि उप प्रभागीय वनाधिकारी, मथुरा के कार्यालय की पत्र सं०-193/2-1 दिनांक 29/10/2024 के अनुपालन में क्षेत्रीय लेखपाल क्षेत्र हटीकुरा व वन विभाग के अधिकारी/कर्मचारियों द्वारा जनपद मथुरा में वृन्दावन – हटीकुरा मार्ग पर माँ वैष्णो देवी मन्दिर के सामने निजी क्षेत्र आशीर्वाद बाग तथा उसके निकट संरक्षित वन भूमि पर दिनांक 18/09/2024 की रात्रि में कुल 454 वृक्षों के अवैध कटान का स्थलीय निरीक्षण कर संरक्षित वनभूमि की सीमा निर्धारित करने हेतु संयुक्त पैमाइश की गयी। पैमाइश के पूर्व घटना स्थल से सम्बन्धित भू-अभिलेखों को देखा गया। नोटिफिकेशन सं०-1115/14-331-50, दिनांक 10 फरवरी, 1960 ई० के अनुसार वृन्दावन – हटीकुरा मार्ग की दूरी 0 मील से 8 मील, 5 फर्लांग, 425 फीट तक भारतीय वन अधिनियम, 1927 की धारा-29 के अन्तर्गत संरक्षित वन भूमि घोषित है। नोटिफिकेशन में मार्ग की लम्बाई का विवरण है, परन्तु मार्ग की चौड़ाई का विवरण अंकित नहीं है। लोकनिर्माण विभाग के अधिकारिता वाला खण्ड निर्माण खण्ड मथुरा है। अधिशासी अभियन्ता, निर्माण खण्ड मथुरा से जानकारी प्राप्त हुई है कि उनके कार्यालय में स्थल विशेष / वक्त मांग का अभिलेख उपलब्ध नहीं है तथा संरक्षित वन भूमि की पैमाइश हेतु राजस्व विभाग से सूचना प्राप्त करली जाए। तदानुसार मौके पर क्षेत्रीय लेखपाल क्षेत्र हटीकुरा ने भू-राजस्व अभिलेख (खसरा/खतौनी) को देखकर स्पष्ट किया है कि ग्राम क्षेत्र हटीकुरा के खसरा सं०- 247, 250, 251 ख, 252, 253, 254 क व 254 जो घटना स्थल अथवा वृन्दावन–हटीकुरा मार्ग की सीमा से लगे हुए हैं, की भूमि निजी काश्तकारों के नाम दर्ज भूमि है और राजस्व मानचित्र में वृन्दावन हटीकुरा मार्ग का खसरा सं०- 236 अंकित है। उक्त अभिलेख देखने के पश्चात की गयी पैमाइश में स्पष्ट हुआ है कि मौके पर हटीकुरा – वृन्दावन मार्ग के समान्तर उक्त गाटों की निजी भूमि पर बनी दीवाल से सड़क की तरफ विद्यमान नाली (सम्पूर्ण नाली सहित) तक की भूमि उपरोक्त खसरों की ही निजी भूमि है।

मौके पर विद्यमान नाली की सड़क की ओर के किनारे से पक्की सड़क तक की भूमि मार्ग / पटरी / राजकीय भूमि / भारतीय वन अधिनियम 1927 की धारा -29 के अन्तर्गत विज्ञापित भूमि है। पैमाइश के पश्चात मौके पर नजरिया नक्शा बनाया गया है, जिसकी प्रति संलग्न है।

पूर्व में (19/09/2024) की गणना टीम द्वारा दिनांक 18/09/2024 की रात्रि में कुल अवैध पातित 454 वृक्षों में 419 वृक्ष निजी भूमि एवं 35 वृक्ष संरक्षित वनभूमि में अंकित दर्शाए गए थे। किन्तु आज की संयुक्त सर्वे में निर्धारित निजी भूमि / राजकीय भूमि पटरी मार्ग सीमा चिन्हांकन में निजी भूमि में 422 व संरक्षित वन क्षेत्र में 32 वृक्षों का पातन इस प्रकार कुल 454 वृक्षों का पातन पाया गया है।

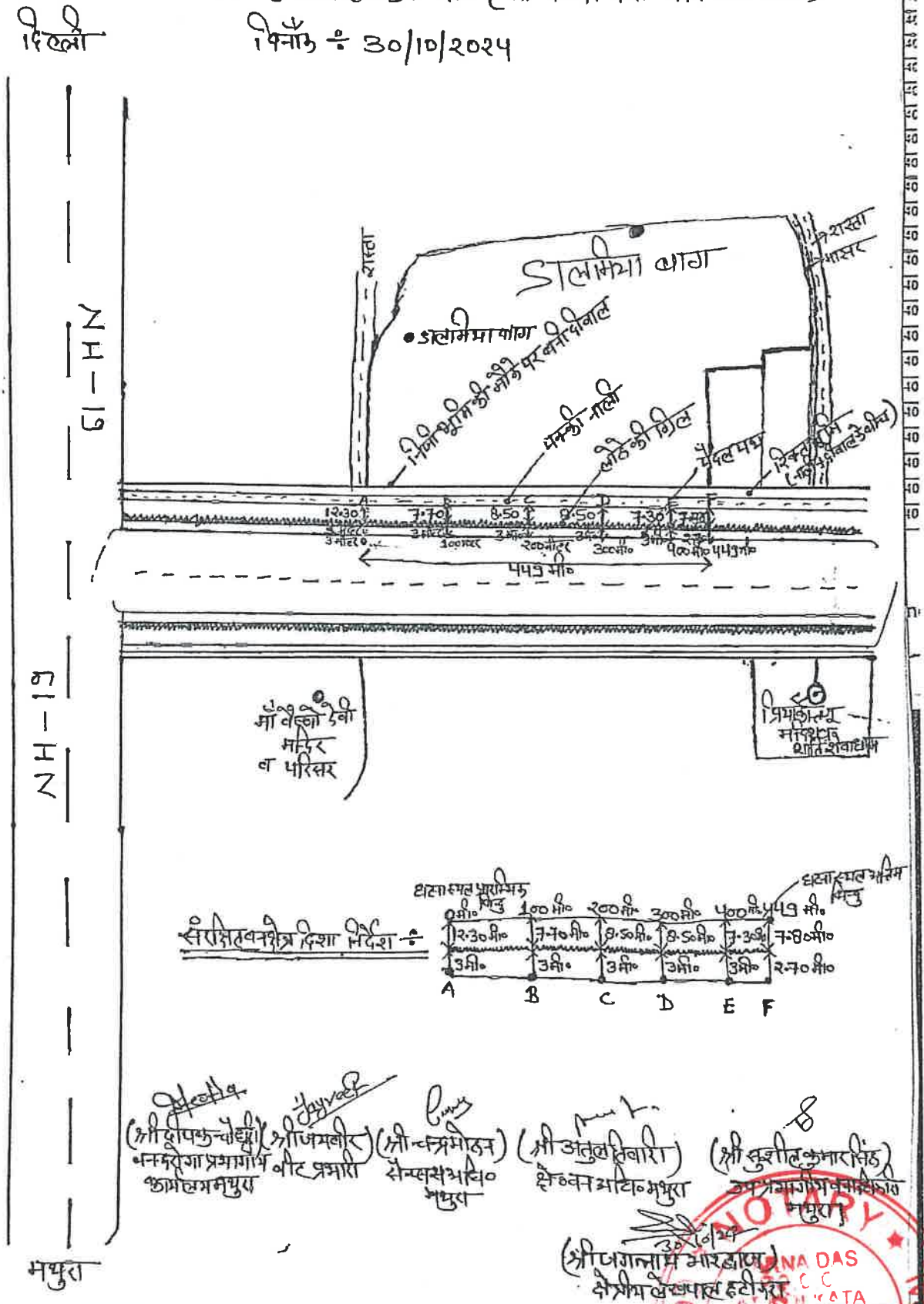
(श्री जगन्नाथ भारद्वाज) क्षेत्रीय लेखपाल हटीकुरा
(श्री दीपक चौधरी) वन क्षेत्राधिकारी कार्यालय मथुरा
(श्री जसवीर) वीट प्रभारी
(श्री चन्द्र मोहन) सेक्शन अधिकारी वृन्दावन
(श्री आदित्य तिवारी) R. Fo Mathura
(श्री सुशील कुमार सिंह) S.D.O Mathura.

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नजरिया नक्शा

स्थल - वृन्दावन-हटीकरा मार्ग (माँ वैष्णो देवी मंदिर के सामने)

दिनाँक ÷ 30/10/2024



(श्री दीपक चौधरी) वनसंरक्षण प्रभागीय अधिकारी मथुरा

(श्री जसवीर) बीट प्रभारी

(श्री चन्द्रभोहन) सेक्शन अधि० मथुरा

(श्री अतुल तिवारी) क्षेत्र वन अधि० मथुरा

(श्री सुशील कुमार सिंह) उप प्रभागीय वनाधिकारी मथुरा

30/10/24

(श्री जगन्नाथ भारद्वाज) वीट प्रभारी वैष्णो देवी हटीकरा

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BHULEKH
Uttar Pradesh

Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

06/Nov/2024 10:20:47

ग्राम कमांक : 124294 ग्राम का नाम (परगना) : कटीकला (वृन्दावन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00248

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व :
249	मै0 डालमिया एण्ड सन्स संयुक्त / हिन्दू परिवार कर्ता / . श्यामसुन्दरडालमिया / श्री रघुनन्दनप्रसाद डालमिया / नि0 10/4बी लाला लाजपत रायलोडनस्ट्रीटकोलकात16 पत राय सरानी कलकत्ता व / मैसर्स चन्द्र कुमार / संयुक्त हिन्दू परिवार द्वारा कर्ता श्रीचन्द्र कुमार पुत्र श्रीशंकरलाल धानुका सदस्य / पत्नी अरुणा धानुका व पुत्र मास्टर / मृगांक धानुका जी नि014 लोडन स्ट्रीट कलकत्ता -16 नरायनप्रसाद डालमिया / रघुनन्दनप्रसाद डालमिया / नि010/4बी लाललाजपत रायरोडनस्ट्रीटकोलकता16		1411फ0	249(1242940249000012)	0.0120			0.30

NOTARY ★ WEST BENGAL ★ GOVERNMENT OF
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AT ADI KATA
REGN NO.
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उद्धरण खतौनी (अप्रमाणित प्रति)

06/Nov/2024 10:20:47

ग्राम क्रमांक : 124294 ग्राम का नाम (परगना) : छटीकरा (वृन्दावन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खता संख्या : 00248

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य एक टी शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव तीन शून्य रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

(17) धृति के सम्बन्ध में निचारार्थ राजस्व वाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :
1) 1430फ व आदेश श्रीमान तहसीलदार मथुरा के आदेश दिनांक 17.03.2023 के अनुपालन में पी0एन0बी0 छटीकरा के हिस्वाजं प्रमाण पत्र के अनुसार बांकेलाल पुत्र हीरालाल द्वारा दिनांक 28.08.2009 को लिया गया ऋण दिनांक 28.02.2023 को चुकता कर दिया है अत खाता बन्धक मुक्त किया जाता है ह र का 17.03.2023 (डिजिटल हस्ताक्षर : RAMESH CHANDRA (REGISTRAR KANOONGO) /18-03-2023)
2) O.B.C. छटीकरा मे बाँके लाल पुत्र हीरा लाल ने अपनी अग्रानी रु. 90000/रु मे दि. 28-8-09 को बन्धक किया ह. स. र. का.28-8-09 (डिजिटल हस्ताक्षर : SATYENDRA SINGH RAGHAV (REVENUE INSPECTOR) /18-12-2021)

पूर्व आदेशों का विवरण
1) 1426फ व आदेश श्रीमान तहसीलदार न्यायिक मथुरा के वाद सं0 310 TMJ ता फै 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज वसीयतकर्ता मृतक खातेदार स्व0 रघुनन्दन प्रसाद डालमिया पुत्र स्व0 गुलचन्द डालमिया नि0 2/3 शरत बोश रोड कलकत्ता का नाम यथोचित भाग से निरस्त करके वसीयत ग्रहीता श्री प्रद्युम्न डालमिया पुत्र मधुसूदन डालमिया रकबा 1.96375हे0 व श्री वेदान्त डालमिया व श्री सिद्धान्त डालमिया व श्री निशान्त डालमिया पुत्रगण सूर्यकान्त डालमिया रकबा 1.96375हे0 नि0गण 2/3 शरत बोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोबेट संख्या 199/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.9275हे0 पर यथास्थिति दर्ज रहेगा ह र का 11.09.18 ..... 25.09.18

Disclaimer

NOTARY WEST BENGAL GOVERNMENT OF WEST BENGAL
ARPANA DAS P.S.C.C. AT KOLKATA REGN NO. 032/022 Expiring Date 31-03-2027

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Uttar Pradesh

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:02:05

ग्राम कर्मांक : 124294 ग्राम का नाम (परगना) : छटीकरा (वृन्दावन) तहसील : मथुरा जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00243

श्रेणी : 1-ख / भूमि जो संक्रमणीय भूमिधरों के नाम निकर में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
(1) खाता/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटीकृत वाद संख्य अथवा आदेश संख्या / आदेश का दिनांक / ओत का आधार	(4) वर्ष	(5) गाटा (वृत्तीक कोड)	(6) गाटे का कुल क्षेत्रफल(है०)	(7) हिस्से में	(8) क्षेत्रफल में(है०)	(9) खातेदार द्वारा देय भू-राजस्व :
250	मै0डालमिया / एण्ड सन्स / 10/4लालाताजपत रायसरानी कलकत्ता 6000020 श्यामसुन्दर डालमिया / रघुनन्दन प्रसाद डालमिया / 10/4लालाताजपत रायसरानी कलकत्ता 6000020 नरायन प्रसाद डालमिया / रघुनन्दन प्रसाद डालमिया / 10/4लालाताजपत रायसरानी कलकत्ता 6000020 श्रीचन्द कुमार पानुका / शंकर लाल पानुका / 14 लोडन स्ट्रीट कलकत्ता 60006 श्रीमती अन्जा कुमारपानुका / चन्द कुमार पानुका / 14 लोडन स्ट्रीट कलकत्ता 60006 मृगेन्द्र पानुका / चन्द कुमार पानुका / 14 लोडन स्ट्रीट कलकत्ता 60006		1411फ0	250(1242940250000012)	0.0950			2.30

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य नौ पाँच शून्य (हैक्टेयर) कुल भू-राजस्व - दो दशमलव तीन शून्य रुपये

रूपान्तरण / परिवर्तन का विवरण	खारिज किया गया	दर्ज किया गया

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NOTARY ★ WEST BENGAL ★ GOVERNMENT OF WEST BENGAL
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CITY COURT, CALCUTTA
REGN. NO. 1032/022
Expired Date 17-03-2027

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:02:05

यूनिक क्रमांक : 124294 ग्राम का नाम (परगना) : छटीकरा (वृन्दावन) तहसील : छाता जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00243

(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नाम-परिवर्तन का आधार / डिक्रीदार हस्ताक्षर नाम (पदनाम) / डिक्रीदार हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / भूमिक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / भूमिक कोड	(16) क्षेत्रफल(हे०)

(17) भूमि के राजस्व में निर्धारणीय राजस्व बाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/पनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/पनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण
1) 1426फ म आदेशेा श्रीमान तहसीलदार न्यायिक मथुरा के मद सं0 310 TMJ ता 0 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज वसीयतकर्ता मृतक छन्नेदान स्व0 एलन्दन प्रसाद डालमिया पुत्र स्व0 मत्तपन्द डालमिया नि0 2/3 अरत बोस रोड कलकत्ता का नाम यथोचित भाग से मिस्ल करके वसीयत शक्षेत्र श्री प्रद्युम्न डालमिया पुत्र मधुसूदन डालमिया रकबा 1.963750 व श्री केदार डालमिया व श्री सिद्धान्त डालमिया व श्री निशान्त डालमिया पुत्रगण मुकुन्दकान्त डालमिया रकबा 1.963750 नि0भाग 2/3 अरत बोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा माo उच्च न्यायालय कलकत्ता के प्रोबेट संख्या 199/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 एलन्दन प्रसाद डालमिया रकबा 3.927500 पर यथास्थिति दर्ज रहेगा ह व का 11.09.18 ..... 25.09.18

[illegible] (भाग्रह (राज)) के तहत सूचना [illegible] (कार्यालय जाँच) | [illegible]

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:03:45

ग्राम कमांक : 124294 ग्राम का नाम (परगना) : वृन्दावन (वृन्दावन) तहसील : मथुरा जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00249

नोट : 1-क / भूमि जो संकल्पवीर भूमिधरी केअधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयक हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा अदेश संख्या / अदेश का दिनांक / जोत का आधार	(4) वर्ग	(5) गाटा (यूनिक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व :
251ख	मै0शंकरलालचन्दकुमारH. U.F / शंकर लाल धानुका / 14लोडन स्ट्रीट कलकत्ता श्री चन्दकुमार धानुका / श्री शंकर लाल धानुका / 6006 कर्ता सदस्य अरुण धानुका / श्री चन्द कुमार धानुका / 6006 कर्ता मृगोक जी / चन्द कुमार धानुका / मि0 14 लोडन स्ट्रीट कलकत्ता		1411फ	251ख(1242940251200112)	0.0410			0.95

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य चार एक्ड शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव नौ पाँच रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा अदेश संख्या / अदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयक हेतु)	(12) गाटे का खसरा नम्बर / यूनिक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयक हेतु)	(15) गाटे का खसरा नम्बर / यूनिक कोड	(16) क्षेत्रफल(हे०)

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत सूचना :

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:03:45

ग्राम कलांक : 124294 ग्राम का नाम (परगना) : छटीकरा (कृष्णवन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00249

(18) संपक/संपक-मुक्त होने की स्थिति
(18.1)संपक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/संपक का दिनांक/पनपति/असंदेन संख्या/खतौटार(पिता-पति-संरक्षक)) :

(18.2)संपक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/संपक-मुक्त का दिनांक/पनपति/असंदेन संख्या/खतौटार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व उल्लेखों का विवरण
1) 1428फ व अ0ऐ0ा श्रीमान तहसीलदार न्यायिक मथुरा के आदे श0 310 TMJ दि0 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज असीदकर्ता कृषक खतौटार स्व0 रघुनन्दन प्रसाद डालमिया पुत्र स्व0 मूलचन्द डालमिया नि0 2/3 सरत बोस रोड कलकत्ता का नाम समोचित भाग से निरस्त करके वसीयत प्रहीता श्री प्रद्युम्न डालमिया पुत्र मधुसूदन डालमिया रकबा 1.9637580 व श्री वेदान्त डालमिया व श्री सिद्धान्त डालमिया व श्री मिलान्त डालमिया पुत्रगण सूर्यकान्त डालमिया रकबा 1.9637580 नि0गण 2/3 सरत बोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोबेट संख्या 199/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री रघुनाथ डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.9275ह0 पर यथास्थिति दर्ज रहेगा ह र का 11.09.18 ..... 25.09.18

राजस्व अभिलेखों की प्रतिलिपि (पूर्ण / आंशिक) के लाइव ऑनलाइन वितरण (प्रत्यावेदन / आपत्ति सहित) हेतु सशुल्क सुविधा पर क्लिक करें

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:04:53

ग्राम कमांक : 124284 ग्राम का नाम (परगना) : कट्टीकला (कृष्णबन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00184

खेसरा : 1-क / भूमि जो राजस्वीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जनपदिति (अवयक हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / चोल का आधार	(4) वर्ष	(5) गाटा (यूनिक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) किस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व :
252	बल्चू / मोहनलाल / नि. ग्राम हरगोविन्द / लच्छी / नि.ग्राम भगवान सिंह / लच्छी / नि.ग्राम बैनी सिंह / लच्छी / नि.ग्राम श्रीमती कस्तूरी / लच्छी / नि.ग्राम क्षेत्रपाल / कन्हैया / नि.ग्राम कमला प्रसाद ना0 उम्र 16 वर्ष पुत्र नन्हैया / सं0 श्रीमती वासो माता स्वयं / नि.ग्राम कु0 गीता नं0 उम्र 13 वर्ष पुत्री कन्हैया / सं0 श्रीमती वासो माता स्वयं / नि.ग्राम श्रीमती वासो / कन्हैया / नि.ग्राम		1411फ0	252(1242940252000012)	0.0240			0.60

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य दो चार शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव छः शून्य रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार	(12) गाटे का खाता नम्बर	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जनपदिति (अवयक हेतु)	(15) गाटे का खसरा नम्बर / यूनिक कोड	(16) क्षेत्रफल(हे०)

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29/Oct/2024 11:04:53

ग्राम कमांक : 124294 ग्राम का नाम (परगना) : छटीकरा (कृष्णराय) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00194

/ डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / कम्पनिधि (अथवाक्त हेतु)	/ यूनिक कोड				

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

(18) संयक्त/संयक्त-पुत्र होने की स्थिति
(18.1)संयक्त होने की स्थिति (संख्या अथवा बैंक का नाम/कोड/संयक्त का दिनांक/पनराशि/प्रवेदन संख्या/खतौनी(सिंह-गति-संख्यक)) :

(18.2)संयक्त-पुत्र होने की स्थिति (संख्या अथवा बैंक का नाम/कोड/संयक्त-पुत्र का दिनांक/पनराशि/प्रवेदन संख्या/खतौनी(सिंह-गति-संख्यक)) :

(19) सम्पत्ति :

पूर्व आदेशों का विवरण

कृपया अन्य खसरों की उपलब्धता (भूखंड (गाटा) के चयन (क्लिक/माउस-ओवर/स्पर्श करें) हेतु खसरा संख्या पर क्लिक करें

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:06:32

ग्राम कम्पांक : 124294 ग्राम का नाम (परगना) : वृंदावन (कृन्दावन) तहसील : सदर जनपद : मथुरा चक्बंदी वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00252

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरी के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / सम्पत्तिवि (अवयक्त हेतु)	(3) न्यायालय का नाम / कम्प्यूट(कृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / चोत का आधार	(4) वर्ष	(5) गाटा (यूनिक कोड)	(6) गाटे का कुल क्षेत्रफल(है०)	(7) हिस्से में	(8) क्षेत्रफल में(है०)	(9) खातेदार द्वारा देय भू-राजस्व :
253	मै डालमिया एन्ड सन्स 10/4बी0 / लाला लालपत राय सरनी कलकत्ता / ना 20 वर्षा श्यामसुन्दर डालमिया / रघुनन्दनप्रसाद डालमिया / नि0 2/3 साउथबेरट रोड कलकत्ता नारायन प्रसाद डालमिया / रघुनन्दनप्रसाद डालमिया / नि0 2/3 साउथबेरट रोड कलकत्ता चन्द्रकुमारHUF 14 लोहन / . / . स्ट्रीट कलकत्ता कर्ता / . / . चन्द्रकुमार धानुका / शंकरलाल धानुका / नि0 कोलकाता		1411फ0	253(1242940253000012)	0.0900			2.20

कुल गाटे- एक. कुल क्षेत्रफल- शून्य दशमलव शून्य नौ शून्य शून्य (हेक्टेयर) कुल भू-राजस्व - दो दशमलव दो शून्य रुपये

नामान्तरण / परिवर्तन का विवरण				खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूट(कृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार /				(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0	(12) गाटे का खसरा	(13) क्षेत्रफल(है०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / सम्पत्तिवि (अवयक्त हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(है०)

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ग्राम कमांक : 124294	ग्राम का नाम (परगना) : छटीकरा (पृन्दावन)	तहसील : सदर	जनपद : मथुरा	फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)	भाग : 1	(1) खाता संख्या : 00252

डिजिटल हस्ताक्षर नाम (परगना) / डिजिटल हस्ताक्षर दिनांक	(0-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	नम्बर / यूनीक कोड				

(17) भूमि के खातकर में विचारणीन राजस्व मद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/ब्रांच/बंधक का दिनांक/पंजाकि/जमावेन संख्या/खतौटा(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/ब्रांच/बंधक-मुक्त का दिनांक/पंजाकि/जमावेन संख्या/खतौटा(पिता-पति-संरक्षक)) :

(19) आकृति :

पूर्व खतौनी का विवरण
1) 1426फ व अ0ग्रे0ना श्रीमान तहसीलदार न्यायिक मथुरा के आदे सं0 310 TMJ दि0 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज वसीयतकर्ता मृतक खतौटार स्व0 रघुनन्दन प्रसाद डालमिया पुत्र स्व0 भूलचन्द डालमिया नि0 2/3 शरत बोस रोड कलकत्ता का नाम यथोचित भाग से निरत करके काश्मिल शहीश श्री प्रफुल्ल डालमिया पुत्र मधुसूदन डालमिया रकबा 1.96375है0 व श्री मेदान्त डालमिया व श्री सिद्धान्त डालमिया व श्री निर्मल डालमिया पुत्रगण सूर्यकान्त डालमिया रकबा 1.96375है0 नि0गण 2/3 शरत बोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोबेट संख्या 189/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.9275है0 पर यथास्थिति दर्ज रहेगा ह ा का 11.09.18 ..... 25.09.18

[illegible] प्रतिलिपि (भूखंड (गाटा) [illegible]) [illegible]

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NOTARY GOVT. OF WEST BENGAL PARNA DAS P.S.C.C. ALIPORE KOLKATA REGN. NO. Date

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Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:07:33

ग्राम कमांक : 124294 ग्राम का नाम (परगना) : छटीकरा (कृष्णवन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00100

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (5-9 स्थान के अंक) / पत्र / जन्मतिथि (आवश्यक हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / चोत का आधार	(4) वर्ग	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व :
254क	डालमिया एण्डसन्साएच.यू.एफ.द्वारा / स0हिन्दू परिवार / . श्रीलालचन्द डालमिया / स0हिन्दू परिवार / . श्रीश्यामसुन्दर डालमिया / रघुनन्दन प्रसाद डालमिया / . नारायन दास डालमिया / रघुनन्दन प्रसाद डालमिया / 10/4 बी0 लालतानपतराय सरानी कलकता श्रीचन्दकुमार धानुका / श्रीशंकर लाल धानुका / 14 लोडनस्ट्रीट कलकता -16 श्रीमती अरूणा धानुका / पारटर मृगोक धानुका / 14 लोडनस्ट्रीट कलकता -16 बिलाश्त श्रीचन्द कुमार धानुका / .. / 14 लोडनस्ट्रीट कलकता -16		1411फ0	254क(12412940264200112)	0.8000			15.30

कुल गाटे- ५क. कुल क्षेत्रफल- शून्य दशमलव आठ शून्य शून्य शून्य (हेक्टेयर) कुल भू-राजस्व - एक पाँच दशमलव तीन शून्य रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार	(12) गाटे का खसरा	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:07:33

ग्राम कमांक : 124294	ग्राम का नाम (परगना) : छटीकरा (वृन्दावन)	तहसील : छर	जनपद : मथुरा	फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)	भाग : 1	(1) खाता संख्या : 00109
संख्या / अक्षेत्र का हिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर हिनांक	ग0 (अन्तिम चार अंक) अथवा फैन ग0 (8-9 स्थान के अंक) / पक्ष / कन्सलिपि (अवधारक हेतु)	नम्बर / यूनीक कोड		ग0 (अन्तिम चार अंक) अथवा फैन ग0 (8-9 स्थान के अंक) / पक्ष / कन्सलिपि (अवधारक हेतु)		

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का हिनांक/पनराशि/अबेदन संख्या/डाकेटर(मिल-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का हिनांक/पनराशि/अबेदन संख्या/डाकेटर(मिल-पति-संरक्षक)) :

(19) अन्यूक्ति :

पूर्व अक्षेत्रों का विवरण

1) 1426फ व अक्षेत्रेत्र श्रीमान तहसीलदार न्यायिक मथुरा के वाद स0 310 TMJ ता फै 11.09.18 के अनुसार ग्राम छटीकरा के खाता उ0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज वसीयतकर्ता मृतक खपेटा स0 रघुनन्दन प्रसाद डालमिया पुत्र स0 फूलचन्द डालमिया मि0 2/3 शरत बोस रोड कलकत्ता का नाम यथोचित भाग से निरस्त करके जमीका गहीता श्री प्रद्युम्न डालमिया पुत्र यदुसूदन डालमिया रकबा 1.96375हे0 व श्री वेदान्त डालमिया व श्री सिद्धान्त डालमिया व श्री निशान्त डालमिया पुत्रगण सूर्यकान्त डालमिया रकबा 1.96375हे0 मि0गण 2/3 शरत बोस रोड कलकत्ता का नाम बजरिये वसीयत मलीखत हिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोबेट संख्या 199/2000 हिनांक 17.07.2000 के अधीन पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.9275हे0 पर यथास्थिति दर्ज रहेगा ह र का 11.09.18 ..... 25.09.18

उपरोक्त उक्त खातों की प्रस्थिति (भोगाधिकार एवं भार एवं अन्य विवरण/अन्यक्रान्त खतौनी) हेतु निम्न संपर्क पर क्लिक करें

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NOTARY ★ WEST BENGAL ★ GOVERNMENT OF WEST BENGAL
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NOTARY GOVERNMENT OF WEST BENGAL
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Uttar Pradesh

Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:08:23

ग्राम कर्मांक : 124294 ग्राम का नाम (परगना) : छटीकरा (वृन्दावन) तहसील : सदर जनपद : मथुरा फ़सली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 002-5

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा अभेदा संख्या / अभेदा का दिनांक / चोला का अक्षर	(4) वर्ष	(5) गाटा (यूनिक कोड)	(6) गाटे का कुल क्षेत्रफल(है०)	(7) हिस्से में	(8) क्षेत्रफल में(है०)	(9) खातेदार द्वारा देय भू-राजस्व :
254	1) मै 0हालमिया एण्ड सन्त च मै 0/चन्द कुमार धानुका/पुत्र शंकर लाल धानुका		1411फ	254(1242940254000012)	0.1200	1) 1/1	1) 0.1200	1.95
							0.1200	

कुल गाटे - एक कुल क्षेत्रफल- शून्य दशमलव एक दो शून्य शून्य (हेक्टेयर में) कुल भू-राजस्व - एक दशमलव नौ पाँच रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव एक दो शून्य शून्य (हेक्टेयर में)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा अभेदा संख्या / अभेदा का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (फटनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(है०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(है०)

(17) भूमि के सम्बन्ध में न्यायालय वाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/पावती/अभेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/पावती/अभेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

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उद्धरण खतौनी (अप्रमाणित प्रति)

29/Oct/2024 11:08:23

ग्राम कमांक : 124294 ग्राम का नाम (परगना) : छटीकरा (कृष्णन) तहसील : मथुरा जनपद : मथुरा फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027) भाग : 1 (1) खाता संख्या : 00245

(19) अभ्युक्ति :

पूर्व अभ्युक्तियों का विवरण

1) 1412फ व अभ्येदा श्रीमान च0अ0 मथुरा के बाद सं0 69/08.07.04 नियम 109अ से अभ्येदा हुआ कि ग्राम छटीकरा में अभ्येदा च0अ0 के बाद सं0 100 दि0 13.09.02 धारा 9(4) के अनुपालन में अक्कार पत्र 45 खाता सं0 437 से नवीन गाटा सं0 254/0.014 क्षे में अंकित हो। तथा नहरी के

2) खाता सं0 नवीन गाटा सं0 245/0.014 निस्तर हो तथा 248क/0.042 शामिल जोत नाले का इन्द्राज समाप्त हो ई0से0च0 25.10.04 ई च का 25.10.04

3) 1424फ व अभ्येदा श्रीमान नायब तहसीलदार छाता के सृष्टि अभ्येदा दि0 14.07.16 के अनुपालन में ग्राम छटीकरा के खाता सं0 244 पर अंकित गाटा सं0 255ख व 254क के स्थान पर 255 व 254 नई खतौनी बनाते समय गलत अंकित हो गया है जबा गाटा सं0 255 व 254 के स्थान सही गाटा सं0

4) 255ख व 254क सही पढा जाय ह र का 14.07.16 ----23.08.16

5) 1426फ व अभ्येदा श्रीमान सहायक कलक्टर न्यायिक मथुरा के बाद सं0 310 TMJ ता 0 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज कसीयतकर्ता मृतक खलेदार स्व0 रघुनन्दन प्रसाद डालमिया पुत्र स्व0 मूलचन्द डालमिया नि0 2/3 सरत बोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोबेट संख्या 199/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.927580 पर पक्षासिति दर्ज होकर ह र का 11.09.18 ..... 25.09.18

कृपया उक्त खसरे की प्रतियों (कापी/प्रति) के लाइ ग्राम /विक्रय अनुरोध (आवेदन पत्रों) हेतु खसरा संख्या का क्लिक करें

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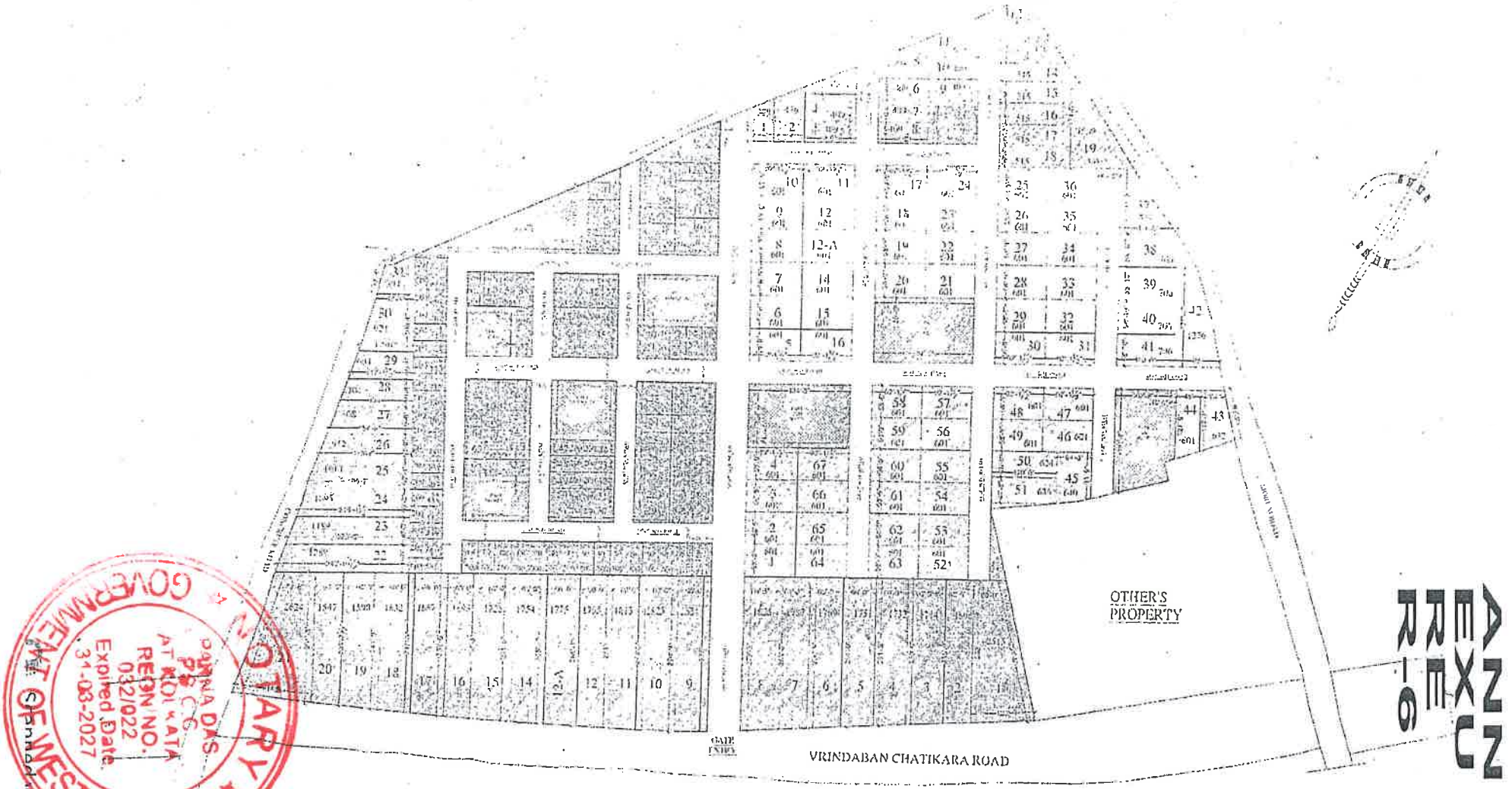
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PROJECT	DRG. TITLE	DATE	NORTH	DESIGN BY
PROPOSED SITE LAYOUT PLAN FOR GURU KRIPA TAPOVAN AT VRINDAVAN	SITE LAYOUT PLAN	19-10-23		SHRI SARVESHWE 12A-Moti Mangil, Krish 13, Braj Bilas Market, Nea cell: 9917463 E-mail :

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कार्यालय उपमहाप्रबंधक
दूरसंचार, परियोजना
वाराणसी
क्रम सं० 256
दिनांक 12.6.22
भारत संचार निगम लिमिटेड

शुद्धि-पत्र

१२ फरवरी, १९९० ई०

सं० ५११-एम-टी/३६-ए--१२१६ (एम-टी)-९९--उत्तर प्रदेश गजट (भाग १), दिनांक १ जनवरी, १९९० ई० के पृष्ठ संख्या ३२ पर प्रकाशित विज्ञप्ति संख्या ५७७ (एम-एम)/३६-ए--१२१६ (एम-एन)-९९, दिनांक २ जनवरी, १९९० ई० में ग्राम "सुपरिंटेंडेंट इंजीनियर" के स्थान पर ग्राम "सुपरिन्टेन्डिंग इंजीनियर" पढ़िये।

आज्ञा से,
हरीश चंद्र सक्सेना,
सचिव।

वन विभाग

विधि

१० फरवरी, १९९० ई०

सं० १११५/१४—३३१-९०—उत्तर प्रदेश के राज्यपाल महोदय को गत है कि इंडियन फारेस्ट ऐक्ट, १९२७ (ऐक्ट सं० १६ १९२७) की धारा २९ की उपधारा (३) के अधीन अपेक्षित जांच तथा अभिनेक करने में इतना अधिक समय लगेगा कि इस बीच राज्य सरकार के अधिकारों को क्षति हो सकती है।

अतएव उक्तोक्त उपधारा के प्रतिबन्धों द्वारा और उक्तोक्त ऐक्ट की धारा ८०-ए के साथ पठित उक्त धारा की उपधारा (१) द्वारा प्राप्त अधिकारों का प्रयोग करके उत्तर प्रदेश के राज्यपाल महोदय घोषित करते हैं कि इस प्रकार जांच तथा अभिनेक पूरे होने तक उक्त ऐक्ट के अध्याय ४ के उपबन्ध संलग्न अनुसूची में उल्लिखित भूमि पर लागू होंगे।

अनुसूची

जिला	मार्ग सड़क	दूरी मील, फर्लांग और फीटों में	विवरण
१—मेरठ सीट	१—मेरठ—बागपत रोड	३ मील से ३१ मील २ फ०	भूमि की सीमा पत्थरों द्वारा अंकित की गई है।
	२—बागपत—सहारनपुर	१ मील से २४ मील २ फ०	"
	३—बागपत—शोली—साहबरा	शून्य से १७ मील २ फ० २६० फीट तक	"
	४—मेरठ—बुमाना	२ मील से १७ मील	"
	५—मेरठ—मुजफ्फरनगर	२ मील से २८ मील तक	"
	६—डी० आर० एम० रोड	४१ मील से ५५ मील	"
	७—डी० टी० रोड	८७० मील से ८७२ मील	"
	८—बेगमाबाद—बनखंडीकरी	१ मील से ६ मील	"
	९—मुरादनगर रेलवे	शून्य से २ फ० १३६ फीट तक	"
	१०—मोदीनगर—रेलवे फीडर	शून्य से ६४० फीट तक	"
	११—मोदीनगर—रेलवे फीडर	शून्य से ४ फ० १० फीट तक	"
	१२—मेरठ—सरधना रोड	२.४२६ से १२.२.१२०	"
	१३—दुहेरा—सरधना रोड	०.०.० से ६.४.२६०	"
	१४—मुलन्दशहर—जेनानखू रोड	२३ मील से ३१ मील ३ फ० २०० फीट तक	"
	१५—बरौट—बरौली	१ से ९ मील	"
	१६—मेरठ—बरौली रोड	२३ मील से ३१ मील ३ फ० २०० फीट तक	"
	१७—नेशनल हाईवेस्ट नं० २४	२८ मील ६ फ० से ८ फ० तक ३ मील १ फ० से ३ फ० तक	"
	१८—जी० टी० रोड—गाजीपुर से उत्तर प्रदेश पावर	८७४ मील ५४८ फ० से ८७९ मील २ फ० ७० फीट तक	"
	१९—गाजीपुर—हापुर रोड	१ मील से २१ मील ६ फ० २४९ फीट तक	"
	२०—हापुरगढ़ रोड	१ मील ४८४ फीट से १९ मील ४ फ० ७० फीट तक	"
२—मुजफ्फरनगर	१—बी० आर० एम० रोड	५६ मील से ९२ मील	"
	२—सतौली—जनसेथ—पिहुर—बिजनौर	२४ मील ६ फ० से २ मील ३१ फीट तक	"
	३—मुजफ्फरनगर—शामली—अंबेता	२ मील से ३१ मील	"
	४—मुजफ्फरनगर—सहारनपुर	७७ मील से १० मील	"
	५—मुजफ्फरनगर—बिजनौर	७३ मील से २१ मील तक	"
	६—मीरापुर—कैराना	शून्य से ३ मील तक	"
	७—मुजफ्फरनगर—पुरना—रोड	७ मील तक	"
	८—मुजफ्फरनगर—बागपत—सहारनपुर रोड	२४ मील से ५३ मील ३ फ० तक	"

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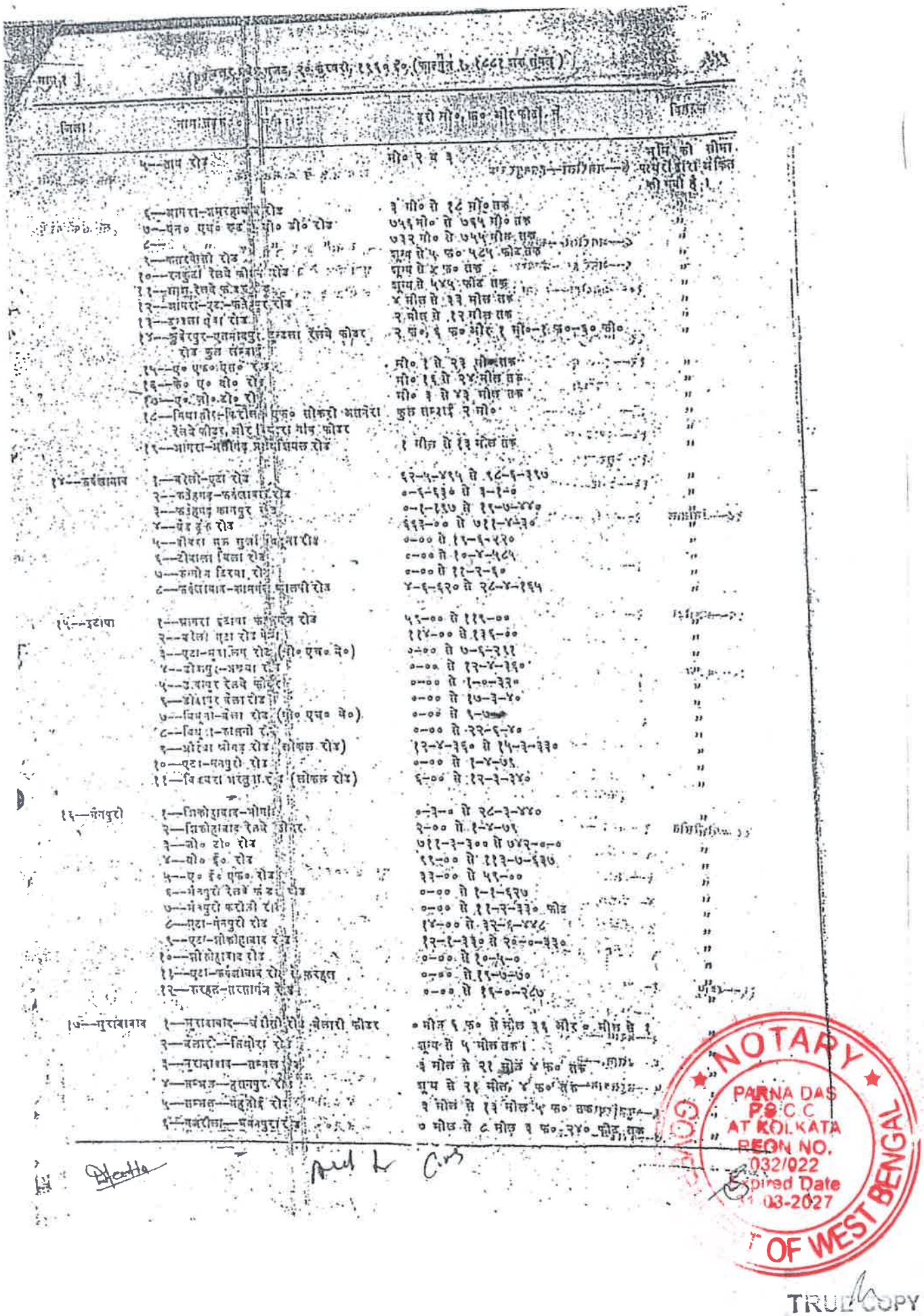
	नाम सड़क	चौड़ी सीमा, फर्श व और कौन से	विवरण
७—अलीगढ़	१—अलीगढ़-भतरौली रोड	३ मील से १७ मील तक	भूमि की सीमा पत्थरों द्वारा अंकित की गयी है।
	२—भतरौली-रामघाट	१८ मी० से २४३, १/८ मी० तक	"
	३—अलीगढ़-कासगंज	१ मी० से १, १/२ मी० तक	"
	४—अलीगढ़-अनूपशहर	६ मी० से १३ मी० तक	"
	५—अलीगढ़-टप्पल रोड	१ मी० से ३२ मी० तक	"
	६—जी० टी० रोड	७७० मी० से ८१८ मी० तक	"
	७—अतरा-अलीगढ़	२४ मी० से ५२ १/२ मी० तक	"
	८—मोमट-बरना रोड	१ मी० से ५ मी० तक	"
	९—अलीगढ़-सोंख कंकरौली	शून्य से १ मी० ८० फीट तक	"
	१०—बरना रेलवे फीडर रोड	शून्य से २ फ० ३६२ फीट तक	"
	११—कुल पयार्न रोड	१ मी० से १० मील तक	"
	१२—बरौली-मथुरा रोड	७१ मी० से ११३ मी० तक	"
	१३—सिकन्दरा राव रेलवे स्टेशन रोड	शून्य से ३ फ० ४२० फीट तक	"
	१४—हसरत-इगिलास रोड	१ मी० से १० मी० तक	"
	१५—अलीगढ़-रामा रोड	२ मी० से २७ मी० तक	"
	१६—हसरत-अंगरन फीडर रोड	शून्य से १ फ० ४१० फीट तक	"
८—बुलन्दशहर	१—पक्का पुल रोड	८१८ मी० से ८७० मी० तक	"
	२—मेरठ-बुलन्दशहर	२१-०-० से ४३-६-१० तक	"
	३—दनकौर-रेलवे फीडर	०-०-० से १-४-२४३ तक	"
	४—सिकन्दराबाद-गंगाघाट रेलवे फीडर रोड	०-०-० से ४-१-५३४ तक	"
	५—खेवाई-खरखौदा-अनूपशहर रोड	०-०-० से ४-७-२०० तक	"
	६—खुरजा-जेवर रोड	९-१-२२० से २२-२-२३१ तक	"
९—खुर्जा	१—खुरजा-खुर्जा रोड	मी० १४८ से १८८ मी० तक	"
	२—खुर्जा-शिवपुर रोड	० से ११-३-२२८	"
	३—खुर्जा-जगरा रोड	० से ११-३-०	"
	४—खुर्जा-हरपाल रोड	२ से ४९ मील	"
	५—खुरजा-खुर्जा रोड	० से ४३-४-४३०	"
	६—मुख-खुर्जा रोड	०-४-० से ३-२-०	"
	७—खुरजा-रेलवे फीडर रोड	० मील से ०-२-७०७	"
	८—जेवरगंज स्टेशन रेलवे फीडर रोड	० से ०-३-२५०	"
	९—जेवर-रबपर रोड	० मी० ४ फ० ११८ फीट से ६ फ० ३७८ फीट से १० मील तक	"
	खलिलपुर सेक्शन		
	१०—खुर्जा-खुजर रोड	१ मी० से ८२ मी० तक	"
	११—जेवीन-डूंक रोड	१ मी० से ५ मी० तक	"
	१२—जेवीन-स्टेशन फीडर रोड	१ मील तक	"
	१३—जेवीन-दसहट	१ मी० से २५ मी० तक	"
	१४—खलिलपुर-महेराना रोड	४ मी० से २७ मी० तक	"
	१५—रबपर-पीपरी रोड	१ मी० से ११-३-०	"
	१६—पंचवा-जीवना रोड	१-०-० से ९-२-३२०	"
१०—खतौली	१—एटकोरा रोड	१ मी० से २ मी० तक	"
	२—खतौली से खाई रोड	२७ मी० से १४७ मी० तक	"
	३—खरई-एप रोड	१ मी० से ३५ मी० तक	"
	४—हमीरपुर-कालवी रोड	१ मी० से ३३ मी० तक	"
	५—खरई-खेरीया रोड	१ मी० से ३५ मी० तक	"

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जिला	नाम सड़क	दूरी मील, फर्लांग और चौथाई से	विवरण
	९—मांडोन–बलदेवा रोड	१ मील से ११ मी० तक	भूमि की सीमा पत्थरों द्वारा अंकित की गई है।
	७—कोण–नरी गांव रोड	१–०–० से १३–४–०	"
११—हमीरपुर महोबा	महोबा सेक्शन		
	१—कानपुर–हमीरपुर–चरखारी रोड	३९ मी० से १०५ मील तक	"
	२—महोबा–एच–मुड़केरा रोड	१ मी० से ५७ मी० तक	"
	३—महोबा–चरखारी रोड	१ मी० से ५३ मी० तक	"
	हमीरपुर सेक्शन		
	४—मलवहा–कसला रोड	०–०–० से ०–४–०	"
	५—रोड रोलर फ्रॉम क्वार्टर ऐट से रसीला डाक	०–०–० से १–३–४०	"
	६—हरदासपुर–मनमारी रोड	०–०–० से १५–०–०	"
	७—हमीरपुर–मुड़केरा रोड	२–१–० से ३२–०–०	"
	८—बलवंत गंज रोड	०–०–० से १–०–०	"
	९—गुदानापुर रोड	७–५–० से ४–२–०	"
	१०—अटदन रोड–मकरन्दी	०–०–० से ५–०–०	"
	११—चमलोया–फारेस्ट रोड	०–०–० से ५–०–०	"
	१२—पुखा रेलवे स्टेशन से बाजारी रोड	०–०–० से ६–३–५१५	"
१२—मथुरा	१—मथुरा डिक्शन रोड	९–०–० से १७–१–२०७	"
	२—मथुरा–वृन्दावन रोड	०–०–० से ६–१–१०	"
	३—बरेली–मथुरा	११२–०–० से १२८–०–०	"
	४—[illegible]–मलकपुरा रो	०–०–० से ८–१–१३०	"
	५—आगरा–अलीगढ़ रोड	१३–०–० से २१–०–०	"
	६—कोसी–नरनौल बरेली	०–०–० से ११–०–०	"
	७—नन्द गांव–कामा	६–१–१२५ से १–३–१५६	"
	८—मथुरा–एटा	१–०–० से १२–२–३३०	"
	९—गोवर्धन–राधा कुंड	०–०–० से २–३–२४१	"
	१०—छाता–गरुलू	६–०–० से ८–५–४३५	"
	११—बलेना नया बस रोड [illegible] रोड	१२ मील २ फ० ३३० फीट से ३६ मील ५ फ० १७ फीट	"
	१२—राम तलैला रोड	०–०–० से २५–३–१८०	"
	१३—गोवर्धन [illegible] रोड	०–०–० से १२–४–फ० ६३० फीट	"
	१४—होली दरवाजा रोड	०–७–० से १–०–३८७	"
	१५—छोलन रेलवे फीडर रोड	०–०–० से ०–५–६०	"
	१६—कहट रोड	०–०–० से ०–२–११८	"
	१७—कर रेलवे फीडर रोड	०–०–० से ०–२–३०८	"
	१८—बलदेव रेलवे फीडर रोड	०–०–० से ०–१–६५०	"
	१९—मलहल रेलवे फीडर रोड	०–०–० से ०–५–५५४	"
	२०—छाता रेलवे फीडर रोड	०–०–० से ०–१–४१८	"
	२१—गोवरधन रेलवे फीडर रोड	०–०–० से ०–२–२५१	"
	२२—गोकुल फीडर रोड	०–०–० से ०–७–३९०	"
	२३—बलदेव फीडर रोड	०–०–० से ०–४–५०८	"
	२४—आगरा–दिल्ली नेशनल हाईवे	७८२–३–४५४ से ७८७–७–३३०	"
	२५—बम्बई–दिल्ली रोड	७८१–०–० से ८१७–०–०	"
१३—आगरा	१—आगरा बाह कहरा रोड	३–०–० से ५८–०–०	"
	२—फरेरा भदावर जमुना [illegible] रोड	१–०–० से ७–०–०	"
	३—बाह पचौ रोड	१–०–० से १०–०–०	"
	४—फतेहाबाद जाईवरान	मील २, ३ और ४	"

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P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
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भाग I] [1 जनवरी, 2 फरवरी, 1911 ई० (माघ 11, 1832 शक संवत्)

जिला	मार्ग का नाम	मार्ग की लम्बाई	विवरण
	५—आम रोड	मील से मील तक	मील की सीमा परवर्ती द्वारा अंकित की गयी है।
	६—आगरा-अमरहाम रोड	३ मील से १८ मील तक	"
	७—एन० एच० ६८ मील से रोड	७५६ मील से ७६५ मील तक	"
	८— " " "	७३२ मील से ७५५ मील तक	"
	९—नगरपालिका रोड	शून्य से ५ फ० ५८५ फीट तक	"
	१०—रनकुटा रेलवे कॉलोनी रोड	शून्य से ५ फ० तक	"
	११—आगरा रेलवे फील्ड	शून्य से ५४५ फीट तक	"
	१२—आगरा-एटा-फतेहपुर रोड	४ मील से ३३ मील तक	"
	१३—दयालबाग रोड	२ मील से १२ मील तक	"
	१४—कुबेरपुर-एतमादपुर, रुनकता रेलवे फीडर रोड कुल लम्बाई	२ फ० ६ फ० और १ मी० १ फ० ३० फी०	"
	१५—ए० एच० ९८ रोड	१ मी० १ से २३ मील तक	"
	१६—के० ए० बी० रोड	मी० १६ से ३४ मील तक	"
	१७—ए० जी० टी० रोड	मी० ३ से ४३ मील तक	"
	१८—मिथौली-किरौली एच० सीकरी आगरा रेलवे फीडर, और [illegible] रोड फीडर	कुल लम्बाई २ मी०	"
	१९—आगरा-मैनपुरी ग्रामीण रोड	१ मील से १३ मील तक	"
१४—फर्रुखाबाद	१—बरेली-एटा रोड	६२-५-४९५ से १८-६-३९७	"
	२—कटेहरा-फर्रुखाबाद रोड	०-६-६३० से ३-१-०	"
	३—कटेहरा कानपुर रोड	०-१-१६७ से १९-७-४४०	"
	४—पेंड ड्रेन रोड	६६३-०० से ७११-४-३०	"
	५—शीतला मुक्त गुलाम [illegible] रोड	०-०० से १९-६-५२०	"
	६—टीवाला बिल्वा रोड	८-०० से १०-४-५८५	"
	७—कन्नौज बिरया रोड	०-०० से ११-२-६०	"
	८—फर्रुखाबाद-कानपुर, कालपी रोड	४-६-६२० से २८-४-१६५	"
१५—इटावा	१—आगरा इटावा फोर लेन रोड	५९-०० से ११९-००	"
	२—बरेली एटा रोड पेन	११४-०० से १३६-००	"
	३—एटा-मुरादाबाद रोड (एच० वे०)	०-०० से ७-६-२५१	"
	४—शिकोहाबाद-अलवा रोड	०-०० से १२-४-१६०	"
	५—उजागर रेलवे फीडर	०-०० से १-०-३३०	"
	६—डोकपुर बेला रोड	०-०० से १७-३-४०	"
	७—विधुना-बेला रोड (एच० वे०)	०-०० से ९-७	"
	८—विधुना-काशनी रोड	०-०० से २२-६-४०	"
	९—औरैया औरंगाबाद रोड (सोकल रोड)	१२-४-३६० से १५-३-३३०	"
	१०—एटा-मैनपुरी रोड	०-०० से १-४-७५	"
	११—बिधुना भरथुना रोड (सोकल रोड)	६-०० से १२-३-३४०	"
१६—मैनपुरी	१—शिकोहाबाद-भोगांव	०-३-० से २८-३-४४०	"
	२—शिकोहाबाद रेलवे फीडर	२-०० से १-४-७९	"
	३—सी० टी० रोड	७११-३-३०० से ७४२-०-०	"
	४—सी० ई० रोड	९९-०० से ११३-७-६३७	"
	५—ए० ई० एफ० रोड	३३-०० से ५९-००	"
	६—मैनपुरी रेलवे फील्ड रोड	०-०० से १-१-६२७	"
	७—मैनपुरी करौली रोड	०-०० से ११-२-३३० फीट	"
	८—एटा-मैनपुरी रोड	१४-०० से ३२-६-४४८	"
	९—एटा-शिकोहाबाद रोड	१२-१-३३० से २०-०-३३०	"
	१०—सीतोहाबाद रोड	०-०० से १०-५-०	"
	११—एटा-फर्रुखाबाद रोड से करहल	०-०० से १९-७-७०	"
	१२—करहल-शरतागंज रोड	०-०० से १६-०-२८७	"
१७—मुरादाबाद	१—मुरादाबाद—चंदौसी रोड बेलारी फीडर	० मील ६ फ० से मील ३६ और ० मील से १	"
	२—बेलारी—सिंभोरा रोड	शून्य से ५ मील तक।	"
	३—मुरादाबाद—सम्भल	४ मील से २१ मील ४ फ० तक	"
	४—सम्भल—हसनपुर रोड	शून्य से २१ मील, ४ फ० तक	"
	५—सम्भल—मेहलोई रोड	३ मील से १३ मील ५ फ० तक	"
	६—चंदौसी—चंदनपुरा रोड	७ मील से ८ मील ३ फ० २४० फीट तक	"

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REGN NO.
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I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** मथुरा
P.S. (थाना): जैत **Year (वर्ष):** 2024
FIR No.(प्र.सू.रि. सं.): 0413
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 19/09/2024 21:31

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय वन अधिनियम, 1927	29
2	भारतीय वन अधिनियम, 1927	33
3	भारतीय वन अधिनियम, 1927	41
4	भारतीय वन अधिनियम, 1927	42
5	भारतीय वन अधिनियम, 1927	51

3.(a) **Occurrence of offence (अपराध की घटना) :**

1. **Day (दिन):** गुरूवार **Date From (दिनांक से):** 19/09/2024 **Date To (दिनांक तक):** 19/09/2024

Time Period (समय अवधि): पहर 3 **Time From (समय से):** 08:00 बजे **Time To (समय तक):** 08:00 बजे

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PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
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(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 19/09/2024 Time (समय):21:12 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 047 Date & Time (दिनांक और समय): 19/09/2024 21:12 बजे

4. Type of Information (सूचना का प्रकार): लिखित
5. Place of Occurrence (घटनास्थल):

	Direction and distance from P.S.	Beat No.
1. (a) (थाना से दूरी और दिशा):	पूर्व, 2 किमी	(बीट सं.):

(b) Address (पता): खसरा संख्या 107/242/43,आदि छटीकरा

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम): District(State) (ज़िला (राज्य)):

NOTARY
PARNA DAS
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AT KOLKATA
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6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्री अतुल तिवारी

(b) Father's Name (पिता का नाम) : मुरलीमनोहर तिवारी

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1985

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं॰):

(f) Passport No.(पासपोर्ट सं॰):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	क्षेत्रीय वन अधिकारी मथुरा ,रेंज ,जैत,मथुरा,उत्तर प्रदेश,भारत
2	स्थायी पता	क्षेत्रीय वन अधिकारी मथुरा ,रेंज ,जैत,मथुरा,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8081570309

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

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AT KOLKATA
REGN NO.
032/022
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S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	मालिक मैसर्स डालमिया एण्ड संस			1. 10/4 लालालाजपतराय सरानी आनंदापुर,कोलकाता दक्षिण पूर्वी प्रभाग,पश्चिम बंगाल,भारत
2	नारायण प्रसाद डालमिया		पिता का नाम : रघुनन्दन	1. 10/4 लालालाजपत राय सरानी ,कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल,भारत
3	श्रीचन्द कुमार धानुका		पिता का नाम : शंकरलाल धानुका	1. 10/4 लालालाजपत राय सरानी ,कोलकाता ,कोलकाता दक्षिण पूर्वी प्रभाग,पश्चिम बंगाल,भारत
4	श्रीमती अरूणा धानुका			1. 14 लोडन स्ट्रीट कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल,भारत
5	मृगांक धानुका		पिता का नाम : चन्द्र कुमार धानुका	1. 14 लोडन स्ट्रीट कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल,भारत
6	गुरू कृपा तपोवन कालौनी का मालिक			1. वृन्दावन ,जैत,मथुरा,उत्तर प्रदेश, भारत
7	अन्य मालिक व विल्डर			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत
8	जेसीवी का मालिक			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत
9	पोकलिन का मालिक			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत
10	श्रमिक			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

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I.I.F.-I (एकीकृत जाँच फार्म -I)

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा मे थानाअध्यक्ष थाना जैत जिला मथुरा महोदय आज दिनांक 19/9/2024 को दिन मे प्रातः 8 बजे मुखबरी से सूचना प्राप्त हुई कि छटीकरा वृन्दावन मार्ग पर डालमिया नामक परिसर गाटा सं0 107 व 242 व 243 व 244 व 246 व 243 व 248 व 249 व 253 व 254 व 255,256 मे लगभग 300 हरे खडे नीम बबूल ,पीपल व अन्य प्रजाति के पेडो को माफिया एव विल्डरो के द्वारा जे.सी.वी मशीन पावर शा ,पोक्लिन मशीन व सैकडो मजदूरो को लेकर काट दिया गया है, सूचना मिलते ही मैने क्षेत्रीय कर्मचारी वनरक्षक भारत सिह एव वन दरोगा तरूण सिह को मौके पर पहुंचने और कार्यवाही करने का निर्देश दिया, सूचना मिलने के समय मै जिला विधिक सेवा प्राधिकरण के सचिव के साथ वन विश्राम भवन पर निरीक्षण के समय वार्ता कर रहा था मैने उनसे विदा लेकर रेंज मे समस्त कर्मचारी को साथ लेकर तुरन्त मौके पर पहुंचकर प्राथमिक जांच की मौके पर कार्मिक से स्थानीय लोगो से जानकारी लेने पर मालूम हुआ यह जमीन डालमिया एण्ड सं0 के नाम है ,भूमि के स्वामित्व से सम्वन्धित कम्प्यूटरकृत खतौनी की प्रति संलग्न है और स्थानीय विल्डरो ने इस भूमि पर प्लाटिंग आदि की योजना बना ली है ,मौके पर एक व्यक्ति ने इस भूमि का विल्डिग प्लान उलब्ध कराया है जिसका नाम गुरू कृपा तपोवन अंकित है। एव जिसका विल्डिंग प्लान श्री सरवेश्वर कन्सट्रक्शन 13 वृजविलास मार्केट निकट थाना वरेली की मोहर लगी है ,वन कार्मिक की सहायता से अवैध रूप से काटे गये एवं गिराये गये पेडो की प्रजाति वार गिनती कराई गयी गिनती के अनुसार 263 पेड डालमियां नामक परिसर भूमि मे एव 35 पेड छटीकरा वृन्दावन मार्ग की बांयी पटरी के सरक्षित भूमि पर काटे गये है ,मौके पर कुछ स्थल पर पानी भरा हुआ है एव झाडिया है जिस वजह से कुछ ठूठ को देखा नही जा सका है जिनकी गणना शीघ्र करके अवगत कराया जायेगा अवैध काटे गये वृक्षो की अद्यतन गणना सूची का विस्तृत विवरण सलग्नक है अतः अनुरोध है कि डालमिया परिसर के भूमि के मालिक, 1. मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2. नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3. श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5. मृगांक धानुका नि0 उपरोक्त 5.गुरूकृपा तपोवन कालौनी बनाकर बेचने की कार्यवाही मे लिप्त मालिक, विल्डरो, पार्टनरो ,जे0सीवी ,पावर शां। पोकिलिन मशीन के ड्राइवर ,मालिक एव श्रमिको के विरूद्ध भारतीय वन अधिनियम 1927 यथा संशोधित 2000 की धारा 29/33/41/42/51 एव माननीय सर्वोच्च न्यायालय दिल्ली मे प्रचलित रिट पिटीशन सं0 13381/1984 मे आईए संख्या 527 मे दिनांक 8/5/20215

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मे दिये गये आदेश का उल्लघंन है एव वृक्ष संरक्षण अधिनियम 1976 यथा संशोधित के अन्तर्गत कठोर कार्यवाही करने की कृपा करे मौके पर उक्त भूमि के मालिको से सम्वन्धित नकल खतौनी ,भूमि के कालौनी करण गुरूकृपा तपोवन मे लिप्त बिल्डरो ,भूमाफियो के नाम आदि मालूम किये जा रहे है, जो तुरन्त ही अवगत कराये जायेगे अतः आपसे अनुरोध है आप अपने स्तर से उक्त व्यक्तियो का पता लगाये एव आसपास लगे सीसीटीवी कैमरो की जांच करे जिससे की इस अपराध मे लिप्त व्यक्तियो से सम्वन्धित सूचना प्राप्त हो, मौके पर अधिक्तर पेडो के ठूठ एव कटान की लडकी पडी है ,शंका है कि रात्रि के अंधेरे मे इन पेडो की लकडी को हटाने एव ठूठ गायव करने का बल पूर्वक कुतसित प्रयास किया जा सकता है ,अतः मौके पर पेडो की सुरक्षा एव ठूठो को न हटाने के लिए पुलिस बल लगाने की कृपा करे क्योकि इन माफियो द्वारा वन कर्मियो पर षडयन्त्रकारी आक्रमण एव मारपीट का सदेह है अतः आपसे अनुरोध है उक्त प्रकरण मे प्राथमिकी रिपोर्ट दर्ज करने की कृपा करे प्रार्थी एसडी अग्रेजी अंपठित अतुल तिवारी s/o मुरली मनोहर तिवारी क्षेत्रीय वन अधिकारी मथुरा रेंज m0b-8081570309 नोट मै हे0का0 1560 आदेशकुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or (या)**

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI **Rank** (पद): SI (Sub-Inspector)

No. (सं.): 972292856 **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or (या)**

(3) Refused investigation due to (जांच के लिए):

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I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,
Police Station
(थाना प्रभारी के हस्ताक्षर)

Name PS JAIT
Rank I (Inspector)
No. 9454403955

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अद्यतन आख्या थाना जैत जनपद मथुरा

सेवा में,

श्रीमान वरिष्ठ पुलिस अधीक्षक महोदय
जनपद-मथुरा

विषयः-थाना स्थानीय पर पंजीकृत मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भा0वन0 अधिनियमं बनाम 1.मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2.नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5.मृगांक धानुका नि0 उपरोक्त 6.गुरू कृपा तपोवन का मालिक शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी म0नं0 68 मयूर विहार धोली प्याऊ थाना कोतवाली जनपद मथुरा 7.अन्य मालिक व बिल्डर निवासी अज्ञात 8.जे.सी.बी का मालिक नाम पता अज्ञात 9.पोकलेन का मालिक नाम पता अज्ञात 10.श्रमिको के नाम पता अज्ञात के सम्बन्ध मे आख्या।

महोदय,

सादर अनुरोध है कि थाना हाजा पर 19.09.2024 को वादी श्री अतुल तिवारी पुत्र मुरली मनोहर तिवारी,क्षेत्रीय वन अधिकारी जनपद मथुरा द्वारा दिनांक 18/19-09-2024 की रात्रि मे छटीकरा वृन्दावन मार्ग स्थित डालमिया फार्म के गाटा सं0 107 व 242 व 243 व 244 व 246 व 243 व 248 व 249 व 253 व 254 व 255,256 थाना जैत जनपद मथुरा के अन्दर/बाहर लगभग 454 हरे पेड़ काटने व उखाडने के सम्बन्ध मे मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भा0 वन0 अधिनियमं बनाम 1.मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2.नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5.मृगांक धानुका नि0 उपरोक्त 6.गुरू कृपा तपोवन का मालिक शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी म0नं0 68 मयूर विहार धोली प्याऊ थाना कोतवाली जनपद मथुरा 7.अन्य मालिक व बिल्डर निवासी अज्ञात 8.जे.सी.बी का मालिक नाम पता अज्ञात 9.पोकलेन का मालिक नाम पता अज्ञात 10.श्रमिको नाम पता अज्ञात के विरुद्ध पंजीकृत कराया गया था, जिसकी विवेचना मुझ उ0नि0 द्वारा सम्पादित की रहीं है। दौराने विवेचना साक्ष्यो के आधार पर दिनांक 22.09.2024 को अभियुक्त गुरू कृपा तपोवन के मालिक शिव शंकर अग्रवाल पुत्र रेवती प्रसाद अग्रवाल निवासी मकान नं0 68 मयूर विहार धौली प्याऊ थाना कोतवाली मथुरा का नाम प्रकाश मे आया तथा वादी मुकदमा द्वारा दी गयी तहरीर के आधार पर दिनाक 23.09.2024 को धारा 4/10 वृक्ष संरक्षण अधि0 की बढोत्तरी की गयी। अभियुक्त शिवशंकर अग्रवाल उपरोक्त को दिनांक 24.09.2024 को गिरफ्तार किया गया ।जिसके द्वारा गहनता से पूंछताछ पर बताया कि मेरे द्वारा डालमिया फार्म मे गुरू कृपा तपोवन नाम से कालौनी विकसित करनी थी उस जमीन पर पेड खडे होने की वजह से कालौनी बनाने का काम शुरु नही हो पा रहा था ,इसी वजह से आरोपी शिवशंकर द्वारा अपने साथियो के साथ मिलकर मुकदमा उपरोक्त की घटना को कारित किया गया। अभियुक्त शिवशंकर अग्रवाल को माननीय न्यायालय के समक्ष पेश किया गया।

इसके पश्चात दौराने विवेचना साक्ष्य संकलन के आधार पर दिनांक 24.09.2024 को अभियुक्त जेसीवी ठेकेदार ओमप्रकाश उर्फ ओमी पुत्र वीरी सिंह निवासी कुंज कालोनी देवीपुरा थाना हाईवे जनपद मथुरा व जेसीवी आपरेटर रामकुमार उर्फ रामू पुत्र कृष्णकुमार निवासी बचगाँव थाना मोगर्रा मथुरा व जेसीवी ठेकेदार मुकेश

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पहलवान पुत्र भगवान सिंह निवासी अजमपुर थाना रिफाईनरी जनपद मथुरा के नाम प्रकाश मे आये। दिनांक 25.09.2024 को अभियुक्त ओमप्रकाश उर्फ ओमी पुत्र वीरी सिंह निवासी कुंज कालोनी देवीपुरा थाना हाईवे जनपद मथुरा को एक थार गाडी काले रंग बिना नम्बर व रामकुमार उर्फ रामू पुत्र कृष्णकुमार निवासी बचगाँव थाना मोगर्रा मथुरा को एक जेसीबी के गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। व दिनांक 26.09.2024 को साक्ष्य संकलन के आधार पर अभियुक्तगण जेसीवी आपरेटर सोहन सिंह पुत्र कन्हैया निवासी बरारी थाना रिफाइनरी जिला मथुरा व जेसीवी आपरेटर गोपाल पुत्र मदन लाल निवासी बाद थाना रिफाइनरी जिला मथुरा के नाम प्रकाश मे आये है। दिनाक 27.09.2024 को अभियुक्तगण जेसीवी आपरेटर सोहन सिंह पुत्र कन्हैया निवासी बरारी थाना रिफाइनरी जिला मथुरा को मय जेसीबी व जेसीवी आपरेटर गोपाल पुत्र मदन लाल निवासी बाद थाना रिफाइनरी जिला मथुरा को मय एक जेसीबी के गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। मुकदमा उपरोक्त मे उप प्रभागीय वन अधिकारी श्री सुशील कुमार जनपद मथुरा की आख्या एवं वन विभाग की टीम द्वारा घटना स्थल से बरामद मृत सर्प की बरामदगी व पोस्टमार्टम रिपोर्ट व बरामद चिडिंया के घोसले मोर पंख व बयान उप प्रभागीय वन अधिकारी के आधार पर धारा 9/39/51 वन्य जीव संरक्षण अधिनियम की बढोत्तरी की गयी। दिनांक 27.9.24 को साक्ष्य संकलन के आधार पर अभियुक्तगण 1.पुष्पेन्द्र पुत्र हरिश्चन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी हालपता छटीकरा झोपडी मे काँलौनी थाना जैत जिला मथुरा 2.आकाश पुत्र लाल सिंह निवासी ग्राम डहरुआ थाना जमुनापार जिला मथुरा 3.अयूब पुत्र रफीक निवासी राधेश्याम काँलौनी थाना गोविन्दनगर जिला मथुरा4. रवि कुमार अहरवार पुत्र फूलचन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी 5.राम अवतार पुत्र हरीशंकर निवासी ग्राम फरीदनगर थाना सोरों जिला कासगंज 6.शहजाद पुत्र चिम्मू निवासी राधानिवास म0न0 374 गोविन्दकुंज टीला थाना वृन्दावन जिला मथुरा 7.अरविन्द अहिरवार पुत्र बड्डाई निवासी ग्राम तिगौडा थाना सहायगढ जिला सागर प्रान्त मध्य प्रदेश 8.बड्डाई उर्फ बडे पुत्र घन्सुआ उर्फ घन्सिया निवासी ग्राम तिगौडा थाना सहायगढ जिला सागर प्रान्त म0प्र0 9.मनीष पुत्र बड्डाई निवासी ग्राम तिगौडा थाना सहायगढ जिला सागर प्रान्त मध्य प्रदेश ,10.रामवीर सिंह पुत्र भरत सिंह निवासी ग्राम छोटिया वेरी चाहर अकोला थाना कागारौल जिला आगरा 11.मुबारक पुत्र वसीर निवासी राधेश्याम काँलौनी थाना गोविन्दनगर जिला मथुरा 12.बनी सिंह पुत्र कल्लन निवासी ग्राम कोटा थाना जैत जिला मथुरा 13.विजेन्द्र पुत्र भूप सिंह निवासी मोहल्ला झींगरपुरा थाना कोतवाली जिला मथुरा 14.नवल सिंह पुत्र धनीराम निवासी ग्राम जैत थाना जैत जिला मथुरा 15.राहुल विश्वकर्मा पुत्र शोभालाल निवासी ग्राम रसोटा थाना हटा जिला दमोह प्रान्त मध्य प्रदेश 16.बाबूलाल अहिरवार पुत्र आशाराम निवासी आशाराम निवासी ग्राम मंगौला थाना मंगरोन जिला दमोह प्रान्त मध्य प्रदेश 17.नीरज पुत्र रामजीलाल निवासी ग्राम भिलावटी थाना अछनेरा जिला आगरा 18.सुखराम सिंह पुत्र भूरी सिंह निवासी ग्राम सैंहा पोस्ट कोसी खुर्द थाना मगोर्रा जिला मथुरा 19.हरीदास पुत्र शिवचरन निवासी ग्राम ब्योहई थाना सुरीर जिला मथुरा 20.नंदलाल अहिरवार पुत्र रामप्रसाद निवासी ग्राम धनगोर थाना सागरनाके जिला दमोह प्रान्त मध्य प्रदेश 21.मुनेष पुजारी पुत्र मूलचन्द्र निवासी गोवर्धन रोड छटीकरा रमन चक्की का सामने थाना जैत जिला मथुरा 22.विनोद वैष्णव पुत्र हरगोविन्द निवासी रमन चक्की के सामने गोवर्धन रोड छटीकरा थाना जैत जिला मथुरा 23.सनी पुत्र गिर्राज निवासी छटीकरा थाना जैत जिला मथुरा 24.हरी पुत्र लच्छू निवासी ग्राम सढवा थाना बढा मलहेरा जिला छतरपुर प्रान्त मध्यप्रदेश वैष्णो देवी मन्दिर के सामने छटीकरा थाना जैत जिला मथुरा 25.शिवा पुत्र राजू निवासी ग्राम अभाना थाना नोटा जिला दमौह प्रान्त मध्य प्रदेश 26.अजय पुत्र राजाराम निवासी मो0 सिद्दार्थ नगर काँलौनी थाना जमुनापार जिला मथुरा 27.सोनू अहिरवार पुत्र चतरा निवासी ग्राम डोंगरपुर थाना ब्यनौरा जिला छतरपुर प्रान्त मध्य प्रदेश 28.प्रवीन कुमार पुत्र विजेन्द्र सिंह

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निवासी ग्राम जासा थाना राया जिला मथुरा 29.गजेन्द्र सिंह पुत्र विजय सिंह निवासी मकान न0 13 चन्द्रपुरी थाना हाइवे जिला मथुरा 30.अवधेश शर्मा पुत्र विनोद निवासी ग्राम मावली थाना जमुनापार जिला मथुरा 31.सुघर सिंह पुत्र विजेन्द्र सिंह निवासी ग्राम कस्वा चौमुहा थोक बाजार थाना जैत जिला मथुरा 32.रामकेश पुत्र ललुआ निवासी ग्राम देवरी पुरोहित थाना अमानगंज जिला पन्ना प्रान्त मध्य प्रदेश 33.रवि अहिरवार पुत्र शिवराम निवासी ग्राम धनगोर गुंजी थाना सागरनाके जिला दमोह प्रान्त मध्य प्रदेश ,34. मुस्ताक पुत्र सुलेमान निवासी नगला काशी थाना हाईवे ,35.मोहसिम पुत्र सुलेमान निवासी उपरोक्त व 36.शोराब पुत्र सुलेमान निवासी उपरोक्त के नाम प्रकाश में आये । तथा दिनाक 28.09.2024 को अभियुक्तगण पुष्पेन्द्र पुत्र हरिश्चन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी हालपता छटीकरा झोपडी मे कॉलौनी थाना जैत जिला मथुरा आदि 33 नफर को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। व दिनाक 28.09.2024 को साक्ष्य संकलन के आधार पर अभियुक्त 1.शरीफ पुत्र मुन्नालाल निवासी रामनगर कॉलौनी पानी का टंकी के पास थाना जमुनापार जिला मथुरा का नाम प्रकाश में आया ।दिनांक 29.9.24 को साक्ष्य संकलन के आधार पर धारा 189(2)/324(5)/223बीएनएस के बढौत्तरी की गयी दिनाक 29.09.2024 को अभियुक्तगण 1.मुश्ताक पुत्र सुलेमान निवासी नगला काशी थाना हाईवे जिला मथुरा 2.मौसिम पुत्र सुलेमान निवासी नगला काशी थाना हाईवे जिला मथुरा 3.शरीफ पुत्र मुन्नालाल निवासी रामनगर कॉलौनी पानी का टंकी के पास थाना जमुनापार जिला मथुरा को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। मुकदमा उपरोक्त मे सोहराव पुत्र सुलेमान निवासी न0 काशी थाना हाइवे मथुरा की गिरफ्तारी शेष है।

विवेचना के क्रम मे मुकदमा उपरोक्त मे नामजद आरोपी नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी 10/4 लालालाजपत राय सरानी कलकत्ता 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका निवासी 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5. मृगांक धानुका नि0 उपरोक्त के विरुद्ध मुकदमा उपरोक्त के सह विवेचक उ0नि0 श्री रामदेव शर्मा द्वारा दिनांक 28/09/24 को नोटिस तामील कराया गया। तथा यह भी ज्ञात हुआ कि वर्तमान मे प्रश्नगत जमीन के मालिक 1. नारायण प्रसाद डालमिया 2. चन्द्रकुमार धानुका 3. प्रद्युमन डालमिया 4. वेदान्त डालमिया 5. सिद्वान्त डालमिया 6. राजेन्द्र प्रसाद पंसारी हैं। नामित आरोपी नारायण प्रसाद डालमिया आदि उपरोक्त के द्वारा उक्त जमीन के विक्रय हेतु किये गये अलग-अलग एमओयू माध्यम से यह जमीन राधामाधव डेवलपर्स फर्म को एमओयू के माध्यम से बेच दी गयी। जिसकी धनराशि करीब 278 करोड 95 लाख रुपये नारायण प्रसाद डालमिया आदि द्वारा अपने खाते मे लिये जा चुके हैं। राधामाधव डेवलपर्स फर्म के भागीदार1. गिर्राज अग्रवाल पुत्र श्री राजकुमार अग्रवाल निवासी आनन्द कृष्णवन सुनरख रोड मधुवन कालोनी वृन्दावन बांगर जनपद मथुरा 2. आशीष कौशिक पुत्र श्री रमेश चन्द्र कौशिक निवासी 16 सी बैंक कॉलोनी अर्थरा कृष्णा नगर मथुरा 3.राहुल सिंघल निवासी मयूर बिहार भरतपुर रोड मथुरा 4. राजीव अग्रवाल पुत्र केशवदेव अग्रवाल निवासी बृजवासी मैडास मसानी लिंक रोड मथुरा 5. सतीश चन्द्र अग्रवाल पुत्र केशवदेव अग्रवाल निवासी बृजवासी उत्सव निकट आकाशवाणी केन्द्र मसानी तिराहा वृन्दावन रोड मथुरा 6. सतीश बंसल पुत्र पीएम बंसल निवासी 1/10 शान्ति निकेतन साउथ वेस्ट दिल्ली के विरूद्ध नोटिस तामील कराकर एमओयू के सम्बन्ध मे जवाब देने को कहा गया है।

श्रीमानजी मुकदमा उपरोक्त मे अब तक 42 अभियुक्तगण की गिरफ्तारी की जा चुकी है जिसमे से मुख्य आरोपी शिवशकंर अग्रवाल उपरोक्त सहित 31 अभियुक्गण को माननीय न्यायालय एसीजेएम-1 मथुरा द्वारा अन्तरिम जमानत निरस्त करते हुए दिनांक 23.10.24 को जेल भेजा जा चुका है जो वर्तमान मे जिला कारागार मथुरा

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मे निरूद्ध है तथा घटना मे प्रयुक्त 03 जेसीवी मशीन व एक थार गाडी व पेड काटने की कटर मशीन रस्सा आदि की वरामदगी की जा चुकी है।

इसके अतिरिक्त उपरोक्त घटना के सम्बन्ध मे 03 अन्य अभियोग क्रमशः विद्युत विभाग मथुरा से वादी श्री शैलेन्द्र कुमार सिंह, अवर अभियन्ता 33/11 केवी विधुत उपकेन्द्र, छटीकरा, मथुरा द्वारा दिनांक 20.09.2024 को मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम बनाम गुरूकृपा तपोवन का मालिक नाम पता अज्ञात तथा मथुरा वृन्दावन विकास प्राधिकरण से अवर अभियन्ता श्री विमल कुमार कोहली द्वारा दिनांक 20.09.2024 को मु0अ0सं0 417/2024 धारा 3/5 सार्वजिनिक सम्पत्ति क्षति निवारण अधिनियम बनाम 1.डालमिया एण्ड सन्स, 2.नारायण प्रसाद डालमियां, 3.श्री चन्द्र धानुका, 4.मृगांक धानुका, 5.गुरूकृपा तपोवन कालोनी के मालिक, 6.अरूणा धानुका आदि थाना जैत पर पंजीकृत है उपरोक्त दोनो अभियोगो मे भी मे अब तक 42 अभियुक्तगण की गिरफ्तारी की जा चुकी है जिसमे से मुख्य आरोपी शिवशकंर अग्रवाल उपरोक्त सहित 31 अभियुक्गण को माननीय न्यायालय एसीजेएम-1 मथुरा द्वारा अन्तरिम जमानत निरस्त करते हुए दिनांक 23.10.24 को जेल भेजा जा चुका है जो वर्तमान मे जिला कारागार मथुरा मे निरूद्ध है तथा नगर निगम मथुरा के सहायक अभियन्ता(जल) सहप्रभारी मार्ग प्रकाश नगर निगम मथुरा वृन्दावन द्वारा दिनांक 30.09.2024 को मु0अ0सं0 428/2024 धारा 303(2) बीएनएस व धारा 3/5 सार्वजनिक संम्पत्ति क्षति निवारण अधिनियम वनाम डालमियां फार्म के पेड काटने वाले व्यक्ति के विरुद्ध पंजीकृत कराया है जिसमे आरोपी शिवशंकर अग्रवाल उपरोक्त जिला कारागार मथुरा मे निरूद्ध है।

मुकदमा उपरोक्त की घटना को कारित करने वाले अन्य अभियुक्तगण की पतारसी सुरागरसी कर शीघ्र गिरफ्तारी व घटना मे प्रयुक्त अन्य जेसीबी पेड काटने की कटर मशीन व अन्य उपकरण की बरादगी के प्रयास किये जा रहे है । विवेचना प्रचलित है।

अद्यतन आख्या सादर सेवा मे प्रेषित है।

7/8/24

(डा0 अरविन्द कुमार)
पुलिस अधीक्षक नगर
मथुरा।

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प्रभागीय निदेशक,

सामाजिक वानिकी वन प्रभाग, मथुरा।

कृपया अवगत कराना है कि दिनांक 19.09.2024 को छटीकरा वृन्दावन मार्ग बैष्णो देवी मंदिर के सामने प्राईवेट परिसर तथा उसके निकट संरक्षित वन भूमि में हुये अवैध कटान के सम्बन्ध थाना जैत पर पंजीकृत कराये गये अभियोगो की प्रगति आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त सम्बन्ध में प्र0नि0 थाना जैत से थाना जैत पर पंजीकृत अभियोगो की प्रगति आख्या प्राप्त की गयी जो मूल रूप से संलग्न कर सादर अवलोकनार्थ प्रेषित है।

संलग्नकः- यथोपरि।

पत्रांकः एसटीसी-एसएसपी-05/2024
दिनांकः अक्टूबर, ।। ,2024

(डा0 अरविन्द कुमार)
पुलिस अधीक्षक नगर
मथुरा।

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सेवा में,

श्रीमान पुलिस अधीक्षक नगर,

जनपद मथुरा।

विषयः-थाना जैत, जनपद मथुरा पर पंजीकृत मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भा0वन0 अधिनियमं व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधिनियम व धारा 189(2)324(5) 223 बी.एन.एस बनाम शिवशंकर अग्रवाल आदि थाना जैत मथुरा के संबंध में प्रगति आख्या।

महोदय,

सादर अनुरोध है कि थाना जैत पर दिनांक 19.09.2024 को वादी श्री अतुल तिवारी पुत्र मुरली मनोहर तिवारी,क्षेत्रीय वन अधिकारी, जनपद मथुरा द्वारा दिनांक 18/19-09-2024 की रात्रि मे छटीकरा वृन्दावन मार्ग स्थित डालमिया फार्म के गाटा सं0 107 व 242 व 243 व 244 व 246 व 243 व 248 व 249 व 253 व 254 व 255,256 थाना जैत, जनपद मथुरा के अन्दर लगभग 454 हरे पेड़ काट देने के सम्बन्ध मे मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भा0वन0अधिनियमं बनाम 1.मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2.नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5.मृगांक धानुका नि0 उपरोक्त 6.गुरू कृपा तपोवन का मालिक शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी म0नं0 68 मयूर विहार धोली प्याऊ थाना कोतवाली जनपद मथुरा 7.अन्य मालिक व बिल्डर निवासी अज्ञात 8.जे.सी.बी का मालिक नाम पता अज्ञात 9.पोकलेन का मालिक नाम पता अज्ञात 10.श्रमिको नाम पता अज्ञात के विरुद्ध पंजीकृत कराया गया था, जिसकी विवेचना मुझ उ0नि0 द्वारा सम्पादित की जा रही है। दौराने विवेचना मुकदमा उपरोक्त विवेचना के क्रम मे साक्ष्यो के आधार पर दिनांक 22.09.2024 को अभियुक्त गुरू कृपा तपोवन के मालिक शिव शंकर अग्रवाल पुत्र रेवती प्रसाद अग्रवाल निवासी मकान नं0 68 मयूर विहार धौली प्याऊ थाना कोतवाली मथुरा का नाम प्रकाश मे आया तथा वादी मुकदमा द्वारा दी गयी तहरीर के आधार पर धारा 4/10 वृक्ष संरक्षण अधि0 की बढोत्तरी की गयी व अभियुक्त शिवशंकर अग्रवाल उपरोक्त को दिनांक 24.09.2024 को गिरफ्तार किया गया, जिसमें गहनता से पूंछताछ पर बताया कि मेरे द्वारा डालमिया फार्म मे गुरू कृपा तपोवन नाम से कालौनी विकसित करनी थी, उस जमीन पर पेड खडे होने की वजह से कालौनी बनाने का काम शुरु नही हो पा रहा था इसी वजह से आरोपी शिवशंकर द्वारा अपने साथियो के साथ मिलकर मुकदमा उपरोक्त की घटना को कारित किया गया। अभियुक्त शिवशंकर अग्रवाल को माननीय न्यायालय के समक्ष पेश किया गया। इसके पश्चात दौराने विवेचना दिनांक 24.09.2024 को अभियुक्त जेसीबी ठेकेदार ओमप्रकाश उर्फ ओमी पुत्र वीरी सिंह निवासी कुंज कालोनी देवीपुरा थाना हाईवे जनपद मथुरा व जेसीवी आपरेटर रामकुमार उर्फ रामू पुत्र कृष्णकुमार निवासी बचगाँव थाना मोगर्रा मथुरा व जेसीवी ठेकेदार मुकेश पहलवान पुत्र भगवान सिंह निवासी अजमपुर थाना रिफाईनरी जनपद मथुरा के नाम प्रकाश मे आये। दिनांक 25.09.2024 को अभियुक्त ओमप्रकाश उर्फ ओमी पुत्र वीरी सिंह निवासी कुंज कालोनी देवीपुरा थाना हाईवे जनपद मथुरा व रामकुमार उर्फ रामू पुत्र कृष्णकुमार निवासी बचगाँव थाना मोगर्रा मथुरा को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। दिनांक 26.09.2024 को अभियुक्तगण जेसीवी आपरेटर सोहन सिंह पुत्र कन्हैया निवासी बरारी थाना रिफाइनरी जिला मथुरा व जेसीवी आपरेटर गोपाल पुत्र मदन लाल निवासी बाद थाना रिफाइनरी जिला मथुरा के नाम प्रकाश मे आये हैं, जिन्हे दिनांक 27.09.2024 को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया व मुकदमा उपरोक्त मे उप प्रभागीय वन अधिकारी श्री

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सुशील कुमार जनपद मथुरा की आख्या एवं वन विभाग की टीम द्वारा घटना स्थल से बरामद मृत सर्प की पोस्टमार्टम रिपोर्ट व बरामद चिडिंया के घोसले मोर पंख व बयान उप प्रभागीय वन अधिकारी के आधार पर धारा 9/39/51 वन्य जीव संरक्षण अधिनियम की बढोत्तरी की गयी। दिनांक 28.9.24 को अभियुक्तगण पुष्पेन्द्र पुत्र हरिश्चन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी हालपता छटीकरा झोपडी मे काँलौनी थाना जैत जिला मथुरा आदि 33 नफर अभियुक्तगण को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया व दिनांक 29.9.24 को 03 नफर अभियुक्तगण 1.मुश्ताक पुत्र सुलेमान निवासी नगला काशी थाना हाईवे जिला मथुरा 2.मौसिम पुत्र सुलेमान निवासी नगला काशी थाना हाईवे जिला मथुरा 3.शरीफ पुत्र मुन्नालाल निवासी रामनगर काँलौनी पानी का टंकी के पास थाना जमुनापार जिला मथुरा को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। मुकदमा उपरोक्त मे सोहराव पुत्र सुलेमान निवासी न0 काशी थाना हाइवे मथुरा व 03 जेसीवी आपरेटर की गिरफ्तारी शेष है।

विवेचना के क्रम मे मुकदमा उपरोक्त मे नामजद आरोपी नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी 10/4 लालालाजपत राय सरानी कलकत्ता 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका निवासी 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5. मृगांक धानुका नि0 उपरोक्त के विरुद्ध मुकदमा उपरोक्त के सह विवेचक उ0नि0 श्री रामदेव शर्मा द्वारा नामित आरोपी नारायण प्रसाद डालमियां आदि के वकील को कलकत्ता जाकर दिनांक 28.09.2024 को नोटिस तामील कराया गया। नामित आरोपी नारायण प्रसाद डालमिया आदि उपरोक्त के वकील द्वारा उक्त जमीन के किये गये अलग-अलग एम0ओ0यू0 दिनांकित 16.10.2023, 27.03.2024, 01.07.2024, 31.07.2024, 24.06.2024, 01.07.2024, 24.06.2024, 01.07.2024 सह विवेचक उ0नि0 श्री रामदेव शर्मा को प्रदान किये गये तथा नामित आरोपी नारायण प्रसाद डालमियां आदि को दिनांक 30.09.2024 को व्यक्तिगत नोटिस तामील कराकर 07 दिवस के अंदर विवेचक के समक्ष उपस्थित होकर वयान अंकित कराने हेतु कहा गया था, नामित आरोपी अभी तक अपने बयान हेतु उपस्थित नहीं हुये हैं। प्राप्त एम0ओ0यू0 के आधार पर जमीन क्रेता गिर्राज अग्रवाल पुत्र श्री राजकुमार अग्रवाल निवासी आनन्द कृष्णवन, सुनरख रोड, मधुवन कालोनी वृन्दावन बांगर जनपद मथुरा व आशीष कौशिक पुत्र श्री रमेश चन्द्र कौशिक निवासी 16 सी बैंक कॉलोनी अर्थरा कृष्णा नगर मथुरा के विरूद्ध नोटिस दिनांक 04.10.2024 को तामील कराकर एम0ओ0यू0 के सम्बन्ध मे दिनांक 05.10.2024 तक जवाब देने व बयान अंकित कराने को कहा गया है। जो अभी तक उपस्थित नहीं हुये। मुकदमा उपरोक्त में अभी तक गिरफ्तार हुये अभियुक्तगण का विवरण निम्नवत है:-

क्र.सं.	नाम अभियुक्त	पता	दि0 गिरफ्तारी	दि0 जमानत
1	शिव शंकर अग्रवाल पुत्र रेवती प्रसाद	म0न0 68 मयूर विहार धौली प्याऊ, थाना कोतवाली	24.09.2024	24.09.2024
2	ओम प्रकाश उर्फ ओमी पुत्र वीरी सिंह	कुंज कालोनी देवी पुरा थाना हाईवे	25.09.2024	25.09.2024
3	राम कुमार उर्फ रामू पुत्र कृष्ण कुमार	वछगांव, थाना मगोर्रा, मथुरा	25.09.2024	25.09.2025
4	सोहन सिंह पुत्र कन्हैया	बरारी, थाना रिफाइनरी, मथुरा	27.09.2024	27.09.2024
5	गोपाल पुत्र मदन लाल	वाद, थाना रिफाइनरी, मथुरा	27.09.2024	27.09.2024

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6	मुकेश पहलवान पुत्र भगवान सिंह	आजमपुर, थाना रिफाइनरी, मथुरा	27.09.2024	27.09.2024
7	पुष्पेन्द्र पुत्र हरीशचन्द्र	दिहुलीघाट थाना मऊरानी, झांसी	28.09.2024	28.09.2024
8	आकाश पुत्र लालसिंह	डेहरूआ थाना जमुनापार, मथुरा	28.09.2024	28.09.2024
9	अयूब पुत्र रफीक	राधेश्याम कालोनी, थाना गोविन्दनगर	28.09.2024	28.09.2024
10	रवि कुमार अहरवार पुत्र फूलचन्द्र	दिहुलीघाट, थाना मऊरानी, झांसी	28.09.2024	28.09.2024
11	रामअवतार पुत्र हरीशंकर	फरीदनगर, थाना सोरों, कासगंज	28.09.2024	28.09.2024
12	सहजाद पुत्र चिम्मू	राधानिवास, गोविन्दकुंज, थाना वृन्दावन	28.09.2024	28.09.2024
13	अरविन्द पुत्र बड्डाई	तिगौडा थाना सहायगढ, जनपद सागर, म0प्र0	28.09.2024	28.09.2024
14	बड्डाई पुत्र घनसुआ	तिगौडा थाना सहायगढ, जनपद सागर, म0प्र0	28.09.2024	28.09.2024
15	मनीष पुत्र बड्डाई	तिगौडा थाना सहायगढ, जनपद सागर, म0प्र0	28.09.2024	28.09.2024
16	रामवीर पुत्र भरतसिंह	छोटिया बेरी, चाहर थाना कागरौल, आगरा	28.09.2024	28.09.2024
17	मुबारक पुत्र वसीर	राधेश्याम कलोनी, थाना गोविन्द नगर, मथुरा	28.09.2024	28.09.2024
18	बनी सिंह पुत्र कल्लन सिंह	कोटा, थाना जैत, मथुरा	28.09.2024	28.09.2024
19	विजेन्द्र पुत्र भूप सिंह	मौ0 झींगरपुर, थाना कोतवाली मथुरा	28.09.2024	28.09.2024
20	नवल सिंह पुत्र धनीराम	जैत थाना जैत मथुरा	28.09.2024	28.09.2024
21	राहुल पुत्र सोभाराम	रसोटा, थाना हटा, जनपद दामोह,म0प्र0	28.09.2024	28.09.2024
22	बाबूलाल पुत्र आशाराम	मंगोला, थाना मगरोन, थाना दामोह, म0प0	28.09.2024	28.09.2024
23	नीरज रामजीलाल	भिलावटी, थाना अछनेरा, आगरा	28.09.2024	28.09.2024
24	सुखराम पुत्र भूरी सिंह	सैंहा, थाना मगोर्रा, मथुरा	28.09.2024	28.09.2024
25	हरीदास पुत्र शिवचरन	व्योहई, थाना सुरीर मथुरा	28.09.2024	28.09.2024
26	नन्दलाल पुत्र रामप्रसाद	धनगौर, थाना सागरनाके, दामोह,म0प्र0	28.09.2024	28.09.2024
27	मुनेश पुत्र मूलचन्द्र	छटीकरा थाना जैत, मथुरा	28.09.2024	28.09.2024
28	विनोद पुत्र हरगोविन्द	छटीकरा, थाना जैत, मथुरा	28.09.2024	28.09.2024
29	सनी पुत्र गिर्राज	छटीकरा, थाना जैत, मथुरा	28.09.2024	28.09.2024
30	हरी पुत्र लच्छू	सडवां, थाना मलहेरा, छतरपुर म0प्र0	28.09.2024	28.09.2024
31	शिवा पुत्र राजू	अवहाना थाना नोटा, जिला दामोह म0प्र0	28.09.2024	28.09.2024
32	अजय पुत्र राजाराम	सिद्धार्थ नगर कालोनी, जमुनापार, मथुरा	28.09.2024	28.09.2024
33	सोनू पुत्र चतरा	डोंगरपुर, थाना बैनोरा, छतरपुर, म0प्र0	28.09.2024	28.09.2024
34	प्रवीन पुत्र विजेन्द्र	जासा, राया, मथुरा	28.09.2024	28.09.2024
35	गजेन्द्र पुत्र विजय सिंह	चन्द्रपुरी थाना हाईवे, मथुरा	28.09.2024	28.09.2024
36	अवधेश शर्मा पुत्र विनोद	मावली, जमुनापार, मथुरा	28.09.2024	28.09.2024

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37	सुघर सिंह पुत्र विजेन्द्र	चौमुहां, जैत, मथुरा	28.09.2024	28.09.2024
38	रामकेश पुत्र ललुआ	देवरी पुरोहित थाना अमानगंज, पन्ना म0प्र0	28.09.2024	28.09.2024
39	रवि पुत्र शिवराम	धनगौर गुंजी थाना सागर नाके, दमोह म0प्र0	28.09.2024	28.09.2024
40	मुश्ताक पुत्र सुलेमान	नगला कासी थाना हाईवे, मथुरा	29.09.2024	29.09.2024
41	मौसिम पुत्र सुलेमान	नगला कासी, थाना हाईवे, मथुरा	29.09.2024	29.09.2024
42	सरीफ पुत्र मुन्नालाल	रामनगर कालोनी, थाना जमुनापार मथुरा	29.09.2024	29.09.2024

तथा मुकदमा उपरोक्त की घटना को कारित करने वाले अन्य अभियुक्तगण की पतारसी सुरागरसी कर शीघ्र गिरफ्तारी एवं घटना मे प्रयुक्त अन्य जेसीबी पेड काटने की कटर मशीन व अन्य उपकरण की बरामदगी में प्रयासरत हैं। विवेचना साक्ष्य संकलन के क्रम में प्रचलित है।

आख्या सादर सेवा मे प्रेषित है।

11.11.24

(अश्वनी कुमार)
प्रभारी निरीक्षक
थाना-जैत,मथुरा

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रोजवाद सं० ....11.../मथुरा/2024-25

प्रभागीय वाद सं० .....

वन विभाग उ०प्र० परिधि (सर्किल) वृज भूमि क्षेत्र, आगरा खण्ड (डिवीजन) .....मथुरा.....

अन्य अपराध.....प्रसूचना (रिपोर्ट) सं०.....दिनांक...19/9/2024/अधिक्षेत्र राजि.....मथुरा.....

1. नाम, पिता का नाम और निवास स्थान 1. मेसर्स डालमिया खण्ड संख्या 10/4 लाला लाजपत राय सरानी आनन्दपुर कोलकाता पश्चिम बंगाल द्वारा
2. जयप्रकाश डालमिया S/o रघुनंदन 10/4 लाला लाजपत राय सरानी कोलकाता पश्चिम बंगाल
3. श्री चन्द्र कुमार धानुका S/o शंकर लाल धानुका 10/4 लाला लाजपत राय सरानी कोलकाता पश्चिम बंगाल
4. श्री मती अरुणा धानुका, 14 लेडिन स्ट्रीट कोलकाता पश्चिम बंगाल
5. प्रमोद धानुका S/o चन्द्रकुमार धानुका निवासी उपरोक्त

2. साक्षी का नाम
श्री जसवीर सिंह

3. कथित–अपराध का पूरा विवरण और दिनांक 6. गुरुकृपा तपोवन कालोनी का मालिक
7. अन्य मालिक व निदेशक
8. जे. सी. बी. का मालिक
9. पोकलिन का मालिक
10. अभिषेक

4. मूल्य

5. चालान और अनुसंधान (इन्वेस्टीगेशन) के सम्बन्ध में विशेष कथन
आज दिनांक 19/9/24 को दिन में लगभग 12 बजे मुखबिर से सूचना प्राप्त हुई कि वृंदावन-छटीकरा मार्ग की बायीं पटरी के संरक्षित भूमि पर जो कि डालमिया परिसर से सटी हुयी है को बिना अनुमति के अवैध कटे हुये पेड़ गिरे हुये हैं।
2nd-27.562937
Long. 77.633125

6. प्रसूचना (रिपोर्ट) के ब्यौरे और प्रमाण आदि का उल्लेख महोदय, आज दिनांक 19/9/2024 को दिन में लगभग 8 बजे मुखबिरी से सूचना प्राप्त हुई कि छटीकरा-वृंदावन मार्ग पर डालमिया ग्रामीण क्षेत्र में [illegible] पीपल अन्य प्रजाति के अवैध कटे हुये हैं। मौके पर जाकर देखा गया कि डालमिया द्वारा अपने परिसर से सटी हुयी संरक्षित भूमि पर जो कि डालमिया परिसर से सटी हुयी है को बिना अनुमति के अवैध कटे हुये पेड़ गिरे हुये हैं। मौके पर पड़ी थी कोर्ट जे.सी.बी. पोकलिन मशीन एवं मजदूर मौके पर नहीं थे। स्थानीय लोगों से जानकारी लेने पर मालूम हुआ यह डालमिया खण्ड के अन्तर्गत है और डालमिया के स्वामित्व से सम्बन्धित कर्मचारी कि प्रति वर्ष की भांति इस भूमि पर प्लांटिंग आदि कि योजना बना ली है, मौके पर एक व्यक्ति ने इस भूमि का बिल्डिंग प्लान उपलब्ध कराया है जिसका नाम गुरुकृपा अंकित है एवं जिसका बिल्डिंग प्लान श्री अरविन्द कन्सलटेशन द्वारा बिल्डिंग प्लान बनाया गया है। पता करने पर जानकारी हुई कि मोहर है वन कर्मियों कि सहायता से अवैध रूप से काटे गये हैं पेड़ों की प्रजाति नीम जिनकी गणना की गयी। निम्नलिखित के अनुसार छटीकरा वृंदावन मार्ग की बायीं पटरी के संरक्षित भूमि पर 35 पेड़ काटे गये हैं, संरक्षित वन क्षेत्र में काटे गये विभिन्न प्रजाति के वृक्षों कि गणना कि सूची का विस्तृत विवरण संलग्न है। डालमिया परिसर भूमि के मालिक

1. मे डालमिया खण्ड ऋषभ 10/4 लाला लाजपत राय सरानी कलकत्ता 2. नयामण प्रसाद डालमिया पुत्र रघुनंदन प्रसाद डालमिया 3) श्री चन्द्र धानुका पुत्र शंकरलाल धानुका 4. लेडिन स्ट्रीट कलकत्ता 5) श्रीमती अरुणा कुमार धानुका, सभी उपरोक्त 6) प्रमोद धानुका निवास उपरोक्त, 7) गुरुकृपा तपोवन कालोनी वृंदावन मथुरा के मालिक, बिल्डर्स, पार्टनर जे सी बी/पोकलिन/पावर शा मशीन के ड्राइवर के विरुद्ध थाना क्षेत्र में एफ. आई. आर. अपराध संख्या [illegible] दिनांक की दर्ज करायी जाये। FIR की प्रति संलग्न है। मौके से अपराधी गण पीपल पेड़ के ठूंठ एवं लकड़ी को छुपाने के उद्देश्य से रात्रि में ले जाने का प्रयास कर रहे थे। इस आशय से रेंज प्रभागीय वन अधिकारी से निर्देश लेकर रात्रि में ही सूचना प्राप्त हुई कि अवैध कटाई की गयी, स्थानीय लोगों से जानकारी प्राप्त हुई कि अवैध कटान में मुख्य आरोपी जे.सी.बी./पोकलिन/पावर शा मशीन के मजदूर कारिंदे सुरक्षित किये गये हैं परन्तु उनके पास कोई एग्रीमेन्ट आदि कागजात उपलब्ध नहीं हो सके। अतः उक्त अपराधियों के विरुद्ध विस्तृत जांच कराकर भारतीय वन अधिनियम 1927 यथा संशोधित कि धारा 29, 33, 41, 42, 51 के उल्लंघन में कठोर कार्यवाही कराने की कृपा करें।

संलग्न आई. आर. कि प्रति
नमूने कि प्रति, फर्द बरामदगी रिपोर्ट इत्यादि है

गवाह
Jaswant Singh (जसवन्त सिंह)

DRAFT
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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राजि०, सं० 10/21 दिनांक 2021-2022

प्रभागीय वाद सं० .....

वन विभाग उ०प्र० परिधि (सर्किल) वृज भूमि क्षेत्र, आगरा खण्ड (द्विवीजन) .....स्था० वाद वन प्रभाग मथुरा.....
उ०प्र० ग्रामीण क्षेत्र सरक्षण अधिनियम, 1976 की धारा 4(1)० .....मथुरा.....
अन्य अपराध.....प्रसूचना (रिपोर्ट) सं०.....दिनांक 19/9/2024 अधिक्षेत्र राजि.....

1. नाम, पिता का नाम और निवास स्थान — 1. मैसर्स डालमिया श्रुड संस 10/4 लाला लाजपत राय सरणी कोलकाता पश्चिम बंगाल भारत
2. नारायण प्रसाद डालमिया S/O रघुनंदन 10/4 लाला लाजपत राय सरणी कोलकाता। पश्चिम बंगाल
3 श्री चन्द कुमार धानुका S/O श्री कुंदनलाल धानुका 10/4 लाला लाजपत राय सरणी कोलकाता पश्चिम बंगाल
4 अमिती अरुणा धानुका 15 लोडन स्ट्रीट कोलकाता, पश्चिम बंगाल
5 अशोक धानुका S/O चन्द कुमार धानुका, 15 लोडन स्ट्रीट कोलकाता, पश्चिम बंगाल
6 अरुपा तपोधन कटोनी का मालिक
7 अन्य मालिक व लिखें
8 टी.बी. मालिक
9. फोकलिन का मालिक

2. साक्षी का नाम — चन्द्रमोहन शर्मा S-G०

3. कथित-अपराध का पूरा विवरण और दिनांक — आज दिनांक 10/09/2024 को प्रातः 8 बजे वृंदावन हटीकरा मथुरा पर स्थित डालमिया परिसर से बिना अनुमति के 489 पेड़ कटे हुए गिरे मिले, जिनकी प्रजातियां दूध गोलगट्टे संतमन हैं.

4. मूल्य

Lat - 27.563939°
Long - 77.636069°

5. चालान और अनुसंधान (इन्वेस्टीगेशन) के सम्बन्ध में विशेष कथन

6. प्रसूचना (रिपोर्ट) के ब्यौरे और प्रमाण आदि का उल्लेख — महोदय, आज दिनांक 19/9/2024 को दिन में प्रातः 8 बजे मुखबरी से सूचना प्राप्त हुई कि हटीकरा वृंदावन मथुरा पर डालमिया नामक परिसर गाटा सं 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 में कुछ बड़े नीम, बबूल, पीपल अन्य प्रजाति के पेड़ों को मशीनों से विल्डरों के द्वारा जे.सी.बी मशीन, पावर रा मशीन फोकलिन मशीन व लकड़ी मजदूरों को लेकर काट दिया गया है। सूचना मिलते ही मैंने क्षेत्रीय कर्मचारी, वन रक्षक भारत सिंह तथा वन दरोगा तरुण सिंह को मौके पर पहुंचने और कार्यवाही करने का निर्देश दिया। मैं भी दिल्ली विधिक सेवा प्राधिकरण के सचिव/ए.डी.जे ऑफिस मान न्यायाधीश महोदय को रिपोर्ट करने के लिये फरह के लिये रवाना हुआ, उनको वन विश्राम गृह मथुरा पहुंचाकर उनके दौरे का कार्यक्रम गोवर्धन रेंज से निर्धारित हो जाने पर, उनसे विदा लेकर रेंज के समस्त स्टाफ को लेकर मौके पर पहुंचा और मौका निरीक्षण से हटीकरा वृंदावन में डालमिया नामक परिसर में अनेक हरे खड़े वृक्ष का कटान देखा, पातित लकड़ी मय ठांठ मौके पर पड़ी थी और जे.सी.बी/पावर रा/फोकलिन मशीन सभी मौके पर नहीं थे। स्थानीय लोगों से जानकारी लेने पर मालूम हुआ यह जमीन डालमिया ग्रुप के नामक भूमि के स्वामित्व से संबंधित। कम्पयूटराइज्ड खतौनी की प्रति भागी रामी और स्थानीय निवासियों ने इस भूमि का विवरण प्रस्तुत किया जानकारी कि योजना वाली भूमि है सो के पास एक व्यक्ति ने इस भूमि का विवरण प्रस्तुत किया है जिसका नाम गुरु कृपा तपोधन संकेत हैं इन जिसमें नोटिस। प्लान भी सरसेयर कन्टकशन 13 वृक्ष निम्नांस्थित कार्यों निम्न थाना चहेली कि अंहर है वन कर्मियों कि सहायता से अवैध रूप से काटे गये इन विवरण गए पेड़ों की प्रजाति वार विस्तृत सूची गनी जिनकी के अनुसार 489 पेड़ डालमिया नामक परिसर भूमि में कटे गये हैं। अवैध काटे गये वृक्षों कि गणना के सूची का विस्तृत विवरण संलग्नक है डालमिया परिसर के सूचि मालिक 1. सें. डालमिया श्रुड स 10/4 लाला लाजपत राय सरणी कलकत्ता 2. नारायण प्रसाद डालमिया पुत्र रघुनंदन प्रसाद डालमिया 2. नारायण प्रसाद डालमिया 3 श्री चन्द धानुका पुत्र श्री करोलाल धानुका 15 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरुणा कुमार धानुका निवास उपरोक्त 5. अशोक धानुका निवास उपरोक्त 6. अरुपा तपोधन कटोनी बनाकर, पेचने की कार्यवाही में लिए मालिक, लिटरेट, पार्टनर, जे.सी.बी/फोकलिन/पावर रा मशीन के ड्राईवर मालिक, श्रमिक के विरुद्ध थाना जैंत को रफ० अप० क्राइ० अपराध० 513 भारतीय नागरिक को दर्ज कराएंगे गयी, FIR की प्रति संलग्न है यदि से अपराधी गण पातित पेड़ों के ठांठ एवं लकड़ी का खरीदार इस आशय से इस प्रसंगीय की सूचिकारी से निदर्श लेकर यदि से अपराध हेतु कर्मचारियों कि डयूटी लगायी गयी, स्थानीय लोगों से जानकारी प्राप्त हुयी कि अवैध पेड़ों में मुस्तफा जे.सी.बी/फोकलिन/पावर रा मालिक मजदूर कारिंदे स्थानीय विल्डर आदि लिप्त है परन्तु मौके पर इनके खिलाफ कोई एग्रीमेन्ट आदि कागजात उपलब्ध नहीं हो सके अतः उक्त अपराधियों के विरुद्ध विस्तृत जांच कराकर उ०प्र० वृक्ष संरक्षण अधिनियम 1976 यथा संशोधित के धारा 4/10 और माननीय सुप्रीम न्यायालय नई दिल्ली की प्रचलित रिट पिटीशन संख्या 133(1)/1984 में आई.ए. संख्या 524 में माननीय न्यायालय द्वारा पारित दिनांक 9/8/2015 के आदेश के उल्लंघन में कठोर कार्यवाही करने की कृपा करें।

— एफ.आई.आर. कि प्रति, नक्से की प्रति, खतौनी की प्रति, फर्द बरामदगी संलग्न है।

अतुल तिवारी
क्षेत्रीय वन अधिकारी

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RS, CC
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REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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राजिवाद सं० ..12/मथुरा/2024-2025

प्रभागीय वाद सं० .....

वन विभाग उ०प्र० परिधि (सर्किल) वृज भूमि क्षेत्र, आगरा खण्ड (डिवीजन) ..... मथुरा

वन्यजीव संरक्षण अधिनियम 1972 कि धारा 9, 39, 51

अन्य अपराध..... प्रसूचना (रिपोर्ट) सं०..... दिनांक 20/9/2024 अधिक्षेत्र राजि..... मथुरा

1. नाम, पिता का नाम और निवास स्थान
1- मेसर्स डालमिया स्पंज संस 10/4 लाला लाजपत राय सरानी कोलकाता पश्चिम बंगाल
2. नरायण प्रसाद डालमिया s/o रघुनंदन 10/4 लाला लाजपत राय सरानी कोलकाता पश्चिम बंगाल
3. श्री चन्द्र कुमार थानुका s/o शंकर लाल थानुका 10/4 लाला लाजपत राय सरानी कोलकाता पश्चिम बंगाल &
4. श्री मती उषण थानुका 14 लोडन स्ट्रीट कोलकाता
5. मृगांक थानुका s/o चन्द्रकुमार थानुका निवासी उपरोक्त
6. गुरुकृपा तपोवन कालोनी का मालिक
7. अन्य मालिक व बिल्डर
8. जे.सी.बी. मालिक
9 पोकलीन मशीन मालिक
10 ट्रक मालिक

2. साक्षी का नाम
चन्द्रमोहन शर्मा

3. कथित-अपराध का पूरा विवरण और दिनांक

4. मूल्य

5. चालान और अनुसंधान (इन्वेस्टीगेशन) के सम्बन्ध में विशेष कथन LAT – 27.563930°
LONG – 77.636069° दिनांक 19/9/24 को वृंदावन-इटीकरा मार्ग पर डालमिया परिसर में स्थित हुये यंरक्षित वन में 454 पेड़ का कटा मिलने की सूचना दिया गया, कि 20/9/24 को मौके पर जाच में कुछ जीव मृत पाये गये जिनका विवरण निम्नलिखित है।-

6. प्रसूचना (रिपोर्ट) के ब्यौरे और प्रमाण आदि का उल्लेख महोदय दिनांक 19/9/2024 को वृंदावन-इटीकरा मार्ग पर डालमिया नामक औद्योगिक परिसर ग्राम से 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 251 में हुए जे.सी.बी. द्वारा देवड़े नीम, बबूल, पीपल अन्य प्रजाति के पेड़ों को काटकर गिरा दिया गया है। मजदूरों को लेकर काट दिया गया है एवं मशीन। पावर शा। प्रयोग किन मशीन व स्कड़ी को लेकर कौन व्यक्तियों द्वारा अवैध पाये जाने पर एफ० आई० आर० संख्या 413 दिनांक 19/9/24 एवं H2 केस संख्या 19/09/24 उपर्युक्त प्रकरण की कॉलम संख्या 1 में दर्शाये गये व्यक्तियों द्वारा अवैध पाये जाने पर एफ० आई० आर० संख्या 413 दिनांक 19/9/24 एवं H2 केस संख्या 19/09/24 दिनांक दर्ज की गयीं। दिनांक 20/9/2024 को अतः प्रकरण कि जांच हेतु रेंज की टीम के साथ दोपहर 2 बजे डालमिया परिसर के मौके पर पहुचे तो कटे हुये वृक्षों के साथ साथ निम्नलिखित वन्य जीव के तथ्य भी पाये गये, 1. मृत्य सर्प (Indian Rat Snake) मृत्य पाया गया, मियर 2. बहुतायत संख्या में मोर पंख पाये गये जिससे यह प्रतीत होता है कि मोर का यहां प्राकृतिक आवास था। 3. बहुसंख्या में पक्षियों के क्षतिग्रस्त घोसले 4. वन्य जीव के प्राकृतिक घोसले नष्ट किये गये.

उपरोक्त वर्णित तथ्यों से प्रथम दृष्टया ये स्पष्ट होता है कि उपरोक्त अभियुक्त गणों द्वारा कारित अपराध वन्य जीव संरक्षण अधिनियम 1972 की धारा 9, 39, 51 के अन्तर्गत दण्डनीय अपराध है, अतः प्रधान सूचना रिपोर्ट सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

Amal Kumar
अमल तिवारी
क्षेत्रीय वन अधिकारी
मथुरा

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AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

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N.C.R.B (एन.सी.आर.बी)

FIRST INFORMATION REPORT ANNEXURE R-10 (Colly)
(Under Section 173 B.N.S.S)
प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा P.S. (थाना): जैत Year (वर्ष): 2024
FIR No. (प्र.सू.रि. सं.): 0415 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 20/09/2024 14:14 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	विधुत अधिनियम, 2003	136

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): बुधवार Date from (दिनांक से): 18/09/2024 Date To (दिनांक तक): 18/09/2024
Time Period (समय अवधि): पहर 8 Time From (समय से): 23:50 बजे Time To (समय तक): 23:50 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 20/09/2024 Time (समय): 14:14 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 032 Date and Time (दिनांक और समय): 20/09/2024 14:14 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्व, 2 कि. मी. Beat No. (बीट सं.):
(b) Address (पता): डालमिया फार्म हाउस छटीकरा ,

NOTARY GOVERNMENT OF WEST BENGAL
PURNA DAS P.S.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): शैलेन्द्र कुमार सिंह

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अवर अभियन्ता 33/11 के0वी , विद्युत उपकेन्द्र छटीकरा , जैत, मथुरा, उत्तर प्रदेश, भारत
2	स्थायी पता	अवर अभियन्ता 33/11 के0वी , विद्युत उपकेन्द्र छटीकरा , जैत, मथुरा, उत्तर प्रदेश, भारत

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS C C AT KOLKATA Regd. No. 032/2022 Expired Date 31-03-2027

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(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-70603XXXXX

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Propertty Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

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PARNA DAS
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12. **First Information contents (प्रथम सूचना तथ्य):**

नकल तहरीर हिन्दी वादी सेवा में,थाना अध्यक्ष महोदय थाना जैत. मथुरा महोदय, सादर अवगत कराना है कि दिनांक 18.09.2024 की रात्रि समय 11:45 बाजे 33/11 कंवी विद्युत उपकेन्द्र छटीकरा से पोषित 11 केवी छटीकरा पोषक पर ट्रिपिग आई जिस पर उपकेन्द्र पर तैनात उपकेन्द्र परिचालक श्री कोमल वर्मा द्वारा समय 1150 बजे उक्त पोषक की ट्राई ली परन्तु लाईन होल्ड नहीं हुई पुन 00.00 बजे ट्राई ली हैवी फल्ट आया जिस पर उपकेन्द्र परिचालक द्वारा उक्त पोषक को ब्रेकडाउन में खोल दिया तथा जिसकी सूचना श्री कोमल सिंह संविदाकर्मी को दे दी गई दिनांक 19.09.2024 की सुबह कोमल सिंह गोविन्द व प्रकाश संविदाकर्मी द्वारा लाईन की पेट्रोलिंग की गई समय 06.30 बजे गोविन्द प्रकाश द्वारा कोटा, छरीरा साईड खोलकर ट्राई ली लाईन होल्ड नही हुई तब उक्त साईड को जोडकर 07.45 बजे प्रकाश व गोविन्द द्वारा गोपालगढ साईड खोलकर छटीकरा फीडर चालू कराया आगे की पेट्रोलिंग के दौरान ज्ञात हुआ की वैष्णोदेवी मन्दिर के सामने की तरफ डालमिया फार्म हाउस में तमाम पेड़ कटे पड़े है जिनमें से कुछ पेड उक्त पोषक की लाईन पर गिरे पड़े है तथा तार टूटे पड़े है। जिसकी सूचना कोमल सिंह संविदाकर्मी द्वारा मुझे दी गई मौके पर जाकर जानकारी करने पर ज्ञात हुआ उक्त फार्म हाउस किसी शकरसेठ पुत्र नामालूम द्वारा खरीदा गया है तथा उनके द्वारा ही जेसीबी इत्यादि द्वारा ये पेड काटे गये है तत्पश्चात् लाईन को दुरूस्त कराकर समय 18:10 बजे लाईन चालू कराई।उपरोक्त के उक्त कृत्य से विभागीय हानि के साथ-साथ आम जनता को तमाम दिक्कतो का सामना करना पड़ा तथा अंधेरे में रहना पड़ा अत आपसे आग्रह है कि शंकरसेठ पुत्र नामालूम व अन्य सम्मिलित व्यक्तियो के विरुध्द सुसंगत धारा में अभियोग पंजीकृत कर अग्रिम कार्यवाही करने की कृपा करें। एसडी शैलेन्द्र 20/09/2024 शैलेन्द्र कुमार सिह अवर अभियन्ता 33/11 केवी विद्युत उपकेन्द्र छटीकरा मथुरा मो 70603XXXXX नोट मै हे0का0 1560 आदेश कुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है ।

13. **Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1)

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS ADVOCATE AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI Rank (पद): उपनिरीक्षक/ अवर निरीक्षक

No. (सं.): 972292856 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): PS JAIT

Rank (पद): I (Inspector)

No. (सं.): 9454403955

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

NOTARY
GOVERNMENT OF WEST BENGAL
DARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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N.C.R.B (एन.सी.आर.बी)

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)
प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा P.S. (थाना): जैत Year (वर्ष): 2024

FIR No. (प्र.सू.रि. सं.): 0417 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 20/09/2024 22:09 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
2	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): गुरूवार Date from (दिनांक से): 19/09/2024 Date To (दिनांक तक): 19/09/2024

Time Period (समय अवधि): पहर 4 Time From (समय से): 10:30 बजे Time To (समय तक): 10:30 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 20/09/2024 Time (समय): 21:57 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 060 Date and Time (दिनांक और समय): 20/09/2024 21:57 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1.

NOTARY PARNA DAS P.C.C AT KOLKATA REGN NO. 032/022 Valid Date 27 WEST BENGAL
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(a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण - पूर्व, 03 कि. मी. Beat No. (बीट सं.):

(b) Address (पता): छटीकरा से रुकमणी बिहार जाने,वाले मार्ग बायी ओर थाना जैत

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): विमल कोहली

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1994 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अवर अभियंता मथुरा वृन्दावन , विकास प्राधिकरण उत्तर प्रदेश, भारत

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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2	स्थायी पता	अवर अभियंता मथुरा वृन्दावन , विकास प्राधिकरण उत्तर प्रदेश, भारत

(j) **Phone number (दूरभाष सं.):** **Mobile (मोबाइल सं.):** 91-99270XXXXX

7. **Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):**

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. **Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

9. **Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S. No. (क्र.सं.)	Propertty Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. **Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):**

11. **Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):**

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में श्रीमान थानाध्यक्ष महोदय जैत मथुरा बिषय छटीकरा से वृन्दावन जाने वाले मार्ग पर बायीं ओर उप्र बृज तीर्थ विकास परिषद् मथुरा द्वारा वृक्षों को सुरक्षित रखने हेतु स्थापित लोहे कि ग्रिल को क्षति ग्रस्त करने के सम्बन्ध में ।महोदय, उपरोक्त विषयक के सम्बन्ध में अवगत करना है कि दिनांक 19-09 2024 को प्रातः 10:30 बजे स्थल निरिक्षण के समय देखा गया कि छटीकरा से रुक्मणि विहार जाने वाले मार्ग पर बायीं ओर उप्र वृज तीर्थ विकास परिषद् के द्वारा कार्यदायी संस्था मथुरा वृन्दावन विकास प्राधिकरण मथुरा से ग्रीन बेल्ट कि सुरक्षा हेतु स्थापित लोहे कि ग्रिल को 14 स्थानों पर लगभग 100 मी लम्बाई में ग्रीन बेल्ट के पेड़ काटने के कारण क्षतिग्रस्त कर दी गयी है इस सम्बन्ध में हिंदुस्तान समाचार पत्र में प्रकाशित सूचना में वन विभाग द्वारा फार्म हउस के मालिक डालमिया एंड संस, कोलकाता निवासी नारायण प्रसाद डालमिया, श्रीचंद कुमार धानुका, अरुणा धानुका, मगांक धानुका, वृन्दावन निवासी गुरुकृपा तपोवन कालोनी के मालिक आदि के खिलाफ रिपोर्ट दर्ज करायी गयी है कृपया उक्त प्रकरण में मथुरा वृन्दावन विकास प्राधिकरण द्वारा लगायी गयी सरकारी सम्पति के अंतर्गत पेड़ों को काटते हुए ग्रिल को उक्त वर्णित व्यक्तियों द्वारा क्षतिग्रस्त किया गया है। कृपया लोक सम्पति नुकसान अधिनियम एवं अन्य अधिनियमों के अंतर्गत सरकारी सम्पति को क्षतिग्रस्त एवं नष्ट करने के सम्बन्ध में प्रथम सूचना रिपोर्ट दर्ज करने का कष्ट करे भवदीयsd अग्रेजी अपठित विमल कोहली अवर अभियंता मथुरा वृन्दावन विकास प्राधिकरण 99270XXXXX दिनांक: 20/09/2024संल्गनक: 1. स्थल के फोटोग्राफ 2. दिनांक 19/09/2024 को हिंदुस्तान समाचार पत्र में प्रकाशित समाचार कि छायाप्रति नोट मै कां0 1187 वकील अहमद प्रमाणित करता हूं कि नकल तहरीर शब्द व शब्द कम्प्यूटर पर अंकित की गयी है

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) **Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)**

(2)

NOTARY
PARNA DAS
P&C.C
KOLKATA
REGN NO.
032/022
Expired Date
23-2027
GOVT OF WEST BENGAL
TRUE COPY

N.C.R.B (एन.सी.आर.बी)

Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI Rank (पद): उपनिरीक्षक/ अवर निरीक्षक

No. (सं.): 972292856 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): PS JAIT

Rank (पद): I (Inspector)

No. (सं.): 9454403955

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
-03-2027
OF WEST BENGAL

TRUE COPY

N.C.R.B (एन.सी.आर.बी)

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)
प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा P.S. (थाना): जैत Year (वर्ष): 2024
FIR No. (प्र.सू.रि. सं.): 0428 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 30/09/2024 21:30 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
3	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): बुधवार Date from (दिनांक से): 18/09/2024 Date To (दिनांक तक): 18/09/2024

Time Period (समय अवधि): पहर 8 Time From (समय से): 23:45 बजे Time To (समय तक): 23:45 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 30/09/2024 Time (समय): 21:19 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 048 Date and Time (दिनांक और समय): 30/09/2024 21:19 बजे

4. Type of Information (सूचना का प्रकार): लिखित

NOTARY PARNA DAS C C AT KOLKATA REGN NO. 052/022 Expired Date 23-2027 WEST BENGAL TRUE COPY

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्व, 2 कि. मी. Beat No. (बीट सं.):

(b) Address (पता): डालमिया फार्म हाउस छटीकरा ,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): श्री हेमेन्द्र गौतम

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1984 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

NOTARY
PARNA DAS
P.C.C.
AT KOLKATA
REGN NO.
/2022
Valid Date
2027
WEST BENGAL
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S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	सह प्रभारी मार्ग प्रकाश नगर , निगम मथुरा , जैत, मथुरा, उत्तर प्रदेश, भारत
2	स्थायी पता	सह प्रभारी मार्ग प्रकाश नगर , निगम मथुरा , जैत, मथुरा, उत्तर प्रदेश, भारत

(j) **Phone number (दूरभाष सं.):** **Mobile (मोबाइल सं.):** 91-63965XXXXX

7. **Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):**

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. **Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

9. **Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S. No. (क्र.सं.)	Propertty Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. **Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):**

11. **Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):**

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
TRUE COPY

12. **First Information contents (प्रथम सूचना तथ्य):**

नकल तहरीर टाइपशुदा हिन्दीवादी ////////////////// कार्यालय - महाप्रबन्धक (जल) जलकल विभाग, नगर निगम मथुरा-वृन्दावन, मथुरा वाटर वर्क्स कम्पाउण्ड, भूतेश्वर, मथुरा - 281001 Email: mathurajalkal@gmail.com / पत्रांक 958/GEN/GM/MTR/2024-25 दिनाँक 30.09.2024 सेवा में, थाना प्रभारी थाना-जैत, मथुरा महोदय, सादर अवगत कराना है कि दिनांक 18.09.2024 की रात्री 11:45 बजे लगभग अज्ञात लोगों द्वारा डालमीयों फार्म हाऊस में पेड़ काटने के दौरान हमार दो पोल सहित लाईटें तोड़ दी है तथा 02 नग लाईटें 70 वाट की चोरी हो गई है। अतः आपसे आग्रह है कि कृपया उक्त प्रकरण की जाँच कराकर आवश्यक कार्यवाही कराये जाने की कृपा करें। संलग्नकः विभागीय आख्या। एसडी अपठित । 30/09/2024(हैमेन्द्र गौतम) सहायक अभियन्ता (जल) सह प्रभारी मार्ग प्रकाश नगर निगम मथुरा-वृन्दावन 63965XXXXX ।.नोट मै हे0का0 1560 आदेश कुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित् की गयी है ।

13. **Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) **Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):** / **or (या)**

(2) **Directed (Name of I.O.) (जांच अधिकारी का नाम):** NARESH KUMAR BHATI **Rank (पद):** उपनिरीक्षक/ अवर निरीक्षक

No. (सं.): 972292856 **to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)**

(3) **Refused investigation due to (जांच के लिए):** **or (के कारण इंकार किया या)**

(4) **Transferred to P.S. (थाना):** **District (ज़िला):**

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
GOVERNMENT OF WEST BENGAL
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F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): PS JAIT

Rank (पद): I (Inspector)

No. (सं.): 9454403955

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

NOTARY
PARNA DAS
P & C C
OF KOLKATA
REGN NO.
032/022
Expired Date
-2027
OF WEST BENGAL

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न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, न्यायालय सं0–01, मथुरा
मु0अ0सं0–413/2024
राज्य बनाम ओमी उर्फ ओमप्रकाश

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्त ओमी उर्फ ओमप्रकाश द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्त आज तक अन्तरिम जमानत पर है। अभियुक्त को न्यायिक अभिरक्षा में लिया गया।

अभियुक्त के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्त का कथन है कि प्रार्थी/अभियुक्त जे0सी0बी0 का मालिक है। पुलिस द्वारा गुडवर्क दिखाने की नियत से उसे झूंठा फंसाया गया है। दिनांक 19.09.2024 के समय 08.00 बजे सुबह की होने कही जाती है जिसकी प्रथम सूचना रिपोर्ट दिनांक 19.09.2024 को 21.12 बजे दर्ज करायी गयी है जबकि घटनास्थल से थाने की दूर मात्र 2 किलोमीटर है। देरी से रिपोर्ट दर्ज कराये जाने का कोई कारण रिपोर्ट में वर्णित नहीं है। प्रार्थी/अभियुक्त वर्तमान केस में नामजद नहीं हैं उसका नाम इलाका पुलिस द्वारा अपने केस का खुलासा करने व उच्च अधिकारियों को गुडवर्क दिखाने की नियत से घर से उठाकर झूंठा फंसा दिया गया है। प्रार्थी द्वारा किसी प्रकार का कोई हरा पेड किसी भी प्रजाति का न तो काटा गया है और न ही उसे पेड काटने की कोई जानकारी है। उसके विरूद्ध आरोपित धाराओं का कोई आपराध नहीं बनता है। प्रार्थी पूर्व में सजायफ्ता नहीं है और न ही उसके विरूद्ध किसी भी न्यायालय में कोई मुकदमा विचाराधीन है। अभियुक्त द्वारा जमानत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्त के विरूद्ध इसी प्रकरण से संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्त की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा रेंज की आख्या के अनुसार अभियुक्त जे0सी0बी0 मशीन का मालिक है और प्रश्नगत कारित अपराध में, जे0सी0बी0 मशीन का उपयोग हुआ है। अभियुक्त व अभियुक्त की जे0सी0बी0 मशीन कारित प्रश्नगत अपराध में संलिप्त है। अभियुक्त द्वारा दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से डालमिया फार्म के मालिकगणों, सहयोगी अज्ञात बिल्डर एवं अन्य मालिकों के द्वारा जे0सी0बी0 मशीनों, पोकलीन मशीनों, पावर शा मशीनों का उपयोग कराते हुए इन मशीनों के अज्ञात चालकों तथा अन्य सैकडों मजदूरों को लगाकर वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 36 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्त द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अतः जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

प्र. लिपि दीवानी विभाग

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केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्त द्वारा माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35 पेड चोरी से काटे गये हैं, अन्य जीव जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्त द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्त का आपराधिक इतिहास है। अभियुक्त के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्त पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्त का प्रार्थनापत्र निरस्त किये जाने योग्य है।

<u>आदेश</u>

अभियुक्त ओमी उर्फ ओमप्रकाश का जमानत आवेदन मु0अ0सं0–413/2024 धारा–29/ 33/ 41/ 42/ 51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

23/10/24

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

23.10.24

प्रमाणित प्रतिलिपि

प्रधान प्रतिलिपिक
जिला एवं सत्र न्यायालय मथुरा

24 OCT 2024

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न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, न्यायालय सं0–01, मथुरा
मु0अ0सं0–413/2024
राज्य बनाम रामकुमार उर्फ रामू

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्त रामकुमार उर्फ रामू द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्त आज तक अन्तरिम जमानत पर है। अभियुक्त को न्यायिक अभिरक्षा में लिया गया।

अभियुक्त के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्त का कथन है कि प्रार्थी/अभियुक्त जे0सी0बी0 के ओपरेटर का कार्यकता है। पुलिस द्वारा गुडवर्क दिखाने की नियत से उसे झूंठा फंसाया गया है। दिनांक 19.09.2024 के समय 08.00 बजे सुबह की होने कही जाती है जिसकी प्रथम सूचना रिपोर्ट दिनांक 19.09.2024 को 21.12 बजे दर्ज करायी गयी है जबकि घटनास्थल से थाने की दूर मात्र 2 किलोमीटर है। देरी से रिपोर्ट दर्ज कराये जाने का कोई कारण रिपोर्ट में वर्णित नहीं है। प्रार्थी/अभियुक्त वर्तमान केस में नामजद नहीं हैं उसका नाम इलाका पुलिस द्वारा अपने केस का खुलासा करने व उच्च अधिकारियों को गुडवर्क दिखाने की नियत से घर से उठाकर झूंठा फंसा दिया गया है। प्रार्थी द्वारा किसी प्रकार का कोई हरा पेड किसी भी प्रजाति का न तो काटा गया है और न ही उसे पेड काटने की कोई जानकारी है। उसके विरूद्ध आरोपित धाराओं का कोई आपराध नहीं बनता है। प्रार्थी पूर्व में सजायफ्ता नहीं है और न ही उसके विरूद्ध किसी भी न्यायालय में कोई मुकदमा विचाराधीन है। अभियुक्त द्वारा जमानत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्त के विरूद्ध इसी प्रकरण से संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्त की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा रेंज की आख्या के अनुसार अभियुक्त द्वारा दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से डालमिया फार्म के मालिकगणों, सहयोगी अज्ञात बिल्डर एवं अन्य मालिकों के द्वारा जे0सी0बी0 मशीनों, पोकलीन मशीनों, पावर शा मशीनों का उपयोग कराते हुए इन मशीनों के अज्ञात चालकों तथा अन्य सैकडों मजदूरों को लगाकर वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 36 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्त द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अत जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्त द्वारा माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35

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पेड चोरी से काटे गये हैं, अन्य जीव जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्त द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्त का आपराधिक इतिहास है। अभियुक्त के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्त पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्त का प्रार्थनापत्र निरस्त किये जाने योग्य है।

आदेश

अभियुक्त रामकुमार उर्फ रामू का जमानत आवेदन मु0अ0सं0–413/2024 धारा–29/ 33/ 41/ 42/ 51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

23.10.24

23/10/24

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

24/10/2024

प्रमाणित प्रतिलिपि

प्रधान प्रतिलिपिक
जिला एवं सत्र न्यायालय मथुरा

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मु0अ0सं0–413/2024

राज्य बनाम शिवशंकर अग्रवाल

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्त शिवशंकर अग्रवाल द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्त आज तक अन्तरिम जमानत पर है। अभियुक्त को न्यायिक अभिरक्षा में लिया गया।

अभियुक्त के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्त का कथन है कि वर्तमान केस की घटना दिनांक 19.09.2024 के समय 08.00 बजे सुबह की होने कही जाती है जिसकी प्रथम सूचना रिपोर्ट दिनांक 19.09.2024 को 21.12 बजे दर्ज करायी गयी है जबकि घटनास्थल से थाने की दूर मात्र 2 किलोमीटर है। देरी से रिपोर्ट दर्ज कराये जाने का कोई कारण रिपोर्ट में वर्णित नहीं है। प्रार्थी वर्तमान केस में नामजद नहीं है। उसका नाम व्यवासायिक प्रतिस्पर्धा रखने वाले किसी व्यक्ति द्वारा पुलिस व वन विभाग के लोगों से सांठ गांठ कर वर्तमान केस में सम्मिलित कराया गया था और प्रार्थी को गिरफतार कराकर उसका व्यवसायिक कैरियर बर्बाद करने का कुत्सित प्रयास किया गया है। प्रार्थी का वर्तमान केस के घटनाक्रम से कोई सम्बन्ध व सरोकार नहीं है। अभियोजन के स्वीकार्य कथन के अनुसार प्रश्नगत भूमि के स्वामी मैसर्स डालमिया एंड सन्स हैं। प्रार्थी द्वारा वादी द्वारा कथित किसी प्रकार का कोई हरा पेड किसी भी प्रजाति का न तो काटा गया है और न ही प्रार्थी को ऐसे पेडों को काटने के बारे में कोई जानकारी है। प्रार्थी के विरूद्ध आरोपित धाराओं का कोई अपराध नहीं बनता है। प्रार्थी न तो पूर्व सजायफता है और न ही उसके विरूद्ध किसी भी न्यायालय में कोई मुकदमा विचाराधीन है। उपरोक्त आधारों पर अभियुक्त को दौरान विचारण जमानंत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्त के विरूद्ध इसी प्रकरण से संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्त की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा रेंज की आख्या के अनुसार अभियुक्त द्वारा दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से डालमिया फार्म के मालिकगणों, सहयोगी अज्ञात बिल्डर एवं अन्य मालिकों के द्वारा जे0सी0बी0 मशीनों, पोकलीन मशीनों, पावर शा मशीनों का उपयोग कराते हुए इन मशीनों के अज्ञात चालकों तथा अन्य सैकडों मजदूरों को लगाकर वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 36 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्त द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अतः : जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

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अभियुक्त की ओर से गाटा संख्या 255, 256 स्थित ग्राम छटीकरा, (वृन्दावन) जनपद मथुरा की खतौनी दाखिल की है किन्तु जमानत प्रार्थनापत्र का निस्तारण किये जाते समय प्रपत्रों को संज्ञान में लिया जाना न्यायसंगत नहीं है। चूंकि विधि का यह सुस्थापित सिद्धांत है कि जमानत प्रार्थनापत्र का निस्तारण किये जाते समय गुणदोष पर विचार नहीं किया जा सकता।

केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्त द्वारा माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35 पेड चोरी से काटे गये हैं, अन्य जीव जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्त द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्त का आपराधिक इतिहास है। अभियुक्त के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्त पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्त का प्रार्थनापत्र निरस्त किये जाने योग्य है।

आदेश

अभियुक्त शिवशंकर अग्रवाल का जमानत आवेदन मु0अ0सं0– 413/2024 धारा–29/ 33/ 41/ 42/ 51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

23/10/24

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

23.10.24

24/10/2024

प्रमाणित प्रतिलिपि

प्रधान प्रतिलिपिक
जनपद एवं सत्र न्यायालय मथुरा
24 OCT 2024

न्यायालय जिला एवं सत्र जज मथुरा
प्रतिलिपि
दीवानी विभाग

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न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, न्यायालय सं0–01, मथुरा
मु0अ0सं0–413/2024
राज्य बनाम शहजाद आदि

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्तगण शहजाद, अयूब, आकाश, सुखराम व रामअवतार द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्तगण आज तक अन्तरिम जमानत पर हैं। अभियुक्तगण को न्यायिक अभिरक्षा में लिया गया।

अभियुक्तगण के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्तगण का कथन है कि प्रार्थीगण/अभियुक्तगण निर्दोष है। अभियुक्तगण को झूंठा फंसाया गया है। अभियुक्तगण का कोई आपराधिक इतिहास नहीं है और न ही पूर्व सजायफता हैं। अतः उपरोक्त वर्णित तथ्यों के आधार पर अभियुक्तगण को जमानत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्तगण के विरूद्ध इस प्रकरण में धारा–189(2),324(5),223 भारतीय न्याय संहिता की वृद्धि की गयी है तथा इसी प्रकरण संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्तगण की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा रेंज की आख्या के अनुसार अभियुक्तगण पर सहअभियुक्तगण के साथ मिलकर दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 36 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्तगण द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अतः जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्तगण द्वारा सहअभियुक्तगण के साथ मिलकर माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35 पेड चोरी से काटे गये हैं, अन्य जीव जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्तगण द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्तगण का आपराधिक इतिहास है। अभियुक्तगण के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्तगण

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पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्तगण का प्रार्थनापत्र निरस्त किये जाने योग्य है।

आदेश

अभियुक्तगण शहजाद, अयूब, आकाश, सुखराम व रामअवतार का जमानत आवेदन मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम थाना जैंत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

Sonika Verma 23/10/24

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

शहजाद
अयूब
आकाश
सुखराम
रामअवतार

पंचकार0 द्वारा लिखे

23.10.24

प्रमाणित प्रतिलिपि

प्रधान प्रतिलिपिक
जिला एवं सत्र न्यायालय मथुरा

24 OCT 2024

न्यायालय जिला एवं सत्र न्यायाधीश मथुरा प्रतिलिपि शाखा

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न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, न्यायालय सं0–01, मथुरा
मु0अ0सं0–413/2024
राज्य बनाम मुकेश सिंह आदि

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्तगण गोपाल, मुकेश सिंह व सोहन सिंह द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्तगण आज तक अन्तरिम जमानत पर हैं। अभियुक्तगण को न्यायिक अभिरक्षा में लिया गया।

अभियुक्तगण के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्तगण का कथन है कि प्रार्थीगण/अभियुक्तगण मजदूर व गरीब व्यक्ति हैं जो कि किसी अन्य साइड पर मजदूरी का कार्य कर रहे थे। दिनांक 19.09.2024 के समय 08.00 बजे सुबह की होने कही जाती है जिसकी प्रथम सूचना रिपोर्ट दिनांक 19.09.2024 को 21.12 बजे दर्ज करायी गयी है जबकि घटनास्थल से थाने की दूर मात्र 2 किलोमीटर है। देरी से रिपोर्ट दर्ज कराये जाने का कोई कारण रिपोर्ट में वर्णित नहीं है। प्रार्थी/अभियुक्त वर्तमान केस में नामजद नहीं हैं उसका नाम इलाका पुलिस द्वारा अपने केस का खुलासा करने व उच्च अधिकारियों को गुडवर्क दिखाने की नियत से घर से उठाकर झूंठा फंसा दिया गया है। प्रार्थी द्वारा किसी प्रकार का कोई हरा पेड किसी भी प्रजाति का न तो काटा गया है और न ही उसे पेड काटने की कोई जानकारी है। उसके विरूद्ध आरोपित धाराओं का कोई आपराध नहीं बनता है। प्रार्थी पूर्व में सजायफता नहीं है और न ही उसके विरूद्ध किसी भी न्यायालय में कोई मुकदमा विचाराधीन है। अभियुक्त द्वारा जमानत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्त के विरूद्ध इसी प्रकरण से संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्तगण की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा रेंज की आख्या के अनुसार अभियुक्त जे0सी0बी0 मशीन का मालिक है और प्रश्नगत कारित अपराध में जे0सी0बी0 मशीन का उपयोग हुआ है। अभियुक्त व अभियुक्त की जे0सी0बी0 मशीन कारित प्रश्नगत अपराध में संलिप्त है। अभियुक्त द्वारा दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से डालमिया फार्म के मालिकगणों, सहयोगी अज्ञात बिल्डर एवं अन्य मालिकों के द्वारा जे0सी0बी0 मशीनों, पोकलीन मशीनों, पावर शा मशीनों का उपयोग कराते हुए इन मशीनों के अज्ञात चालकों तथा अन्य सैकडों मजदूरों को लगाकर वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 36 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्त द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अतः जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

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केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्तगण द्वारा सहअभियुक्तगण के साथ मिलकर माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35 पेड चोरी से काटे गये हैं, अन्य जीव जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्तगण द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्तगण का आपराधिक इतिहास है। अभियुक्तगण के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्तगण पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्तगण का प्रार्थनापत्र निरस्त किये जाने योग्य है।

आदेश

अभियुक्तगण गोपाल, मुकेश सिंह व सोहन सिंह का जमानत आवेदन मु0अ0सं0–413/2024 धारा–29/ 33/ 41/ 42/ 51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

23/10/24

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

सोहनसिंह
GOPAL

23.10.24

23/10/2024

प्रमाणित प्रतिलिपि

प्रधान प्रतिलिपिक
जनपद एवं सत्र न्यायालय मथुरा
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न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, न्यायालय सं0–01, मथुरा
मु0अ0सं0–413/2024
राज्य बनाम शरीफ आदि

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्तगण मुश्ताक, मौसिम व शरीफ द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्त आज तक अन्तरिम जमानत पर है। अभियुक्तगण को न्यायिक अभिरक्षा में लिया गया।

अभियुक्तगण के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्तगण का कथन है कि प्रार्थीगण/अभियुक्तगण निर्दोष हैं उनके द्वारा कोई अपराध कारित नहीं किया गया है और न ही उन पर कोई अपराध बनता है। घटना का कोई स्वतंत्र साक्षी नहीं है और न ही प्रार्थीगण की मौके पर गिरफतारी है। अतः उपरोक्त वर्णित तथ्यों के आधार पर अभियुक्तगण को जमानंत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्त के विरूद्ध इसी प्रकरण से संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्तगण की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा रेंज की आख्या के अनुसार अभियुक्तगण पर सहअभियुक्तगण के साथ मिलकर दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 38 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्त द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अतः जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्तगण द्वारा सहअभियुक्तगण के साथ मिलकर माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35 पेड चोरी से काटे गये हैं, अन्य जीव जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्तगण द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्तगण का आपराधिक इतिहास है। अभियुक्तगण के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्तगण

न्यायालय जिला एवं सत्र न्यायाधीश मथुरा प्रतिलिपि दीवानी विभाग

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पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्तगण का प्रार्थनापत्र निरस्त किये जाने योग्य है।

आदेश

अभियुक्तगण मुश्ताक, मौसिम व शरीफ का जमानत आवेदन मु0अ0सं0–413/2024 धारा–29/ 33/ 41/ 42/ 51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम व धारा–189(2),324(5),223 भारतीय न्याय संहिता थाना जैंत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

मुश्ताक
मौसिम
शरीफ

23/10/24

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

प्रमाणित प्रतिलिपि

प्रधान प्रतिलिपिके
जनपद एवं सत्र न्यायालय मथुरा
24 OCT 2024

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REGN NO.
132/022
Date
2027
WEST BENGAL

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न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, न्यायालय सं0–01, मथुरा
मु0अ0सं0–413/2024
राज्य बनाम गजेन्द्र सिंह आदि

23.10.2024

मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम थाना जैंत जिला मथुरा में अन्तरिम जमानत पर अभियुक्तगण गजेन्द्र सिंह, विनोद वैष्णव, मुनेष पुजारी, सनी, नन्दलाल, बाबूलाल, सुघर सिंह, रवि अहिरवार, विजेन्द्र, अवधेश शर्मा, हरिदास, मुबारिक, बनी सिंह, नवल सिंह, प्रवीन कुमार, अजय व रामवीर द्वारा न्यायालय में आत्मसमर्पण किया गया। अभियुक्तगण आज तक अन्तरिम जमानत पर हैं। अभियुक्तगण को न्यायिक अभिरक्षा में लिया गया।

अभियुक्तगण के विद्वान अधिवक्ता, विद्वान अभियोजन अधिकारी तथा वन विभाग के पैनल अधिवक्ता को नियमित जमानत प्रार्थनापत्र पर सुना गया।

जमानत प्रार्थनापत्र के माध्यम से अभियुक्तगण का कथन है कि प्रार्थीगण/अभियुक्तगण निर्दोष है। अभियुक्तगण को झूंठा फंसाया गया है। अभियुक्तगण का कोई आपराधिक इतिहास नहीं है और न ही पूर्व सजायफता हैं। अभियुक्तगण ज्यादातर मजदूर हैं उनके द्वारा कोई भी अपराध कारित नहीं किया गया है। मुकदमा वादी को कई घण्टे पूर्व घटना के विषय में पूर्व जानकारी होना बताया जाता है, लेकिन फिर भी एफ0आई0आर0 13 घण्टे देरी से दर्ज करायी गयी है। अतः उपरोक्त वर्णित तथ्यों के आधार पर अभियुक्तगण को जमानत पर रिहा किये जाने की याचना की गयी है।

सम्बन्धित थाने की आख्या के अनुसार अभियुक्तगण के विरूद्ध इस प्रकरण में धारा–189(2),324(5),223 भारतीय न्याय संहिता की वृद्धि की गयी है तथा इसी प्रकरण संबंधित अन्य मुकदमें मुकदमा अपराध संख्या–415/2024 धारा–136 विद्युत अधिनियम व व 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम तथा मुकदमा अपराध संख्या 417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम थाना जैंत पर पंजीकृत है। अतः अभियुक्तगण की जमानत का विरोध किया है।

क्षेत्रीय वन अधिकारी, मथुरा के यहां से आख्या आहूत की गयी, किन्तु आज दिनांक तक उनके द्वारा कोई आख्या प्रस्तुत नहीं की गयी है, परन्तु वन विभाग के पैनल अधिवक्ता द्वारा मौखिक रूप से यह तर्क प्रस्तुत किया गया है कि अभियुक्तगण पर सहअभियुक्तगण के साथ मिलकर दिनांक 18/19.09.2024 की रात्रि के अंधेरे में योजनाबद्ध तरीके से वन विभाग की सरकारी संरक्षित भूमि पर से हरे खडे 35 वृक्ष तथा डालमिया फार्म परिसर एरिया लगभग 36 एकड की भूमि से कुल 419 हरे पेडों को काटने व गिराने के साक्ष्य पाये गये हैं। इसके अतिरिक्त घटनास्थल पर निरीक्षण किये जाने पर 128 मोर पंख तथा विभिन्न पक्षियों के घोंसले तथा दबा कुचला हुआ मृतक इण्डियन रेड स्नेक शेडयूल 1 का वन्य जीव का शव बरामद होना पाया गया है। अभियुक्त द्वारा माननीय सर्वोच्च न्यायालय की रिट पिटीशन संख्या 13381/1994 में पारित आदेश दिनांक 08.05.2015 का उल्लंघन किया गया है। अभियुक्तगण द्वारा कारित अपराध गम्भीर व अजमानतीय प्रकृति का अपराध है। अतः जमानत का विरोध किया गया है।

सुना गया। प्रपत्रों का अवलोकन किया गया।

केस डायरी के अवलोकन से ज्ञात है कि विवेचक द्वारा यह साक्ष्य संकलित किया गया है कि अभियुक्तगण द्वारा सहअभियुक्तगण के साथ मिलकर माननीय उच्चतम न्यायालय के आदेश की अवहेलना करते हुए डालमिया एंड सन्स के नाम पर पंजीकृत भूमि से 419 हरे पेड बिना अनुमति के तथा वन विभाग द्वारा संरक्षित सरकारी भूमि से 35 पेड चोरी से काटे गये हैं, अन्य जीवित जन्तुओं के घोंसले ध्वस्त किये गये हैं तथा इण्डियन रेड स्नेक शेडयूल 1 के

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वन्य जीव की मृत्यु कारित की गयी है एवं घटनास्थल से 128 मोर पंख भी बरामद हुए हैं। प्रस्तुत प्रकरण में अभी विवेचना प्रचलित है। दौरान विवेचना विवेचक द्वारा साक्षीगण के बयान अंकित किये गये हैं जिनके द्वारा अपने बयानों में घटना का समर्थन किया है। केस डायरी तथा विवेचक द्वारा संकलित साक्ष्यों के आधार पर अभियुक्तगण द्वारा कारित अपराध गम्भीर प्रकृति का प्रतीत होता है। थाने की आख्या के अनुसार अभियुक्तगण का आपराधिक इतिहास है। अभियुक्तगण के विरूद्ध थाना जैत पर मु0अ0सं0–415/2024 धारा–136 विद्युत अधिनियम व धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम एवं मुकदमा अपराध संख्या–417/2024 धारा–3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम पंजीकृत हैं। इसके अतिरिक्त प्रस्तुत प्रकरण में अभियुक्तगण पर आरोपित अपराध गम्भीर व अजमानतीय प्रकृति का है। अतः मामले के तथ्यों एवं परिस्थितियों को दृष्टिगत रखते हुए तथा मामले की गम्भीरता को देखते हुए अभियुक्तगण का प्रार्थनापत्र निरस्त किये जाने योग्य है।

आदेश

अभियुक्तगण गजेन्द्र सिंह, विनोद वैष्णव, मुनेष पुजारी, सनी, नन्दलाल, बाबूलाल, सुघर सिंह, रवि अहिरवार, विजेन्द्र, अवधेश शर्मा, हरिदास, मुबारिक, बनी सिंह, नवल सिंह, प्रवीन कुमार, अजय व रामवीर का जमानत आवेदन मु0अ0सं0–413/2024 धारा–29/33/41/42/51 भारतीय वन अधिनियम व धारा–4/10 वृक्ष संरक्षण अधिनियम व धारा–9/39/51 वन्य जीव संरक्षण अधिनियम थाना जैत जिला मथुरा के प्रकरण में निरस्त किया जाता है।

(सोनिका वर्मा)
अपर मुख्य न्यायिक मजिस्ट्रेट,
न्यायालय संख्या–01, मथुरा
आई0डी0कमांक–यू0पी0–2139

गजेन्द्र सिंह
विनोद
मुनेश
सन्नी
नंदलाल
बाबूलाल
सुघरसिंह
रवि
विजेन्द्र
अवधेश
हरीदास
मुबारक
बनी सिंह
नवलसिंह
प्रवीनकुमार
अजय
रामवीर

17) वारंट पत्र किये / तामीलिये 23.10.24 श्रीमतीजी सुरभी यादव सिंह 24/10/2024

प्रमाणित प्रतिलिपि
प्रधान प्रतिलिपिक
जनपद एवं सत्र न्यायालय मथुरा
24 OCT 2024

न्यायालय जिला एवं सत्र जज मथुरा
प्रतिलिपि दीवानी विभाग

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P.B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Court No. - 43

Case :- CRIMINAL MISC. WRIT PETITION No. - 19143 of 2024

Petitioner :- Narain Prasad Dalmia And 7 Others
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Sr. Advocate,Taniya Pandey
Counsel for Respondent :- G.A.

With

Case :- CRIMINAL MISC. WRIT PETITION No. - 19144 of 2024

Petitioner :- Narain Prasad Dalmia And 5 Others
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Taniya Pandey
Counsel for Respondent :- G.A.

Hon'ble Ashwani Kumar Mishra,J.
Hon'ble Dr. Gautam Chowdhary,J.

1. Heard Sri Manish Tiwari, learned Senior counsel assisted by Ms. Taniya Pandey, Sri Padam Khaitan, Sri Rajiv Bhatnagar, Sri Agru Sen, learned counsels for the petitioners, Sri Baleshwar Chaturvedi and Sri Abhimanyu Singh, Advocate holding brief of Sri D.S. Chauhan, learned counsel for the private respondents and learned AGA for the State authorities.

2. Allegation in the impugned FIR is that certain trees are felled on a piece of land as a result of which an electricity line got disrupted and certain railings got damaged. It is submitted that the allegations prima facie indicates existence of civil wrong and initiation of criminal action is unwarranted. It is further argued that the petitioners otherwise have transferred the land and it was the transferee who had felled trees and therefore by no stretch of imagination the petitioners could be held liable for the alleged offence.

3. Matter requires consideration.

4. Notice on behalf of State authorities is accepted by learned

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A.G.A., whereas Sri Baleshwar Chaturvedi has accepted notice on behalf of respondent no.4 in Criminal Misc. Writ Petition No.19143 of 2024 and Sri D.S. Chauhan has entered appearance on behalf of respondent No.3 in Criminal Misc. Writ Petition No.19144 of 2024.

5. All the respondents are allowed six weeks time to file counter affidavit. Petitioners shall have two weeks thereafter to file rejoinder affidavit.

6. List thereafter.

7. Subject to petitioners cooperating in the investigation, no coercive action shall be taken against them pursuant to the First Information Report registered as Case Crime No.0417 of 2024, under Section 3 and 5 of the Prevention of Damage to Public Property Act, 1984, Police Station Jait, District Mathura as well as in Case Crime No.0415 of 2024, under Section 136 of the Electricity Act, 2013, Police Station Jait, District Mathura, till the next date of listing or till submission of police report under Section 193(3) B.N.S.S., 2023, whichever is earlier.

Order Date :- 23.10.2024
RA

NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/2022
Expired Date
-2027
GOVT OF WEST BENGAL

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ANNEXURE-D

ITEM NO.58 COURT NO.5 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE (1) IA NOS. 237739 AND 237765/2024 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR) (2) IA D.NOS. 262456 AND 262458/2024 (APPLNS. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARAD GUPTA) (3) IA NOS. 259776 AND 270196/2024 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE) "ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED. "ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST. PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, MR. AJIT SHARMA, MR. ANSHUL GUPTA, MR. KAMLENDRA MISHRA, ADVOCATES)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

Mr. A.D.N.Rao,Sr.Adv. (Amicus Curiae)

For the parties:

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Ms. Shivika Mehra, Adv.
Ms. Astha Singh, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Sarthak Karol, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Aaditya Dixit, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. Gaurang Bhushan, Adv.
Dr. N. Visakamurthy, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.
Mr. Kamlendra Mishra, AOR

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Mr. Shreekant Neelappa Terdal, AOR
Ms. Ruchi Kohli, Adv.
Ms. Shivika Mehra, Adv.
Ms. Aastha Singh, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Sarthak Karol, Adv.

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

Mr. Kishan Chand Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Siddhant Sahay, Adv.
Mr. Ashwini Kumar, Adv.
Mr. E. C. Agrawala, AOR

Petitioner-in-person

Applicant-in-person

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Gurmeet Singh Makker, AOR

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Rakesh K.Mudgal, AAG
Mr. Akshay Amritanshu, AOR
Ms. Swati Mishra,Adv.
Ms. Pragya Upadhyay,Adv.
Ms. Drishti Saraf,Adv.

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Dr. Manoj Kumar, Adv.

NOTARY
PARNA DAS
P & C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Mr. Badri Prasad Singh, AOR

Mr. Lakshmi Raman Singh, AOR

M/S. Lawyer S Knit & Co, AOR

Mrs. Rachana Joshi Issar, AOR
Mr. Svarit Uniyal Mishra, Adv.

Ms. Nandani Gupta, Adv.
Mr. Krishna Kumar, Adv.
Dr. Mrs. Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Sudhir Kulshreshtha, AOR

Mr. P. K. Manohar, AOR

M/S. Meharia & Company, AOR

Mr. Ankit Goel, AOR

Mr. Abhinav Agrawal, AOR

Mr. Rajeev Kumar Dubey, Adv.
Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR
Mr. A. Baskar, Adv.
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.

Ms. Mayuri Raghuvanshi, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta, AOR
Mr. Rishabh Darira, Adv.
Mr. Aditya Tainguriya, Adv.

Mr. Abhinav Shrivastava, AOR

NOTARY
PARNA DAS
P&C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
-2027
OF WEST BENGAL

TRUE COPY

Mr. N. L. Ganapathi, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR

Mr. Nishit Agrawal, AOR

Mr. Zoheb Hossain, AOR

Mr. Shishir Deshpande, AOR

Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Virender Kumar, Adv.
Ms. Garima Kumar, Adv.
Ms. Lakshmi, Adv.
Ms. Banisha Verma, Adv.
Mr. Ashok Kumar Panigrahi, Adv.
Mr. Deepender Kumar Pathak, Adv.

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Shantanu Bansal, AOR

Mr. Jogy Scaria, AOR

Mr. Guntur Pramod Kumar, AOR

Mr. Amrish Kumar, AOR

Mr. Sunny Choudhary, AOR

Mr. Ashutosh Dubey, AOR
Mr. Ashutosh Dubey, Adv.
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. H.b. Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Manish Dhingra, Adv.
Mrs. Sona Khan, Adv.
Mr. Sumant Akram Khan, Adv.
Mr. Rajendra Anbhule, Adv.

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
2027
WEST BENGAL

TRUE COPY

Mr. Adarsh Tripathi , AOR

Mr. Chitranshul A. Sinha, AOR

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Rakesh Chander, Adv.

Mr. Ankur Prakash, AOR

Ms. Rupali Panwar, Adv.
Mr. U M Tripathi, Adv.
Mr. Vivek Kumar Singh, Adv.
Mr. Vishal Arun Mishra, AOR

Mr. Vivek Narayan Sharma, AOR

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

M/S. M. V. Kini & Associates, AOR

Ms. Aparna Bhat, AOR

Mr. Gaurav Goel, AOR

Ms. Rajkumari Banju, AOR

Mr. Gaurav Agrawal, AOR

Mr. Saksham Maheshwari, AOR

Mr. Pushkar Sharma, AOR
Ms. Nagma Bee,Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Sanjeev Kumar Choudhary, Adv.
Mrs. Shradha Choudhary, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR
Mr. Shashank Singh, Adv.
Mr. Surendra Gautam, Adv.
Mr. Raghvendra Shukla, Adv.

Mr. Shantanu Krishna, AOR
Mr. Ankit Mishra, Adv.

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Mr. Abhijit Banerjee, AOR
Mr. Shanto Mukherjee, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA NOS. 237739 AND 237765/2024 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

1. We have perused Report No.29 of 2024 of the Central Empowered Committee (CEC). The report discloses a shocking state of affairs. It records that 454 trees were illegally felled in the night of 18 and 19th September, 2024. Out of these 454 trees, 422 trees which were on the private land known as Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh. The remaining 32 trees were on the roadside strip adjoining this private land which is a protected forest. The details of the trees have been also mentioned in the Report. From the Report, it appears that this blatantly illegal action of felling as many as of 454 trees have been taken by the persons mentioned in paragraph 8 of the Report in violation of the orders of this Court dated 8th May, 2015 in IA 527 of 2014 as well as the order dated 8th December, 2021 passed in this petition.

2. *Prima facie,* we are of the view that the persons mentioned in paragraph 8 of the Report are guilty of a civil contempt. Hence, we issue notice to the following:

NOTARY PARNA DAS P.C.C AT KOLKATA REGN NO. 32/022 Expired Date 31-03-2027 GOVT. OF WEST BENGAL
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(i) Mr. Giriraj Agarwal
s/o Sri Raj Kumar Agarwal,
r/o Anand Krishan Van, Sunrakh Road,
Madhuvan Colony, Vrindavan Bangar,
Mathura, Uttar Pradesh; and

(ii) Sri Ashish Kaushik
s/o Sri Ramesh Chandra Kaushilk
r/o 16C, Bank Colony, Arthara Krishna Nagar,
Mathura, Uttar Pradesh

The notice is made returnable on 16th December, 2024 calling upon them to show cause as to why action under the Contempt of Courts Act, 1971 should not be initiated against them.

3. In the meanwhile, we direct the persons to whom the notice is issued not to carry on any construction or any work whatsoever on Dalmia Farm including the work of felling trees and maintain *status quo* in all respects in respect of the property of Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh.

4. The Registry to forward the notices for effecting service to the Superintendent of Police, District Mathura. The Superintendent of Police, District Mathura will direct the Station House Officer of the local police station to visit the site of Dalmia Farm with a view to ensure that no further construction or felling of trees is carried out.

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
/2022
Date
2027
WEST BENGAL

TRUE COPY

5. Needless to add that all further actions including confiscation of timber etc. in accordance with law shall be taken.

6. We make it clear that whenever the permissions are granted by this Court for felling of the trees, the activity of felling of trees shall not be carried out after 6.00 p.m. till 8.00 a.m. of the immediately next day.

IA D.NOS. 262456 AND 262458/2024 (APPLNS. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARAD GUPTA)

7. We request the CEC to examine the allegations made in IA D.No.262456 of 2024 and submit a report on or before 15th December, 2024 which will be considered on 16th December, 2024.

IN RE:Uttar Pradesh Protection of Trees Act, 1976

8. Our attention is invited to the provisions of the Uttar Pradesh Protection of Trees Act, 1976 (for short, "the Act"). We find that the provisions regarding the penalty are inadequate and are not sufficient to deter the persons from illegally felling trees. Even the amount on the basis of which the offence can be compounded as mentioned in Section 15 of the Act is too low.

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

9. We request the State Government to have a re-look at the Sections 10 and 15 of the Act and consider of amending the same suitably for enhancing the amounts mentioned therein. We will consider the issue of the implementation of the said Act on 16th December, 2024 at the end of the cause list.

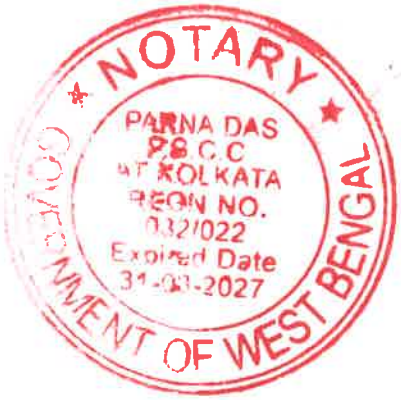
IA NOS. 259776 AND 270196/2024 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

10. We request the CEC to examine the prayers made in IA No.259776 of 2024 and report at the earliest.

11. These applications to be considered on 16th December, 2024 at the end of the cause list.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER



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ANNEXURE-E

CENTRAL EMPOWERED COMMITTEE

(CONSTITUED BY THE HON'BLE SUPREME COURT OF INDIA IN WRIT PETITION NO. 202/95 AND 171/96)

3rd Floor, Chanakya Bhawan, Chanakyapuri, New Delhi-110021, Tel: 21610612, 21610613
E-mail: cecindia202@gmail.com, Website: www.cecindia.nic.in

F. No. 1-5/CEC/SC/2020- Pt. XVI **Dated: 27.11.2024**

NOTICE FOR MEETING

Sub: Hon'ble Supreme Court order dated 25.10.2024 in IA No. 237729 and 237765 of 2024 filed by Shri Ram Autar in Writ Petition (C) No. 13381 of 1984 in respect of illegal felling of 454 trees in private land and protected forest land adjoining Vrindavan – Chatikara Road in District Mathura.

Sir,

I am directed to inform you that, a meeting on the above-mentioned subject is scheduled to be held on **04th December, 2024 at 11:30 hrs onwards in the Court Room of the Central Empowered Committee, 3rd Floor, Chanakya Bhawan, Chanakya Puri, New Delhi – 110021.** You are therefore requested to attend the same either personally or through your authorized representatives

2. The Divisional Forest Officer, District Mathura, Uttar Pradesh, the Superintendent of Police, Mathura are requested to direct the concerned investigating officer in the matter to attend the meeting with all relevant documents / information related to the matter.

Yours faithfully

(J.P. Meena)
Officer on Special Duty

Distribution:

i. M/s Dalmia & sons HUF 10/4 Lala Lajpat Rai Sarani, Kolkata,
ii. Sri Narayan Prasad Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 B Lala Lajpat Rai Sarani, Kolkata,
iii. Sri Shyam Sundar Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 Lala Lajpat Rai Sarani, Kolkata,
iv. Sri Pradyumn Dalmia & Sri Vedant Dalmia both s/o Sri Madhu Sudan Dalmia r/o 2/3 Sharat Bose Road, Kolkata

NOTARY ★ PARNA DAS P.S.C.C AT KOLKATA ★ GOVT. OF WEST BENGAL

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v. Sri Siddhant Dalmia & Sri Nishant Dalmia both s/o Sri Surya Kant Dalmia r/o 2/3 Sharat Bose Road, Kolkata
vi. M/s Chandra Kumar Dhanuka HUF with members Sri Chandra Kumar Dhanuka s/o Sri Shankar Lal Dhanuka, Smt Aruna Kumar Dhanuka and Sri Mrigank Dhanuka all r/o 14, Lodan Street, Kolkata.
vii. Shri Giriraj Agarwal, Anand Kishan Van, Sunrakh Road, Mathura
viii. Shri Ashish Kaushik, 16C, Bank Colony, Arthara Krishna Nagar, Mathura.
ix. Shri Sarveshwer Construction, Brij Bilas Market, Bareilly, Uttar Pradesh.
x. The Superintendent of Police, Mathura, Uttar Pradesh.
xi. The Divisional Forest Officer, Mathura, Uttar Pradesh.

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

04.12.2024

The Central Empowered Committee,
III Floor, Chanakya Bhawan,
Chanakyapuri, New Delhi-110021.
Email: cecindia202@gmail.com

INDEX

SL NO.	PARTICULARS	PAGE NO.
1.	Note on behalf of: (1) Mr. Narain Prasad Dalmia; (2) Mr. Rajendra Prasad Pansari Executor of the estate of Late Shyam Sunder Dalmia; (3) Mr. Pradyumna Dalmia, (4) Mr. Vedant Dalmia; (5) Mr. Siddhant Dalmia; (6) Mr. Nishant Dalmia; (7) Mr. Chandrakumar Dhanuka; (8) Mrs. Aruna Dhanuka; and (9) Mr. Mrigank Dhanuka.	1 – 17
2.	**ANNEXURE-1** Copies of the authority letters	18 – 20
3.	**ANNEXURE-2** Copy of a sample *Khatauni*, along with its translated copy	21 – 23
4.	**ANNEXURE-3** Chart showing the landholding	24
5.	**ANNEXURE-4** Copy of the 1st MoU dated 16.10.2023	25 – 39
6.	**ANNEXURE-5** Copy of the 2nd MoU dated 27.03.2024	40 – 53
7.	**ANNEXURE-6** Copy of the 1st Agreement dated 24.06.2024	54 – 71
8.	**ANNEXURE-7** Copy of the 2nd Agreement dated 24.06.2024	72 – 87
9.	**ANNEXURE-8** Copy of the 3rd Agreement dated 01.07.2024	88 – 103
10.	**ANNEXURE-9** Copy of the 4th Agreement dated 01.07.2024	104 – 119
11.	**ANNEXURE-10** Copy of the 5th Agreement dated 01.07.2024	120 – 133

NOTARY
PARNA DAS
GOVERNMENT OF WEST BENGAL
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

TRUE COPY

12.	**ANNEXURE-11** Copy of the 6th Agreement dated 31.07.2024	134 – 147
13.	**ANNEXURE-12 (COLLY.)** Copies of the possession letters issued on 04.09.2024	148 – 162
14.	**ANNEXURE-13 (COLLY.)** Copies of the Challans evincing payment of taxes by all the Previous Landowners, together with the computation	163 – 168
15.	**ANNEXURE-14 (COLLY.)** Copies of the TDS Certificates and certificates given by respective chartered accountants of each Previous Landowner certifying receipt of the sale consideration and payment of taxes	169 – 234
16.	**ANNEXURE-15 (COLLY.)** Copies of the Notices dated 27.09.2024	235 – 252
17.	**ANNEXURE-16** Copy of the joint response dated 28.09.2024	253 – 254
18.	**ANNEXURE-17 (COLLY.)** Copies of the documents submitted, along with the response and receipt of the said documents by the Police Authorities (except those which are already annexed separately)	255 – 272
19.	**ANNEXURE-18 (COLLY.)** Copies of the notices dated 30.09.2024	273 – 284
20.	**ANNEXURE-19 (COLLY)** Copies of the replies dated 30.09.2024	285 – 314
21.	**ANNEXURE-20 (COLLY.)** Copies of the replies dated 05.10.2024 with attachments (except those which are already annexed separately)	315 – 353
22.	**ANNEXURE-21** Copy of the letter dated 08.10.2024	354
23.	**ANNEXURE-22** Copy of the letter dated 11.10.2024	355
24.	**ANNEXURE-23** Copy of the letter of complaint, which was duly received by the Police Authorities on 04.10.2024	356 – 358

NOTARY
PARNA DAS
P.S. C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT. OF WEST BENGAL
TRUE COPY

25.	**ANNEXURE-24** Copy of the letter dated 11.10.2024 to Mathura Vrindavan Development Authority	359 – 360
26.	**ANNEXURE-25** Copy of the reminder dated 05.11.2024	361
27.	**ANNEXURE-26** Copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad in Crl. P. Nos. 19143 and 19144 of 2024	362 – 363
28.	**ANNEXURE-27** Copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad in Crl. P. Nos. 19146 of 2024	364 – 365

[Narayandas Harsha] / [Aakash Bajaj]

(Authorized Representatives of the Previous Landowners)

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

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04.12.2024

The Central Empowered Committee,
III Floor, Chanakya Bhawan,
Chanakyapuri, New Delhi-110021.
Email: cecindia202@gmail.com

Reference: Notice for meeting dated 27.11.2024

Subject: Note on behalf of: (1) Mr. Narain Prasad Dalmia; (2) Mr. Rajendra Prasad Pansari Executor of the estate of Late Shyam Sunder Dalmia; (3) Mr. Pradyumna Dalmia, (4) Mr. Vedant Dalmia; (5) Mr. Siddhant Dalmia; (6) Mr. Nishant Dalmia; (7) Mr. Chandrakumar Dhanuka; (8) Mrs. Aruna Dhanuka; and (9) Mr. Mrigank Dhanuka.

Dear Members

The present note is being submitted in relation to the notice number 1-5ICECISCI2O2O-Pt. XVI dated 27.11.2024, *inter alia* calling upon the Noticees therein to appear before you on 04.12.2024.

1. The present note is being filed on behalf of (i) Mr. Narain Prasad Dalmia; (ii) Mr. Rajendra Prasad Pansari (executor of the estate of Late Mr. Shyam Sunder Dalmia); (iii) Mr. Pradyumna Dalmia; (iv) Mr. Vedant Dalmia; (v) Mr. Siddhant Dalmia; (vi) Mr. Nishant Dalmia; (vii) Mr. Chandrakumar Dhanuka; (viii) Mrs. Aruna Dhanuka; and (ix) Mr. Mrigank Dhanuka ("**Previous Landowners**"), who were the erstwhile owners of private land on which trees have been felled. The note is being filed by the authorized representatives of the Previous Landowners, who have been duly authorized by the Previous Landowners.

   Copies of the authority letters are attached herewith and collectively marked **ANNEXURE-1**.

2. By way of the present note, the Previous Landowners wish to place on record the true and complete facts in relation to the illegal felling of 454 trees in Vrindavan, District Mathura, more particularly, the non-involvement of the Previous Landowners in the said act. The said relevant facts are stated herein below.

NOTARY PARNA DAS P.S.C.C AT KOLKATA REGN. NO. 032/022 Expired Date 31-03-2027 GOVT OF WEST BENGAL

TRUE COPY

RELEVANT FACTS

A. ***Acquisition of land at Village Chhatikara, Vrindavan, District- Mathura***

3. Between 1992 and 1998, Dalmia & Sons HUF and Shankar Lal Chandra Kumar HUF purchased approximately 37.28 acres of agricultural land situated at Village Chhatikara, near Vrindavan in District Mathura, from different private vendors as follows:

S.N	Date	Deed No.	Purchased Areas (in Acres)	Vendor	Purchaser
1.	01.10.1992	8912-I/92	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2.	01.10.1992	8913-I/92	2.595	Rajendra Prasad Sharma & Others	Dalmia & Sons HUF
3.	28.10.1992	9537-I/92	1.65	Shyam Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
4.	24.11.1992	1807-I/92	8.5	Mahant Krishna	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
5.	07.01.1993	290-I/93	0.2	Shyam Babu & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
6.	11.01.1993	361-I/93	1.25	Satish Gupta	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
7.	11.01.1993	364-I/93	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
8.	15.10.1994	2066-I/94	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)

NOTARY GOVERNMENT OF WEST BENGAL
HARIDAS
B.C.C
AT KOLKATA
REGN NO. 32/8
Expired Date
31-03-2027
TRUE COPY

9.	15.10.1994	2064-I/94	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10.	15.10.1994	1712-I/94	7.36	Shyam Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
11.	16.05.1995	1998-I/95	0.03	Raghunandan Prasad	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
12.	24.08.1997	4176-I/97	3.68	Suresh Chandra & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
13.	03.11.1997	109-I/97	1.7	Ramkishore & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
14.	02.09.1998	5000-I/98	0.36	Bharat Lal Agarwal	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
15.	02.09.1998	3812-I/98	0.98	Ramsharan & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
16.	23.09.1998	4537-I/98	3.00	Deviram	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
Total Area of land		**37.28 Acres**			

4. On amalgamation of the aforestated pieces and parcels of land, and on actual measurement, the acquired land was found to be actually measuring 37.6073 acres.

5. The said private land was held jointly by Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF, with each party enjoying an undivided half share.

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
TRUE COPY

B. ***Dissolution of Dalmia & Sons HUF and division of its share among members of the Dalmia family***

6. On 04.03.2013, Dalmia and Sons HUF was dissolved. The said dissolution was duly recorded in a Registered Deed of Assent and Transfer dated 03.04.2013.

7. Resultantly, the undivided half share of Dalmia & Sons HUF in the said private land devolved amongst the members of Dalmia & Sons HUF as follows:

i.	Mr. Shyam Sundar Dalmia:	25% (undivided share)
ii.	Mr. Narain Prasad Dalmia:	25% (undivided share)
iii.	Mr. Pradyumna Dalmia:	25% (undivided share)
iv.	Mr. Vedant Dalmia:	8.33% (undivided share)
v.	Mr. Siddhant Dalmia:	8.33% (undivided share)
vi.	Mr. Nishant Dalmia:	8.33% (undivided share)

8. Pursuant thereto, on 11.09.2018, the Court of the Tehsildar (Judicial), Mathura directed that division of share in the said private land owned by Dalmia & Sons HUF be recorded in favour of its members in the *Khataunis*.

A copy of a sample *Khatauni*, along with its translated copy, is annexed hereto and marked as **ANNEXURE-2**.

9. On 31.10.2022, Mr. Nishant Dalmia, by a registered gift deed, transferred his share of the said private land to Mr. Vedant Dalmia and Mr. Siddhant Dalmia [each being granted an equal share]. Hence, Mr. Nishant Dalmia did not own any share in the said private land thereafter.

C. ***Division of lands at Village Chhatikara, Vrindavan, District Mathura***

10. Mr. Chandra Kumar Dhanuka (Karta of Shankar Lal Chandra Kumar HUF) and the aforementioned members of the Dalmia family [post dissolution of Dalmia & Sons HUF] mutually agreed to demarcate and carve out 5.9954 acres from the said private land admeasuring 37.6073 acres.

NOTARY GOVERNMENT OF WEST BENGAL
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
TRUE COPY

11. The carved-out portion of 5.9954 acres of land ("**Carved-Out Land**") was divided into four equal plots of 1.4989 acres each, and allocated in severalty and to the exclusion of all others, as follows:

i. **Plot No. 1**: Admeasuring 1.4989 acres allocated to Mr. Shyam Sundar Dalmia and Mr. Pradyumna Dalmia.

ii. **Plot No. 2**: Admeasuring 1.4989 acres allocated to Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia.

iii. **Plot Nos. 3 and 4**: Admeasuring 2.9978 acres allocated to Shankar Lal Chandra Kumar HUF [represented by its Karta Mr. Chandra Kumar Dhanuka].

12. The remaining portion of the said private land, *i.e.*, 31.6117 acres ("**Jointly Held Land**"), continued to be held jointly by Shankar Lal Chandra Kumar HUF and members of the Dalmia family.

13. On 20.02.2023, in view of the demise of Mr. Shyam Sundar Dalmia, his share devolved unto his estate. At present, Mr. Shyam Sundar Dalmia's estate is managed by Mr. R.P. Pansari as the executor of his last Will and Testament dated 15.01.2020.

A chart showing the landholding is annexed hereto and marked **ANNEXURE-3**.

D. ***Sale of Private Land at Village Chhatikara, Vrindavan, District Mathura, to the Purchaser***

14. On 16.10.2023, a Memorandum of Understanding ("**1st MoU**") was executed between Shankar Lal Chandra Kumar HUF [through its Karta, Mr. Chandra Kumar Dhanuka] and the members of the Dalmia family, *on the one hand* and M/s. Radha Madhav Developers, a partnership firm represented by its partners - Mr. Giriraj Agarwal and Mr. Ashish Kaushik ("**Purchaser**") *on the other*.

15. By way of the 1st MoU, the Purchaser agreed to purchase a portion of the Jointly Held Land, admeasuring approximately **22.4 acres**, for a total consideration INR 165 crore. As on the date of execution of the 1st MoU, the Purchaser made part

NOTARY PARNA DAS AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

payment of INR 90 crore out of the total consideration. The balance consideration of INR 75 crore was to be paid no later than December 2024.

A copy of the 1st MoU dated 16.10.2023 is annexed hereto and marked as **ANNEXURE-4**.

16. On 27.03.2024, another memorandum of understanding ("**2nd MoU**") was entered into between Shankar Lal Chandra Kumar HUF [through its Karta, Mr. Chandra Kumar Dhanuka] and the members of the Dalmia Family *on the one hand* and the Purchaser *on the other hand.*

17. By way of the 2nd MoU, the Purchaser agreed to purchase a portion of the Jointly Held Land admeasuring approximately **4.2 acres** [out of 31.6117 acres], for a total consideration of INR 51 crore. As on the date of execution of the 2nd MoU, the Purchaser had made part payment of INR 34 crore and the balance consideration of INR 17 crore was to be paid on or before December 2024.

A copy of the 2nd MoU dated 27.03.2024 is annexed hereto and marked as **ANNEXURE-5**.

18. Thereafter, on 24.06.2024 an agreement ("**1st Agreement**") was entered into between the Purchaser and Mr. Chandra Kumar Dhanuka [in his capacity as the Karta of Shankar Lal Chandra Kumar HUF] as the Seller and the Dalmia family members as the Confirming Parties, whereby the Purchaser agreed to purchase **0.9832 acres** of land (out of Plot Nos. 3 and 4 of the Carved-Out Land admeasuring 2.9978 acres in total), for a consideration of INR 4 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 1st Agreement.

A copy of the 1st Agreement dated 24.06.2024 is annexed hereto and marked as **ANNEXURE-6**.

19. On 24.06.2024, another agreement ("**2nd Agreement**") was executed between Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia as the Sellers and the remaining Previous Landowners as the Confirming Parties *on the one hand* and the Purchaser *on the other*. By the 2nd Agreement, the Purchaser agreed to

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.S.C.C KOLKATA REGN NO. Expired Date 2027

TRUE COPY

purchase 0.5085 acres of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total), for a consideration of INR 2 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 2nd Agreement.

A copy of the 2nd Agreement dated 24.06.2024 is annexed hereto and marked as **ANNEXURE-7**.

20. On 01.07.2024, an agreement ("**3rd Agreement**") was executed between Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia as the Sellers and the remaining Previous Landowners as the Confirming Parties *on the one hand*, and the Purchaser *on the other hand*. By way of the 3rd Agreement, the Purchaser agreed to purchase **0.9904 acres** of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total) for a consideration of INR 12.25 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 3rd Agreement.

A copy of the 3rd Agreement dated 01.07.2024 is annexed hereto and marked as **ANNEXURE-8**.

21. On 01.07.2024, another agreement ("**4th Agreement**") was executed whereby the Purchaser agreed to purchase **2.0146 acres** of land (out of Plot Nos. 3 and 4 of the Carved-Out land admeasuring 2.9978 acres in total) from Mr. Chandra Kumar Dhanuka [Karta of Shankar Lal Chandra Kumar HUF] for a consideration of INR 24.5 crore, with others joining as Confirming Parties. The consideration in its entirety was paid on the date of execution of the 4th Agreement.

A copy of the 4th Agreement dated 01.07.2024 is annexed hereto and marked as **ANNEXURE-9**.

22. On 01.07.2024, another agreement ("**5th Agreement**") was executed whereby the Purchaser agreed to purchase approximately **2.2585 acres** (out of the Jointly Owned portion of 31.6117 acres) from the Previous Landowners for a total consideration INR 16.5 crore. On the date of execution of the 5th Agreement, the

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

TRUE COPY

Purchaser made part payment of INR 14 crore. The balance consideration of INR 2.5 crore was to be paid no later than December 2024.

A copy of the 5th Agreement dated 01.07.2024 is annexed hereto and marked as **ANNEXURE-10**.

23. On 31.07.2024, an agreement ("**6th Agreement**") was executed whereby the Purchaser agreed to purchase approximately **0.3032 acres** (out of the Jointly Owned portion of 31.6117 acres) from the Previous Landowners for a total consideration INR 3.7 crore. The entire sale consideration was paid by the Purchase to the Sellers at the time of the execution of the said Agreement.

A copy of the 6th Agreement dated 31.07.2024 is annexed hereto and marked as **ANNEXURE-11**.

24. Thereafter, by 31.08.2024, the Purchaser remitted the remainder of the sale consideration in terms of the above-mentioned MoUs and Agreements for the purchase to Shankarlal Dhanuka Chandra Kumar HUF and members of the Dalmia family as per their respective shares.

25. Consequently, on 04.09.2024, Shankar Lal Chandra Kumar HUF and members of the Dalmia family handed over vacant and peaceful possession to the Purchaser of the entire sold land.

Copies of the possession letters issued on 04.09.2024, which are duly signed by all concerned (including the Purchaser), acknowledging receipt of possession, are annexed hereto and marked as **ANNEXURE-12 (COLLY.)**.

26. It may be mentioned that all the above MoUs and Agreements provided that the sale deeds would be executed on or before 31.12.2024.

27. The Previous Landowners duly paid advance income tax on 12.09.2024 and 13.09.2024, on account of long-term capital gains due to sale of the said land.

NOTARY
GOVERNMENT OF WEST BENGAL
ARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027

TRUE COPY

Copies of the Challans evincing payment of such taxes by all the Previous Landowners, are annexed hereto and marked **ANNEXURE-13 (COLLY.)**.

28. It may be noticed that all the Previous Landowners had paid full capital gains tax as per their respective computations, except Mr. Pradyumna Dalmia and the Shankar Lal Chandra Kumar HUF, who had made an *ad hoc* payment as advance tax. It is also pertinent to mention that the Purchaser had deducted tax at source (TDS) at the rate of 1%, in terms of Section 194IA of the Income Tax Act, 1961, at the time of making payments.

Also attached and marked **ANNEXURE-14 (COLLY.)** are the TDS Certificates and certificates given by respective chartered accountants of each Previous Landowner certifying receipt of the sale consideration and payment of taxes.

29. The details of the land sold under the various MoUs / Agreements, along with the old Gata Nos. and corresponding new Gata Nos., are provided below:

OLD GATA NO.	NEW GATA NO.	SALE DETAILS OF GATA
107	254A	2nd MoU dated 27.03.2024
242	253	(a) 2nd MoU dated 27.03.2024 (b) 1st Agreement dated 24.06.2024 (c) 4th Agreement dated 01.07.2024
243	250	2nd Agreement dated 24.06.2024
244	253	(a) 2nd MoU dated 27.03.2024 (b) 1st Agreement dated 24.06.2024 (c) 4th Agreement dated 01.07.2024
246	254	2nd MoU dated 27.03.2024
249	251B	(a) 1st Agreement dated 24.06.2024 (b) 3rd Agreement dated 01.07.2024
253	270	1st MoU dated 16.10.2023
254	259	2nd Agreement dated 24.06.2024
255	251B	(a) 1st Agreement dated 24.06.2024

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS PSCC AT KOLKATA REGN NO. 2/022 Expired Date 31-03-2027 PHOTOCOPY

		(b) 3rd Agreement dated 01.07.2024
256	259	2nd Agreement dated 24.06.2024

E. ***Illegal tree felling and initiation of criminal proceedings***

30. The Previous Landowners later on came to understand that on the intervening night of 18.09.2024 and 19.09.2024, *i.e.*, more than two weeks after the delivery of possession of the said land to the Purchaser, certain persons had felled trees situated in certain Gatas included in the said land.

31. At time of the said incident, the Previous Landowners were in Kolkata and not even present in Vrindavan. Moreover, having sold and transferred the concerned private land to the Purchaser for consideration duly received, and having handed over vacant and peaceful possession to the Purchaser (including trees growing on the private land) on 04.09.2024, the Previous Landowners were no longer owners of the private land.

32. In relation to the said incident, the following FIRs have been filed:

i. On 19.09.2024, FIR No. 413 of 2024 was registered at Police Station: Jait, District: Mathura, under Sections 29, 33, 41, 42 and 51 of the Indian Forest Act, 1927, naming, *inter alia* :(i) M/s. Dalmia and Sons; (ii) Mr. Narain Prasad Dalmia; (iii) Mr. Chandra Kumar Dhanuka; (iv) Mrs. Aruna Dhanuka; and (iv) Mr. Mrigank Dhanuka as accused persons. The 1st FIR was registered on the basis of a written complaint filed by Mr. Atul Tiwari, Regional Forest Officer, Mathura Range. ("**1st FIR**"), which alleges that around 300 trees were felled in the private land, *i.e.*, Gata Nos 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (corresponding to new / re-numbered Gata Nos. 254, 253, 250, 253, 254, 249, 251B, 270, 259, 251B, 259) which belonged to the Previous Landowners. A copy of the 1st FIR is annexed with the Interim Report as Annexure-R-8 (Colly.) at pages 85-94. It is pertinent to note that the 1st FIR incorrectly/inadvertently states that trees in Gata No. 249 [old Gata No. 248] were felled. Gata No. 249 [Plot C of the Carved-Out Land] is bounded and butted by a separate boundary.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS REG. AT KOLKATA REGN. NO. 1032/022 Expired Date 31-03-2027
TRUE COPY

wall, with a separate gate and security arrangement, and no trees have been felled within Gata No. 249 whatsoever.

ii. On 20.09.2024, FIR No. 415 of 2024 was registered at Police Station: Jait, District: Mathura, under Section 136 of the Electricity Act, 2003. The 2nd FIR names the owner of Dalmia Farmhouse, a Mr. Shankar Seth, and other unknown persons as accused. The 2nd FIR is registered on the basis of a written complaint by Mr. Shailendra Kumar Singh, Junior Engineer, K.V Power Substation, Mathura ("**2nd FIR**").

iii. On 20.09.2024, another FIR No. 417 of 2024 was registered at Police Station: Jait, District: Mathura, under Sections 3 and 5 of the Prevention of Damage to Public Property Act, 1984 ("**3rd FIR**"). The 3rd FIR is registered pursuant to a written complaint by Mr. Vimal Kohli, Junior Engineer, Mathura Vrindavan Development Authority.

33. It is also understood that a 4th FIR has been registered with regard to the said incident with Police Station: Jait, District: Mathura. The Previous Landowners do not have the details of the said FIR nor have they received any notice from the Police Authorities in connection with this FIR.

34. Pursuant to the registration of the 1st FIR, 2nd FIR and 3rd FIR, various notices / communications have been received by the Previous Landowners from the concerned Police Authorities. The Previous Owners have duly responded to all the said communications and promptly provided all the details / information sought from them. The Previous Landowners have clarified that:

i. The Previous Landowners were joint owners of the land in village Chhatikara, Vrindavan. However, pursuant to various agreements during the period between 16.10.2023 and 02.09.2024, an area of 33.5484 acres was sold and possession was given to the Purchaser on 04.09.2024.

ii. The Plot Nos. mentioned in the notices stood transferred to the Purchaser by way of the aforementioned MoUs and Agreements.

NOTARY PARNA DAS AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

iii. Possession of land was required to be handed over on receipt of the entire consideration. As soon as the entirety of the consideration was received by the Previous Landowners from the Purchaser, vacant and peaceful possession of the said private land was handed over to the Purchaser by the Previous Landowners on 04.09.2024.

iv. Since the Purchaser was in possession of the private land, it was fully responsible for any actions taken.

Copies of the Notices dated 27.09.2024 are annexed hereto and marked as **ANNEXURE-15 (COLLY.)**.

A copy of the joint response dated 28.09.2024 is annexed hereto and marked as **ANNEXURE-16**.

Copies of the documents submitted, along with the response and receipt of the said documents by the Police Authorities (except those which are already annexed separately), are annexed hereto and marked as **ANNEXURE-17 (COLLY.)**.

Copies of the notices dated 30.09.2024 are annexed hereto and marked as **ANNEXURE-18 (COLLY.)**.

Copies of the replies dated 30.09.2024 are annexed herewith and marked as **ANNEXURE-19 (COLLY)**.

Copies of the replies dated 05.10.2024 with attachments (except those which are already annexed separately) are annexed hereto and marked as **ANNEXURE-20 (COLLY.)**.

A copy of the letter dated 08.10.2024 is annexed hereto and marked as **ANNEXURE-21**.

A copy of the letter dated 11.10.2024 is annexed hereto and marked as **ANNEXURE-22**.

NOTARY ★ GOVERNMENT OF WEST BENGAL ★ PBCC AT KOLKATA REGN NO. 732/2022 Expired Date 31-03-2027

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35. The Previous Landowners have not heard anything thereafter. It is clear from the above that the Previous Landowners have always been and still are ready and willing to co-operate in the investigation by the Police Authorities.

36. Subsequently, the Previous Landowners learnt that the Police Authorities had proceeded to arrest numerous individuals in relation to the 3 FIRs.

37. In fact, Mr. Narain Prasad Dalmia has also taken appropriate actions to clarify the position of the Previous Landowners *vis-à-vis* the concerned land and shun misrepresentation of the true and correct facts.

38. In this regard, on 03.10.2024, Mr. Narain Prasad Dalmia filed a complaint against unknown persons, wherein it was stated that some unknown anti-social elements had acted contrary to law by feeling of trees in the concerned land and that he had no knowledge, will or consent in the said unlawful felling of trees. It was further stated that those unknown individuals misrepresented their actions as having the authority of the Previous Landowners. Through this letter of complaint, Mr. Narain Prasad Dalmia requested the station-in-charge to register a formal complaint against these unknown individuals.

A copy of the letter of complaint, which was duly received by the Police Authorities on 04.10.2024, is annexed herewith and marked as **ANNEXURE-23**.

39. The Previous Landowners later on also came to learn that someone had submitted an application to the Mathura Vrindavan Development Authority for plotted development of the said land in which Mr. Narain Prasad Dalmia was purportedly shown as the owner. Mr. Narain Prasad Dalmia, therefore, wrote a letter dated 11.10.2024 to the said Authority, *inter alia* stating that he had neither submitted any application nor authorized anyone to submit the same on his behalf and the same was done with the sinister motive of harassing the Previous Landowners. Further, the details given about Mr. Narain Prasad Dalmia were also incorrect. Mr. Narain Prasad Dalmia, therefore, requested the said Authority to take appropriate action against the people concerned and delete his name from the records of the Authority.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

TRUE COPY

A copy of the said letter dated 11.10.2024 is annexed herewith and marked **ANNEXURE-24**.

40. The said letter was sent by email and speed post on 14.10. 2024. Copy of the said letter was also sent to the Police Authorities for information. However, Mr. Dalmia has not received any response from the Authority nor is he aware whether any action has been taken by the Authority. In view of the fact that no response has been received by Mr. Dalmia to the earlier communication, another reminder was sent by him to the concerned authority on 05.11.2024.

A copy of the said reminder dated 05.11.2024 is annexed herewith and marked **ANNEXURE-25**.

F. ***Proceedings before the Hon'ble High Court of Allahabad***

41. In view of the above criminal proceedings, the Previous Landowners preferred three Criminal Misc. Writ Petitions before the Hon'ble High Court of Allahabad, challenging the 1st, 2nd and 3rd FIRs inasmuch as the FIRs arrayed the Previous Landowners as accused persons, or in relation to which the Previous Landowners were in receipt of notices from the police authorities. The details of the said writ petitions are as follows:

Writ Petition No.	FIR details
Crl. P. 19143 / 2024	417 / 2024
Crl. P 19144 / 2024	415 / 2024
Crl. P. 19143 / 2024	413 / 2024

42. The Hon'ble High Court of Allahabad, by an order dated 23.10.2024 in Crl. P. 19143 / 2024 and Crl. P. 19144 / 2024, restrained the Police Authorities from taking any coercive step against the petitioners (Previous Landowners) in relation to the 2nd and 3rd FIRs.

A copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad is annexed herewith and marked as **ANNEXURE-26**.

NOTARY
PARNA DAS
B.Sc, LL.B
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
TRUE COPY

43. Similarly, by an order dated 24.10.2024 in Crl. P. 19146/2024, the Hon'ble High Court of Allahabad restrained the Police Authorities from taking any coercive action against the petitioners (Previous Landowners) in relation to the 1st FIR.

A copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad is annexed herewith and marked as **ANNEXURE-27**.

CONCLUDING REMARKS

44. In view of the above narration of facts, we humbly submit as under:

a. The private land on which trees have been felled stood sold to the Purchaser (Radha Madhav Developers represented by its partners) by 8 separate memoranda of understanding / agreements executed between 16.10.2023-31.07.2024 (copies of which have been attached to the present submission).

b. Thereafter, the Previous Landowners received the sale consideration in its entirety by August 2024. Accordingly, on 04.09.2024, the possession over the private land was handed over to the Purchaser by way of various letters of possession duly acknowledged by the Purchaser [copies of which are attached to the present submission].

c. The Purchaser had deducted the applicable TDS from the sale consideration, and the Previous Landowners had paid advance tax on capital gains in lieu of receipt of the sale consideration (copies of which are attached to the present submission).

d. Therefore, the possession of the said private land, *i.e.*, wherein trees were felled, stood completely transferred to the Purchaser on 04.09.2024.

e. It is well settled that land ownership carries with it a bundle of rights, *viz.* the right to possess, sell, lease, develop, sub-let, occupy etc. The Previous Landowners, post 04.09.2024, had none of these rights over the said land. After 04.09.2024, the Previous Landowners merely had an empty husk of a title as only the ministerial task of execution of sale deeds was left to be carried out. In this connection, reliance is placed on the judgment of the

NOTARY PARNA DAS AT KOLKATA REGN NO. 332022 Expired Date 31-03-2027 GOVT OF WEST BENGAL

TRUE COPY

Hon'ble Supreme Court in ***Rameshwar & Ors v. State of Haryana*, (2022) 17 SCC 1**. Relevant extract from the said judgment is quoted below:

> "*42. Landownership typically carries with it a bundle of rights. A landowner has the right to possess, sell, lease, develop, sub-let, occupy etc. .....it is evident that except for the empty husk of a title, the landowner parted with predominant and substantial rights over the property, including possession.....*"

It is thus submitted that post 04.09.2024, the Previous Landowners were not the owners of the said land either in fact or in law.

f. Furthermore, it is well settled that revenue records (like *Khatauni*) do not confer title or ownership and are used only for fiscal purposes to recover land revenue.

g. Moreover, the Previous Landowners have no role or involvement in the said felling of trees. On the date of the incident of felling of trees, *i.e.*, 18-19.09.2024, the Previous Landowners were in Kolkata [their city of residence].

h. The Previous Landowners do not know as to who authorized Mr. Shivshankar Agarwal and / or Guru Kripa Tapovan to fell trees on the private land, or construct a colony on the said land without obtaining requisite permission in accordance with applicable laws as well as the orders of the Hon'ble Supreme Court of India. The Previous Landowners reiterate that they have never interacted with Mr. Shivshankar Agarwal and / or Guru Kripa Tapovan or authorized such persons to access and / or use the private land in any manner whatsoever, either prior to 04.09.2024 or at any time thereafter.

i. Significantly, it is understood that one Mr. Shivshankar Agarwal, ostensibly the owner of Guru Kripa Tapovan, has admitted that he sought to construct a colony named Guru Kripa Tapovan Colony on the private land, in furtherance of which he cleared the trees on the private land.

NOTARY
RINA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

45. In view of the foregoing, it is an undisputed fact that at the relevant point of time, the private land was sold, transferred to the Purchaser and the possession of the private land was handed over to the Purchaser on 04.09.2024. Hence, the Previous Landowners were and are not the owners of the private land either in fact or in law.

46. It is also an undisputed position that the Previous Landowners have no involvement whatsoever with respect to the illegal felling of trees on the private land. Therefore, the Previous Landowner cannot be held liable for any act committed on the private land.

47. The Previous Landowners trust that the information and documents provided by way of the present note will be of assistance to the CEC.

48. The Previous Landowners, being law-abiding citizens, endeavor to provide due assistance to the CEC, as and when required.

49. We shall further elucidate the above at the personal hearing.

Sincerely,

[Narayandas Harsha] / [Aakash Bajaj]

(Authorized Representatives of the Previous Landowners)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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02.12.2024

1. Narain Prasad Dalmia
   2/3 Sarat Bose Road, Kolkata

2. Siddhant Dalmia
   2/3 Sarat Bose Road, Kolkata

3. Vedant Dalmia
   2/3 Sarat Bose Road, Kolkata

4. Pradyumna Dalmia
   25/1 Rowland Road, Kolkata

5. Nishant Dalmia
   2/3 Sarat Bose Road, Kolkata

6. Rajendra Prasad Pansari
   6A, Iron Side Road, Kolkata

To
Member Secretary
Central Empowered Committee ("**CEC**")
Chanakya Bhawan, Chanakyapuri,
Delhi-21

Dear Sir

LETTER OF AUTHORITY

Subject: Enquiry in relation to CEC Report No. 29 of 2024 in Interim Application Nos. 237729 and 237765 of 2024 filed by Shri Ram Autar before the Hon'ble Supreme Court of India in Writ Petition No. 13381 of 1984

We, the above-named persons do hereby authorize Mr Narayan Das Harsha, son of Late Mr Gourishankar Harsha, resident of 28/2, Dwijin Mukherjee Road, Kolkata 700060 and Mr Aakash Bajaj, son of Mr Ashok Bajaj, resident of B1329, Tower 6, Ashiana Upvan, Indirapuram, Ghaziabad 201014, to appear, submit and file required information/details as may be required by your good office in connection with the enquiry relating to the subject report and Interim Applications and any other related proceedings or applications thereto.

Yours faithfully,

Narain Prasad Dalmia

Siddhant Dalmia

Vedant Dalmia

Pradyumna Dalmia

Nishant Dalmia

Per Pro. NISHANT DALMIA

Rajendra Prasad Pansari

I accept.

N.D. Harsha

Aakash Bajaj

NOTARY
GOVERNMENT OF WEST BENGAL
NARAYAN DAS
REGN NO.
032/022
Expired Date
31-03-2027

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PRADYUMNA DALMIA

Flat 4B, Promenade,
25/1, Rowland Road,
Kolkata – 700 020
Phone: 98300 45222
Email: prad.dalmia@gmail.com

To,

CENTRAL EMPOWERED COMMITTEE (CEC)

3RD Floor, Chanakya Bhawan

Chanakyapuri

New Delhi 100021

In reference to your notice F. No. 1-5/CEC/SC/2020- Pt. XVI dated 27.11.2024 regarding Hon'ble Supreme Court order dated 25.10.2024 in IA No. 237729 and 237765 of 2024 filed by Shri Ram Autar in Writ Petition (C) No. 13381 of 1984 in respect of illegal felling of 454 trees in private land and protected forest land adjoining Vrindavan - Chatikara Road in District Mathura.

I authorize Mr. Aakash Bajaj and Mr. Narayan Das Harsha to appear before you on my behalf in the matter.

Yours sincerely,

PRADYUMNA DALMIA

NOTARY
PARNA DAS
P&C.C.
KOLKATA
REGN NO.
132022
Expiry Date
27
WEST BENGAL

TRUE COPY

01.12.2024

From:
Chandra Kumar Dhanuka
Karta
Shankar Lal Chandrakumar HUF
14, Loudon Street
Kolkata-700017

To
Member Secretary
Central Empowered Committee ("**CEC**")
Chanakya Bhawan, Chanakyapuri
Delhi-21

Dear Sir

LETTER OF AUTHORITY

Subject: Enquiry in relation to CEC Report No. 29 of 2024 in Interim Application Nos. 237729 and 237765 of 2024 filed by Shri Ram Autar before the Hon'ble Supreme Court of India in Writ Petition No. 13381 of 1984

We, the above-named persons do hereby authorize Mr Narayan Das Harsha, son of Late Mr Gourishankar Harsha, resident of 28/3, Dwijin Mukherjee Road, Kolkata 700060 and Mr Aakash Bajaj, son of Mr Ashok Bajaj, resident of B1329, Tower 6, Ashiana Upvan, Indirapuram, Ghaziabad 201014, to appear, submit and file required information/details as may be required by your good office in connection with the enquiry relating to the subject report and Interim Applications and any other related proceedings or applications thereto.

Yours faithfully,

Chandra Kumar Dhanuka
Karta
Shankar Lal Chandrakumar HUF

I accept.

N.D. Harsha

I accept.

Aakash Bajaj

NOTARY
PARNA DAS
P B C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

उद्धरण खतौनी ANNEXURE 2

उद्धरण क्रमांक : 12429420220215

ग्राम क्रमांक : 124294 ग्राम का नाम / परगना : छटीकरा(वृन्दावन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों केअधिकार में हो।							
00254	मैसर्स डालमियाएड.सन्स 10/4 / बी0 ला0लाजपतराय सरानी / कलकत्ता 6000020 श्यामसुन्दर डालमिया / श्रीरघुनन्दन प्रसादडालमिया / नि02/3वेस्टरोड कोलकाता श्रीमूलचन्द्र डालमिया / श्रीरघुनन्दन प्रसाद / श्रीनारायण प्रसाद डालमिया / श्रीरघुनन्दन प्रसाद / एच0यू0एफ0	1411फ0 1411फ0	259 263	0.0950 0.3580		1426फ व.आदेश श्रीमान तहसीलदार न्यायिक मथुरा के वाद सं0 310 TMJ ता पै 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज वसीयतकर्ता मृतक खातेदार स्व0 रघुनन्दन प्रसाद डालमिया पुत्र स्व0 मूलचन्द डालमिया नि0 2/3 शरत बोस रोड कलकत्ता का नाम यथोचित भाग से निरस्त करके वसीयत ग्रहीता श्री प्रद्युम्न डालमिया पुत्र मधुसुदन डालमिया रकबा 1.96375हे0 व श्री वेदान्त डालमिया व श्री सिद्धान्त डालमिया व श्री निशान्त डालमिया पुत्रगण सूर्यकान्त डालमिया रकबा 1.96375हे0 नि0गण 2/3 शरत वोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोवेट संख्या 199/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.9275हे0 पर यथास्थिति दर्ज रहेगा ह.ए.का. 11.09.18 ..... 25.09.18	
			2	0.4530	₹ 10.85	1	

कुल गाटे - दो कुल क्षेत्रफल- शून्य दशमलव चार पाँच तीन शून्य (हेक्टेयर) कुल भू-राजस्व - एक शून्य दशमलव आठ पाँच रुपये

Data Digitally Signed by: SATYENDRA SINGH RAGHAV

उपरोक्त उद्धरण खतौनी का वेरीफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।

सक्षम अधिकारी: SATYENDRA SINGH RAGHAV
तहसील: सदर जनपद: मथुरा
दिनांक एवं समय: 04-02-2022 02:25:34
यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाट हस्ताक्षरित है।

खतौनी प्रतिलिपि सं0 0
तहसील सदर, मथुरा

NOTARY OF WEST BENGAL PARNA DAS B.C.C. & F. KOLKATA

TRUE COPY

Quotes Khatauni

Quotation No. 12429420220215

Village No. 124294 **Village Name/Pargana:** Chhatikara (Vrindavan) Tehsil: Sadar **District:** Mathura
Crop Year: 1429 – 1434 **Part:** 1

Account/ Khatauni S.No.	Name of Account Holder Name/ Father, Husband, Guardian Name/residence place	Year of Commen-cement of land rights	Khasra Number of each Gaata of account	Area of each Gaata (Hec)	Rent and revenue payable by the account holder	Orders regarding the change or their summary with number and date and designation of the officer giving the permission	Comment
1	2	3	4	5	6	7-12	13
Category: 1-A /Land which is in the possession of transferable land holders							
00254	M/S Dalmia & sons 10/4/B.La. Lajpat Rai Sarani / Calcutta 6000020 Shyamsundar Dalmia / Sri Raghunandan Parsad Dalmia/ residence 2/3 West Road Kolkata Sri Mulchand Dalmia/ Sri Raghunandan Parsad / Shrinarayan Parsad Dalmia / shri Raghunandan Parsad H.U.F.	1411F 1411F	259 263	0.0950 0.3580		1426F and after order of Mr. Tehsildaar Judicial Mathura as per No. 310 TMJ 11.09.18 on Account No. 107,242,243,244,246,247, 248,249,253 254 255, and 256 perpetrator deceased famer Late Raghunandan Parsad Dalmia son of Late Mulchand Dalmia, resident of 2/3 condition Bose Road, Calcutta, bequeathed by properly deleted the names of Shri Pradyumna Dalmia son of Shri Madhusudan Dalmia Siddhanta	

NOTARY ... GOVT. OF WEST BENGAL

TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1191/2024

IN THE MATTER OF:

NARENDRA KUMAR GOSWAMI … APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS … RESPONDENTS

INDEX

VOLUME-II

S.No.	**Particulars**	**Page No.**
7.	ANNEXURE-E: *Continue* Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC.	212-388

[*Kindly see Volume-III from page 389-644]*

THROUGH:



SANJEEV K KAPOOR/ AAKASH BAJAJ
HIM/43/1997 D/1395/2013





AVIRAT KUMAR / PRERONA BANERJEE
D/1133/2014 F/2089/1465/2021

SANIA ABBASI
D/11804/2022
KHAITAN & CO LLP
Advocates for Respondent No.8
Max Towers, 7th Floors
Sector 16B, Noida, Uttar Pradesh-20131
Email: aakash.bajaj@khaitanco.com
Mob: 99997 77243

New Delhi
Dated: 13.01.2025

						Dalmia and Shri Nishant Dalmia Sons of Surykant Dalmia Rakba 1.96375 hectare Registration 2/3 Condition Vos Road Calcutta Name Bajariye will Registered on dated 20.11.1999 Provet No. 199/20 of Hon'ble High Court Calcutta on the basis of shyamsundar Dalmia and Shri Narayan Prasad Dalmia Sons of late Raghunandan Prasad Dalmia Park will remain on 3.9275 hectares as it is 11.09.2018 ..... 25/09/2018	
			2	0.4530	10.85	1	

Total Gaata: 2 **Total area:** zero decimal four five three zero (hectares) **Total Land revenue:** Rs. One Zero Eight Five

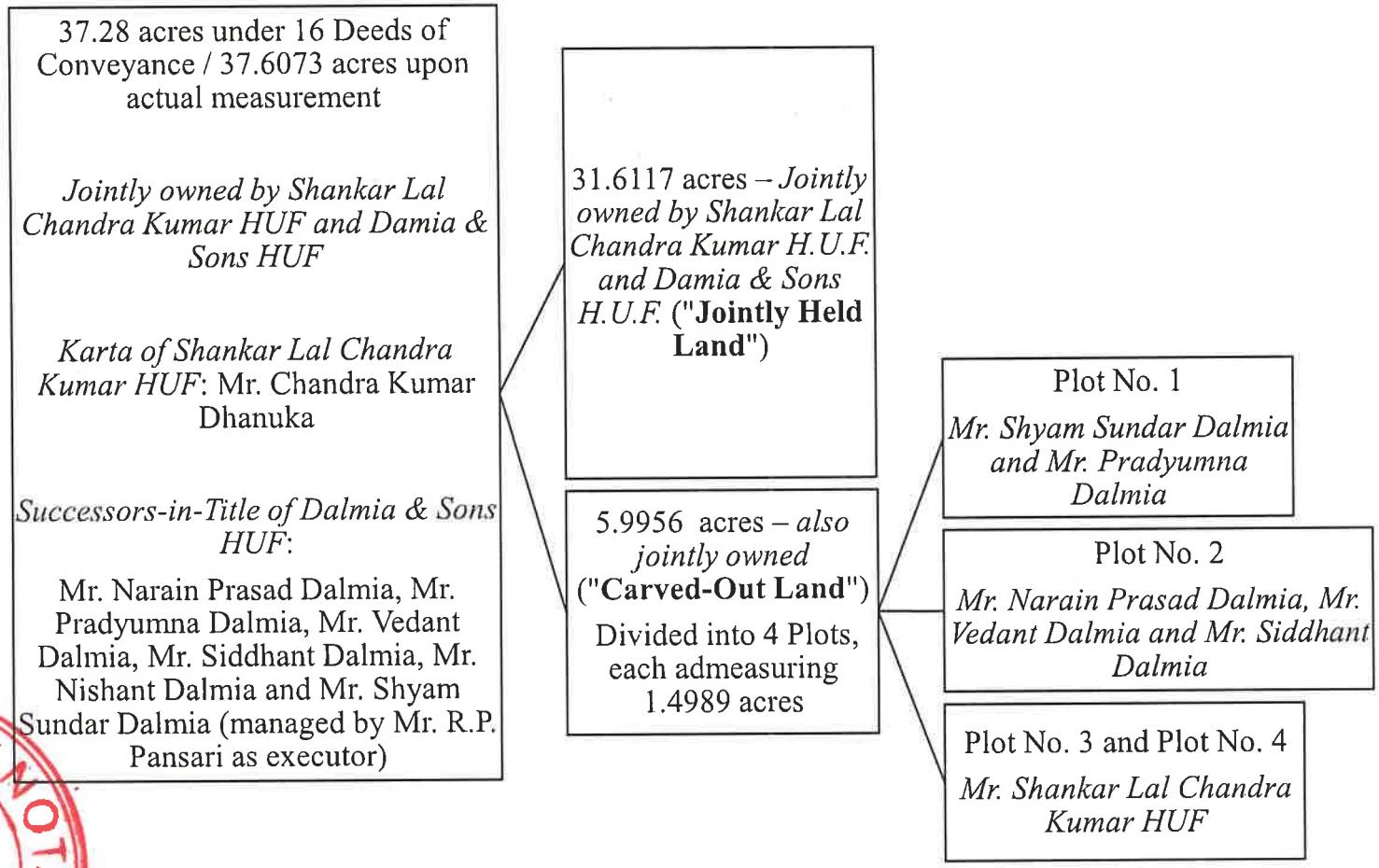
Data Digitally Signed by: SATYENDRA SINGH RAGHAV

Verification of the above quoted Khatuani can be done by visiting the website http:/upbhulekh.gov.in

Competent Officer: SATYENDRA SINGH RAGHAV
Tehsil: Sadar **District:** Mathura
Date And Time: 04-02-2022 02:25:24
This extract has been generated by Khatauni Electronic Delivery System and the data is digitally sign is signed

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGISTRATION NO.
Expired Date
WEST BENGAL
TRUE COPY

Chart showing the Landholding



GOVERNMENT OF WEST BENGAL NOTARY PARNA DAS P.S.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

TRUE COPY



पश्चिमबङ्गा पश्चिम बंगाल WEST BENGAL AN 984384

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS

MEMORANDUM OF UNDERSTANDING (MOU)

This Memorandum of Understanding is executed at Kolkata, West Bengal, on this 18th day of October,2023 ,

BETWEEN

Shri. Chandra Kumar Dhanuka son of Late Shri. Shankarlal Dhanuka as Karta of **Shankarlal Chandrakumar - HUF** (PAN: AAMHS3207F), R/O Dhunseri House, 3rd Floor, 4 - A Woodland Park, Kolkata – 700 020 hereinafter called the **First Party;**

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

Siddhant Dalmia

For Estate of Late Shyam Sundar Dhanuka

Executor

TRUE COPY

26

25 SEP 2023

25 SEP 2023

No. 14515 Date

Sold To Shankar Lal Chandra Kumo

Address 4A, Woodburn Park, Ko

Rs.

Paschim Midnapur Dasour A.D.S.R Office

Licence No.-2/95

Licence Stamp Vendar

Pradip Das

Signature

NOTARY

PARNA DAS

P.C.C

AT KOLKATA

REGN NO.

032/022

Expired Date

31-03-2027

GOVERNMENT OF WEST BENGAL

TRUE COPY

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **SECOND PARTY;**

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020 hereinafter called the **THIRD PARTY;**

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020 hereinafter called the Fourth Party;

AND

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the FIFTH PARTY;

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries), hereinafter called the **SIXTH PARTY;**

[And that all parties of the First, Second, Third, Fourth, Fifth & Sixth Part hereinabove shall collectively be referred to as the **SELLER]**

AND

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P), India represented by its partners namely (1) SHRI GIRRAJ AGARWAL (PAN : ADDPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121(U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Arthera Mathura, Krishna Nagar, Mathura - 281004 (U.P.) hereinafter called the **SEVENTH PARTY;**

[And that the party of the Seventh Part hereinabove shall be called as the **PURCHASER]**

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Siddhant Dalmia

Vedant Dalmia
Estate of Late Shyam Sundar Dalmia

Executor

NOTARY
PURNA DAS
AT KOLKATA
REN. NO.
032/022
Expired Date
30-03-2027
GOVT. OF WEST BENGAL

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The expressions "Purchaser" and "Seller" shall mean and include in case of HUF, the members and co-parcerners of the HUF, in case of an individual his legal heirs executors administrators and legal representatives and in case of partnership firm, the partners therein for the time being and their respective heirs, executors, administrators and legal representatives and assigns.

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/ or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation actual measurement of the said pieces and parcels of land was found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land morefully described in the First Schedule stated hereunder ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) being the Seller herein as recited hereinabove is seised and possessed of and/or otherwise well and sufficiently entitled to in tee simple possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

AND WHEREAS the successors-in-title of Dalmia & Sons (H.U.F.) are Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia and R.P. Pasari executor to the estate of Late Shyam Sunder Dalmia hereinafter collectively referred to as Dalmia Family who are absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

TRUE COPY

the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the First Schedule as stated hereunder :

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and Dalmia Family have amicably decided to carve out a demarcated portion of an area of land being All That **5.9956** Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the Second Schedule stated hereunder;

AND WHEREAS the remaining plot of the said entire land measuring about **31.6117** Acres be the same a little more or less remained vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family being the parties as stated hereinabove in the proportion as stated hereunder :

AND WHEREAS by virtue of the aforesaid the Seller jointly holds the undivided share or part of the said land measuring about **31.6117** Acres in the proportion as stated hereunder:

Sl. No.	Name	Proportion of Share in the Property
1	Shankarlal Chandrakumar - HUF	50%
2	Narain Prasad Dalmia	12.50%
3	Pradyumna Dalmia	12.50%
4	Vedant Dalmia	6.25%
5	Siddhant Dalmia	6.25%
6	Estate of Late Shyam Sundar Dalmia represented by its Executor Shri Rajendra Prasad Pansari with the consent of all the legal heirs and beneficiaries.	12.50%

AND WHEREAS the Purchaser has approached the Seller to sell and transfer the land measuring 22.4000 Acres out of the said 31.6117 acres of land be the same a little more or less hereinafter referred to as the "said Property" and more fully and particularly described in the Third Schedule as stated hereunder :

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

PANNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

TRUE COPY

AND WHEREAS in view of what is stated hereinabove the Seller have agreed to sell and transfer and the Purchaser has agreed to purchase the said 22.4000 Acres of land hereinafter referred to as the said Property at a consolidated sum of Rs.165,00,00,000/- (Rupees One Hundred Sixty Five Crores) only, subject to deduction of Tax at Source @ 1% (One percent), free from all encumbrances whatsoever on the terms and conditions as stated hereunder;

NOW THIS AGREEMENT WITNESSETH and it is hereby agreed by and between the parties hereto as follows:-

1. That it is agreed and recorded that the Purchaser has agreed to purchase All That the said area of the land measuring about 22.4000 Acres be the same a little more or less morefully described in the Third Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in RED colour at a total consideration of a sum of Rs.165,00,00,000/- (Rupees One Hundred Sixty Five Crores) only, subject to deduction of Tax at Source @ 1% (One percent) free from all encumbrances whatsoever on the terms and conditions as envisaged herein.

2. It is agreed and recorded that the Purchaser has paid part payment of a sum of Rs.90,00,00,000/- (Rupees Ninety Crores) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD Cheques as detailed in the Memo of Consideration is hereby acknowledged provided however it is made clear that the payment of the balance sum of Rs.75,00,00,000/- (Rupees Seventy Five Crores) only shall be paid by the Purchaser at or before the registration of the Deed or Deeds of Conveyance within December, 2024.

3. That it is agreed and recorded that the total area of the land as delineated in the Map or Plan is more or less 22.4000 Acres and if for any reasons whatsoever the area of the land is reduced and/or increased then the total price of the sale consideration shall remain fixed at Rs.165,00,00,000/- (Rupees One Hundred Sixty Five

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P & C KOLKATA REGN NO. 032022 Expired Date ...2024 GOVT OF WEST BENGAL

TRUE COPY

Crores) only, subject to deduction of Tax at Source @ 1% (one percent) and the said total consideration shall not be reduced or increased under any circumstances.

4. It is agreed that the Purchaser shall bear all expenses of this deed as well as sale deed or sale Deeds together with stamp duty, registration fees, and other charges whatsoever for transfer by way of sale in respect of the said land measuring 22.4000 Acres and the sale of the said land shall be completed within December, 2024.

5. It is agreed and recorded that all Taxes including Property Tax and other municipal/ statutory taxes both present and future, relating to the Said Property with effect from 1st day of October, 2023 shall be borne and paid by Purchaser and prior thereto the Seller shall pay the same provided further the Seller shall not be liable for any variation in respect of the rates and taxes or the imposition of any new tax or levy thereon.

6. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominees in one lot or more lots as may be desired by the Purchaser.

7. It is agreed and recorded that the Seller shall execute sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some extra ordinary unusual circumstances.

8. It is agreed that in case the Seller cannot execute the sale deed/s in respect of the said land measuring 22.4000 Acres hereinafter referred to as the said Property within the above stipulated time from this date hereof, the Purchaser shall have right to get the said Property registered from the Seller enforcing specific performance by the relevant court.

9. It is agreed that the Seller, who is in possession of the said Property, shall hand over possession to the Purchaser on receipt of the full consideration and execution and registration of the sale deed or sale deeds as envisaged herein provided

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sunder Dalmia

Executor

Vedant Dalmia

NOTARY
PANKAJ DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
03-2029
WEST BENGAL

TRUE COPY

however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said Property at its own costs and expenses before taking over peaceful possession.

10. It is confirmed and recorded that this deed has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State U.P.

Sl. No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Shanna & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dcv Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.C.C. AT KOLKATA REGN NO. 032/2022 Expired Date 31-03-2027

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13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

THE SECOND SCHEDULE ABOVE REFERRED TO :

Carved out of said Entire Land

ALL THOSE pieces and parcels of Land measuring an area of **5.9956** Acres, situated at Mouza - Chattikara, Tehsil & District- Mathura (U.P.) and butted and bounded as follows :-

East : Land Owned by the Others
West : Land Owned by the Sellers
North : Land Owned by the Sellers
South : Vrindavan Chattikara Road

THE THIRD SCHEDULE ABOVE REFERRED TO :

SAID PROPERTY)

SUBJECT MATTER OF SALE

ALL THAT total area of the land measuring about 22.4000 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh butted and bounded as follows and as stated hereunder :-

East : Canal and Outside Boundary Wall
West : Land owned by Seller;
North : Land owned by others;
South : Land owned by Seller;

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS PSCC at KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

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Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
255	5.0946	5.5250
256	0.7417	0.7315
269	0.3199	0.2891
264	6.7225	6.1019
266	0.7074	0.6795
268	1.2774	1.4579
270	0.4919	0.4077
271	0.3716	0.3015
272	1.0371	1.0724
273	0.1561	0.2471
274	3.4420	2.9455
275	2.0378	2.0172
Total	22.4000	21.7763

The said property is delineated in map or plan annexed hereto and coloured in "RED" thereon.

In Witness whereof the said Sellers and Purchasers hereto set and subscribed their respective hands in quadruplicate hereof.

SIGNED SEALED AND DELIVERED by the Seller in the presence of:	SHANKARLAL CHANDRA KUMAR H.U.F.
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	KARTA/MEMBER Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
/2022
Date
/2027
WEST BENGAL

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	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	Radha Madhav Developers Partner 1. Girraj Agarwal, Partner Radha Madhav Developers 2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

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PARNA DAS
P.B.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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MEMO OF CONSIDERATION

Receipt and Memorandum of Consideration under MOU dated 16th October, 2023

Received from the within named Purchasers the within mentioned sum of Rs.90,00,00,000/- (Rupees Ninety Crores) only subject to deduction of Tax at Source, towards full and final payment of the total consideration for sale of the said Property described in the Schedule hereto in the following manner :

Mode	Date	Particulars	Amount (Rs.)	TDS	Favouring
D/D on HDFC Bank	06/09.2023 26.09.2023	029365 029384	25,00,00,000.00 19,55,00,000.00 44,55,00,000.00	45,00,000	Shankar Lal Chandra Kumar HUF
-Do-	06/09.2023 25.09.2023	029358 029381	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Estate of Late Shyam Sundar Dalmia
-Do-	06/09.2023 25.09.2023	029360 029380	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Pradyumna Dalmia
-Do-	06/09.2023 26.09.2023	029359 029383	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Narain Prasad Dalmia
-Do-	06/09.2023 25.09.2023	029364 029379	3,12,50,000.00 2,44,37,500.00 5,56,87,500.00	5,62,500	Vedant Dalmia
-Do-	06/09.2023 25.09.2023	029362 029378	3,12,50,000.00 2,44,37,500.00 5,56,87,500.00	5,62,500	Siddhant Dalmia
		Tax at Source	89,10,00,000.00 90,00,000.00	90,00,000	
		Total	90,00,00,000.00		

Witnesses :

SIGNED by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Chandra Kumar Dhanuka

(Karta of Shankarlal Chandrakumar - HUF)

Party hereto of the First Part (Seller)

1. UDITA BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

2. M. D. Narsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Narain Prasad Dalmia

Party hereto of the Second Part (Seller)

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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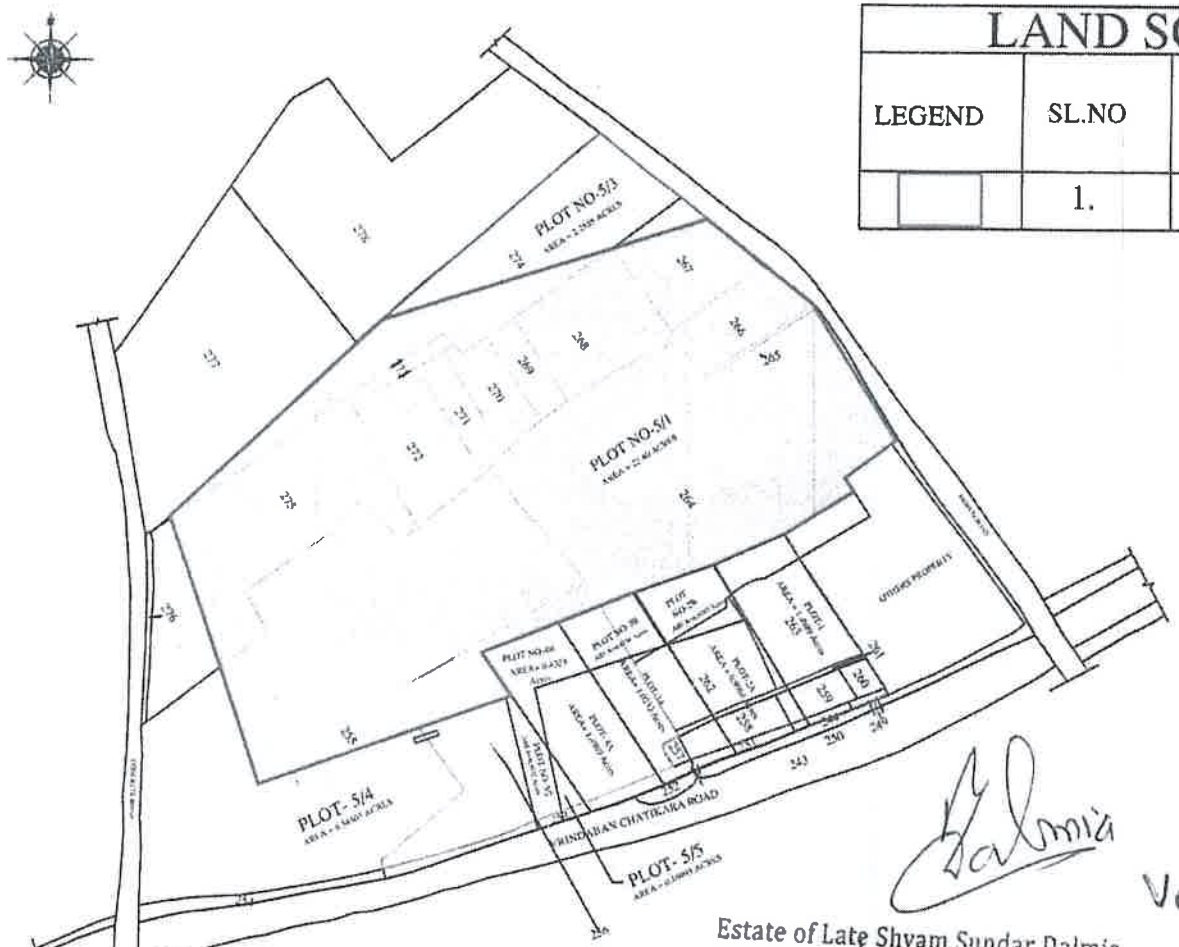
	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)

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AT KOLKATA
REGN NO.
022
Date
2027
WEST BENGAL

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LAND SCHEDULE

LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
	1.	PLOT - 5/1	22.40 ACRES



SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Radha Madhav Developers

Partner

Partner

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- NO	
CHKD:- MKB	Scale :- 1: 1500	Page : A-3	Date :-1

NOTARY GOVERNMENT OF WEST BENGAL
PARMANDAS DEY
ADVOCATE
AT KOLKATA
REGN NO. 03270/22
Expired Date 31-03-2027

TRUE COPY

==========

DATED THIS 16th DAY OF Oct. 2023

==========

BETWEEN

SHRI CHANDRA KUMAR DHANUKA & ORS.

..... SELLER

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
21.1.2027
WEST BENGAL

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पश्चिमबंग पश्चिम बंगाल WEST BENGAL AR 166597

Radha Madhav Developers
Partner

MEMORANDUM OF UNDERSTANDING (MOU)

THIS MEMORANDUM OF UNDERSTANDING is executed at Kolkata, West Bengal on this 27th day of March, 2024

BETWEEN

Shri Chandra Kumar Dhanuka son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020 hereinafter called the First Party;

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

For Estate of Late Shyam Sundar Karnani

Rajendra Prasad Karnani
Executor

Siddhant Dalmia

Vedant Dalmia

NOTARY
DHANDAS
P.S.C.C
AT KOLKATA
REGN NO.
Date
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WEST BENGAL

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **SECOND PARTY;**

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020 hereinafter called the **THIRD PARTY;**

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020 hereinafter called the Fourth Party;

AND

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the FIFTH PARTY;

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries), hereinafter called the **SIXTH PARTY;**

[And that all parties of the First, Second, Third, Fourth, Fifth & Sixth Part hereinabove shall collectively be referred to as the **SELLER**]

AND

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P), India represented by its partners namely (1) SHRI GIRRAJ AGARWAL (PAN : ADDPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121(U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Arthera Mathura, Krishna Nagar, Mathura - 281004 (U.P.) hereinafter called the **SEVENTH PARTY;**

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

NOTARY
PARNA DAS
CCC
AT KOLKATA
REGN NO.
032/22
Exp. Date
GOVERNMENT OF WEST BENGAL

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[And that the party of the Seventh Part hereinabove shall be called as the **PURCHASER**]

Radha Madhav Developers Partner

The expressions "Purchaser" and "Seller" shall mean and include in case of HUF, the members and co-parcerners of the HUF, in case of an individual his legal heirs executors administrators and legal representatives and in case of partnership firm, the partners therein for the time being and their respective heirs, executors, administrators and legal representatives and assigns.

Radha Madhav Developers Partner

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/ or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation actual measurement of the said pieces and parcels of land was found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land morefully described in the First Schedule stated hereunder ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) being the Seller herein as recited hereinabove is seised and possessed of and/or otherwise well and sufficiently entitled to in tee simple possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

AND WHEREAS the successors-in-title of Dalmia & Sons (H.U.F.) are Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia and R.P. Pasari executor to the estate of Late Shyam Sunder Dalmia hereinafter collectively

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sunder Dalmia

Vedant Dalmia

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referred to as Dalmia Family who are absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the First Schedule as stated hereunder ;

Radha Madhav Developers Partner

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and Dalmia Family have amicably decided to carve out a demarcated portion of an area of land being All That **5.9956** Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the Second Schedule stated hereunder;

Radha Madhav Developers Partner

AND WHEREAS the remaining plot of the said entire land measuring about **31.6117** Acres be the same a little more or less remained vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family being the parties as stated hereinabove in the proportion as stated hereunder :

AND WHEREAS by virtue of the aforesaid the Seller jointly holds the undivided share or part of the said land measuring about **31.6117** Acres in the proportion as stated hereunder:

Sl. No.	Name	Proportion of Share in the Property
1	Shankarlal Chandrakumar - HUF	50%
2	Narain Prasad Dalmia	12.50%
3	Pradyumna Dalmia	12.50%
4	Vedant Dalmia	6.25%
5	Siddhant Dalmia	6.25%
6	Estate of Late Shyam Sundar Dalmia represented by its Executor Shri Rajendra Prasad Pansari with the consent of all the legal heirs and beneficiaries.	12.50%

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
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AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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AND WHEREAS the Purchaser has approached the Seller to sell and transfer the demarcated area of land measuring 4.2000 Acres out of the said 31.6117 acres of land be the same a little more or less hereinafter referred to as the "said Property" and more fully and particularly described in the Third Schedule as stated hereunder ;

AND WHEREAS in view of what is stated hereinabove the Seller have agreed to sell and transfer and the Purchaser has agreed to purchase the said demarcated area of land measuring 4.2000 Acres hereinafter referred to as the said Property at a consolidated sum of Rs.51,00,00,000/- (Rupees Fifty One Crores) only, subject to deduction of Tax at Source @ 1% (One percent), free from all encumbrances whatsoever on the terms and conditions as stated hereunder;

NOW THIS AGREEMENT WITNESSETH and it is hereby agreed by and between the parties hereto as follows:-

1. That it is agreed and recorded that the Purchaser has agreed to purchase All That the said demarcated area of the land measuring about 4.2000 Acres be the same a little more or less morefully described in the Third Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in RED colour at a total consideration of a sum of Rs.51,00,00,000/- (Rupees Fifty One Crores) only, subject to deduction of Tax at Source @ 1% (One percent) free from all encumbrances whatsoever on the terms and conditions as envisaged herein.

2. It is agreed and recorded that the Purchaser has paid part payment of a sum of Rs.34,00,00,000/- (Rupees Thirty Four Crores) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD Cheques as detailed in the Memo of Consideration is hereby acknowledged provided however it is made clear that the payment of the balance sum of Rs.17,00,00,000/- (Rupees Seventeen Crores) only shall be paid by the Purchaser at or before the registration of the Deed or Deeds of Conveyance within December, 2024.

3. That it is agreed and recorded that the total demarcated area of the land as delineated in the Map or Plan is more or less 4.2000 Acres and if for any reasons

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

ANKARLAL CHANDRA KUMAR HUF
Karta/Member

Siddhant Dalmia

Vedant Dalmia
For Estate of Late Shyam Sundar

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AT KOLKATA
REGN NO.
032/022
Date
-2027
WEST BENGAL

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whatsoever the area of the land is reduced and/or increased then the total price of the sale consideration shall remain fixed at Rs.51,00,00,000/- (Rupees Fifty One Crores) only, subject to deduction of Tax at Source @ 1% (one percent) and the said total consideration shall not be reduced or increased under any circumstances.

4. It is agreed that the Purchaser shall bear all expenses of this deed as well as sale deed or sale Deeds together with stamp duty, registration fees, and other charges whatsoever for transfer by way of sale in respect of the said demarcated land measuring 4.2000 Acres and the sale of the said land shall be completed within December, 2024.

5. It is agreed and recorded that all Taxes including Property Tax and other municipal/ statutory taxes both present and future, relating to the said demarcated area of with effect from 1st day of March, 2024 shall be borne and paid by Purchaser and prior thereto the Seller shall pay the same provided further the Seller shall not be liable for any variation in respect of the rates and taxes or the imposition of any new tax or levy thereon.

6. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominees in one lot or more lots as may be desired by the Purchaser.

7. It is agreed and recorded that the Seller shall execute sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some extra ordinary unusual circumstances.

8. It is agreed that in case the Seller cannot execute the sale deed/s in respect of the said demarcated area of land measuring 4.2000 Acres hereinafter referred to as the said Property within the above stipulated time from this date hereof, the Purchaser shall have right to get the said Property registered from the Seller enforcing specific performance by the relevant court.

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

ARLAL CHANDRA KUMAR HUF
Karta/Member

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam Sunder Dalmia

NOTARY
PARNA DAS
P.S.C.C
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REGN NO.
2022
Date
2027
WEST BENGAL

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9. It is agreed that the Seller, who is in possession of the said Property, shall hand over possession to the Purchaser on receipt of the full consideration and execution and registration of the sale deed or sale deeds as envisaged herein provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said Property at its own costs and expenses before taking over peaceful possession.

10. It is confirmed and recorded that this deed has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

Radha Madhav Developers Partner

Radha Madhav Developers Partner

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State U.P.

Sl. No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Shanna & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dcv Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
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8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS B.C.C. KOLKATA REGN NO. 2022 Date 2027 TRUE COPY WEST BENGAL

12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

THE SECOND SCHEDULE ABOVE REFERRED TO :

Carved out of said Entire Land

ALL THOSE pieces and parcels of Land measuring an area of **5.9956** Acres, situated at Mouza - Chattikara, Tehsil & District- Mathura (U.P.) and butted and bounded as follows :-

East : Land Owned by the Others ;

West : Land Owned by the Sellers ;

North : Land Owned by the Sellers ;

South : Vrindavan Chattikara Road;

THE THIRD SCHEDULE ABOVE REFERRED TO :

SAID PROPERTY)

SUBJECT MATTER OF SALE

ALL THAT total area of the land measuring about 4.2000 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh butted and bounded as follows and as stated hereunder :-

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
033/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

NKARLAL CHANDRA KUMAR HUF
Karta/Member

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam Sunder Dalmia

TRUE COPY

East	:	Land Owned by Seller;
West	:	Land owned by Seller;
North	:	Land owned by Buyer;
South	:	Vrindvan Chatikara Road;

Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
255	2.3093	2.2753
254	0.1773	0.2095
253	0.2551	0.1747
256	1.4583	1.6392
Total	4.2000	4.2987

RADHA MADHAV DEVELOPERS PARTNER

RADHA MADHAV DEVELOPERS PARTNER

The said property is delineated in map or plan annexed hereto and coloured in "RED" thereon.

In Witness whereof the said Sellers and Purchasers hereto set and subscribed their respective hands in quadruplicate hereof.

SIGNED SEALED AND DELIVERED by the Seller in the presence of:	
1. KAILASH KUMAR TIBREWALLA 64B, Ballygunge Circular Road Kolkata - 700019	SHANKARLAL CHANDRA KUMAR HUF Karta/Member Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller)

NOTARY PARNA DAS P.R.C.C AT KOLKATA REGN NO. 032/022 Valid upto 03-2027 GOVT. OF WEST BENGAL

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam

TRUE COPY

Executor

-: 10 :-

	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	Radha Madhav Developers Girraj Agarwal Partner 1. Girraj Agarwal, Partner Radha Madhav Developers Ashish Partner 2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
PANNA DAS
P.R.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

WEB COPY

MEMO OF CONSIDERATION

Receipt and Memorandum of Consideration under MOU dated 16th October, 2023

Received from the within named Purchasers the within mentioned sum of Rs.34,00,00,000/- (Rupees Thirty Four Crores) only subject to deduction of Tax at Source, towards full and final payment of the total consideration for sale of the said Property described in the Schedule hereto in the following manner :

Mode	Date	Particulars	Amount (Rs.)	TDS	Total (Rs.)	Favouring
Cheque on HDFC Bank	26.03.2024	000080	16,83,00,000.00	17,00,000.00	17,00,00,000.00	Shankar Lal Chandra Kumar HUF
Cheque on HDFC Bank	26.03.2024	000081	4,20,75,000.00	4,25,000.00	4,25,00,000.00	Estate of Late Shyam Sundar Dalmia
Cheque on HDFC Bank	26.03.2024	000083	4,20,75,000.00	4,25,000.00	4,25,00,000.00	Mr. Pradyumna Dalmia
Cheque on HDFC Bank	26.03.2024	000082	4,20,75,000.00	4,25,000.00	4,25,00,000.00	Mr. Narain Prasad Dalmia
Cheque on HDFC Bank	26.03.2024	000084	2,10,37,500.00	2,12,500.00	2,12,50,000.00	Mr. Vedant Dalmia
Cheque on HDFC Bank	26.03.2024	000085	2,10,37,500.00	2,12,500.00	2,12,50,000.00	Mr. Siddhant Dalmia
		Total	33,66,00,000.00	34,00,000.00	34,00,00,000.00	

Witnesses :

SIGNED

by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR HUF

1. K. L. Lalla

KAILASH KUMAR TIBREWALLA
64B, Ballygunge Circular Road
Kolkata - 700019

KARTA/MEMBER

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar - HUF)
Party hereto of the First Part (Seller)

2. N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Dalmia

Narain Prasad Dalmia
Party hereto of the Second Part (Seller)

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
P.R.C.C.
AT KOLKATA
REGN. NO.
032/022
Expired Date
31-03-2027

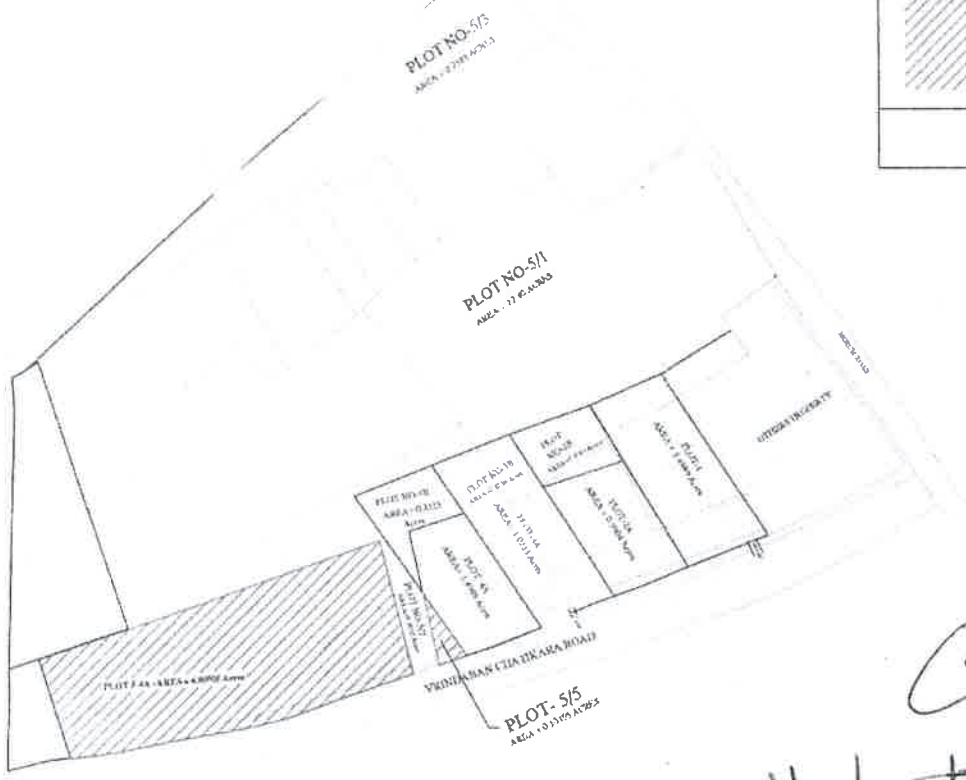
TRUE COPY

	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia RPP Executor Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

LEGEND	LAND SCHEDULE		
	SL.NO	PLOT MARKED	AREA IN ACRES.
	1.	PLOT 5/5	0.10495
	1.1	PLOT 5/4A	4.09505
	TOTAL AREA		4.2000



For estate of late Shyam Sunder Dalmia

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

Siddhant Dalmia

Vedant Dalmia

SHANKARLALCHANDRA KUMAR HUF

Karta/Member

NOTARY GOVERNMENT OF WEST BENGAL
ANITA DAS
Exp. Date 31-03-2027

SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN, CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT - MATHURA.

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- R0	
CHKD:- MKB	Scale :- 1: 1500	Page : A-2	Date :-12.10.2021

TRUE COPY

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DATED THIS 27th DAY OF May 2024

==========

BETWEEN

SHRI CHANDRA KUMAR DHANUKA & ORS.

..... SELLER

AND

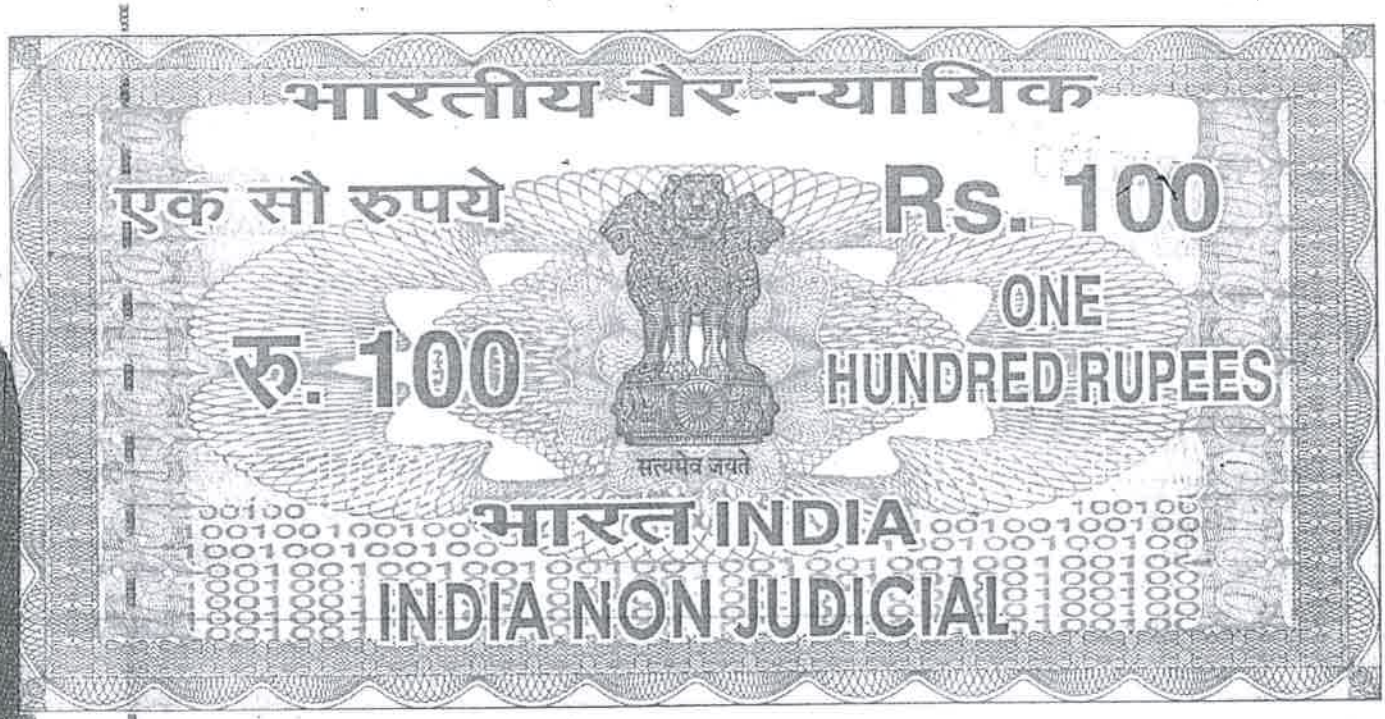
RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



पश्चिमबङ्गा पश्चिम बंगाल WEST BENGAL AR 26[illegible]088

Siddha Madhav Developers
Partner

THIS AGREEMENT is made this 24th day of June Two Thousand Twenty Four BETWEEN (1) SHANKAR LAL CHANDRA KUMAR (HUF) (PAN : AAMHS3207F) a Joint Hindu Undivided Family represented by SHRI CHANDRA KUMAR DHANUKA (PAN : ADGPD0857K), son of Late Shankar Lal Dhanuka, residing at 14, Loudon Street, P.S. Shakespeare Sarani, Kolkata – 700017 hereinafter referred to as the "SELLER" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include its Karta, coparceners and members for the time being of the said HUF and their respective legal heirs executors administrators and legal representatives) of the FIRST PART AND (2) (i) SHRI NARAIN PRASAD DALMIA (PAN : AFSPD6333E), son of Late Raghunandan Prasad Dalmia,

Siddha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPA

Executor

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
24-03-2027
GOVT. OF WEST BENGAL

Vedant Dalmia

TRUE COPY

067730

No.....Sold to Shankar Lal Chandra Kumar L

Address.....

Rs. 14 JUN 2024

Date.....

DHUNSERI HOUSE
4A, WOODBURN PARK,
KOLKATA-700 020

14 JUN 2024

SIPRA DEY
Licence No. : 1&A
Code : 10/0
14 JUN 2024
1, N.S. Road, Kolkata-700 001

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020, (ii) SHRI PRADYUMNA DALMIA (PAN : AFNPD6485Q), son of Shri Madhu Sudan Dalmia, residing at 25/1, Rowland Road, P.S. Ballygunge, Kolkata – 700019, (iii) SHRI VEDANT DALMIA (PAN : AJUPD3548D), son of Shri Suryakant Dalmia, residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020 and (iv) SHRI SIDDHANT DALMIA (PAN : AMPD3553A), son of Shri Suryakant Dalmia residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata -700020, (v) RAJENDRA PRASAD PASARI (PAN : AAAJE1479R) son of Late Lal Chand Pasari, residing at 6-A, Iron Side Road, D-505, Winsder Palace, Kolkata – 700019 as executor to the estate of Late Shyam Sunder Dalmia made and published under a Will dated 15th January, 2020 (duly authorized and consented by all the beneficiaries) hereinafter collectively referred to as the "CONFIRMING PARTY" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include in case of individuals their respective legal heirs executors and administrators and in case of executor his successors and/or successors-in-office) of the SECOND PART AND (3) RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No.62, Block-A, Sector – 39, Noida Goutam Buddha Nagar, Pin 201301 (U.P), India represented by its partners namely (i) SHRI GIRRAJ AGARWAL (PAN : ADPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121 (U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Mathura, Arthera Mathura, Krishna Nagar, 281004 (UP) hereinafter referred to as the "PURCHASER" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include the partners for the time being of the said partnership firm and their respective heirs executors, administrators and legal representatives) of the THIRD PART :

Radha Madhav Developers Partner

Radha Madhav Developers Partner

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sunder Dalmia

Vedant Dalmia

NOTARY PARNA DAS P.B.C.C. AT KOLKATA REGN NO. 032/2022 Expired Date 31-03-2027

GOVERNMENT OF WEST BENGAL

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less and after amalgamation of the said pieces and parcels of land upon actual measurement were found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) as recited hereinabove became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in Part-I of the Second Schedule stated hereunder;

Radha Madhav Developers Partner

AND WHEREAS Shyam Sundar Dalmia, Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia who are successors-in-title of Dalmia & Sons (H.U.F.) hereinafter collectively referred to as members of Dalmia Family became absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh more fully described in Part-II of the Second Schedule in the proportion as stated hereunder;

Radha Madhav Developers Partner

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and members of Dalmia Family have mutually decided to demarcate and divide about 5.9954 Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar

RPP

Vedant Dalmia

NOTARY
PARNA DAS
P & C C
AT KOLKATA
REGN NO.
0102/022
Expired Date
[illegible]-2027
GOVERNMENT OF WEST BENGAL

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AND WHEREAS the said 5.9954 Acres of land have been agreed to be demarcated and divided into four equal plots, being Plot No.1 to 4, each measuring about 1.4989 Acres and remaining areas of land measuring about 31.6117 Acres shall be held jointly by the said Shankar Lal Chandra Kumar HUF and members of Dalmia family having undivided share in equal proportion as stated hereunder;

AND WHEREAS the said demarcated Plot No. 1 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-I of the Third Schedule stated hereunder hereinafter referred to as the Plot No.1 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Shyam Sundar Dalmia and Pradyumna Dalmia in severalty to the exclusion of all others and accordingly the said Shyam Sundar Dalmia and Pradyumna Dalmia have been in use and occupation of the said Plot No.1 absolutely and forever and the said Shyam Sunder Dalmia died after making and publishing his last Will and Testament dated 15th January, 2020 whereby Mr. R.P. Pasari was appointed as executor under his last Will and Testament and accordingly R.P. Pasari has been representing as an executor to the estate of Shyam Sunder Dalmia since deceased ;

Radha Madhav Developers
Partner

AND WHEREAS the said demarcated Plot No.2 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-II of the Third Schedule stated hereunder hereinafter referred to as the Plot No.2 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia in severalty to the exclusion of all others and accordingly the said Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia have been in use and occupation of the said Plot No.2 absolutely and forever;

Radha Madhav Developers
Partner

AND WHEREAS the said demarcated Plot No.3 and Plot No.4, measuring about 2.9978 Acres be the same a little more or less morefully described in Part III & IV of the Third Schedule stated hereunder respectively out of 5.9956 Acres which was carved out of the said total area of 37.6073 Acres was allotted to Shankar Lal Chandra Kumar (HUF) in severalty to the exclusion of all others and accordingly the

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPP

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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said Shankar Lal Chandra Kumar (HUF) has been in use and occupation of the said Plot No.3 and Plot No.4 absolutely and forever;

AND WHEREAS the remaining area of the said entire land measuring about 31.6117 Acres be the same a little more or less out of the said entire land measuring 37.6073 Acres continued to remain vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family who are successors-in-title of Dalmia & Sons (H.U.F) having undivided half share as stated hereunder;

AND WHEREAS in view of what is stated hereinabove the Purchaser has approached Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (HUF) as recited hereinabove to purchase an area of land of admeasuring 0.9832 (more or less) out of 2.9978 Acres morefully described in Part-II and Part-II of the Third Schedule stated hereunder at consideration of Rs.4,00,00,000/- (Rupees Four Crores) only free from all encumbrances and the Seller has agreed to sell and transfer the same on the terms and conditions stated hereunder ;

Partner

NOW THIS AGREEMENT WITNESSETH as follows:-

1. It is recorded that by virtue of what is stated hereinabove the Seller is absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of All That piece and Parcel of land measuring an area of 0.9832 Acres of land out of 2.9978 Acres as stated hereinabove morefully described in the Fourth Schedule and delineated in the Map or Plan hereto annexed and bordered "Deep Blue" thereon as stated hereunder :-

Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
253	0.0429	0.0653
251-A/291-A	0.0221	0.0411
251-B	0.0226	0.0422
257	0.0480	0.0494
258	0.1164	0.0986
261	0.0225	0.0078
262	0.3139	0.2895

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
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264	0.2314	0.2101
256	0.1634	.1775
	0.9832 Acres	0.8429 Acres

2. It is recorded that the Seller has agreed to sell and the Purchaser has agreed to purchase All That the said piece and Parcel of said land measuring an area of .9832 Acres of land out of 2.9978 Acres of land morefully described in the Fourth Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in "DEEP BLUE" colour at a consideration of Rs.4,00,00,000/- (Indian Rupees Four Crores) only free from all encumbrances whatsoever.

Radha Madhav Developers Partner

3. It is recorded that the Purchaser has paid and the Seller has received the said consideration amount of Rs.4,00,00,000/- (Indian Rupees Four Crores) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD as detailed hereunder in the Memo of Consideration.

4. That it is agreed and recorded that from the date of signing of this Agreement all taxes including Property Tax and other municipal/statutory taxes both present and future, relating to the said land measuring 0.9832 Acres out of plot No.3 & 4 shall be borne by the Purchaser and the Seller shall have no obligation to pay the same on and from execution of this Agreement provided however it is made clear that the Seller shall not be liable for any tax liability irrespective of any variation in the rates thereof or the imposition of any new tax or levy thereon.

Radha Madhav Developers Partner

5. It is agreed that the Purchaser shall bear and pay all expenses of this deed as well as sale deed towards stamp duty and other charges for registration and completion of the sale of an area of the said land admeasuring 0.9832 Acres as envisaged herein.

6. It is agreed and recorded that the sale in respect of the said area of land admeasuring 0.9832 Acres shall be completed within six months from the date of execution of the Agreement and the Confirming Party herein may join to confirm that the Seller has absolute right to sell and transfer the said area of land

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Estate of Late Shyam Sunda[illegible]
Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL
TRUE COPY

admeasuring 0.9832 Acres and has absolute right to appropriate the said consideration in respect thereof if necessary.

7. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser in one or more lots as may be desired by the Purchaser.

8. It is agreed that the Seller shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some unusual circumstances.

9. It is agreed that in case the Seller cannot execute and register the sale deed/s in respect of the said area of land admeasuring 0.9832 Acres within six months from the date of execution of this Agreement in exceptional circumstances then the Purchaser shall have right to get an area of land admeasuring 0.9832 Acres registered from the Seller enforcing specific performance by the relevant court.

10. It is recorded that the Seller, who is in possession of the said area of land admeasuring 0.9832 Acres shall hand over possession to the Purchaser at the time of execution and registration of the sale deed provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said area of land admeasuring 0.9832 Acres at its own costs and expenses during the pendency of the Agreement for Sale.

11. It is confirmed and recorded that this Agreement has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

THE FIRST SCHEDULE ABOVE REFERRED TO :

SHANKARLAL CHANDRAKUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT. OF WEST BENGAL

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State of U.P.

Sl No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Sharma & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dev Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Satish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Bharat Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Others	Dalmia & Sons (H.U.F.) and Another

Radha Madhav Developers Partner

Radha Madhav Developers Partner

SHANKARLAL CHANDRAKUMAR H.U.F.

KARTA/MEMBER

Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.S.C.C. AT KOLKATA REGN NO. 22/2022 Expired Date 12-12-2027 GOVT OF WEST BENGAL

16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

THE SECOND SCHEDULE ABOVE REFERRED TO :

PART - I

Undivided Half Share of Shankar Lal Chandra Kumar (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All Those pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

PART - II

Undivided half Share of Dalmia & Sons (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All That pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

THE THIRD SCHEDULE ABOVE REFERRED TO :

PART - I

Plot No. I allotted to Shyam Sundar Dalmia and Pradyumna Dalmia

(in equal share)

ALL THAT piece and parcel of land of Plot No. I measuring about 1.4989 acres be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "RED" thereon out of the said 37.6073 Acres of Land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	249	0.0307	0.0297
2	250	0.0367	0.1732

Radha Madhav Developers Partner

Radha Madhav Developers Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.B.C.C AT KOLKATA REGN NO. 032/022 Renewed Date 03-2027 TRUE COPY OF WEST BENGAL

4	259	0.1860	0. 1863
5	260	0.1000	0.2422
6	261	0.0437	0.0151
7	263	0.8608	0.8329
8	264	0.2409	0.2186
Total Area		1.4989	1.6980

Part - II

Plot No.2 allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia (in proportion of 50%, 25% and 25% respectively)

ALL THAT piece and parcel of land of plot No.2 measuring about 1.4989 Acres of Land be the same a little more or less delineated in the map or plan annexed hereto and bordered "YELLOW" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District : Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	250	0.0131	0.0615
2	251-A/291-A	0.0309	0.0577
3	251-B	0.0317	0.0591
4	258	0.1986	0.1682
5	259	0.0483	0.0484
6	261	0.0409	0.0141
7	262	0.6703	0.6395
8	263	0.0535	0.0518
9	264	0.4115	0.3735
Total Area		1.4989	1.4740

Part - III

Plot No.3 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.3 measuring about 1.4989 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl.	Plot No.	Area as per Actual	Area as per Revenue

SHANKARLAL CHANDRA KUMAR H.U.F

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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No.		Measurement (Acres)	Records (Acres)
1	251-A/291-A	0.0221	0.0411
2	251-B	0.0226	0.0422
3	253	0.0429	0.0294
4	256	0.6790	0.7632
5	257	0.0480	0.0494
6	258	0.1164	0.0986
7	261	0.0225	0.0078
8	262	0.3139	0.2995
9	264	0.2314	0.2101
Total Area		1.4989	1.5413

Part - IV

Plot No.4 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.4 measuring about 1.4989 Acres of land be the same a little more or less delineated in the map or plan annexed hereto and bordered "NAVY BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	253	0.0953	0.0653
2	256	1.4035	1.5776
	Total Area	1.4989	1.6429

THE FOURTH SCHEDULE ABOVE REFERRED TO :

ALL THAT piece and parcel of land measuring about 0.9832 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "DEEP BLUE" thereon out of the said 2.9978 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Plot No.	Actual area in Acres	Area in Acres as per Revenue Records
		0.0653
253	00429	0.0411

Radhe Radhe Developers Partner

Radhe Radhe Developers Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PANNA DAS P.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVT OF WEST BENGAL

151-A/291-A	0.0221	0.0422
251-B	0.0226	0.0494
257	0.0480	0.0986
258	0.1164	0.0078
261	0.0225	0.2995
262	0.3139	0.2101
264	0.2314	0.1775
256	0.1634	
Total Area	0.9832 Acres	0.8429 Acres

SIGNED
by the Seller in the presence of:

1.

UDITA BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

2.

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar - HUF)
Party hereto of the First Part (Seller)

Narain Prasad Dalmia
Party hereto of the Second Part (Confirming Party)

Pradyumna Dalmia
Party hereto of the SEcond Part (Confirming Party)

Vedant Dalmia
Party hereto of the Second Part (Confirming Party)

Siddhant Dalmia
Party hereto of the Second Part (Confirming Party)

NOTARY
PARNA DAS
P.C.C.
AT KOLKATA
REGN NO.
/2022
Date
-2027
GOVT. OF WEST BENGAL

	Estate of Late Shyam Sundar Dalmia RPP Executor Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Confirming Party)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	Radha Madhav Developers Giriraj Agarwal Partner 1. Giriraj Agarwal, Partner Radha Madhav Developers Ashish Partner 2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part(Buyer)

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

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RECEIVED by the Vendor of and from within named Purchaser the within mentioned sum of Rs.4,00,00,000/- (Rupees Four Crores) only being the full consideration money as per memo below:- Rs.4,00,00,000/-

Mode	Date	Particulars	Amount(Rs.) Gross	Amount(Rs.) TDS	NET	Favouring
Cheque on HDFC Bank	22.06.2024	0000116	4,00,00,000	4,00,000	3,96,00,000	Shankar Lal Chandra Kumar (H.U.F)
		TOTAL	4,00,00,000	4,00,000	3,96,00,000	

SIGNED

by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR H.U.F.

1. UDITA BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

2. KAILASH KUMAR TIBREWALLA
54B, Ballygunge Circular Road
Kolkata - 700019

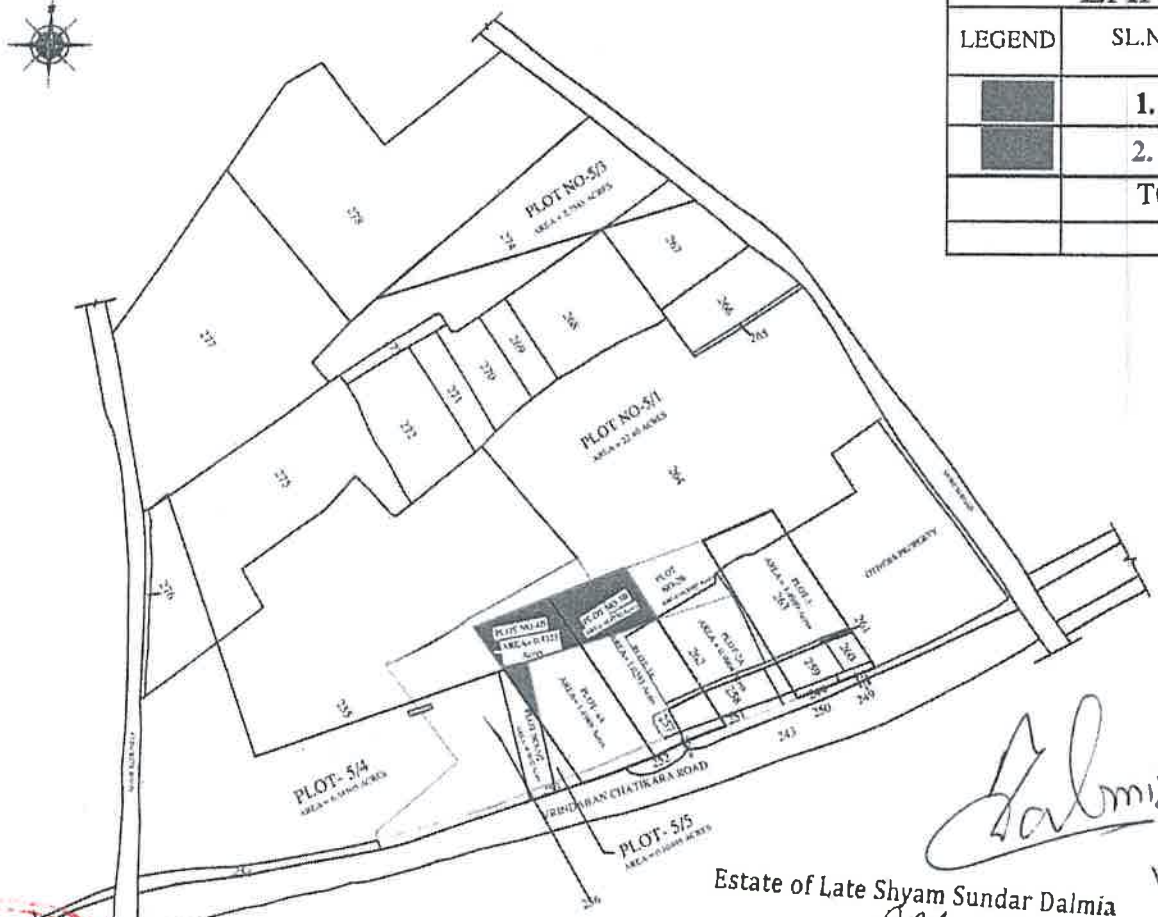
KARTA/MEMBER

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar - HUF)
Party hereto of the First Part (Seller)

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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LAND SCHEDULE			
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
	1.	PLOT - 3B	0.4756
	2.	PLOT - 4B	0.5076
	TOTAL AREA		0.9832



Siddhant Dalmia

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Dalmia

Estate of Late Shyam Sundar Dalmia

RPA-

Executor

Vedant Dalmia

Radha Madhav Developers

Ashish

Partner

Radha Madhav Developers

Partner

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- 20	
CHKD:- MKB	Scale :- 1: 1600	Page :- A-3	Date :-12/10/

GOVERNMENT OF WEST BENGAL NOTARY PARNA DAS P.C.C. AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

TRUE COPY

==========

DATED THIS 24th DAY OF June 2024

==========

BETWEEN

CHANDRA KUMAR DHANUKA

..... VENDOR

AND

NARAIN PRASAD DALMIA & ORS.

..... CONFIRMING PARTY

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL AR 267883

THIS AGREEMENT is made this 24th day of June Two Thousand Twenty Four BETWEEN (1) (i) SHRI NARAIN PRASAD DALMIA (PAN : AFSPD6333E), son of Late Raghunandan Prasad Dalmia, residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020, (ii) SHRI VEDANT DALMIA (PAN : AJUPD3548D), son of Shri Suryakant Dalmia, residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020 and (iii) SHRI SIDDHANT DALMIA (PAN : AMPD3553A), son of Shri Suryakant Dalmia residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata -700020, hereinafter collectively referred to as the "SELLERS" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include each of their respective heirs executors, administrators and legal representatives) of the FIRST PART (2) SHANKAR LAL CHANDRA KUMAR (HUF) (PAN : AAMHS3207E) a Joint

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Siddhant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Dalmia

Vedant Dalmia

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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11574

No.....

Of.....

Rs.....

SUBHASREE MUKHERJEE
LICENSED STAMP VENDOR
9, India Exchange Place,
(Basement) Kolkata-700001

Date.....Sign.....

NARAIN PRASAD
2/3 Sarat Bose R
KOL-7000

13 JUN 2024

NOTARY
PARNA DAS
P.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Hindu Undivided Family represented by its Karta SHRI CHANDRA KUMAR DHANUKA (PAN : ADGPD0857K), son of Late Shankar Lal Dhanuka, residing at 14, Loudon Street, P.S. Shakespeare Sarani, Kolkata – 700017, hereinafter referred to as the "FIRST CONFIRMING PARTY" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include its Karta, coparceners and members for the time being of the said HUF and their respective legal heirs executors administrators and legal representatives) of the SECOND PART (3) (i) RAJENDRA PRASAD PASARI (PAN : AAAJE1479R) son of Late Lal Chand Pasari, residing at 6-A, Iron Side Road, D-505, Winsder Palace, Kolkata – 700019 as executor to the estate of Late Shyam Sunder Dalmia made and published under a Will dated 15th January, 2020 (duly authorized and consented by all the beneficiaries) and (ii) SHRI PRADYUMNA DALMIA (PAN : AFNPD6485Q), son of Shri Madhu Sudan Dalmia, residing at 25/1, Rowland Road, P.S. Ballygunge, Kolkata – 700019 hereinafter jointly referred to as the "SECOND CONFIRMING PARTY" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include in case of executor his successors and/or successors-in-office and in case of individual his heirs, executors, administrators and legal representatives and) of the THIRD PART AND (4) RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No.62, Block-A, Sector – 39, Noida Goutam Buddha Nagar, Pin - 201301 (U.P), India represented by its partners namely (i) SHRI GIRRAJ AGARWAL (PAN : ADPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121 (U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Mathura, Arthera Mathura, Krishna Nagar, 281004 (UP) hereinafter referred to as the "PURCHASER" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include the partners for the time being of the said partnership firm and their respective heirs executors, administrators and legal representatives) of the FOURTH PART :

Radha Madhav Developers
Partner

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra

NOTARY GOVERNMENT OF WEST BENGAL
PRADAS
REGN NO. 032/022
Expired Date 31-03-2027

SHANKARLAL CHANDRA KUMAR (H.U.F.)
KARTA/MEMBER

Estate of Late Shyam Sunder Dalmia
Executor

Vedant Dalmia

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Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation of the said pieces and parcels of land upon actual measurement were found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) as recited hereinabove became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in Part-I of the Second Schedule stated hereunder;

AND WHEREAS Shyam Sundar Dalmia, Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia who are successors-in-title of Dalmia & Sons (H.U.F.) hereinafter collectively referred to as members of Dalmia Family became absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh more fully described in Part-II of the Second Schedule in the proportion as stated hereunder;

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and members of Dalmia Family have mutually decided to demarcate and divide about 5.9954 Acres of land out of the said 37.6073 Acres be the same a little more or less situate and

Madhav Developers

Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.C.C AT KOLKATA REGN NO. 032/2022 Expired Date 31-03-2027

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lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

AND WHEREAS the said 5.9954 Acres of land have been agreed to be demarcated and divided into four equal plots, being Plot No.1 to 4, each measuring about 1.4989 Acres and remaining areas of land measuring about 31.6117 Acres shall be held jointly by the said Shankar Lal Chandra Kumar HUF and members of Dalmia family having undivided share in equal proportion as stated hereunder;

AND WHEREAS the said demarcated Plot No. 1 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-I of the Third Schedule stated hereunder hereinafter referred to as the Plot No.1 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Shyam Sundar Dalmia and Pradyumna Dalmia in severalty to the exclusion of all others and accordingly the said Shyam Sundar Dalmia and Pradyumna Dalmia have been in use and occupation of the said Plot No.1 absolutely and forever and the said Shyam Sunder Dalmia died after making and publishing his last Will and Testament dated 15th January, 2020 whereby Mr. R.P. Pasari was appointed as executor under his last Will and Testament and accordingly R.P. Pasari has been representing as an executor to the estate of Shyam Sunder Dalmia since deceased ;

AND WHEREAS the said demarcated Plot No.2 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-II of the Third Schedule stated hereunder hereinafter referred to as the Plot No.2 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia in severalty to the exclusion of all others and accordingly the said Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia have been in use and occupation of the said Plot No.2 absolutely and forever;

AND WHEREAS the said demarcated Plot No.3 and Plot No.4, measuring about 1.4989 Acres be the same a little more or less morefully described in Part III & IV of the Third Schedule stated hereunder respectively out of 5.9956 Acres which was

Partner

Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.B.C. AT KOLKATA REGN NO. 032/2022 Expired Date 31-03-2027

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carved out of the said total area of 37.6073 Acres was allotted to Shankar Lal Chandra Kumar (HUF) in severalty to the exclusion of all others and accordingly the said Shankar Lal Chandra Kumar (HUF) has been in use and occupation of the said Plot No.3 and Plot No.4 absolutely and forever;

AND WHEREAS the remaining area of the said entire land measuring about 31.6117 Acres be the same a little more or less out of the said entire land measuring 37.6073 Acres continued to remain vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family who are successors-in-title of Dalmia & Sons (H.U.F) having undivided half share as stated hereunder;

AND WHEREAS in view of what is stated hereinabove the Purchaser has approached Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia as recited hereinabove to purchase an area of land of admeasuring 0.5085 (more or less) out of 1.4989 Acres morefully described in Part-II of the Third Schedule stated hereunder at consideration of Rs.2,00,00,000/- (Rupees Two Crores) only free from all encumbrances and the Seller has agreed to sell and transfer the same on the terms and conditions stated hereunder ;

NOW THIS AGREEMENT WITNESSETH as follows:-

1. It is recorded that by virtue of what is stated hereinabove the Seller is absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of All That piece and Parcel of land measuring an area of 0.5085 Acres of land out of 1.4989 Acres as stated hereinabove morefully described in the Fourth Schedule and delineated in the Map or Plan hereto annexed and bordered "Deep Blue" thereon as stated hereunder :-

Plot No.	Actual area in Acres	Area in Acres as per Revenue Records
250	0.0131	0.0615
259	0.0483	0.0484
261	0.0409	0.0141
264	0.4062	0.3735
	0.5085	0.4975

Radha Madhav Developers Partner

Radha Madhav Developers Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sunder Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.S.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

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2. It is recorded that the Seller has agreed to sell and the Purchaser has agreed to purchase All That the said piece and Parcel of said land measuring an area of 0.5085 Acres of land out of 1.4989 Acres of land morefully described in the Fourth Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in "DEEP BLUE" colour at a consideration of Rs.2,00,00,000/- (Indian Rupees Two Crores) only free from all encumbrances whatsoever.

3. It is recorded that the Purchaser has paid and the Seller has received the said consideration amount of Rs.2,00,00,000/- (Indian Rupees Two Crores) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD as detailed hereunder in the Memo of Consideration.

4. That it is agreed and recorded that from the date of signing of this Agreement all taxes including Property Tax and other municipal/statutory taxes both present and future, relating to the said land measuring 0.5085 Acres out of plot No. 2 shall be borne by the Purchaser and the Seller shall have no obligation to pay the same on and from execution of this Agreement provided however it is made clear that the Seller shall not be liable for any tax liability irrespective of any variation in the rates thereof or the imposition of any new tax or levy thereon.

5. It is agreed that the Purchaser shall bear and pay all expenses of this deed as well as sale deed towards stamp duty and other charges for registration and completion of the sale of an area of the said land admeasuring 0.5085 Acres as envisaged herein.

6. It is agreed and recorded that the sale in respect of the said area of land admeasuring 0.5085 Acres shall be completed within six months from the date of execution of the Agreement and the First Confirming Party and Second Confirming Party herein may join to confirm that the Seller has absolute right to sell and transfer the said area of land admeasuring 0.5085 Acres and has absolute right to appropriate the said consideration in respect thereof if necessary.

Siddha Madhav Developers Partner

Siddha Madhav Developers Partner

SHANKARLAL CHANDRAKUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.C.C.
AT KOLKATA
REGN NO. 032/2022
Expired Date 31-03-2027
GOVERNMENT OF WEST BENGAL

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7. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser in one or more lots as may be desired by the Purchaser.

8. It is agreed that the Seller shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some unusual circumstances.

9. It is agreed that in case the Seller cannot execute and register the sale deed/s in respect of the said area of land admeasuring 0.5085 Acres within six months from the date of execution of this Agreement in exceptional circumstances then the Purchaser shall have right to get an area of land admeasuring 0.5085 Acres registered from the Seller enforcing specific performance by the relevant court.

10. It is recorded that the Seller, who is in possession of the said area of land admeasuring 0.5085 Acres shall hand over possession to the Purchaser at the time of execution and registration of the sale deed provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said area of land admeasuring 0.5085 Acres at its own costs and expenses during the pendency of the Agreement for Sale.

11. It is confirmed and recorded that this Agreement has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

Radha Madhav Developers Partner

Radha Madhav Developers Partner

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State of U.P.

Sl No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandra Kumar HUF
2	01.10.1992	8913-	128	2.595	Rajendra Prasad	Dalmia & Sons

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPD

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.B.C. AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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		I/92			Sharma & Others	(H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dev Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Satish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakurnar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Bharat Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.C.C.
AT KOLKATA
REGN NO
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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THE SECOND SCHEDULE ABOVE REFERRED TO :

PART - I

Undivided Half Share of Shankar Lal Chandra Kumar (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All Those pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

PART - II

Undivided half Share of Dalmia & Sons (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All That pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

THE THIRD SCHEDULE ABOVE REFERRED TO :

PART - I

Plot No. I allotted to Shyam Sundar Dalmia and Pradyumna Dalmia

(in equal share)

ALL THAT piece and parcel of land of Plot No. I measuring about 1.4989 acres be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "RED" thereon out of the said 37.6073 Acres of Land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	249	0.0307	0.0297
2	250	0.0367	0.1732
4	259	0.1860	0. 1863
5	260	0.1000	0.2422
6	261	0.0437	0.0151

Radha Madhav Developers Partner

Radha Madhav Developers Partner

SHANKARLAL CHANDRA KUMAR H.U.F

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.G.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

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7	263	0.8608	0.8329
8	264	0.2409	0.2186
Total Area		1.4989	1.6980

Part - II

Plot No.2 allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia (in proportion of 50%, 25% and 25% respectively)

ALL THAT piece and parcel of land of plot No.2 measuring about 1.4989 Acres of Land be the same a little more or less delineated in the map or plan annexed hereto and bordered "YELLOW" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District : Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	250	0.0131	0.0615
2	251-A/291-A	0.0309	0.0577
3	251-B	0.0317	0.0591
4	258	0.1986	0.1682
5	259	0.0483	0.0484
6	261	0.0409	0.0141
7	262	0.6703	0.6395
8	263	0.0535	0.0518
9	264	0.4115	0.3735
Total Area		1.4989	1.4740

Part - III

Plot No.3 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.3 measuring about 1.4989 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Radha Madhav Developers Partner

Radha Madhav Developers Partner

SHANKARLAL CHANDRA KUMAR H.U.F. KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia Executor

Vedant Dalmia

NOTARY PARNA DAS P.B.C.C AT KOLKATA REGN NO. 03[illegible]/22 Expired Date [illegible]-03-2027 GOVERNMENT OF WEST BENGAL

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Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	251-A/291-A	0.0221	0.0411
2	251-B	0.0226	0.0422
3	253	0.0429	0.0294
4	256	0.6790	0.7632
5	257	0.0480	0.0494
6	258	0.1164	0.0986
7	261	0.0225	0.0078
8	262	0.3139	0.2995
9	264	0.2314	0.2101
Total Area		1.4989	1.5413

Part - IV

Plot No.4 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.4 measuring about 1.4989 Acres of land be the same a little more or less delineated in the map or plan annexed hereto and bordered "NAVY BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	253	0.0953	0.0653
2	256	1.4035	1.5776
	Total Area	1.4989	1.6429

THE FOURTH SCHEDULE ABOVE REFERRED TO :

ALL THAT piece and parcel of land measuring about 0.5085 Acres out of 1.4989 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "DEEP BLUE" thereon out of the said 1.4989 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Plot No.	Actual area in Acres	Area in Acres as per Revenue Records
250	0.0131	0.0615

SHANKAR LAL CHANDRA KUMAR H/U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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259	0.0483	0.0484
261	0.0409	0.0141
264	0.4062	0.3735
	0.5085	0.4975

SIGNED
by the Seller in the presence of :

1.

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Narain Prasad Dalmia
Party hereto of the First Part (Seller)

Vedant Dalmia
Party hereto of the First Part (Seller)

2.

Siddhant Dalmia
Party hereto of the First Part (Seller)

UDITA BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

SHANKARLAL CHANDRA KUMAR H.U.F.

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandra Kumar - HUF)
Party hereto of the Second Part (First Confirming Party)

Estate of Late Shyam Sundar Dalmia

Rajendra Prasad Pansari
(Executor to the Estate of Late Shyam Sundar Dalmia)
Party hereto of the Third Part (Second Confirming Party)

Pradyumna Dalmia
Party hereto of the Third Part (Second Confirming Party)

SIGNED SEALED AND DELIVERED
by the Purchaser in the presence of:

RAVINDRA CHAMARIA
11, ASHOKA ROAD,
KOLKATA-700027

1. Giriraj Agarwal, Partner

2. Ashish Kaushik, Partner
Both Partners of Radha Madhav Developers
Party hereto of the Fourth Part(Buyer)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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RECEIVED by the Vendor of and from within named Purchaser the within mentioned sum of Rs.2,00,00,000/- (Rupees Two Crores) only being the full consideration money as per memo below:-

Rs.2,00,00,000/-

Mode	Date	Particulars	Amount(Rs.) Gross	Amount(Rs.) TDS	NET	Favoring
HDFC Bank Cheque	22.06.2024	029117	1,00,00,000.00	1,00,000	99,00,000	Narain Prasad Dalmia
HDFC Bank Cheque	22.06.2024	029118	50,00,000.00	50,000	49,50,000	Vedant Dalmia
HDFC Bank Cheque	22.06.2024	029119	50,00,000.00	50,000	49,50,000	Siddhant Dalmia
			2,00,00,000.00	2,00,000	1,98,00,000.00	

SIGNED

by the Seller in the presence of:

1. N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Dalmia

Narain Prasad Dalmia
Party hereto of the First Part (Seller)

Vedant Dalmia

Vedant Dalmia
Party hereto of the First Part (Seller)

Siddhant Dalmia

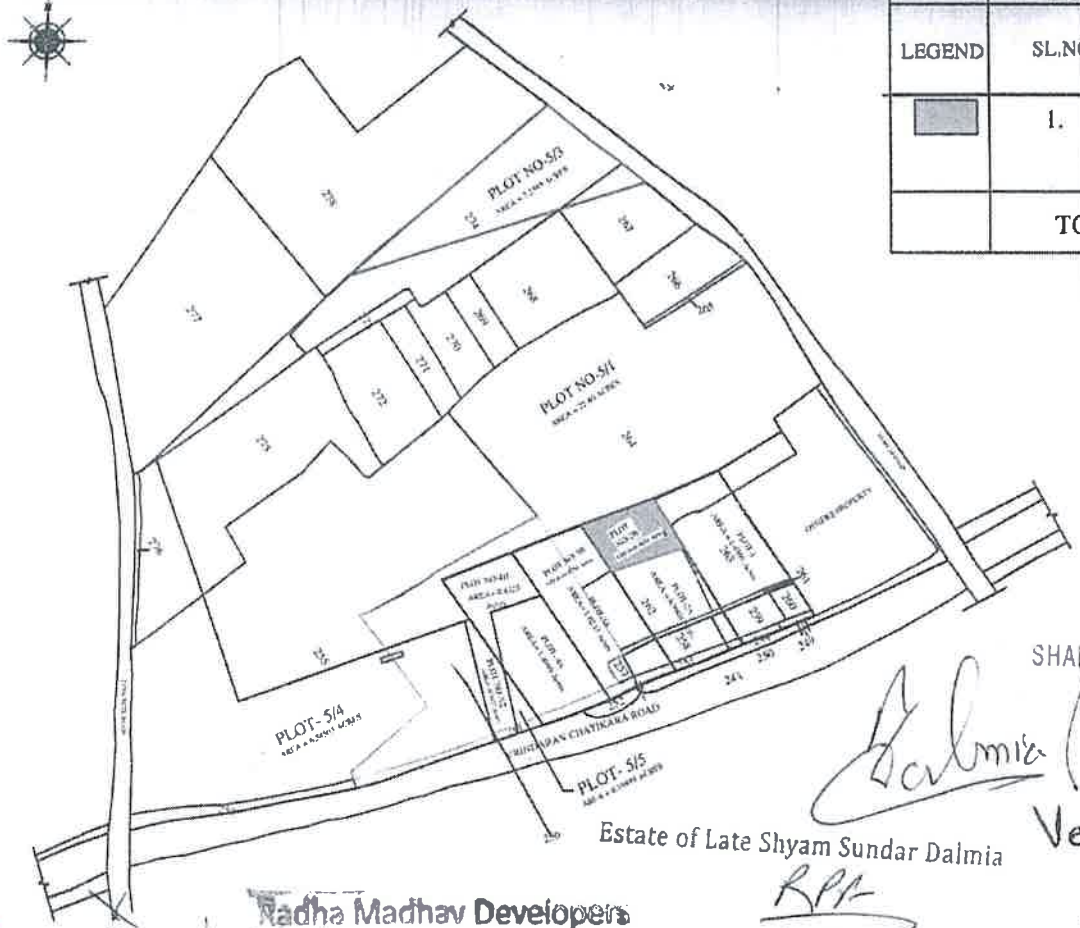
Siddhant Dalmia
Party hereto of the First Part (Seller)

2. Jayanta Chattija
Jayanta Chattija
11/1, Sarat Bose Rd,
Ideal Plaza, S401
Kolkata - 700020.

GOVERNMENT OF WEST BENGAL
NOTARY
SAMIR DAS
REGN NO. 032/022
Expired Date 31-03-2027

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LEGEND	LAND SCHEDULE		
	SL.NO	PLOT MARKED	AREA IN ACRES.
	1.	PLOT - 2B	0.5085
	TOTAL AREA		0.5085



SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Radha Madhav Developers

Ashish

Partner

Radha Madhav Developers

G. Byanal

Partner

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD, CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- 00	
CHKD:- MKB	Scale :- 1: 1500	Page : A-0	Date :-12/10/2022

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
P.G.C.
AT. KOLKATA
REGN. NO. 032/2022
Expiren Date 31-03-2027

TRUE COPY

==========

DATED THIS 24th DAY OF June 2024

==========

BETWEEN

NARAIN PRASAD DALMIA & ORS

..... SELLERS

AND

SHANKAR LAL CHANDRA KUMAR (HUF)

..... FIRST CONFIRMING PARTY

AND

RAJENDRA PRASAD PASARI & ANR.

..... SECOND CONFIRMING PARTY

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
P & C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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भारतीय गैर-न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

पश्चिमबङ्गा पश्चिम बंगाल WEST BENGAL AR 267080

Siddha Madhav Developers

Authorised Signatory

THIS AGREEMENT is made this 1st day of July Two Thousand Twenty Four BETWEEN (1) (i) SHRI NARAIN PRASAD DALMIA (PAN : AFSPD6333E), son of Late Raghunandan Prasad Dalmia, residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020, (ii) SHRI VEDANT DALMIA (PAN : AJUPD3548D), son of Shri Suryakant Dalmia, residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020 and (iii) SHRI SIDDHANT DALMIA (PAN : AMPD3553A), son of Shri Suryakant Dalmia residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata -700020, hereinafter collectively referred to as the "SELLERS" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include each of their respective heirs executors, administrators and legal representatives) of the FIRST PART (2) SHANKAR LAL CHANDRA KUMAR (HUF) (PAN : AAMHS3207F) a Joint

Siddha Madhav Developers

Authorised Signatory

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Siddhant Dalmia

Vedant Dalmia

NOTARY PARNA DAS P.S.C.C. AT KOLKATA REGN NO. 032/022 Expired Date 2027

CERTIFIED TO BE TRUE COPY OF WEST BENGAL

11571

No.....

Of.....

Rs.....

SUBHASREE MUNSHIMUL
LICENSED STAMP VENDOR
9, India Exchange Place,
(Basement) Kolkata-700001

Date.....Sign.....

NARAIN PRASADA
43 Sasoat Bun
Kol - 7000

13 JUN 2024

NOTARY
PARNA DAS
PBCC
AT KOLKATA
REGN NO.
2022
Date
2027
WEST BENGAL

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Hindu Undivided Family represented by its Karta SHRI CHANDRA KUMAR DHANUKA (PAN : ADGPD0857K), son of Late Shankar Lal Dhanuka, residing at 14, Loudon Street, P.S. Shakespeare Sarani, Kolkata – 700017, hereinafter referred to as the "FIRST CONFIRMING PARTY" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include its Karta, coparceners and members for the time being of the said HUF and their respective legal heirs executors administrators and legal representatives) of the SECOND PART (3) (i) RAJENDRA PRASAD PASARI (PAN : AAAJE1479R) son of Late Lal Chand Pasari, residing at 6-A, Iron Side Road, D-505, Winsder Palace, Kolkata – 700019 as executor to the estate of Late Shyam Sunder Dalmia made and published under a Will dated 15th January, 2020 (duly authorized and consented by all the beneficiaries) and (ii) SHRI PRADYUMNA DALMIA (PAN : AFNPD6485Q), son of Shri Madhu Sudan Dalmia, residing at 25/1, Rowland Road, P.S. Ballygunge, Kolkata – 700019 hereinafter jointly referred to as the "SECOND CONFIRMING PARTY" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include in case of executor his successors and/or successors-in-office and in case of individual his heirs, executors, administrators and legal representatives and) of the THIRD PART AND (4) RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No.62, Block-A, Sector – 39, Noida Goutam Buddha Nagar, Pin 201301 (U.P), India represented by its partners namely (i) SHRI GIRRAJ AGARWAL (PAN : ADPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121 (U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Mathura, Arthera Mathura, Krishna Nagar, 281004 (UP) hereinafter referred to as the "PURCHASER" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include the partners for the time being of the said partnership firm and their respective heirs executors, administrators and legal representatives) of the FOURTH PART :

Radha Madhav Developers Partner

Radha Madhav Developers Partner

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY ... WEST BENGAL

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Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation of the said pieces and parcels of land upon actual measurement were found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) as recited hereinabove became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in Part-I of the Second Schedule stated hereunder;

AND WHEREAS Shyam Sundar Dalmia, Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia who are successors-in-title of Dalmia & Sons (H.U.F.) hereinafter collectively referred to as members of Dalmia Family became absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh more fully described in Part-II of the Second Schedule in the proportion as stated hereunder;

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and members of Dalmia Family have mutually decided to demarcate and divide about 5.9954 Acres of land out of the said 37.6073 Acres be the same a little more or less situate and

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia
Executor

Vedant Dalmia

NOTARY
PARNA DAS
REGN. NO. 032/2022
Exp. Date 31-03-2027

TRUE COPY

lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

AND WHEREAS the said 5.9954 Acres of land have been agreed to be demarcated and divided into four equal plots, being Plot No.1 to 4, each measuring about 1.4989 Acres and remaining areas of land measuring about 31.6117 Acres shall be held jointly by the said Shankar Lal Chandra Kumar HUF and members of Dalmia family having undivided share in equal proportion as stated hereunder;

AND WHEREAS the said demarcated Plot No. 1 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-I of the Third Schedule stated hereunder hereinafter referred to as the Plot No.1 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Shyam Sundar Dalmia and Pradyumna Dalmia in severalty to the exclusion of all others and accordingly the said Shyam Sundar Dalmia and Pradyumna Dalmia have been in use and occupation of the said Plot No.1 absolutely and forever and the said Shyam Sunder Dalmia died after making and publishing his last Will and Testament dated 15th January, 2020 whereby Mr. R.P. Pasari was appointed as executor under his last Will and Testament and accordingly R.P. Pasari has been representing as an executor to the estate of Shyam Sunder Dalmia since deceased ;

Radha Madhav Developers

Partner

AND WHEREAS the said demarcated Plot No.2 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-II of the Third Schedule stated hereunder hereinafter referred to as the Plot No.2 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia in severalty to the exclusion of all others and accordingly the said Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia have been in use and occupation of the said Plot No.2 absolutely and forever;

Radha Madhav Developers

Partner

AND WHEREAS the said demarcated Plot No.3 and Plot No.4, measuring about 1.4989 Acres be the same a little more or less morefully described in Part III & IV of the Third Schedule stated hereunder respectively out of 5.9956 Acres which was

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

R.P.

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

carved out of the said total area of 37.6073 Acres was allotted to Shankar Lal Chandra Kumar (HUF) in severalty to the exclusion of all others and accordingly the said Shankar Lal Chandra Kumar (HUF) has been in use and occupation of the said Plot No.3 and Plot No.4 absolutely and forever;

AND WHEREAS the remaining area of the said entire land measuring about 31.6117 Acres be the same a little more or less out of the said entire land measuring 37.6073 Acres continued to remain vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family who are successors-in-title of Dalmia & Sons (H.U.F) having undivided half share as stated hereunder;

AND WHEREAS in view of what is stated hereinabove the Purchaser has approached Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia as recited hereinabove to purchase an area of land of admeasuring 0.9904 (more or less) out of 1.4989 Acres morefully described in Part-II of the Third Schedule stated hereunder at consideration of Rs.12,25,00,000/- (Rupees Twelve Crores Twenty Five Lakhs) only free from all encumbrances and the Seller has agreed to sell and transfer the same on the terms and conditions stated hereunder ;

NOW THIS AGREEMENT WITNESSETH as follows:-

1. It is recorded that by virtue of what is stated hereinabove the Seller is absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of All That piece and Parcel of land measuring an area of 0.9904 Acres of land out of 1.4989 Acres as stated hereinabove morefully described in the Fourth Schedule and delineated in the Map or Plan hereto annexed and bordered "Deep Blue" thereon as stated hereunder :-

Plot No.	Actual area in Acres	Area in Acres as per Revenue Records
251-A, 291-A	0.0309	0.0577
251B	0.0317	0.0591
258	0.1986	0.1682
262	0.6703	0.6395
263	0.0535	0.0518

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P & C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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264	0.0054	0.0051
	0.9904 Acres	0.9814 Acres

2. It is recorded that the Seller has agreed to sell and the Purchaser has agreed to purchase All That the said piece and Parcel of said land measuring an area of .9904 Acres of land out of 1.4989 Acres of land morefully described in the Fourth Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in "DEEP BLUE" colour at a consideration of Rs.12,25,00,000/- (Rupees Twelve Crores Twenty Five Lakhs) only free from all encumbrances whatsoever.

3. It is recorded that the Purchaser has paid and the Seller has received the said consideration amount of Rs.12,25,00,000/- (Rupees Twelve Crores Twenty Five Lakhs) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD as detailed hereunder in the Memo of Consideration.

4. That it is agreed and recorded that from the date of signing of this Agreement all taxes including Property Tax and other municipal/statutory taxes both present and future, relating to the said land measuring 0.9904 Acres out of plot No.2 shall be borne by the Purchaser and the Seller shall have no obligation to pay the same on and from execution of this Agreement provided however it is made clear that the Seller shall not be liable for any tax liability irrespective of any variation in the rates thereof or the imposition of any new tax or levy thereon.

5. It is agreed that the Purchaser shall bear and pay all expenses of this deed as well as sale deed towards stamp duty and other charges for registration and completion of the sale of an area of the said land admeasuring 0.9904 Acres as envisaged herein.

6. It is agreed and recorded that the sale in respect of the said area of land admeasuring 0.9904 Acres shall be completed within six months from the date of execution of the Agreement and the First Confirming Party and Second Confirming Party herein may join to confirm that the Seller has absolute right to sell and transfer

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
GOVT. OF WEST BENGAL

TRUE COPY

the said area of land admeasuring 0.9904 Acres and has absolute right to appropriate the said consideration in respect thereof if necessary.

7. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser in one or more lots as may be desired by the Purchaser.

8. It is agreed that the Seller shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some unusual circumstances.

9. It is agreed that in case the Seller cannot execute and register the sale deed/s in respect of the said area of land admeasuring 0.9904 Acres within six months from the date of execution of this Agreement in exceptional circumstances then the Purchaser shall have right to get an area of land admeasuring 0.9904 Acres registered from the Seller enforcing specific performance by the relevant court.

10. It is recorded that the Seller, who is in possession of the said area of land admeasuring 0.9904 Acres shall hand over possession to the Purchaser at the time of execution and registration of the sale deed provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said area of land admeasuring 0.9904 Acres at its own costs and expenses during the pendency of the Agreement for Sale.

11. It is confirmed and recorded that this Agreement has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

Radha Madhav Developers

Partner

Radha Madhav Developers

Partner

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State of U.P.

Sl No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser

NOTARY
PARNA DAS
P.B.C.C.
AT KOLKATA
REGN NO.
032/2022
Expiry Date
31-03-2027
GOVERNMENT OF WEST BENGAL

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

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1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandra Kumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Sharma & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dev Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Satish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakurnar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Bharat Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

Radha Madhav Developers

Partner

Radha Madhav Developers

Partner

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
082/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

SHANKARLAL CHANDRAKUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

TRUE COPY

THE SECOND SCHEDULE ABOVE REFERRED TO :

PART - I

Undivided Half Share of Shankar Lal Chandra Kumar (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All Those pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

Radha Madhav Developers

Partner

PART - II

Undivided half Share of Dalmia & Sons (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All That pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

THE THIRD SCHEDULE ABOVE REFERRED TO :

PART - I

Plot No. I allotted to Shyam Sundar Dalmia and Pradyumna Dalmia

(in equal share)

ALL THAT piece and parcel of land of Plot No. I measuring about 1.4989 acres be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "RED" thereon out of the said 37.6073 Acres of Land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Radha Madhav Developers

Partner

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	249	0.0307	0.0297
2	250	0.0367	0.1732
4	259	0.1860	0. 1863
5	260	0.1000	0.2422
6	261	0.0437	0.0151
7	263	0.8608	0.8329

NOTARY

BARNA DAS

Expired Date

GOVERNMENT OF WEST BENGAL

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

TRUE COPY

8	264	0.2409	0.2186
Total Area		1.4989	1.6980

Part - II

Plot No.2 allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia (in proportion of 50%, 25% and 25% respectively)

ALL THAT piece and parcel of land of plot No.2 measuring about 1.4989 Acres of Land be the same a little more or less delineated in the map or plan annexed hereto and bordered "YELLOW" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District : Mathura in the State of Uttar Pradesh; The Summary being as under:

Radha Madhav Developers Partner

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	250	0.0131	0.0615
2	251-A/291-A	0.0309	0.0577
3	251-B	0.0317	0.0591
4	258	0.1986	0.1682
5	259	0.0483	0.0484
6	261	0.0409	0.0141
7	262	0.6703	0.6395
8	263	0.0535	0.0518
9	264	0.4115	0.3735
Total Area		1.4989	1.4740

Radha Madhav Developers Partner

Part - III

Plot No.3 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.3 measuring about 1.4989 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	251-A/291-A	0.0221	0.0411

NOTARY PATNA DAS PB CC AT KOLKATA REGN NO. 032022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

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2	251-B	0.0226	0.0422
3	253	0.0429	0.0294
4	256	0.6790	0.7632
5	257	0.0480	0.0494
6	258	0.1164	0.0986
7	261	0.0225	0.0078
8	262	0.3139	0.2995
9	264	0.2314	0.2101
Total Area		1.4989	1.5413

Part - IV

Plot No.4 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.4 measuring about 1.4989 Acres of land be the same a little more or less delineated in the map or plan annexed hereto and bordered "NAVY BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	253	0.0953	0.0653
2	256	1.4035	1.5776
	Total Area	1.4989	1.6429

THE FOURTH SCHEDULE ABOVE REFERRED TO :

ALL THAT piece and parcel of land measuring about 0.9904 Acres out of 1.4989 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "DEEP BLUE" thereon out of the said 1.4989 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Plot No.	Actual area in Acres	Area in Acres as per Revenue Records
251-A, 291-A	0.0309	0.0577
251B	0.0317	0.0591
258	0.1986	0.1682
262	0.6703	0.6395
263	0.0535	0.0518
264	0.0054	0.0051
	0.9904 Acres	0.9814 Acres

Radha Madhav Developers

Radha Madhav Developers

NOTARY PARNA DAS R&C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2020 GOVERNMENT OF WEST BENGAL

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

TRUE COPY

SIGNED
by the Seller in the presence of :

1.

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No. WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Narain Prasad Dalmia
Party hereto of the First Part (Seller)

Vedant Dalmia
Party hereto of the First Part (Seller)

2.

Siddhant Dalmia
Party hereto of the First Part (Seller)

4.4.2019

KAILASH KUMAR TIBREWALLA
64B, Ballygunge Circular Road
Kolkata - 700019

SHANKARLAL CHANDRA KUMAR H.U.F.

Chandra Kumar Dhanuka KARTA/MEMBER
(Karta of Shankarlal Chandra Kumar - HUF)
Party hereto of the Second Part (First Confirming Party)

Estate of Late Shyam Sundar Dalmia

Rajendra Prasad Pansari Executor
(Executor to the Estate of Late Shyam Sundar Dalmia)
Party hereto of the Third Part (Second Confirming Party)

Pradyumna Dalmia
Party hereto of the Third Part (Second Confirming Party)

SIGNED SEALED AND DELIVERED
by the Purchaser in the presence of:

RAVINDRA CHAMARIA
11, ASHOKA ROAD,
KOLKATA-700027

Radha Madhav Developers

1. Girraj Agarwal, Partner

Radha Madhav Developers

2. Ashish Kaushik, Partner
Both Partners of Radha Madhav Developers
Party hereto of the Fourth Part(Buyer)

NOTARY
PARNA DAS
R.B.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
03-2027
GOVT OF WEST BENGAL

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RECEIVED by the Vendor of and from within named Purchaser the within mentioned sum of Rs.12,25,00,000/- (Rupees Twelve Crores Twenty Five Lakhs) only being the part consideration money as per memo below:-

Rs.12,25,00,000.00

Mode	Date	Particulars	Amount(Rs.) Gross	Amount(Rs.) TDS	NET	Favoring
HDFC Bank Cheque	22.06.2024	0000121	2,00,00,000.00	2,00,000.00	1,98,00,000.00	Narain Prasad Dalmia
HDFC Bank Cheque	22.06.2024	0000122	1,00,00,000.00	1,00,000.00	99,00,000.00	Vedant Dalmia
HDFC Bank Cheque	22.06.2024	0000123	1,00,00,000.00	1,00,000.00	99,00,000.00	Siddhant Dalmia
HDFC Bank Cheque	15.07.2024	0000126	2,00,00,000.00	2,00,000.00	1,98,00,000.00	Narain Prasad Dalmia
HDFC Bank Cheque	15.07.2024	0000127	2,12,50,000.00	2,12,500.00	2,10,37,500.00	Narain Prasad Dalmia
HDFC Bank Cheque	15.07.2024	0000128	1,00,00,000.00	1,00,000.00	99,00,000.00	Vedant Dalmia
HDFC Bank Cheque	15.07.2024	0000129	1,06,25,000.00	1,06,250.00	1,05,18,750.00	Vedant Dalmia
HDFC Bank Cheque	15.07.2024	0000130	1,00,00000.00	1,00,000.00	99,00,000.00	Siddhant Dalmia
HDFC Bank Cheque	15.07.2024	0000134	1,06,25,000.00	1,06,250.00	1,05,18,750.00	Siddhant Dalmia
			12,25,00,000.00	12,25,000.00	12,12,75,000.00	

SIGNED

by the Seller in the presence of:

1. N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Narain Prasad Dalmia
Party hereto of the First Part (Seller)

Vedant Dalmia
Party hereto of the First Part (Seller)

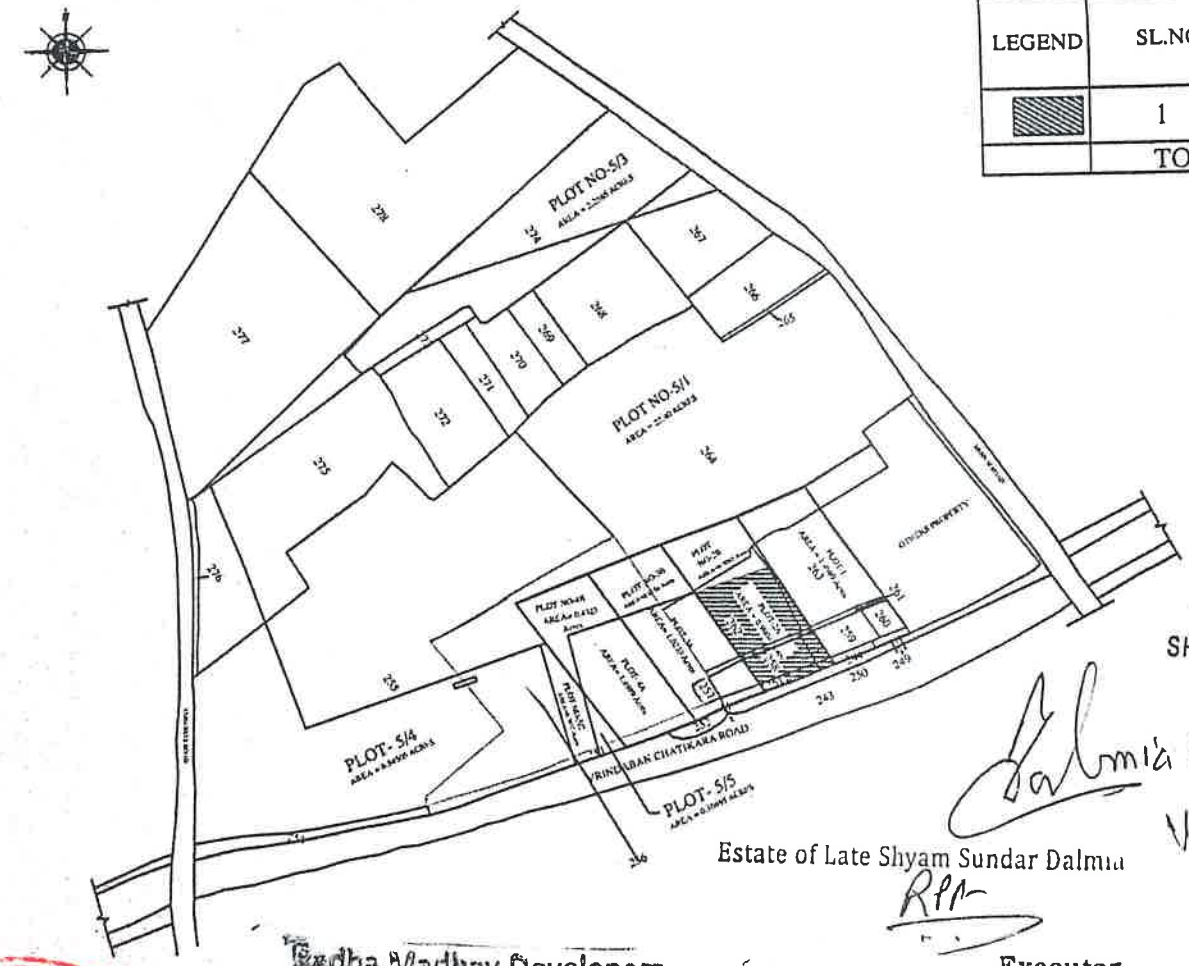
2. Jayanta Chatterjee
Ideal Plaza, S-101
11/1, Sarat Bose Rd.,
Kolkata - 700020.

Siddhant Dalmia
Party hereto of the First Part (Seller)

NOTARY
KARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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LAND SCHEDULE			
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
	1	PLOT - 2A	0.9904
	TOTAL AREA		0.9904



Siddhant Dalmia

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Radha Madhav Developers

Partner

Radha Madhav Developers

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KA_INDI FARMS. AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- 00	
CHKD:- MKB	Scale :- 1: 1500	Page : A-2	Date :-18/10/2023

GOVERNMENT OF WEST BENGAL ★ NOTARY ★
PARNA DAS
P.C.C.
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027

TRUE COPY

==========

DATED THIS 1st DAY OF July ,2024

==========

BETWEEN

NARAIN PRASAD DALMIA & ORS

..... SELLERS

AND

SHANKAR LAL CHANDRA KUMAR (HUF)

..... FIRST CONFIRMING PARTY

AND

RAJENDRA PRASAD PASARI & ANR.

..... SECOND CONFIRMING PARTY

AND

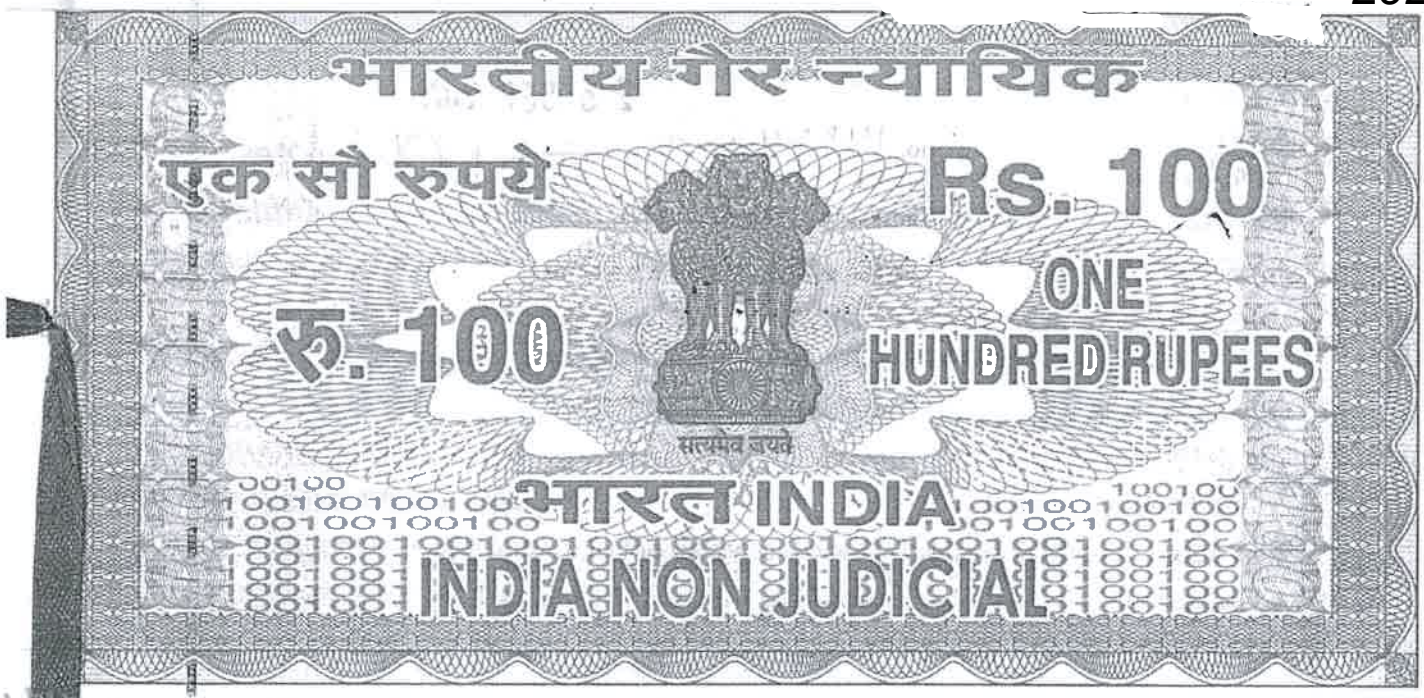
RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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पश्चिमबङ्गल पश्चिम बंगाल WEST BENGAL AN 984393

THIS AGREEMENT is made this 1st day of July Two Thousand Twenty Four BETWEEN (1) SHANKAR LAL CHANDRA KUMAR (HUF) (PAN : AAMHS3207F) a Joint Hindu Undivided Family represented by SHRI CHANDRA KUMAR DHANUKA (PAN : ADGPD0857K), son of Late Shankar Lal Dhanuka, residing at 14, Loudon Street, P.S. Shakespeare Sarani, Kolkata – 700017 hereinafter referred to as the "SELLER" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include its Karta, coparceners and members for the time being of the said HUF and their respective legal heirs executors administrators and legal representatives) of the FIRST PART AND (2) (i) SHRI NARAIN PRASAD DALMIA (PAN : AFSPD6333E), son of Late Raghunandan Prasad Dalmia,

Partner

Partner

SHANKARLAL CHANDRA KUMAR HUF

KARTA/MEMBER

Estate of Late Shyam Sunda

Executor

Siddhant Dalmia

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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25 SEP 2023

No. 14524 Date

Sold To Shashadal Chandra Kumar

Address 4A Weedburn Park Kol-

Rs.

Paschim Midnapur Daspur A.D.S.R Office
Licence No.-2/96
Licence Stamp Vendar
Pradip Das

Signature

NOTARY
PARNA DAS
B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020, (ii) SHRI PRADYUMNA DALMIA (PAN : AFNPD6485Q), son of Shri Madhu Sudan Dalmia, residing at 25/1, Rowland Road, P.S. Ballygunge, Kolkata – 700019, (iii) SHRI VEDANT DALMIA (PAN : AJUPD3548D), son of Shri Suryakant Dalmia, residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata - 700020 and (iv) SHRI SIDDHANT DALMIA (PAN : AMPD3553A), son of Shri Suryakant Dalmia residing at 2/3, Sarat Bose Road, P.S. Ballygunge, Kolkata -700020, (v) RAJENDRA PRASAD PASARI (PAN : AAAJE1479R) son of Late Lal Chand Pasari, residing at 6-A, Iron Side Road, D-505, Winsder Palace, Kolkata – 700019 as executor to the estate of Late Shyam Sunder Dalmia made and published under a Will dated 15th January, 2020 (duly authorized and consented by all the beneficiaries) hereinafter collectively referred to as the "CONFIRMING PARTY" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include in case of individuals their respective legal heirs executors and administrators and in case of executor his successors and/or successors-in-office) of the SECOND PART AND (3) RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No.62, Block-A, Sector – 39, Noida Goutam Buddha Nagar, Pin - 201301 (U.P), India represented by its partners namely (i) SHRI GIRRAJ AGARWAL (PAN : ADPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121 (U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Mathura, Arthera Mathura, Krishna Nagar, 281004 (LIP) hereinafter referred to as the "PURCHASER" (which expression shall unless excluded by or there be something repugnant to the subject or context be deemed to mean and include the partners for the time being of the said partnership firm and their respective heirs executors, administrators and legal representatives) of the THIRD PART :

Radha Madhav Developers Partner

Radha Madhav Developers Partner

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.B.C.C. KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

less and after amalgamation of the said pieces and parcels of land upon actual measurement were found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) as recited hereinabove became absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in Part-I of the Second Schedule stated hereunder;

AND WHEREAS Shyam Sundar Dalmia, Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia who are successors-in-title of Dalmia & Sons (H.U.F.) hereinafter collectively referred to as members of Dalmia Family became absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh more fully described in Part-II of the Second Schedule in the proportion as stated hereunder;

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and members of Dalmia Family have mutually decided to demarcate and divide about 5.9954 Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-08-2027
GOVT OF WEST BENGAL

TRUE COPY

AND WHEREAS the said 5.9954 Acres of land have been agreed to be demarcated and divided into four equal plots, being Plot No.1 to 4, each measuring about 1.4989 Acres and remaining areas of land measuring about 31.6117 Acres shall be held jointly by the said Shankar Lal Chandra Kumar HUF and members of Dalmia family having undivided share in equal proportion as stated hereunder;

AND WHEREAS the said demarcated Plot No. 1 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-I of the Third Schedule stated hereunder hereinafter referred to as the Plot No.1 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Shyam Sundar Dalmia and Pradyumna Dalmia in severalty to the exclusion of all others and accordingly the said Shyam Sundar Dalmia and Pradyumna Dalmia have been in use and occupation of the said Plot No.1 absolutely and forever and the said Shyam Sunder Dalmia died after making and publishing his last Will and Testament dated 15th January, 2020 whereby Mr. R.P. Pasari was appointed as executor under his last Will and Testament and accordingly R.P. Pasari has been representing as an executor to the estate of Shyam Sunder Dalmia since deceased ;

AND WHEREAS the said demarcated Plot No.2 measuring about 1.4989 Acres be the same a little more or less morefully described in Part-II of the Third Schedule stated hereunder hereinafter referred to as the Plot No.2 out of 5.9956 Acres of land which was carved out of the said total area of 37.6073 Acres was allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia in severalty to the exclusion of all others and accordingly the said Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia have been in use and occupation of the said Plot No.2 absolutely and forever;

AND WHEREAS the said demarcated Plot No.3 and Plot No.4, measuring about 2.9978 Acres be the same a little more or less morefully described in Part III & IV of the Third Schedule stated hereunder respectively out of 5.9956 Acres which was carved out of the said total area of 37.6073 Acres was allotted to Shankar Lal Chandra Kumar (HUF) in severalty to the exclusion of all others and accordingly the

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

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said Shankar Lal Chandra Kumar (HUF) has been in use and occupation of the said Plot No.3 and Plot No.4 absolutely and forever;

AND WHEREAS the remaining area of the said entire land measuring about 31.6117 Acres be the same a little more or less out of the said entire land measuring 37.6073 Acres continued to remain vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family who are successors-in-title of Dalmia & Sons (H.U.F) having undivided half share as stated hereunder;

AND WHEREAS in view of what is stated hereinabove the Purchaser has approached Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (HUF) as recited hereinabove to purchase an area of land of admeasuring 2.0146 (more or less) out of 2.9978 Acres morefully described in Part-II and Part-II of the Third Schedule stated hereunder at consideration of Rs.24,50,00,000/- (Rupees Twenty Four Crores Fifty Lakhs) only free from all encumbrances and the Seller has agreed to sell and transfer the same on the terms and conditions stated hereunder ;

Radha Madhav Developers

Partner

Radha Madhav Developers

Partner

NOW THIS AGREEMENT WITNESSETH as follows:-

1. It is recorded that by virtue of what is stated hereinabove the Seller is absolutely seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple in possession of All That piece and Parcel of land measuring an area of 2.0146 Acres of land out of 2.9978 Acres as stated hereinabove morefully described in the Fourth Schedule and delineated in the Map or Plan hereto annexed and bordered "Blue" thereon as stated hereunder :-

Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
253	0.0953	0.0653
256 P	4.9193	1.9785
	2.0146 Acres	2.0438 Acres

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPA

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

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2. It is recorded that the Seller has agreed to sell and the Purchaser has agreed to purchase All That the said piece and Parcel of said land measuring an area of 2.0146 Acres of land out of 2.9978 Acres of land morefully described in the Fourth Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in "BLUE" colour at a consideration of Rs.24,50,00,000/- (Indian Rupees Twenty Four Crores Fifty Lakhs) only free from all encumbrances whatsoever.

3. It is recorded that the Purchaser has paid and the Seller has received the said consideration amount of Rs.24,50,00,000/- (Indian Rupees Twenty Four Crores Fifty Lakhs) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD as detailed hereunder in the Memo of Consideration.

4. That it is agreed and recorded that from the date of signing of this Agreement all taxes including Property Tax and other municipal/statutory taxes both present and future, relating to the said land measuring 2.0146 Acres out of plot No.3 & 4 shall be borne by the Purchaser and the Seller shall have no obligation to pay the same on and from execution of this Agreement provided however it is made clear that the Seller shall not be liable for any tax liability irrespective of any variation in the rates thereof or the imposition of any new tax or levy thereon.

5. It is agreed that the Purchaser shall bear and pay all expenses of this deed as well as sale deed towards stamp duty and other charges for registration and completion of the sale of an area of the said land admeasuring 2.0146 Acres as envisaged herein.

6. It is agreed and recorded that the sale in respect of the said area of land admeasuring 2.0146 Acres shall be completed within six months from the date of execution of the Agreement and the Confirming Party herein may join to confirm that the Seller has absolute right to sell and transfer the said area of land admeasuring 2.0146 Acres and has absolute right to appropriate the said consideration in respect thereof if necessary.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P & C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
OF WEST BENGAL

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7. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser in one or more lots as may be desired by the Purchaser.

8. It is agreed that the Seller shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some unusual circumstances.

9. It is agreed that in case the Seller cannot execute and register the sale deed/s in respect of the said area of land admeasuring 2.0146 Acres within six months from the date of execution of this Agreement in exceptional circumstances then the Purchaser shall have right to get an area of land admeasuring 2.0146 Acres registered from the Seller enforcing specific performance by the relevant court.

10. It is recorded that the Seller, who is in possession of the said area of land admeasuring 2.0146 Acres shall hand over possession to the Purchaser at the time of execution and registration of the sale deed provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said area of land admeasuring 2.0146 Acres at its own costs and expenses during the pendency of the Agreement for Sale.

11. It is confirmed and recorded that this Agreement has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

Radha Madhav Developers Partner

Radha Madhav Developers Partner

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State of U.P.

Sl No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-	128	2.595	Rajendra Prasad	Dalmia & Sons

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPI-

Executor

Vedant Dalmia

NOTARY BIMAL DAS P.S.C.C. AT KOLKATA REGN NO. 032/022 Expired Date 15-2027 WEST BENGAL

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		I/92			Shanna & Others	(H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dcv Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakurnar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

Radha Madhav Developers

Authorised Signatory

Shanta Madhav Developers

Director

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPI-

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P & C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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THE SECOND SCHEDULE ABOVE REFERRED TO :

PART - I

Undivided Half Share of Shankar Lal Chandra Kumar (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All Those pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

PART - II

Undivided half Share of Dalmia & Sons (H.U.F)

ALL THAT undivided half share measuring about 18.80365 Acres into or upon the said Entire Land being All That pieces and parcels of land measuring 37.6073 acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh;

THE THIRD SCHEDULE ABOVE REFERRED TO :

PART - I

Plot No. I allotted to Shyam Sundar Dalmia and Pradyumna Dalmia

(in equal share)

ALL THAT piece and parcel of land of Plot No. I measuring about 1.4989 acres be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "RED" thereon out of the said 37.6073 Acres of Land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	249	0.0307	0.0297
2	250	0.0367	0.1732
4	259	0.1860	0. 1863
5	260	0.1000	0.2422
6	261	0.0437	0.0151
7	263	0.8608	0.8329
8	264	0.2409	0.2186
Total Area		1.4989	1.6980

Radha Madhav Developers

Radha Madhav Developers

SHANKARLAL CHANDRA KUMAR H.U.F

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPI-

Executor

Vedant Dalmia

NOTARY

PANNA DAS
B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

GOVT OF WEST BENGAL

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Part - II

Plot No.2 allotted to Narain Prasad Dalmia, Vedant Dalmia and Siddhant Dalmia (in proportion of 50%, 25% and 25% respectively)

ALL THAT piece and parcel of land of plot No.2 measuring about 1.4989 Acres of Land be the same a little more or less delineated in the map or plan annexed hereto and bordered "YELLOW" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District : Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	250	0.0131	0.0615
2	251-A/291-A	0.0309	0.0577
3	251-B	0.0317	0.0591
4	258	0.1986	0.1682
5	259	0.0483	0.0484
6	261	0.0409	0.0141
7	262	0.6703	0.6395
8	263	0.0535	0.0518
9	264	0.4115	0.3735
Total Area		1.4989	1.4740

Part - III

Plot No.3 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.3 measuring about 1.4989 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	251-A/291-A	0.0221	0.0411
2	251-B	0.0226	0.0422
3	253	0.0429	0.0294

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
R.B.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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4	256	0.6790	0.7632
5	257	0.0480	0.0494
6	258	0.1164	0.0986
7	261	0.0225	0.0078
8	262	0.3139	0.2995
9	264	0.2314	0.2101
Total Area		1.4989	1.5413

Part - IV

Plot No.4 allotted to Shankar Lal Chandra Kumar (H.U.F)

ALL THAT piece and parcel of land comprised of Plot No.4 measuring about 1.4989 Acres of land be the same a little more or less delineated in the map or plan annexed hereto and bordered "BLUE" thereon out of the said 37.6073 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Sl. No.	Plot No.	Area as per Actual Measurement (Acres)	Area as per Revenue Records (Acres)
1	253	0.0953	0.0653
2	256	1.4035	1.5776
	Total Area	1.4989	1.6429

THE FOURTH SCHEDULE ABOVE REFERRED TO :

ALL THAT piece and parcel of land measuring about 2.0146 Acres of land be the same a little more or less delineated in the Map or Plan annexed hereto and bordered "BLUE" thereon out of the said 2.9978 Acres of land situate and lying in Village: Chhatikara, P.O. Vrindavan, Tehsil and District: Mathura in the State of Uttar Pradesh; The Summary being as under:

Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
253	0.0953	0.0653
256 P	1.9192	1.5776
Total Area	2.0146 Acres	2.2216 Acres

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.S.C.C. KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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SIGNED by the Seller in the presence of: 1. KAILASH KUMAR TIBREWALLA 64B, Ballygunge Circular Road Kolkata - 700019 2. M.D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	SHANKARLAL CHANDRA KUMAR H.U.F. KARTA/MEMBER Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller) Narain Prasad Dalmia Party hereto of the Second Part (Confirming Party) Pradyumna Dalmia Party hereto of the SEcond Part (Confirming Party) Vedant Dalmia Party hereto of the Second Part (Confirming Party) Siddhant Dalmia Party hereto of the Second Part (Confirming Party)
	Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Confirming Party)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	Radha Madhav Developers Partner 1. Girraj Agarwal, Partner Radha Madhav Developers 2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part(Buyer)

NOTARY
PARNA DAS
P&C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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RECEIVED by the Vendor of and from within named Purchaser the within mentioned sum of Rs.24,50,00,000/- (Rupees Twenty Four Crores Fifty Lakhs) only being the full consideration money as per memo below:- Rs.24,50,00,000.00

Mode	Date	Particulars	Amount(Rs.) Gross	Amount(Rs.) TDS	NET	Favouring
Cheque on HDFC Bank	15.07.2024	0000124	8,00,00,000	8,00,000	7,92,00,000	Shankar Lal Chandra Kumar (H.U.F)
Cheque on HDFC Bank	15.07.2024	0000120	8,00,00,000	8,00,000	7,92,00,000	Shankar Lal Chandra Kumar (H.U.F)
Cheque on HDFC Bank	15.07.2024	0000125	8,50,00,000	8,50,000	8,41,50,000	Shankar Lal Chandra Kumar (H.U.F)
		TOTAL	24,50,00,000	24,50,000	24,25,50,000	

SIGNED by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar - HUF)
Party hereto of the First Part (Seller)

1. KAILASH KUMAR TIBREWALLA
64B, Ballygunge Circular Road
Kolkata - 700019

2. UDITA BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

NOTARY
PARNA DAS
P&C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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LAND SCHEDULE

LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
	1.	PLOT - 3A	1.0233
	2.	PLOT - 4A	0.9913
	TOTAL AREA		2.0146

Siddhant Dalmia

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Radha Madhav Developers

Ashish

Partner

Radha Madhav Developers

Partner

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO
032/2022
Expired Date
31-03-2027

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN:- RAJU | Drg No.:-SITE PLAN/MATHURA/01 | Rev. :- R0
CHKD:- MKB | Scale :- 1: 1500 | Page : A-2 | Date :-12/10/202

TRUE COPY

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DATED THIS 1st DAY OF July 2024

==========

BETWEEN

CHANDRA KUMAR DHANUKA

..... VENDOR

AND

NARAIN PRASAD DALMIA & ORS.

..... CONFIRMING PARTY

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

TRU



पश्चिमबंग पश्चिम बंगाल WEST BENGAL AR 266094

Radha Madhav Developers
Partner

THIS AGREEMENT is executed at Kolkata, West Bengal on this 1st day of July 2024

BETWEEN

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020 hereinafter called the **FIRST PARTY;**

Radha Madhav Developers
Partner

AND

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RP1-

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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067724

No.....Sold to..Shankar Lal Chandra Kumar Hurf

Address.....

DHUNSERI HOUSE
4A, WOODBURN PARK,
KOLKATA-700 020

Rs.....14 JUN 2024.....

Date.....

SIPRA DEY
Licence No.: 18A
Code : 10070
14 JUN 2024
4, N. S. Road, Kolkata-700 001

14 JUN 2024

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN. NO.
032/022
Expired Date
GOVERNMENT OF WEST BENGAL

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SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **SECOND PARTY;**

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020 hereinafter called the **THIRD PARTY;**

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020 hereinafter called the Fourth Party;

AND

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the FIFTH PARTY;

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries), hereinafter called the **SIXTH PARTY;**

[And that all parties of the First, Second, Third, Fourth, Fifth & Sixth Part hereinabove shall collectively be referred to as the **SELLER**]

AND

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P), India represented by its partners namely (1) SHRI GIRRAJ AGARWAL (PAN : ADDPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121(U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Arthera Mathura, Krishna Nagar, Mathura - 281004 (U.P.) hereinafter called the **SEVENTH PARTY;**

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.
AT KOLKATA
REGN. NO.
Executed 2022
WEST BENGAL

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[And that the party of the Seventh Part hereinabove shall be called as the **PURCHASER]**

The expressions "Purchaser" and "Seller" shall mean and include in case of HUF, the members and co-parcerners of the HUF, in case of an individual his legal heirs executors administrators and legal representatives and in case of partnership firm, the partners therein for the time being and their respective heirs, executors, administrators and legal representatives and assigns.

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/ or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation actual measurement of the said pieces and parcels of land was found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land morefully described in the First Schedule stated hereunder ;

Radha Madhav Developers
Partner

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) being the Seller herein as recited hereinabove is seised and possessed of and/or otherwise well and sufficiently entitled to in tee simple possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

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Partner

AND WHEREAS the successors-in-title of Dalmia & Sons (H.U.F.) are Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia and R.P. Pasari executor to the estate of Late Shyam Sunder Dalmia hereinafter collectively

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

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GOVERNMENT OF WEST BENGAL
PARMANAND DAS
P & C C
AT KOLKATA
REGN NO.
Expired Date
31-03-2027

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referred to as Dalmia Family who are absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the First Schedule as stated hereunder ;

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and Dalmia Family have amicably decided to carve out a demarcated portion of an area of land being All That **5.9956** Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the Second Schedule stated hereunder;

AND WHEREAS the remaining plot of the said entire land measuring about **31.6117** Acres be the same a little more or less remained vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family being the parties as stated hereinabove in the proportion as stated hereunder :

AND WHEREAS by virtue of the aforesaid the Seller jointly holds the undivided share or part of the said land measuring about **31.6117** Acres in the proportion as stated hereunder:

Sl. No.	Name	Proportion of Share in the Property
1	Shankarlal Chandrakumar - HUF	50%
2	Narain Prasad Dalmia	12.50%
3	Pradyumna Dalmia	12.50%
4	Vedant Dalmia	6.25%
5	Siddhant Dalmia	6.25%
6	Estate of Late Shyam Sundar Dalmia represented by its Executor Shri Rajendra Prasad Pansari with the consent of all the legal heirs and beneficiaries.	12.50%

Radha Madhav Developers
Partner

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Partner

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia
Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
GOVERNMENT OF WEST BENGAL

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AND WHEREAS the Purchaser has approached the Seller to sell and transfer the land measuring 2.2585 Acres out of the said 31.6117 acres of land be the same a little more or less hereinafter referred to as the "said Property" and more fully and particularly described in the Third Schedule as stated hereunder ;

AND WHEREAS in view of what is stated hereinabove the Seller have agreed to sell and transfer and the Purchaser has agreed to purchase the said 2.2585 Acres of land hereinafter referred to as the said Property at a consolidated sum of Rs.16,50,00,000/- (Rupees Sixteen Crores Fifty Lakhs) only, subject to deduction of Tax at Source @ 1% (One percent), free from all encumbrances whatsoever on the terms and conditions as stated hereunder;

NOW THIS AGREEMENT WITNESSETH and it is hereby agreed by and between the parties hereto as follows:-

1. That it is agreed and recorded that the Purchaser has agreed to purchase All That the said area of the land measuring about 2.2585 Acres be the same a little more or less morefully described in the Third Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in RED colour at a total consideration of a sum of Rs.16,50,00,000/- (Rupees Sixteen Crores Fifty Lakhs) only, subject to deduction of Tax at Source @ 1% (One percent) free from all encumbrances whatsoever on the terms and conditions as envisaged herein.

2. It is agreed and recorded that the Purchaser has paid part payment of a sum of Rs.14,00,00,000/- (Rupees Fourteen Crores) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD Cheques as detailed in the Memo of Consideration is hereby acknowledged provided however it is made clear that the payment of the balance sum of Rs.2,50,00,000/- (Rupees Two Crores Fifty Lakhs) only shall be paid by the Purchaser at or before the registration of the Deed or Deeds of Conveyance within December, 2024.

3. That it is agreed and recorded that the total area of the land as delineated in the Map or Plan is more or less 2.2585 Acres and if for any reasons whatsoever the

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia
RP
Executor

Vedant Dalmia

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PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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area of the land is reduced and/or increased then the total price of the sale consideration shall remain fixed at Rs.16,50,00,000/- (Rupees Sixteen Crores Fifty Lakhs) only, subject to deduction of Tax at Source @ 1% (one percent) and the said total consideration shall not be reduced or increased under any circumstances.

4. It is agreed that the Purchaser shall bear all expenses of this deed as well as sale deed or sale Deeds together with stamp duty, registration fees, and other charges whatsoever for transfer by way of sale in respect of the said land measuring 2.2585 Acres and the sale of the said land shall be completed within December, 2024.

5. It is agreed and recorded that all Taxes including Property Tax and other municipal/ statutory taxes both present and future, relating to the Said Property with effect from 1st day of October, 2023 shall be borne and paid by Purchaser and prior thereto the Seller shall pay the same provided further the Seller shall not be liable for any variation in respect of the rates and taxes or the imposition of any new tax or levy thereon.

6. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominees in one lot or more lots as may be desired by the Purchaser.

7. It is agreed and recorded that the Seller shall execute sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some extra ordinary unusual circumstances.

8. It is agreed that in case the Seller cannot execute the sale deed/s in respect of the said land measuring 2.2585 Acres hereinafter referred to as the said Property within the above stipulated time from this date hereof, the Purchaser shall have right to get the said Property registered from the Seller enforcing specific performance by the relevant court.

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia
Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVT OF WEST BENGAL

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9. It is agreed that the Seller, who is in possession of the said Property, shall hand over possession to the Purchaser on receipt of the full consideration and execution and registration of the sale deed or sale deeds as envisaged herein provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said Property at its own costs and expenses before taking over peaceful possession.

10. It is confirmed and recorded that this deed has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

Radha Madhav Developers
Partner

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State U.P.

Sl. No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Shanna & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dcv Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another

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SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

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NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN. NO.
Expiry Date
WEST BENGAL

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12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

THE SECOND SCHEDULE ABOVE REFERRED TO :

Carved out of said Entire Land

ALL THOSE pieces and parcels of Land measuring an area of **5.9956** Acres, situated at Mouza - Chattikara, Tehsil & District- Mathura (U.P.) and butted and bounded as follows :-

East : Land Owned by the Others

West : Land Owned by the Sellers

North : Land Owned by the Sellers

South : Vrindavan Chattikara Road

THE THIRD SCHEDULE ABOVE REFERRED TO :

SAID PROPERTY)

SUBJECT MATTER OF SALE

ALL THAT total area of the land measuring about 2.2585 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh butted and bounded as follows and as stated hereunder :-

East : Canal and Outside Boundary Wall

West : Land owned by Seller;

North : Land owned by others;

South : Land owned by Seller;

Radha Madhav Developers

Partner

Radha Madhav Developers

Partner

SHANKARLAL CHANDRAKUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.B.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

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Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
274	2.2585	2.3302
Total		

The said property is delineated in map or plan annexed hereto and coloured in "RED" thereon.

In Witness whereof the said Sellers and Purchasers hereto set and subscribed their respective hands in quadruplicate hereof.

SIGNED SEALED AND DELIVERED by the Seller in the presence of:	SHANKARLAL CHANDRA KUMAR H.U.F.
1. KAILASH KUMAR TIBREWALLA 64B, Ballygunge Circular Road Kolkata - 700019	Chandra Kumar Dhanuka KARTA/MEMBER (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia RPP Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	Radha Madhav Developers Girraj Agarwal 1. Girraj Agarwal, Partner Partner Radha Madhav Developers Ashish 2. Ashish Kaushik, Partner Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part (Purchaser)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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MEMO OF CONSIDERATION

Receipt and Memorandum of Consideration under MOU dated 16th October, 2023

Received from the within named Purchasers the within mentioned sum of Rs.14,00,00,000/- (Rupees Fourteen Crores) only subject to deduction of Tax at Source, towards full and final payment of the total consideration for sale of the said Property described in the Schedule hereto in the following manner :

Mode	Date	Particulars	Amount (Rs.)	TDS	Total (Rs.)	Favouring
Cheque on HDFC Bank	22.06.2024	000109	6,93,00,000.00	7,00,000.00	7,00,00,000.00	Shankar Lal Chandra Kumar HUF
Cheque on HDFC Bank	22.06.2024	000110	1,73,25,000.00	1,75,000.00	1,75,00,000.00	Mr. Narain Prasad Dalmia
Cheque on HDFC Bank	22.06.2024	000136	86,62,500.00	87,500.00	87,50,000.00	Mr. Vedant Dalmia
Cheque on HDFC Bank	22.06.2024	000112	86,62,500.00	87,500.00	87,50,000.00	Mr. Siddhant Dalmia
Cheque on HDFC Bank	22.06.2024	000113	1,73,25,000.00	1,75,000.00	1,75,00,000.00	Mr. Pradyumma Dalmia
Cheque on HDFC Bank	22.06.2024	000114	1,73,25,000.00	1,75,000.00	1,75,00,000.00	Estate of Late Shyam Sundar Dalmia
		Total	13,86,00,000.00	14,00,000.00	14,00,00,000.00	

Witnesses :

SIGNED by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR/HUF.

1. KAILASH KUMAR TIBREWALLA
64B, Ballygunge Circular Road
Kolkata - 700019

KARTA/MEMBER
Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar - HUF)
Party hereto of the First Part (Seller)

2. N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Narain Prasad Dalmia
Party hereto of the Second Part (Seller)

NOTARY
PARNA DAS
P & C C
KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

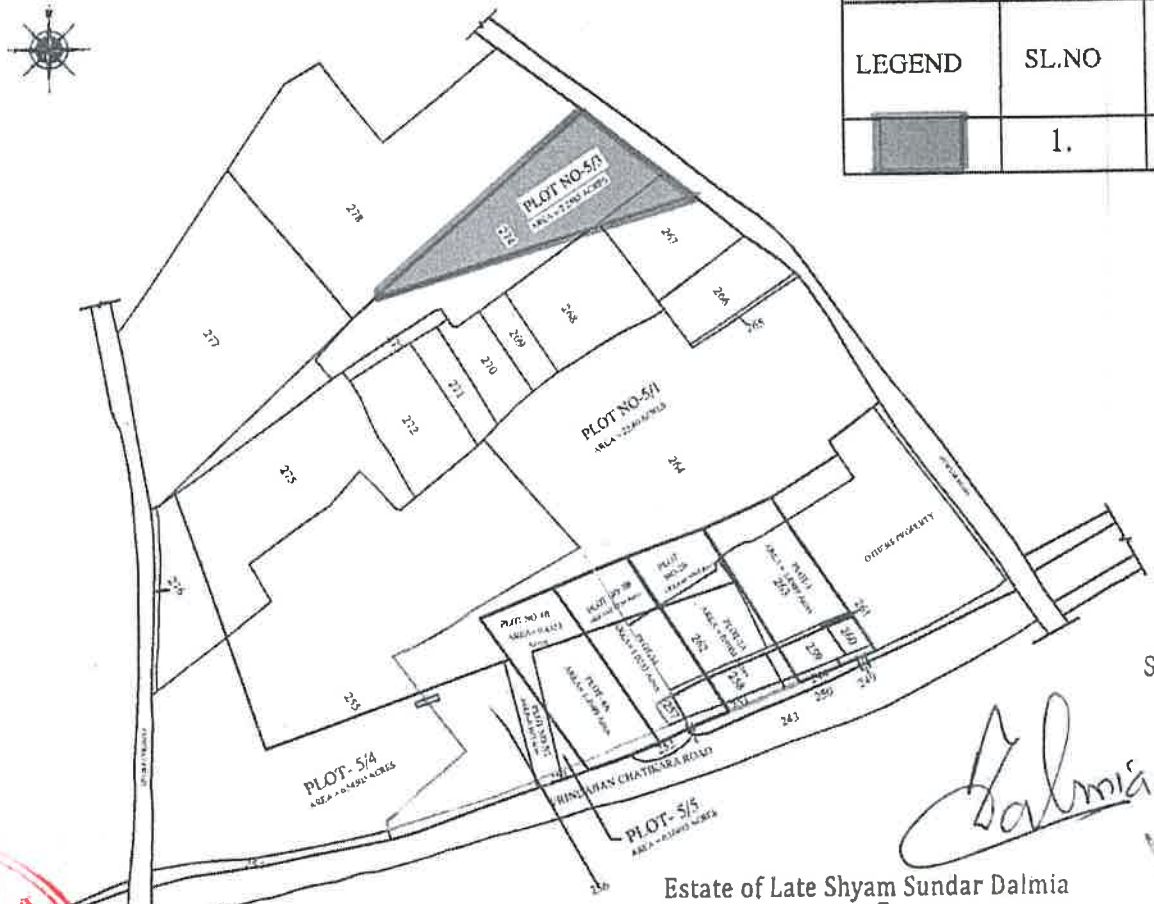
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	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Executor Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)

NOTARY
PARNA DAS
P.B.C.C
AT KOLKATA
REGN NO.
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GOVT OF WEST BENGAL

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LAND SCHEDULE			
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
	1.	PLOT - 5/3	2.2585 ACRES



Siddhant Dalmia

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Radha Madhav Developers

Partner

Radha Madhav Developers

Partner

Project : SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN, CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.			
DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- NO	
CHKD:- MKH	Scale :- 1: 1000	Page : A-2	Date :-12/

NOTARY
DARNA DAS
DCCC
ALIPORE
KOLKATA
WEST BENGAL

TRUE COPY

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DATED THIS 1st DAY OF July 2024

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BETWEEN

SHRI CHANDRA KUMAR DHANUKA & ORS.

..... SELLER

AND

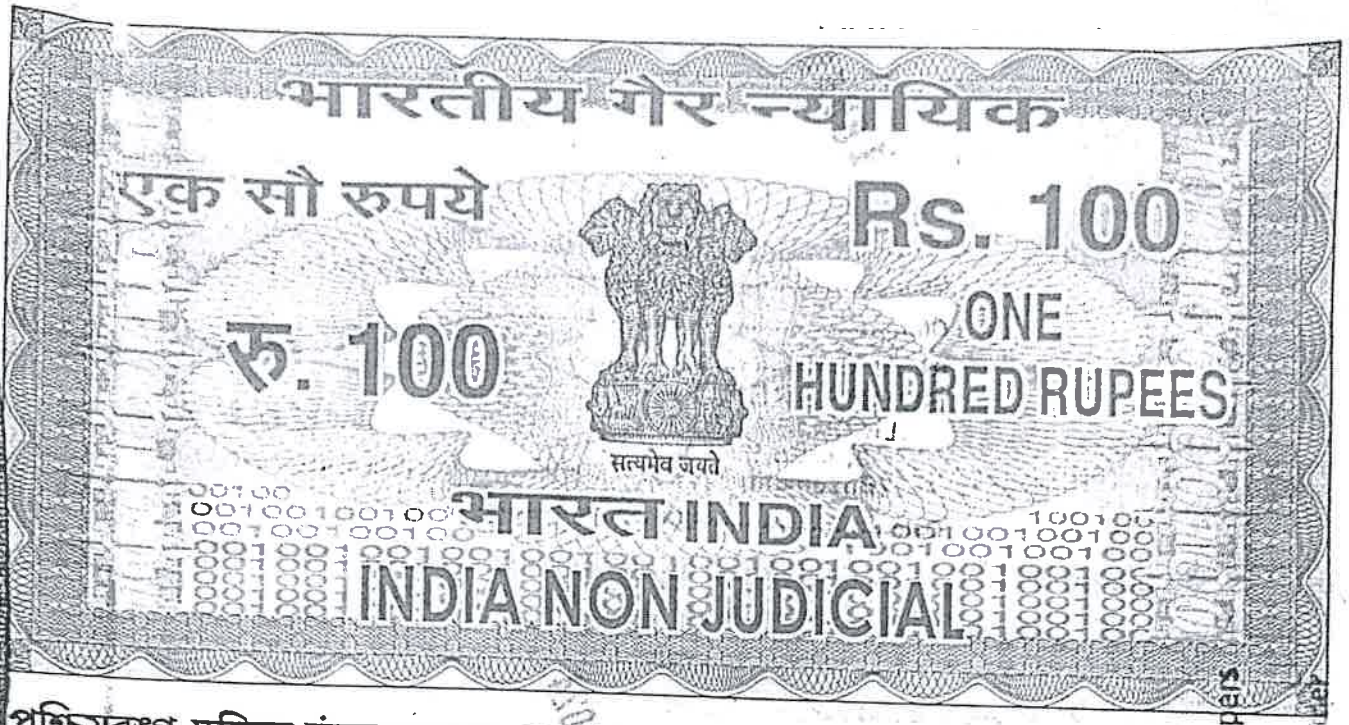
RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Valid Date
03-2027
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पश्चिमबङ्गा पश्चिम बंगाल WEST BENGAL AR 299135

Radha Madhav Developers
Partner

THIS AGREEMENT is executed at Kolkata, West Bengal on this 31st day of July 2024

BETWEEN

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd. Floor, 4-A, Woodland Park, Kolkata – 700020 hereinafter called the **FIRST PARTY;**

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **SECOND PARTY;**

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Siddhant Dalmia

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
Valid Date
OF WEST BENGAL

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18655

No.....

Of.....

Rs.....

SUBHASREE MUKHERJEE
LICENSED STAMP VENDOR
9, India Exchange Place,
(Basement) Kolkata-700001

Date.....Sign.....

Narain Prasad
2/3 Sarat Bose
Kol - 20

16 JUL 2024

NOTARY
PARNA DAS
PBCC
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020 hereinafter called the **THIRD PARTY;**

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020 hereinafter called the Fourth Party;

AND

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the FIFTH PARTY;

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries), hereinafter called the **SIXTH PARTY;**

[And that all parties of the First, Second, Third, Fourth, Fifth & Sixth Part hereinabove shall collectively be referred to as the **SELLER**]

AND

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P), India represented by its partners namely (1) SHRI GIRRAJ AGARWAL (PAN : ADDPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121(U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Arthera Mathura, Krishna Nagar, Mathura - 281004 (U.P.) hereinafter called the **SEVENTH PARTY;**

[And that the party of the Seventh Part hereinabove shall be called as the **PURCHASER**]

The expressions "Purchaser" and "Seller" shall mean and include in case of HUF, the members and co-parcerners of the HUF, in case of an individual his legal heirs executors administrators and legal representatives and in case of partnership firm,

Radha Madhav Developers Partner

SHANKARLAL CHANDRA KUMAR H/U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVT. OF WEST BENGAL BARNA DAS B.Sc. LL.B AT KOLKATA REGN NO 032/022 Expired Date 31-03-2027

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the partners therein for the time being and their respective heirs, executors, administrators and legal representatives and assigns.

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/ or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation actual measurement of the said pieces and parcels of land was found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land morefully described in the First Schedule stated hereunder ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) being the Seller herein as recited hereinabove is seised and possessed of and/or otherwise well and sufficiently entitled to in tee simple possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura In the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

AND WHEREAS the successors-in-title of Dalmia & Sons (H.U.F.) are Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia and R.P. Pasari executor to the estate of Late Shyam Sunder Dalmia hereinafter collectively referred to as Dalmia Family who are absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the First Schedule as stated hereunder ;

Radha Madhav Developers Partner

Radha Madhav Developers Partner

SHANKAR LAL CHANDRA KUMAR H/U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

R P -

Executor

Vedant Dalmia

NOTARY PANNA DAS BHOOT NOTARY REGN. NO. 032/22 Expired Date 2027 GOVT. OF WEST BENGAL

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AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and Dalmia Family have amicably decided to carve out a demarcated portion of an area of land being All That **5.9956** Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the Second Schedule stated hereunder;

Radha Madhav Developers

AND WHEREAS the remaining plot of the said entire land measuring about **31.6117** Acres be the same a little more or less remained vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family being the parties as stated hereinabove in the proportion as stated hereunder :

AND WHEREAS by virtue of the aforesaid the Seller jointly holds the undivided share or part of the said land measuring about **31.6117** Acres in the proportion as stated hereunder:

Sl. No.	Name	Proportion of Share in the Property
1	Shankarlal Chandrakumar – HUF	50%
2	Narain Prasad Dalmia	12.50%
3	Pradyumna Dalmia	12.50%
4	Vedant Dalmia	6.25%
5	Siddhant Dalmia	6.25%
6	Estate of Late Shyam Sundar Dalmia represented by its Executor Shri Rajendra Prasad Pansari with the consent of all the legal heirs and beneficiaries.	12.50%

Radha Madhav Developers

Partner

AND WHEREAS the Purchaser has approached the Seller to sell and transfer the land measuring 0.3032 Acres out of the said 31.6117 acres of land be the same a little more or less hereinafter referred to as the "said Property" and more fully and particularly described in the Third Schedule as stated hereunder ;

NOTARY PARNA DAS P.S.C.C. AT KOLKATA SEAL NO. 82/2022 Date 6-2027 WEST BENGAL

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Dalmia

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

TRUE COPY

AND WHEREAS in view of what is stated hereinabove the Seller have agreed to sell and transfer and the Purchaser has agreed to purchase the said 0.3032 Acres of land hereinafter referred to as the said Property at a consolidated sum of Rs.3,70,00,000/- (Rupees Three Crores Seventy Lacs) only, subject to deduction of Tax at Source @ 1% (One percent), free from all encumbrances whatsoever on the terms and conditions as stated hereunder;

Radha Madhav Developers Partner

NOW THIS AGREEMENT WITNESSETH and it is hereby agreed by and between the parties hereto as follows:-

1. That it is agreed and recorded that the Purchaser has agreed to purchase All That the said area of the land measuring about 0.3032 Acres be the same a little more or less morefully described in the Third Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in RED colour hereinafter referred to as the said property at a total consideration of a sum of Rs.3,70,00,000/- (Rupees Three Crores Seventy Lacs) only, subject to deduction of Tax at Source @ 1% (One percent) free from all encumbrances whatsoever on the terms and conditions as envisaged herein.

Radha Madhav Developers Partner

2. It is agreed and recorded that the Purchaser has made payment of a sum of Rs. 3,70,00,000/- (Rupees Three Crores Seventy Lacs) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD Cheques as detailed in the Memo of Consideration is hereby acknowledged.

3. That it is agreed and recorded that the total area of the land as delineated in the Map or Plan is more or less 0.3032 Acres and if for any reasons whatsoever the area of the land of the said property is reduced and/or increased then the total price of the sale consideration shall remain fixed at Rs.3,70,00,000/- (Rupees Three Crores Seventy Lacs) only, subject to deduction of Tax at Source @ 1% (one percent) and the said total consideration shall not be reduced or increased under any circumstances.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS P.S. AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

4. It is agreed that the Purchaser shall bear all expenses of this deed as well as sale deed or sale Deeds together with stamp duty, registration fees, and other charges whatsoever for transfer by way of sale in respect of the said land measuring 0.3032 Acres and the sale of the said property shall be completed within December, 2024.

5. It is agreed and recorded that all Taxes including Property Tax and other municipal/ statutory taxes both present and future, relating to the Said Property with effect from 1st day of July, 2024 shall be borne and paid by Purchaser and prior thereto the Seller shall pay the same provided further the Seller shall not be liable for any variation in respect of the rates and taxes or the imposition of any new tax or levy thereon.

6. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominees in one lot or more lots as may be desired by the Purchaser.

7. It is agreed and recorded that the Seller shall execute sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some extra ordinary unusual circumstances.

8. It is agreed that in case the Seller cannot execute the sale deed/s in respect of the said land measuring 0.3032 Acres hereinafter referred to as the said Property within the above stipulated time from this date hereof, the Purchaser shall have right to get the said Property registered from the Seller enforcing specific performance by the relevant court.

9. It is agreed and recorded that the Seller, who is in possession of the said Property, shall hand over possession to the Purchaser on receipt of the full consideration and execution and registration of the sale deed or sale deeds as envisaged herein provided however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in

Radha Madhav Developers
Partner

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.
KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia
Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.B.C.C.
AT KOLKATA
REGN NO
032/022
Expiry Date
2027
GOVT. OF WEST BENGAL

TRUE COPY

respect of the said land at its own costs and expenses before taking over peaceful possession.

10. It is confirmed and recorded that this deed has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State U.P.

Sl. No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Shanna & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dcv Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another
13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another

Radha Madhav Developers — Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Dalmia

Estate of Late Shyam Sundar Dalmia

RPA

Executor

Vedant Dalmia

NOTARY PARNA DAS P&C AT KOLKATA REGN NO 032/022 Valid Date 03-2027

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15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Olhers	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

THE SECOND SCHEDULE ABOVE REFERRED TO :

Carved out of said Entire Land

ALL THOSE pieces and parcels of Land measuring an area of **5.9956** Acres, situated at Mouza - Chattikara, Tehsil & District- Mathura (U.P.) and butted and bounded as follows :-

East : Land Owned by the Others
West : Land Owned by the Sellers
North : Land Owned by the Sellers
South : Vrindavan Chattikara Road

THE THIRD SCHEDULE ABOVE REFERRED TO :

SAID PROPERTY)

SUBJECT MATTER OF SALE

ALL THAT total area of the land measuring about 0.3032 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh butted and bounded as follows and as stated hereunder :-

East : Canal and Outside Boundary Wall
West : Land owned by Seller;
North : Land owned by Owner & others;
South : Land owned by Seller

Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
256	0.3032	0.3455
Total	0.3032	0.3455

Radha Madhav Developers Partner

NOTARY PARNA DAS P&C C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

TRUE COPY

The said property is delineated in map or plan annexed hereto and coloured in "RED" thereon.

In Witness whereof the said Sellers and Purchasers hereto set and subscribed their respective hands in quadruplicate hereof.

SIGNED SEALED AND DELIVERED by the Seller in the presence of:	SHANKARLAL CHANDRA KUMAR H.U.F.
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	KARTA/MEMBER Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller)
	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Executor Party hereto of the Sixth Part (Seller)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	1. Girraj Agarwal, Partner Radha Madhav Developers Partner 2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
GOVERNMENT OF WEST BENGAL
REGN. NO. 032/022
Expired Date 31-03-2027

TRUE COPY

MEMO OF CONSIDERATION

Receipt and Memorandum of Consideration under MOU dated 31st July, 2024

Received from the within named Purchasers the within mentioned sum of Rs.3.70,00,000/-(Rupees Three Crore Seventy Lac) only subject to deduction of Tax at Source, towards full and final payment of the total consideration for sale of the said Property described in the Schedule hereto in the following manner:

Mode	Date	Particulars	Amount(Rs.) Gross	Amount(Rs.) TDS	NET	Favouring
Cheque/DD on HDFC Bank	31.07.2024	000137	185000000 **185000000**	1850000 **185000**	18315000 **18315000**	Shankar Lal Chandra Kumar - HUF
-Do-	-Do-	000142	4625000 **4625000**	46250 **46250**	4578750 **4578750**	Estate of Late Shyam Sundar Dalmia
-Do-	-Do-	000143	4625000 **4625000**	46250 **46250**	4578750 **4578750**	Pradyumna Dalmia
-Do-	-Do-	000138	4625000 **4625000**	46250 **46250**	4578750 **4578750**	Narain Prasad Dalmia
-Do-	-Do-	000139	2312500 **2312500**	23125 **23125**	2289375 **2289375**	Vedant Dalmia
-Do-	-Do-	000085	2312500 **2312500**	23125 **23125**	2289375 **2289375**	Siddhant Dalmia
		TOTAL	**37000000**	**370000**	**36630000**	

Witnesses:

SIGNED
by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar-HUF)
Party hereto of the First Part (Seller)

1.

UDITA BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

2.

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

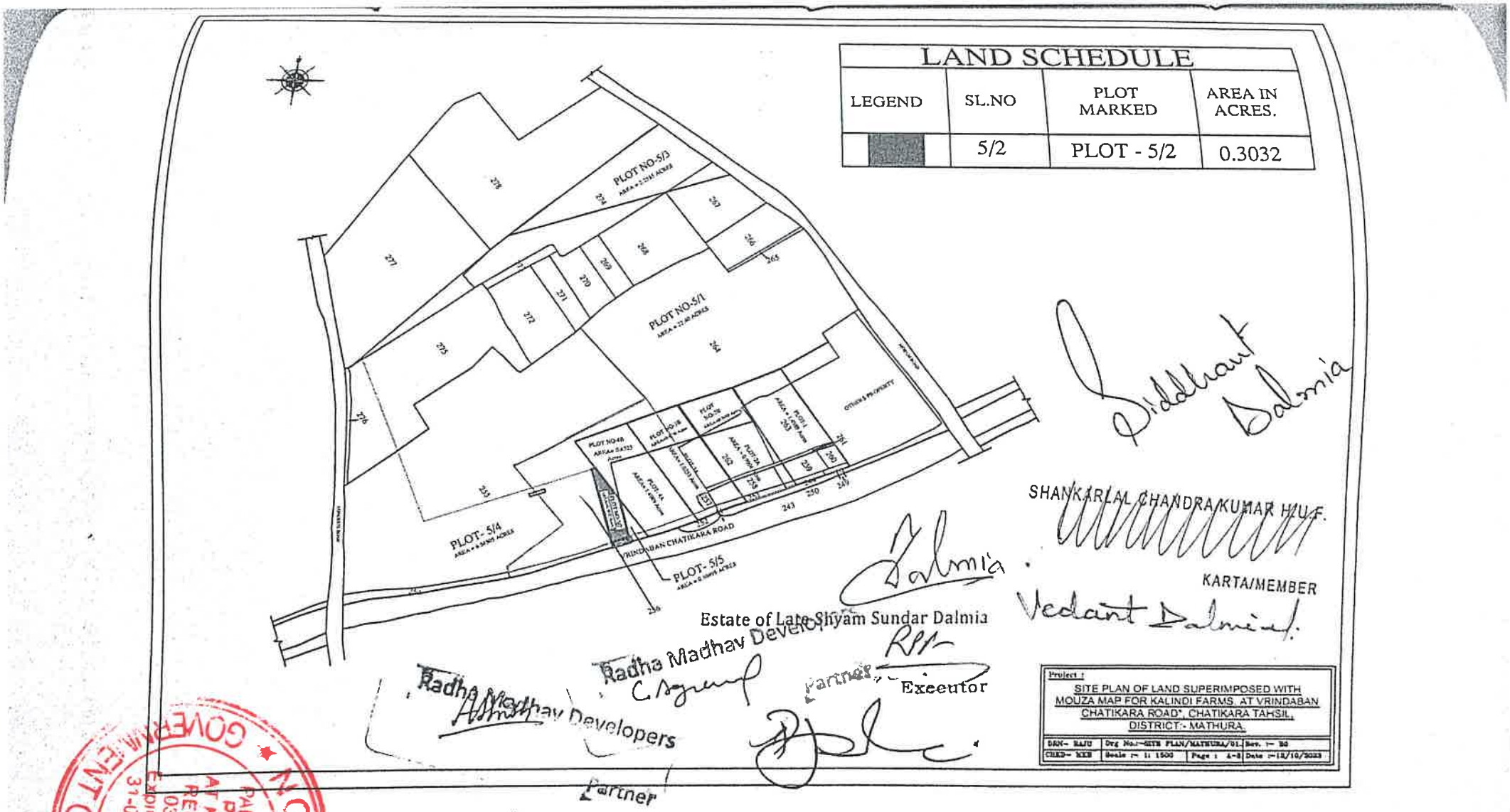
Narain Prasad Dalmia
Party hereto of the Second Part (Seller)

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
Expired Date
GOVERNMENT OF WEST BENGAL

TRUE COPY

	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Executor Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)

NOTARY
OF WEST BENGAL
TRUE COPY



NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
P6CCC
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027

TRUE COPY

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DATED THIS 31ST DAY OF JULY 2024

==========

BETWEEN

SHRI CHANDRA KUMAR DHANUKA & ORS.

..... SELLER

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
PARNA DAS
P&C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH

GM 097490

4th September,2024

To,
RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners
1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2.Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3.Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4.Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan ,South West Delhi-110021
5.Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van ,Sunrakh Road ,Vrindavan Mathura
6.Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Radha Madhav Developers
Ashish
Partner

Radha Madhav Developers
Partner

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 1.4989 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

For Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/2022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

We

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRAS8.4456AD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam Sundar Dalmia

Executor

SHANKARLAL CHANDRA KUMAR HUF

Karta/ Member

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

In pursuance of our MOUs dated 24.06.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot of land admeasuring about 1.4989 Acres out of All Those pieces and parcels of land measuring 37.6073 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto.

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	
1. Udita Bajaj UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL CHANDRA KUMAR HUF Chandra Kumar Dhanuka Karta / Member (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Dalmia Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

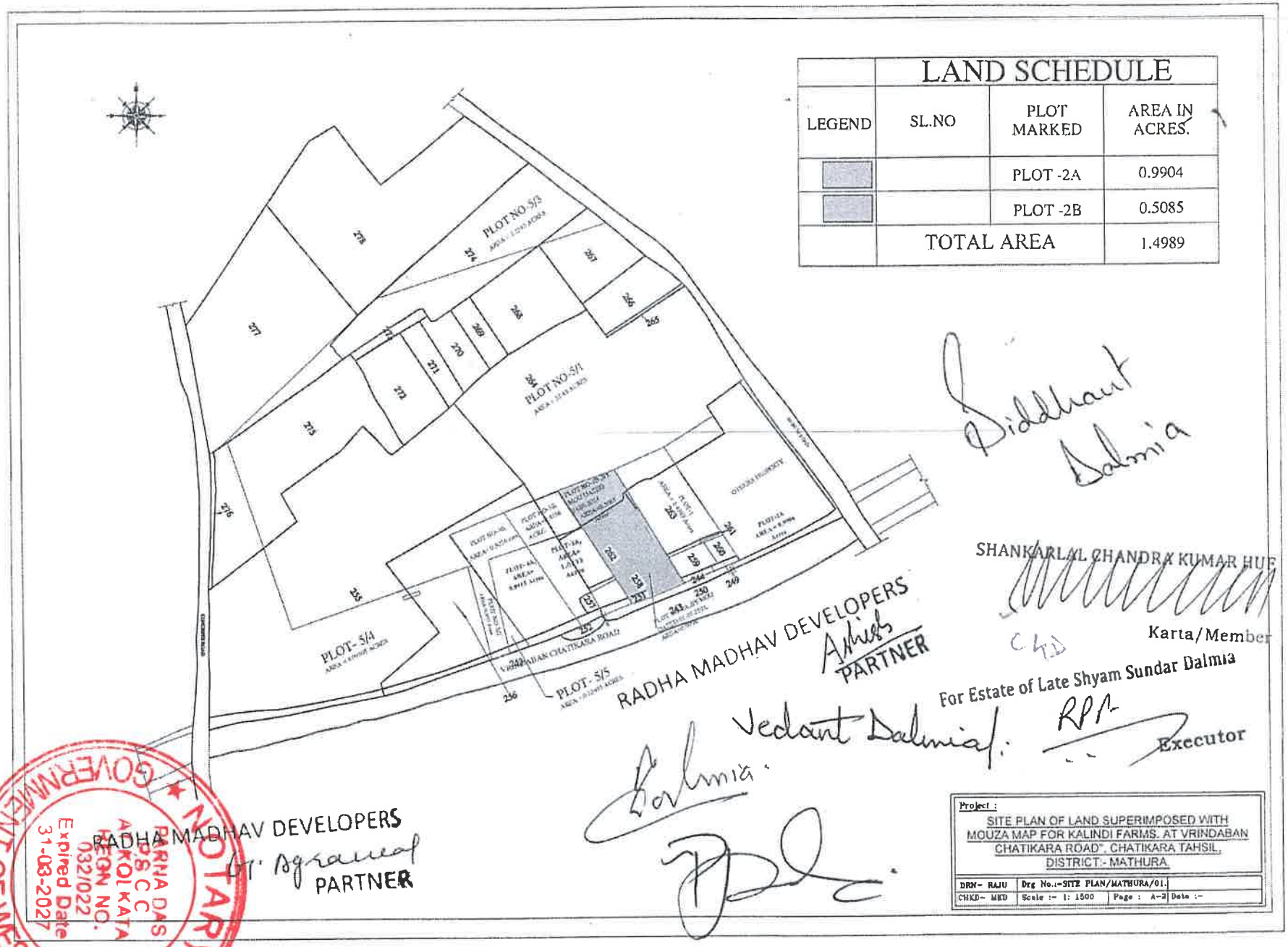
NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	For Estate of Late Shyam Sundar Dalmia RPP Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
Possession Taken over by RADHA MADHAV DEVELOPERS Plot No. 62, Block-A, Sector 69, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)	Signed with consent of All Partners RADHA MADHAV DEVELOPERS Ashish PARTNER 1. Ashish Kaushik, Partner RADHA MADHAV DEVELOPERS Giriraj Agarwal PARTNER 2. Giriraj Agarwal, Partner Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
PARNA DAS
P & C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



LAND SCHEDULE			
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
		PLOT -2A	0.9904
		PLOT -2B	0.5085
	TOTAL AREA		1.4989

Siddhant Dalmia

SHANKARLAL CHANDRA KUMAR HUF

Karta/Member

RADHA MADHAV DEVELOPERS
PARTNER

For Estate of Late Shyam Sundar Dalmia

Vedant Dalmia

Executor

RADHA MADHAV DEVELOPERS
PARTNER

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS B.Sc LL.B
ADVOCATE
REGN NO. 032/2022
Expired Date 31-03-2027

TRUE COPY

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN- RAJU	Drg No.:-SITE PLAN/MATHURA/01.		
CHKD- MED	Scale :- 1: 1500	Page : A-2	Date :-



उत्तर प्रदेश UTTAR PRADESH

GM 097485

4th September,2024

To,
RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners
1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2.Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3.Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4.Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan ,South West Delhi-110021
5.Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van ,Sunrakh Road ,Vrindavan Mathura
6.Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 2.9978 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

For Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

Siddhant Dalmia

NOTARY
KARNA DAS
REGN NO.
032022
Expired Date
2027
OF WEST BENGAL

TRUE COPY

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRAS8.4456AD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries).

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

Siddhant Dalmia
1

For Estate of Late Shyam Sundar Dalmia
Executor

SHANKARLAL CHANDRA KUMAR HUF
Karta/Member

Vedant Dalmia

NOTARY
PARAN DAS
P & C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

In pursuance of our MOUs dated 24.06.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot 3 & 4 admeasuring about 2.9978 Acres out of All Those pieces and parcels of land measuring 37.6073 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto .

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	
1. U Bajaj UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL/CHANDRA KUMAR HUF Karta / Member Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

NOTARY
PARNA DAS
P S C C
AT KOLKATA
REGN NO.
032/022
Expired Date
2027
GOVERNMENT OF WEST BENGAL

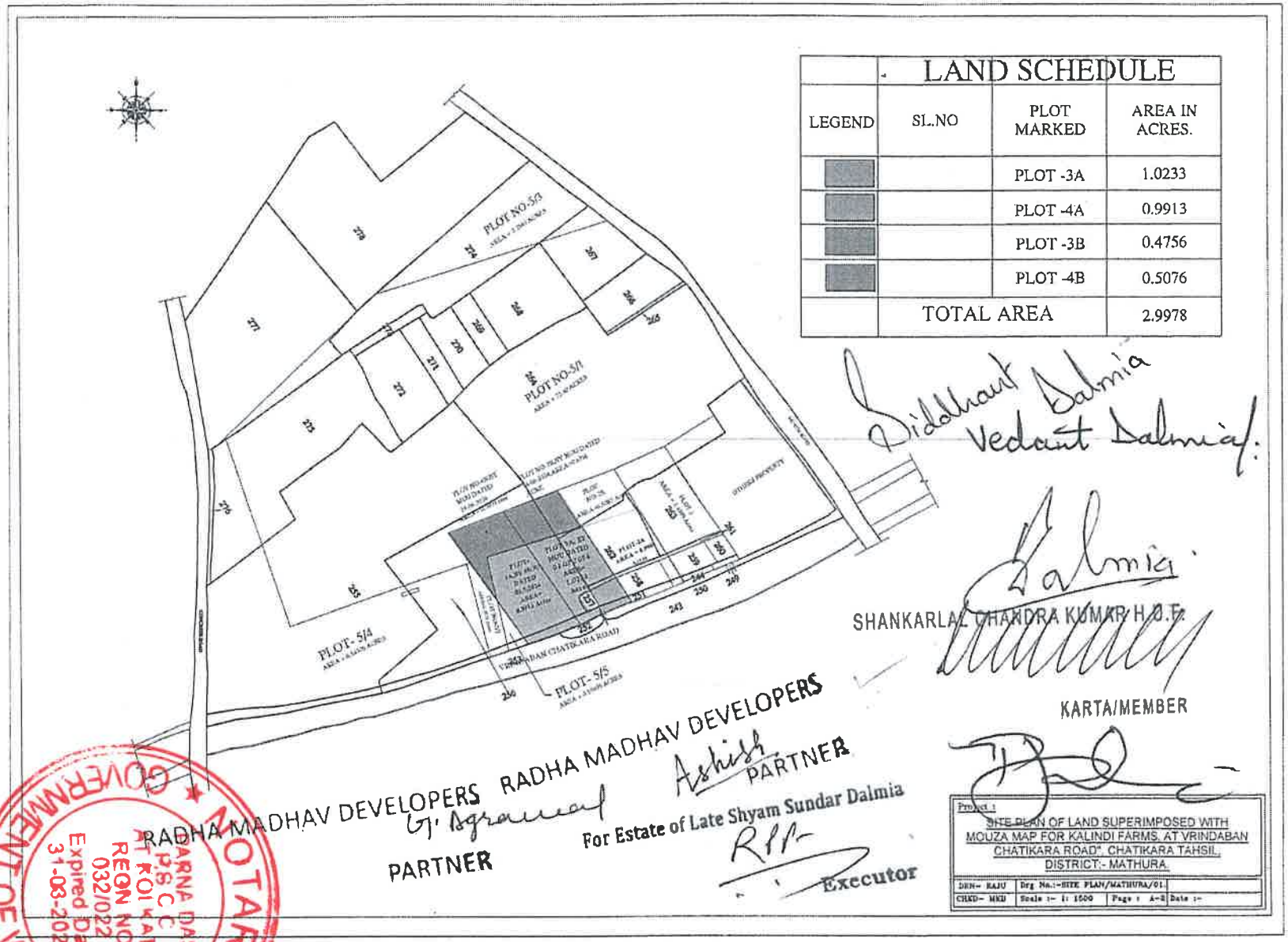
TRUE COPY

	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	For Estate of Late Shyam Sundar Dalmia RP- Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
Possession Taken over by RADHA MADHAV DEVELOPERS , Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)	Signed with the consent of All Partners RADHA MADHAV DEVELOPERS Ashish PARTNER 1. Ashish Kaushik, Partner RADHA MADHAV DEVELOPERS Giriraj Agarwal PARTNER 2. Giriraj Agarwal, Partner Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

Witness

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



LAND SCHEDULE			
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
		PLOT -3A	1.0233
		PLOT -4A	0.9913
		PLOT -3B	0.4756
		PLOT -4B	0.5076
	TOTAL AREA		2.9978

Siddhant Dalmia
Vedant Dalmia

Dalmia

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

RADHA MADHAV DEVELOPERS

PARTNER

RADHA MADHAV DEVELOPERS

Ashish

PARTNER

For Estate of Late Shyam Sundar Dalmia

Executor

Project :-
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	
CHKD:- MKD	Scale :- 1: 1500	Page : A-2 Date :-

GOVERNMENT OF WEST BENGAL NOTARY
CHARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH

GM 097492

4th September,2024

To,
RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners

1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2. Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3. Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4. Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan ,South West Delhi-110021
5. Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van ,Sunrakh Road ,Vrindavan Mathura
6. Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 29.1617 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

Radha Madhav Developers
Partner
Ashish

Radha Madhav Developers
Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

For Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY
PARNA DAS
REGD. NO. 1032/2022
Expired Date 31-03-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRAS8.4456AD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries).

RADHA MADHAV DEVELOPERS
PARTNER

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam Sundar Dalmia
Executor

SHANKARLAL CHANDRA KUMAR HUF
Karta/Member

RADHA MADHAV DEVELOPERS
PARTNER

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
D.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

TRUE COPY

In pursuance of our MOUs dated 16.10.2023,27.03.2024,01.07.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot of land admeasuring about 29.1617 Acres out of All Those pieces and parcels of land measuring 31.6117 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto and please confirm that save and except an area already above demarcated as stated hereinabove you have no right title interest claim or demand in respect of the balance area of 2.4500 Acres of land in respect of which we remain in absolute possession of the same.

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	SHANKARLAL CHANDRA KUMAR HUF
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	Karta/Member Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

Siddhant Dalmia

Vedant Dalmia

NOTARY
PARNA DAS
GOVT. OF WEST BENGAL
Expired Date

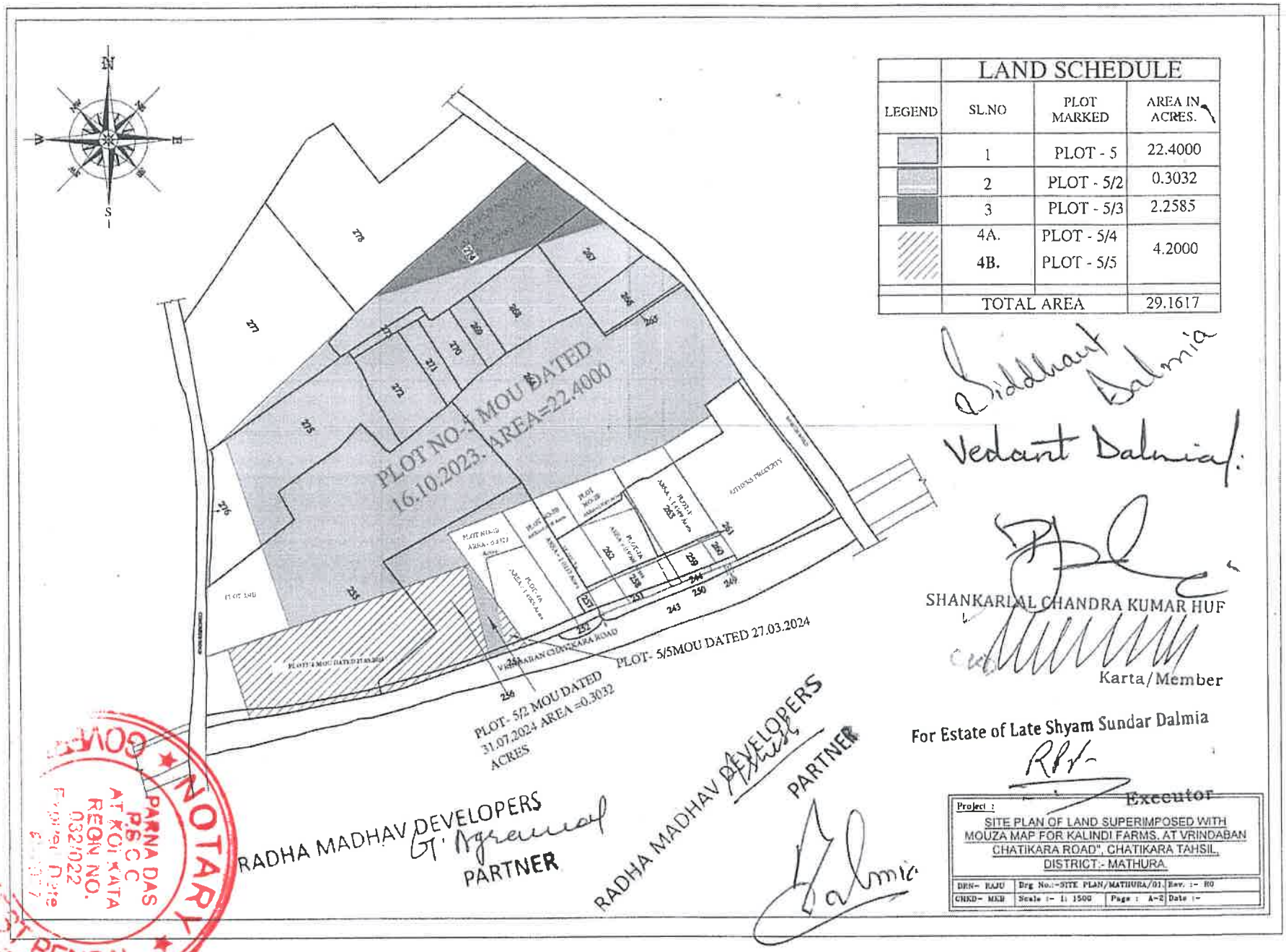
TRUE COPY

2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	For Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari — Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
Possession taken over by RADHA MADHAV DEVELOPERS Plot No. 62, Block-A, Sector-59, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)	Signed with the consent of All Partners RADHA MADHAV DEVELOPERS 1. Ashish Kothiwal PARTNER RADHA MADHAV DEVELOPERS 2. Giriraj Agarwal PARTNER Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

Witness

NOTARY PARNA DAS GOVT.

TRUE COPY



LEGEND	LAND SCHEDULE		
	SL.NO	PLOT MARKED	AREA IN ACRES.
	1	PLOT - 5	22.4000
	2	PLOT - 5/2	0.3032
	3	PLOT - 5/3	2.2585
	4A. 4B.	PLOT - 5/4 PLOT - 5/5	4.2000
	TOTAL AREA		29.1617

Siddhant Dalmia

Vedant Dalmia

SHANKARLAL CHANDRA KUMAR HUF

Karta/Member

For Estate of Late Shyam Sundar Dalmia

Executor

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.

DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01	Rev. :- R0	
CHKD:- MKB	Scale :- 1: 1500	Page : A-2	Date :-

NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/2022
WEST BENGAL

TRUE COPY

INCOME TAX DEPARTMENT

Challan Receipt

e-Filing Anywhere Anytime
Income Tax Department, Government of India

ITNS No. : 280

PAN	:	AFSPD6333E
Name	:	NARAIN PRASAD DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 5,00,00,000
Amount (in words)	:	Rupees Five Crore Only
CIN	:	24091200209328HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425624493100
Date of Deposit	:	12-Sep-2024
BSR code	:	0510002
Challan No	:	37503
Tender Date	:	12/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 5,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 5,00,00,000
	Total (In Words)	Rupees Five Crore Only

Thanks for being a committed taxpayer!

Please print this challan receipt only if absolutely required. Save Paper, Save Environment.

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NOTARY
PARNA DAS
P&C C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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INCOME TAX DEPARTMENT

e-Filing Anywhere Anytime
Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	:	AAMHS3207F
Name	:	SHANKARLAL CHANDRAKUMAR (HUF)
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 9,00,00,000
Amount (in words)	:	Rupees Nine Crore Only
CIN	:	24091100022770HDFC
Mode of Payment	:	Pay at Bank Counter
Bank Name	:	HDFC Bank
Bank Reference Number	:	02425724538532
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	41397
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 9,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 9,00,00,000
	Total (In Words)	Rupees Nine Crore Only

Thanks for being a committed taxpayer!

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P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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INCOME TAX DEPARTMENT

e-Filing Anywhere Anytime
Income Tax Department, Government of India

Challan Receipt

ITNS No. 280

PAN	:	AAAJE1479R
Name	:	ESTATE OF LATE SHYAM SUNDAR DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs)	:	₹ 4,35,00,000
Amount (in words)	:	Rupees Four Crore Thirty Five Lakh Only
CIN	:	24091200027204HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425724522756
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	12284
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 4,35,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 4,35,00,000
	Total (In Words)	Rupees Four Crore Thirty Five Lakh Only

Thanks for being a committed taxpayer!

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NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
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AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027

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INCOME TAX DEPARTMENT

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Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	: AJUPD3553A
Name	: SIDDHANT DALMIA
Assessment Year	: 2025-26
Financial Year	: 2024-25
Major Head	: Income Tax (Other than Companies) (0021)'
Minor Head	: Advance Tax (100)
Amount (in Rs.)	: ₹ 35,50,000
Amount (in words)	: Rupees Thirty Five Lakh Fifty Thousand Only
CIN	: 24091300426939HDFC
Mode of Payment	: Net Banking
Bank Name	: HDFC Bank
Bank Reference Number	: Y2425724593362
Date of Deposit	: 13-Sep-2024
BSR code	: 0510002
Challan No	: 90655
Tender Date	: 13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 35,50,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 35,50,000
	Total (In Words)	Rupees Thirty Five Lakh Fifty Thousand Only

Thanks for being a committed taxpayer!

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Expired Date
31-08-2027
GOVERNMENT OF WEST BENGAL

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INCOME TAX DEPARTMENT

Challan Receipt

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Income Tax Department, Government of India

ITNS No. : 280

PAN	:	AJUPD3548D
Name	:	VEDANT DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 82,00,000
Amount (in words)	:	Rupees Eighty Two Lakh Only
CIN	:	24091200214047HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425624492989
Date of Deposit	:	12-Sep-2024
BSR code	:	0510002
Challan No	:	37505
Tender Date	:	12/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 82,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 82,00,000
	Total (In Words)	Rupees Eighty Two Lakh Only

Thanks for being a committed taxpayer!

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NOTARY
PARNA DAS
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INCOME TAX DEPARTMENT

Challan Receipt

e-Filing Anywhere Anytime
Income Tax Department, Government of India

ITNS No. : 280

PAN	:	AFNPD6485Q
Name	:	PRADYUMNA DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (In Rs.)	:	₹ 2,00,00,000
Amount (in words)	:	Rupees Two Crore Only
CIN	:	24091300368576HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425724577528
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	72937
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 2,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 2,00,00,000
	Total (In Words)	Rupees Two Crore Only

Thanks for being a committed taxpayer!

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NOTARY
PARNA DAS
P.S.C.C.
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Data Updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AAMHS3207F	Current Status of PAN	Active	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	SHANKARLAL CHANDRAKUMAR (HUF)						
Address of Assessee	4A, DHUNSERI HOUSE, WOODBURN PARK, MINTO PARK, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	DHUNSERI TEA & INDUSTRIES LIMITED	CALD01971E	360000.00	36000.00	36000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	19-Sep-2023	F	04-Nov-2023	-	360000.00	36000.00	36000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	DHUNSERI VENTURES LIMITED	CALD07061F	2036615.00	203662.00	203662.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	25-Sep-2023	F	04-Nov-2023	-	2036615.00	203662.00	203662.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	DHUNSERI INVESTMENTS LIMITED	CALD07092B	500313.00	50031.00	50031.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	26-Sep-2023	F	12-Oct-2023	-	500313.00	50031.00	50031.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	NAGA DHUNSERI GROUP LIMITED	CALN02647B	8000.00	800.00	800.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Sep-2023	F	08-Oct-2023	-	8000.00	800.00	800.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	ESCORTS KUBOTA LIMITED	DELE00063A	109550.00	10955.00	10955.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	18-Jul-2023	F	30-Oct-2023	-	109550.00	10955.00	10955.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	DIVI'S LABORATORIES LIMITED	HYDD00401C	120000.00	12000.00	12000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	04-Sep-2023	F	29-Oct-2023	-	120000.00	12000.00	12000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	HDFC BANK LIMITED	MUMH03189E	1017500.00	31750.00	31750.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	17500.00
2	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	17500.00
3	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
4	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	17500.00
5	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
6	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	17500.00
7	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
8	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	17500.00
9	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
10	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	17500.00
11	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	
12	194NF	10-Nov-2023	F	21-Jan-2024	-	875000.00	17500.00	

NOTARY PARNA DAS PSCC AT KOLKATA REGN NO. 32/2022 WEST BENGAL

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13	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
14	194	14-Aug-2023	F	18-Oct-2023	-	142500.00	14250.00	14250.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	ICICI BANK LIMITED	MUMI16212A	234400.00	23440.00	23440.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Sep-2023	F	30-Oct-2023	-	234400.00	23440.00	23440.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
9	RELIANCE INDUSTRIES LIMITED	MUMR00462A	82800.00	8280.00	8280.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	28-Aug-2023	F	30-Oct-2023	-	82800.00	8280.00	8280.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
10	STATE BANK OF INDIA	MUMS86154F	5187000.00	518700.00	518700.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	193	31-Dec-2023	F	03-Feb-2024	-	2868000.00	286800.00	286800.00
2	193	30-Nov-2023	F	03-Feb-2024	-	2319000.00	231900.00	231900.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
11	STATE BANK OF INDIA	MUMS99307F	468950.00	46895.00	46895.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	14-Jun-2023	F	02-Oct-2023	-	468950.00	46895.00	46895.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
12	POONAWALLA FINCORP LIMITED	PNEP31189E	160000.00	16000.00	16000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	13-Feb-2024	F	03-Jun-2024	-	80000.00	8000.00	8000.00
2	194	25-Jul-2023	F	06-Nov-2023	-	80000.00	8000.00	8000.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited

Sr. No.	Section !	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited

Sr. No.	Section !	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK20013943	RADHA MADHAV DEVELOPERS	ABHFR1876R	11-Jan-2024	370000000.00	3700000.00

Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBQSVA	194IA	24-Feb-2024	F	28-Feb-2024	No	3700000.00

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK11121644	RADHA MADHAV DEVELOPERS	ABHFR1876R	16-Oct-2023	450000000.00	4500000.00

Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HAXXGYA	194IA	18-Oct-2023	F	19-Oct-2023	No	4500000.00

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK24539115	RADHA MADHAV DEVELOPERS	ABHFR1876R	27-Mar-2024	170000000.00	1700000.00

Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMXNFA	194IA	30-Apr-2024	F	05-May-2024	No	1700000.00
		Gross Total Across Deductor(s)				990000000.00	9900000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer	PAN of Buyer	Transaction Date	Total Transaction Amount

Sr. No	Challan Details mentioned in the Statement	Status

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	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount	
Gross Total Across Buyer(s)					

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
1	MAITY PARESH NATH				CALP06160A	2840000.00	2840.00	2840.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CR	10-Oct-2023	F	22-Jan-2024	-	2840000.00	2840.00	2840.00
Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
2	ERAWAN TRAVELS LLP				MUME11663B	108280.00	5414.00	5414.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CO	21-Jul-2023	F	18-Oct-2023	-	108280.00	5414.00	5414.00
Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
3	UNWILD PLANET TRAVELS PRIVATE LIMITED				MUMU08943E	425003.00	21250.30	21250.30
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CO	31-Mar-2024	U	10-Apr-2024	-	1.00	0.10	0.10
2	206CO	31-Dec-2023	U	31-Mar-2024	-	1.00	0.10	0.10
3	206CO	30-Sep-2023	U	31-Mar-2024	-	1.00	0.10	0.10
4	206CO	30-Jun-2023	F	22-Sep-2023	-	425000.00	21250.00	21250.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller			PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details					Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount				
Gross Total Across Seller(s)								

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.S.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III. Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for

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194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY ARNA DAS P.S.C.C. KOLKATA REGN NO. 032/022 Expired Date 03-2027 OF WEST BENGAL

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Data Updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AAMHS3207F	Current Status of PAN	Active	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	SHANKARLAL CHANDRAKUMAR (HUF)						
Address of Assessee	4A, DHUNSERI HOUSE, WOODBURN PARK, MINTO PARK, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	GUJARAT FLUOROCHEMICALS LIMITED				BRDI01194E	116100.00	11610.00	11610.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	20-Sep-2024	F	06-Nov-2024	-	116100.00	11610.00	11610.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
2	DHUNSERI VENTURES LIMITED				CALD07061F	2036615.00	203662.00	203662.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194C	20-Aug-2024	F	01-Nov-2024	-	2036615.00	203662.00	203662.00
2	194	20-Aug-2024	F	01-Nov-2024	-	2036615.00	203662.00	203662.00
3	194C	20-Aug-2024	F	01-Nov-2024	B	-2036615.00	-203662.00	-203662.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
3	DHUNSERI INVESTMENTS LIMITED				CALD07092B	500313.00	50031.00	50031.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	22-Aug-2024	F	11-Oct-2024	-	500313.00	50031.00	50031.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
4	AGI GREENPAC LIMITED				CALH06704F	510000.00	51000.00	51000.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	11-Sep-2024	F	06-Nov-2024	-	510000.00	51000.00	51000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
5	NAGA DHUNSERI GROUP LIMITED				CALN02647B	8000.00	800.00	800.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	23-Aug-2024	F	11-Oct-2024	-	8000.00	800.00	800.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
6	CAPLIN POINT LABORATORIES LIMITED				CHEC00929F	50000.00	5000.00	5000.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	11-Jun-2024	F	11-Aug-2024	-	50000.00	5000.00	5000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
7	SAMMAAN CAPITAL LIMITED				DELI05455C	62000.00	6200.00	6200.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	27-Sep-2024	F	30-Oct-2024	-	62000.00	6200.00	6200.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
8	VARUN BEVERAGES LIMITED				DELV04789B	350000.00	35000.00	35000.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	12-Aug-2024	F	22-Oct-2024	-	350000.00	35000.00	35000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
9	AMARA RAJA ENERGY & MOBILITY LIMITED				HYDA02631C	224400.00	22440.00	
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	

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1	194	05-Aug-2024	F	30-Oct-2024	-	224400.00	22440.00	22440.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
10	DIVI"S LABORATORIES LIMITED				HYDD00401C	237000.00	23700.00	23700.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	16-Aug-2024	F	27-Oct-2024	-	237000.00	23700.00	23700.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
11	THE RAMCO CEMENTS LIMITED				MRIM00576C	76250.00	7625.00	7625.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	16-Aug-2024	F	07-Nov-2024	-	76250.00	7625.00	7625.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
12	COSMO FIRST LIMITED				NSKC01155A	53208.00	5321.00	5321.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	08-Aug-2024	F	09-Nov-2024	-	53208.00	5321.00	5321.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
13	BHARTI AIRTEL LIMITED				RTKB03826E	155200.00	15520.00	15520.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	16-Aug-2024	F	24-Oct-2024	-	155200.00	15520.00	15520.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	**Name of Deductor**			**TAN of Deductor**	**Total Amount Paid / Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
Sr. No.	**Section ¹**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	**Name of Deductor**			**TAN of Deductor**	**Total Amount Paid / Credited**
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
1	AL13078343	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	85000000.00	850000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOKJJKA	194IA	30-Sep-2024	F	02-Oct-2024	No	850000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL13080174	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	12500000.00	125000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJWTAA	194IA	30-Sep-2024	F	02-Oct-2024	No	125000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AL08161182	RADHA MADHAV DEVELOPERS		ABHFR1876R	15-Jul-2024	245000000.00	2450000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHANHA	194IA	30-Jul-2024	F	04-Aug-2024	No	2450000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
4	AL08164170	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	40000000.00	400000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOAPDZA	194IA	30-Jul-2024	F	07-Aug-2024	No	400000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL08308882	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	70000000.00	700000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHUQZA	194IA	31-Jul-2024	F	05-Aug-2024	No	700000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
6	AL13079415	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	35000000.00	
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	

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1	HOJIBYA	1941A	30-Sep-2024	F	02-Oct-2024	No	50000.00

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
7	AL13077352	RADHA MADHAV DEVELOPERS	ABHFR1876R	08-Aug-2024	18500000.00	185000.00

Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJHZRA	1941A	30-Sep-2024	F	02-Oct-2024	No	185000.00
Gross Total Across Deductor(s)						476000000.00	4760000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer	PAN of Buyer	Transaction Date	Total Transaction Amount

Sr. No	Challan Details mentioned in the Statement				Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount	
Gross Total Across Buyer(s)					

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector	TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited

No Transactions Present

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee	PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS

Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS

Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer

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VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents

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194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

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REGN NO.
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Expired Date
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TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFSPD6333E	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	NARAIN PRASAD DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	I G PETROCHEMICALS LIMITED	BLRI00315A	34000.00	3400.00	3400.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Sep-2023	F	09-Nov-2023	-	11000.00	1100.00	1100.00
2	194	01-Sep-2023	F	09-Nov-2023	-	2000.00	200.00	200.00
3	194	01-Sep-2023	F	09-Nov-2023	-	21000.00	2100.00	2100.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	UNITED SPIRITS LIMITED	BLRM02795C	460.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Nov-2023	F	07-Feb-2024	-	460.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	THE KARNATAKA BANK LIMITED HEAD OFFICE 02	BLRT19418A	2375753.00	237576.00	237576.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	14-Feb-2024	F	22-Apr-2024	-	2375753.00	237576.00	237576.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	MOUNT INTRA FINANCE (P) LTD	CALM01225A	12000000.00	4046000.00	4046000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	31-Mar-2024	F	26-May-2024	-	1000000.00	400000.00	400000.00
2	192	13-Mar-2024	F	26-May-2024	-	7150000.00	2700000.00	2700000.00
3	192	29-Feb-2024	F	26-May-2024	-	350000.00	91000.00	91000.00
4	192	30-Jan-2024	F	26-May-2024	-	350000.00	91000.00	91000.00
5	192	28-Dec-2023	F	21-Jan-2024	-	350000.00	91000.00	91000.00
6	192	30-Nov-2023	F	21-Jan-2024	-	350000.00	91000.00	91000.00
7	192	31-Oct-2023	F	21-Jan-2024	-	350000.00	91000.00	91000.00
8	192	29-Sep-2023	F	18-Oct-2023	-	350000.00	91000.00	91000.00
9	192	29-Aug-2023	F	18-Oct-2023	-	350000.00	80000.00	80000.00
10	192	28-Jul-2023	F	18-Oct-2023	-	350000.00	80000.00	80000.00
11	192	30-Jun-2023	F	22-Jul-2023	-	350000.00	80000.00	80000.00
12	192	31-May-2023	F	22-Jul-2023	-	350000.00	80000.00	80000.00
13	192	30-Apr-2023	F	22-Jul-2023	-	350000.00	80000.00	80000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	NAGA DHUNSERI GROUP LIMITED	CALN02647B	9268.00	927.00	927.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Sep-2023	F	08-Oct-2023	-	9268.00	927.00	927.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	TATA CONSUMER PRODUCTS LIMITED	CALT00686A	5188.30	519.00	519.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	07-Jun-2023	F	04-Oct-2023	-	5188.30	519.00	519.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #
7	VAISHNAWI BUILDERS PVT. LTD	CALV00366C	315000.00	31500.00

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Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	13-May-2024	-	315000.00	31500.00	31500.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
8	KAJARIA CERAMICS LTD				DELK05579A	18000.00	1800.00	1800.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	09-Nov-2023	F	23-Jan-2024	-	12000.00	1200.00	1200.00
2	194	21-Sep-2023	F	29-Oct-2023	-	6000.00	600.00	600.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
9	DALMIA BHARAT LIMITED				DELO06838G	4000.00	900.00	900.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	21-Oct-2023	F	08-Feb-2024	-	4000.00	900.00	900.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
10	POWER GRID CORPORATION OF INDIA LIMITED				DELP32841E	6127.75	613.00	613.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	05-Mar-2024	F	24-Apr-2024	-	2286.00	613.00	613.00
2	194	05-Mar-2024	F	24-Apr-2024	-	2286.00	613.00	613.00
3	194	05-Mar-2024	F	24-Apr-2024	G	-2286.00	-613.00	-613.00
4	194	05-Mar-2024	F	24-Apr-2024	-	2286.00	613.00	613.00
5	194	05-Mar-2024	F	24-Apr-2024	G	-2286.00	-613.00	-613.00
6	194	07-Nov-2023	F	26-Jan-2024	-	2032.00	0.00	0.00
7	194	30-Aug-2023	F	15-Oct-2023	-	1809.75	0.00	0.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
11	COROMANDEL INTERNATIONAL LIMITED				HYDC00011E	12600.00	1260.00	1260.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	16-Aug-2023	F	21-Oct-2023	-	12600.00	1260.00	1260.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
12	BHANSALI ENGINEERING POLYMERS LIMITED				JDHB02475E	195000.00	19500.00	19500.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	29-Feb-2024	F	27-May-2024	-	15000.00	1500.00	1500.00
2	194	05-Dec-2023	F	06-Feb-2024	-	15000.00	1500.00	1500.00
3	194	31-Jul-2023	F	21-Oct-2023	-	15000.00	1500.00	1500.00
4	194	23-Jun-2023	F	08-Oct-2023	-	150000.00	15000.00	15000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
13	COLGATE PALMOLIVE (INDIA) LIMITED				MUMC00390F	64500.00	6450.00	6450.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	06-Nov-2023	F	04-Feb-2024	-	33000.00	3300.00	3300.00
2	194	12-May-2023	F	02-Oct-2023	-	31500.00	3150.00	3150.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
14	CEAT LIMITED				MUMC10660G	2244.00	0.00	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	14-Jul-2023	F	01-Nov-2023	-	2244.00	0.00	0.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
15	GRASIM INDUSTRIES LTD(CORPORATE FINANCE				MUMG05740A	10280.00	1028.00	1028.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194A	25-Aug-2023	F	06-Nov-2023	-	10190.00	1019.00	1019.00
2	194	25-Aug-2023	F	06-Nov-2023	-	90.00	9.00	9.00
3	194A	25-Aug-2023	F	06-Nov-2023	B	-90.00	-9.00	-9.00
4	194	25-Aug-2023	F	06-Nov-2023	-	10190.00	1019.00	1019.00
5	194A	25-Aug-2023	F	06-Nov-2023	B	-10190.00	-1019.00	-1019.00
6	194A	25-Aug-2023	F	06-Nov-2023	-	90.00	9.00	9.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
16	HDFC BANK LIMITED				MUMH03189E	945669.00	94566.90	94566.90
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194A	28-Mar-2024	F	08-May-2024	-	234454.00	23445.40	23445.40

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2	194A	18-Jan-2024	F	08-May-2024	-	43162.00	4316.20	4316.20
3	194A	28-Dec-2023	F	21-Jan-2024	-	196622.00	19662.20	19662.20
4	194A	18-Oct-2023	F	21-Jan-2024	-	42685.00	4268.50	4268.50
5	194A	28-Sep-2023	F	18-Oct-2023	-	195457.00	19545.70	19545.70
6	194A	18-Jul-2023	F	18-Oct-2023	-	41747.00	4174.70	4174.70
7	194A	30-Jun-2023	F	07-Sep-2023	-	191542.00	19154.20	19154.20

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
17	LIFE INSURANCE CORPORATION OF INDIA	MUML13465E	700.00	0.00	0.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Mar-2024	F	12-May-2024	-	400.00	0.00	0.00
2	194	30-Aug-2023	F	28-Oct-2023	-	300.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
18	RELIANCE INDUSTRIES LIMITED	MUMR00462A	22590.00	2260.00	2260.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	28-Aug-2023	F	30-Oct-2023	-	22590.00	2260.00	2260.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
19	AXIS BANK LIMITED	MUMU05151G	222770.00	22277.00	22277.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
2	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
3	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
4	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
5	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
6	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
7	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
8	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
9	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
10	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
11	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
12	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
13	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
14	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
15	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
16	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
17	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
18	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
19	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
20	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
21	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
22	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
23	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
24	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
25	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
26	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
27	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
28	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
29	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
30	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
31	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
32	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
33	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
34	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
35	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
36	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
37	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
38	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
39	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
40	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
41	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
42	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
43	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	
44	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	
45	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	

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46	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
47	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
48	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
49	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
50	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
51	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
52	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
53	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
54	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
55	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
56	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
57	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
58	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
59	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
60	194A	31-Jul-2023	F	01-Nov-2023	-	2224.00	222.00	222.00
61	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
62	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
63	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
64	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
65	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
66	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
67	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
68	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
69	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
70	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
71	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK11122576	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	112500000.00	1125000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNYHGA	194IA	18-Oct-2023	F	19-Oct-2023	No	1125000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK20015575	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	92500000.00	925000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBVODA	194IA	24-Feb-2024	F	28-Feb-2024	No	925000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK24541591	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	42500000.00	425000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMXQHA	194IA	30-Apr-2024	F	05-May-2024	No	425000.00
Gross Total Across Deductor(s)						247500000.00	2475000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

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Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected ++	Total TCS Deposited
1	HDFC BANK LIMITED				MUMH03189E	461800.00	0.00	0.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CQ	12-May-2023	F	07-Sep-2023	-	461800.00	0.00	0.00
2	206CQ	12-May-2023	F	07-Sep-2023	-	461800.00	0.00	0.00
3	206CQ	12-May-2023	F	07-Sep-2023	B	-461800.00	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	AK18256254	GURMEET SINGH UBERAI		AAAPU2470J	31-Jan-2024	11400000.00	114000.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HRWMOMA	194IA	02-Feb-2024	F	05-Feb-2024	No	114000.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
2	AK18258590	SARVPREET UBERAI		AAAPO1244N	31-Jan-2024	83600000.00	836000.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HRWMDJA	194IA	02-Feb-2024	F	05-Feb-2024	No	836000.00	0.00
Gross Total Across Deductee(s)						95000000.00	950000.00	0.00

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details			Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Seller(s)						

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

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Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human [illegible]
206CB	Collection at source from timber obtained under forest leas
206CC	Collection at source from timber obtained by any mode oth lease

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194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles. etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFSPD6333E	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	NARAIN PRASAD DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	1 G PETROCHEMICALS LIMITED	BLR100315A	25500.00	2550.00	2550.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	30-Sep-2024	F	06-Nov-2024	-	1500.00	150.00	150.00
2	194	30-Sep-2024	F	06-Nov-2024	-	15750.00	1575.00	1575.00
3	194	30-Sep-2024	F	06-Nov-2024	-	8250.00	825.00	825.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	UNITED SPIRITS LIMITED	BLRM02795C	575.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	31-Jul-2024	F	30-Nov-2024	-	575.00	0.00	0.00
2	194	31-Jul-2024	U	09-Nov-2024	B	-575.00	0.00	0.00
3	194	31-Jul-2024	U	09-Nov-2024	-	575.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	MOUNT INTRA FINANCE (P) LTD	CALM01225A	6000000.00	2100000.00	2100000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	30-Sep-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
2	192	31-Aug-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
3	192	31-Jul-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
4	192	30-Jun-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
5	192	31-May-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
6	192	30-Apr-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	NAGA DHUNSERI GROUP LIMITED	CALN02647B	9268.00	927.00	927.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	23-Aug-2024	F	11-Oct-2024	-	9268.00	927.00	927.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	KAJARIA CERAMICS LTD	DELK05579A	12000.00	1200.00	1200.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	18-Sep-2024	F	26-Oct-2024	-	12000.00	1200.00	1200.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	POWER GRID CORPORATION OF INDIA LIMITED	DELP32841E	1397.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Aug-2024	F	13-Oct-2024	-	1397.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	COROMANDEL INTERNATIONAL LIMITED	HYDC00011E	12600.00	1260.00	1260.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Aug-2024	F	28-Oct-2024	-	12600.00	1260.00	1260.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #
8	BHANSALI ENGINEERING POLYMERS LIMITED	JDHB02475E	30000.00	3000.00

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Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	03-Aug-2024	F	31-Oct-2024	-	15000.00	1500.00	1500.00
2	194	01-Aug-2024	F	31-Oct-2024	-	15000.00	1500.00	1500.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
9	TRANSCORP INTERNATIONAL LTD.	JPRT01226B	24.30	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	31-Jul-2024	F	01-Nov-2024	-	24.30	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
10	DHAMPUR BIO ORGANICS LIMITED	LKND09898A	10.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	31-Jul-2024	F	09-Nov-2024	-	10.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
11	COLGATE PALMOLIVE (INDIA) LIMITED	MUMC00390F	54000.00	5400.00	5400.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	14-May-2024	F	13-Aug-2024	-	15000.00	1500.00	1500.00
2	194	14-May-2024	F	13-Aug-2024	-	39000.00	3900.00	3900.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
12	CEAT LIMITED	MUMC10660G	5610.00	561.00	561.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	29-Aug-2024	F	07-Nov-2024	-	5610.00	561.00	561.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
13	GRASIM INDUSTRIES LTD(CORPORATE FINANCE	MUMG05740A	10485.00	1049.00	1049.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	20-Aug-2024	F	08-Nov-2024	-	10190.00	1019.00	1019.00
2	194	20-Aug-2024	F	08-Nov-2024	-	205.00	21.00	21.00
3	194	20-Aug-2024	F	08-Nov-2024	-	90.00	9.00	9.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
14	HDFC BANK LIMITED	MUMH03189E	63273.00	6327.30	6327.30

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Jul-2024	F	21-Oct-2024	-	63273.00	6327.30	6327.30

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
15	KOTAK MAHINDRA BANK LIMITED	MUMK01323A	392090.00	39209.00	39209.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	28-Sep-2024	F	10-Nov-2024	-	202145.00	20214.00	20214.00
2	194A	28-Jun-2024	F	13-Aug-2024	-	189945.00	18995.00	18995.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
16	RELIANCE INDUSTRIES LIMITED	MUMR00462A	25100.00	2510.00	2510.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	29-Aug-2024	F	26-Oct-2024	-	25100.00	2510.00	2510.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
17	ULTRATECH CEMENT LIMITED	MUMU03782C	7980.00	798.00	798.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	31-Aug-2024	F	25-Oct-2024	-	7980.00	798.00	798.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
18	AXIS BANK LIMITED	MUMU05151G	96863.00	30222.00	30222.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	195	30-Sep-2024	F	29-Oct-2024	-	34566.00	10785.00	10785.00
2	195	29-Jun-2024	F	06-Aug-2024	-	62297.00	19437.00	19437.00
3	195	29-Jun-2024	F	06-Aug-2024	-	62297.00	19437.00	19437.00
4	195	29-Jun-2024	F	06-Aug-2024	G	-62297.00	-19437.00	-19437.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid /	Total Tax Deducted #

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				Credited			Deposited
Sr. No.	Section !	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	Section !	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL08161963	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	10000000.00	100000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHRXEA	194IA	30-Jul-2024	F	04-Aug-2024	No	100000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AL13089812	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	21250000.00	212500.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJYHXA	194IA	30-Sep-2024	F	03-Oct-2024	No	212500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AL08308554	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	17500000.00	175000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHZMCA	194IA	31-Jul-2024	F	05-Aug-2024	No	175000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
4	AL08309416	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	61250000.00	612500.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHKZUA	194IA	31-Jul-2024	F	05-Aug-2024	No	612500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
5	AL13090976	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	3125000.00	31250.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJKDAA	194IA	30-Sep-2024	F	03-Oct-2024	No	31250.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
6	AL13089193	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	4625000.00	46250.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HONHWYA	194IA	30-Sep-2024	F	03-Oct-2024	No	46250.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
7	AL13090372	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	1250000.00	12500.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJNFSA	194IA	30-Sep-2024	F	03-Oct-2024	No	12500.00
Gross Total Across Deductor(s)						119000000.00	1190000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected *	Total TCS Deposited
1	J J GOLD REFINERY PRIVATE LIMITED				CALJ06192E	7622000.00	7622.00	7622.00
Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ##	TCS Deposited
1	206CR	27-Sep-2024	F	27-Oct-2024	-	7622000.00	7622.00	7622.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

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Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller			PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details					Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount				
Gross Total Across Seller(s)								

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement.
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors. "P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement.
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details availal of challan will be updated as "M" (Matched). once correction is done by the deductor.

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**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash sale of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods (other than bullion/jewelry)
206CN	Collection at source on providing of any service(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose

NOTARY PARNA DAS P.S.C.C. AT KOLKATA COM NO. 032/022 Expiry Date 31-03-2023 GOVT OF WEST BENGAL
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First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

	purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
P.S.C.C
AT KOLKATA
REGN NO.
032/022
Expired Date
31-03-2027
GOVERNMENT OF WEST BENGAL

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Data Updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFNPD6485Q	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	PRADYUMNA DALMIA						
Address of Assessee	FLAT4B 4TH FLOOR, PROMENADE, 25/1 ROWLAND ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	LANSDOWNE INVESTMENTS PRIVATE LIMITED	CALW03044G	2695942.00	451593.00	451593.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	30-Mar-2024	F	27-May-2024	-	200000.00	26000.00	26000.00
2	194A	22-Mar-2024	F	27-May-2024	-	12418.00	1242.00	1242.00
3	192	29-Feb-2024	F	27-May-2024	-	200000.00	36000.00	36000.00
4	192	31-Jan-2024	F	27-May-2024	-	200000.00	36000.00	36000.00
5	192	29-Dec-2023	F	28-Jan-2024	-	200000.00	36000.00	36000.00
6	192	30-Nov-2023	F	28-Jan-2024	-	200000.00	36000.00	36000.00
7	192	31-Oct-2023	F	28-Jan-2024	-	200000.00	36000.00	36000.00
8	192	30-Sep-2023	F	31-Oct-2023	-	200000.00	36000.00	36000.00
9	192	30-Aug-2023	F	31-Oct-2023	-	200000.00	36000.00	36000.00
10	194A	08-Aug-2023	F	01-Nov-2023	-	31967.00	3196.00	3196.00
11	192	31-Jul-2023	F	31-Oct-2023	-	200000.00	36000.00	36000.00
12	194A	04-Jul-2023	F	01-Nov-2023	-	251557.00	25155.00	25155.00
13	192	30-Jun-2023	F	28-Jul-2023	-	200000.00	36000.00	36000.00
14	192	30-May-2023	F	28-Jul-2023	-	200000.00	36000.00	36000.00
15	192	02-May-2023	F	28-Jul-2023	-	200000.00	36000.00	36000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	INDIA GRID TRUST	DELI12046G	2916021.78	291603.02	291603.02

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBA	31-Jan-2024	F	11-Jun-2024	-	742908.35	74291.00	74291.00
2	194LBA	09-Nov-2023	F	08-Feb-2024	-	729087.38	72909.00	72909.00
3	194LBA	09-Aug-2023	F	30-Oct-2023	-	799526.00	79953.00	79953.00
4	194LBA	18-May-2023	F	30-Sep-2023	-	638030.13	63803.02	63803.02
5	194LBA	18-May-2023	F	30-Sep-2023	-	6469.92	647.00	647.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	ASTRA MICROWAVE PRODUCTS LIMITED	HYDA00940C	40000.00	4000.00	4000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	195	06-Sep-2023	F	09-Nov-2023	-	40000.00	4000.00	4000.00
2	195	06-Sep-2023	F	09-Nov-2023	-	0.00	0.00	0.00
3	195	06-Sep-2023	F	09-Nov-2023	B	-40000.00	-4000.00	-4000.00
4	194	31-Aug-2023	F	07-Dec-2023	-	40000.00	4000.00	4000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	HINDUSTHAN ZINC LTD.	JDHH00716C	390000.00	39000.00	39000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Dec-2023	F	27-Jan-2024	-	60000.00	6000.00	6000.00
2	194	21-Jul-2023	F	30-Oct-2023	-	70000.00	7000.00	7000.00
3	194	05-Apr-2023	F	21-Sep-2023	-	260000.00	26000.00	26000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	HDFC BANK LIMITED	MUMH03189E	400000.00	8000.00	

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##

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1	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
2	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
3	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
4	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
5	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
6	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
7	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
8	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
9	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
10	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
11	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
12	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
13	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
14	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
15	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
16	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
17	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
18	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
19	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
20	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
21	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
22	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
23	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	IRB INVIT FUND	MUMI13444E	476000.00	47600.00	47600.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBA	29-Feb-2024	F	20-May-2024	-	119000.00	11900.00	11900.00
2	194LBA	01-Nov-2023	F	04-Feb-2024	-	119000.00	11900.00	11900.00
3	194LBA	10-Aug-2023	F	28-Oct-2023	-	119000.00	11900.00	11900.00
4	194LBA	08-May-2023	F	30-Sep-2023	-	119000.00	11900.00	11900.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED	MUMR07433G	130000.00	13000.00	13000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	09-Nov-2023	F	25-Jan-2024	-	55000.00	5500.00	5500.00
2	194	12-Jul-2023	F	28-Oct-2023	-	75000.00	7500.00	7500.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	TRITON FUND 1	MUMT19558A	17702964.00	1770297.00	1770297.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBB	31-Mar-2024	F	03-Jun-2024	-	36505.00	3651.00	3651.00
2	194LBB	18-Mar-2024	F	03-Jun-2024	-	10327080.00	1032708.00	1032708.00
3	194LBB	30-Nov-2023	F	22-Jan-2024	-	44300.00	4430.00	4430.00
4	194LBB	25-Oct-2023	F	22-Jan-2024	-	7216294.00	721629.00	721629.00
5	194LBB	31-Aug-2023	F	30-Oct-2023	-	78785.00	7879.00	7879.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
9	DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED	PNED00993G	100000.00	10000.00	10000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	21-Sep-2023	F	18-Oct-2023	-	100000.00	10000.00	10000.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited

Sr. No.	Section !	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited

Sr. No.	Section !	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital As

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Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK20014890	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	92500000.00	925000.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBVIAA	194IA	24-Feb-2024	F	28-Feb-2024	No	925000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK11123464	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	112500000.00	1125000.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNBETA	194IA	18-Oct-2023	F	19-Oct-2023	No	1125000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK24540950	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	42500000.00	425000.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMHTAA	194IA	30-Apr-2024	F	05-May-2024	No	425000.00
Gross Total Across Deductor(s)						247500000.00	2475000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
1	HDFC BANK LIMITED				MUMH03189E	239310.00	47862.00	47862.00
Sr. No.	Section ¹	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CQ	05-Mar-2024	F	12-Apr-2024	-	125860.00	25172.00	25172.00
2	206CQ	31-Jan-2024	F	12-Apr-2024	-	112850.00	22570.00	22570.00
3	206CQ	31-Jan-2024	F	12-Apr-2024	-	600.00	120.00	120.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	RBG0023715	UMA KHAITAN		AFUPK6103R	29-Apr-2023	67500.00	3375.00	0.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	XNNXFQA	194IB	29-Apr-2023	F	01-May-2023	No	3375.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
2	RBG0773441	UMA KHAITAN		AFUPK6103R	07-Mar-2024	1485000.00	74250.00	0.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HRVIRVA	194IB	07-Mar-2024	F	09-Mar-2024	No	74250.00	0.00
Gross Total Across Deductee(s)						1552500.00	77625.00	0.00

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

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Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc,It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description	Section	Description

NOTARY PARNA DAS REGN NO. 032/022 Expired Date ... GOVT. OF WEST BENGAL

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192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY PARNA DAS P.S.C.C AT KOLKATA REGN NO. 032/2022 Date 31-03-2027 GOVERNMENT OF WEST BENGAL

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFNPD6485Q	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	PRADYUMNA DALMIA						
Address of Assessee	FLAT4B 4TH FLOOR, PROMENADE, 25/1 ROWLAND ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	LANSDOWNE INVESTMENTS PRIVATE LIMITED	CALW03044G	1354110.00	231411.00	231411.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	28-Sep-2024	F	31-Oct-2024	-	200000.00	36000.00	36000.00
2	192	31-Aug-2024	F	31-Oct-2024	-	200000.00	36000.00	36000.00
3	194A	31-Jul-2024	F	01-Nov-2024	-	154110.00	15411.00	15411.00
4	192	31-Jul-2024	F	31-Oct-2024	-	200000.00	36000.00	36000.00
5	192	29-Jun-2024	F	02-Aug-2024	-	200000.00	36000.00	36000.00
6	192	31-May-2024	F	02-Aug-2024	-	200000.00	36000.00	36000.00
7	192	30-Apr-2024	F	02-Aug-2024	-	200000.00	36000.00	36000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	INDIA GRID TRUST	DELI12046G	1706171.72	170618.59	170618.59

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBA	30-Jul-2024	F	07-Nov-2024	-	804435.56	80444.00	80444.00
2	194LBA	30-Jul-2024	F	07-Nov-2024	-	14450.34	1446.00	1446.00
3	194LBA	30-May-2024	F	07-Aug-2024	-	688807.70	68880.77	68880.77
4	194LBA	30-May-2024	F	07-Aug-2024	-	198478.12	19847.82	19847.82

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	ASTRA MICROWAVE PRODUCTS LIMITED	HYDA00940C	50000.00	5000.00	5000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	04-Sep-2024	F	03-Nov-2024	-	50000.00	5000.00	5000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	HINDUSTHAN ZINC LTD.	JDHH00716C	290000.00	29000.00	29000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	13-Sep-2024	F	04-Nov-2024	-	190000.00	19000.00	19000.00
2	194	22-May-2024	F	03-Aug-2024	-	100000.00	10000.00	10000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	HDFC BANK LIMITED	MUMH03189E	90130.00	9013.00	9013.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	20-Jul-2024	F	21-Oct-2024	-	90130.00	9013.00	9013.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	IRB INVIT FUND	MUMI13444E	213500.00	21350.00	21350.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBA	31-Jul-2024	F	31-Oct-2024	-	94500.00	9450.00	9450.00
2	194LBA	13-May-2024	F	07-Aug-2024	-	119000.00	11900.00	11900.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED	MUMR07433G	110000.00	11000.00	11000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	12-Jul-2024	F	31-Oct-2024	-	110000.00	11000.00	

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Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED				PNED00993G	85000.00	8500.00	8500.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	25-Sep-2024	F	08-Nov-2024	-	85000.00	8500.00	8500.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	**Section ¹**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL13094395	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	3125000.00	31250.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HONRAWA	194IA	30-Sep-2024	F	03-Oct-2024	No	31250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL13092505	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	4625000.00	46250.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJSECA	194IA	30-Sep-2024	F	02-Oct-2024	No	46250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AL13093640	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	1250000.00	12500.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HONALPA	194IA	30-Sep-2024	F	03-Oct-2024	No	12500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
4	AL13093146	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	21250000.00	212500.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJVXRA	194IA	30-Sep-2024	F	03-Oct-2024	No	212500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL08170400	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	17500000.00	175000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHRJCA	194IA	30-Jul-2024	F	04-Aug-2024	No	175000.00
Gross Total Across Deductor(s)						**47750000.00**	**477500.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr No	**Challan Details mentioned in the Statement**					**Status of Booking***
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
1	ALSORG INTERIORS INDIA PRIVATE LIMITED				DELA26442D	4331595.00	4332.00	4332.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected**	**TCS Deposited**
1	206CR	30-Sep-2024	F	21-Oct-2024	-	4331595.00	4332.00	4332.00
Sr. No.	**Name of Collector**				**TAN of Collector**	**Total Amount Paid Debited**	**Total Tax Collected**	**Total TCS Deposited**
2	HDFC BANK LIMITED				MUMH03189E	1213090.00	103018.00	
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ++**	

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1	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
2	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
3	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
4	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
5	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
6	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
7	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
8	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
9	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
10	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
11	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
12	206CQ	11-Jun-2024	F	19-Jul-2024	-	116500.00	0.00	0.00
13	206CQ	07-Jun-2024	F	19-Jul-2024	-	118000.00	0.00	0.00
14	206CQ	04-Jun-2024	F	19-Jul-2024	-	234000.00	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	RAH0376622	UMA KHAITAN		AFUPK6103R	05-Sep-2024	810000.00	40500.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HOFIXRA	194IB	05-Sep-2024	F	06-Sep-2024	No	40500.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
2	RAH0475333	UMA KHAITAN		AFUPK6103R	07-Oct-2024	135000.00	2700.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HTXKKBA	194IB	07-Oct-2024	F	09-Oct-2024	No	2700.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
3	RAH0562516	UMA KHAITAN		AFUPK6103R	07-Nov-2024	135000.00	2700.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HTDRIQA	194IB	07-Nov-2024	F	09-Nov-2024	No	2700.00	0.00
Gross Total Across Deductee(s)						1080000.00	45900.00	0.00

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details			Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Seller(s)						

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS P.S.C.C AT KOLKATA REGN NO. 032/022 Expired Date 31-03-2027

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Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers, except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third	Payment of certain amount in cash to non-filers being co-operative societies

NOTARY PARNA DAS AT KOLKATA 032/022 Expired Date ...-202... GOVT. OF WEST BENGAL TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1191/2024

IN THE MATTER OF:

NARENDRA KUMAR GOSWAMI … APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS … RESPONDENTS

INDEX

VOLUME-III

S.No.	**Particulars**	**Page No.**
8.	ANNEXURE-E: *Continue* Copies of the notice issued by CEC along with the written submissions and case notes filed before the CEC.	389-610
9.	ANNEXURE-F: Copy of the final report No.35 of 2024 dated 12 December 2024.	611-644

[*Kindly see Volume-IV from page 645-802]*

THROUGH:



SANJEEV K KAPOOR/ AAKASH BAJAJ
HIM/43/1997 D/1395/2013




AVIRAT KUMAR / PRERONA BANERJEE
D/1133/2014 F/2089/1465/2021



SANIA ABBASI
D/11804/2022
KHAITAN & CO LLP
Advocates for Respondent No.8
Max Towers, 7th Floors
Sector 16B, Noida, Uttar Pradesh-20131
Email: aakash.bajaj@khaitanco.com
Mob: 99997 77243

New Delhi
Dated: 13.01.2025

194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Proviso	
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

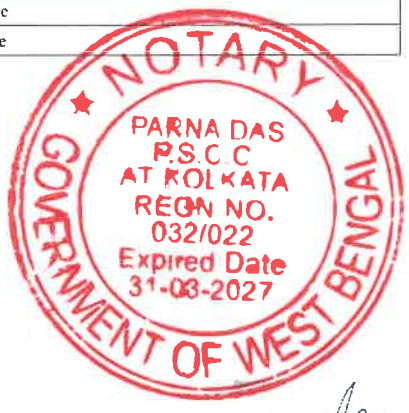
3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source



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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3553A	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	SIDDHANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	DSPL MINING PRIVATE LIMITED	CALD15720F	1401370.00	140137.00	140137.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	28-Feb-2024	F	04-Jun-2024	-	1401370.00	140137.00	140137.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	ITC LIMITED	CAL101639B	23625.00	2363.00	2363.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Feb-2024	F	27-Apr-2024	-	9375.00	938.00	938.00
2	194	14-Aug-2023	F	19-Oct-2023	-	14250.00	1425.00	1425.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	MOUNT INTRA FINANCE (P) LTD	CALM01225A	12000000.00	4570600.00	4570600.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	31-Mar-2024	F	26-May-2024	-	1000000.00	900000.00	900000.00
2	192	13-Mar-2024	F	26-May-2024	-	8250000.00	3050000.00	3050000.00
3	192	29-Feb-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
4	192	30-Jan-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
5	192	28-Dec-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
6	192	30-Nov-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
7	192	31-Oct-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
8	192	29-Sep-2023	F	18-Oct-2023	-	250000.00	57600.00	57600.00
9	192	29-Aug-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
10	192	28-Jul-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
11	192	30-Jun-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
12	192	31-May-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
13	192	30-Apr-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	LIFE INSURANCE CORPORATION OF INDIA	MUML13465E	700.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Mar-2024	F	12-May-2024	-	400.00	0.00	0.00
2	194	30-Aug-2023	F	28-Oct-2023	-	300.00	0.00	0.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited

Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194LA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital As

NOTARY PARNA DAS M.Sc C REGN NO. 032/022 Expired Date 31-03-2027 GOVERNMENT OF WEST BENGAL

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Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK20014492	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	46250000.00	462500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBBOFA	194IA	24-Feb-2024	F	28-Feb-2024	No	462500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK24540434	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	21250000.00	212500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMRICA	194IA	30-Apr-2024	F	05-May-2024	No	212500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK11119371	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	56250000.00	562500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNFTGA	194IA	18-Oct-2023	F	19-Oct-2023	No	562500.00
Gross Total Across Deductor(s)						123750000.00	1237500.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited

No Transactions Present

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

All amount values are in INR

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

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1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
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M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
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**Remarks

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Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
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194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies first proviso

NOTARIAL PARNA DAS P.S.C.C AT KOLKATA REGN NO Date

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194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY PARNA DAS P.S.C.C AT KOLKATA REGN NO. Expired Date 31-08-2027 GOVERNMENT OF WEST BENGAL

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3553A	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	SIDDHANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	ITC LIMITED				CALI01639B	11250.00	1125.00	1125.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	30-Jul-2024	F	28-Oct-2024	-	11250.00	1125.00	1125.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
2	MOUNT INTRA FINANCE (P) LTD				CALM01225A	6000000.00	2100000.00	2100000.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	192	30-Sep-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
2	192	31-Aug-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
3	192	31-Jul-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
4	192	30-Jun-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
5	192	31-May-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
6	192	30-Apr-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	**Section [1]**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194LA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL13087675	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	625000.00	6250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HONREIA	194IA	30-Sep-2024	F	03-Oct-2024	No	6250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL08163890	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	5000000.00	50000.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHOCLA	194IA	30-Jul-2024	F	04-Aug-2024	No	50000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AL13088526	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	1562500.00	15625.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJYAVA	194IA	30-Sep-2024	F	03-Oct-2024	No	15625.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS**
4	AL08169545	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	8750000.00	

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Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOAECKA	194IA	30-Jul-2024	F	07-Aug-2024	No	87500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL08310013	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	30625000.00	306250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHGTZA	194IA	31-Jul-2024	F	04-Aug-2024	No	306250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
6	AL13086894	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	10625000.00	106250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOKNEVA	194IA	30-Sep-2024	F	02-Oct-2024	No	106250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
7	AL13084153	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	2312500.00	23125.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJHNKA	194IA	30-Sep-2024	F	02-Oct-2024	No	23125.00
Gross Total Across Deductor(s)						**59500000.00**	**595000.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
1	KOTAK MAHINDRA BANK LIMITED				MUMK01323A	937351.00	47470.00	47470.00
Sr. No	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CQ	29-Aug-2024	F	23-Oct-2024	-	229898.00	0.00	0.00
2	206CQ	29-Aug-2024	F	23-Oct-2024	-	237351.00	47470.00	47470.00
3	206CQ	28-Aug-2024	F	23-Oct-2024	-	470102.00	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	AL05017806	ALOKA MITRA		ADMPM3073E	19-Jun-2024	205000000.00	2050000.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HLDNTTA	194IA	21-Jun-2024	F	25-Jun-2024	No	2050000.00	0.00
Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
2	AL05018495	SARAJIT KUMAR MITRA		ADWPM4241J	19-Jun-2024	102500000.00	1025000.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HLDNTLA	194IA	21-Jun-2024	F	25-Jun-2024	No	1025000.00	0.00
Gross Total Across Deductee(s)						**307500000.00**	**3075000.00**	**0.00**

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PARIMAL DAS CALCUTTA REGN NO. Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL
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PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

**Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in his TDS statement.

NOTARY PARNA DAS CALCUTTA REGN NO. 6324/22 Expired Date 31/03/2027 GOVERNMENT OF WEST BENGAL

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1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description

Abbreviation	Description

NOTARY ★ BARNA DAS ★ CALCUTTA ★ GOVERNMENT OF WEST BENGAL Expires on 31-05-2027

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AY	Assessment Year

TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3548D	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	VEDANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	ITC LIMITED	CALI01639B	23625.00	2363.00	2363.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Feb-2024	F	27-Apr-2024	-	9375.00	938.00	938.00
2	194	14-Aug-2023	F	19-Oct-2023	-	14250.00	1425.00	1425.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	MOUNT INTRA FINANCE (P) LTD	CALM01225A	12000000.00	4170600.00	4170600.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	31-Mar-2024	F	26-May-2024	-	1000000.00	500000.00	500000.00
2	192	13-Mar-2024	F	26-May-2024	-	8250000.00	3050000.00	3050000.00
3	192	29-Feb-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
4	192	30-Jan-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
5	192	28-Dec-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
6	192	30-Nov-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
7	192	31-Oct-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
8	192	29-Sep-2023	F	18-Oct-2023	-	250000.00	57600.00	57600.00
9	192	29-Aug-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
10	192	28-Jul-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
11	192	30-Jun-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
12	192	31-May-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
13	192	30-Apr-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	SIPL-SMPL-VD (JV)	CALS49740F	2797920.00	279798.00	279798.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	06-Sep-2024	-	59689.00	5969.00	5969.00
2	194A	05-Jan-2024	F	02-Jun-2024	-	182503.00	18251.00	18251.00
3	194A	13-Dec-2023	F	27-Jan-2024	-	158698.00	15870.00	15870.00
4	192A	27-Nov-2023	F	27-Jan-2024	-	137161.00	13716.00	13716.00
5	192A	16-Nov-2023	F	27-Jan-2024	-	386545.00	38655.00	38655.00
6	192A	16-Oct-2023	F	27-Jan-2024	-	302661.00	30267.00	30267.00
7	194A	19-Jul-2023	F	30-Oct-2023	-	58945.00	5895.00	5895.00
8	194A	06-Jul-2023	F	30-Oct-2023	-	87058.00	8706.00	8706.00
9	194A	28-Jun-2023	F	22-Sep-2023	-	99753.00	9976.00	9976.00
10	194A	23-Jun-2023	F	22-Sep-2023	-	687845.00	68785.00	68785.00
11	194A	15-May-2023	F	22-Sep-2023	-	328733.00	32874.00	32874.00
12	194A	21-Apr-2023	F	22-Sep-2023	-	77083.00	7709.00	7709.00
13	194A	15-Apr-2023	F	22-Sep-2023	-	231247.00	23125.00	23125.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	MOUNTTECH INDIA VENTURES PRIVATE LIMITED	DELM46129G	170492.00	17049.00	17049.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	28-May-2024	-	170492.00	17049.00	17049.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #

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5	LIFE INSURANCE CORPORATION OF INDIA				MUML13465E	700.00	(400)	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	01-Mar-2024	F	12-May-2024	-	400.00	0.00	0.00
2	194	30-Aug-2023	F	28-Oct-2023	-	300.00	0.00	0.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	**Name of Deductor**	**TAN of Deductor**	**Total Amount Paid / Credited**	**Total Tax Deducted#**	**Total TDS Deposited**
Sr. No.	**Section [1]**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	**Name of Deductor**	**TAN of Deductor**	**Total Amount Paid / Credited**
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
1	AK11120502	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	56250000.00	562500.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HHNUOKA	194IA	18-Oct-2023	F	19-Oct-2023	No	562500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AK24540191	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	21250000.00	212500.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HIMIGXA	194IA	30-Apr-2024	F	05-May-2024	No	212500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AK20015203	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	46250000.00	462500.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HRBVYTA	194IA	24-Feb-2024	F	28-Feb-2024	No	462500.00
Gross Total Across Deductor(s)						**123750000.00**	**1237500.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Buyer**	**PAN of Buyer**	**Transaction Date**	**Total Transaction Amount**
Sr. No	**Challan Details mentioned in the Statement**				**Status of Booking***
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**	
Gross Total Across Buyer(s)					

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	**Name of Collector**				**TAN of Collector**	**Total Amount Paid/ Debited**	**Total Tax Collected+**	**Total TCS Deposited**
1	AXIS BANK LIMITED				MUMU05151G	179502.20	0.00	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ++**	**TCS Deposited**
1	206CQ	11-Apr-2023	F	22-Sep-2023	-	179502.20	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	**Assessment Year**	**Mode**	**Refund Issued**	**Nature of Refund**	**Amount of Refund**	**Interest**	**Date of Payment**	**Remarks**

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

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Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS

Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

**Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors. "P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
Total TDS Deposited will not include the amount deposited as Fees and Interest

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head **3.Major Head**

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Data Updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3548D	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	VEDANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	ITC LIMITED				CALI01639B	11250.00	1125.00	1125.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	30-Jul-2024	F	28-Oct-2024	-	11250.00	1125.00	1125.00
Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	MOUNT INTRA FINANCE (P) LTD				CALM01225A	6000000.00	2100000.00	2100000.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	30-Sep-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
2	192	31-Aug-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
3	192	31-Jul-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
4	192	30-Jun-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
5	192	31-May-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
6	192	30-Apr-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	MOUNTTECH INDIA VENTURES PRIVATE LIMITED				DELM46129G	624822.03	62483.00	62483.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	30-Sep-2024	F	07-Nov-2024	-	377096.00	37710.00	37710.00
2	194A	30-Jun-2024	F	07-Aug-2024	-	247726.03	24773.00	24773.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL08310540	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	30625000.00	306250.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHUEFA	194IA	31-Jul-2024	F	05-Aug-2024	No	306250.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AL13081036	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	2312500.00	23125.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJHTIA	194IA	30-Sep-2024	F	02-Oct-2024	No	23125.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	

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3	AL08168543	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	8750000.00	87500.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHTSFA	194IA	30-Jul-2024	F	04-Aug-2024	No	87500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
4	AL13081644	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	10625000.00	106250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJAHAA	194IA	30-Sep-2024	F	02-Oct-2024	No	106250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL13083044	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	625000.00	6250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJHAMA	194IA	30-Sep-2024	F	02-Oct-2024	No	6250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
6	AL13083652	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	1562500.00	15625.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJTOZA	194IA	30-Sep-2024	F	02-Oct-2024	No	15625.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
7	AL08163142	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	5000000.00	50000.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHRKBA	194IA	30-Jul-2024	F	04-Aug-2024	No	50000.00
Gross Total Across Deductor(s)						**59500000.00**	**595000.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Buyer**		**PAN of Buyer**	**Transaction Date**	**Total Transaction Amount**
Sr. No	**Challan Details mentioned in the Statement**					**Status of Booking***
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	**Name of Collector**				**TAN of Collector**	**Total Amount Paid/ Debited**	**Total Tax Collected +**	**Total TCS Deposited**
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ++**	**TCS Deposited**

No Transactions Present

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	**Assessment Year**	**Mode**	**Refund Issued**	**Nature of Refund**	**Amount of Refund**	**Interest**	**Date of Payment**	**Remarks**

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	AL05015393	ALOKA MITRA		ADMPM3073E	19-Jun-2024	205000000.00	2050000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	HLDNTGA	194IA	21-Jun-2024	F	25-Jun-2024	No	2050000.00	0.00
Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
2	AL05016745	SARAJIT KUMAR MITRA		ADWPM4241J	19-Jun-2024	102500000.00	1025000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	HLCIYTA	194IA	21-Jun-2024	F	26-Jun-2024	No	1025000.00	0.00
Gross Total Across Deductee(s)						**307500000.00**	**3075000.00**	**0.00**

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Seller**	**PAN of Seller**	**Transaction Date**	**Total Transaction Amount**	**Total Amount Deposited ### ot**
Sr. No	**Challan Details**			**Status of Booking***	**Demand Payment**	**Total**

PARNA DAS CALCUTTA 032/022 Expiry Date 31-05-2027 GOVERNMENT OF WEST BENGAL TRUE COPY

	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			Other than TDS
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN. NO. 032/022 Expired Date 31-05-2027

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a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

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800	TDS on sale of immovable property

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Narain Prasad Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Narain Prasad Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
GOVERNMENT OF WEST BENGAL

A. C. BHUTERIA & CO.
KOLKATA
Chartered Accountants

2, India Exchange Place 2nd Floor Room No. 10 Kolkata - 700 001
Phone : 2230 6990, 2231 7128 E-mail : m_bhuteria@yahoo.co.in Website : www.acbhuteria

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Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

a. The assessee, Mr. Narain Prasad Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 36,65,00,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	7,51,75,000	9,25,000
16-03-24	1,73,25,000	-
30-03-24	4,25,00,000	4,25,000
02-07-24	4,75,00,000	4,75,000
25-07-24	4,12,50,000	4,12,500
08-08-24	46,25,000	46,250
19-08-24	2,25,00,000	2,25,000
29-08-24	31,25,000	31,250
Total	**36,65,00,000**	**36,65,000**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 5,00,00,000/- (after TDS) has been paid on the 12th of September, 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Partner
Membership No: 314270
UDIN: 24314270BKCBYM7801

Place of Signature: Kolkata
Date: 2/10/2024

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Pradyumna Dalmia
25/1 Rowland Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Pradyumna Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

NOTARY
CALCUTTA
REGN NO.
032/022
Expired Date
31/05/2027
GOVERNMENT OF WEST BENGAL

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a. The assessee, Mr. Pradyumna Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 29,52,50,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	7,51,75,000	9,25,000
16-03-24	1,73,25,000	-
30-03-24	4,25,00,000	4,25,000
02-07-24	1,75,00,000	1,75,000
08-08-24	46,25,000	46,250
19-08-24	2,25,00,000	2,25,000
29-08-24	31,25,000	3,12,500
Total	**29,52,50,000**	**29,52,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 2,00,00,000/- (after TDS) has been paid on the 13th of September which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYP4128

Place of Signature: Kolkata

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Date: 2/10/2024

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NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Siddhant Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Siddhant Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on *Reports or Certificates for Special Purposes*' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that:

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/2022 Month Date 21.05.2027

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a. The assessee, Mr. Siddhant Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 18,32,50,000 towards sale consideration on the following dates –

Date	Sales consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	5,62,50,000	5,62,500
15-01-24	3,75,87,500	4,62,500
16-03-24	86,62,500	-
30-03-24	2,12,50,000	2,12,500
02-07-24	2,37,50,000	2,37,500
25-07-24	2,06,25,000	2,06,250
08-08-24	23,12,500	23,125
19-08-24	1,12,50,000	1,12,500
29-08-24	15,62,500	15,625
Total	**18,32,50,000**	**18,32,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 35,50,000/- (after TDS) has been paid on the 13th of September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYN8609

GOVERNMENT OF WEST BENGAL REGN NO. 032/022 Expired Date 31-05-2027

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Place of Signature: Kolkata
Date: 2/10/2024

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Vedant Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Vedant Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that:

NOTARY PARNA DAS CALCUTTA REGN NO. 032/2022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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a. The assessee, Mr. Vedant Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 18,32,50,000 towards sale consideration on the following dates –

Date	Sales consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	5,62,50,000	5,62,500
15-01-24	3,75,87,500	4,62,500
16-03-24	86,62,500	-
30-03-24	2,12,50,000	2,12,500
02-07-24 and 4/7/2024	2,37,50,000	2,37,500
25-07-24	2,06,25,000	2,06,250
08-08-24	23,12,500	23,125
19-08-24	1,12,50,000	1,12,500
29-08-24	15,62,500	15,625
Total	**18,32,50,000**	**18,32,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 82,00,000/- (after TDS) has been paid on 12th September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYO7961

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

Place of Signature: Kolkata
Date: 2/10/2024

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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S. CHORARIA & ASSOCIATES
CHARTERED ACCOUNTANTS

P-41, PRINCEP STREET
ROOM No. 222
KOLKATA - 700 072
Phone : 2236 4645 / 4005 4515
E-mail : schoraria1@gmail.com

Estate of Late Shyam Sundar Dalmia
PAN: AAAJE1479R
D-505, Windsor Palace
6A, Iron Side Road
Kolkata - 700019

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Estate of Late Shyam Sundar Dalmia (hereinafter referred to as the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the assessee. The assessee is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

S. Chorariá & Associates
Chartered Accountants
Kolkata

TRUE COPY

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

a. The assessee, Estate of Late Shyam Sundar Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed on 16th October 2023, 1st July 2024, 31st July 2024 and 27th March 2024 for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 29,52,50,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	9,25,00,000	9,25,000
30-03-24	4,25,00,000	4,25,000
02-07-24	1,75,00,000	1,75,000
08-08-24	46,25,000	46,250
19-08-24	12,50,000	12,500
19-08-24	2,12,50,000	2,12,500
29-08-24	31,25,000	31,250
Total	**29,52,50,000**	**29,52,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 4,35,00,000/- (excluding TDS) has been paid on the 13th of September, 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For S. Choraria & Associates
Chartered Accountants
Firm Registration No. 323475E

Santosh Choraria
Partner
Membership No: 055991
UDIN: 24055991BKEMW06813

Place of Signature: Kolkata
Date: 02.10.2024

S. Choraria & Associates * Chartered Accountants * Kolkata

NOTARY ★ GOVERNMENT OF WEST BENGAL ★
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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नारायण प्रसाद डालमिया पुत्र श्री रघुनन्दन प्रसाद डालमिया
निवासी 2/3 सरत बॉस रोड कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप निम्नलिखित विन्दुओ के सम्बन्ध में लिखित जवाब तथा अपने बयान उपलब्ध कराये। जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

बिन्दु संख्या 1- क्या डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा पर स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 का वर्तमान में मालिक कौन-कौन है।

बिन्दु संख्या 2- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में विवेचक को डालमिया फार्म हाउस के मैनेजर श्री मुकेश अग्रवाल द्वारा दिनाँक 16.10.2023 को तैयार किया गया एक MOU कराया है। जिसमे आपका नाम विक्रेता के रूप में अंकित है। क्या यहा MOU आपके द्वारा ही तैयार किया गया है।

बिन्दु संख्या 3- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 तथा आपके द्वारा जिस जमीन का MOU किया गया है क्या यह दोनो जमीन एक ही है।

बिन्दु संख्या 4- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की क्या क्या शर्ते थी विस्तृत विवरण उपलब्ध कराये।

बिन्दु संख्या 5- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की कानूनी मान्यता क्या है।

27/9/24
(रामदेव शर्मा)
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थाना-जैत जनपद मथुरा

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31-05-2027
GOVERNMENT OF WEST BENGAL

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चन्द्रकुमार धानुका पुत्र शंकर लाल धानुका
निवासी बुडलेन्ड पार्क कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप निम्नलिखित विन्दुओ के सम्बन्ध में लिखित जवाब तथा अपने बयान उपलब्ध कराये। जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

बिन्दु संख्या 1- क्या डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा पर स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 का वर्तमान में मालिक कौन-कौन है।

बिन्दु संख्या 2- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में विवेचक को डालमिया फार्म हाउस के मैनेजर श्री मुकेश अग्रवाल द्वारा दिनाँक 16.10.2023 को तैयार किया गया एक MOU कराया है। जिसमे आपका नाम विक्रेता के रूप में अंकित है। क्या यहा MOU आपके द्वारा ही तैयार किया गया है।

बिन्दु संख्या 3- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 तथा आपके द्वारा जिस जमीन का MOU किया गया है क्या यह दोनो जमीन एक ही है।

बिन्दु संख्या 4- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की क्या क्या शर्ते थी विस्तृत विवरण उपलब्ध कराये।

बिन्दु संख्या 5- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की कानूनी मान्यता क्या है।

20/9/24
(रामदेव शर्मा)
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थाना-जैत जनपद मथुरा

NOTARY
PARNA DAS
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REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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राजेन्द्र प्रसाद पंसारी पुत्र लालचन्द्र पंसारी
निवासी 6A आईरन रोड डी505 विडसर पैलेस कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप निम्नलिखित विन्दुओ के सम्बन्ध में लिखित जवाब तथा अपने बयान उपलब्ध कराये। जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

बिन्दु संख्या 1- क्या डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा पर स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 का वर्तमान में मालिक कौन-कौन है।

बिन्दु संख्या 2- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में विवेचक को डालमिया फार्म हाउस के मैनेजर श्री मुकेश अग्रवाल द्वारा दिनाँक 16.10.2023 को तैयार किया गया एक MOU कराया है। जिसमे आपका नाम विक्रेता के रूप में अंकित है। क्या यहा MOU आपके द्वारा ही तैयार किया गया है।

बिन्दु संख्या 3- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 तथा आपके द्वारा जिस जमीन का MOU किया गया है क्या यह दोनो जमीन एक ही है।

बिन्दु संख्या 4- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की क्या क्या शर्ते थी विस्तृत विवरण उपलब्ध कराये।

बिन्दु संख्या 5- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की कानूनी मान्यता क्या है।

27/9/24
(रामदेव शर्मा)
उ0नि0
थाना-जैत जनपद मथुरा

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CALCUTTA
REGN NO.
032/022
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31-05-2027
GOVERNMENT OF WEST BENGAL

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सिद्धान्त डालमिया पुत्र सूर्यकान्त डालमिया
निवासी 2/3 शरत बॉस रोड कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप निम्नलिखित विन्दुओ के सम्बन्ध में लिखित जवाब तथा अपने बयान उपलब्ध कराये। जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

बिन्दु संख्या 1- क्या डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा पर स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 का वर्तमान में मालिक कौन-कौन है।

बिन्दु संख्या 2- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में विवेचक को डालमिया फार्म हाउस के मैनेजर श्री मुकेश अग्रवाल द्वारा दिनाँक 16.10.2023 को तैयार किया गया एक MOU कराया है। जिसमे आपका नाम विक्रेता के रूप में अंकित है। क्या यहा MOU आपके द्वारा ही तैयार किया गया है।

बिन्दु संख्या 3- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 तथा आपके द्वारा जिस जमीन का MOU किया गया है क्या यह दोनो जमीन एक ही है।

बिन्दु संख्या 4- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की क्या क्या शर्ते थी विस्तृत विवरण उपलब्ध कराये।

बिन्दु संख्या 5- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की कानूनी मान्यता क्या है।

27/9/24

(रामदेव शर्मा)
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थाना-जैत जनपद मथुरा

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REGN NO.
032/022
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31-05-2027
GOVERNMENT OF WEST BENGAL

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वेदान्त डालमिया पुत्र श्री सूर्यकान्त डालमिया
निवासी 2/3 शरत बॉस रोड कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप निम्नलिखित विन्दुओ के सम्बन्ध में लिखित जवाब तथा अपने बयान उपलब्ध कराये। जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

बिन्दु संख्या 1- क्या डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा पर स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 का वर्तमान में मालिक कौन-कौन है।

बिन्दु संख्या 2- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में विवेचक को डालमिया फार्म हाउस के मैनेजर श्री मुकेश अग्रवाल द्वारा दिनाँक 16.10.2023 को तैयार किया गया एक MOU कराया है। जिसमे आपका नाम विक्रेता के रूप में अंकित है। क्या यहा MOU आपके द्वारा ही तैयार किया गया है।

बिन्दु संख्या 3- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 तथा आपके द्वारा जिस जमीन का MOU किया गया है क्या यह दोनो जमीन एक ही है।

बिन्दु संख्या 4- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की क्या क्या शर्ते थी विस्तृत विवरण उपलब्ध कराये।

बिन्दु संख्या 5- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की कानूनी मान्यता क्या है।

27/9/24
(रामदेव शर्मा)
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थाना-जैत जनपद मथुरा

NOTARY
PARNA DAS
CALCUTTA
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032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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प्रद्युमन डालमिया पुत्र श्री मधुसूदन डालमिया
निवासी -25/1 रॉलेण्ड रोड प्रोमेन्ड फ्लैट नं0 4 बी कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिंग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम व 4/10 वृक्ष संरक्षण अधिनियम व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप निम्नलिखित विन्दुओ के सम्बन्ध में लिखित जवाब तथा अपने बयान उपलब्ध कराये। जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

बिन्दु संख्या 1- क्या डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा पर स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 का वर्तमान में मालिक कौन-कौन है।

बिन्दु संख्या 2- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में विवेचक को डालमिया फार्म हाउस के मैनेजर श्री मुकेश अग्रवाल द्वारा दिनाँक 16.10.2023 को तैयार किया गया एक MOU कराया है। जिसमे आपका नाम विक्रेता के रूप में अंकित है। क्या यहा MOU आपके द्वारा ही तैयार किया गया है।

बिन्दु संख्या 3- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा स्थित जमीन गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 तथा आपके द्वारा जिस जमीन का MOU किया गया है क्या यह दोनो जमीन एक ही है।

बिन्दु संख्या 4- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की क्या क्या शर्ते थी विस्तृत विवरण उपलब्ध कराये।

बिन्दु संख्या 5- डालमिया फार्म छटीकरा वृन्दावन रोड मथुरा की जमीन के सम्बन्ध में दिनाँक 16.10.2023 को किये गये MOU की कानूनी मान्यता क्या है।

21/9/24
(रामदेव शर्मा)
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थाना-जैत जनपद मथुरा

थाना-जैत जनपद-मथुरा

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

Rajendra Prasad Pansari son of Lalchand Pansari
Resident of 6A Iron Road D 505 Widsar Palace Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been lodged against you at Police Station Jait, District Mathura and 4/10 Tree Protection Act and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is ongoing.

I am the co- investigator in the above case. In the course of investigation, you are expected to provide written answers and your statements regarding the following points. So that further investigation of the above case can be implemented.

Point number 1 - Who are the current owners of land Gaata numbers 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 situated at Dalmia Farm Chhatikara Vrindavan Road Mathura?

Point number 2- Regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, the investigator has got an MOU prepared on 16.10.2023 by the manager of Dalmia Farm House, Mr. Mukesh Agarwal. In which your name is mentioned as the seller. Has the MOU been prepared by you here?

Point No. 3: Land situated at Dalmia Farm Chhatikara Vrindavan Road Mathura, Land No. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 and the land for which you have done MOU, are both these lands the same

Point No. 4: What were the conditions of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, provide detailed details?

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Point No. 5: What is the legal validity of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura?

(Ramdev Sharma)
P.S. Jait District Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Narayan Prasad Dalmia son of Shri Raghunandan Prasad Dalmia
Resident of 2/3 Sarat Bose Road, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is ongoing.
I am the co- investigator in the above case. In the course of investigation, you are expected to provide written answers and your statements regarding the following points. So that further investigation of the above case can be implemented.

Point number 1 - Who are the current owners of land Gaata numbers 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 situated at Dalmia Farm Chhatikara Vrindavan Road Madhura.

Point No. 2- Regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura, an MOU has been prepared on 16.10.2023 by Mr. Mukesh Aggarwal, Manager of Dalmia Farm House, to the investigator. In which your name is mentioned as the seller. Has the MOU been prepared by you?

Point No. 3: Land situated at Dalmia Farm Chhatikara Vrindavan Road Madhura, Gaata No. 107,242,243,244,246,248,249,253,254,255,256 and the land for which you have done MOU, are both these lands the same?

Point No. 4: What were the terms and conditions of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, provide detailed details?

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Point No. 5: What is the legal validity of the MOU dated 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura?

(Ramdev Sharma)
P.S. Jait District Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Siddhant Dalmia son of Surykant Dalmia
Resident of 2/3 Sarat Bose Road, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is ongoing.

I am the co- investigator in the above case. In the course of investigation, you are expected to provide written answers and your statements regarding the following points. So that further investigation of the above case can be implemented.

Point number 1 - Who are the current owners of land Gaata numbers 107,242,243,244,246,248,249,253,254,255,256 situated at Dalmia Farm Chhatikara Vrindavan Road Mathura.

Point No. 2- Regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura, an MOU has been prepared on 16.10.2023 by Mr. Mukesh Aggarwal, Manager of Dalmia Farm House, to the investigator. In which your name is mentioned as the seller. Has the MOU been prepared by you?

Point No. 3: Land situated at Dalmia Farm Chhatikara Vrindavan Road Madhura, Gaata No. 107,242,243,244,246,248,249,253,254,255,256 and the land for which you have done MOU, are both these lands the same?

Point No. 4: What were the terms and conditions of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, provide detailed details?

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OF WEST BENGAL

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Point No. 5: What is the legal validity of the MOU dated 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura?

(Ramdev Sharma)
P.S. Jait District Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Vedant Dalmia son of Shri Surykant Dalmia
Resident of 2/3 Sarat Bose Road, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is ongoing.

I am the co- investigator in the above case. In the course of investigation, you are expected to provide written answers and your statements regarding the following points. So that further investigation of the above case can be implemented.

Point number 1 - Who are the current owners of land Gaata numbers 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 situated at Dalmia Farm Chhatikara Vrindavan Road Mathura.

Point No. 2- Regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura, an MOU has been prepared on 16.10.2023 by Mr. Mukesh Aggarwal, Manager of Dalmia Farm House, to the investigator. In which your name is mentioned as the seller. Has the MOU been prepared by you?

Point No. 3: Land situated at Dalmia Farm Chhatikara Vrindavan Road Madhura, Gaata No. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 and the land for which you have done MOU, are both these lands the same?

Point No. 4: What were the terms and conditions of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, provide detailed details?

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Point No. 5: What is the legal validity of the MOU dated 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura?

(Ramdev Sharma)
P.S. Jait District Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Pradyumn Dalmia son of Shri Madhusudana Dalmia
Resident of 25/1 Rowland Road, Promenade Flat No. 48 Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is ongoing.
I am the co- investigator in the above case. In the course of investigation, you are expected to provide written answers and your statements regarding the following points. So that further investigation of the above case can be implemented.

Point number 1 - Who are the current owners of land Gaata numbers 107,242,243,244,246,248,249,253,254,255,256 situated at Dalmia Farm Chhatikara Vrindavan Road Mathura.

Point No. 2- Regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura, an MOU has been prepared on 16.10.2023 by Mr. Mukesh Aggarwal, Manager of Dalmia Farm House, to the investigator. In which your name is mentioned as the seller. Has the MOU been prepared by you?

Point No. 3: Land situated at Dalmia Farm Chhatikara Vrindavan Road Madhura, Gaata No. 107,242,243,244,246,248,249,253,254,255,256 and the land for which you have done MOU, are both these lands the same?

Point No. 4: What were the terms and conditions of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, provide detailed details?

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

Point No. 5: What is the legal validity of the MOU dated 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura?

(Ramdev Sharma)
P.S. Jait District Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Chandrakumar Dhanuka son of Shankar Lal Dalmia
Resident of 25/1 Roland Road, Promenade Flat No. 48 Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is ongoing.

I am the co- investigator in the above case. In the course of investigation, you are expected to provide written answers and your statements regarding the following points. So that further investigation of the above case can be implemented.

Point number 1 - Who are the current owners of land Gaata numbers 107,242,243,244,246,248,249,253,254,255,256 situated at Dalmia Farm Chhatikara Vrindavan Road Mathura.

Point No. 2- Regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura, an MOU has been prepared on 16.10.2023 by Mr. Mukesh Aggarwal, Manager of Dalmia Farm House, to the investigator. In which your name is mentioned as the seller. Has the MOU been prepared by you?

Point No. 3: Land situated at Dalmia Farm Chhatikara Vrindavan Road Madhura, Gaata No. 107,242,243,244,246,248,249,253,254,255,256 and the land for which you have done MOU, are both these lands the same?

Point No. 4: What were the terms and conditions of the MOU made on 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Mathura, provide detailed details?

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Point No. 5: What is the legal validity of the MOU dated 16.10.2023 regarding the land of Dalmia Farm Chhatikara Vrindavan Road Madhura?

(Ramdev Sharma)
P.S. Jait District Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Date: 28/09/2024

From:

1. Narain Prasad Dalmia
   2/3, Sarat Bose Road, Kolkata

2. Siddhanth Dalmia
   2/3, Sarat Bose Road, Kolkata

3. Vedant Dalmia
   2/3, Sarat Bose Road, Kolkata

4. Pradyumna Dalmia
   25/1, Rowland Road, Kolkata

5. Rajendra Prasad Pansari
   6A, Iron Side Road, Kolkata

6. Chandra Kumar Dhanuka
   4A, Woodburn Park, Kolkata

To:
The Senior Superintendent of Police
District Mathura (UP)

Dear Sir,

Sub: FIR Ref. Nos. 413/2024 u/s 29/33/41/42/51 of Indian Forest Act, 415/2024 u/s 136 of Electricity Act, and 417/2024 u/s 3/5 of Public Property Prevention Act.

We are in receipt your Notice dated 27/09/2024 in respect of the aforesaid FIRs and have to state as under: -

Point No.1. We all were Co-owners in respect of plot Nos.107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 & 269. The revised statement of Gata Nos. is being enclosed for your further reference. However, under various Agreements executed in between ourselves and M/s. Radha Madhav Developers, a partnership firm having its office situated at Plot No.62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN-201301 (U.P.), India, during the period from 16/10/2023 to 02/09/2024 an area of 33.6584 Acres sold and possession stands handed over on 04/09/2024. Copies of respective Agreements executed are enclosed for your reference.

...2

NOTARY
PARNA DAS
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REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Point No.2. We hereby confirm that the copy of the Agreement dated 16/10/2024 handed over by Sri Mukesh Agarwal, wherein our names have been entered as "Seller", has been executed by us.
Point No.3. We confirm that Plot Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 & 269 are Plots of Land as has been referred in the Agreement dated 16/10/2023 or Agreements entered subsequently.

Point No.4. The possession was required to be handed over on receipt of the full consideration and since the full consideration was received by us on 02/09/2024, the possession stands handed over on 04/09/2024.

As mentioned above, we entered into Agreement for Sale as mentioned in Point-I and having received the full consideration amount handed over the possession of the land to M/s. Radha Madhav Developers. The transaction was thereby concluded in all respects including the payment of applicable TDS and deposit of income tax for Capital Gains and accordingly the Agreement is legally binding. Since the buyer is now in possession of the land, they are fully responsible for any actions taken by them or their representative.

We hope you will find the above information to your satisfaction.

Yours faithfully,

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

N.D. Harsha

K.K. Tibrewalla
Authorised Signatory

Encl.: As above

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Received from Sri V. P. Dalmia, Sri C. K. Dalmia, Sri P. Dalmia, Sri Vishnu Dalmia & Sri Siddharth Dalmia through their Authorised Signatories Sri Kailash Tibrewal & Sri Narayan DAS Haritash the following documents Re. Notice Dt. 27.05.2024 in connection with FIR No. 413/2024 u/s 29, 33, 41, 42 & 51, under Indian Forest Act, 415/2024 u/s 136 under Electricity Act and 417/2024 u/s 345 under Public Property Prevention Act.

1. ~~Copies~~ Authority letter for Sri Kailash Tibrewal & Sri Narayan DAS Haritash.
2. ~~Khaitan~~ details
3. Reply to notice of 27.05.24
4. Copies of MOA (& AOA)
5. Challan for payment of Capital Gain Tax.
6. Bank A/c details
7. Details of Payment Received
8. Acknowledged Copies of notices.
9. Revised Khaitan Statement.

28/5/24

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Received from Sri N.P. Dalmia, Sri C.K. Dalmia, Sri P. Dalmia, Sri Vedant Dalmia and Sri Siddhant Dalmia through their authorised signatories Sri Kailash Tibrewal & Sri Narayan Das Harsha the following documents. Re. Notice dated 27.09.2024 in connection with FIR No. 413/2024 u/s 29, 33, 41, 42 & 51 under Indian Forest Act. 415/2024 u/s 136 under Electricity Act and 417/2024 u/s 3&5 under Public Property Prevention Act.

1. Authority letter for Sri Kailash Tibrewal & Sri Narayan Das Harsha
2. Khatauni Details
3. Reply to Notice Dt. 27.09.2024
4. Copies of MOU (8 Nos.)
5. Challan for payment of capital gain tax
6. Bank a/c details.
7. Details of Payment Received
8. Acknowledged copies of notices
9. Revised Khatauni statement

Sd/-
30/09/24

//TRUE TYPED COPY//

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Date: 27/09/2024

From:
Chandra Kumar Dhanuka
4A, Woodburn Park, Kolkata

To:
The Sub-Inspector
Thana Jait, Mathura

Dear Sir,

LETTER OF AUTHORITY

Sub: FIR Ref. Nos. 413/2024 u/s 29/33/41/42/51 of Indian Forest Act, 415/2024 u/s 136 of Electricity Act, and 417/2024 u/s 3/5 of Public Property Prevention Act.

I do hereby authorise Sri K.K. Tibrewalla, son of Late Bularam Tibrewalla, resident of 64B, Ballygunge Circular Road, Kolkata-700019 to appear and submit the required information/details as may be required by your office in connection with the enquiry relating to the above mentioned FIRs.

Yours faithfully,

Chandra Kumar Dhanuka

I accept.

K.K. Tibrewalla
Authorised Signatory

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Date: 27/09/2024

From:

1. Narain Prasad Dalmia
   2/3, Sarat Bose Road, Kolkata

2. Siddhanth Dalmia
   2/3, Sarat Bose Road, Kolkata

3. Vedant Dalmia
   2/3, Sarat Bose Road, Kolkata

4. Pradyumna Dalmia
   25/1, Rowland Road, Kolkata

5. Rajendra Prasad Pasari
   6A, Iron Side Road, Kolkata

To:
The Sub-Inspector
Thana Jait, Mathura

Dear Sir,

LETTER OF AUTHORITY

Sub: FIR Ref. Nos. 413/2024 u/s 29/33/41/42/51 of Indian Forest Act, 415/2024 u/s 136 of Electricity Act, and 417/2024 u/s 3/5 of Public Property Prevention Act.

We, the above named persons do hereby authorise Sri N.D. Harsha, son of Late Gourishankar Harsha, resident of 28/2, Dwijin Mukherjee Road, Kolkata-700060 to appear and submit the required information/details as may be required by your office in connection with the enquiry relating to the above mentioned FIRs.

Yours faithfully,

Narain Prasad Dalmia Siddhanth Dalmia Vedant Dalmia Pradyumna Dalmia Rajendra Prasad Pasari

I accept.

N.D. Harsha

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

INCOME TAX DEPARTMENT

Challan Receipt

e-Filing Anywhere Anytime
Income Tax Department, Government of India

ITNS No. : 280

PAN	:	AFSPD6333E
Name	:	NARAIN PRASAD DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 5,00,00,000
Amount (in words)	:	Rupees Five Crore Only
CIN	:	24091200209328HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425624493100
Date of Deposit	:	12-Sep-2024
BSR code	:	0510002
Challan No	:	37503
Tender Date	:	12/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 5,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 5,00,00,000
	Total (In Words)	Rupees Five Crore Only

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CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

NARAIN PRASAD DALMIA
COMPUTATION OF TAXABLE INCOME FOR A.Y. 2025-26
FINANCIAL YEAR 2024-25

PAN: AFSPD6333E
Status: Senior Citizen
Age: 77 years
D.O.B: 08/10/1947
Ward: Circle 31

PARTICULARS	AMOUNT (₹)
	OLD SCHEME
Particulars	Amt (Rs.)
INCOME FROM SALARY	
Salary (Received from Mount Intra Finance Pvt Ltd)	60,00,000
Less: Professional Tax	
	60,00,000
Less: Standard Deduction u/s 16(ia)	(50,000)
Income from Salaries (A)	59,50,000
INCOME FROM CAPITAL GAIN	
Short Term Capital Gain u/s 111	
-Unlisted Equity Shares	
Full Value of Consideration	2,10,00,000
Less: Cost of Acquisition	(50,00,000)
Profit from Sale Unlisted Equity Shares	1,60,00,000
Long Term Capital Gain u/s 112	
-Sale of Land	
Full Value of Consideration	36,65,00,000
Less: Cost of Acquisition	(26,36,800)
	36,38,63,200
Less: Exemption u/s 54F (Capital Gains*Cost of New Asset/Net Sales Consideration)	(10,00,00,000)
Sale of Land	26,38,63,200
-Unlisted Equity Shares (LTCG u/s 112)	
Full Value of Consideration	5,25,00,000
Less: Indexed Cost of Acquisition	(1,89,06,250)
Profit from Sale Unlisted Equity Shares	3,35,93,750
Income from Capital Gain (B)	31,34,56,950
INCOME FROM OTHER SOURCES	
Interest on FD	6,00,000
Dividend Received	1,66,675
Interest on Savings A/c	19,104
Interest from LIC	3,00,000
Interest on Loan	1,90,000
Interest on Bonds	1,28,085
Income from Other Sources (C)	14,03,864

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
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oss Total Income		(A+B+C)	32,08,10,814
Less: Deduction u/s Chapter VIA			
Deduction u/s 80TTB			(50,000)
NET TAXABLE INCOME			32,07,60,814
CALCULATION OF TAX			
Tax there on:			
at Normal Rates			68,01,159
at Special Rates on unlisted equity shares (Fresh Aisle)			67,18,750
at Special Rates on sale of land			3,29,82,900
Net Tax Liability			4,65,02,809
Add : Surcharge @ 25%	2,33,03,864	68,01,159	17,00,290
Add : Surcharge @ 15%	29,74,56,950	3,97,01,650	59,55,248
Add : Education Cess			21,66,334
Total Tax Liability			5,63,24,680
Less: TDS & TCS			(57,79,620)
		Net Tax Payable	5,05,45,060

NOTARY
PARNA DAS
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Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

INCOME TAX DEPARTMENT

e-Filing Anywhere Anytime
Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	:	AAMHS3207F
Name	:	SHANKARLAL CHANDRAKUMAR (HUF)
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 9,00,00,000
Amount (in words)	:	Rupees Nine Crore Only
CIN	:	24091100022770HDFC
Mode of Payment	:	Pay at Bank Counter
Bank Name	:	HDFC Bank
Bank Reference Number	:	02425724538532
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	41397
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 9,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 9,00,00,000
	Total (In Words)	Rupees Nine Crore Only

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INCOME TAX DEPARTMENT

e-Filing Anywhere Anytime
Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	:	AAAJE1479R
Name	:	ESTATE OF LATE SHYAM SUNDAR DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 4,35,00,000
Amount (in words)	:	Rupees Four Crore Thirty Five Lakh Only
CIN	:	24091200027204HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y24257245222756
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	12284
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 4,35,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 4,35,00,000
	Total (In Words)	Rupees Four Crore Thirty Five Lakh Only

Thanks for being a committed taxpayer!

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GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

INCOME TAX DEPARTMENT

e-Filing Anywhere Anytime
Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	: AJUPD3553A
Name	: SIDDHANT DALMIA
Assessment Year	: 2025-26
Financial Year	: 2024-25
Major Head	: Income Tax (Other than Companies) (0021)*
Minor Head	: Advance Tax (100)
Amount (in Rs.)	: ₹ 35,50,000
Amount (in words)	: Rupees Thirty Five Lakh Fifty Thousand Only
CIN	: 24091300426939HDFC
Mode of Payment	: Net Banking
Bank Name	: HDFC Bank
Bank Reference Number	: Y2425724593362
Date of Deposit	: 13-Sep-2024
BSR code	: 0510002
Challan No	: 90655
Tender Date	: 13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 35,50,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 35,50,000
	Total (In Words)	Rupees Thirty Five Lakh Fifty Thousand Only

Thanks for being a committed taxpayer!

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Congrats! Here's what you have just achieved by choosing to pay online:

- Time — Quick and Seamless
- Paper — Save Environment
- e-Receipt — Easy Access

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

SIDDHANT DALMIA

Computation Of Taxable Income for Assessment Year 2025-26

Financial Year 2024-25

PAN NO - AJUPD3553A
Status- Resident Individual
D.O.B- 20/11/1994
Ward- CIRCLE 31

PARTICULARS			AMOUNT (₹) OLD SCHEME
Particulars		Amt (₹)	Amt (₹)
INCOME FROM SALARY			
Salary for the year			60,00,000
Less: Professional Tax			(1,000)
			59,99,000
Less: Standard Deduction			(50,000)
	Income from Salaries (A)		59,49,000
INCOME FROM CAPITAL GAIN			
Sale of Land (112)			
Full Value of Consideration			18,32,50,000
Less: Cost of Acquisition			(13,18,400)
			18,19,31,600
Less: Exemption u/s 54F			(10,00,00,000)
*(Capital gain * Cost of New Asset / Net Consideration)*			
Less: Brought Forward Losses			(91,62,070)
	Profit from Sale of Land		7,27,69,530
Long Term Capital Gain (Unlisted Equity) - 112			
Full Value of Consideration			1,05,00,000
Less: Indexed Cost of Acquisition			(40,00,686)
	Profit from Sale Unlisted Equity Shares		64,99,314
Less: Brought Forward Losses			(64,99,314)
			-
	Income from Capital Gain		7,27,69,530
	Net Income from Capital Gain (B)		7,27,69,530
INCOME FROM OTHER SOURCES			
Interest on FD			55,038
Interest Received on Saving Accounts			37,268
Interest from SGB Bond			57,375
Dividend Received			12,102
	Income from Other Sources (C)		1,61,783
Gross Total Income		(A+B+C)	7,88,80,313
Less: Deduction u/s Chapter VIA			
Deduction U/s 80C			
- Contribution to PPF			(1,50,000)
Deduction u/s 80TTA			(10,000)
TOTAL DEDUCTION under Chapter VI A			(1,60,000)
NET TAXABLE INCOME			7,87,20,313
CALCULATION OF TAX			
Tax there on:			
at Normal Rates			15,97,735
at Special Rates on Sale of Land			90,96,191
at Special Rates on Sale of Shares			-
Net Tax Liability			1,06,93,926
Add : Surcharge @ 10%	59,50,783	15,97,735	1,59,773
Add : Surcharge @ 15%	7,27,69,530	90,96,191	13,64,429
Add : Education Cess			4,88,725
Total Tax Liability			1,27,06,853
Less: TDS & TCS			(48,71,707)
	Net Tax Payable		78,35,146
	Full tax payment	0.00	(30,43,898)
	45% Capital Gain payment	35,25,816	
		35,25,816	

Details of Carried forward Loss

Asst Year	Nature	Brought Forward	Set-off	Carried Forward
2023-24	LTCL	10516084	1,05,16,084	-
2022-23	LTCL	3,93,891	3,93,891	-
2021-22	LTCL	3,70,423	3,70,423	-
2020-21	STCL	58,171		58,171
2019-20	LTCL	43,80,986	43,80,986	-
TOTAL		15719555	1,56,61,384	58,171

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INCOME TAX DEPARTMENT

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Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	: AJUPD3548D
Name	: VEDANT DALMIA
Assessment Year	: 2025-26
Financial Year	: 2024-25
Major Head	: Income Tax (Other than Companies) (0021)
Minor Head	: Advance Tax (100)
Amount (in Rs.)	: ₹ 82,00,000
Amount (in words)	: Rupees Eighty Two Lakh Only
CIN	: 24091200214047HDFC
Mode of Payment	: Net Banking
Bank Name	: HDFC Bank
Bank Reference Number	: Y2425624492989
Date of Deposit	: 12-Sep-2024
BSR code	: 0510002
Challan No	: 37505
Tender Date	: 12/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 82,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 82,00,000
	Total (In Words)	Rupees Eighty Two Lakh Only

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VEDANT DALMIA

Computation Of Taxable Income For Assessment Year 2023-24

Financial Year 2022-23

PAN NO - AJUPD3548D
Status- Resident Individual
D.O.B- 20/11/1994
Ward- CIRCLE 31

PARTICULARS		AMOUNT (₹)
		OLD SCHEME
Particulars	Amt (₹)	Amt (₹)
INCOME FROM SALARY		
Salary for the year		60,00,000
Less: Professional Tax		(1,000)
		59,99,000
Less: Standard Deduction		(50,000)
	Income from Salaries (A)	**59,49,000**
INCOME FROM CAPITAL GAIN		
Long Term Capital Gain (112)		
Sale of Land		
Full Value of Consideration		18,32,50,000
Less: Cost of Acquisition		(13,18,400)
		18,19,31,600
Less: Exemption u/s 54E		
*(Capital Gain*Cost of New Asset/ Net Consideration)*		(10,00,00,000)
		8,19,31,600
Less: Brought Forward Losses		(1,56,77,216)
	Sale of Land	**6,62,54,384**
-Unlisted Equity Shares (LTCG U/s 112)		
Full Value of Consideration		1,05,00,000
Less: Indexed Cost of Acquisition		(40,00,686)
		64,99,314
Less: Brought Forward Losses		(64,99,314)
	Profit from Sale of Unlisted Equity Shares	-
	Net Income from Capital Gain (B)	**6,62,54,384**
INCOME FROM OTHER SOURCES		
Interest on Loan Given		11,41,000
Interest on FD		55,000
Interest Received on Saving Accounts		35,478
Interest from SGB Bond		57,375
Dividend Received		11,502
	Income from Other Sources (C)	**13,00,355**
Gross Total Income	**(A+B+C)**	**7,35,03,739**
Less: Deduction u/s Chapter VIA		
Deduction U/s 80C		
- Contribution to PPF		(1,50,000)
Deduction u/s 80TTA		(10,000)
TOTAL DEDUCTION under Chapter VI A		(1,60,000)
NET TAXABLE INCOME		**7,33,43,739**

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CALCULATION OF TAX

Tax there on:			
at Normal Rates			19,39,307
at Special Rates on Sale of Land			82,81,798
at Special Rates on Sale of Shares			-
Net Tax Liability			1,02,21,104
Add : Surcharge @ 10%	70,89,355	19,39,307	1,93,931
Add : Surcharge @ 15%	6,62,54,384	82,81,798	12,42,270
Add : Education Cess			4,66,292
Total Tax Liability			1,21,23,597
Less: TDS & TCS			(39,33,625)
		Net Tax Payable	81,89,972

Details of Carried forward long term Capital Gain Losses:

Asst. Year	Nature	B/F	Set -off	C/F
			-	
2019-20	LTCL	43,80,988	43,80,988	-
2020-21	STCL	39,192		39,192
2021-22	LTCL	52,35,093	52,35,093	-
2022-23	LTCL	11,82,538	11,82,538	-
2023-24	LTCL	1,13,77,911	1,13,77,911	-
TOTAL		2,22,15,722	2,21,76,530	39,192

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INCOME TAX DEPARTMENT

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Challan Receipt

ITNS No. : 280

PAN	:	AFNPD6485Q
Name	:	PRADYUMNA DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 2,00,00,000
Amount (in words)	:	Rupees Two Crore Only
CIN	:	24091300368576HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425724577528
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	72937
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 2,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 2,00,00,000
	Total (A+B+C+D+E+F)	Rupees Two Crore Only
	Total (In Words)	

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DETAILS OF BANK ACCOUNT

S.N.	Name	Bank	A/c No.
1	Radha Madhav Developers	HDFC Bank Ltd. Gaushala Road, Mathura	50200082335103
2	Narain Prasad Dalmia	HDFC Bank Ltd. Sarat Bose Road, Kolkata	00081330074901
3	Siddhant Dalmia	HDFC Bank Ltd. Sarat Bose Road, Kolkata	00081330080122
4	Vedant Dalmia	HDFC Bank Ltd. Sarat Bose Road, Kolkata	00081330080132
5	Pradyumna Dalmia	HDFC Bank Ltd. Sarat Bose Road, Kolkata	00141000070245
6	Rajendra Prasad Pansari	State Bank of India Ballygunge, Kolkata	42155221432
7	Chandrakumar Dhanuka	HDFC Bank Ltd. Sarat Bose Road, Kolkata	00142120000565

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Authorised Signatory

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DETAILS OF AGREEMENTS

S.N.	Dated	Amount (Rs.)
1	16/10/2023	1,65,00,00,000
2	27/03/2024	51,00,00,000
3	01/07/2024	16,50,00,000
4	31/07/2024	3,70,00,000
5	24/06/2024	4,00,00,000
6	01/07/2024	24,50,00,000
7	24/06/2024	2,00,00,000
8	01/07/2024	12,25,00,000
	Total -	2,78,95,00,000

N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
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For Y.u Laxy
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DALMIA FAMILY & SHANKARLAL CHANDRAKUMAR HUF: CHHATIKARA NEAR VRINDAVAN LAND SUMMARY

S.N.	Khatoni No. (Year 1411-1416), Avg Eng Yr 2007	Khatoni No. (Year 1417-1422), Avg Eng Yr 2014	Khatoni No. (Year 1423-1428), Avg Eng Yr 2018	Khatoni No. (Year 1429-1434), Avg Eng Yr 2023	Khasra Nos. in Khatoni	Area in Hectare (Khasra)	Area in Hectare (In Khatoni)	Area in Acre (In Khatoni)	Remarks	Circle Rate	Unit	Valuatio (Rs. Lakh
1	00123	00247	00256	00254	259	0.095			Khatoni in name of Dalmia HUF only	32000	Rs/sqm	30
					263	0.358	0.453	1.119		32000	Rs/sqm	114
2	00126	00237	00243	00251	291-A	0.04			Khatoni in name of Dalmia HUF only	125	Rs. lakhs/ Hectare	
					269	0.117				125	Rs. lakhs/ Hectare	1
					272-A	0.214	0.371	0.917		125	Rs. lakhs/ Hectare	2
3	00401		00255	00249	251-B	0.041			Khatoni in name of Shankarlal Chandrakumar HUF only	32000	Rs/sqm	13
					258	0.108				32000	Rs/sqm	34
					262	0.38				32000	Rs/sqm	121
					271	0.122				125	Rs. lakhs/ Hectare	1
					272-B	0.22	0.871	2.152		125	Rs. lakhs/ Hectare	2
4	00122	00240	00246	00253	270	0.165	0.165	0.408		125	Rs. lakhs/ Hectare	2
5	00124	00241	00247	00244	274	1.192	1.192	2.945		125	Rs. lakhs/ Hectare	14
6	00125	00098	00107	00100	254-A	0.8				32000	Rs/sqm	256
					255-A	0.658				32000	Rs/sqm	210
					264	2.794				125	Rs. lakhs/ Hectare	34
					266	0.275				125	Rs. lakhs/ Hectare	3
					275	1.392	5.919	14.626		250	Rs. lakhs/ Hectare	34
7	00127	00245	00254	00245	267	0.389	0.389	0.961		125	Rs. lakhs/ Hectare	4
8	00128	00244	00253	00243	250	0.095				32000	Rs/sqm	30
					260	0.098				32000	Rs/sqm	31
					261	0.015	0.208	0.514		32000	Rs/sqm	4
9	00129	00236	00242	00252	253	0.09				32000	Rs/sqm	28
					256	1.99				32000	Rs/sqm	637
					257	0.02	2.1	5.189		32000	Rs/sqm	6
10	00131	00238	00244	00246	254	0.12				32000	Rs/sqm	38
					255	3.32	3.44	8.500		32000	Rs/sqm	1062
11	00132	00242	00248	00247	268	0.59	0.59	1.458		125	Rs. lakhs/ Hectare	7
12	00133	00243	00249	00248	249	0.012	0.012	0.030		32000	Rs/sqm	3
TOTAL						15.71	15.71	38.820				27366.

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नारायण प्रसाद डालमिया पुत्र श्री रघुनन्दन प्रसाद डालमिया
निवासी 2/3 सरत बॉस रोड कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधि0 व 324(5)/189(2)/223 BNS व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है। मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप मुकदमा उपरोक्त के सम्बन्ध में अपने बयान दर्ज कराने हेतु 07 दिवस के अन्दर थाना जैत जनपद मथुरा पर विवेचक के समक्ष उपस्थित हो जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

30/9/24
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चन्द्रकुमार धानुका पुत्र शंकर लाल धानुका
निवासी बुडलेन्ड पार्क कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249.253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधि0 व 324(5)/189(2)/223 BNS व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है। मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप मुकदमा उपरोक्त के सम्बन्ध में अपने बयान दर्ज कराने हेतु 07 दिवस के अन्दर थाना जैत जनपद मथुरा पर विवेचक के समक्ष उपस्थित हो जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

30/9/24

30/9/24

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निवासी 6A आईरन रोड डी505 विडसर पैलेस कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिंग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधि0 व 324(5)/189(2)/223 BNS व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है। मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप मुकदमा उपरोक्त के सम्बन्ध में अपने बयान दर्ज कराने हेतु 07 दिवस के अन्दर थाना जैत जनपद मथुरा पर विवेचक के समक्ष उपस्थित हो जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

30/9/24
(रामदेव शर्मा)
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सिद्धान्त डालमिया पुत्र सूर्यकान्त डालमिया
निवासी 2/3 शरत बॉस रोड कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधि0 व 324(5)/189(2)/223 BNS व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है। मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप मुकदमा उपरोक्त के सम्बन्ध में अपने बयान दर्ज कराने हेतु 07 दिवस के अन्दर थाना जैत जनपद मथुरा पर विवेचक के समक्ष उपस्थित हो जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

30/09/24

30/9/24
(रामदेव शर्मा)
उ0नि0
थाना-जैत जनपद मथुरा

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

वेदान्त डालमिया पुत्र श्री सूर्यकान्त डालमिया
निवासी 2/3 शरत बॉस रोड कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिंग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम,व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधि0 व 324(5)/189(2)/223 BNS व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है। मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप मुकदमा उपरोक्त के सम्बन्ध में अपने बयान दर्ज कराने हेतु 07 दिवस के अन्दर थाना जैत जनपद मथुरा पर विवेचक के समक्ष उपस्थित हो जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

30/9/24

(रामदेव शर्मा)
उ0नि0
थाना-जैत जनपद मथुरा

VD/:
30/9/24

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

प्रद्युमन डालमिया पुत्र श्री मधुसूदन डालमिया
निवासी -25/1 रॉलेण्ड रोड प्रोमेन्ड फ्लैट नं0 4 बी कॉलकता

आपको अवगत कराना है कि छटीकरा वृन्दावन रोड डालमिया फार्म के अन्दर गाटा संख्या 107,242,243,244,246,248,249,253,254,255,256 पर दिनाँक 18/19-09-2024 की रात्रि में फार्म हाउस के अन्दर व सडक के किनारे खडे भिन्न-भिन्न प्रजाति के हरे पेडो को काटने ,विद्युत लाइन को क्षतिग्रस्त करने तथा सडक किनारे लगी सरकारी लोहे की रेलिग को तोड देने के सम्बन्ध में आपके विरूद्ध थाना जैत जनपद मथुरा पर मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भारतीय वन अधिनियम.व 4/10 वृक्ष संरक्षण अधिनियम व धारा 9/39/51 वन्य जीव संरक्षण अधि0 व 324(5)/189(2)/223 BNS व मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम व 3/5 सार्वजनिक सम्पत्ति नुकसान निवारण अधिनियम व मु0अ0सं0417/2024 धारा 3/5 सार्वजनिक सम्पत्ति नुकासन निवारण अधिनयम के अभियोग पंजीकृत हुये है। जिसकी विवेचना प्रचलित है। मैं उ0नि0 मुकदमा उपरोक्त में सह विवेचक हूँ।विवेचना के क्रम में आप से अपेक्षा की जाती है कि आप मुकदमा उपरोक्त के सम्बन्ध में अपने बयान दर्ज कराने हेतु 07 दिवस के अन्दर थाना जैत जनपद मथुरा पर विवेचक के समक्ष उपस्थित हो जिससे मुकदमा उपरोक्त की अग्रिम विवेचना अमल मे लायी जा सके।

30/9/24
(रामदेव शर्मा)
उ0नि0
थाना-जैत जनपद मथुरा

30/09/24

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Narayan Prasad Dalmia son of Shri Raghunandan Prasad Dalmia
Resident of 2/3 Sarat Bose Road, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Madhura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Chandrakumar Dhanuka son of Shankar Lal Dhanuka
Resident of Woodland Park, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wild Life Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigating officer at Police Station Jait District Madhura within 07 days to record your statement in connection with the above case.
Be present before him so that further investigation of the above case can be carried out.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Rajendra Prasad Pansari son of Lalchand Pansari
Resident of 6A Iron Road D 505 Widsar Palace Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Madhura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Siddhant Dalmia son of Suryakant Dalmia
Resident of 2/3 Sharat Bose Road, Kolkata

You are to be informed that in relation to cutting of green trees of different species standing inside the farm house and on the roadside at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 inside Chhatikara Vrindavan Road Dalmia Farm, on the night of 18/19-09-2024, damaging the electric line and breaking the government iron railing installed on the roadside, a case has been registered against you at Police Station Jait, District Mathura, under section 29/33/41/42/51 Indian Forest Act, and 4/10 Tree Protection Act and section 9/39/51 Wildlife Protection Act) and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 under section 136 Electricity Act and Cases have been registered under 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act. Whose investigation is ongoing. I am the co- investigator in the above case. In the course of investigation, you are expected to report to the investigating officer at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case.

Be present before him so that further investigation of the above case can be carried out.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Vedant Dalmia son of Shri Suryakant Dalmia
Resident of 2/3 Sharat Bose Road, Kolkata

You are to be informed that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 inside Chhatikara Vrindavan Road Dalmia Farm, in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been lodged against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Pradyuman Dalmia Son of Shri Madhusudan Dalmia
Resident of 25/1 Rowland Road Promenade Flat No. 4B Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 inside Chhatikara Vrindavan Road Dalmia Farm, in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been lodged against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

श्री नारायण प्रसाद डालमिया पुत्र स्वर्गीय रघुनंदन प्रसाद डालमिया उम्र 77, 2 /3 सरत बोस रोड, कलकता 700 020 (थाना बालिगंज) व्यसाय शेर मारकेट फो : 033 66120500

वयान किया की गाटा सं: 107,242,243,244,246,248,249,253,254,255,256 खाता खतौनी में मेरे तथा सह खाता धार मे नाम दर्ज है ।

जो नये गाटा 245A,268,249, 250, 270, 268, 249, 250, 259, 251B, 259 मे कमश परिवित्ति हो गये है।

उपरोक्त गाटा संखया मे जमीन का मेरे तथा सह खाताधारको द्वारा दिनाकं 16/10/23 से 31/07/24 तक ः एग्रीमेन्ट कर कुल जमीन (33।6584 एकड) मय जमीन पर लगे पेडौ सहीत का राधामाधव डवलपर्स को पजेशन दिनाकं (04/09/24) को दिया जा चुका है कुल जमीन का रू 278,95,00,000/— में लेकर रूपया प्राप्त कर उक्त रूपये का Capital Gain भुगतान किया गया है। जो भुगतान HDFC Bank तथा SBI Bank खातो द्वारा लेनदेन हुअ:ा है जिसकी लिखित डिटैल अलग से आपको दे रहे है राधामाधव डवलपर्स को पजेशन देने के उपरान्त उपरोक्त गाटा संखया पर हमारे द्वारा कोई छेडछाड या कार्य नही कराया गाया है । तथा उपरोक्त गाटा संखया को लेकर मेरे तथा सहखाता धारको द्वारा कोई आवेदन मथुरा विकाश प्राधिकरण मे नही किया गया है और नही नक्शा पास कराने के लिये कोई नक्शा जमीन का डाला गया है। एग्रीमेन्ट की शर्तनुसार दिसंबर (31/12/24) को उपरोक्त गाटा की उपरोक्त जमीन का बैनामा होना तय है। इस लिए उपरोक्त गाटा में मेरे तथा सह खाता धारको के नाम दर्ज है । एग्रीमेन्ट की पूरी विधिक मान्यता हे एग्रीमेन्ट मे कही गयी बातो से तथा मेरे द्वारा दिये बयान से सम्बन्धित कागजात प्रमानित कर आपको उपलब्ध करा दिये है।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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प्रश्न— गुरू कृपा तपोवन बिल्डिंग प्लान से क्या सम्बन्ध है।

उत्तर — गुरू कृपा तपोवन बिल्डिंग प्लान से हमारा कोई सम्बन्ध नही है और इसके बारे मे हमे कोई जानकारी नही है ।

प्रश्न— शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे आप क्या जानते है।

उत्तर — शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे हमे कोईजानकारी नही है तथा शंकर सेठ डालमिया फार्म हाउस से हमारा कोई लेनादेना नही है और लोगो द्वारा एक उपानम दे दिया गया है शंकर सेठ नामक व्यक्ति का उपरोक्त गाटा संखया के खाताधारको से कोई लेनादेना नही है । और नाही किसीप्रकार से किसी कार्य के लिये उक्तत व्यक्ति को रखा गया है ।

प्रश्न— दिनाकं 19/09/2024 से 20/09/2024 तक आप कहा थे ।

उत्तर — में कलकत्ता मे था ।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

श्री चन्दं कुमार धानुका पुत्र स्वर्गीय शंकर लाल धानुका उम्र 70, 4A वुडबन पार्क कलकता 700 019 (थाना भवानीपुर) व्यसांय बिजनेस फो : 22878280 कर्ता शंकर लाल चन्दं कुमार HUF

जमा किया गाटा सं: 107,242,243,244,246,248,249,253,254,255,256 खाता खतौनी में मेरे तथा सह खाता धार मे नाम दर्ज है ।

जो नये गाटा 245A,268,249, 250, 270, 268, 249, 250, 259, 251B, 259 मे कमश परिवित्ति हो गये है।

उपरोक्त गाटा संखया मे जमीन का मेरे तथा सह खाताधारको द्वारा दिनाकं 16/10/23 से 31/07/24 तक ः एग्रीमेन्ट कर कुल जमीन (33।6584 एकड) मय जमीन पर लागे पेडौ सहीथ का राधामाधव डवलपर्स को पजेशन दिनाकं (04/09/24) को दिया जा चुका है कुल जमीन का रू 278,95,00,000/— में लेकर रूपया प्राप्त कर उक्त रूपये का Capital Gain भुगतान किया गया है। जो भुगतान HDFC Bank तथा SBI Bank खातो द्वारा लेनदेन हुआ है जिसकी लिखित डिटैल अलग से आपको दे रहे है राधामाधव डवलपर्स को पजेशन देने मे उपरान्त उपरोक्त गाटा संखया पर हमारे द्वारा कोई छेडछाड या कार्य नही कराया गाया है । और नाही उपरान्त गाटा संखया की जमीन से हमारा कोई लेनादेना नही रहा है। तथा उपरोक्त गाटा संखया को लेकर मेरे तथा सहखाता धारको द्वारा कोई आवेदन मथुरा विकाश प्राधिकरण मे नही किया गया है और नही नक्शा पास कराने के लिये कोई नक्शा जमीन का डाला गया है। एग्रीमेन्ट की शर्तानुसार दिसंबर (31/12/24) को उपरान्त गाटा की उपरोक्त जमीन का वैचान होना तय है। एग्रीमेन्ट की पूरी विधिक मान्यता हे एग्रीमेन्ट मे कही गयी वातो से तथा मेरे द्वारा दिये व्यान से संम्बधित कागजात प्रमानित कर आपको उपलब्ध करा दिये है।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

प्रश्न— गुरू कृपा तपोवन बिल्डिंग प्लान से क्या सम्बन्ध है।

उत्तर — गुरू कृपा तपोवन बिल्डिंग प्लान से हमारा कोई सम्बन्ध नही है और इसके बारे मे हमे कोई जानकारी नही है ।

प्रश्न— शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे आप क्या जानते है।

उत्तर — शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे हमे कोईजानकारी नही है तथा शंकर सेठ डालमिया फार्म हाउस से हमारा कोई लेनादेना नही है और लोगो द्वारा एक उपानम दे दिया गया है शंकर सेठ नामक व्यक्ति का उपरोक्त गाटा संख्या के खाताधारको से कोई लेनादेना नही है । और नाही किसीप्रकार से किसी कार्य के लिये उक्तत व्यक्ति को रखा गया है ।

प्रश्न— दिनाक 19/09/2024 से 20/09/2024 तक आप कहा थे ।

उत्तर — मैं कलकता मे था ।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

श्री राजेन्द्र प्रसाद पंसारी पुत्र स्वर्गीय लाल चन्द पंसारी उम्र 77, 6A आरयन साईड रोड, कलकता 700 019 (थाना कराया) व्यसाय नौकरी फो : 22821005 (Executer to Estate of स्वर्गीय शयाम सुन्दर डालमिया)

वयान किया की गाटा सं: 107,242,243,244,246,248,249,253,254,255,256 खाता खतौनी में मेरे तथा सह खाता धार मे नाम दर्ज है ।

जो नये गाटा 245A,268,249, 250, 270, 268, 249, 250, 259, 251B, 259 मे कमश पस्विति हो गये है।

उपरोक्त गाटा संखया मे जमीन का मेरे तथा सह खाताधारको द्वारा दिनाकं 16/10/23 से 31/07/24 तक 3 एग्रीमेन्ट कर कुल जगीन (33।6584 एकड) मय जमीन पर लगे पेडौ सहीत का राधामाधव डवलपर्स को पजेशन दिनाकं (04/09/24) को दिया जा चुका है कुल जमीन का रू 278,95,00,000/— में लेकर रूपया प्राप्त कर उक्त रूपरो का Capital Gain भुगतान किया गया है। जो भुगतान HDFC Bank तथा SBI Bank खातो द्वारा लेनदेन हुआ है जिसकी लिखित डिटेल अलग से आपको दे रहे है राधामाधव डवलपर्स को पजेशन देने के उपचन्त उपरोक्त गाटा संखया पर हमारे द्वारा कोई छेडछाड या कार्य नही कराया गाया है । तथा उपरोक्त गाटा संखया को लेकर मेरे तथा सहखाता धारको द्वारा कोई आवेदन मथुरा विकाश प्राधिकरण मे नही किया गया है और नही नक्शा पास कराने के लिये कोई नक्शा जमीन का डाला गया है। एग्रीमेन्ट की शर्तानुसार दिसंबर (31/12/24) को उपरोक्त गाटा की उपरोक्त जमीन का बैनामा होना तय है। इस लिए उपरोक्त गाटा में मेरे तथा सह खाता धारको के नाम दर्ज है । एग्रीमेन्ट की पूरी विधिक मान्यता हे एग्रीमेन्ट मे कही गयी बातो से तथा मेरे द्वारा दिये बयान से संम्बधित कागजात प्रमानित कर आपको उपलब्ध करा दिये है।

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

प्रशन— गुरू कृपा तपोवन बिल्डिंग प्लान से क्या सम्बन्ध है।

उत्तर — गुरू कृपा तपोवन बिल्डिंग प्लान से हमारा कोई सम्बन्ध नही है और इसके बारे मे हमे कोई जानकारी नही है ।

प्रशन--- शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे आप क्या जानते है।

उत्तर — शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे हमे कोईजानकारी नही है तथा शंकर सेठ डालमिया फार्म हाउस से हमारा कोई लेनादेना नही है और लोगो द्वारा एक उपानम दे दिया गया है शंकर सेठ नामक व्यक्ति का उपरोक्त गाटा संखया के खाताधारको से कोई लेनादेना नही है । और नाही किसीप्रकार से किसी कार्य के लिये उक्तत व्यक्ति को रखा गया है ।

प्रशन— दिनाक 19/09/2024 से 20/09/2024 तक आप कहा थे ।

उत्तर — मैं कलकता मे था ।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

श्री सिद्धांत डालमिया पुत्र सूर्यकांत डालमिया उम्र 30, 2 /3 सरत बोस रोड, कलकता 700 020 (थाना बालिगंज) व्यसाय शेर मारकेट फो : 033 66120500

वयान किया की गाटा सं: 107,242,243,244,246,248,249,253,254,255,256 खाता खतौनी में मेरे तथा सह खाता धार मे नाम दर्ज है ।

जो नये गाटा 245A,268,249, 250, 270, 268, 249, 250, 259, 251B, 259 मे कमश परिवित हो गये है।

उपरोक्त गाटा संखया मे जमीन का मेरे तथा सह खाताधारको द्वारा दिनाकं 16/10/23 से 31/07/24 तक ः एग्रीमेन्ट कर कुल जमीन (33।6584 एकड) मय जमीन पर लगे पेडौ सहीत का राधामाधव डवलपर्स को पजेशन दिनाकं (04/09/24) को दिया जा चुका है कुल जमीन का रू 278,95,00,000/— में लेकर रूपया प्राप्त कर उक्त रूपये का Capital Gain भुगतान किया गया है। जो भुगतान HDFC Bank तथा SBI Bank खातो द्वारा लेनदेन हुआ है जिसकी लिखित डिटैल अलग से आपको दे रहे है राधामाधव डवलपर्स को पजेशन देने के उपरान्त उपरोक्त गाटा संखया पर हमारे द्वारा कोई छेडछाड या कार्य नही कराया गाया है । तथा उपरोक्त गाटा संखया को लेकर मेरे तथा सहखाता धारको द्वारा कोई आवेदन गथ्रा विकाश प्राधिकरण मे नही किया गया है और नही नक्शा पास कराने के लिये कोई नक्शा जमीन का डाला गया है। एग्रीमेन्ट की शर्तनुसार दिसंबर (31/12/24) को उपरोक्त गाटा की उपरोक्त जमीन का बैनामा होना तय है। इस लिए उपरोक्त गाटा में मेरे तथा सह खाता धारको के नाम दर्ज है । एग्रीमेन्ट की पूरी विधिक मान्यता हे एग्रीमेन्ट मे कही गयी बातो से तथा मेरे द्वारा दिये बयान से संम्बधित कागजात प्रमानित कर आपको उपलब्ध करा दिये है।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

प्रशन— गुरू कृपा तपोवन बिल्डिंग प्लान से क्या सम्बन्ध है।

उत्तर — गुरू कृपा तपोवन बिल्डिंग प्लान से हमारा कोई सम्बन्ध नही है और इसके बारे मे हमें कोई जानकारी नही है ।

प्रशन— शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे आप क्या जानते है।

उत्तर — शंकर सेठ मालिक डालमिया फार्म हाउस के बारे में हमे कोईजानकारी नही है तथा शंकर सेठ डालमिया फार्म हाउस से हमारा कोई लेनादेना नही है और लोगो द्वारा एक उपानम दे दिया गया है शंकर सेठ नामक व्यक्ति का उपरोक्त गाता संख्या के खाताधारको से कोई लेनादेना नही है । और नाही किसीप्रकार से किसी कार्य के लिये उक्तत व्यक्ति को रखा गया है ।

प्रशन— दिनाकं 19/09/2024 से 20/09/2024 तक आप कहा थे ।

उत्तर — में कलकता मे था ।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

श्री वेदांत डालमिया पुत्र सूर्यकांत डालमिया उम्र 30, 2 /3 सरत बोस रोड, कलकता 700 020 (थाना बालिगंज) व्यसाय शेर मारकेट फो : 033 66120500

बयान किया की गाटा सं: 107,242,243,244,246,248,249,253,254,255,256 खाता खतौनी में मेरे तथा सह खाता धार मे नाम दर्ज है ।

जो नये गाटा 245A,268,249, 250, 270, 268, 249, 250, 259, 251B, 259 मे कमश परिवर्ति हो गये है।

उपरोक्त गाटा संखया मे जमीन का मेरे तथा सह खाताधारको द्वारा दिनाकं 16/10/23 से 31/07/24 तक : एग्रीमेन्ट कर कुल जमीन (33।6584 एकड) मय जमीन पर लगे पेडौ सहीत का राधामाधव डवलपर्स को पजेशन दिनाकं (04/09/24) को दिया जा चुका है कुळ जमीन का रू 278,95,00,000/— में लेकर रूपया प्राप्त कर उक्त रूपये का Capital Gain भुगतान किया गया है। जो भुगतान HDFC Bank तथा SBI Bank खातो द्वारा लेनदेन हुआ है जिसकी लिखित डिटैल अलग से आपको दे रहे है राधामाधव डवलपर्स को पजेशन देने के उपरान्त उपरोक्त गाटा संखया पर हमारे द्वारा कोई छेडछाड या कार्य नही कराया गाया है । तथा उपरोक्त गाटा संखया को लेकर मेरे तथा सहखाता धारको द्वारा कोई आवेदन मथुरा विकाश प्राधिकरण मे नही किया गया है और नही नक्शा पास कराने के लिये कोई नक्शा जमीन का डाला गया है। एग्रीमेन्ट की शर्तानुसार दिसंबर (31/12/24) को उपरोक्त गाटा की उपरोक्त जमीन का बैनामा होना तय है। इस लिए उपरोक्त गाटा में मेरे तथा सह खाता धारको के नाम दर्ज है । एग्रीमेन्ट की पूरी विधिक मान्यता हे एग्रीमेन्ट मे कही गयी बातो से तथा मेरे द्वारा दिये बयान से संम्बधित कागजात प्रमानित कर आपको उपलब्ध करा दिये है।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

प्रशन— गुरू कृपा तपोवन विल्डिंग प्लान से क्या सम्बन्ध है।

उत्तर — गुरू कृपा तपोवन विल्डिंग प्लान से हमारा कोई सम्बन्ध नही है और इसके बारे मे हमे कोई जानकारी नही है ।

प्रशन— शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे आप क्या जानते है।

उत्तर — शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे हमे कोईजानकारी नही है तथा शंकर सेठ डालमिया फार्म हाउस से हमारा कोई लेनादेना नही है और लोगो द्वारा एक उपानम दे दिया गया है शंकर सेठ नामक व्यक्ति का उपरोक्त गाटा संखया के खाताधारको से कोई लेनादेना नही है । और नाही किसीप्रकार से किसी कार्य के लिये उकत व्यक्ति को रखा गया है ।

प्रशन— दिनाकं 19/09/2024 से 20/09/2024 तक आप कहा थे ।

उत्तर — मैं कलकत्ता मे था ।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

श्री प्रथ्युम्न डालमिया पुत्र मधू सुदन डालमिया उम्र 41, 25/1 रोलेंड रोड, प्रोमेनाड, कलकता 700 020 (थाना बालिगंज) व्यसाय शेर मारकेट फो : 033 66120500

वयान किया की गाटा सं: 107,242,243,244,246,248,249,253,254,255,256 खाता खतौनी में मेरे तथा सह खाता धार गे नाम दर्ज है ।

जो नये गाटा 245A,268,249, 250, 270, 268, 249, 250, 259, 251B, 259 गे कमश पस्थिति हो गये है।

उपरोक्त गाटा संख्या मे जमीन का मेरे तथा सह खाताधारको द्वारा दिनाकं 16/10/23 से 31/07/24 तक ः एग्रीमेन्ट कर कुल जमीन (33।6584 एकड) मय जमीन पर लगे पेडौ सहीत का राधामाधव डवलपर्स को पजेशन दिनाकं (04/09/24) को दिया जा चुका है कुल जमीन का रू 278,95,00,000/— में लेकर रूपया प्राप्त कर उक्त रूपये का Capital Gain भुगतान किया गया है। जो भुगतान HDFC Bank तथा SBI Bank खातो द्वारा लेनदेन हुअ:ा है जिसकी लिखित डिटैल अलग से आपको दे रहे है राधामाधव डवलपर्स को पजेशन देने के उपरान्त उपरोक्त गाटा संख्या पर हमारे द्वारा कोई छेडछाड या कार्य नही कराया गाया है । तथा उपरोक्त गाटा संख्या को लेकर मेरे तथा सहखाता धारको द्वारा कोई आवेदन मथुरा विकाश प्राधिकरण मे नही किया गया है और नही नक्शा पास कराने के लिये कोई नक्शा जमीन का डाला गया है। एग्रीमेन्ट की शर्तानुसार दिसंबर (31/12/24) को उपरोक्त गाटा की उपरोक्त जमीन का बैनामा होना तय है। इस लिए उपरोक्त गाटा में मेरे तथा सह खाता धारको के नाम दर्ज है । एग्रीमेन्ट की पूरी विधिक मान्यता है एग्रीमेन्ट मे कही गयी बातो से तथा मेरे द्वारा दिये बयान से संम्बन्धित कागजात प्रमानित कर आपको उपलब्ध करा दिये है।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

प्रशन— गुरू कृपा तपोवन बिल्डिंग प्लान से क्या सम्बन्ध है।

उत्तर — गुरू कृपा तपोवन बिल्डिंग प्लान से हमारा कोई सम्बन्ध नही है और इसके बारे मे हमे कोई जानकारी नही है ।

प्रशन— शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे आप क्या जानते है।

उत्तर — शंकर सेठ मालिक डालमिया फार्म हाउस के बारे मे हमे कोईजानकारी नही है तथा शंकर सेठ डालमिया फार्म हाउस से हमारा कोई लेनादेना नही है और लोगो द्वारा एक उपानम दे दिया गया है शंकर सेठ नामक व्यक्ति का उपरोक्त गाटा संखया के खाताधारको से कोई लेनादेना नही है । और नाही किसीप्रकार से किसी कार्य के लिये उक्तत व्यक्ति को रखा गया है ।

प्रशन— दिनाकं 19/09/2024 से 20/09/2024 तक आप कहा थे ।

उत्तर — में कलकता मे था ।

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Narayan Prasad Dalmia son of Shri Raghunandan Prasad Dalmia
Resident of 2/3 Sarat Bose Road, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Madhura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Shri Narayan Prasad Dalmia son of Late Raghunandan Prasad Dalmia Age 77, 2/3 Sarat Bose Road, Kolkata 700 020 (P.S. Baaliganj) Business Share Market Phone: 033 66120500

Stated that my name and co- account holder's name are registered in the account khatauni for plot no. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256.

Which have been changed to new Gata 245A, 268, 249, 250, 270, 268, 249, 250, 259, 2518, 259 respectively.

The land in the above mentioned Gata number was agreed upon by me and the co- account holders from 16/10/23 to 31/07/24 and the total land (33/6584 acres) along with the trees on it was given in possession to Radha Madhav Developers on date (04/09/24). The total land was purchased for Rs. 278,95,00,000/- and the capital of the said amount was received.

Gain has been paid. The payment has been made through HDFC Bank and SBI Bank accounts, whose written details are being given to you separately. After giving possession to Radhamadhav Developers, we have not done any tampering or work on the above plot number. And no application has been made by me and the co- account holders to the Mathura Vikas Pradhikaran regarding the above plot number and no map of the land has been uploaded for getting the map passed. As per the terms of the agreement, the sale deed of the above land of the above plot is to be done on December (31/12/24). Therefore, the names of me and the co- account holders are registered in the above plot. The agreement has full legal recognition. The documents related to the things said in the agreement and the statement given by me have been certified and made available to you.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Question- What is the connection between Guru Kripa and Tapovan Welding Plan?
Answer: We have no connection with Guru Kripa Tapovan Building Plan and we do not have any information about it.

Question- What do you know about Shankar Seth Malik Dalmia Farm House?
Answer- We do not have any information about Shankar Seth owner Dalmia Farm House and we have nothing to do with Shankar Seth Dalmia Farm House and people have given a nickname to him. The person named Shankar Seth has nothing to do with the account holders of the above mentioned Gata number. And neither has the said person been appointed for any work.

Question- Where were you from 19/09/2024 to 20/09/2024?
Answer- I am in Kolkata.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Chandrakumar Dhanuka son of Shankar Lal Dhanuka
Resident of Woodland Park, Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wild Life Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigating officer at Police Station Jait District Madhura within 07 days to record your statement in connection with the above case.
Be present before him so that further investigation of the above case can be carried out.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

Shri ChandraKumar Dhanuka son of Late Shankar Lal Dhanuka Age 70, 4A Woodbun Park Kolkata 700 019 (P.S. Bhawanipur) Business: Business Phone: 22878280 Shankar Lal, Chandra Kumar HUF

Deposited plot no. 107,242,243,244,246,248,249,253,254,255,256 are registered in my and co- account holder's name in the account khatauni.

Which have been converted into new Gata 245A, 268, 249, 250, 270, 268, 249, 250, 259, 251B, 259.

The land in the above Gata number has been given possession of by me and the co- account holders in an agreement from 16/10/23 to 31/07/24 to Radha Madhav Developers of the total land (33 6584 acres) along with the trees planted on the land on (04/09/24). The total land has been taken for Rs 278,95,00,000/- and capital gain of the said amount has been paid. The payment has been done through HDFC Bank and SBI Bank accounts, written details of which are being given to you separately. After giving possession to Radha Madhav Developers, we have not done any tampering or any work on the above Gata number. Nor have we had anything to do with the land of Gata number after that. And no application has been made by me and the co-account holders to the Mathura Vikas Pradhikaran regarding the above mentioned Gata number and no map of the land has been uploaded for getting the map passed. As per the terms of the agreement, the above mentioned Gata land is to be identified after December (31/12/24). The agreement has full legal validity. The documents related to the statements made by me and the persons mentioned in the agreement have been certified and made available to you.



TRUE COPY

Question- What is the connection between Guru Kripa and Tapovan Welding Plan?
Answer: We have no connection with Guru Kripa Tapovan Building Plan and we do not have any information about it.

Question- What do you know about Shankar Seth Malik Dalmia Farm House?
Answer- We do not have any information about Shankar Seth owner Dalmia Farm House and we have nothing to do with Shankar Seth Dalmia Farm House and people have given a nickname to him. The person named Shankar Seth has nothing to do with the account holders of the above mentioned Gata number. And neither has the said person been appointed for any work.

Question- Where were you from 19/09/2024 to 20/09/2024?
Answer- I am in Kolkata.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Rajendra Prasad Pansari son of Lalchand Pansari
Resident of 6A Iron Road D 505 Widsar Palace Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside, inside Chhatikara Vrindavan Road Dalmia Farm at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been registered against you at Police Station Jait, District Madhura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Shri Rajendra Prasad Pansari son of Late Lal Chand Pansari Age 77, 6A Aryan Side Road, Kolkata 700 019 (P.S. Karay) Business: Job Phone 22821005 (Executor to Estate of Late Shyam Sunder Dalmia)

Stated that my name and that of co-account holder are recorded in the account khatauni for plot no. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256.

Which have been converted to new Gaata No. 245A, 268, 249, 250, 270, 268, 240, 250, 250, 251B, 259.

The land in the above Gaata number was agreed upon by me and the co-account holders from 16/10/23 to 31/07/24 and possession of the Paddy Seeds on the total Amin (33 6584 acres) of land has been given to Radha Madhav Developers on date (04/09/24). The total Amin amount of Rs 278,95,00,000/- was taken and the Capital Gain of that amount was paid. The payment was made through HDFC Bank and SBI Bank accounts, written details of which are being given to you separately. After giving possession to Radha Madhav Developers, we have not done any tampering or work on the above Gaata number and no application has been made by me and the co-account holders to the Mathura Vikas Pradhikaran regarding the above Gaata number nor has any Amin map been submitted to get the land passed. As per the terms of the agreement, the above land of the above cow is to be sold on December (31/12/24). Therefore, my name and the names of the co- account holders are recorded in the above Gaata. The agreement has full legal validity. The documents related to the things said in the agreement and the statement given by me have been certified and made available to you.



TRUE COPY

Question- What is the connection between Guru Kripa and Tapovan Welding Plan?
Answer: We have no connection with Guru Kripa Tapovan Building Plan and we do not have any information about it.

Question- What do you know about Shankar Seth Malik Dalmia Farm House?
Answer- We do not have any information about Shankar Seth owner Dalmia Farm House and we have nothing to do with Shankar Seth Dalmia Farm House and people have given a nickname to him. The person named Shankar Seth has nothing to do with the account holders of the above mentioned Gaata number. And neither has the said person been appointed for any work.

Question- Where were you from 19/09/2024 to 20/09/2024?
Answer- I am in Kolkata.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Siddhant Dalmia son of Suryakant Dalmia
Resident of 2/3 Sharat Bose Road, Kolkata

You are to be informed that in relation to cutting of green trees of different species standing inside the farm house and on the roadside at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 inside Chhatikara Vrindavan Road Dalmia Farm, on the night of 18/19-09-2024, damaging the electric line and breaking the government iron railing installed on the roadside, a case has been registered against you at Police Station Jait, District Mathura, under section 29/33/41/42/51 Indian Forest Act, and 4/10 Tree Protection Act and section 9/39/51 Wildlife Protection Act) and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 under section 136 Electricity Act and Cases have been registered under 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act. Whose investigation is ongoing. I am the co- investigator in the above case. In the course of investigation, you are expected to report to the investigating officer at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case.

Be present before him so that further investigation of the above case can be carried out.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

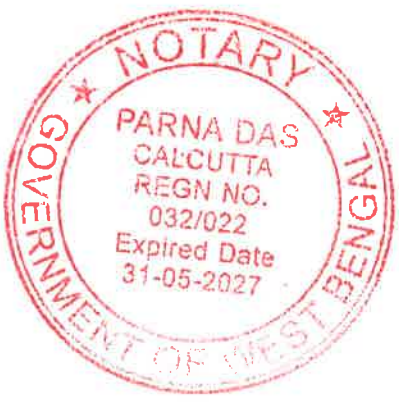
TRUE COPY

Shri Siddhant Dalmia son of Suryakant Dalmia Age 30, 2/3 Sarat Bose Road, Kolkata 700020 (Police Station: Baaliganj) Business Share Market Mo:033 66120500

Stated that my name and co- account holder's name are registered in the account khatauni for Gata no. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256.

Which have been converted into new Gata numbers 245A, 268, 249, 250, 270, 268, 249, 250, 250, 251B, 259 respectively.

The land in the above mentioned Gata number was agreed upon by me and the co- account holders from 16/10/23 to 31/07/24 and the total land (33 6584 acres) including the trees on the Amin was given in possession to Radha Madhav Developers on (04/09/24). The total Amin amount of Rs. 278,95,00,000/- was taken and the capital gain of that amount was paid. This payment was made through HDFC Bank and SBI Bank accounts, the written details of which are being given to you separately. After giving possession to Radha Madhav Developers, we have not done any tampering or work on the above mentioned Gata number. And no application has been made by me and the co- account holders to the Mathura Vikas Pradhikaran regarding the above mentioned Gata number and no map of the land has been uploaded for getting the map passed. As per the agreement, the above land of the above Gata is to be transferred on December (31/12/24). Therefore, my name and the names of the co- account holders are registered in the above Gata. The agreement has full legal validity. The documents related to the things said in the agreement and the statement given by me have been certified and made available to you.



TRUE COPY

Question- What is the connection between Guru Kripa and Tapovan Welding Plan?
Answer: We have no connection with Guru Kripa Tapovan Building Plan and we do not have any information about it.

Question- What do you know about Shankar Seth Malik Dalmia Farm House?
Answer- We do not have any information about Shankar Seth owner Dalmia Farm House and we have nothing to do with Shankar Seth Dalmia Farm House and people have given a nickname to him. The person named Shankar Seth has nothing to do with the account holders of the above mentioned Gata number. And neither has the said person been appointed for any work.

Question- Where were you from 19/09/2024 to 20/09/2024?
Answer- I am in Kolkata.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Vedant Dalmia son of Shri Suryakant Dalmia
Resident of 2/3 Sharat Bose Road, Kolkata

You are to be informed that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 inside Chhatikara Vrindavan Road Dalmia Farm, in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been lodged against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Shri Vedant Dalmia son of Suryakant Dalmia Age 30, 2/3 Sarat Bose Road, Kolkata 700 020 (P.S. Baaliganj) Business Share Market Phone: 033 66120500

Stated that my name and co- account holder's name are registered in the account khatauni for plot no. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256.

Which have been changed to new Gata 245A, 268, 249, 250, 270, 268, 249, 250, 259, 2518, 259 respectively.

The land in the above mentioned Gata number was agreed upon by me and the co- account holders from 16/10/23 to 31/07/24 and the total land (33/6584 acres) along with the trees on it was given in possession to Radha Madhav Developers on date (04/09/24). The total land was purchased for Rs. 278,95,00,000/- and the capital of the said amount was received.

Gain has been paid. The payment has been made through HDFC Bank and SBI Bank accounts, whose written details are being given to you separately. After giving possession to Radhamadhav Developers, we have not done any tampering or work on the above plot number. And no application has been made by me and the co- account holders to the Mathura Vikas Pradhikaran regarding the above plot number and no map of the land has been uploaded for getting the map passed. As per the terms of the agreement, the sale deed of the above land of the above plot is to be done on December (31/12/24). Therefore, the names of me and the co- account holders are registered in the above plot. The agreement has full legal recognition. The documents related to the things said in the agreement and the statement given by me have been certified and made available to you.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Question- What is the connection between Guru Kripa and Tapovan Welding Plan?
Answer: We have no connection with Guru Kripa Tapovan Building Plan and we do not have any information about it.

Question- What do you know about Shankar Seth Malik Dalmia Farm House?
Answer- We do not have any information about Shankar Seth owner Dalmia Farm House and we have nothing to do with Shankar Seth Dalmia Farm House and people have given a nickname to him. The person named Shankar Seth has nothing to do with the account holders of the above mentioned Gata number. And neither has the said person been appointed for any work.

Question- Where were you from 19/09/2024 to 20/09/2024?
Answer- I am in Kolkata.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Pradyuman Dalmia Son of Shri Madhusudan Dalmia
Resident of 25/1 Rowland Road Promenade Flat No. 4B Kolkata

This is to inform you that in relation to cutting of different species of green trees standing inside the farm house and on the roadside, damaging the electric line and breaking the government iron railing installed on the roadside at Gaata No. 107,242,243,244,246,248,249,253,254,255,256 inside Chhatikara Vrindavan Road Dalmia Farm, in the night of 18/19-09-2024, FIR No. 413/2024 under Section 29/33/41/42/51 of the Indian Forest Act has been lodged against you at Police Station Jait, District Mathura. And 4/10 Tree Protection Act and Section 9/39/51 Wildlife Protection Act and 324(5)/ 189(2)/ 223 BNS and FIR No. 415/2024 Section 136 Electricity Act and 3/5 Public Property Damage Prevention Act and FIR No. 417/2024 Section 3/5 Public Property Damage Prevention Act have been registered. Whose investigation is in progress. I am co- investigator in the above case. In the course of investigation, you are expected to appear before the investigator at Police Station Jait District Mathura within 07 days to record your statement in connection with the above case so that further investigation of the above case can be implemented.

(Ramdev Sharma)
P.S. Jait District: Mathura

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Pradyuman Dalmia Son of Shri Madhusudan Dalmia Age 41, 25/1 Rowland Which have Road, Promenade Flat No.4B, Kolkata 700 020 (Police Station: Baaliganj) Business Share Market Phone: 033 66120500

Stated that my name and co- account holder's name are registered in the account khatauni for plot no. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256.

been converted into new Gata 245A, 268, 249, 250, 270, 268, 249, 250, 259, 251B, 259.

In the above mentioned Gata number, the Amin agreement was made by me and the co- account holders from 16/10/23 to 31/07/24 and the total land (33 6584 acres) including the trees on the land has been given to Radha Madhav Developers on possession (04/09/24). The total Amin amount of Rs 278,95,00,000/- was received and the capital gain of the said amount was paid. The payment was made through HDFC Bank and SBI Bank accounts, the written details of which are being given to you separately. After giving possession to Radha Madhav Developers, we have not done any tampering or work on the above mentioned Gata number. And no application has been made by me and the co- account holders to the Mathura Vikas Pradhikaran regarding the above mentioned Gata number and no target has been put for getting the map passed for the land. December as per the terms of the agreement

The sale deed of the above-mentioned land is dated (31/12/24). Hence, the names of me and the co- account holders are registered in the above - mentioned land. The agreement has full legal validity. The documents related to the things said in the agreement and the statement given by me have been certified and made available to you.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Question- What is the connection between Guru Kripa and Tapovan Welding Plan?
Answer: We have no connection with Guru Kripa Tapovan Building Plan and we do not have any information about it.

Question- What do you know about Shankar Seth Malik Dalmia Farm House?
Answer- We do not have any information about Shankar Seth owner Dalmia Farm House and we have nothing to do with Shankar Seth Dalmia Farm House and people have given a nickname to him. The person named Shankar Seth has nothing to do with the account holders of the above mentioned Gata number. And neither has the said person been appointed for any work.

Question- Where were you from 19/09/2024 to 20/09/2024?
Answer- I am in Kolkata.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

To,
The Station-in -Charge,
Jait Police Station
District: Mathura

Date- 05.10.2024

I refer to your notice dated 30th September 2024 asking me to appear before you within 7 days. In this connection I would like to state as follows:-

- On 27th September 2024, Mr. Ramdeo Sharma, a sub-inspector in your police station had come to Kolkata and issued a notice dated 27th asking for my explanation in connection with the felling of trees in the land on 18th/19th September 2024 for which three FIRs were lodged in your police station.
- In my reply dated 30th September, I had duly pointed out that the subject land in the Khatauni (Gata) Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (since renumbered) were duly sold by me and other co-sharers to one Radha Madhav Developers by eight several binding agreements entered into during the period 16th October 2023 to 31st July 2024.
- I was one of the co-owners of the said land along with others. Since the total sale consideration for the said land was paid by the purchaser to all of us by 31st August 2024, I and the other co-owners duly handed over possession of the said land to the buyer on 4th September,2024. The buyer while paying the sale consideration had also deducted applicable tax of 1% (TDS) under Section 194IA of the Income Tax Act, 1961. Further, I and other co-owners have also paid the advance tax

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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based on the capital gains made by us for such sale. Along with the said letter, I duly handed over to the said officer, the following documents: -

1. Copies of the challans for payment of advance tax by me;
2. Bank details;
3. Statement of payments received by me;
4. Khatauni details including the revised details

- The above will clearly show that we had sold and handed over possession of the said land to the buyer on 4th September 2024 and thereafter we had nothing to do with the said land. Hence, I and my other co-sharers are not in any way responsible for felling of trees in the said land, if any, after 4th September 2024. The FIRs mention that the tree felling happened on 18th/19th September 2024 and hence I or my co-sharers cannot be held responsible for the same.
- It is true that I and other co-owners have not yet executed the sale deeds (the agreements provide that we have to execute the sale deeds by 31 December 2024)but in law and in fact we are not the owners of the land after 4th September 2024.It is well known that land ownership carries with it a bundle of rights, viz. the right to possess, sell, lease, develop, sub-let, occupy etc. These are the main ingredients of ownership. In fact, I and the other co-sharers have none of the above-mentioned rights over the land after 4th September 2024. It is only the purchaser who has such rights. What I and other co-owners have today is the empty husk of a title only because the sale deeds have not been executed and registered. In this connection, may I draw your attention to the

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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judgment of Supreme Court in the case of Rameshwar & Ors Vs State of Haryana reported in 2022 SCC OnLine SC 898 (para 42).

- I therefore humbly submit that I or the other co-owners are not in any way liable for the tree felling since we were and are not the owners on the relevant date and the only ground on which some of us have been named in the FIRs or issued notices is because we are supposed to be the owners.
- To complete the picture, I am also enclosing a certificate from the Chartered Accountant certifying that the payment on account of my share of the sale proceeds has been duly received by me by 31st August 2024 and I have also paid the advance tax thereon.
- I notice that some new offences have been mentioned in your notice which were not there in the three FIRs. I do not know on what basis those offences have been mentioned as there is nothing in the FIRs. In any event since I am not the owner, there is no question of my violating the provisions of the said laws.
- Apart from what I have stated above and in my earlier reply dated 30th September 2024, I have nothing further to add and hence this may kindly be treated as full compliance of your notice.
- In the event however you wish to further examine me, I would request you to do it through the video conference as I am a resident of Calcutta and for going to Mathura I have to first go to Delhi and then go by car from Delhi to Mathura.
- I am a senior citizen aged about 77 years and very recently on 1st October, 2024 had a fall because of which I have a back problem and

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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advised not to travel for some time. Hence, it is my humble request that if required, I may be examined through video conference any day after 15th October 2024 at your convenience.

- You are aware that Durga Puja and Laxmi Puja are the biggest festivals in West Bengal and hence it is my request that the next date may be fixed after 15th October 2024 for my examination through video conference, if at all required.
- Alternatively, if you are not willing to examine us through video conference, may I request you to come down to Kolkata any day after 15th October 2024 after giving us reasonable advance notice. I will then ensure that all of us are available for examination.

Kindly do let me know if you want any further clarification.

With regards
Yours faithfully,

(Narain Prasad Dalmia)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Narain Prasad Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Narain Prasad Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

A. C. BHUTERIA & CO.
KOLKATA
Chartered Accountants

TRUE COPY

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

a. The assessee, Mr. Narain Prasad Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 36,65,00,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	7,51,75,000	9,25,000
16-03-24	1,73,25,000	-
30-03-24	4,25,00,000	4,25,000
02-07-24	4,75,00,000	4,75,000
25-07-24	4,12,50,000	4,12,500
08-08-24	46,25,000	46,250
19-08-24	2,25,00,000	2,25,000
29-08-24	31,25,000	31,250
Total	**36,65,00,000**	**36,65,000**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 5,00,00,000/- (after TDS) has been paid on the 12th of September, 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria

A. C. BHUTERIA & CO. * Chartered Accountants * KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Partner
Membership No: 314270
UDIN: 24314270BKCBYM7801

Place of Signature: Kolkata
Date: 2/10/2024

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

From:
Chandra Kumar Dhanuka
4A, Woodburn Park, Kolkata

Date- 05.10.2024

To,
The Station-House-Officer,
Jait Police Station
District: Mathura

I refer to your notice dated 30th September 2024 asking me to appear before you within 7 days. In this connection I would like to state as follows:-

- On 27th September 2024, Mr. Ramdeo Sharma, a sub-inspector in your police station had come to Kolkata and issued a notice dated 27th asking for my explanation in connection with the felling of trees in the land on 18th/19th September 2024 for which three FIRs were lodged in your police station.
- In my reply dated 30th September, I had duly pointed out that the subject land in the Khatauni (Gata) Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (since renumbered) were duly sold by me and other co-sharers to one Radha Madhav Developers by eight several binding agreements entered into during the period 16th October 2023 to 31st July 2024.
- I was one of the co-owners of the said land along with others. Since the total sale consideration for the said land was paid by the purchaser to all of us by 31st August 2024, I and the other co-owners duly handed over possession of the said land to the buyer on 4th September,2024. The buyer while paying the sale consideration had also deducted applicable tax of 1% (TDS) under Section 194IA of the Income Tax Act,

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

1961. Further, I and other co-owners have also paid the advance tax based on the capital gains made by us for such sale. Along with the said letter, I duly handed over to the said officer, the following documents: -

1. Copies of the challans for payment of advance tax by me;
2. Bank details;
3. Statement of payments received by me;
4. Khatauni details including the revised details.

- The above will clearly show that we had sold and handed over possession of the said land to the buyer on 4th September 2024 and thereafter we had nothing to do with the said land. Hence, I and my other co-sharers are not in any way responsible for felling of trees in the said land, if any, after 4th September 2024. The FIRs mention that the tree felling happened on 18th/19th September 2024 and hence I or my co-sharers cannot be held responsible for the same.
- It is true that I and other co-owners have not yet executed the sale deeds (the agreements provide that we have to execute the sale deeds by 31 December 2024)but in law and in fact we are not the owners of the land after 4th September 2024.It is well known that land ownership carries with it a bundle of rights, viz. the right to possess, sell, lease, develop, sub-let, occupy etc. These are the main ingredients of ownership. In fact, I and the other co-sharers have none of the above-mentioned rights over the land after 4th September 2024. It is only the purchaser who has such rights. What I and other co-owners have today is the empty husk of a title only because the sale deeds have not been executed and

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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registered. In this connection, may I draw your attention to the judgment of Supreme Court in the case of Rameshwar & Ors Vs State of Haryana reported in 2022 SCC OnLine SC 898 (para 42).

- I therefore humbly submit that I or the other co-owners are not in any way liable for the tree felling since we were and are not the owners on the relevant date and the only ground on which some of us have been named in the FIRs or issued notices is because we are supposed to be the owners.
- To complete the picture, I am also enclosing a certificate from the Chartered Accountant certifying that the payment on account of my share of the sale proceeds has been duly received by me by 31st August 2024 and I have also paid the advance tax thereon.
- I notice that some new offences have been mentioned in your notice which were not there in the three FIRs. I do not know on what basis those offences have been mentioned as there is nothing in the FIRs. In any event since I am not the owner, there is no question of my violating the provisions of the said laws.
- Apart from what I have stated above and in my earlier reply dated 30th September 2024, I have nothing further to add and hence this may kindly be treated as full compliance of your notice.
- In the event however you wish to further examine me, I would request you to do it through the video conference as I am a resident of Calcutta and for going to Mathura I have to first go to Delhi and then go by car from Delhi to Mathura.



TRUE COPY

- I am an ageing senior citizen aged about 70 years. Hence, it is my humble request that if required, I may be examined through video conference any day after 15th October 2024 at your convenience.
- You are aware that Durga Puja and Laxmi Puja are the biggest festivals in West Bengal and hence it is my request that the next date may be fixed after 15th October 2024 for my examination through video conference, if at all required.
- Alternatively, if you are not willing to examine us through video conference, may I request you to come down to Kolkata any day after 15th October 2024 after giving us reasonable advance notice. I will then ensure that all of us are available for examination.

Kindly do let me know if you want any further clarification.

With regards
Yours faithfully,

(Chandra Kumar Dhanuka)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

To,
The Station-in -Charge,
Jait Police Station
District: Mathura

Date- 05.10.2024

I refer to your notice dated 30th September 2024 asking me to appear before you within 7 days. In this connection I would like to state as follows:-

- On 27th September 2024, Mr. Ramdeo Sharma, a sub-inspector in your police station had come to Kolkata and issued a notice dated 27th asking for my explanation in connection with the felling of trees in the land on 18th/19th September 2024 for which three FIRs were lodged in your police station.
- In my reply dated 30th September, I had duly pointed out that the subject land in the Khatauni (Gata) Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (since renumbered) were duly sold by me and other co-sharers to one Radha Madhav Developers by eight several binding agreements entered into during the period 16th October 2023 to 31st July 2024.
- I was one of the co-owners of the said land along with others. Since the total sale consideration for the said land was paid by the purchaser to all of us by 31st August 2024, I and the other co-owners duly handed over possession of the said land to the buyer on 4th September,2024. The buyer while paying the sale consideration had also deducted applicable tax of 1% (TDS) under Section 194IA of the Income Tax Act, 1961. Further, I and other co-owners have also paid the advance tax

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

based on the capital gains made by us for such sale. Along with the said letter, I duly handed over to the said officer, the following documents: -

1. Copies of the challans for payment of advance tax by me;
2. Bank details;
3. Statement of payments received by me;
4. Khatauni details including the revised details

- The above will clearly show that we had sold and handed over possession of the said land to the buyer on 4th September 2024 and thereafter we had nothing to do with the said land. Hence, I and my other co-sharers are not in any way responsible for felling of trees in the said land, if any, after 4th September 2024. The FIRs mention that the tree felling happened on 18th/19th September 2024 and hence I or my co-sharers cannot be held responsible for the same.
- It is true that I and other co-owners have not yet executed the sale deeds (the agreements provide that we have to execute the sale deeds by 31 December 2024)but in law and in fact we are not the owners of the land after 4th September 2024.It is well known that land ownership carries with it a bundle of rights, viz. the right to possess, sell, lease, develop, sub-let, occupy etc. These are the main ingredients of ownership. In fact, I and the other co-sharers have none of the above-mentioned rights over the land after 4th September 2024. It is only the purchaser who has such rights. What I and other co-owners have today is the empty husk of a title only because the sale deeds have not been executed and registered. In this connection, may I draw your attention to the

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
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TRUE COPY

judgment of Supreme Court in the case of Rameshwar & Ors Vs State of Haryana reported in 2022 SCC OnLine SC 898 (para 42).

- I therefore humbly submit that I or the other co-owners are not in any way liable for the tree felling since we were and are not the owners on the relevant date and the only ground on which some of us have been named in the FIRs or issued notices is because we are supposed to be the owners.
- To complete the picture, I am also enclosing a certificate from the Chartered Accountant certifying that the payment on account of my share of the sale proceeds has been duly received by me by 31st August 2024 and I have also paid the advance tax thereon.
- I notice that some new offences have been mentioned in your notice which were not there in the three FIRs. I do not know on what basis those offences have been mentioned as there is nothing in the FIRs. In any event since I am not the owner, there is no question of my violating the provisions of the said laws.
- Apart from what I have stated above and in my earlier reply dated 30th September 2024, I have nothing further to add and hence this may kindly be treated as full compliance of your notice.
- In the event however you wish to further examine me, I would request you to do it through the video conference as I am a resident of Calcutta and for going to Mathura I have to first go to Delhi and then go by car from Delhi to Mathura.
- You are aware that Durga Puja and Laxmi Puja are the biggest festivals in West Bengal and hence it is my request that the next date may be

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

fixed after 15th October 2024 for my examination through video conference, if at all required.

- Alternatively, if you are not willing to examine us through video conference, may I request you to come down to Kolkata any day after 15th October 2024 after giving us reasonable advance notice. I will then ensure that all of us are available for examination.

Kindly do let me know if you want any further clarification.

With regards
Yours faithfully,

(Pradyumna Dalmia)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Pradyumna Dalmia
25/1 Rowland Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Pradyumna Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

2, India Exchange Place 2nd Floor Room No : 10 Kolkata - 700 001
Phone : 2230 6990, 2231 7128 E-mail : m_bhuteria@yahoo.co.in Website : www.acbhuter

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a. The assessee, Mr. Pradyumna Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 29,52,50,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	7,51,75,000	9,25,000
16-03-24	1,73,25,000	-
30-03-24	4,25,00,000	4,25,000
02-07-24	1,75,00,000	1,75,000
08-08-24	46,25,000	46,250
19-08-24	2,25,00,000	2,25,000
29-08-24	31,25,000	3,12,500
Total	**29,52,50,000**	**29,52,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 2,00,00,000/- (after TDS) has been paid on the 13th of September which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYP4128

Place of Signature: Kolkata

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Date: 2/10/2024

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

To,
The Station-in -Charge,
Jait Police Station
District: Mathura

Date- 05.10.2024

I refer to your notice dated 30th September 2024 asking me to appear before you within 7 days. In this connection I would like to state as follows:-

- On 27th September 2024, Mr. Ramdeo Sharma, a sub-inspector in your police station had come to Kolkata and issued a notice dated 27th asking for my explanation in connection with the felling of trees in the land on 18th/19th September 2024 for which three FIRs were lodged in your police station.
- In my reply dated 30th September, I had duly pointed out that the subject land in the Khatauni (Gata) Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (since renumbered) were duly sold by me and other co-sharers to one Radha Madhav Developers by eight several binding agreements entered into during the period 16th October 2023 to 31st July 2024.
- I was one of the co-owners of the said land along with others. Since the total sale consideration for the said land was paid by the purchaser to all of us by 31st August 2024, I and the other co-owners duly handed over possession of the said land to the buyer on 4th September,2024. The buyer while paying the sale consideration had also deducted applicable tax of 1% (TDS) under Section 194IA of the Income Tax Act, 1961. Further, I and other co-owners have also paid the advance tax

GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

based on the capital gains made by us for such sale. Along with the said letter, I duly handed over to the said officer, the following documents: -

1. Copies of the challans for payment of advance tax by me;
2. Bank details;
3. Statement of payments received by me;
4. Khatauni details including the revised details

- The above will clearly show that we had sold and handed over possession of the said land to the buyer on 4th September 2024 and thereafter we had nothing to do with the said land. Hence, I and my other co-sharers are not in any way responsible for felling of trees in the said land, if any, after 4th September 2024. The FIRs mention that the tree felling happened on 18th/19th September 2024 and hence I or my co-sharers cannot be held responsible for the same.
- It is true that I and other co-owners have not yet executed the sale deeds (the agreements provide that we have to execute the sale deeds by 31 December 2024)but in law and in fact we are not the owners of the land after 4th September 2024.It is well known that land ownership carries with it a bundle of rights, viz. the right to possess, sell, lease, develop, sub-let, occupy etc. These are the main ingredients of ownership. In fact, I and the other co-sharers have none of the above-mentioned rights over the land after 4th September 2024. It is only the purchaser who has such rights. What I and other co-owners have today is the empty husk of a title only because the sale deeds have not been executed and registered. In this connection, may I draw your attention to the

PARNA DAS
CALCUTTA
REGN NO.
032/022
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31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

judgment of Supreme Court in the case of Rameshwar & Ors Vs State of Haryana reported in 2022 SCC OnLine SC 898 (para 42).

- I therefore humbly submit that I or the other co-owners are not in any way liable for the tree felling since we were and are not the owners on the relevant date and the only ground on which some of us have been named in the FIRs or issued notices is because we are supposed to be the owners.
- To complete the picture, I am also enclosing a certificate from the Chartered Accountant certifying that the payment on account of my share of the sale proceeds has been duly received by me by 31st August 2024 and I have also paid the advance tax thereon.
- I notice that some new offences have been mentioned in your notice which were not there in the three FIRs. I do not know on what basis those offences have been mentioned as there is nothing in the FIRs. In any event since I am not the owner, there is no question of my violating the provisions of the said laws.
- Apart from what I have stated above and in my earlier reply dated 30th September 2024, I have nothing further to add and hence this may kindly be treated as full compliance of your notice.
- In the event however you wish to further examine me, I would request you to do it through the video conference as I am a resident of Calcutta and for going to Mathura I have to first go to Delhi and then go by car from Delhi to Mathura.
- You are aware that Durga Puja and Laxmi Puja are the biggest festivals in West Bengal and hence it is my request that the next date may be

NOTARIAL ★ PARNA DAS ★ CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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fixed after 15th October 2024 for my examination through video conference, if at all required.

- Alternatively, if you are not willing to examine us through video conference, may I request you to come down to Kolkata any day after 15th October 2024 after giving us reasonable advance notice. I will then ensure that all of us are available for examination.

Kindly do let me know if you want any further clarification.

With regards
Yours faithfully,

Siddhant Dalmia

(Siddhant Dalmia)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Siddhant Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Siddhant Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 052/2024 Expired Date 31-05-2027

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that:

TRUE COPY

a. The assessee, Mr. Siddhant Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 18,32,50,000 towards sale consideration on the following dates –

Date	Sales consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	5,62,50,000	5,62,500
15-01-24	3,75,87,500	4,62,500
16-03-24	86,62,500	-
30-03-24	2,12,50,000	2,12,500
02-07-24	2,37,50,000	2,37,500
25-07-24	2,06,25,000	2,06,250
08-08-24	23,12,500	23,125
19-08-24	1,12,50,000	1,12,500
29-08-24	15,62,500	15,625
Total	**18,32,50,000**	**18,32,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 35,50,000/- (after TDS) has been paid on the 13th of September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYN8609

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY PARNA DAS CALCUTTA REGN NO. 082/2022 Expired Date 31-05-2027 GOVT OF WEST BENGAL

TRUE COPY

Place of Signature: Kolkata
Date: 2/10/2024

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

To,
The Station-in -Charge,
Jait Police Station
District: Mathura

Date- 05.10.2024

I refer to your notice dated 30th September 2024 asking me to appear before you within 7 days. In this connection I would like to state as follows:-

- On 27th September 2024, Mr. Ramdeo Sharma, a sub-inspector in your police station had come to Kolkata and issued a notice dated 27th asking for my explanation in connection with the felling of trees in the land on 18th/19th September 2024 for which three FIRs were lodged in your police station.
- In my reply dated 30th September, I had duly pointed out that the subject land in the Khatauni (Gata) Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (since renumbered) were duly sold by me and other co-sharers to one Radha Madhav Developers by eight several binding agreements entered into during the period 16th October 2023 to 31st July 2024.
- I was one of the co-owners of the said land along with others. Since the total sale consideration for the said land was paid by the purchaser to all of us by 31st August 2024, I and the other co-owners duly handed over possession of the said land to the buyer on 4th September,2024. The buyer while paying the sale consideration had also deducted applicable tax of 1% (TDS) under Section 194IA of the Income Tax Act, 1961. Further, I and other co-owners have also paid the advance tax

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

VD/.

TRUE COPY

based on the capital gains made by us for such sale. Along with the said letter, I duly handed over to the said officer, the following documents: -

1. Copies of the challans for payment of advance tax by me;
2. Bank details;
3. Statement of payments received by me;
4. Khatauni details including the revised details

- The above will clearly show that we had sold and handed over possession of the said land to the buyer on 4th September 2024 and thereafter we had nothing to do with the said land. Hence, I and my other co-sharers are not in any way responsible for felling of trees in the said land, if any, after 4th September 2024. The FIRs mention that the tree felling happened on 18th/19th September 2024 and hence I or my co-sharers cannot be held responsible for the same.
- It is true that I and other co-owners have not yet executed the sale deeds (the agreements provide that we have to execute the sale deeds by 31 December 2024)but in law and in fact we are not the owners of the land after 4th September 2024.It is well known that land ownership carries with it a bundle of rights, viz. the right to possess, sell, lease, develop, sub-let, occupy etc. These are the main ingredients of ownership. In fact, I and the other co-sharers have none of the above-mentioned rights over the land after 4th September 2024. It is only the purchaser who has such rights. What I and other co-owners have today is the empty husk of a title only because the sale deeds have not been executed and registered. In this connection, may I draw your attention to the

NOTARY PURNA DAS KOLKATA REGN NO. 032/022 Expiry Date 31-03-2027 GOVERNMENT OF WEST BENGAL

VD/.

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judgment of Supreme Court in the case of Rameshwar & Ors Vs State of Haryana reported in 2022 SCC OnLine SC 898 (para 42).

- I therefore humbly submit that I or the other co-owners are not in any way liable for the tree felling since we were and are not the owners on the relevant date and the only ground on which some of us have been named in the FIRs or issued notices is because we are supposed to be the owners.
- To complete the picture, I am also enclosing a certificate from the Chartered Accountant certifying that the payment on account of my share of the sale proceeds has been duly received by me by 31st August 2024 and I have also paid the advance tax thereon.
- I notice that some new offences have been mentioned in your notice which were not there in the three FIRs. I do not know on what basis those offences have been mentioned as there is nothing in the FIRs. In any event since I am not the owner, there is no question of my violating the provisions of the said laws.
- Apart from what I have stated above and in my earlier reply dated 30th September 2024, I have nothing further to add and hence this may kindly be treated as full compliance of your notice.
- In the event however you wish to further examine me, I would request you to do it through the video conference as I am a resident of Calcutta and for going to Mathura I have to first go to Delhi and then go by car from Delhi to Mathura.
- You are aware that Durga Puja and Laxmi Puja are the biggest festivals in West Bengal and hence it is my request that the next date may be

VD/:

NOTARY ... WEST BENGAL

TRUE COPY

fixed after 15th October 2024 for my examination through video conference, if at all required.

- Alternatively, if you are not willing to examine us through video conference, may I request you to come down to Kolkata any day after 15th October 2024 after giving us reasonable advance notice. I will then ensure that all of us are available for examination.

Kindly do let me know if you want any further clarification.

With regards
Yours faithfully,

Vedant Dalmia

(Vedant Dalmia)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Vedant Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Vedant Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

A. C. BHUTERIA & CO. Chartered Accountants KOLKATA

NOTARY PARNA DAS CALCUTTA Expiry Date 31-05-2027

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that:

TRUE COPY

a. The assessee, Mr. Vedant Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 18,32,50,000 towards sale consideration on the following dates –

Date	Sales consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	5,62,50,000	5,62,500
15-01-24	3,75,87,500	4,62,500
16-03-24	86,62,500	-
30-03-24	2,12,50,000	2,12,500
02-07-24 and 4/7/2024	2,37,50,000	2,37,500
25-07-24	2,06,25,000	2,06,250
08-08-24	23,12,500	23,125
19-08-24	1,12,50,000	1,12,500
29-08-24	15,62,500	15,625
Total	**18,32,50,000**	**18,32,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 82,00,000/- (after TDS) has been paid on 12th September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYO7961

NOTARY ★ GOVERNMENT OF WEST BENGAL ★ Expired Date 31-05-2027

A.C. BHUTERIA & CO. ★ KOLKATA ★ Chartered Accountants

TRUE COPY

Place of Signature: Kolkata
Date: 2/10/2024

A. C. BHUTORIA & CO. KOLKATA Chartered Accountants

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

To,
The Station-in -Charge,
Jait Police Station
District: Mathura

Date- 05.10.2024

I, Rajendra Prasad Pansari, son of Late Lalchand Pansari, aged about 77 years, by Occupation: Service, resident of 6A, Ironside Road, Kolkata – 700 019 **(Executor to the Estate of Late Shyam Sundar Dalmia)**, refer to your notice dated 30th September 2024 asking me to appear before you within 7 days. In this connection I would like to state as follows:-

- On 27th September 2024, Mr. Ramdeo Sharma, a sub-inspector in your police station had come to Kolkata and issued a notice dated 27th asking for my explanation in connection with the felling of trees in the land on 18th/19th September 2024 for which three FIRs were lodged in your police station.
- In my reply dated 30th September, I had duly pointed out that the subject land in the Khatauni (Gata) Nos. 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (since renumbered) were duly sold by the Estate and other co-sharers to one Radha Madhav Developers by eight several binding agreements entered into during the period 16th October 2023 to 31st July 2024.
- Late Shyam Sundar Dalmia was one of the co-owners of the said land along with others. Since the total sale consideration for the said land was paid by the purchaser to all of us by 31st August 2024, the Estate and the other co-owners duly handed over possession of the said land to the buyer on 4th September,2024. The buyer while paying the sale

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31.05.2027
GOVERNMENT OF WEST BENGAL

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consideration had also deducted applicable tax of 1% (TDS) under Section 194IA of the Income Tax Act, 1961. Further, the Estate and other co-owners have also paid the advance tax based on the capital gains made by us for such sale. Along with the said letter, the following documents were duly handed over to the said officer,: -

1. Copies of the challans for payment of advance tax by the Estate;
2. Bank details;
3. Statement of payments received by the Estate;
4. Khatauni details including the revised details

- The above will clearly show that we had sold and handed over possession of the said land to the buyer on 4th September 2024 and thereafter we had nothing to do with the said land. Hence, the Estate other co-sharers are not in any way responsible for felling of trees in the said land, if any, after 4th September 2024. The FIRs mention that the tree felling happened on 18th/19th September 2024 and hence the Estate and other co-sharers cannot be held responsible for the same.
- It is true that the Estate and other co-owners have not yet executed the sale deeds (the agreements provide that we have to execute the sale deeds by 31 December 2024) but in law and in fact we are not the owners of the land after 4th September 2024. It is well known that land ownership carries with it a bundle of rights, viz. the right to

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

possess, sell, lease, develop, sub-let, occupy etc. These are the main ingredients of ownership. In fact, the Estate and the other co-sharers have none of the above-mentioned rights over the land after 4th September 2024. It is only the purchaser who has such rights. What the Estate and other co-owners have today is the empty husk of a title only because the sale deeds have not been executed and registered. In this connection, may I draw your attention to the judgment of Supreme Court in the case of Rameshwar & Ors Vs State of Haryana reported in 2022 SCC OnLine SC 898 (para 42).

- I therefore humbly submit that the Estate or the other co-owners are not in any way liable for the tree felling since we were and are not the owners on the relevant date and the only ground on which some of us have been named in the FIRs or issued notices is because we are supposed to be the owners.
- To complete the picture, I am also enclosing a certificate from the Chartered Accountant certifying that the payment on account of the share of the sale proceeds has been duly received by the Estate by 31st August 2024 and the Estate had also paid the advance tax thereon.
- I notice that some new offences have been mentioned in your notice which were not there in the three FIRs. I do not know on what basis those offences have been mentioned as there is nothing in the FIRs. In any event since the Estate is not the owner, there is no question of violating the provisions of the said laws.

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/2022
Expired Date
31-05-2027

TRUE COPY

- Apart from what I have stated above and in my earlier reply dated 30th September 2024, I have nothing further to add and hence this may kindly be treated as full compliance of your notice.
- In the event however you wish to further examine me, I would request you to do it through the video conference as I am a resident of Calcutta and for going to Mathura I have to first go to Delhi and then go by car from Delhi to Mathura.
- I am a senior citizen aged about 77 years and is suffering from fever and has been advised rest for some time . A copy of my medical certificate is also enclosed. Hence, it is my humble request that if required, I may be examined through video conference any day after 15th October 2024 at your convenience.
- You are aware that Durga Puja and Laxmi Puja are the biggest festivals in West Bengal and hence it is my request that the next date may be fixed after 15th October 2024 for my examination through video conference, if at all required.
- Alternatively, if you are not willing to examine us through video conference, may I request you to come down to Kolkata any day after 15th October 2024 after giving us reasonable advance notice.

Kindly do let me know if you want any further clarification.

With regards
Yours faithfully,
For Estate of Late Shyam Sundar Dalmia

RPP

Rajendra Prasad Pansari
Executor

(Rajendra Prasad Pansari)
Executor
Estate of Late Shyam Sundar Dalmia

NOTARY ★ WEST BENGAL

TRUE COPY

Dr. Chhajer K.S.

MBBS, MD, G Dip. DC
GRADUATE DIP. IN DIABETES, TUNNDA, AUSTRALIA
CONSULTANT DIABETOLOGIST CARDIOLOGIST

DIABETIC & CARDIAC CARE CLINIC
63, Vivekananda Road, Kolkata - 700 006
Visiting Hours : 3 P.M. to 6 P.M. (Mon-Sat)
WBRN - 44253

2/10/24

It is certified that Mr RAJENDRA PRASAD PANSARI, about 77yr Male of Windsor Palace, 6A Iram Side Road Kol- 700019 is suffering from D. Mellitus, Hypertension and Parkinsonism. He is now suffering from fever and advised rest for one week i.e from 2/10/24 to 8/10/24

K. Chhajer
2/10/24

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

S. CHORARIA & ASSOCIATES
CHARTERED ACCOUNTANTS

P-41, PRINCEP STREET
ROOM No. 222
KOLKATA - 700 072
Phone : 2236 4645 / 4005 4515
E-mail : schoraria1@gmail.com

Estate of Late Shyam Sundar Dalmia
PAN: AAAJE1479R
D-505, Windsor Palace
6A, Iron Side Road
Kolkata - 700019

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Estate of Late Shyam Sundar Dalmia (hereinafter referred to as the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the assessee. The assessee is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST

Choraria & Associates Kolkata Chartered Accountants

TRUE COPY

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

a. The assessee, Estate of Late Shyam Sundar Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed on 16th October 2023, 1st July 2024, 31st July 2024 and 27th March 2024 for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 29,52,50,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	9,25,00,000	9,25,000
30-03-24	4,25,00,000	4,25,000
02-07-24	1,75,00,000	1,75,000
08-08-24	46,25,000	46,250
19-08-24	12,50,000	12,500
19-08-24	2,12,50,000	2,12,500
29-08-24	31,25,000	31,250
Total	29,52,50,000	29,52,500

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 4,35,00,000/- (excluding TDS) has been paid on the 13th of September, 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For S. Choraria & Associates
Chartered Accountants
Firm Registration No. 323475E

Santosh Choraria
Partner
Membership No: 055991
UDIN: 24055991BKEMW06813

Place of Signature: Kolkata
Date: 02.10.2024

S. Choraria & Associates * Chartered Accountants * Kolkata

NOTARY * PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 * GOVERNMENT OF WEST BENGAL

TRUE COPY

BY SPEED POST

NARAIN PRASAD DALMIA

2/3 SARAT BOSE ROAD,
KOLKATA-700020
8TH OCTOBER,2024

To
The Station- in-Charge,
Jait Police Station,Janpad
Mathura

Sub: FIR Ref. No. 413 of 2024 u/s.29/33/41/42 & 51 of Indian Forest Act,415 of 2024 u/s 136 of Electricity Act and 417 of 2024 u/s 3-5 of Public Property Prevention Act.

Dear Sir,

Please refer to our reply of 28.09.2024 delivered in person to your representative Mr. Ram Dev Sharma, Sub Inspector in course of his visit to our office at Kolkata .Further to above I, one of the Co-owners of the said land along with others, bring to your notice that the Gata Nos. as referred vide your aforesaid FIRs stands renumbered in the records of Land & Land Revenue Dept. a list of renumbered Gata Nos are being furnished here below for your reference .Although , the said information was duly shared with your representative handing over a list of renumbered Gata Nos.

Old Gata Nos.	Renumbered Gata Nos.
107	254A
224	224(unchanged)
243	250
244	274
246	254
248	249
249	251B
253	270
254	259
255	251B
256	259
300	300 (Unchanged)

I remain at your disposal for cooperation in connection with any lawful enquiry and or investigation. Please feel free to contact undersigned and or our authorized representative for any further information and or details which you might require in course of your proceedings.

Yours Sincerely,

Dalmia

(Narain Prasad Dalmia), Age-77
Son Of Late Raghunandan Prasad Dalmia
Resident Of 2/3, Sarat Bose Road, Kolkata-700020

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

EM106259241IN IVR:6987106259241
SP PARK STREET HO (700016)
Counter No:4,09/10/2024,15:00
To:THE STATION I.JAINT POLICE ST.
PIN:281001, Mathura HO
From:NARAIN PRAS,2/3 SARAT BO RD.
Wt:20gms
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
(Track on www.indiapost.gov.in)

TRUE COPY

Narain Prasad Dalmia
Phones : 2475-9595/7492
2/3, Sarat Bose Road
Kolkata – 700 020

Date : 11.10.2024.

To
The SHO
Police station—Jait
Mathura

Respected Sir,

I refer to the notice dated 30.09.2024 issued by Sri Ram dev Sharma ,S.I in your Police Station asking Dalmia & Sons to meet your officer and give its explanation. Identical notices were also separately issued to various members of Dalmia Family and others. The concerned individuals have already sent their separate responses by their letters dated 30.09.2024.

In so far as Dalmia & Sons is concerned , kindly note that it was an HUF and I was one of its members. However, the HUF was dissolved with effect from 4th March 2013 and the same was duly recorded in a registered deed dated 3rd April 2013. Pursuant to such dissolution, the 50% share of the HUF in the subject property situated at Chatikara Road Mathura was partitioned and allotted to various members of the HUF. Necessary application was made to the appropriate authority in Mathura for change in the name of recorded owner from the HUF to the individual members of the family and such change of name was duly recorded. I am enclosing the extract from the Khatauni Register under entry no 12429420220215 wherefore it will be evident that the names of the individual owners have been duly recorded in the Khatauni instead of the HUF. It may be mentioned that notices have been issued by your Police Station to all those individual co-owners as well.

In the circumstances, I humbly request you to kindly delete the name of Dalmia & Sons in the cases registered in your police station.

A line in confirmation will be appreciated by me .

Regards
Yours sincerely

Narain Prasad Dalmia

NOTARY
GOVT. OF WEST BENGAL

TRUE COPY

NARAIN PRASAD DALMIA.

2/3, SARAT BOSE ROAD,
KOLKATA – 700020

3rd October, 2024

To
The Station-in-Charge,
Jait Police Station

Re: Complaint against the alleged acts of some unknown anti social elements

Sir,

I, Narain Prasad Dalmia, Son of late Raghunandan Prasad Dalmia , Resident of 2/3, Sarat Bose Road, Kolkata-700020, under compelling circumstances, write to you as follows :

1. I, along with other co-sharers,viz., Shri Chandra Kumar Dhanuka, as Karta of ShankarLal ChandraKumar (HUF), Shri Pradyumna Dalmia ,Sri Vedant Dalmia , Sri Siddhant Dalmia and Sri Rajendra Prasad Pansari, as Executor to Estatae of Late Shyam Sundar Dalmia, have sold and delivered our possession of various pieces and parcels of land situated at Mouza - Chattikara, Tehsil & District - Mathura, Uttar Pradesh, inter alia, in terms of several Agreements dated 16.10.2023 (1 agreement), 27.03.2024 (1 agreement), 24.06.2024 (2 agreement), 01.07.2024 (1 agreement), 31.07.2024 (3 agreements), to one Radha Madhav Developers, a partnership firm, having its office situated at Plot No. 62, Block - A, Sector - 39, Goutam Budha Nagar, Noida, Pin - 201 301, Uttar Pradesh, represented by its partners (1) Shri Giriraj Agarwal of Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindavan Bangar, Mathura - 281 121, Uttar Pradesh, and (2) Shri Ashish Kaushik, of 16C, Bank Colony, Mathura, Arthera Mathura, Krishna Nagar, 281 004, Uttar Pradesh, the particulars whereof are more fully described in the said Agreements, which are not being repeated herein to avoid prolixity, but copies whereof are enclosed with this letter and collectively marked with the letter "A".

2. I and my co-sharers viz., have also received total consideration vide bank

NOTARIAL
PARNA DAS
CALCUTTA
REGN NO.
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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transfers on diverse dates, as acknowledged in the aforesaid Agreements, within 2nd September,24 in respect whereof the purchaser of the said lands, being Radha Madhav Developers, a partnership firm, having its office situated at Plot No. 62, Block - A, Sector - 39, Goutam Budha Nagar, Noida, Pin - 201 301, Uttar Pradesh, represented by its partners Shri Giriraj Agarwal and Shri Ashish Kaushik, have also deducted TDS. Similarly, as sellers of the said plots of land, I and the other co-sharers have also paid the appropriate tax in respect of the payment received, to the revenue authority. The aforesaid facts would be apparent from a bare perusal of the Agreements enclosed herein above, wherein the particulars of payment by way of banking instruments are mentioned, as also the fact of TDS deduction by the seller.

3. I and my co-sharers have also issued 3 possession letters dated 04.09.2024 to Radha Madhav Developers and its partners Shri Giriraj Agarwal and Shri Ashish Kaushik in respect of the lands conveyed by the aforesaid Agreements, duly endorsed by Radha Madhav Developers and its partners Shri Giriraj Agarwal and Shri Ashish Kaushik, thereby concluding the transfer of possession of the said lands to the purchaser, namely Radha Madhav Developers and its partners Shri Giriraj Agarwal and Shri Ashish Kaushik, copies whereof are enclosed with this letter and marked with the letter "B".

4. Pertinently, I am a resident of Kolkata, at the address mentioned herein above. In conspectus of the above facts, it would thus be apparent that the said lands conveyed by the aforesaid Agreements, were in no manner under my control/possession since 02.09.2024.

5. However, I have recently come to know that I have been arraigned as an accused in Jait Police Station Case Nos. 0413 dated 19.09.2024 under sections 29/33/41/42/51 of The Forest Act, 1927,,415/2024 dated 20.09.2024 u/s 136 of Electricity Act and 417/2024 dated 20.9.2024 u/s 3 & 5 of Public Property Prevention Act , wherein the allegations inter alia relate to unauthorised felling of trees in the land sold by I and the other co-sharers, to Radha Madhav Developers and its partners Shri Giriraj Agarwal and Shri Ashish Kaushik.

NOTARY PARNA DAS REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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6. From the allegations as made in Jait Police Station Case No. 0413 dated 19.09.2024, it would appear that some unknown anti social elements have acted contrary to law without any authorisation, and have thereby caused the felling of trees, in the said lands which are in their possession and control, which is shocking. Needless to state, I had no knowledge, will or consent in the commission of the acts alleged to have been committed by some unknown anti social elements nor have they obtained any authorisation from me. It appears that some unknown anti social elements have failed to act in accordance with law and camouflaged their alleged acts by falsely masquerading that their alleged acts bore the authority of the erstwhile land owners, when those some unknown anti social elements all along knew that I had no knowledge, consent or will, in the alleged felling of the trees.

7. Thereby the accused persons have abetted the institution of a false criminal proceeding against me, being Jait Police Station Case No. 0413 dated 19.09.2024, under sections 29/33/41/42/51 of The Forest Act, 1927,, 415/2024 dated 20.09.2024 u/s 136 of Electricity Act and 417/2024 dated 20.9.2024 u/s 3 & 5 of Public Property Prevention Act , falsely charging me with having committed a criminal offence, when they know that there is no just or lawful ground for such proceeding or charge.

In the aforesaid circumstances, I humbly request your good office to kindly treat this letter of complaint as a First Information Report and conduct a thorough investigation and take necessary steps thereon for bringing the accused persons to book.

Yours Sincerely,

Dalmia

(Narain Prasad Dalmia). Age – 77 Years
Son of Late Raghunandan Prasad Dalmia

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PARNA DAS
CALCUTTA
REGN NO.
Expired Date
GOVERNMENT OF WEST BENGAL

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Narain Prasad Dalmia
Phones : 2475-9595/7492
2/3, Sarat Bose Road
Kolkata – 700 020

EM036016624IN IVR:69870360166[illegible]
SP HBC KOLKATA RMS (700001)
Counter No:3,14/10/2024,16:19
To:M V DEVELOPRE,MATHURA
PIN:281001, Mathura HO
From:NARAIN PRAS,2/3 S B ROAD
Wt:15gms
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
(Track on www.indiapost.gov.in)

Date : 11.10.2024.

To,
The Mathura-Vrindavan Development Authority
Mathura

Your File no. MVDA/LD/24-25/0507

Dear Sirs ,

On 8th October,24 ,I came to know from a reliable source that some sort of plan for plotted development of the land situated at Chatikara Road, Mathura was submitted to your good offices which has been rejected by you. On hearing this, I have downloaded some information from your website.

It appears an application for plotted development of the said land was submitted probably through the Architect Mr Abhishek Bansal . His mobile no as given in the application is 9045473938 and email id given is arabhibansal@gmail.com. Surprisingly, in the owner's name my name has been given with mobile no 7017662634 and email id ofavdeshniveshmitra@gmail.com.

Further, on 21 July 2024, the challan no CH/MVDA/LD/24-25/3645 for Rs 65188 was issued from your office on account of scrutiny charges. I presume it may have been paid and if so, I don't know who that person is.

In this regard, I would like to state as follows.

I along with my other family members and some others were the co-owners of the said land. By eight separate agreements entered into during the period 16.10.2023 to 31.07.2024-, we had sold about 33.6584 acres to one Radha Madhav Developers having its office at Plot no 62,Block-A,Sector-39, Goutam Budha Nagar, Noida-202301 (U P) Since the purchaser paid the entire sale consideration to us, we, as agreed, handed over possession of the land to them. As per the agreements, the sale deeds are to be executed by 31 December 2024.

On or about 15.07.2024-, one Mr Giriraj Agarwal- on behalf of the purchaser requested me to prepare a plan of the said land with plots. In good faith and purely as a good gesture, I got a plan prepared and handed over a xerox copy thereof with my signature. At no point, had I authorized him or the purchaser to submit it anywhere far less for seeking your approval for its plotted development. It appears that a plan was submitted to your good offices seeking approval for its plotted development. I don't even know whether the xerox copy given by me was filed with the application or some other plan had been submitted. I make it very clear that I have not submitted any plan for development and nor did I authorize anyone to do it on my behalf. I had never appointed the named architect Mr Abhishek Bansal and in

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NARAIN PRAS
CALCUTTA
REGN NO.
332/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Narain Prasad Dalmia

Phones : 2475-9595/7492
2/3, Sarat Bose Road
Kolkata – 700 020

fact don't even know him. I am a resident of Kolkata. Hence, the question of authorizing him to submit any plan or act on my behalf cannot and does not arise.

In the Owner's column, my name has been wrongly and illegally used with malafide motive. As stated above, I along with the co-owners had already sold the land. Besides, the mobile no and the email id given in the application are not mine. This has been done with a malafide motive so that I do not get to know anything about it. Had my correct mobile number been given, you would have sent the OTP to me. The mobile number mentioned in the column is 7017662634 which is not mine. Again, the email id avdeshniveshmitra@gmail.com is not mine. My correct mobile no is 98314 61000 and email id is npd@dalmiasec.com . In the application form. It is clearly mentioned that you will FIR if wrong number of the owner is given. Also, as stated above, I was not the sole owner but a co-owner along with others.

I submit that this whole thing has been done with sinister motive by using my name as the owner. I therefore humbly request you to take appropriate action including lodging a FIR against the persons who are involved in this illegal and wrongful exercise and delete my name as the owner applicant from your records. In case you need any further clarification, please do let me know.

Regards,

Dalmia

Narain Prasad Dalmia.

CC : THE S.H.O.
JAIT P.S.TN
MATHURA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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NARAIN PRASAD DALMIA

2/3 SARAT BOSE ROAD
KOLKATA-700020
Phone: 033 4406 9999
Email: npd@dalmiasec.com

05.11.2024

To
Mathura-Vrindavan Development Authority
Mathura

I refer to my letter dated 11 October 2024 which was sent by speed post with A/D. From the tracking report of India Post, it appears that the said letter was duly received by you on 18.10.2024_.

Kindly do let me know whether my name has been deleted as the owner applicant in your records and whether any action has been taken against the persons who were involved in the illegal and wrongful exercise.

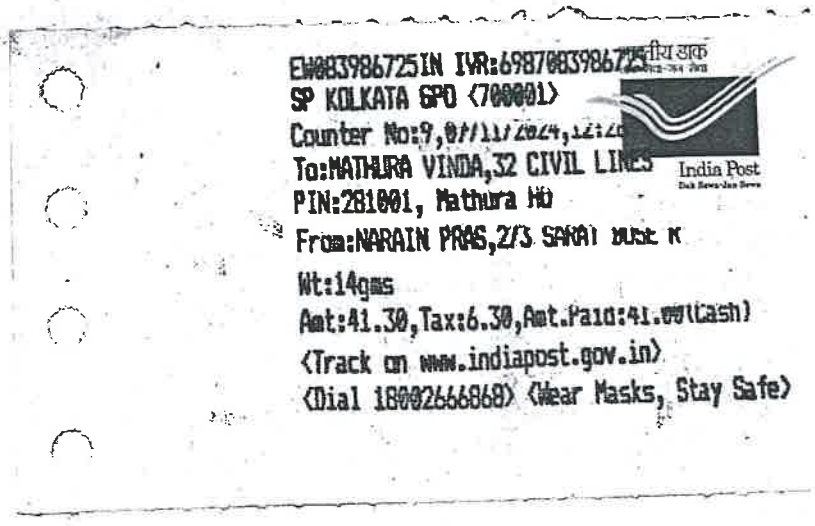
For convenience, I am attaching a copy of my earlier letter dated 11 October 2024.

Regards

Yours faithfully

Narain Prasad Dalmia

Encl: As above





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Court No. - 43

Case :- CRIMINAL MISC. WRIT PETITION No. - 19143 of 2024

Petitioner :- Narain Prasad Dalmia And 7 Others
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Sr. Advocate,Taniya Pandey
Counsel for Respondent :- G.A.

With

Case :- CRIMINAL MISC. WRIT PETITION No. - 19144 of 2024

Petitioner :- Narain Prasad Dalmia And 5 Others
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Taniya Pandey
Counsel for Respondent :- G.A.

Hon'ble Ashwani Kumar Mishra,J.
Hon'ble Dr. Gautam Chowdhary,J.

1. Heard Sri Manish Tiwari, learned Senior counsel assisted by Ms. Taniya Pandey, Sri Padam Khaitan, Sri Rajiv Bhatnagar, Sri Agru Sen, learned counsels for the petitioners, Sri Baleshwar Chaturvedi and Sri Abhimanyu Singh, Advocate holding brief of Sri D.S. Chauhan, learned counsel for the private respondents and learned AGA for the State authorities.

2. Allegation in the impugned FIR is that certain trees are felled on a piece of land as a result of which an electricity line got disrupted and certain railings got damaged. It is submitted that the allegations prima facie indicates existence of civil wrong and initiation of criminal action is unwarranted. It is further argued that the petitioners otherwise have transferred the land and it was the transferee who had felled trees and therefore by no stretch of imagination the petitioners could be held liable for the alleged offence.

3. Matter requires consideration.

4. Notice on behalf of State authorities is accepted

NOTARY
GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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A.G.A., whereas Sri Baleshwar Chaturvedi has accepted notice on behalf of respondent no.4 in Criminal Misc. Writ Petition No.19143 of 2024 and Sri D.S. Chauhan has entered appearance on behalf of respondent No.3 in Criminal Misc. Writ Petition No.19144 of 2024.

5. All the respondents are allowed six weeks time to file counter affidavit. Petitioners shall have two weeks thereafter to file rejoinder affidavit.

6. List thereafter.

7. Subject to petitioners cooperating in the investigation, no coercive action shall be taken against them pursuant to the First Information Report registered as Case Crime No.0417 of 2024, under Section 3 and 5 of the Prevention of Damage to Public Property Act, 1984, Police Station Jait, District Mathura as well as in Case Crime No.0415 of 2024, under Section 136 of the Electricity Act, 2013, Police Station Jait, District Mathura, till the next date of listing or till submission of police report under Section 193(3) B.N.S.S., 2023, whichever is earlier.

Order Date :- 23.10.2024
RA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Court No. - 42

Case :- CRIMINAL MISC. WRIT PETITION No. - 19146 of 2024

Petitioner :- Narain Prasad Dalmia And 7 Others
Respondent :- State Of Up And 3 Others
Counsel for Petitioner :- Taniya Pandey
Counsel for Respondent :- G.A.

Hon'ble Mahesh Chandra Tripathi,J.
Hon'ble Prashant Kumar,J.

1. Heard Sri Manish Tiwary, learned Senior Advocate assisted by Ms. Taniya Pandey, learned counsel for the petitioners and learned A.G.A. for the State.

2. The instant writ petition is preferred for quashing impugned FIR No.0413 of 2024 dated 19.09.2024 under sections 29, 33, 41, 42 and 51 of Indian Forst Act, 1927,Sections 4/10 of U.P. Protection of Trees Act, 1976, Sections 9/39/51 of the Wild Life (Protection) Act, 1972 and Sections 324(5)/189(2) and 223 of B.N.S., 2023. Further prayer has been made for staying further investigation of the aforesaid case.

3. Learned counsel for the petitioner submits that the instant FIR has been challenged on the ground that the petitioners are not the owners of the land in question and an agreement to sale was executed on 31.07.2024. He further submits that in two other FIRs relating to the same matter, Co-ordinate Bench of this Court vide orders dated 23.10.2024 passed in Crl. Misc. Writ Petition Nos.19143 of 2024 and 19144 of 2024, notices have been issued and arrest of the petitioners have been stayed. He prays for similar indulgence in the matter otherwise the petitioners would suffer irreparable loss.

4. The matter requires consideration.

5. Issue notice to respondent no.4 returnable at an early date. Steps be taken within a week.

6. Let the instant writ petition be connected and listed with Crl. Misc. Writ Petition Nos.19143 of 2024 and 19144 of 2024.

7. Till the next date of listing or till submission of police report under Section 173(2) Cr.P.C.(now Section 193(3) c

GOVERNMENT OF WEST BENGAL
REGN NO. 032/022
Expired Date 31-05-2027

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Nagrika Suraksha Sanhita, 2023), whichever is earlier, the respondents are restrained from arresting the petitioners pursuant to the impugned FIR subject to cooperation in ongoing investigation.

Order Date :- 24.10.2024
Manish Himwan

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Before the Central Empowered Committee

III Floor, Chanakya Bhawan, Chanakyapuri, New Delhi-110021

INDEX

SL NO.	PARTICULARS	PAGE NO.
1.	Case law note on behalf of: (i) Mr. Narain Prasad Dalmia; (ii) Mr. Rajendra Prasad Pansari (Executor of the estate of Late Mr. Shyam Sunder Dalmia); (iii) Mr. Pradyumna Dalmia; (iv) Mr. Vedant Dalmia; (v) Mr. Siddhant Dalmia; (vi) Mr. Nishant Dalmia; (vii) Mr. Chandrakumar Dhanuka; (viii) Mrs. Aruna Dhanuka; and (ix) Mr. Mrigank Dhanuka (**"Previous Landowners"**)	**1-5**
2.	**ANNEXURE-A**: Copy of the judgment in *Municipal Corpn., Gwalior v. Puran Singh*, (2015) 5 SCC 725.	**6-12**
3.	**ANNEXURE-B:** Copy of the judgment in *Prem Nath Khanna v. Narinder Nath Kapoor*, (2016) 12 SCC 235.	**13-19**
4.	**ANNEXURE-C:** Copy of the judgment in *C.G. Ghanshamdas v. Collector of Madras*, (1986) 4 SCC 305.	**20-34**
5.	**ANNEXURE-D**: Copy of the judgment in *Nair Service Society Ltd. v. Rev. Father K.C. Alexander*, 1968 SCC OnLine SC 97.	**35-56**

Filed by:

[Narayandas Harsha] / [Aakash Bajaj]
(Authorized Representatives of the Previous Landowners)

PARNA DAS CALCUTTA REGN NO. 552/022 Expiry Date 31-05-2027

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05.12.2024

The Central Empowered Committee,
III Floor, Chanakya Bhawan,
Chanakyapuri, New Delhi-110021.
Email: ceeindia202@gmail.com

Reference: (i) Meeting dated 04.12.2024
(ii) Note dated 04.12.2024

Subject: Case law note on behalf of: (i) Mr. Narain Prasad Dalmia; (ii) Mr. Rajendra Prasad Pansari (Executor of the estate of Late Mr. Shyam Sunder Dalmia); (iii) Mr. Pradyumna Dalmia; (iv) Mr. Vedant Dalmia; (v) Mr. Siddhant Dalmia; (vi) Mr. Nishant Dalmia; (vii) Mr. Chandrakumar Dhanuka; (viii) Mrs. Aruna Dhanuka; and (ix) Mr. Mrigank Dhanuka ("**Previous Landowners**").

Respected Members

1. During the meeting held on 04.12.2024, it was contended on behalf of the Previous Landowners that merely because the name of the Previous Landowners is reflected in the revenue records, it does not confer any title or interest ownership on them. Pursuant to various MoUs / Agreements, the predominant and substantial rights over the said private land and all authorities were transferred by the Previous Landowners to the Purchaser, and hence, the Purchaser can be said to be the owner. Pursuant to such transfer, the Previous Landowners only hold an empty husk of a title and nothing else. Hence, the mere fact that the name of the Previous Landowners is reflected in the revenue records does not in any manner implicate them of the impugned action, *i.e.*, the felling of trees.

2. As directed by your good offices, we are placing on record the following judgments which lay down that the revenue records, such as *khatauni*, do not confer title or ownership on a person.

(a) ***Municipal Corpn., Gwalior v. Puran Singh*, (2015) 5 SCC 725:**

*"28. **Mutation entries do not confer title.** In Sawarni v. Inder Kaur [(1996) 6 SCC 223] this Court held: (SCC p. 227, para 7)*

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"7. ... Mutation of a property in the revenue record does not create or extinguish title nor has it any presumptive value on title. It only enables the person in whose favour mutation is ordered to pay the land revenue in question. The learned Additional District Judge was wholly in error in coming to a conclusion that mutation in favour of Inder Kaur conveys title in her favour. This erroneous conclusion has vitiated the entire judgment."

29. The High Court committed a grave and manifest error of law in reversing the well-reasoned judgment and decree passed by the trial court by simply placing reliance upon khasra entries even without properly appreciating the settled law that ***khasra entries do not convey title of the suit property as the same is only relevant for the purposes of paying land revenue and it has nothing to do with ownership"***.

A copy of the judgment in *Municipal Corpn., Gwalior v. Puran Singh*, (2015) 5 SCC 725, is annexed hereto and marked as **ANNEXURE-A**.

(b) ***Prem Nath Khanna v. Narinder Nath Kapoor*, (2016) 12 SCC 235:**

"20. In addition to the abovementioned reason, the contention advanced by the learned counsel appearing on behalf of the respondents that the appellants failed to get the mutation of entries of the suit land incorporated in record shows that there was no intention on their part to act upon the contents of the two sale deeds, cannot be accepted as ***mere mutation of entries does not confer title*** *upon the deceased Respondent 1 in the immovable property. In Sawarni v. Inder Kaur [Sawarni v. Inder Kaur, (1996) 6 SCC 223] , this Court held as under: (SCC p. 227, para 7)*

"7. ... Mutation of a property in the revenue record does not create or extinguish title nor has it any presumptive value on title. It only enables the person in whose favour mutation is

GOVERNMENT OF WEST BENGAL
PARNA DA
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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ordered to pay the land revenue in question. The learned Additional District Judge was wholly in error in coming to a conclusion that mutation in favour of Inder Kaur conveys title in her favour. This erroneous conclusion has vitiated the entire judgment."

21. In Guru Amarjit Singh v. Rattan Chand [Guru Amarjit Singh v. Rattan Chand, (1993) 4 SCC 349], this Court held that the entries in jamabandi are not proof of title in respect of an immovable property. In Jattu Ram v. Hakam Singh [Jattu Ram v. Hakam Singh, (1993) 4 SCC 403], this Court observed that entries made by patwari in official record are only for the purpose of records and do not by itself prove the correctness of the same nor can statutory presumption be drawn on the same, particularly, in the absence of corroborative evidence. The respondent cannot claim to have acquired title over the suit property by pleading adverse possession only in the absence of the name of the appellants in the revenue records".

A copy of the judgment in *Prem Nath Khanna v. Narinder Nath Kapoor*, (2016) 12 SCC 235, is annexed hereto and marked as **ANNEXURE-B**.

3. Further, as regards the judgment in *Rameshwar v. State of Haryana*, (2022) 17 SCC 1, the following judgments also lay down the same proposition as held in that case:

(a) *C.G. Ghanshamdas v. Collector of Madras*, (1986) 4 SCC 305:

*"15. ...Not only is a right to possession a right of property, but where the object of proprietary rights is a tangible thing, it is the most characteristic and essential of those rights. Possession, it is said, is nine points in law. **An owner without possession has only a mere shell while the person in possession enjoys the property in many ways. In this situation, it is difficult to say that there cannot be deprivation of property without deprivation of title also**. Deprivation of possession for an indefinite period is acquisition of*

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property during that period though the title may continue to rest with the owner...."

A copy of the judgment in *C.G. Ghanshamdas v. Collector of Madras,* (1986) 4 SCC 305, is annexed hereto and marked as **ANNEXURE-C**.

(b) ***Nair Service Society Ltd. v. Rev. Father K.C. Alexander*, 1968 SCC OnLine SC 97:**

"19. In our judgment this involves an incorrect approach to our problem. To express our meaning we may begin by reading Perry v. Clissold to discover if the principle that possession is prior possession is a good title of ownership against all who cannot show a better good against all but the true owner has in any way been departed from. Perry v. Clissold reaffirmed the principle by stating quite clearly:

> *"**It cannot be disputed that a person in possession of land in the assumed character of owner and exercising peaceably the ordinary rights of ownership has a perfectly good title against all the world** but the rightful owner. And if the rightful owner does not come forward and assert his title by the process of law within the period prescribed by the provisions of the statute of Limitation applicable to the case, his right is for ever extinguished and the possessory owner acquires an absolute title."*

A copy of the judgment in *Nair Service Society Ltd. v. Rev. Father K.C. Alexander*, 1968 SCC OnLine SC 97 is annexed herewith and marked as **ANNEXURE-D**.

4. It is needless to mention that the principle of vicarious liability is not applicable in the absence of a specific statutory provision, and it is only the person who has actually indulged in felling of trees, who can be said to be the offender.

NOTARY ★ PARNA DAS CALCUTTA REGN NO. 032/2022 Expired Date 06-2027 ★ GOVT. OF WEST BENGAL

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5. Please let us know if we may be of any further assistance.

Yours sincerely,

[Mr. Narayandas Harsha] / [Mr. Aakash Bajaj]

[Authorized Representatives of the Previous Landowners]

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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(2015) 5 Supreme Court Cases 725

(BEFORE SUDHANSU JYOTI MUKHOPADHAYA AND DR A.K. SIKRI, JJ.)

MUNICIPAL CORPORATION, GWALIOR .. Appellant;

Versus

PURAN SINGH ALIAS PURAN CHAND AND OTHERS .. Respondents.

Civil Appeal No. 8605 of 2013†, decided on July 2, 2014

A. **Property Law — Co-owner/Co-Sharer/Joint Ownership — Joint ownership — Proof — Joint ownership and possession of land must be pleaded and proved by plaintiff — Neither pleadings made nor any evidence placed on record in this regard — Plaintiffs failed to give necessary details of their origin and ownership rights by showing how land came under their ownership and when they took possession — Ancestors of plaintiffs found to be not belonging to same families and castes — Entries in khasra made with different ink and handwriting and compliance with order by any competent officer not mentioned in khasra — Cross-examination of some witnesses raised doubt about entries in some khasras placed by plaintiff — On appreciation of facts and circumstances, trial court dismissed respondent-plaintiffs' suit for declaration of their joint ownership and possession of land — Held, High Court in appeal committed grave and manifest error in reversing well-reasoned judgment and decree passed by trial court by placing reliance on khasra entries, which cannot be proof of title — Family and Personal Laws — Hindu Law — Joint family/Joint family property/ Joint property — M.P. Land Revenue Code, 1959 (20 of 1959), S. 117**

B. **Tenancy and Land Laws — Revenue Records — Khasra entries — Not proof of title and ownership the land**

Khasra entries do not convey title of the suit property as the same is only relevant for the purposes of paying land revenue and it has nothing to do with ownership. (Para 29)

Sawarni v. *Inder Kaur*, (1996) 6 SCC 223, *relied on*

Municipal Corpn., Gwalior v. *Puran Singh*, LPA No. 150 of 1998, order dated 17-8-2005 (MP), *reversed*

Jamshed N. Guzdar v. *State of Maharashtra*, (2005) 2 SCC 591, *referred to*

Appeal allowed R-D/53582/CV

Advocates who appeared in this case :
T.N. Singh, Vikas K. Singh and Ms Rajshree Singh, Advocates, for the Appellant;
Dhruv Mehta, Senior Advocate (Ms Prerna Mehta, Advocate) for the Respondents.

Chronological list of cases cited ***on page(s)***

1. (2005) 2 SCC 591, *Jamshed N. Guzdar* v. *State of Maharashtra* 727*f-g*
2. LPA No. 150 of 1998, order dated 17-8-2005 (MP), *Municipal Corpn., Gwalior* v. *Puran Singh* **(reversed)** 727*f-g*
3. (1996) 6 SCC 223, *Sawarni* v. *Inder Kaur* 731*a*

† From the Judgment and Order dated 15-4-1998 in Civil First Appeal No. 1 of 1995 of the High Court of Madhya Pradesh, Bench at Gwalior

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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The Judgment of the Court was delivered by

SUDHANSU JYOTI MUKHOPADHAYA, J.— This appeal is directed against the judgment and decree dated 15-4-1998 passed by the High Court of Madhya Pradesh, Jabalpur, Bench at Gwalior in Civil First Appeal No. 1 of 1995. By the impugned judgment and decree the High Court allowed the appeal preferred by the respondent-plaintiffs, set aside the judgment and decree passed by the trial court and decreed the suit of the respondent-plaintiffs.

2. The factual matrix of the case is as follows: the respondents were the plaintiffs and the appellant, Municipal Corporation, Gwalior was a defendant in the original suit. Original Civil Suit No. 44-A of 1985 was filed by the respondent-plaintiffs against the defendant Municipal Corporation, Gwalior seeking declaration that land bearing Original Survey No. 486/19 (old) (New Survey No. 619) measuring 1 bigha is owned and possessed by them. They also sought for permanent injunction against the defendant on the ground that municipal authorities tried to interfere with their possession by dismantling the fencing standing on their land.

3. The case of the plaintiffs was that their ancestors were the owners of the suit land. One Ram Nath was the original tenure-holder (mool krishak) and thereafter they became joint bhumiswami. They claimed to be in possession on the ground that they constructed fencing, hauda (pond) and latrine (toilet) on the suit land. By way of an amendment of Para 2 of the plaint, the plaintiffs had shown their pedigree.

4. Defendant Municipal Corporation filed a written statement, denied the allegations and asserted that the suit land is an open piece of land belonging to the Corporation and is in its possession. It is reserved for developing park and is used as a parking place and a signboard to this effect is placed at the spot and the fencing by wire too has been done by the Municipal Corporation. It was alleged that the plaintiffs manipulated khasra entries by committing fraud to include their names.

5. The trial court on the basis of the pleadings of the parties framed the following issues:

"*1*. Whether the plaintiffs are bhumiswamis of the disputed land?

2. Whether the court fee paid by the plaintiffs is insufficient?

3. Whether the defendants can get Rs 3000 as compensatory cost?

4. Whether the disputed land belongs to Defendant 2 being nazul land?

5. Whether the defendant can get Rs 5000 as compensatory cost?

6. (*a*) Whether the disputed land belongs to the Nazul Department?

(*b*) If so, whether the land being open belongs to the Municipal Corporation and the same is not owned by the plaintiffs?

7. Reliefs and costs."

6. On hearing the counsel for the parties and on considering the entire evidence, by judgment and decree dated 29-9-1994, the trial court dismissed the suit and held as follows:

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Page 3 Thursday, December 05, 2024
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"*Issues 1, 4, 6(a) and 6(b)*

In absence of notice under Section 401 of the Madhya Pradesh Municipal Corporation Act, 1956 the suit is not maintainable. The plaintiffs are not the owners of the disputed land and the disputed land is the property within the continued ownership and possession and management of the municipality.

Issue 2

The court fee paid is sufficient.

Issues 3 and 5

Even though the suit of the plaintiffs failed but the defendants are not entitled to get the special damages.

Issue 7

On the basis of above findings the suit of the plaintiffs for all the said reliefs is liable to be dismissed with costs."

7. Against the trial court's decision, the respondent-plaintiffs preferred Civil First Appeal No. 1 of 1995 in the High Court. After hearing the parties, the High Court by impugned judgment allowed the appeal and set aside the judgment passed by the trial court with the following observation:

"*38.* That is the position in this case as well, when the respondent-defendants did not produce property register to show that this property was ever recorded as property of the Municipal Corporation. At one stage it was recorded as nazul land belonging to the State when the area had not come within the municipal limits. When the area came within the municipal limits it was mentioned to be behatnam (under management) of the Municipal Corporation. But the possession and title of the plaintiffs has been recorded throughout even thereafter and to have established abadi over this land, and therefore, the respondent-defendants could not object to the title and possession of the plaintiffs and the suit for declaration of title and injunction ought to have been decreed."

8. Aggrieved, the appellant preferred a letters patent appeal under Clause 10 of the Letters Patent Appeal Rules before the Division Bench of the High Court. LPA No. 150 of 1998 was admitted and the order of stay was passed by the High Court. Subsequently, in the light of a Constitution Bench decision in *Jamshed N. Guzdar* v. *State of Maharashtra*[1], the letters patent appeal was dismissed on 17-8-2005[2] as not maintainable.

9. The learned counsel for the appellant-defendant made the following submissions:

(*a*) The High Court committed a grave and manifest error of law in reversing the well-reasoned judgment and decree passed by the trial court.

(*b*) The High Court has failed to consider that as there is no prior service of notice before institution of the suit either under Section 80 CPC or under Section 401 of the M.P. Municipal Corporation Act, 1956,

1 (2005) 2 SCC 591

2 *Municipal Corpn., Gwalior* v. *Puran Singh*, LPA No. 150 of 1998, order dated 17-8-2005 (MP)

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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Page 4 Thursday, December 05, 2024
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therefore, suit was not maintainable and as such it was rightly dismissed by the trial court.

(*c*) The High Court has gravely erred in decreeing the suit without properly considering the oral evidence led by the plaintiffs and on the contrary the plaintiffs' witnesses admitted in their evidence that in the khasras the municipality is recorded as owner and even in some khasras the plaintiffs are recorded as trespassers.

10. On the other hand, according to the learned counsel for the respondent-plaintiffs, the first appellate court rightly decreed the suit as predecessors-in-interest of the plaintiffs were recorded to be in possession of the land.

11. After giving our careful consideration to the facts and circumstances of the case, evidence on record and the submission made by the learned counsel for the parties, we find ourselves in complete agreement with the submission made on behalf of the appellant-defendant and the judgment and decree passed by the trial court.

12. The respondent-plaintiffs claimed ownership, title and possession over the land. They are supposed to plead the fact and prove their case by placing evidence. The plaintiffs have shown their possession in the capacity of "pukhta maurusi kashtakar" and that the land was meant for agricultural purposes.

13. Further, the case of the plaintiffs was that there was no partition between them and the land continued to be joint family property (shamil shareek). The plaintiffs have given the detail of their predecessor-in-title as under:

"*Table of Puran Singh, Plaintiff 1*

Chhutti Ram, widow Manko

|

Mishrilal

|

Puran Singh (adopted son)

Table of Shyam Babu, Plaintiff 2

Reoti Prasad, widow Rajwati

|

Bhagwati alias Bhagwati Prasad

|

Shyam Babu

Table of Har Narain

Mangal Singh

|

Gopi Ram

|

Harnarain"

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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14. Referring to the tables of the predecessors-in-interest, the trial court doubted the *joint ownership* of the family and rejected the claim of the plaintiffs in view of the following facts.

15. Plaintiff 1, Puran Chand belongs to Shiva Hare Caste whereas Plaintiff 2, Sham Babu, is a "Kayastha" (Shrivastava). Harinarain is a Thakur. The plaintiffs have not made clear how they claim joint ownership and joint possession of the land if they belong to three different castes. Neither were any pleadings made nor was any evidence placed by the plaintiffs to show how the land in dispute came under their ownership and when they have taken possession of the land.

16. The High Court gravely erred in law as well as on facts in connecting Ram Nath with the respondent-plaintiffs even though they have utterly failed to prove any connection with him and the pleadings are lacking regarding their particulars and even their names do not appear in Ext. P-11.

17. It is settled that for joint possession and ownership over any property, firstly the plaintiffs are required to plead the same and the said fact should be reflected in the plaint itself. There is a concept of joint family amongst the Hindus but that is required to be pleaded and proved. As the ancestors of the plaintiffs do not belong to one family, but three different families, having three different castes, the joint possession of the plaintiff cannot be accepted. The High Court failed to notice the aforesaid fact while allowing the appeal of the plaintiffs.

18. Smt Chandra Kala, widow of Shyam Babu (PW 1) and Puran Singh (PW 2) stated that they are joint owners and are in joint possession based on revenue records. The names of Mishrilal, Gopi Ram and Shyam Babu were shown. However, the name of ancestors of Plaintiff 2, Shyam Babu is not recorded, but the name of Shyam Babu himself is recorded therein. In the original plaint, it was not pleaded as to how Shyam Babu along with Mishrilal and Gopi Ram were in joint possession over the land in dispute. In this background, we hold that the trial court rightly held that the plaintiffs failed to give necessary details of their origin and ownership rights.

19. The High Court has failed to appreciate that there was no document of title/ownership on record placed by the respondent-plaintiffs and there are no pleadings in this regard as such no finding of title or ownership can be given in favour of the respondent-plaintiffs.

20. The evidence of Chander Kala, PW 1 and other evidence on record including map were enclosed in the plaint. Nothing was shown to suggest that Shyam Babu was in actual possession of the land in the plaint or in the map and no pleading as to the existence of a pataur, toilet and pond (haudi) in the suit land was made. Therefore, the trial court was correct in holding that the plaintiff Shyam Babu was not in possession of land.

21. The khasra entry of Samvat 1966 is Ext. P-11. The name of the owner of Khasra No. 486 (Vasarash Sadar), Rakam Tehsil Khewat 1 is recorded

NOTARY
ARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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whereas Kashtakar Dakhilkar in Column 7 (Basrah Sadar) Ram Chander s/o Kashi Ram, resident of Deh Dakhilkar is mentioned. Further in Column 8 the following entry is given as skikmi kashtakar and muddat kashta:

"Manko widow Khushi Ram and Arjun Rajawati, widow of Reoti Prasad Kayastha, Mangal Singh and Ram Prasad."

In the further columns the vegetables, crop and makka, chana, etc. is mentioned.

22. In second old khasra entry, Ext. P-10 for Samvat 1992 with respect to Khasra No. 486/19 in Column 5 for the name of the owner "Municipality No. 1" is mentioned and further Warelal Gopi Ram Mauru-Mangal Singh-Bhagwati s/o Reoti Prasad Ka.Sa.Deh.Mu.Maurusi is mentioned and in Column 20 "Kisam Abadi" is mentioned. In Column 9 Chita Lagani has been shown.

23. According to the plaintiffs, the old Account No. 486/19 of the land is in dispute, and therefore, in this khasra entry this land is reflected as bila lagani abadi under the ownership of municipality.

24. The trial court on appreciation of the entries and its genuineness which is to be presumed under the provisions of Section 117 of the Madhya Pradesh Land Revenue Code, came to a definite conclusion that the entries were made with different ink and handwriting and the compliance with the order by any competent officer is not mentioned in the khasra. In this regard when cross-examined, Gita Ram Verma (PW 3), Abhilekha Pal of Rajasava Abhilekhagar, Gwalior made certain statements at Paras 5, 6 and 7 of the cross-examination which raised doubt about the entries in some of the khasras placed by the plaintiff.

25. Gita Ram Verma (PW 3) in her statement stated the record of Samvat 1977 to Samvat 1992 in the "Abhilekhagar" (record room) of Director, Land Records. The plaintiffs could not correspond how they could get Exts. P-10 and P-11 which were available in the record room and could not prove the correctness of those exhibits. Errors and omissions have also been found in the khasra entries produced by the plaintiffs. Hence, the trial court doubted the correctness of those khasras.

26. The aforesaid fact has not been dealt with by the High Court in proper perspective. Merely on the basis of khasra of the year Samvat 1992, Ext. P-10; khasra of the year Samvat 1996, Ext. P-11; khasra of the year Samvat 2003, Ext. P-2, declaration has been given in favour of the plaintiffs. The High Court also noticed the khasra of the year Samvat 2004, Ext. P-3; Samvat 2005, Ext. P-4 and Samvat 2006, Ext. P-5, and then khasra of the years Samvat 2010 to 2014, Ext. P-6; khasra of the years Samvat 2013 to 2017, Ext. P-7 and khasra of the years Samvat 2035 to 2038, Ext. P-8.

27. In the khasra of the years Samvat 2035 to 2038, Ext. P-8 the nature of the land was mentioned as nazul abadi. In such exhibit the municipality has been mentioned in Column 3. On the basis of the aforesaid khasras, the

NOTARY PARNA DAS CALCUTTA REGN NO. 052/022 Expired Date 21-05-2027 GOVERNMENT OF WEST BENGAL

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learned Single Judge decided the title in favour of the appellant Municipal Corporation.

28. Mutation entries do not confer title. In *Sawarni* v. *Inder Kaur*[3] this Court held: (SCC p. 227, para 7)

> "7. ... Mutation of a property in the revenue record does not create or extinguish title nor has it any presumptive value on title. It only enables the person in whose favour mutation is ordered to pay the land revenue in question. The learned Additional District Judge was wholly in error in coming to a conclusion that mutation in favour of Inder Kaur conveys title in her favour. This erroneous conclusion has vitiated the entire judgment."

29. The High Court committed a grave and manifest error of law in reversing the well-reasoned judgment and decree passed by the trial court by simply placing reliance upon khasra entries even without properly appreciating the settled law that khasra entries do not convey title of the suit property as the same is only relevant for the purposes of paying land revenue and it has nothing to do with ownership.

30. For the reasons aforesaid, we set aside the impugned judgment and decree passed by the learned Single Judge in Civil First Appeal No. 1 of 1995 and confirm the judgment and decree passed by the trial court. The appeal is allowed. No costs.

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3 (1996) 6 SCC 223

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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(2016) 12 Supreme Court Cases 235

(BEFORE V. GOPALA GOWDA AND UDAY U. LALIT, JJ.)

PREM NATH KHANNA AND OTHERS .. Appellants;

Versus

NARINDER NATH KAPOOR (DEAD) THROUGH LEGAL REPRESENTATIVES AND OTHERS .. Respondents.

Civil Appeal No. 2151 of 2016†, decided on March 1, 2016

A. **Property Law — Adverse possession — Claim of respondent lessee of adverse possession of leased land based on plea of subsequent sale of land by owner to appellant being a sham transaction**

— Held, sham sale transaction prohibited by Benami Transactions (Prohibition) Act and also makes appellant absolute owner — Mere possession for long by lessee after sale would not convert his permissive possession into adverse possession — Property Law — Benami Transactions (Prohibition) Act, 1988 — S. 4 — Limitation Act, 1963, Art. 65 — Evidence Act, 1872 — S. 116 — Transfer of Property Act, 1882 — Ss. 109, 54, 111(g)(2) and 105 — Sale of lessor's interest to a third person — Does not convert permissive possession of lessee into adverse possession (Paras 17 and 18)

Kishan Singh v. *Arvind Kumar*, (1994) 6 SCC 591; *P.T. Munichikkanna Reddy* v. *Revamma*, (2007) 6 SCC 59, *relied on*

B. **Property Law — Adverse possession — Entries in revenue records — Failure of appellant purchaser of land to get mutation of entries of land incorporated in record — Lessee who was in possession prior to execution of sale deed to appellant and continued in possession thereafter, cannot claim adverse possession merely on basis of such failure on part of purchaser**

— Such failure would not raise presumption of lack of intention of purchaser to act upon sale deed — Mutation of property neither creates nor extinguishes title nor raises any presumption in that regard — Limitation Act, 1963, Art. 65 — Transfer of Property Act, 1882 — Ss. 109, 54, 111(g)(2) and 105 — Evidence Act, 1872, S. 116 (Paras 20 and 21)

Sawarni v. *Inder Kaur*, (1996) 6 SCC 223; *Guru Amarjit Singh* v. *Rattan Chand*, (1993) 4 SCC 349; *Jattu Ram* v. *Hakam Singh*, (1993) 4 SCC 403, *relied on*

C. **Constitution of India — Art. 136 — Maintainability of SLP — Non-disclosure by appellant about rejection of an earlier SLP relating to same suit land — Would not affect present appeal when present appellant was not a party to earlier SLP (Para 19)**

Narinder Nath Kapoor v. *Prem Nath Khanna*, 2009 SCC OnLine P&H 7008 : (2009) 4 RCR (Civil) 515, *reversed*

† Arising out of SLP (C) No. 2489 of 2011. From the Judgment and Order dated 20-7-2009 of the High Court of Punjab and Haryana at Chandigarh in Regular Second Appeal No. 1661 of 2005

NOTARY PARNA BANERJEE CALCUTTA REGN NO. 032/2022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Surinder Nath Kapoor v. *Narinder Nath Kapoor*, SLP (C) CC No. 7808 of 2010, order dated 17-5-2010 (SC); *Hari Narain* v. *Badri Das*, AIR 1963 SC 1558; *Dalip Singh* v. *State of U.P.*, (2010) 2 SCC 114 : (2010) 1 SCC (Civ) 324, *referred to*

Appeal allowed R-D/56611/SV

Advocates who appeared in this case :
V.K. Gupta, Senior Advocate (Sachin Jain, Dr Kailash Chand, Saurabh Kirpal, Ms Ruchin Midha, Karthik K.R., Ms Iggu Chittappa, Ms Naresh Bakshi, Ms Manju Jetley, Pratham Kant and Rajiv Ranjan Dwivedi, Advocates) for the appearing parties.

Chronological list of cases cited ***on page(s)***

1. (2010) 2 SCC 114 : (2010) 1 SCC (Civ) 324, *Dalip Singh* v. *State of U.P.* 239*b*
2. SLP (C) CC No. 7808 of 2010, order dated 17-5-2010 (SC), *Surinder Nath Kapoor* v. *Narinder Nath Kapoor* 239*a*
3. 2009 SCC OnLine P&H 7008 : (2009) 4 RCR (Civil) 515, *Narinder Nath Kapoor* v. *Prem Nath Khanna* **(reversed)** 236*d-e*, 237*f-g*, 237*g*, 241*c-d*
4. (2007) 6 SCC 59, *P.T. Munichikkanna Reddy* v. *Revamma* 241*b-c*
5. (1996) 6 SCC 223, *Sawarni* v. *Inder Kaur* 240*g*
6. (1994) 6 SCC 591, *Kishan Singh* v. *Arvind Kumar* 241*b-c*
7. (1993) 4 SCC 403, *Jattu Ram* v. *Hakam Singh* 241*a-b*
8. (1993) 4 SCC 349, *Guru Amarjit Singh* v. *Rattan Chand* 241*a*
9. AIR 1963 SC 1558, *Hari Narain* v. *Badri Das* 239*b*

The Judgment of the Court was delivered by

V. GOPALA GOWDA, J.— Leave granted. The present appeal arises out of the impugned judgment and order dated 20-7-2009 passed by the High Court of Punjab and Haryana at Chandigarh in *Narinder Nath Kapoor* v. *Prem Nath Khanna*[1], whereby the said appeal filed by the respondent herein was allowed and the judgment and order dated 31-3-2005 passed by the learned Additional District Judge, Kurukshetra decreeing the suit in favour of the appellants herein was set aside.

2. The brief facts of the case required to appreciate the rival legal contentions advanced on behalf of the parties are stated hereunder.

3. Appellant 1 herein along with his mother Kaushalya Rani, vide sale deed dated 17-10-1996, purchased land measuring 41 kanals 4½ marlas being 5/25th share of land measuring 206 kanals 3 marlas situated within the revenue estate of Village Dhurala according to jamabandi for the year 1960-1961. Prior to the execution of the said sale deed, the land in question had been leased to Respondent 1 herein, Narinder Nath Kapoor (since deceased) for 20 years from 1966 to 1986. In addition to the abovementioned land, the mother of Appellant 1 had also purchased land measuring 79 kanals 12 marlas, which amounted to ¾th share of land measuring 106 kanals 3 marlas situated within the revenue estate of Village Dhurala, Tehsil Thanesar, District Kurukshetra (according to jamabandi for the year 1960-1961) vide sale deed dated 7-1-1967

1 2009 SCC OnLine P&H 7008 : (2009) 4 RCR (Civil) 515

NOTARY ★ ANJANA DAS CALCUTTA REGN NO. 062/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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which was also leased by its previous owners to Respondent 1 for the period of 20 years i.e. 1967 to 1987 vide lease deed dated 6-1-1967.

4. After the death of the mother of Appellant 1, Respondent 1 filed Civil Suit No. 655 of 1987 before the learned Senior Sub-Judge, Kurukshetra against the previous owners of the suit property i.e. Kewal Krishan and Rajinder Krishan for declaration that he is the owner in possession of the suit property. The learned Sub-Judge decreed the suit ex parte in favour of Respondent 1 vide judgment and order dated 10-2-1988.

5. Aggrieved of the aforementioned ex parte decree, the appellants filed Suit No. 133/2002 of 1990 for declaration of title and joint possession over the said suit property as well as declaration to the effect that the judgment and order passed in Civil Suit No. 655 of 1987 is not binding upon the appellants as the defendants therein Kewal Krishan and Rajinder Krishan were no more the owners of the suit land as the same had been purchased by them vide registered sale deeds dated 17-10-1966 and 7-1-1967.

6. Civil Suit No. 133/2002 of 1990 was dismissed by the learned Civil Judge (Sr. Divn.), Kurukshetra vide order dated 20-8-2002. The learned Civil Judge held that there was no valid and cogent reason to declare the judgment and order dated 10-2-1988 as illegal, null and void and that the appellant-plaintiffs were not entitled for the relief of joint possession whatsoever. It was further held that Respondent 1 had perfected his title over the suit land by prescription and adverse possession.

7. Aggrieved of the aforementioned judgment and order, the appellants filed Civil Appeal No. 16 of 2002/2004 before the Additional District Judge challenging the correctness of the same. The learned Additional District Judge allowed the appeal vide judgment and order dated 31-3-2005 and held that Respondent 1 cannot be held to have acquired legal right to claim ownership over the suit property by pleading adverse possession, as mere mutation entry in his name in the record does not create or confer title in the immovable property.

8. Thereafter, Respondent 1 filed Regular Second Appeal No. 1661 of 2005 before the High Court of Punjab and Haryana at Chandigarh against the said order. Vide judgment and order dated 20-7-2009[1], the High Court allowed the appeal and set aside the judgment and order passed by the first appellate court. The High Court held as under: (*Narinder Nath case*[1], SCC OnLine P&H para 29)

> "*29.* In this case also, neither was the possession delivered to the plaintiffs nor was it promised that it would ever be delivered to them. The argument that no evidence could be led to prove the nature of the document

1 *Narinder Nath Kapoor* v. *Prem Nath Khanna*, 2009 SCC OnLine P&H 7008 : (2009) 4 RCR (Civil) 515

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Page 4 Tuesday, December 03, 2024
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except the contents thereof, cannot be sustained as it is well settled that the plea that title has not passed on the execution of the sale deed can be raised from the contents of the document and intention of the parties behind the execution of the document which could be gathered from the recitals in the document and from other attending circumstances brought on record i.e. circumstantial evidence, conduct of the parties and inconsistencies in the recitals of the document. After examining the entire evidence, the contents of the documents and other extrinsic evidence, it is open for the court to infer that the contents of the document intended not to transfer title. This is what the lower appellate court has not done and it fell in error in touching the issue of sham transaction and proceeded on the assumption that since the sale deeds were admitted to have been executed, therefore, the plaintiffs are the owners."

Hence, the present appeal.

9. Mr V.K. Gupta, the learned Senior Counsel appearing on behalf of the appellant-plaintiffs contends that the High Court erred in exercising power under Section 100 of the Code of Civil Procedure, 1908 by framing pure questions of fact as "substantial questions of law" and answering the same in favour of the deceased Respondent 1 herein. The learned Senior Counsel contends that the High Court erred in setting aside the well-reasoned judgment and order dated 31-3-2005 passed by the learned Additional District Judge.

10. The learned Senior Counsel further contends that the appellants are the rightful owners of the suit property and have been deprived of their right by the deceased Respondent 1 and his legal heirs who took advantage of their absence from the village and falsely sought an ex parte decree in their favour by filing Civil Suit No. 655 of 1987 for declaration of their ownership over the suit property by adverse possession.

11. The learned Senior Counsel further contends that the High Court erred in not appreciating the fact that the ex parte decree dated 10-2-1988 has no force in law, as the same was passed against the predecessors in the interest of the present appellants and not against the present appellants, who were not even party to the said suit and therefore, the decision of the same is not binding on them.

12. On the other hand, Ms Naresh Bakshi, the learned counsel appearing on behalf of the respondents contends that the High Court was right in setting aside the judgment and order of the first appellate court as the same is legal and does not suffer from any infirmity. The same does not warrant any interference by this Court.

13. The learned counsel further brought to the attention of this Court the fact that the appellants intentionally concealed the material fact that Respondent 4 herein had already approached this Court by way of filing SLP (CC) No. 7808 of 2010 (the facts of which were identical to the facts of the

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

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instant case), which relates to the same suit land. The said case was dismissed by this Court vide order dated 17-5-2010[2]. This non-disclosure on the part of the appellants shows their intention to mislead this Court. The dismissal of SLP (CC) No. 7808 of 2010 resulted in the dismissal of Civil Suit No. 133/2002 of 1990 filed by the appellants. The learned counsel contends that instant case should have been dismissed at the threshold, as not only have the appellants concealed material facts from this Court, but also stated incorrect facts in the affidavit. The learned counsel places reliance on the decisions of this Court in *Hari Narain* v. *Badri Das*[3] and *Dalip Singh* v. *State of U.P.*[4], wherein it was held that care must be taken by the parties not to make any statements before the Court which are inaccurate, untrue or misleading.

14. We have heard the learned counsel appearing on behalf of both the parties and have carefully examined the findings and reasons recorded by the High Court in its judgment after reappreciation of evidence on record.

15. The following legal questions would arise in this case for our consideration:

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2 *Surinder Nath Kapoor* v. *Narinder Nath Kapoor*, SLP (C) CC No. 7808 of 2010, order dated 17-5-2010 (SC), wherein it was directed:

"**1.** This petition is directed against the judgment dated 20-7-2009 passed by the learned Single Judge of the Punjab and Haryana High Court in RSA No. 1660 of 2005 whereby he reversed the judgments and decrees of the trial court and lower appellate court and dismissed the suit filed by the petitioner for setting aside decree dated 10-2-1988 passed in Civil Suit No. 655 of 1987 titled *Narinder Nath Kapoor* v. *Kewal Krishan*.

2. We have heard Mr Aman Lekhi, learned Senior Counsel appearing on behalf of the petitioner and perused the record.

3. In our view, the learned Single Judge did not commit any error by entertaining and allowing the second appeal because the findings recorded by the trial court and the lower appellate court on the issue of locus of Kartar Singh, who is said to have given special power of attorney by the petitioner, to file the suit and admissibility of the unregistered sale deeds produced on behalf of the petitioner-plaintiff were perverse. The concurrent findings recorded by the two courts on various issues emerging from the pleadings of the parties were clearly based on total misreading and misappreciation of the evidence. The two courts failed to appreciate that the plaintiff had not explained his non-appearance as a witness and non-production of the original sale deeds which constituted the foundation of his claim of ownership. Therefore, the exercise of jurisdiction by the learned Single Judge under Section 100 of the Code of Civil Procedure cannot be held as vitiated by an error of law warranting interference under Article 136 of the Constitution of India.

4. With the above observations, the special leave petition is dismissed."

3 AIR 1963 SC 1558

4 (2010) 2 SCC 114 : (2010) 1 SCC (Civ) 324

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Page 6 Tuesday, December 03, 2024
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15.1.(*i*) Whether the High Court has erred in upsetting the findings of facts by reversing the judgment and decree of the first appellate court?

15.2.(*ii*) Whether the plea taken by deceased Respondent 1-Defendant 1 being in possession as a lessee could claim the alternate plea of adverse possession taken by Respondent 1 or vice versa?

16. Insofar as Issue (*i*) is concerned, we are of the opinion that the High Court has erred in reversing the judgment and order passed by the first appellate court. The High Court should have noticed that the appellant-plaintiffs are the owners of the suit land by way of registered sale deed. The non-application of mind on the part of the High Court on the aforesaid vital aspect of the case is erroneous in law as it is not based on the correct appreciation of facts and evidence on record.

17. As far as Issue (*ii*) is concerned, Respondent 1 has no right to claim ownership over the suit property on the ground of adverse possession by taking a plea of sham transaction. This plea of the respondent is not only prohibited by the Benami Transactions (Prohibition) Act, 1988, but makes the appellants absolute owner.

18. At the outset, it would be pertinent to mention that the controversy in the instant case is based essentially on the documentary evidence produced on behalf of the parties. It is also worthwhile to mention in this judgment that in the written statement, the deceased Respondent 1 did not mention the fact of his having been previously inducted as lessee on the suit land by the previous owners vide lease deed dated 6-1-1967 which had taken place prior to the execution of the two sale deeds dated 17-10-1966 and 7-1-1967 in favour of Appellant 1 and his mother Kaushalya Rani.

19. The contention advanced on behalf of the learned counsel appearing on behalf of the respondents that this appeal deserves to be dismissed as the appellants have suppressed the material fact of rejection of the earlier SLP filed by Surinder Nath Kapoor (pro forma Respondent 4 herein) cannot be accepted as the same is untenable. Rejection of the said SLP does not bind the present appellants in any manner whatsoever, as they were not party to the same.

20. In addition to the abovementioned reason, the contention advanced by the learned counsel appearing on behalf of the respondents that the appellants failed to get the mutation of entries of the suit land incorporated in record shows that there was no intention on their part to act upon the contents of the two sale deeds, cannot be accepted as mere mutation of entries does not confer title upon the deceased Respondent 1 in the immovable property. In *Sawarni* v. *Inder Kaur*[5], this Court held as under: (SCC p. 227, para 7)

> "7. … Mutation of a property in the revenue record does not create or extinguish title nor has it any presumptive value on title. It only enables the person in whose favour mutation is ordered to pay the land revenue in question. The learned Additional District Judge was wholly in error in

5 (1996) 6 SCC 223

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Page 7 Tuesday, December 03, 2024
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coming to a conclusion that mutation in favour of Inder Kaur conveys title in her favour. This erroneous conclusion has vitiated the entire judgment."

21. In *Guru Amarjit Singh* v. *Rattan Chand*[6], this Court held that the entries in jamabandi are not proof of title in respect of an immovable property. In *Jattu Ram* v. *Hakam Singh*[7], this Court observed that entries made by patwari in official record are only for the purpose of records and do not by itself prove the correctness of the same nor can statutory presumption be drawn on the same, particularly, in the absence of corroborative evidence. The respondent cannot claim to have acquired title over the suit property by pleading adverse possession only in the absence of the name of the appellants in the revenue records. In *Kishan Singh* v. *Arvind Kumar*[8] and *P.T. Munichikkanna Reddy* v. *Revamma*[9], this Court held that in cases where the possession was initially permissive, the burden lies heavily on that person alleging adverse possession to prove that the possession has become adverse. Mere possession for long time does not convert permissive possession into adverse possession.

22. Having regard to the facts and circumstances of the case on hand, we are of the view that the impugned judgment and order[1] passed by the High Court is erroneous in law and suffers from infirmity and is required to be interfered with by this Court. The same is liable to be set aside and accordingly set aside. The appeal is allowed. The judgment and order of the first appellate court is restored. All pending applications are disposed of. No costs.

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6 (1993) 4 SCC 349
7 (1993) 4 SCC 403
8 (1994) 6 SCC 591
9 (2007) 6 SCC 59
1 *Narinder Nath Kapoor* v. *Prem Nath Khanna*, 2009 SCC OnLine P&H 7008 : (2009) 4 RCR (Civil) 515

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Page 1 Tuesday, December 03, 2024
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was a clear and ascertained residue from which the income payable to the assessee as a beneficiary under the will could be known, and whether the assessee was entitled to income arising from the Indian shares and the managing agency of the Indian companies. All that the assessee was entitled to on the valuation dates was the right to have the trust administered and, as the High Court has observed, having regard to the several considerations patent in this case that the settlement was an English settlement created by an Englishman who was resident in England, that it was an English will proved in England and the trustees were residents in England and moreover that the assessee, the beneficiary, was an Englishwoman who was also residing in England, therefore the proper forum for the enforcement of the rights of the beneficiary under the will was the appropriate court in England. We agree with the High Court that the asset in question was a right in the nature of a chose-in-action enforceable in England. The right of the assessee was a right enforceable in that court and, therefore, must be regarded as a foreign asset, an asset not located in India.

15. We affirm the answer returned by the High Court to the first question referred to it, and agree that the question must be answered in the negative, in favour of the assessee and against the revenue and that the appeal must, therefore, be dismissed.

16. As the respondent has not entered appearance in this appeal there is no order as to costs.

(1986) 4 Supreme Court Cases 305

(BEFORE E.S. VENKATARAMIAH AND V. KHALID, JJ.)

C.G. GHANSHAMDAS AND OTHERS .. Appellants;

Versus

COLLECTOR OF MADRAS .. Respondent.

Civil Appeal No. 3040 of 1986†,
decided on September 12, 1986

Court Fees — Tamil Nadu Court Fees and Suits Valuation Act, 1955 — Section 51 — 'Acquisition of property' — Scope of the expression — "Requisitioning of property" under the Requisitioning and Acquisition of Immovable Property Act also amounts to 'acquisition' within the meaning of Section 51 — Therefore, court fees payable on memorandum of appeal filed under Section 11 of the Requisitioning Act should be computed under Section 51 of T.N. Act — Court Fees Act, 1870, Section 8 — Requisitioning and Acquisition of Immovable Property Act, 1952, Sections 3 to 8 and 11

The appellants contended that the requisitioning of property under the Requisitioning Act does not amount to acquisition since there is no transfer of title to the property which is requisitioned from its owner to the Government and hence the provisions of that Act for the requisitioning of property

†From the Judgment and Order dated June 24, 1985 of the Madras High Court in S.R. No. 106081 of 1984

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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do not constitute a law relating to acquisition of property referred to in Section 51 thereof. Rejecting the contention the Supreme Court

Held :

Although in India before the Constitution there were two modes of depriving a person of immovable property in exercise of the right of eminent domain of the State, namely, requisitioning of property and acquisition of property and even after the Constitution came into force the same pattern of laws is continued to be maintained but Supreme Court has treated both requisitioning of property and acquisition of property as meaning the acquisition of property in the larger sense and there is no reason to depart from the views expressed by the two Constitution Benches of the Court in **Subodh Gopal Bose** and **Dwarkadas Shrinivas** cases. When a property is requisitioned under the Act the Government becomes entitled to the possession thereof. Not only is a right to possession a right of property, but where the object of proprietary rights is a tangible thing, it is the most characteristic and essential of those rights. An owner without possession has a mere shell while the person in possession enjoys the property in many ways. In this situation deprivation of possession for an indefinite period is acquisition of property during that period though the title may continue to rest with the owner. That is why the requisitioning law also had to satisfy Article 19(1)(f) and Article 31 when they were in the Constitution. In this view, acquisition of property referred to in Section 51 of the T.N. Act will comprehend requisitioning of property as well. (Paras 9, 15 and 16)

State of W.B. v. Subodh Gopal Bose, 1954 SCR 587 : AIR 1954 SC 92 and Dwarkadas Shrinivas of Bombay v. Sholapur Spinning & Weaving Co. Ltd., 1954 SCR 674 : AIR 1954 SC 119, followed

Minister of State for the Army v. Dalziel, (1943-44) 68 CLR 261, relied on

Pollock and Wright, (1888) : 'Possession in the Common Law', relied on

[**Ed.** See also **H.D. Vora** v. **State of Maharashtra,** (1984) 2 SCC 337 and **Jiwani Paraki** v. **First Land Acquisition Collector, Calcutta,** (1984) 4 SCC 612. In the **H.D. Vora case** the Court discussed the "basic and fundamental distinction" between requisition and acquisition and observed that requisitioning is of transitory nature in contradistinction to acquisition. While "the concept of requisition involves merely taking of domain or control over property without acquiring rights of ownership and must by its very nature be of temporary duration", "the concept of acquisition has an air of permanence and finality in that there is transference of the title of the original holder to the acquiring authority" and "the entire bundle of rights which was vested in the original holder passes on acquisition to the acquirer leaving nothing to the former". The Court in that case held that continuance of requisition order for an indefinitely long period would amount to permanent acquisition and would be a fraud on the statutory power of requisition. In **Jiwani Kumar Paraki** the Court explained and harmonised **H.D. Vora**.]

Court Fees — Tamil Nadu Court Fees and Suits Valuation Act, 1955 — Section 51 and Schedule I, Article 1 and Schedule II, Article 3(iii)(A)(1)(a) — 'Order' — Scope of the word in Section 51 — Comprehends award by arbitrator under Section 8 of Requisitioning and Acquisition of Immovable Property Act — Held, court fees payable on memorandum of appeal filed under Section 11 of the Requisitioning Act against arbitrator's award under Section 8 of that Act should be computed under Section 51 and not under Article 3(iii)(A)(1)(a) of Schedule II — Court Fees Act, 1870, Section 7 — Requisitioning and Acquisition of Immovable Property Act, 1952, Sections 8 and 11

GOVERNMENT OF WEST BENGAL
NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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Page 3 Tuesday, December 03, 2024
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It was contended that the expression 'order' in Section 51 of the Act can only mean an order as defined in Section 2(14) of the Civil Procedure Code in view of Section 3(iv) of the Act which provides that expressions used and not defined in the Act or in the Tamil Nadu General Clauses Act, 1891 but defined in the Code, shall have the meanings respectively assigned to them in the Code, and the expression 'order' is defined in Section 2(14) of the Code as the formal expression of any decision of a civil court which is not a decree. It was argued that since the Arbitrator appointed under Section 8 of the Requisitioning Act is not a civil court, the award passed by him cannot be termed as an 'order' bringing it within the mischief of Section 51 of the Act. Rejecting the contention Supreme Court

Held:

Even though the expression 'order' simpliciter has to be understood in the sense in which that expression is defined in Section 2(14) of the Code of Civil Procedure, the word 'order' found in Section 51 of the T.N. Act has to be read differently having regard to the words which qualify that expression in that section, namely, "relating to compensation under any Act for the time being in force for the acquisition of properties". The said order need not be an order of a civil court only. It can be of any statutory authority. But it must determine compensation for a property acquired under a law of acquisition of property for public purpose. The award made under Section 8 of the Requisitioning Act satisfies these tests. (Para 19)

Sahadu Gangaram Bhagade v. Spl. Deputy Collector, (1970) 1 SCC 685 : (1971) 1 SCR 146 : AIR 1971 SC 1887, affirmed

Y. Venkanna Choudhary v. Government of India, by Military Estates Officer, AIR 1976 Mad 41 : (1976) 1 Mad LJ 103 ; In re Ananda Lal Chakrabutty, AIR 1932 Cal 346 : 35 CWN 1103 : ILR 59 Cal 528 ; Satya Charan Sur v. State of W.B., AIR 1959 Cal 609 : 63 CWN 325 ; C.B.G. Trust v. Union of India, (1968) 70 Bom LR 407 ; Srunguri Lakshminarayana Rao v. Revenue Divisional Officer, Kakinada, AIR 1968 AP 348 : (1968) 1 Andh WR 298 ; M. Ramachandran v. State of Madras, 87 Law Weekly (Madras) 791 ; Balakrishnan Nambiyar v. Kanakathidathil Madhavan, AIR 1979 Ker 40 : 1978 Ker LT 843 and Ghouse Saheb v. Sharifa Bi, AIR 1977 Kant 181 : ILR (1977) 2 Kant 1178 : (1978) 2 Kant LJ 467, approved

Hirji Virji Jangbari v. Government of Bombay, AIR 1945 Bom 348 : 47 BLR 327 ; Crown v. Chandrabhanlal, AIR 1957 Nag 8 ; Kanwar Jagat Bahadur Singh v. Punjab State, AIR 1957 Punj 32 : 58 Punj LR 471 : ILR 1957 Punj 142 and Mangal Sen v. Union of India, AIR 1970 Del 44 : (1970) 2 Punj LR (D) 311, overruled

Since the appeal before the High Court filed under Section 11 of the Requisitioning Act falls squarely under Section 51 of the T.N. Act, court fee has to be paid on ad valorem basis as provided in Article 1 of Schedule 1 to the T.N. Act. It follows that the residuary article i.e. Article 3(iii)(A)(1)(a) of Schedule II to the T.N. Act is not attracted. (Para 19)

Appeal dismissed R-M/7486/C

Advocates who appeared in this case:

Soli J. Sorabjee, Senior Advocate (Joel Peres and D.N. Mishra, Advocates, with him), for the Appellants;

Abdul Khader, Senior Advocate (T.V. Ratnam and A.V. Rangam, Advocates, with him), for the Respondent.

GOVERNMENT OF WEST BENGAL
PARMA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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The Judgment of the Court was delivered by

VENKATARAMIAH, J.—The short question which arises for consideration in this appeal is whether under the Tamil Nadu Court Fees and Suits Validation Act, 1955 (hereinafter referred to as 'the Act') the court fee payable on a memorandum of appeal filed under Section 11 of the Requisitioning and Acquisition of Immovable Property Act, 1952 (Act 30 of 1952) (hereinafter referred to as 'the Requisitioning Act') should be computed in accordance with Section 51 of the Act or a fixed court fee is payable under the residuary provision that is Article 3(iii)(A)(1)(*a*) of Schedule II to the Act.

2. The appellants claim to be the co-owners of the land and building bearing Door No. 745 E.V.R. Periyar High Road (Poonamallee High Road), Kilpauk, Madras. The land along with the building standing thereon was originally requisitioned under the provisions of the Requisitioning Act for the purpose of accommodating the NCC Headquarters through the Collector of Madras. The above property was taken possession of on February 9, 1963. In order to fix the compensation for the period of five years beginning from June 9, 1963 to February 20, 1967, an arbitrator was appointed. The Arbitrator by his award dated January 5, 1970 fixed the compensation at Rs 6000 per month and the compensation was being paid accordingly.

3. At this stage it is necessary to refer to the history of the Requisitioning Act. The power of requisition and to acquire immovable property for a public purpose was first provided in the Defence of India Act, 1939 which expired on September 30, 1946. It was, however, found necessary to retain some of the properties for a longer period in the occupation of the government. Therefore, it was provided in the Requisitioned Land (Continuance of Powers) Act, 1947 that any property which had been requisitioned under the Defence of India Act, 1939 would continue to remain under requisition. Subsequently, the Requisitioning and Acquisition of Immovable Property Act, 1952 that is the Requisitioning Act with which we are concerned in this case was passed in the year 1952 to confer powers on the government in this regard. The Act was initially to operate for a period of six years but its duration was extended from time to time. The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1970 made the Requisitioning Act a permanent measure but restricted the period for which a requisitioned property could be retained under requisition to three years from the commencement of the abovesaid Amendment Act in the case of properties requisitioned before such commencement and in the case of any other property requisitioned after such commencement to three years from the date

GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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on which possession of such property was surrendered or delivered to or taken by the competent authority under Section 4 of the Requisitioning Act. Thus properties requisitioned before the commencement of the said Amendment Act could be retained under requisition up to March 10, 1973. A large number of properties requisitioned under the Requisitioning Act could not be released by the said date and the maximum period for which properties could be kept under continued requisition was extended for a further period of two years by the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1973. A number of properties requisitioned under the Requisitioning Act were still in possession of the Ministry of Defence and also some other Ministries. Although the government was expeditiously implementing the policy of acquiring or de-requisitioning the requisitioned properties, a large number of them were expected to be needed by the government even after March 10, 1975 for public purposes. On many of the properties valuable constructions of a permanent nature connected with the national defence or the conduct of military operations or other important public purposes had been put up. Due to financial stringency, it was not possible either to acquire the properties or take up large scale construction programmes in the immediate future to enable the government to release the requisitioned properties. It was, therefore, found necessary to keep the properties under the continued requisition for a longer period. Parliament, therefore, passed the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1975 (Act 2 of 1975) by which it amended the Requisitioning Act so as to extend by five years the existing maximum period for which properties could be retained under requisition and to provide for quinquennial revision of the recurring part of compensation.

4. The property in question by virtue of the several amendments made to the Requisitioning Act continued to remain under requisition and the compensation payable in respect of it was required to be revised as provided by the Requisitioning Act as amended by Act 2 of 1975 for a period of five years from March 7, 1975 to March 6, 1980. As there was no agreement between the parties on the question of compensation payable for the said period the said question was referred to the Principal Judge, City Civil Court, Madras who had been appointed as the arbitrator under Section 8 of the Requisitioning Act to determine the compensation payable in respect of the property in question for the said period. The learned Arbitrator by his award dated August 31, 1984 fixed the compensation payable for the property at Rs 21,000 per month as against the claim of Rs 77,270 per month made by the appellants.

5. Aggrieved by the decision of the Arbitrator the appellants filed

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Page 6 Tuesday, December 03, 2024
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an appeal before the High Court of Madras under Section 11 of the Requisitioning Act. On an objection raised by the Registry of the High Court regarding the amount of the court fee paid on the memorandum of appeal the matter was placed before a Division Bench of the High Court of Madras for its decision. After hearing the learned counsel for the appellants the High Court following its earlier decision in *Y. Venkanna Choudhary* v. *Government of India, by Military Estates Officer*[1] held that the appellants were liable to pay court fee on the memorandum of appeal under Section 51 of the Act *ad valorem* on the amount of compensation which was in dispute in the appeal. The appellants have filed this appeal by special leave against the said order of the High Court.

6. Section 51 of the Act which arises for consideration in this case reads thus :

> 51. The fee payable under this Act on a memorandum of appeal against an order relating to compensation under any Act for the time being in force for the acquisition of property for public purposes shall be computed on the difference between the amount awarded and the amount claimed by the appellant.

7. The corresponding provision in the Court Fees Act, 1870 (Central Act 7 of 1870) which was in force prior to the Act coming into force in Tamil Nadu is Section 8 of the Act. It reads thus :

> 8. *Fee on memorandum of appeal against order relating to compensation.*—The amount of fee payable under this Act on a memorandum of appeal against an order relating to compensation under any Act for the time being in force the acquisition of land for public purposes, shall be computed according to the difference between the amount awarded and the amount claimed by the appellant.

8. Two principal contentions are urged by the appellants in support of this appeal. The first contention is that since there is no transfer of title to the property which is requisitioned from its owner to the government, the said transaction is not an acquisition and hence those provisions of the Requisitioning Act under which the property is requisitioned do not constitute a law providing for acquisition of property. On the above basis it is urged that Section 51 of the Act would not be applicable because it relates only to appeals filed against an order relating to compensation under any Act for the time being in force for the acquisition of land.

1. AIR 1976 Mad 41 : (1976) 1 Mad LJ 103

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Page 7 Tuesday, December 03, 2024
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9. The expression 'acquisition' is not defined in the Act. We will have to ascertain from the scheme of the Requisitioning Act whether an acquisition of property takes place when it is requisitioned under the relevant provisions of the Requisitioning Act. Sections 3 to 6 of the Requisitioning Act deal with the powers of the government in respect of requisitioning of property and Section 7 of that Act confers power on the government to acquire a property which has been requisitioned. Whenever a property is requisitioned by the competent authority it is entitled to call upon the owner or any other person who may be in possession of the property to surrender possession thereof to the government. Section 5 of the Requisitioning Act provides that all properties requisitioned under Section 3 shall be used for such purposes as may be mentioned in the notice of requisition. Such requisitioned property may be released from requisitioning under Section 6. The title to the property continues to rest with the owner, the government being entitled to only the possession of such property.

10. In the *State of W.B.* v. *Subodh Gopal Bose*[2] Patanjali Sastri, C.J., has explained the meaning of the word 'acquisition' at page 610 thus :

> The word "acquisition" is not a term of art, and it ordinarily means coming into possession of, obtaining, gaining or getting as one's own. It is in this general sense that the word has been used in Articles 9, 11 and 19(1)(*f*) and not as implying any transfer or vesting of title.... To say that acquisition implies the transfer and vesting of title in the government is to overlook the real nature of the power of the State as a sovereign acting through its legislative and executive organs to appropriate the property of a subject without his consent. When the State chooses to exercise such power, it *creates* title in itself rather than *acquire* it from the owner, the nature and extent of the title thus created depending on the purpose and duration of the use to which the property appropriated is intended to be put as disclosed in the law authorising its acquisition. No formula of vesting is necessary. (emphasis in the original)

11. In *Dwarkadas Shrinivas of Bombay* v. *Sholapur Spinning and Weaving Co. Ltd.*[3] Mahajan, J. has observed at page 704 thus :

> In my judgment, the true concept of the expression "acquisition" in our Constitution as well as in the Government of India Act is the one enunciated by Rich, J. and the majority of the

2. 1954 SCR 587 : AIR 1954 SC 92
3. 1954 SCR 674 : AIR 1954 SC 119

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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court in *Dalziel case*[4]. With great respect I am unable to accept the narrow view that "acquisition" necessarily means acquisition of title in whole or part of the property. It has been rightly said that a close and literal construction of constitutional provisions made for the security of person and property deprives them of half their efficacy and ends in a gradual depreciation of the right as if the right consisted more in sound than in substance. In other words, such provisions cannot be construed merely by taking a dictionary in hand. The word "acquisition" has quite a wide concept, meaning the procuring of property or the taking of it permanently or temporarily. It does not necessarily imply the acquisition of legal title by the State in the property taken possession of.

12. In both the above decisions the learned Judges drew support for their views from the decision of the High Court of Australia in *Minister of State for the Army* v. *Dalziel*[4]. In that case the High Court of Australia had to consider the scope of the legislative power with respect to acquisition of property conferred on the Commonwealth by Section 51(xxxi) of the Commonwealth of Australia Constitution Act of 1900 including the power to take possession for indefinite period. In the said case the placitum of the Australian Constitution which came up for consideration read like this :

> The Parliament shall, subject to this Constitution, have power to make laws for the peace, order, and good government of the Commonwealth with respect to the acquisition of property on just terms from any State or person for any purpose in respect of which the Parliament has power to make law.

13. Rich, J. who was one of the Judges constituting the majority in that Bench observed : (68 CLR 285-86)

> The language used is perfectly general. It says the acquisition of property. It is not restricted to acquisition by particular methods or of particular types of interests, or to particular types of property. It extends to any acquisition of any interest in any property. . . . But there is nothing in the placitum to suggest that the legislature was intended to be at liberty to free itself from the restrictive provisions of the palcitum by taking care to seize something short of the whole bundle owned by the person whom it was expropriating. . . .
>
> It would, in my opinion, be wholly inconsistent with the language of the placitum to hold that, whilst preventing the

4. (1943-44) 68 CLR 261

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
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> legislature from authorising the acquisition of citizen's full title except upon just terms, it leaves it open to the legislature to seize possession and enjoy the full fruits of possession, indefinitely, on any terms it chooses, or upon no term at all....
>
> I am not impressed by the argument sought to be based upon the fact that in the expropriation legislation of fully sovereign legislatures a distinction is sometimes drawn between the permanent appropriation of property and the temporary assumption of the possession of adjacent property for use whilst works are being erected on the property which has been permanently appropriated. It was pointed out that in such legislation the two types of appropriation are differently dealt with, and that different language has been used to describe them by learned judges who have had occasion to refer to them. This is no doubt so.... But, with all respect, I fail to see how the practice of such legislatures, or the language used by judges in referring to their legislation, throws any light upon the construction or operation of placitum xxxi, occurring, as it does, in a Constitution which confers powers which are both limited and conditional.

14. The majority in that decision ultimately took the view that the taking under Regulation 54 of the National Security (General) Regulations by the Commonwealth for an indefinite period of the exclusive possession of property constituted an acquisition of property within the meaning of Section 51(xxxi) of the Australian Constitution.

15. "*Possession in the Common Law*" by Pollock and Wright (1888) says :

> So feeble and precarious was property without possession or rather without possessory remedies, in the eyes of medieval lawyers, that possession largely usurped not only the substance but the name of the property.... Possession confers more than personal right to be protected against wrongdoers : it confers qualified right to possess, a right in the nature of property which is valid against everyone who cannot show a prior or better title.... Possession is a root of title.

Not only is a right to possession a right of property, but where the object of proprietary rights is a tangible thing, it is the most characteristic and essential of those rights. Possession, it is said, is nine points in law. An owner without possession has only a mere shell while the person in possession enjoys the property in many ways. In this situation, it is difficult to say that there cannot be deprivation of property without deprivation of title also. Deprivation of possession for an indefinite period is acquisition of property during that period though the title may continue to rest with the owner. That is why the requisitioning

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law also had to satisfy Article 19(1)(f) and Article 31 of the Constitution when they were in the Constitution.

16. It is no doubt true that in India before the Constitution there were two modes of depriving a person of immovable property in exercise of the right of eminent domain of the State, namely, requisitioning of property and acquisition of property and even after the Constitution came into force the same pattern of laws is continued to be maintained but this Court has treated both requisitioning of property and acquisition of property as meaning the acquisition of property in the larger sense and there is no reason to depart from the views expressed by the two Constitution Benches of this Court referred to above. We do not, therefore, find any substance in the argument that the requisitioning of property under the Requisitioning Act does not amount to acquisition and the provisions contained in the said Act providing for the requisitioning of property do not constitute a law relating to acquisition of property referred to in Section 51 of the Act. The first contention, therefore, fails.

17. The second contention urged on behalf of the appellants is that the award made by the Arbitrator under Section 8 of the Requisitioning Act not being an order as defined in the Code of Civil Procedure, 1908 the appellants cannot be called upon to pay the court fee in accordance with Section 51 of the Act since Section 51 of the Act refers to court fee payable on a memorandum of appeal against an 'order'. Elaborating the above contention the learned counsel for the appellants submitted that the expression 'order' in Section 51 of the Act can only mean an order as defined in Section 2(14) of the Code of Civil Procedure in view of Section 3(iv) of the Act which provides that expressions used and not defined in the Act or in the Tamil Nadu General Clauses Act, 1891 (Tamil Nadu Act 1 of 1891), but defined in the Code of Civil Procedure, 1908 (Central Act 5 of 1908), shall have the meanings respectively assigned to them in the said Code, and the expression 'order' is defined in Section 2(14) of the Code as the formal expression of any decision of a civil court which is not a decree. It is argued that since the Arbitrator appointed under Section 8 of the Requisitioning Act is not a civil court, the award passed by him cannot be termed as an 'order' bringing it within the mischief of Section 51 of the Act. Reliance is placed by the appellants in support of the above contention on the decision of the High Court of Bombay in *Hirji Virji Jangbari* v. *Government of Bombay*[5] which was a decision rendered on the basis of Section 8 of the Court Fees Act, 1870 which was in force in Bombay at that time and which was more or less couched in the same language as Section 51 of the

5. AIR 1945 Bom 348 : 47 BLR 327

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Act. We have already quoted above Section 8 of the Court Fees Act, 1870. The Act corresponding to the Requisitioning Act, which was under consideration by the High Court of Bombay in that decision was Defence of India Act, 1939. In that case under Rule 75-A of the Defence of India Rules, 1939 framed under the Defence of India Act, 1939 a plot of land belonging to the claimant therein was acquired by the government for and on behalf of the Defence authorities and as no agreement could be arrived between the claimant and the government with regard to the amount of compensation payable, the Government of Bombay appointed the Chief Judge of the Court of Small Causes as an arbitrator under Section 19(1)(*b*) of Defence of India Act, 1939 corresponding to Section 8 of the Requisitioning Act, to determine the amount of compensation payable to the claimant. The arbitrator fixed the amount payable to him at Rs 45,855. The claimant being dissatisfied with that amount filed an appeal in which he claimed a further sum of Rs 47,896/8/- in addition to the amount awarded to him by the arbitrator. The question that arose in that case was whether the appellant was liable to pay court fee on the memorandum of appeal *ad valorem*, as required by Section 8 of the Court Fees Act, 1870 or whether he was liable to pay a fixed fee under Schedule 2 Article 11 of the Court Fees Act, 1870. The learned Judge who decided the said case held that the order of the Arbitrator in that case being not a decree nor an order having the force of a decree, there being no provision in Section 19 of the Defence of India Act and the Rules made thereunder by which the awards made under that Act were deemed to be the decrees, the award could not be treated as an order within the meaning of Section 8 of the Court Fees Act. The learned Judge, therefore, came to the conclusion that a fixed court fee was payable under the residuary Article 11 of Schedule 2 to the Court Fees Act, 1870. It was brought to our notice that this decision had been followed in *Crown* v. *Chandrabhanlal*[6]. We find that earlier to the above decision a contrary view had been taken by the Calcutta High Court *In re Ananda Lal Chakrabutty*[7]. In that case Rankin, C.J. who decided it observed thus :

> Section 8, while not itself imposing any fee upon anyone provides a rule for computation of the fee payable under the Act in a certain class of cases. What it says is that, in the class of cases which it deals with, the amount of fee payable under the Act on a memorandum of appeal, it is to be computed according to the difference between the two sums. Now, that section standing in the text of the Act proceeds clearly upon the assumption, other-

6. AIR 1957 Nag 8
7. AIR 1932 Cal 346 : 35 CWN 1103 : ILR 59 Cal 528

NOTARY
GOVERNMENT OF WEST BENGAL
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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wise in the Act there is a charge which is an *ad valorem* charge and is not a fixed charge ;. . .

. . .The provisions of Section 8, involving as they do that the fee in the class of cases dealt with is an *ad valorem* fee are themselves sufficient to exclude any question of Article 11 of Schedule 2 being made applicable to such cases.

It is not necessary to consider whether the Tribunal's award which is an order and not a decree is an order having the force of a decree. Whatever the effect of that phrase may be, Section 8 shows one perfectly clearly that an appeal regarding compensation in a land acquisition case is not under Article 11, Schedule 2, because it is not a fixed fee at all.

18. In *Satya Charan Sur* v. *State of W.B.*[8] the High Court of Calcutta while following the decision in *Ananda Lal Chakrabutty case*[7] expressly dissented from the view expressed in *Hirji Virji Jangbari case*[5]. After the Bombay Court Fees Act, 1959 came into force a similar question arose for consideration in *C.B.G. Trust* v. *Union of India*[9] regarding the proper court fee payable on an appeal filed against an award made under the Requisitioning Act. In the Bombay Court Fees Act, 1959 Section 7(1) provided that the amount of fee payable under that Act on a memorandum of appeal against an order relating to compensation under any Act for the time being in force for the acquisition of land for public purposes should be computed according to the difference between the amount awarded and the amount claimed by the appellant. The language of that section was similar to the language of Section 51 of the Act and of Section 8 of the Court Fees Act, 1870. A Division Bench of the High Court of Bombay, which heard the said case held that the court fee payable on the memorandum of appeal preferred against award made under Section 8 of the Requisitioning Act was as prescribed by Article 3 of Schedule 1 read with Section 7(1) of the Bombay Court Fees Act, 1959. They disapproved the decision of the Bombay High Court in *Hirji Virji Jangbari case*[5] and followed the decision of the Calcutta High Court in *Ananda Lal Chakrabutty case*[7]. An identical question came before this Court for consideration in *Sahadu Gangaram Bhagade* v. *Spl. Deputy Collector*[10]. In that case this Court approved the view expressed by the Calcutta High Court in *Ananda Lal Chakrabutty case*[7] and in *C.B.G. Trust case*[9] and held that the contention that the award made by the Arbitrator had no effect and, therefore, it could not be considered as an order, was not acceptable. The Court proceeded to

8. AIR 1959 Cal 609 : 63 CWN 325
9. (1968) 70 Bom LR 407
10. (1971) 1 SCR 146 : (1970) 1 SCC 685 : AIR 1971 SC 1887

NOTARY GOVERNMENT OF WEST BENGAL BARNADAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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hold that though the award was not an order as defined in the Civil Procedure Code, 1908 having not been made by the civil court but since the expression 'order' had not been defined in that Act, the award of the Arbitrator was undoubtedly a formal expression of a decision made by a competent authority which was binding on the parties to the proceedings in which it was made. The learned counsel for the appellants tried to distinguish this decision from the present case on the ground that while the expression 'order' had not been defined in the Bombay Court Fees Act, 1959 which arose for consideration in the said decision, in the present case it had been defined as stated earlier by stating in Section 3(iv) of the Act that the expression used and not defined in the Act, but defined in the Code of Civil Procedure should have the meaning respectively assigned to them in the said Code, and in view of the above distinction the decision in *Sahadu Gangaram Bhagaae case*[10] would not govern the present case. We do not find much substance in the above contention. On carefully going through the decision of this Court in *Sahadu Gangaram Bhagade case*[10] we find that the decision did not really turn upon the presence or the absence of the definition of the word 'order' in the Bombay Court Fees Act, 1959 although there is a reference to this aspect of the matter in the course of the decision. The relevant part of the decision in *Sahadu Gangaram Bhagade case*[10] at page 150 reads like thus : (SCC p. 688, para 3)

> Section 11 provides for an appeal to the High Court against the award made by the Arbitrator. In the Act there is no provision similar to sub-section (2) of Section 26 of the Land Acquisition Act, 1894 whereunder every award made by the Land Acquisition Officer is to be deemed to be a decree of court. Therefore, the question whether the award made under Section 8 of the Act is executable or not is a matter that requires further consideration. For the present, we shall proceed on the basis that it is not executable. But Section 9 of the Act requires the competent authority to pay the compensation awarded to the person or persons entitled thereto. Therefore we are unable to accept the contention of the learned counsel for the appellant that the award made by the Arbitrator is something which has no effect and therefore it cannot be considered as an order. It is true that it is not an 'order' as defined in the Civil Procedure Code, the same having not been made by a civil court. But the expression 'order' is not defined in the Act. *The award of the Arbitrator is undoubtedly a formal expression of a decision made by a competent authority. Further it is a decision binding on the parties to the proceedings in which it is made. Therefore the question whether the order in question is executable or not appears*

GOVERNMENT OF WEST BENGAL NOTARIAL BARUN DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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to us to be irrelevant for the purpose of determining the point in issue. (emphasis added)

19. The portion of the judgment of this Court which has been underlined clearly brings out the effect of an award. This Court has held that the award of the Arbitrator is undoubtedly a formal expression of a decision made by a competent authority. We are also of the view that much reliance cannot be placed on the definition clause found in Section 3(iv) of the Act since the definitions given in that section have to be read subject to the context in which the expressions defined therein appear in the Act. Section 3 of the Act states that in the Act 'unless the context otherwise requires' the words and expressions defined in that section shall carry the meaning given to them in various clauses in that section. It is relevant to note that in Section 51 of the Act which arises for consideration before us the word 'order' does not appear in isolation. The section states that the fee payable under the Act on a memorandum of appeal against an order *relating to compensation in any Act for the time being in force for the acquisition of property for public purposes* shall be computed on the difference between the amount awarded and the amount claimed by the appellants. The 'order' referred to in Section 51 of the Act need not therefore be an 'order' of a civil court as defined in Section 2(14) of the Code of Civil Procedure but should be an 'order' relating to compensation under any Act for the time being in force for the acquisition of property for public purposes. There is no doubt that the award passed by the Arbitrator under the Requisitioning Act is a formal expression of a decision made by a competent authority which is binding on the parties and it relates to compensation payable under an Act for the time being in force for the acquisition of property for the public purposes. Hence we are of the view that even though the expression 'order' simpliciter has to be understood in the sense in which that expression is defined in Section 2(14) of the Code of Civil Procedure, the word 'order' found in Section 51 of the Act has to be read differently having regard to the words which qualify that expression in that section, namely, 'relating to compensation under any Act for the time being in force for the acquisition of properties'. The said order need not be an order of a civil court only. It can be of any statutory authority. But it must determine compensation for a property acquired under a law of acquisition of property for public purpose. The award made under Section 8 of the Requisitioning Act satisfies these tests. We do not, therefore, find any substance in this contention too. Since according to us the appeal before the High Court filed under Section 11 of the Requisitioning Act falls squarely under Section 51 of the Act, court fee has to be paid on *ad valorem* basis as provided in Article 1 of Schedule 1 to the Act. It follows that the residuary article

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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i.e. Article 3(iii)(A)(1)(*a*) of Schedule II to the Act is not attracted. The High Court was right in following its earlier decision in *Y. Venkanna Choudhary case*[1] and directing the appellants to pay court fee on *ad valorem* basis under Section 51 of the Act.

20. We may add that the decisions in *Srunguri Lakshminarayana Rao* v. *Revenue Divisional Officer, Kakinada*[11], *M. Ramachandran* v. *State of Madras*[12], *Satya Charan Sur case*[8], *Balakrishnan Nambiyar* v. *Kanakathidathil Madhavan*[13] and *Ghouse Saheb* v. *Sharifa Bi*[14] have taken the same view as we have taken.

21. The decisions in *Hirji Virji Jangbari case*[5], *Kanwar Jagat Bahadur Singh* v. *Punjab State*[15], *Crown case*[6] and *Mangal Sen* v. *Union of India*[16] are not approved by us.

22. We, therefore, dismiss the appeal. There shall, however, be no order as to costs.

23. The appellants are granted three months' time to pay the deficit court fee on the memorandum of appeal.

(1986) 4 Supreme Court Cases 319

(BEFORE A.P. SEN AND B.C. RAY, JJ.)

SMT. PARVATI AND OTHERS .. Appellants ;

Versus

SMT. FATEHSINHRAO PRATAPSINHRAO GAEKWAD .. Respondent.

Civil Appeal No. 1947(N) of 1972†,
decided on September 18, 1986

Tenancy and Land Laws — Bombay Tenancy and Agricultural Lands Act, 1948 — Section 88(1)(b) — Notification (dated May 21, 1958) issued under, reserving land within municipal limits of a city (Baroda) for non-agricultural or industrial development — Effect of — Held, provisions of the Act would become retrospectively inapplicable to such land and accordingly all rights, title, obligations etc. accrued or acquired under the Act would automatically become non est — In view of express provisions of Section 88, Section 89(2)(b) would not apply to protect the right, title, interest already

11. AIR 1968 AP 348 : (1968) 1 Andh WR 298
12. 87 Law Weekly (Madras) 791
13. AIR 1979 Ker 40 : 1978 Ker LT 843
14. AIR 1977 Kant 181 : ILR (1977) 2 Kant 1178 : (1977) 2 Kant LJ 467
15. AIR 1957 Punj 32 : 58 Punj LR 471 : ILR 1957 Punj 142
16. AIR 1970 Del 44 : (1970) 2 Punj LR (D) 311

†From the Judgment and Order dated October 4, 1971 of the Gujarat High Court in S.A. No. 313 of 1963

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1968 SCC OnLine SC 97 : (1968) 3 SCR 163 : AIR 1968 SC 1165

In the Supreme Court of India

(BEFORE M. HIDAYATULLAH, S.M. SIKRI AND K.S. HEGDE, JJ.)

NAIR SERVICE SOCIETY LTD. ... Appellant;

Versus

REV. FATHER K.C. ALEXANDER AND OTHERS ... Respondents.

Civil Appeal No. 1632 of 1966*, decided on February 12, 1968

Advocates who appeared in this case:

M.K. Nambiar, Senior Advocate (N.A. Sub-ramanian K. Velayudhan Nair and T.K. Unnithan, Advocates, and Rameshwar Nath and Mahinder Narain, Advocates of Rajinder Narain and Co., with him), for the Appellant;

S.V. Gupte, Senior Advocate (T.P. Paulose, B. Dutta and Annamma Alexander, Advocates and J.B. Dadachanji, O.C. Mathur and Ravinder Narain, Advocates of J.B. Dadachanji and Co., with him), for Respondent 1.

The Judgment of the Court was delivered by

M. HIDAYATULLAH, J.— This is an appeal by certificate from the judgment of the High Court of Kerala, December 23, 1965 reversing the decree of the Sub-Court, Mavelikara., By the judgment and decree under appeal the suit of the first respondent, Rev. Father K.C. Alexander (shortly the plaintiff) was decreed in respect of the suit lands of which he had sought possession from the appellant, Nair Service Society Ltd. (shortly the Society or the first defendant) and some others who are shown as Respondents 2 to 6. The facts in this appeal are as follows:

2. The plaintiff filed a suit in *forma pauperis* on October 13, 1942 against the Society, its *Kariasthan* (Manager) and four others for possession of 131.23 acres of land from Survey Nos. 780/1 and 780/2 of Rannipakuthy in the former. State of Travancore and for mesne profits past and future with compensation for waste. The suit lands are shown as L(1) on a map Ex. L prepared by Commissioners in CMA 206 of 1110 ME and proved by PW 10. The two Survey Nos. are admittedly Government Poramboke lands. The plaintiff claimed to be in possession of these lands for over 70 years. In the year 1100 ME a Poramboke case for evicting him from an area shown as L(2) measuring 173.38 acres, but described in the present suit variously as 160, 161 and 165 acres, was started under the Travancore Land Conservancy Regulation 4 of

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

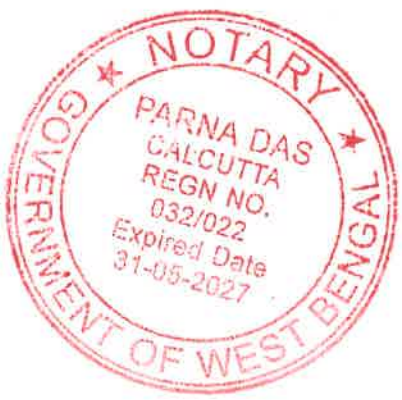
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1094 ME (LC Case No. 112/1100 ME) by Pathanamathitta Taluk Cutchery. This land is conveniently described as 160 acres and has been so referred to by the High Court and the Sub-Court. The plaintiff was fined under the Regulations and was evicted from the 160 acres. The Society applied for Kuthakapattom lease of this area on August 11, 1938. The lease was granted but has not been produced in the case. It was for 165 acres and the Society was admittedly put in possession of it on July 24, 1939 or thereabouts. The lease was for 12 years. Plaintiff case was that on 13/16 October, 1939 a number of persons acting on behalf of the Society trespassed upon and took possession of the suit lands (131.23 acres) in addition to the 160 acres. The plaintiff, therefore, claimed possession of the excess land from the Society, its Manager and Defendants 3 to 6, who were acting on behalf of the Society. The plaintiff also claimed mesne profits and compensation for waste.

3. The Society contended that the plaint lands were Government Reserve and that the plaintiff was dispossessed by Government from these lands when he was dispossessed of the 160 acres. The suit land is in two parts. Ex. L. shows these two parts as L(1)(*a*) and L(1)(*b*). The Society had applied for another Kuthakapattom lease in respect of L(1)(*b*) and obtained it during the pendency of the suit on March 10, 1948. In this Kuthakapattom, which is Ex. 1, the land is shown as 256.13. acres and the lease is made without limit of time. Simultaneously a demand was made from the Society for arrears of Pattom at the same rate as for the Kuthakapattom in respect of the whole land after setting off the amount already paid by the Society. The Society in its written statement did not aver that it was not in possession of L(1)(*a*) and resisted the suit in regard to the entire suit lands. Subsequently it attempted by argument to limit its defence to L(1)(*b*) which was additionally granted to it in the Kuthakapattom Ex. 1. Although the suit pended for 17 years in the Sub-Court no application for amendment was made. The Society asked for amendments several times, the last being on October 15, 1958. However, on the last day of hearing of the appeal in the High Court (December 14, 1965) the Society applied for an amendment of the written statement limiting its defence to portion L(1)(*b*) disclaiming all interest in portion L(1)(*a*) and attempted to plead the grant of the second Kuthakapattom in its favour on March 10, 1948. The High Court rejected this application by its judgment under appeal and awarded possession against the Society of the entire suit land. The Society in its case denied the right of the plaintiff to bring a suit for ejectment or its liability for compensation as claimed by the plaintiff. In the alternative, the Society claimed the value of improvements effected by it, in case the claim of the plaintiff was decreed against it. The other defendants remained ex parte in the suit and did not appeal. They have



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now been shown as *proforma respondents* by the Society.

4. The suit went to trial on 13 issues. The main issues were (*a*) whether the plaintiff was in possession of lands L(1) for over 70 years and had improved these lands; (*b*) whether the first defendant was entitled to possession of any area in excess of the first Kuthakapattom for 12 years; and (*c*) whether the trespass was on 13/16 October, 1939 or whether the plaintiff was evicted on July 24, 1939 by the Government from the suit land in addition to the 160 acres in respect of which action was taken in the Land Conservancy case. Other issues arose from the rival claims for mesne profits and compensation to which reference has already been made. The suit was dismissed by the trial Judge against the Society but was decreed against Defendants 3 to 6 in respect of land L(1)(*a*) with mesne profits and compensation for waste. The trial Judge held that the possession of the plaintiff dated back only to 1920-21 and that he was evicted from portion L(1)(*b*) as per plan AZ and that the Society was in possession from the time it entered into possession of 160 acres. The trial Judge held that as the land was Poramboke and the plaintiff has been ousted by Government he could not claim possession. The subsequent grant of Kuthakapattom (Ex. 1) was not considered relevant and the suit was decided on the basis of the facts existing on the date of the commencement of the suit. The trial Judge, however, held that if the plaintiff was entitled to recover possession he would also be entitled to mesne profits at the rate of Rs 3392 from October 16, 1939. The defendants' improvements were estimated at Rs 53,085. Possession of L(1)(*a*) was decreed with costs, mesne profits past and future, and compensation for waste against Defendants 3 to 6.

5. The plaintiff filed an appeal in *forma pauperis*. The High Court reversed the decree of the trial Judge and decreed it against the Society and its Manager ordering possession of the entire suit lands with mesne profits past and future, and compensation for any waste. The High Court held that the Society had admitted its possession in respect of the entire suit land and that the grant of Kuthakapattom in respect of L(1)(*a*) to Defendants 3 to 6 by the Government was immaterial. The High Court held that the evidence clearly established that the plaintiff was in possession of the plaint lands at least from 1924 to 1925 and that it made no difference whether the plaintiff was dispossessed on October 16, 1939 as stated in the plaint or July 24, 1939 as alleged by the Society. The main controversy, which was decided by the High Court, was whether the plaintiff could maintain a suit for possession, (apart from a possessory suit under the Travancore laws analogous to Section 9 of the Indian Specific Relief Act) without proof of title basing himself mainly on his prior possession and whether the Society could defend itself pleading the title of the Government. On

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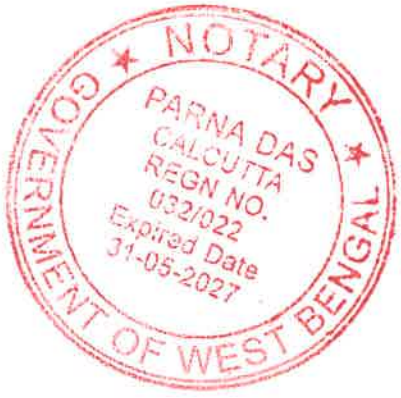
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both these points the decision of the High Court was in favour of the plaintiff.

6. In this appeal the first contention of the Society is that it did not dispossess the plaintiff on October 16, 1939 but on July 24, 1939 when he was evicted from the 160 acres in respect of which Poramboke case was started against him. According to the Society, if the plaintiff's possession was terminated by the rightful owner and the Society got its possession from the rightful owner the suit for ejectment could not lie. It may be stated here that the plaintiff had applied for an amendment to implead Government but the amendment was disallowed by the trial Judge. In 1928 the plaintiff had filed OS 156/1103 against the Government for declaration of possession and injunction in respect of the 160 acres of land and L(1)(*b*), but the suit was dismissed in default and a revision application against the order of dismissal was also dismissed by the High Court of Kerala. The suit had delayed the Poramboke case as a temporary injunction has been issued against Government. On the dismissal of that suit the first Kuthakapattom lease was granted to the Society. The next contention of the Society is that a suit in ejectment cannot lie without title and a prior trespasser cannot maintain the suit generally against the latter trespasser and more particularly in this case in respect of lands belonging to Government specially when the latter trespasser (even if it was one) had the authority of the true owner either given originally or subsequently but relating back to the date of the trespass. The Society also submits that as trespass on Government land was prohibited by law the plaintiff could not get the assistance of the court. The Society also contends more specifically that there is no true principle of law that possession confers a good title except against the owner or that possession is a conclusive title against all but the true owner. In its submission, if a possessory suit analogous to Section 9 of the Indian Specific Relief Act was not filed by the plaintiff's only remedy was to file a suit for ejectment pleading and proving his title to the suit land. A mere possessory suit after the expiry of 6 months was not possible. There are other branches of these main arguments to which reference need not be made here. They will appear when these arguments will be considered.

7. The first question to settle is when dispossession took place. According to the plaintiff he was dispossessed on October 16, 1939 and according to the Society plaintiff was dispossessed on July 24, 1939 when he was evicted from 160 acres. The trial Judge accepted the case of the Society and the High Court that of the plaintiff. The High Court, however, remarked that it did not matter when the plaintiff was first dispossessed. The difference in dates is insisted upon by the Society because if it can show that the plaintiff was dispossessed by the true



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owner, namely, the State, it can resist the suit pleading that it was in possession under the authority of the owner and that the possession of the plaintiff was already disturbed and a suit in ejectment did not lie against it. There are, however, several circumstances which indicate that the plaintiff case that dispossession took place in October 1939 is true.

8. To begin with we are concerned with three areas. The Land Conservancy case concerned L(2) or 160 acres. The other two areas are L(1)(*a*) 55.47 acres and L(1)(*b*) 75.76 acres. These total to 291.23 acres. The suit was filed to obtain possession of 131.23 acres, that is to say, 291.23 acres minus the 160 acres. The Society attempted to disclaim all interest in L(1)(*a*) and even attempted to deny that Defendants 3-6 were in possession of it. This was not allowed for very good reasons. In the written statement no distinction was made between L(1)(*a*) and L(1)(*b*). Although amendments were allowed, no amendment of the written statement to withdraw L(1)(*a*) from dispute was asked for. The attempt consisted of oral arguments were allowed, no amendment of the written statement to withdraw written statement was sought to be amended as late as December 14, 1965, the last day of the arguments. The application had two prayers. About the second of the two prayers we shall say something later but the amendment we are dealing with was not only belated but also an after thought. The High Court rightly points out that a defendant, who after trial of the suit for 16 years orally asks for the withdrawal of an admission in the written statement, cannot be allowed to do so. Therefore, the dispute covered the entire 131.23 acres and the Society was claiming to be in possession. The plaint had asserted that the Defendants 2-6 were in possession and that Defendant 2 was acting for the Society. In reply the Society claimed to be in possession. It, however, led evidence on its own behalf that L(1)(*a*) was not in its possession. That could not be considered in view of the admission in the pleadings. The contrary admission of the plaintiff that Defendants 3-6 were in possession was cited before us as it was before the High Court. But the High Court has already given an adequate answer when it observes that the plaintiff only said he had heard this. Therefore, we are of opinion that the issue was joined between the plaintiff and the Society with respect to the entire suit land.

9. The alternative contention of the Society is that the plaintiff was dispossessed by the rightful owner, that is, the State. This contention was accepted by the trial Judge but rejected by the High Court. We shall now consider it. It is an admitted fact that eviction in the Land Conservancy case took place on 8-12-1114 ME corresponding to July 24, 1939. Since the order was to evict the plaintiff from 160 acres, it is fair to assume that he would be evicted from that area only. The

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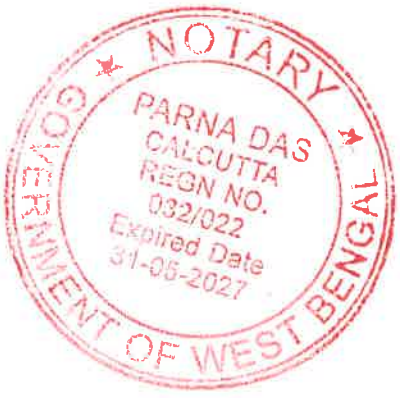
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Mahazar Ex. AG, proved by the village Munsiff who was personally present, establishes that eviction was from 160 acres. The High Court judgment mentions the names of several other witnesses who have also deposed in the same way. The High Court also points out that the rubber quotas from the rubber trees continued to be in the name of the plaintiff except in 160 acres in which the quotas were transferred to the name of Government. All this was very clear evidence. Further even if some more area was taken over from the plaintiff, it would be small and not as much as 131.23 acres or even 75.76 acres. It is to be noticed that the Society applied on August 11, 1939 for grant of a Kuthakapattom only in respect of 165 acres and this was on the basis of possession. If the Society was in possession of 291.23 acres, it would not have omitted on August 11, 1939 to apply for the additional area as well. Another application was made for a second Kuthakapattom in respect of the additional land on the basis of possession but only after certain events happened. On September 29, a complaint (Ex. AO) was made by Phillippose Abraham (PW 8), the Manager of the plaintiff, that the land was trespassed upon by the Society's men who had harvested the paddy. On October 2, 1939 the second defendant made a counter complaint Ex. AS. This made a mention of "land from which, the 1st accused (plaintiff) was evicted". It is, however, to be seen that in the Mahazar (Exs. AT, AT-1 and AT-2) the encroached area is shown as 160 acres. On October 13, 1939 one Krishna Nair made a complaint (Ex. AH) against plaintiff's men of beating and dacoity. On October 16, the servants of the plaintiff were arrested. Bail was delayed and was only granted on October 20, 1939. On October 24, 1939 the plaintiff complained of dispossession. The case of dacoity was virtually withdrawn and the accused were discharged. The High Court accepted the plea that the false charge of dacoity and the arrest were a prelude to dispossession and a ruse to get the servants of the plaintiff out of the way. On looking into the evidence we cannot say that this inference is wrong.

10. The Society, however draws attention to several circumstances from which it seeks to infer the contrary. We do not think that they are cogent enough to displace the other evidence. We may, however, refer to them. The Society first refers to plaintiff's application(Ex. 16) on July 28, 1939 that he was dispossessed of suit buildings and requesting that 160 acres be correctly demarcated. In other documents also the plaintiff complained of eviction from land in excess of 160 acres and dispossession from buildings. The Society submits that the evidence showed that there were no buildings in 160 acres and that only bamboo huts were to be found. The map Ex. L shows some buildings in L(2). It is more likely that as these buildings were close to the western boundary between L(2) and L(1), the plaintiff hoped that he would be



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able to save them as on admeasurement they would be found outside 160 acres. It may be mentioned that in addition to 160 acres, land 20 acres in extent was further encroached upon. This land is shown in plan Ex. BB and represents little extensions all round the 160 acres. If this area was taken into account and 160 acres admeasured then, there was a possibility of the buildings being saved. This is a more rational explanation than the contention that as many as 131.23 acres were additionally taken in possession when the plaintiff was dispossessed from 160 acres. We have therefore, not departed from the finding of the High Court which we find to be sound.

11. Failing on the facts, the Society takes legal objections to the suit. According to the learned counsel for the Society the suit in ejectment, based on possession in the character of a trespasser was not maintainable. His contention is that a trespasser's only remedy is to file a suit under Section 32 of the Travancore Limitation Regulation (6 of 1100) as amended by Regulations 9 of 1100 and 1 of 1101, but within 6 months. This section corresponds to Section 9 of the Indian Specific Relief Act. Now if dispossession was by Government the suit could not be filed because there was a bar to such a suit. If dispossession was by the Society a suit under Section 32 was competent. The question is whether after the expiry of 6 months a regular suit based on prior possession without proof of title was maintainable. This is the main contention on merits although it has many branches. We now proceed to consider it.

12. This aspect of the case was argued by Mr Nambiar with great elaboration for a number of days. The argument had many facets and it is convenient to deal with some facets separately because they have no inter connection with others and some others together. The main argument is that a suit by a trespasser does not lie for ejectment of another trespasser after the period of 6 months prescribed by Section 32 of the Travancore Limitation Act (6 of 1100). The provisions of the Travancore Specific Relief Act (13 of 1115)[1] are in *pari materia* and also *ipsissima verba* with the Indian Specific Relief Act and are set out below. It is convenient to refer to the Indian Act. According to Mr Nambiar a contrast exists between Sections 8 and 9 of the Specific Relief Act. These Sections are reproduced below. Mr Nambiar submits that Section 8 refers to suits for possession other than those under Section 9, and while question of title is immaterial in suits under Section 9, under Section 8 a suit for ejectment must be on the basis of title. In other words, in a suit under Section 8 title must be proved by a plaintiff but under Section 9 he need not. Once the period of six months has been lost a suit brought within 12 years for obtaining possession by ejectment must be based on title and not bare prior possession alone.

13. In support of this argument Mr Nambiar refers to Roman Law of



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Interdicts and urges that the same distinction also existed there and has been borrowed by us through the English practice. We may first clear this misconception. Possession in Roman Law was secured to a possessor by two forms of Interdicts — *Utipossidetis* for immovables and *utrubi* for moveables. But we are not concerned with these, but with actions to recover possession which were compendiously called *recuperandae possession is causa*. There were two interdicts known as *deprecario* and *de vi*. Of the latter two of the branches were the Interdict *de vi cotidiana* by which possession was ordered "to be restored on an application made within the year where one had been ejected from land by force, provided there had not been *vi clam aut precario* from the ejector". The other *de vi armata* for ejection by armed force, was without restriction of time. Mr Nambiar says that the same distinction exists between suits under Sections 9 and 8 of the Specific Relief Act. This is an ingenious way of explaining his point of view but it does not appear that these principles of Roman Law at all influenced law making. These principles were in vogue in early Roman Law. In the time of Justinian the two Interdicts *de vi* were fused and there was only one action representing both. Even the clausa about *vi clam aut precario* disappeared and the restriction to a year applied to both. The appeal to Roman Law, does not, therefore, assist us.

14. We may now consider whether Sections 8 and 9 are to be distinguished on the lines suggested. In *Mulla's Indian Contract and Specific Relief Acts* there is a commentary which explains the words 'in the manner prescribed by the Code of Civil Procedure' by observing—

> "that is to say by a suit for ejectment on the basis of title : *Lachman* v. *Shambu Narain*[2]".

The question in that case in the words of the Full Bench was—

> "The sole question raised in this appeal is whether a plaintiff who sues for possession and for ejectment of the defendant on the basis of title and fails to prove his title is still entitled to a decree for possession under Section 9 of the Specific Relief Act, 1877, if he can prove possession within six months anterior to the date of his dispossession."

In the course of decision the Full Bench dissented from the earlier view in *Ram Harakh Rai* v. *Sheodihal Joti*[3] and observed:

> "With great respect we are unable to agree with this view. Section 8 of the Act provides that a person entitled to the possession of specific immovable property may recover it in the manner prescribed by the Code of Civil Procedure, that is to say, by a suit for ejectment on the basis of title. Section 9 gives a summary remedy to a person who has without his consent been dispossessed of immovable property, otherwise than in due course of law, for recovery of

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possession without establishing title, provided that his suit is brought within six months of the date of dispossession. The second paragraph of the section provides that the person against whom a decree may be passed under the first paragraph may, notwithstanding such decree, sue to establish his title and to recover possession. The two sections give alternative remedies and are in our opinion mutually exclusive. If a suit is brought under Section 9 for recovery of possession, no question of title can be raised or determined. The object of the section is clearly to discourage forcible dispossession and to enable the person dispossessed to recover possession by merely proving title, but that is not his only remedy. He may, if he so chooses, bring a suit for possession on the basis of his title. But we do not think that he can combine both remedies in the same suit and that he can get a decree for possession even if he fails to prove title. Such a combination would, to say the least of it, result in anomaly and inconvenience. In a suit under Section 9 no question of title is to be determined, but that question may be tried in another suit instituted after the decree in that suit. If a claim for establishment of title can be combined with a claim under Section 9, the court will have to grant a decree for possession or dispossession being proved, in spite of its finding that the plaintiff had no title and that title was in the defendant."

15. We agree as to a part of the reasoning but with respect we cannot subscribe to the view that after the period of 6 months is over a suit based on prior possession alone, is not possible. Section 8 of the Specific Relief Act does not limit the kinds of suit but only lays down that the procedure laid down by the Code of Civil Procedure must be followed. This is very different from saying that a suit based on possession alone is incompetent after the expiry of 6 months. Under Section 9 of the Code of Civil Procedure itself all suits of a civil nature are triable excepting suits of which their cognizance is either expressly or impliedly barred. No prohibition expressly barring a suit based on possession alone has been brought to our notice, hence the added attempt to show an implied prohibition by reason of Section 8(section 7 of the Travancore Act) of the Specific Relief Act. There is, however, good authority for the contrary proposition. In *Mustapha Sahib* v. *Santha Pillai*[4] Subramania Ayyar, J. observes

"... that a party ousted by a person who has no better right is, with reference to the person so ousting, entitled to recover by virtue of the possession he had held before the ouster even though that possession was without any title.

* * *

The rule in question is so firmly established as to render a lengthened discussion about it quite superfluous. *Asher* v. *Whitlock*,



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(LR 1 Q.B. 1) and the rulings of the Judicial Committee in *Musammat Sundar* v. *Mussammat Parbati*, (16 IA 186) and *Ismail Ariff* v. *Mahomed Ghouse*, (20 IA 99) not to mention numerous other decisions here and in England to the same effect, are clear authorities in support of the view stated above ... Section 9 of the Specific Relief Act cannot possibly be held to take away any remedy available with reference to the well-recognised doctrine expressed in Pollock and Wright on possession thus : Possession in law is a substantive right or interest which exists and has legal incidents and advantages apart from the owner's title (p. 19)".

In the same case O' Farell, J. points out that

"all the dictum of the Privy Council in *Wise* v. *Ameerunissa Khatoon*, (7 IA 73) appears to amount to is this, that where a plaintiff in possession without any title seeks to recover possession of which he has been forcibly deprived by a defendant having good title, he can only do so under the provisions of Section 9 of the Specific Relief Act and not otherwise".

It is not necessary to refer to the other authorities some of which are already referred to in the judgment under appeal and in the judgment of the same court reported in *Kuttan Narayaman* v. *Thomman Mathai*[5]. The last cited case gives all the extracts from the leading judgments to which we would have liked to refer. We entirely agree with the statement of the law in the Madras case from which we have extracted the observations of the learned Judges. The other cases on the subject are collected by Sarkar on Evidence under Section 110.

16. The Limitation Act, before its recent amendment provided a period of twelve years as limitation to recover possession of immovable property when the plaintiff, while in possession of the property was dispossessed or had discontinued possession and the period was calculated from the date of dispossession or discontinuance. Mr Nambiar argues that there cannot be two periods of limitation, namely, 6 months and 12 years for suits based on possession alone and that the longer period of limitation requires proof of title by the plaintiff. We do not agree. No doubt there are a few old cases in which this view was expressed but they have since been either overruled or dissented from. The uniform view of the courts is that if Section 9 of the Specific Relief Act is utilised the plaintiff need not prove title and the title of the defendant does not avail him. When, however, the period of 6 months has passed questions of title can be raised by the defendant and if he does so the plaintiff must establish a better title or fail. In other words, the right is only restricted to possession only in a suit under Section 9 of the Specific Relief Act but that does not bar a suit on prior possession within 12 years and title need not be proved unless the

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defendant can prove one. The present amended Articles 64 and 65 bring out this difference. Article 64 enables a suit within 12 years from dispossession, for possession of immovable property based on possession and not on title, when the plaintiff while in possession of the property has been dispossessed. Article 65 is for possession of immovable property or any interest therein based on title. The amendment is not remedial but declaratory of the law. In our judgment the suit was competent.

17. Mr Nambiar also relies in this connection upon Section 110 of the Indian Evidence Act and claims that in the case of the Society there is a presumption of title. In other words, he relies upon the principle that possession follows title, and that after the expiry of 6 months, the plaintiff must prove title. That possession may prima facie raise a presumption of title no one can deny but this presumption can hardly arise when the facts are known. When the facts disclose no title in either party, possession alone decides. In this case Section 110 of the Evidence Act is immaterial because neither party had title. It is for this reason that Mr Nambiar places a greater emphasis on the plea that a suit on bare possession cannot be maintained after the expiry of 6 months and that the Society has a right to plead *jus tertii*. The first must be held to be unsubstantial and the second is equally unfounded.

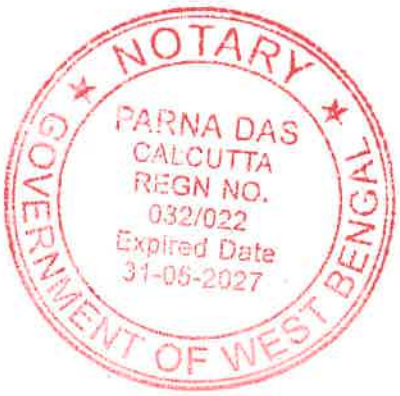
18. The proposition of law on the subject has been summed up by *Salmond on Torts* (13th Edn.) at p. 172 in the following words:

> "The mere de facto and wrongful possession of land is a valid title of right against all persons who cannot show a better title in themselves, and is therefore sufficient to support an action of trespass against such persons. Just as a legal title to land without the possession of it is insufficient for this purpose, so conversely the possession of it without legal title is enough. In other words, no defendant in an action of trespass can plead the *jus tertii* — the right of possession outstanding in some third person — as against the fact of possession in the plaintiff."

The maxim of law is *Adversus extraneous vitiose possessio prodesse solet*, and if the plaintiff is in possession the *jus tertii* does not afford a defence. Salmond, however, goes on to say:

> "But usually the plaintiff in an action of ejectment is not in possession : he relies upon his right to possession, unaccompanied by actual possession. In such a case he must recover by the strength of his own title, without any regard to the weakness of the defendants. The result, therefore, is that in action of ejectment the *jus tertii* is in practice a good defence. This is sometimes spoken of as the doctrine of *Doe* v. *Barnard*, (1849) 13 QB 945."

Salmond, however, makes two exceptions to this statement and the second he states thus:



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"Probably, if the defendant's possession is wrongful as against the plaintiff, the plaintiff may succeed though he cannot show a good title : *Doe d. Hughes* v. *Dyball*, (1829) 3 C & P 610; *Davison* v. *Gent*, (1857) 1 H & N 744. But possession is prima facie evidence is not displaced by proof of title. If such prima facie evidence is not displaced by proof of title in a third person the plaintiff with prior possession will recover. So in *Asher* v. *Whitlock*, [(1865) L.R. 1 QB.-1] where a man inclosed waste land and died without having had 20 years' possession, the heir of his devisee was held entitled to recover it against a person who entered upon it without any title. This decision, although long, doubtful, may now be regarded as authoritative in consequence of its express recognition of the Judicial Committee in *Perry* v. *Clissold*, (1907) A.C. 73."

Mr Nambiar strongly relies upon the above exposition of the law and upon institutional comments by Wiren "The Plea of *jus tertii* in ejectment" (1925) 41 L.Q.R. 139, Hargreaves "Terminology and Title in *Ejectment*, (1940) 56 L.Q.R. 376 and Holdsworth's article in 56 L.Q.R. 479.

19. In our judgment this involves an incorrect approach to our problem. To express our meaning we may begin by reading *Perry* v. *Clissold* to discover if the principle that possession is Prior possession is a good title of ownership against all who cannot show a better good against all but the true owner has in any way been departed from. *Perry* v. *Clissold* reaffirmed the principle by stating quite clearly:

> "It cannot be disputed that a person in possession of land in the assumed character of owner and exercising peaceably the ordinary rights of ownership has a perfectly good title against all the world but the rightful owner. And if the rightful owner does not come forward and assert his title by the process of law within the period prescribed by the provisions of the statute of Limitation applicable to the case, his right is for ever extinguished and the possessory owner acquires an absolute title."

Therefore, the plaintiff who was peaceably in possession was entitled to remain in possession and only the State could evict him. The action of the Society was a violent invasion of his possession and in the law as it stands in India the plaintiff could maintain a possessory suit under the provisions of the Specific Relief Act in which title would be immaterial or a suit for possession within 12 years in which the question of title could be raised. As this was a suit of latter kind title could be examined. But whose title? Admittedly neither side could establish title. The plaintiff at least pleaded the statute of Limitation and asserted that he had perfected his title by adverse possession. But as he did not join the State in his suit to get a declaration, he may be said to have not rested his case on an acquired title. His suit was thus limited to

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recovering possession from one who had trespassed against him. The enquiry thus narrows to this : did the Society have any title in itself, was it acting under authority express or implied of the true owner or was it just pleading a title in a third party? To the first two questions we find no difficulty in furnishing an answer. It is clearly in the negative. So the only question is whether the defendant could plead that the title was in the State? Since in every such case between trespassers the title must be outstanding in a third party a defendant will be placed in a position of dominance. He has only to evict the prior trespasser and sit pretty pleading that the title is in someone else. As Erle, J. put it in *Burling* v. *Read*, (11 Q.B. 904) "parties might imagine that they acquired some right by merely intruding upon land in the night, running up a hut and occupying it before morning". This will be subversive of the fundamental doctrine which was accepted always and was reaffirmed in *Perry* v. *Clissold*. The law does not therefore countenance the doctrine of 'findings keepings'.

20. Indeed *Asher* v. *Whitlock*, (1885) 1 Q.B. 1 goes much further. It laid down as the head-note correctly summarizes : A person in possession of land without other title has a devisable interest, and the heir of his devisee can maintain ejectment against a person who had entered upon the land and cannot show title or possession in any one prior to the testator. No doubt as stated by Lord Macnaghten in *Perry* v. *Clissold*, *Doe* v. *Barnard* lays down the proposition that "if a person having only a possessory title to land be supplanted in the possession by another who has himself no better title, and afterwards brings an action to recover the land, he must fail in case he shows in the course of the proceedings that the title on which he seeks to recover was merely possessory". Lord Macnaghten observes further that it is difficult, if not impossible to reconcile *Asher* v. *Whitlock* with *Doe* v. *Barnard* and then concludes.

> "The judgment of Cockburn, C.J., is clear on the point. The rest of the court concurred and it may be observed that one of the members of the court in *Asher* v. *Whitlock* (Lush, J.) had been counsel for the successful party in *Doe* v. *Barnard*. The conclusion at which the court arrived in *Doe* v. *Barnard* is hardly consistent with the views of such eminent authorities on real property law as Mr Preston and Mr. Joshua Williams. It is opposed to the opinions of modem text-writers of such weight and authority as Professor Maitland and Holmes, J. of the Supreme Court of the United States (see articles by Professor Maitland in the Law Quarterly Review Vols. 1, 2 and 4; Holmes, Common Law p. 244; Professor, J.B. Ames in 3 Harv. Law Rev. 324 n.)

The difference in the two cases and which made *Asher* v. *White* prevail was indicated in that case by Mellor, J. thus;

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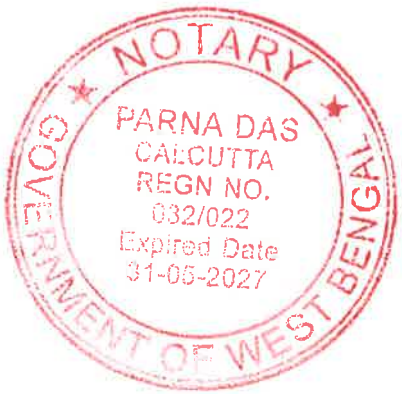
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> "In *Doe* v. *Barnard* the plaintiff did not rely on her own possession merely, but showed a prior possession in her husband, with whom she was unconnected in point of title. Here the first possessor is connected in title with the plaintiff; for there can be no doubt that the testator's interest was devisable."

The effect of the two cases is that between two claimants, neither of whom has title in himself the plaintiff if dispossessed is entitled to recover possession subject of course to the law of limitation. If he proves that he was dispossessed within 12 years he can maintain his action.

21. It is because of this that Mr Nambiar claimed entitled to plead *jus tertii*. His contention is that in action of ejectment (as opposed to an action of trespass) *jus tertii* is capable of being pleaded. The old action of ejectment was used to try freehold titles but it was abolished in 1873. It was also used "for recovery of land by one who claimed not the right to seisin but the right to possession by virtue of some chattel interest such as a term of years". In such cases "the defence of *jus tertii* admits that the plaintiff had such a right of entry as would generally entitle him to succeed, but seeks to rebut that conclusion by setting up a better right in some third person" or that the plaintiff had no right of entry at all.

22. To summarize, the difference between *Asher* v. *Whitlock* and *Doe* v. *Bamard* is this : In *Doe* v. *Barnard* the principle settled was that it is quite open to the defendant to rebut the presumption that the prior possessor has title i.e. seisin. This he can do by showing that the title is in himself; if he cannot do this he can show that the title is in some third person. *Asher* v. *Whitlock* lays down that a person in possession of land has a good title against all the world except the true owner and it is wrong in principle for any one without title or authority of the true owner to dispossess him and relying on his position as defendant in ejectment to remain in possession. As Loft in his Maxim No. 265 puts it *Possessio contra omnes valet praeter eur cui ius sit possessionis* (He that hath possession hath right against all but him that hath the *very* right : see *Smith* v. *Oxenden*, 1 Chapter Ca 25. A defendant in such a case must show in himself or his predecessor a valid legal title, or probably a possession prior to the plaintiff's and thus be able to raise a presumption prior in time. It is to be noticed that Ames (*Harvard Law Review* Vol. III p. 313 at 37); Carson (*Real Property Statutes* 2nd Edn. p. 180); Halsbury [*Laws of England*, Vol. 24, 3rd Edn. p. 255 f.n.(o)]; Leake (*Property in Land*, 2nd Edn. p. 4, 40); Lightwood (*Time Limit* on Actions pp. 120-133); Maitland, Newell (*Action in Ejectment*, American Edn. pp. 433-434); Pollock (*Law of Torts*, 15th Edn. P. 279); Salmond Law of Torts; and William and Yates (*Law of Ejectment*, 2nd Edn. pp. 218, 250) hold that *Doe* v. *Barnard* does not represent true law. Winer



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(to whom I am indebted for much of the information) gives a list of other writers who adhere still to the view that *jus tertii* can be pleaded.

23. Mr Nambiar pressed upon us the view that we should not accept *Perry* v. *Clissold*. It must be remembered that that case was argued twice before the Privy Council and on the second occasion Earl of Halsbury, L.C. Lords Macnaghten, Davey, Robertson, Atkinson, Sir Ford North and Sir Arthur Wilson heard the case. Lord Macnaghten's judgment is brief but quite clear. Mr Nambiar relies upon two other cases of the Privy Council and a reference to them is necessary. In *Dharani Kanta Lahiri* v. *Garbar Ali Khan*[6] a suit in ejectment was filed. The plaintiffs failed to prove that the lands of which they complained dispossession were ever in their possession within 12 years before suit and that the lands were not the lands covered by a *sanad* which was produced by the defendants. The case is distinguishable. It is to be noticed that Lord Macnaghten was the President of the Board and the judgment of the Board, December 5, 1912 did not base the case on *Doe* v. *Barnard* or even refer to it. The second is *Mahabir Prasad* v. *Jamuna Singh*, 92 IC 31 PC. In this case the Board observed as follows:

> "Counsel for the appellant (defendant) admits that in the face of the ruling by the Board he could not impugn the reversionary right of the plaintiff's vendors, but he contends that the defendant is in possession and in order to eject him the plaintiff must show that there is no other reversionary heir in the same degree or nearer than his assignors whose title he (the defendant) can urge against the plaintiffs claim for ejectment. In other words, the action being one of ejectment the defendant is entitled to plead in defence the right of someone else equally entitled with the plaintiff's vendors."

After observing this the Board held that the defendant had failed to prove his point. The observation does not lead to the conclusion that a defendant can prove title in another unconnected with his own estate. The case is not an authority for the wider proposition.

24. The cases of the Judicial Committee are not binding on us but we approve of the dictum in *Perry* v. *Clissold*. No subsequent case has been brought to our notice departing from that view. No doubt a great controversy exists over the two cases of *Deo* v. *Barnard* and *Asher* v. *Whitlock* but it must be taken to be finally resolved by *Perry* v. *Clissold*. A similar view has been consistently taken in India and the amendment of the Indian Limitation Act has given approval to the proposition accepted in *Perry* v. *Clissold* and may be taken to be declaratory of the law in India. We hold that the suit was maintainable.

25. It is next submitted that the High Court should not have given its assistance to the plaintiff whose possession was unlawful to begin with especially when, by granting the decree, an illegality would be

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condoned and perpetuated. In support of this case the Society relies on the provisions of Regulation 4 of 1091 and other connected Regulations and rules. It points out that under Regulation 4 of 1091, it was unlawful for anyone to occupy Government land and a punishment of fine in addition to eviction was prescribed, and all crops and other products were liable to confiscation. If eviction was resisted the Dewan could order the arrest and detention in jail of the offender. Section 18 barred Civil Courts from taking any action in respect of orders passed under the said Regulation except on when it was established that the land was not Government land. The Civil Court, it is submitted, could not grant a decree for possession nor set up the possession of a person who was an offender under the Regulation.

26. In our opinion these submissions are not well-founded. The Regulations were intended to regulate the relation of Government and persons but had no bearing upon the relations between persons claiming to be in possession. Further the penalty was a fine for wrongful occupation and in no sense a punishment for crime. The illegality of the possession was thus not a criminal act and the regaining of lost possession cannot be described as an action to take advantage of one's own illegal action. In fact the plaintiff was not required to rely upon any illegality which is the consideration which makes courts deny their assistance to a party. The Society relied upon the oft-quoted observations of Lord Mansfield C.J. in *Holman* v. *Johnson*, (1775) 1 Cowper 341:

> "the objection that a contract is immoral or illegal as between plaintiff and defendant sounds at all times very ill in the mouth of the defendant. It is not for his sake, however, that the objection is ever allowed; but it is founded in general principles of policy which the defendant has the advantage of, contrary to the real justice, as between him and the plaintiff, by accident, if I may say so. The principle of public policy is this : *ex dolo malo non oritur actio*. No court will lend its aid to a man who founds his cause of action upon an immoral or an illegal act. If, from the plaintiff's own stating or otherwise the cause of action appears to arise *ex turpicausa* or the transgression of a positive law of this country, there the court says he has no right to be assisted. It is upon that ground the court goes; not for the sake of the defendant, but because they will not lend their aid to such a plaintiff".

27. These are general observations applicable to a case of illegality on which a party must rely to succeed. In a case in which a plaintiff must rely upon his own illegality the court may refuse him assistance. But there is the other proposition that if a plaintiff does not have to rely upon any such illegality, then although the possession had begun in trespass a suit can be maintained for restitution of possession.



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Otherwise the opposite party can make unjust enrichment although its own possession is wrongful against the claimant. It is to be noticed that the law regards possession with such favour that even against the rightful owner a suit by a trespasser is well founded if he brings the suit within 6 months of dispossession. We have also shown that there is ample authority for the proposition that even after the expiry of these 6 months a suit can be maintained within 12 years to recover possession of which a person is deprived by one who is not an owner or has no authority from him.

28. The Society next argues that since it has got a second Kuthakapattom we must relate it back to the original dispossession and treat it as a statutory order under the laws of Travancore. It refers us to the Travancore Survey and Boundaries Regulation of May 1942 (Rule 9), the Land Conservancy Regulation (as amended from time to time), the Puduval Rules and the Land Assignment Regulations and some other rules to show that the forest lands were property of Government and the plaintiff could not be said to be holding land under a grant from Government but the Society is. We think that this argument is of the same character as the argument about *jus tertii*. The case is between two persons neither of whom had any right to the suit lands and were trespassers one after the other. No question of implementing a statutory order arises. The grant of the second Kuthakapattom is not related back to the grant of the original grant and can only be considered if and when it is pleaded. It is therefore not necessary to consider this point at the moment when we are not in possession of the case of the plaintiff which he may set up in answer to this case.

29. This brings us to the question whether the High Court should have allowed the amendment sought in 1965. The suit was filed in 1942 and the second Kuthakapattom was granted in 1948. The last amendment was asked for in 1958. Before this the plaintiff had pointedly drawn attention to the fact that arguments based on the new Kuthakapattom were likely to be pressed. The trial Judge had ruled that arguments could not be shut out in advance. These circumstances have to be borne in mind in approaching the problem.

30. It is, however, plain that after the grant of Kuthakapattom in 1948 the possession of the Society became not only *de facto* but also *de jure* unless there was a flaw in the grant. It is equally plain that the Society could only resist the present suit by proving its title or the authority of the true owner, namely the State. The former was not open to the Society before 1948 but the latter was after the grant. The Society contends that even if the facts were not pleaded the documents were before the court, and the parties knew of them and indeed the plaintiff had himself caused some of them to be produced. It was the duty of the court to take note of them and *suo motu* to frame an issue.

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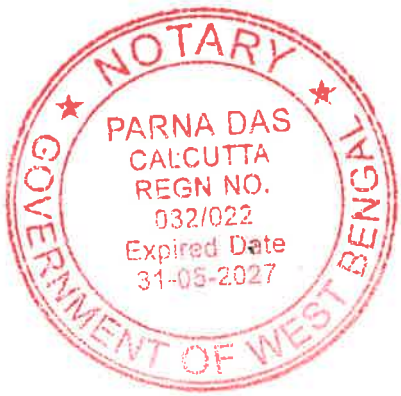
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This point has hardly any force. The Society could take advantage of such evidence as was provided by the plaintiff but it had to put it in support of a plea. Issue 2 on which great reliance is placed was not concerned with an abstract proposition but what flowed from the pleas. Nor could the court frame an issue from documents which not the Society but the plaintiff had caused to be brought on file. The cases reported in 26 Bom. 360[7], 35 Mad 607 PC[8] and (1964) 3 SCR 634[9] do not help the Society. If the plea had been raised by the Society it would undoubtedly have been countered and one does not know what use the plaintiff would have made of the documents he had got marked. Therefore it cannot be said that the trial Judge was, in error in not considering the documents.

31. This brings us to the general proposition whether the High Court should have allowed the amendment late as it was. The plaintiff is right that the application was made literally on the eve of the judgment. This argument is really based on delay and laches. The application has not been made for the first time in this Court when other considerations might have applied It was made in the High Court after the argument based on the documents on record was urged. This argument was also urged in the court of trial. The contention of the Society was thus present on both the occasions and it would have been better if the Society was directed to amend the pleadings before the argument was heard. The omission, however, remained.

32. Now it is a fixed principle of law that a suit must be tried on the original cause of action and this principle governs not only the trial of suits but also appeals. Indeed the appeal being a continuation of the suit new pleas are not considered. If circumstances change they can form the subject of some other proceedings but need not ordinarily be considered in the appeal. To this proposition there are a few exceptions. Sometimes it happens that the original relief claimed becomes inappropriate, or the law changes affecting the rights of the parties. In such cases courts may allow an amendment pleading the changed circumstances Sometimes also the change circumstances shorten litigation and then to avoid circuity of action the courts allow an amendment. The practice of the courts is very adequately summarized in *Ram Ratan Sahu* v. *Mohant Sahu*[10] Mookerjee and Holmwood JJ have given the kind of changed circumstances which the courts usually take notice, with illustrations from decided cases. The judgment in that case has been consistently followed in India. In *Raicharan Mandal* v. *Biswanath Mandal*[11] other cases are to be found in which subsequent events were noticed. The same view was taken by the Federal Court in *Lachmeshwar Prasad Shukul* v. *Keshwar Lal Chaudhuri*[12] following the dictum of Hughes C.J. in *Patterson* v. *State of Alabama*[13]. In *Surinder*



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Kumar v. *Gian Chand*[14] this Court also took subsequent events into account and approved of the case of the Federal Court. In view of these decisions it is hardly necessary to cite further authorities.

33. Mr Gupte on behalf of the plaintiff has strenuously opposed the request for amendment. His objection is mainly based on the ground of delay and laches. He relies on *Gajadhar Mahlon* v. *Ambika Prasad Tiwari*[15], *R. Shanmuga Rajeshwara Sethupathie* v. *Chidambaram Chettiar*[16] and *Kanda* v. *Waghu*[17] in which the Judicial Committee declined amendment before it. These cases were different. In the first case the Judicial Committee held that it was within its discretion to allow amendment but did not feel compelled to exercise the discretion. In the second case the amendment was no doubt refused because it was asked for at the last moment but the real reason was that under it a relief of a wide and exceptional nature was granted. The point was so intricate that it required careful and timely pleading and a careful trial. In the last case the Judicial Committee relying on the leading case of *Ma Shwe Mya* v. *Maung Mo Huaung*[18] held that it was not open to allow an amendment of the plaint to cover a new issue which involved setting up a new case.

34. As against these cases, this Court in *L.J. Leach & Co.* v. *Jardine Skinner & Co.*[19], *Pungonda Hongonda Patil* v. *Kalgonda Shidgonda Patil*[20] and *A.K. Gupta and Sons* v. *Damodar Valley Corpn.*[21] allowed amendments when a fresh claim would have been time barred. The cases of this Court cannot be said to be directly in point. They do furnish a guide that amendment is a discretionary matter and although amendment at a late stage is not to be granted as a matter of course, the court must bear in favour of doing full and complete justice in the case where the party against whom amendment is to be allowed can be compensated by costs or otherwise. Also the amendment must be one which does not open the case or take the opposite party by surprise.

35. In the present case the amendment sought was not outside the suit. In fact Issue 2 could have easily covered it if a proper plea had been raised. The Society was perhaps under an impression that the fresh Kuthakapattom would be considered and the trial Judge had also said that the argument could not be shut out. Although it is not possible to say that parties went to trial in regards to the fresh Kuthakapattom, it cannot be gainsaid that the plaintiff had himself caused all the documents necessary for the plea to be brought on the record of the case. No doubt plaintiff tried to implead Government with a view to obtaining an in junction but as no notice under Section 80 of the Code of Civil Procedure was given this was an exercise in futility. But the Society was under no disability except its own inaction. If it

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had made a timely request it would have been granted.

36. Thus it is a question of the delay and laches on the part of Society. Insofar as the court was concerned the amendment would not have unduly prolonged litigation; on the other hand, it would have cut it short. Without the amendment another suit based on the second Kuthakapattom is inevitable. As we have shown above there is good authority in support of the proposition that subsequent events may be taken note of if they tend to reduce litigation. This is not one of those cases in which there is a likelihood of prolonged litigation after remand or in which a new case will begin. The amendment will prima facie allow the Society to show to the court that in addition to possession it has also title. This will enable the court to do complete justice, if the plea is found good, without the parties having to go to another trial.

37. We are, therefore, of the opinion that we should allow the amendment. Of course, the plaintiff will be at liberty to controvert the new plea but he will not be allowed to raise new pleas of his own having no relation to the grant of the second Kuthakapattom. As this amendment is being allowed we do not consider it advisable to state at this stage what the implications of the new grant will be under the law applicable in 1948. We are, however, clear for reasons, already given that the second Kuthakapatttom cannot be regarded as retroactive from the date of the grant of the first Kuthakapattom. We wish to add that the document Ex. 1 does not mention that it was to be retrospective. Now a formal document which has no ambiguity cannot be varied by reference to other documents not intended to vary it. The only other documents are Ex. 6, the order conferring the second Kuthakapattom and Ex. 7 a demand by the Tahsildar of the *Pattom* calculated at the same rate from the date of the first Kuthakapattom. This follows from the Rules. Any person in unlawful possession may be compelled under the Rules to pay pattom and this is what appears to have been ordered. There is also nothing to show that this was not the Tahsildar's own interpretation of the facts and the documents. We are therefore, quite clear that the second Kuthakapattom must be read prospectively from the date of its grant, if it be held that it is valid.

38. There are only two other matters to consider. They are the question of mesne profits and improvements. The rate of mesne profits has already been decided and no argument was addressed to us about it. We say no more about it except that the rate will be applicable to the new state of facts in the case after the amendment. It is also not necessary to go into the question of improvements now because in answer to the pleas to be raised hereafter the question of improvements will have to be gone into *de novo* in the light of the findings reached. The argument of the parties that the Rules do not contemplate payment for improvements is neither here nor there. That

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applies between Government and a private party and not between two private parties. These matters will be left for determination in the proceedings hereafter to be taken.

39. In the result we dismiss the appeal as to portion L(1)(*a*) both in regard to possession and mesne profits and improvements. As regards L(1)(*b*) the amendment based on the second Kuthakapattom will be allowed and parties will go to trial on that amendment. The plaintiff will be entitled to raise his defence in reference to the second Kuthakapattom. The question of mesne profits and improvements in relation to L(1)(*b*) will be reconsidered in the light of the finding regarding the second Kuthakapattom but the rate of mesne profits as already determined shall not be altered. The plaintiff will, of course, be entitled to mesne profits till the date of the grant of the second Kuthakapattom.

40. There is no doubt that the Society was wrongly advised and allowed the question of amendment to be delayed. At the same time by not allowing the amendment the plaintiff forces the issue regarding possession of L(1)(*b*). In our judgment the Society must pay the costs thrown away, that is to say, that it must bear the costs incurred in the High Court and the court of first instance by the plaintiff in addition to costs on its own account. Insofar as the costs of this Court are concerned parties will bear the costs as the case is being sent to the trial court for further trial.

———

* Appeal from the Judgment and Decree dated 23rd December, 1965 of the Kerala High Court in Appeal Suit No. 406 of 1961.

[1] Act 13 of 1115

[2] (1911) 33 All 174

[3] (1893) 15 All 384

Exception—Nothing in this section shall Vbar any person from suing to establish his title to such property and to recover possession thereof

Bar to suit against Government under this section— No suit under this section shall be brought against our Government". Indian Specific Relief Act

"8 Recovery of Specific immovable property— A person entitled to the possession of specific immoveable property may recover it in the manner prescribed by the Code of Civil Procedure"

"9 Suit by person dispossessed of immoveable property— if any person is dispossessed without his consent of immoveable property otherwise than in due course of law, he or any person claiming through him may, by suit, recover possession thereof, notwithstanding any other title that may be set up in such suit.



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Nothing in this section shall bar any person from suing to establish his title to such property and to recover possession thereof

No suit under this section shall be brought against the Central Government, or any state Government

No appeal shall lie from any order or decree passed in any suit instituted under this section Nor shall any review of any such order or decree be allowed"

[4] ILR 23 Mad, 179 at 182

[5] 1966 Keral Law Times 1.

[6] 25 MLJ 95 PC

[7] *Gangoo* v. *Shri Dev Sideshwar Ravuthag.*

[8] *Shamu Patter* v. *Abdul Kadir*

[9] *Kunju Kesavan* v. *N.M. Phillip*, ICS

[10] (1907) 6 CLJ 74

[11] AIR 1915 Cal 103

[12] 1940 FCR 84 at 87

[13] (1934) 294 US 600 at 607

[14] (1958) SCR 548

[15] AIR 1925 PC 169, 170

[16] 1938 PC 123

[17] LR 77 IA 15

[18] 1921 LR 48 IA 214, 217

[19] 1957 SCR 438

[20] 1957 SCR 595

[21] (1966) 1 SCR 796

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ANNEXURE-F

CENTRAL EMPOWERED COMMITTEE

(CONSTITUTED BY THE HON'BLE SUPREME COURT OF INDIA)

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F. No: 1-19/CEC/SC/2024-Pt. (68) **Dated: 12th December 2024**

To

The Registrar
Supreme Court of India
New Delhi-110001
(Attn: PIL Writ Section)

SUB: CEC REPORT NO. 35 OF 2024 – FINAL REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN I.A Nos. 237729 AND 237765 OF 2024 IN WP (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA

Sir,

I am directed to inform you that Report No.35 of 2024 filed in W.P.(C) 13381 of 1984 of the Central Empowered Committee on the above subject is enclosed (Four copies). It is requested that the Report may please be placed before the Hon'ble Court for kind consideration.

Yours faithfully

(Baluмathi G.)
Member Secretary

Copy to :

1. Mr. Harish N. Salve, Sr. Advocate & Amicus Curiae.
2. Mr. A.D.N. Rao, Sr. Advocate & Amicus Curiae.
3. Mr. Siddhartha Choudhary, Advocate & Amicus Curiae
4. The Secretary, MoEFCC, New Delhi
5. The Chief Secretary, Government of Uttar Pradesh, Lucknow
6. The Principal Chief Conservator of Forests, Lucknow.
7. The Chairman, Taj Trapezium Zone, Agra.
8. Mr. M.C.Mehta, Petitioner in W.P.(C) No. 13381 of 1984
9. Standing Counsel for the MoEFCC
10. Standing Counsel for the Uttar Pradesh
11. Applicants/ Respondents through their Advocate on Record in I.A. Nos 237729 and 237765 of 2024 in W.P. (C) No. 13381 of 2024
12. All members of the CEC.

NOTARY PARNA DAS CALCUTTA WEST BENGAL

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CENTRAL EMPOWERED COMMITTEE

REPORT No. 35 of 2024

IN

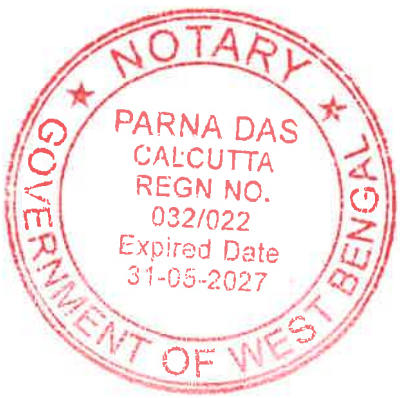
I.A. NOS. 237729 AND 237765 OF 2024

IN

W.P. (C) No. 13381 of 1984

Filed by:-
Sri Ram Autar

Dated: 12th December 2024



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INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Report of the CEC	1-14
2	**ANNEXURE R-1** A copy of the CEC Report No. 29 of 2024	15-26
3.	**ANNEXURE R-2** A copy of one MoU dated 16.10.2023	27-41
4	**ANNEXURE R-3** The relevant documents related to the handed over of land to the new owners	42-55
5.	**ANNEXURE R-4 (Colly.)** Copies of the Partnership Deeds	56-63
6.	**ANNEXURE R-5** A copy of MoU dated 05.09.2024 signed by them and Shankar Agarwal alias Shiv Shankar Agarwal	64-67
7.	**ANNEXURE R-6** A copy of the submission dated 7.12.2024 (without annexures) by the Previous landowners	68-87
8.	**ANNEXURE R-7** A copy of the letter dated 06.12.2024 of M/s Sarveshwar Constructions	88-96

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

CENTRAL EMPOWERED COMMITTEE

FINAL REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN IA NUMBERS 237729 AND 237765 OF 2024 IN WP (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA

BACKGROUND

1. These IAs has been filed by Sri Ram Autar to bring to this Hon'ble Court's attention the alleged illegal felling of overgrown 300 trees in Vrindavan town, District Mathura, Uttar Pradesh on 19.09.2024 by the real estate mafia:

   a. without obtaining any permission from the Central Empowered Committee pursuant to the order dt. 08.12.2021 passed in the present petition, which mandated that any felling of trees in the Taj Trapezium Zone would require prior permission of this Hon'ble Court; and

   b. Without obtaining any permission under the Uttar Pradesh Protection of Trees Act, 1976

2. It has been alleged that on the intervening night of 18-19th September 2024, around 150 persons along with JCB machines entered a farm located in Vrindavan, District Mathura, Uttar Pradesh and illegally felled over 300 fully grown trees in the night. No prior permission was

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

TRUE COPY

taken for the felling of trees as is also evident from the media reports. It has been submitted that an FIR 413/2024 dt. 19.09.2024 at Police Station Jait, District Mathura, Uttar Pradesh has been registered by forest officials.

INTERIM REPORT & ORDER OF THIS HON'BLE COURT

3. The CEC submitted an Interim Report (Report No.29 of 2024) before this Hon'ble Court with a request that a time of another two weeks may be granted to the CEC for filing the report in this matter. A copy of the CEC Report No. 29 of 2024 is enclosed as **ANNEXURE R-1** to this Report. This Hon'ble Court upon hearing this I.A. on 29.11.2024 passed the following order:

> ***"1. We have perused Report No.29 of 2024 of the Central Empowered Committee (CEC). The report discloses a shocking state of affairs. It records that 454 trees were illegally felled in the night of 18 and 19th September, 2024. Out of these 454 trees, 422 trees which were on the private land known as Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh. The remaining 32 trees were on the roadside strip adjoining this private land which is a protected forest. The details of the trees have been also mentioned in the Report. From the Report, it appears that this blatantly illegal action of felling as many as of 454 trees have been taken by the persons mentioned in paragraph 8 of the Report in violation of the orders of this Court dated 8th May, 2015 in IA 527 of 2014 as well as the order dated 8th December, 2021 passed in this petition.***

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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2. *Prima facie, we are of the view that the persons mentioned in paragraph 8 of the Report are guilty of a civil contempt. Hence, we issue notice to the following:*

(i) Mr. Giriraj Agarwal
s/o Sri Raj Kumar Agarwal,
r/o Anand Krishan Van, Sunrakh Road,
Madhuvan Colony, Vrindavan Bangar,
Mathura, Uttar Pradesh; and

(ii) Sri Ashish Kaushik
/o Sri Ramesh Chandra Kaushilk
r/o 16C, Bank Colony, Arthara Krishna Nagar, Mathura, Uttar Pradesh

The notice is made returnable on 16th December, 2024 calling upon them to show cause as to why action under the Contempt of Courts Act, 1971 should not be initiated against them.

3. In the meanwhile, we direct the persons to whom the notice is issued not to carry on any construction or any work whatsoever on Dalmia Farm including the work of felling trees and maintain status quo in all respects in respect of the property of Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh.

4. The Registry to forward the notices for effecting service to the Superintendent of Police, District Mathura. The Superintendent of Police, District Mathura will direct the Station House Officer of the local police station to visit the site of Dalmia Farm with a view to ensure that no further construction or felling of trees is carried out

5. Needless to add that all further actions including confiscation of timber etc. in accordance with law shall be taken.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

6. We make it clear that whenever the permissions are granted by this Court for felling of the trees, the activity of felling of trees shall not be carried out after 6.00 p.m. till 8.00 a.m. of the immediately next day."

OBSERVATIONS AND FINDINGS

4. A meeting of all stakeholders was called the CEC on 04.12.2024. It was observed that the land has been sold by the original owners Shri Chandra Kumar Dhanuka, Shri Narain Prasad Dalmia, Shri Pradyumna Dalmia, Shri Vedant Dalmia, Shri Siddhant Dalmia, and Shri Rajendra Prasad Pansari to M/s Radha Madhav Developers through 8 MoUs. The details are as follows:

S.N.	Date of MOU	Sellers	Buyers	Amount Paid (Rs. in Cr.)	Details of Property	Area (in Acres)
1.	16.10.2023	Shri Chandra Kumar Dhanuka Shri Narain Pasad Dalmia Shri Pradyumna Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia Shri Rajendra Prasad Pansari	Radha Madhav Developers	165	Plot No. 255, 256, 264, 269, 266, 268, 270, 271, 272, 273, 274, 275 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	22.4
2.	27.03.2024	Shri Chandra Kumar Dhanuka Shri Narain Pasad Dalmia Shri Pradyumna Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia Shri Rajendra Prasad Pansari	Radha Madhav Developers	51	Plot No. 253, 254, 255, 256 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	4.2
3.	24.06.2024	Shri Chandra Kumar Dhanuka	Radha Madhav Developers	4	Plot No. 251-A, 291-A, 251-B, 253, 256, 257,	0.9832

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

					258, 261, 262, 264 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	
4.	24.06.2024	Shri Narain Pasad Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia	Radha Madhav Developers	2	Plot No. 249, 250, 251-A, 291-A, 251-B, 253, 256, 257, 258, 259, 260, 261, 262, 263, 264 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	5.9956
5.	01.07.2024	Shri Narain Pasad Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia	Radha Madhav Developers	12.25	Plot No. 249, 250, 251-A, 291-A, 251-B, 253, 256, 257, 258, 259, 260, 261, 262, 263, 264 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	0.9904
6.	01.07.2024	Shri Chandra Kumar Dhanuka Shri Narain Pasad Dalmia Shri Pradyumna Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia Shri Rajendra Prasad Pansari	Radha Madhav Developers	14	Plot No. 274 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	2.2585
7.	01.07.2024	Shri Chandra Kumar Dhanuka	Radha Madhav Developers	24.50	Plot No. 253, 256P at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	2.0146
8.	31.07.2024	Shri Chandra Kumar Dhanuka Shri Narain Pasad Dalmia Shri Pradyumna Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia Shri Rajendra Prasad Pansari	Radha Madhav Developers	3.70	Plot No. 256 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	0.3032
		Total		**276.45**		**39.1743**

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A copy of one MoU dated 16.10.203 is enclosed as **ANNEXURE R-2** for ready reference.

5. The land has been handed over to the new owners. The relevant documents are enclosed as **ANNEXURE R-3** to this Report.

6. Understandably M/S Radha Madhav Developers is an unregistered partnership firm with the following partners:

S. N.	Partners
1	Satish Bansal S/o P.M. Bansal R/o 1/10, Shanti Niketan, South West Delhi – 110021
2.	Rahul Singhal S/o Shiv Shankar Agrawal R/o 68, Mayur Vihar, Bharatpur Road, Dhauli Pyau, Mathura, Uttar Pradesh – 281001
3.	Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-C, Geeta Enclave bank Colony Krishna Nagar, Mathura, Uttar Pradesh
4.	Girraj Agrawal S/o Mr. Rajkumar Agrawal R/o Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindavan Mathura Uttar Pradesh – 281121
5.	Satish Chandra Agrawal S/o Keshav Dev R/o Brijwasi Utsav, Near Akashwani Kendra, Masani Tiraha, Vrindavan Road, Mathura Uttar Pradesh – 281001
6.	Rajeev Kumar Agrawal S/o Keshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn, Mathura, Uttar Pradesh - 281001

Copies of the Partnership Deeds are enclosed as **ANNEXURE R-4 (Colly)** to this Report.

7. Representatives of M/S Radha Madhav Developers apprised the CEC that they have transferred all their rights on the extant property to Shankar Agarwal alias Shiv Shankar Agarwal s/o Sri Rewati Prasad

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Agarwal r/o Mayur Vihar, Bharatpur Road, Mathura. A copy of MoU dated 05.09.2024 signed by them and Shankar Agarwal alias Shiv Shankar Agarwal is enclosed as **ANNEXURE R- 5** to this Report.

8. The original owners have submitted their written submission as follows:

a. *The private land on which trees have been felled stood sold to the Purchaser (Radha Madhav Developers represented by its partners) by 8 separate memoranda of understanding agreements executed between 16.10.2023 - 31 .07.2024*

b. *Thereafter, the Previous Landowners received the sale consideration in its entirety by August 2024. Accordingly, on 04.09.2024. the possession over the private land was handed over to the Purchaser by way of various letters of possession duly acknowledged by the Purchaser.*

c. *The Purchaser had deducted the applicable TDS from the sale consideration, and the Previous Landowners had paid advance tax on capital gains in lieu of receipt of the sale consideration. Therefore, the possession of the said private land, i.e., wherein trees were felled, stood completely transferred to the Purchaser on 04.09.2024.*

e. *It is well settled that land ownership carries with it a bundle of rights. viz. the right to possess, sell, lease, develop, sub-let, occupy etc. The Previous Landowners, post 04.09.2024, had none of these rights over the said land. After*

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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04.09.2024, the Previous Landowners merely had an empty husk of a title as only the ministerial task of execution of sale deeds was left to be carried out. In this connection, reliance is placed on the judgment of the Hon'ble Supreme Court in Rameshwar & Ors v. Slate of Haryana (2022) 17 SCC 1. Relevant extract from the said judgment is quoted below:

> *"42. Landownership typically carries with it a bundle of rights. A landowner has the right to possess, sell, lease, develop, sub-let, occupy etc.....it is evident that except for the empty husk of a title, the landowner parted with predominant and substantial rights over the property, including possession....."*

It is thus submitted that post 04.09.2024, the Previous Landowners were not the owners of the said land either in fact or in law.

f. *Furthermore, it is well settled that revenue records (like Khatauni) do not confer title or ownership and are used only for fiscal purposes to recover land revenue.*

g. *Moreover, the Previous Landowners have no role or involvement in the said felling of trees. On the date of the incident of felling of trees, i.e.. 18-19.09.2024, the Previous Landowners were in Kolkata.*

h. *The Previous Landowners do not know as to who authorized Mr. Shiv Shankar Agarwal and / or Guru Kripa Tapovan to fell trees on the private land, or construct a colony on the said land without obtaining requisite permission in accordance with applicable laws as well as the orders of the*

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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Hon'ble Supreme Court of India. The Previous Landowners reiterate that they have never interacted with Mr. Shiv Shankar Agarwal and / or Guru Kripa Tapovan or authorized such persons to access and / or use the private land in any manner whatsoever, either prior to 04.09.2024 or at any time thereafter.

i. *Significantly, it is understood that one Mr. Shiv Shankar Agarwal, ostensibly the owner of Guru Kripa Tapovan, has admitted that he sought to construct a colony named Guru Kripa Tapovan Colony on the private land. In furtherance of which he cleared the trees on the private land.*

They have further submitted that in view of the foregoing it is an undisputed fact that at the relevant point of time the private land was sold, transferred to the Purchaser and the possession of the private land was handed over to the Purchaser on 04.09.2024. Hence, the Previous Landowners were and are not the owners of the private land either in fact or in law. A copy of their submission (without annexures) is enclosed as **ANNEXURE R-6** to this Report.

9. As also mentioned in the interim report the present owners were planning to have the land sub-divided into residential plots and then sell them to the prospective buyers. This was confirmed by the owners of M/S Sarveshwar Constructions, 12 A Moti Manzil, Near Highway Plaza,

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

NH-2, Mathura who in his letter dated 06.12.2024 has informed that the person Shiv Shankar Agarwal to whom the Radha Madhav Developers has handed over the land, has approached M/S Sarveshwar Constructions for preparing the map of the colony that may be submitted to Mathura Vrindavan Development Authority for sanction. A copy of the letter dated 06.12.2024 of M/s Sarveshwar Constructions is enclosed as **ANNEXURE R-7** to this Report.

10. As submitted in the interim report of the CEC, the Police Department has arrested the said Shiv Shankar Agarwal as the main culprit for this illegal felling of 454 trees at the land commonly known as Dalmia Farm.

CONCLUSION

11. While the felling of trees in Uttar Pradesh is regulated by the UP Protection of Trees Act 1976, the felling of trees in the TTZ area without the permission of this Hon'ble Court is not allowed as per the orders dated 08.05.2015 in WP(C) No. 13381 of 1994. It has been confirmed by the Forest Department of Uttar Pradesh that a total of 454 trees were illegally felled in the TTZ area without the permission of the Hon'ble Supreme Court of India, allegedly for the construction of a colony. A total of 422 trees that were felled were standing on private land and the

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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remaining 32 were on adjoining Protected Forest Land. The details of the 422 trees standing on Private Land are as follows:

Sl no.	Botanical Name	Total Numbers
1	*Azadirachta Indica*	219
2	*Morus alba*	17
3	*Ficus religiosa*	27
4	*Pongamia Pinnata*	1
5	*Anthocephalus Cadamba*	2
6	*Syzygium cumini*	31
7	*Bougainvillea sp.*	1
8	*Cordia dichotoma*	13
9	*Adina cordifolia*	2
10	*Polyalthia longilfoila*	2
11	*Alstonia sp.*	4
12	*Artocarpur heterophyllus*	2
13	*Holoptelea integrifolia*	14
14	*Psidium guajava*	28
15	*Mangifera indica*	3
16	*Ziziphus Mauritiana*	20
17	*Citrus medica*	2
18	*Embelica offcinalis*	3
19	*Dalbergia sissoo*	8
20	*Bombax malabaricum*	1
21	*Albizza procera*	10
22	*Moringa oleifera*	4
23	*Carissa carrandus*	2
24	*Ficus golmerata*	1
25	*Acacia nilotica*	5
	Total	**422**

12. The CEC has held several rounds of discussions with the officials of State Government including Additional Principal Chief Conservator of Forests, Agra; Conservator of Forests, Agra; Divisional Forest Officer, Mathura; District Magistrate, Mathura; Senior Superintendent of Police, Mathura etc. Some local people of repute were also heard.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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13. The matter at hand is an example of blatant disregard for this Hon'ble Court's extent orders and must be condemned in the strongest possible terms. The Hon'ble Court may like to consider stern action to set a clear precedent for ensuring that such violations do not get repeated. Strict punishment appears to be essential to uphold the rule of law and protect the fragile ecology of the TTZ.

RECOMMENDATIONS

14. After examination of all documents and the information gathered during the site visit it is recommended that:

a) A penalty of a minimum of Rs.1,00,000/- (Rs. One lakh only) per tree felled and removed without the prior permission of this Hon'ble Court shall be imposed on the land owner. Hence for 454 trees felled and removed without the prior permission of this Hon'ble Court a minimum penalty of Rs.4,54,00,000/- (Rs Four Crores Fifty-four lakh only) shall be imposed on the land owners. The amount shall be deposited with the Forest Department for taking up new plantations at suitable places in TTZ.

b) The Forest Department shall also recover the requisite penalty due under the provisions of the UP Protection of Trees Act,1976 for this illegal felling.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/2022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

c) The Forest Department should take punitive action against the land owners for felling 32 trees that were standing in the Protected Forest as per the provisions under the Indian Forest Act 1972.

d) An entry path to the extant private land has been constructed through the protected forest. Hence Forest Department shall initiate action under the Forest Conservation Act 1980 for illegal breaking of land without prior permission of the Central Government.

e) The area be restored by planting 422 trees on the private land and 32 trees in the protected forest area at the cost of the land owner.

f) The Forest Department shall plant and maintain 4540 saplings of Indigenous species (ten times the number of trees felled as per norms applicable for compensatory plantation in TTZ) and another 4540 as penal compensatory plantation (ten times the number of trees felled without the prior permission of this Hon'ble Court) i.e. a total of 9080 saplings at the cost of the land owners, at any nearby place to be provided by land owner which is suitable for plantation. This land shall also be declared as the Protected Forest by the State Government.

g) The entire timber illegally felled shall be confiscated by the Forest Department and disposed of as per the norms of the UP Forest Department.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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h) The Mathura Vrindavan Development Authority should ensure that no construction of any sort takes place at that part of the extent site where the Forest Department will do the Plantation.

i) The Chairman, TTZ authority shall ensure compliance of all the conditions /penalties that may be imposed by this Hon'ble Court. The Chairman, TTZ authority shall intimate such compliance to the CEC on a quarterly basis till all conditions imposed by this Hon'ble Court are complied with.

j) This Hon'ble Court may consider imposing any other penalty for the contempt of this Hon'ble Court committed by the land owners by felling the trees without seeking prior permission of this Hon'ble Court.

This Report has the approval of the Chairman and all Members of the CEC and is submitted for the kind consideration of this Hon'ble Court.

(Banumathi G.)
Member Secretary

Dated: 12.12.2024

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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CENTRAL EMPOWERED COMMITTEE

INTERIM REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN I.A. NOS. 237729 AND 237765 OF 2024 IN WRIT PETITION (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA.

BACKGROUND

This I.A has been filed by Sri Ram Autar to bring to this Hon'ble Court's attention that the alleged illegal felling of overgrown 300 trees in Vrindavan Town, District Mathura, Uttar Pradesh on 19.09.2024 by the real estate mafia without:

a. ***obtaining any permission from the Central Empowered Committee pursuant to order dated 08.12.2021 passed in the present petition, which mandated that any felling of trees in the Taj Trapezium Zone would require prior permission of the; and***

b. ***obtaining any permission under the Uttar Pradesh Protection of Trees Act, 1976***

2. It has been alleged that on the intervening night of 18-19th September 2024, around 150 persons along with JCB machines entered a farm located in Vrindavan, District Mathura, Uttar Pradesh and illegally felled over 300 fully grown trees in the night. No prior permission was taken for felling of trees as is evident from the media reports. It has been

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

submitted that an FIR 413/2024 dated 19.09.2024 at P.S. Jait, District Mathura, Uttar Pradesh has been registered by the Forest Officials.

3. In I.A Nos. 237729 and 237765 of 2024 in W.P.(C) NO. 13381 OF 1984, this Hon'ble Court has on 25.10.2024 passed the following order:

> ***"We direct the applicants that a copy of these applications be sent to the Central Empowered Committee (CEC). The CEC shall cause inspection and submit a report before 29th November, 2024.***
>
> ***These applications shall be considered on 29th November, 2024."***

DETAILS OF THE CASE

4. In compliance of these orders of this Hon'ble Court, the CEC called the Divisional Forest Officer, Mathura with all the documents related to this incident. As per the documents received 454 were illegally felled in the night of 18-19th September 2024. Out of these 422 trees have been felled in Private Land known as Dalmia Farm situated on Vrindavan Chatikara Road falling Tehsil Sadar of District Mathura. Another 32 trees have been fallen in Roadside strip adjoining this Private Land. This strip is part of a Protected Forest. The species wise summary of the trees felled is as follows:

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

In Private Land:

S. No.	Name of the Species	Botanical Name	Total Numbers
1.	Neem	Azadirachta Indica	222
2.	Shahtoot	Morus alba	17
3.	Pepal	Ficus religiosa	27
4.	Kanji	Pongamia Pinnata	1
5.	Kadam	Anthocephalus Cadamba	1
6.	Jamun	Syzygium cumini	30
7.	Bougainvillea	Bougainvillea sp.	1
8.	Lassoora	Cordia dichotoma	13
9.	Haldu	Adina cordifolia	1
10.	Sirus	Albissia Chinensis	5
11.	Subabul	Acacia nilotica	2
12.	Ashoka	Polyalthia longilfoila	2
13.	Chatiwan	Alstonia sp.	4
14.	Kathal	Artocarpur heterophyllus	2
15.	Chilbil / Papdi	Holoptelea integrifolia	14
16.	Amrood	Psidium guajava	28
17.	Aam	Mangifera indica	3
18.	Beri	Ziziphus Mauritiana	20
19.	Nimbu	Citrus medica	2
20.	Amla	Embelica offcinalis	3
21.	Shisham	Dalbergia sissoo	8
22.	Semal	Bombax malabaricum	1
23.	S. Siris	Albizza procera	7
24.	S. Seirus	Alstonia sp.	5
25.	Karonda	Carissa carrandus	2
26.	Gular	Ficusgolmerata	1

In Protected Forest Land:

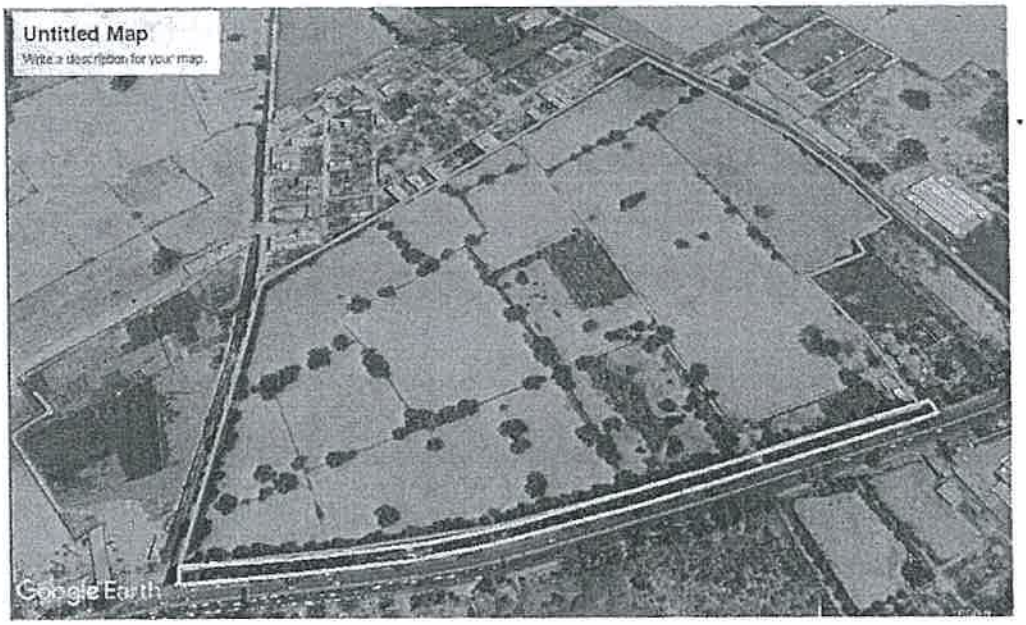
S. No.	Name of the Species	Botanical Name	Total Numbers
1.	Neem	Azadirachta Indica	16
2.	Kanji	Pongamia pinnata	5
3.	Subabul	Leucaena leucocephala	1
4.	Amaltas	Cassia fistula	1
5.	Siris	Albizza procera	1
6.	Imli	Tamarindus indica	1
7.	Arjun	Terminalia arjuna	1
8.	Semia	Cassia Siamea	1
9.	Beri	Zizyphus mauritiana	2
10.	Desi Babool	Acacia Nilotica	1
11.	Chilbil/Papri	Holoptelea integrifolia	1
12.	Shahtoot	Mors alba	1

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A copy of the detailed list of such trees is enclosed as **ANNEXURE R-1** to this Report. Photos of each tree felled in the Private Land and the Protected Forest Land with geo-coordinates of the place of felling are enclosed as **ANNEXURE R-2** and **ANNEXURE R-3** to this Report respectively. A copy of the Joint Survey Report dated 30.10.2024 of forest and revenue officials is enclosed as **ANNEXURE R-4** to this Report.

5. The site was inspected by the CEC on 08.11.2024. The officials of the Uttar Pradesh Forest Department were present during the visit. The KML File of both Private Land and the strip of Protected Forest were prepared and the Google Earth Map is as follows:



NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

The area of the private land is approximately 1,48,800 sq.mt. i.e. 14.88 ha and the impacted Protected Forest is around 5000 sq. mt. i.e. 0.5 ha.

6. As per the evidence collected on site and subsequent investigation it is evident that the act was executed in planned and deliberate manner after knocking high tension electricity line. This caused total darkness in the area and avoided detection by passersby. As the trees were large in number and also fully grown large number of labourers must have been engaged for this felling. During the inspection, there were marks of JCB and excavator machines on site. The trees were cut using a power chain saw as was evident from the cuts.

7. As per the Revenue Records provided by the Revenue Authorities the current owners of this land are as follows:

i. M/S Dalmia & sons HUF 10/4 Lala Lajpat Rai Sarani, Kolkata,
ii. Sri Narayan Prasad Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 B Lala Lajpat Rai Sarani, Kolkata,
iii. Sri Shyam Sundar Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 Lala Lajpat Rai Sarani, Kolkata,
iv. Sri Pradyumn Dalmia & Sri Vedant Dalmia both s/o Sri Madhu Sudan Dalmia r/o 2/3 Sharat Bose Road, Kolkata
v. Sri Siddhant Dalmia & Sri Nishant Dalmia both s/o Sri Surya Kant Dalmia r/o 2/3 Sharat Bose Road, Kolkata
vi. M/S Chandra Kumar Dhanuka HUF with members Sri Chandra Kumar Dhanuka s/o Sri Shankar Lal Dhanuka, Smt Aruna Kumar Dhanuka and Sri Mrigank Dhanuka all r/o 14, Lodan Street, Kolkata.

Copies of the relevant Revenue Land Records are enclosed as **ANNEXURE R-5 (Colly)** to this Report.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

8. The owners were served notice by the Police on 28.09.2024 at Kolkata. The notice was received by their advocate who also produced copies of eight MoUs ranging from date 16.10.2023 to 01.07.2024. According to these MoUs the land has been sold to Sri Giriraj Agarwal s/o Sri Raj Kumar Agarwal r/o Anand Krishan Van, Sunrakh Road, Madhuvan Colony, Vrindavan Bangar, Mathura and Sri Ashish Kaushik s/o Sri Ramesh Chandra Kaushik s/o 16C, Bank Colony, Arthara Krishna Nagar, Mathura. The Police has served notice to both old and so-called new owners to report to the Police Station and record their submissions but none has appeared till 07.11.2024. The CEC was apprised by the local officials that the owners had planned for plotting a colony on this land. A site layout plan of proposed colony was also handed over which is attached as **ANNEXURE R-6.**

9. A copy of the Notification dated 10.02.1960 of the Uttar Pradesh Forest Department declaring Vrindavan Chatikara Road as a Protected Forest is enclosed as **ANNEXURE R-7** to this Report.

KEY EVENTS AND ACTIONS

10. The following gives in brief the sequence of events and actions taken in respect of this illegal felling of 454 trees:

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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i. **Initial Discovery and Legal Action**

- Inspection: Forest officers, including the Divisional Director, inspected the site on 19.09.2024.
- FIR Lodged: FIR (0413/2024) filed against 6 named and other unnamed individuals under the *U.P. Tree Protection Act, 1976*, *Indian Forest Act, 1927*, and for violating Supreme Court orders.
- Tree Count Update: Initially 298 trees were counted, later revised to 454 by late night, and reported to authorities.

Copy of FIR No. 0413 dated 19.9.2024 and the copies of Investigation Reports filed by the Police till 07.11.2024 are also enclosed as **ANNEXURE R-8 (Colly)** to this Report.

ii. **Summary of Charges**

The accused face charges under multiple laws, including:

- **U.P. Tree Protection Act, 1976**: For illegal tree felling.
- **Indian Forest Act, 1927**: For unauthorized activities in protected forests.
- **Wildlife Protection Act, 1972**: For habitat destruction.
- **Environment Protection Act, 1986**: For environmental harm.
- **Prevention of Damage to Public Property Act, 1984**: For destruction of public assets.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

iii. Violation of the order dated 08.05.2015 in IA No. 527 in W.P.(C) 13381 of 1984 of the Hon'ble Supreme Court of India

- The following order of this Hon'ble Court has been violated:

> *VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-officio Chairman) will take effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.*

iv. Departmental Cases Initiated

- The Forest Department registered three cases:
  - Case 10/Mathura/2024-25: Violation of the *U.P. Tree Protection Act.*
  - Case 11/Mathura/2024-25: Violation of the *Indian Forest Act, 1927.*
  - Case 12/Mathura/2024-25: Wildlife destruction.

Copies of all the above are enclosed as **ANNEXURE R-9 (Colly)** to this Report.

v. Additional FIRs

- Multiple FIRs lodged by different authorities:
  - **Mathura Vrindavan Nagar Nigam** (FIR No. 0428/2024): For damaging municipal property, including streetlights.
  - **Electricity Department** (FIR No. 0415/2024): For damaging electrical infrastructure.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

- **Mathura Vrindavan Development Authority (MVDA)** (FIR No. 0417/2024): For damaging green belt protection grills.

Copies of all the above FIRs are enclosed as **ANNEXURE R-10 (Colly).**

vi. Investigation, Arrests and seizures

- A five-member team collected intelligence via CCTV and identified suspects.
- As of 07.11.2024, the police had arrested 42 individuals.
- Seized items included:
  - **3 JCB machines** used for tree felling.
  - **1 Thar jeep** likely used in the operation.
- Confiscation proceedings for these vehicles have been initiated under Section 52(A) of the *Indian Forest Act, 1927*, following the handover from the police

vii. Timber and Area Management

- Seized timber was secured at Mayur Sarankshan Kendra, Vrindavan.
- Remaining trees were protected on-site with teams deployed for their safety.
- Information boards have been installed at the site to prevent further damage.

viii. Instructions to Stakeholders

- MVDA: Requested to declare the land as a green area, prohibit construction, and take strict punitive action.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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- PCB (Pollution Control Board): Directed to take action under the *Environment Protection Act, 1986.*
- Tree Plantation: Chairperson of TTZA instructed planting of 10 saplings for each felled tree at the accused's expense.

ix. Effective legal Advocacy

- Effective advocacy resulted in bail rejections for all 42 accused by the Hon'ble ACJM Court. They remain in judicial custody.

Copies of the relevant orders of the Hon'ble Additional Chief Judicial Magistrate, Mathura is enclosed as **ANNEXURE R-11 (Colly)** to this Report.

11. Meanwhile the recorded owners of the said Private Land Sri Narayan Prasad Dalmia and others approached the Hon'ble High Court of Judicature at Allahabad against the FIRs filed against them in the extant matter. It is submitted that an allegation in the impugned FIR that certain trees were felled on a piece of land as a result of which an electricity line got disrupted and certain railings got damaged. It is submitted that the allegations prima facie indicate the existence of civil wrong and that initiation of criminal action is unwarranted. It is further argued that the Petitioners otherwise have transferred the land and it was the transferee who had felled trees and therefore by no stretch of

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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imagination the Petitioners could be held liable for the alleged offence. The Hon'ble Allahabad High Court has on 23.10.2024 *inter alia* passed the following order:

> "7. ***Subject to petitioners cooperating in the investigation, no coercive action shall be taken against them pursuant to the First Information Report registered as Case Crime No.0417 of 2024, under Section 3 and 5 of the Prevention of Damage to Public Property Act, 1984, Police Station Jait, District Mathura as well as in Case Crime No.0415 of 2024, under Section 136 of the Electricity Act, 2013, Police Station Jait, District Mathura, till the next date of listing or till submission of police report under Section 193(3) B.N.S.S., 2023, whichever is earlier."***

A copy of the order dated 23.10.2024 of the Hon'ble Allahabad High Court is enclosed as **ANNEXURE R-12** to this Report.

PRAYER

12. It is submitted that the documents enclosed as ANNEXURE R-1 TO ANNEXURE R-11 to this Report are in Hindi, which was necessary to produce here for authenticity and accuracy. Since the matter is urgent and paucity of time the translated copies of the same will be submitted as a part of the comprehensive Final Report. It is, therefore, submitted

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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that this Hon'ble Court may please grant an EXEMPTION for submitting English Translation copies with the Final Report.

13. The Site Inspection and the documentation have been completed by the CEC. The preliminary discussion with the Government Functionaries has also been done. The CEC has proposed a meeting with the owners of the land in the first week of December 2024 and will submit its final report with its recommendation to this Hon'ble Court latest by 12.12.2024. Hence it is requested that a time of another two weeks may kindly be granted to the CEC for filing the report in this matter.

This Hon'ble Court may please consider the above Interim Report and pass an order as may be appropriate in the matter.

(Banumathi G.)
Member Secretary

Dated: 27th November 2024

GOVERNMENT OF WEST BENGAL
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL AN 984387

MEMORANDUM OF UNDERSTANDING (MOU)

This Memorandum of Understanding is executed at Kolkata, West Bengal, on this 16th day of October,2023 ,

BETWEEN

Shri. Chandra Kumar Dhanuka son of Late Shri. Shankarlal Dhanuka as Karta of **Shankarlal Chandrakumar - HUF** (PAN: AAMHS3207F), R/O Dhunseri House, 3rd Floor, 4 - A Woodland Park, Kolkata – 700 020 hereinafter called the **First Party;**

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Vedant Dalmia

Siddhant Dalmia

PARIVAR CALCUTTA REGN.NO. 032/022 Expire Date 03-2027

GOVERNMENT OF WEST BENGAL

RADHA MADHAV DEVELOPERS

RADHA MADHAV DEVELOPERS

For Estate of Late Shyam S...

TRUE COPY

25 SEP 20

No. 14518 Date

Sold to Shankardal Chandrakumar HUF

Address 4A, Woodburn Park, Kol- 20

Rs.

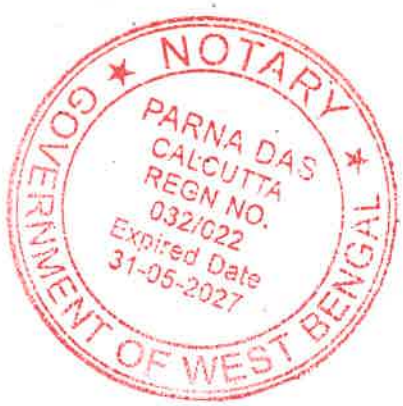
Paschim Midnapur Daspur A.D.S.R Office

Licence No.-2/96

Licence Stamp Vendor

Pranlio Das

Signature



TRUE COPY

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **SECOND PARTY;**

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020 hereinafter called the **THIRD PARTY;**

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020 hereinafter called the Fourth Party;

AND

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the FIFTH PARTY;

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries), hereinafter called the **SIXTH PARTY;**

[And that all parties of the First, Second, Third, Fourth, Fifth & Sixth Part hereinabove shall collectively be referred to as the **SELLER**]

AND

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P), India represented by its partners namely (1) SHRI GIRRAJ AGARWAL (PAN : ADDPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121 (U.P.) and (2) SHRI ASHISH KAUSHIK (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Arthera Mathura, Krishna Nagar, Mathura - 281004 (U.P.) hereinafter called the **SEVENTH PARTY;**

[And that the party of the Seventh Part hereinabove shall be called as the **PURCHASER**]

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARIAL PARNADAS CALCUTTA REGN NO. 032/2022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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The expressions "Purchaser" and "Seller" shall mean and include in case of HUF, the members and co-parcerners of the HUF, in case of an individual his legal heirs executors administrators and legal representatives and in case of partnership firm, the partners therein for the time being and their respective heirs, executors, administrators and legal representatives and assigns.

WHEREAS by virtue of sixteen separate Deeds of Conveyance registered on diverse dates and years in the office of Sub-Registrar Mathura Shankar Lal Chandra Kumar (H.U.F) and Dalmia & Sons (H.U.F.) became absolutely seised and possessed of and/ or otherwise well and sufficiently entitled to in fee simple possession of All Those pieces and parcels of land measuring 37.28 Acres be the same a little more or less and after amalgamation actual measurement of the said pieces and parcels of land was found to be 37.6073 acres, situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder and hereinafter referred to as the Entire Land free from all encumbrances whatsoever each of them having undivided half share into or upon the said Entire land morefully described in the First Schedule stated hereunder ;

AND WHEREAS in view of what is stated hereinabove Chandra Kumar Dhanuka Karta of Shankar Lal Chandra Kumar (H.U.F.) being the Seller herein as recited hereinabove is seised and possessed of and/or otherwise well and sufficiently entitled to in fee simple possession of undivided half share of All Those pieces and parcels of land measuring 37.6073 Acres be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh morefully described in the First Schedule stated hereunder;

AND WHEREAS the successors-in-title of Dalmia & Sons (H.U.F.) are Narain Prasad Dalmia, Pradyumna Dalmia, Vedant Dalmia and Siddhant Dalmia and R.P. Pasari executor to the estate of Late Shyam Sunder Dalmia hereinafter collectively referred to as Dalmia Family who are absolutely seised and possessed of and otherwise well and sufficiently entitled to in fee simple possession of undivided half share of the said All Those pieces and parcels of land measuring 37.6073 Acres be

SHANKARLAL CHANDRA KUMAR H.U.F.

Estate of Late Shyam Sundar Dalmia

KARTA/MEMBER

Executor

Vedant Dalmia

REGN NO 032/022 Expired Date 31-05-2027

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the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the First Schedule as stated hereunder ;

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and Dalmia Family have amicably decided to carve out a demarcated portion of an area of land being All That **5.9956** Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh morefully described in the Second Schedule stated hereunder;

AND WHEREAS the remaining plot of the said entire land measuring about **31.6117** Acres be the same a little more or less remained vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family being the parties as stated hereinabove in the proportion as stated hereunder :

AND WHEREAS by virtue of the aforesaid the Seller jointly holds the undivided share or part of the said land measuring about **31.6117** Acres in the proportion as stated hereunder:

Sl. No.	Name	Proportion of Share in the Property
1	Shankarlal Chandrakumar - HUF	50%
2	Narain Prasad Dalmia	12.50%
3	Pradyumna Dalmia	12.50%
4	Vedant Dalmia	6.25%
5	Siddhant Dalmia	6.25%
6	Estate of Late Shyam Sundar Dalmia represented by its Executor Shri Rajendra Prasad Pansari with the consent of all the legal heirs and beneficiaries.	12.50%

AND WHEREAS the Purchaser has approached the Seller to sell and transfer the land measuring 22.4000 Acres out of the said 31.6117 acres of land be the same a little more or less hereinafter referred to as the "said Property" and more fully and particularly described in the Third Schedule as stated hereunder ;

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY GOVERNMENT OF WEST BENGAL
REGN NO. 032/022 Expired Date 31-05-2027

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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1191/2024

IN THE MATTER OF:

NARENDRA KUMAR GOSWAMI … APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS … RESPONDENTS

INDEX

VOLUME-IV

S.No.	**Particulars**	**Page No.**
10.	ANNEXURE-F: *Continue* Copy of the final report.	645-707
11.	ANNEXURE-G: Copy of the order dated 16 December 2024 passed by the Hon'ble Supreme Court in WP(C) No.13381/1984.	708-719
12.	ANNEXURE-H: A copy of a sample Khatauni.	720-722
13.	ANNEXURE-I: The challans for the payment of the capital gains tax and/or advance tax.	723-730
14.	ANNEXURE-J: The TDS certificates and certificates issued by the respective chartered accountants of each erstwhile	731-798

	owner certifying receipt of the sale consideration and payment of taxes.	
15.	ANNEXURE-K: A copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad in Criminal Misc. Writ Petition No.19143 of 2024.	799-800
16.	ANNEXURE-L: A copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad in Criminal Misc. Writ Petition No.19146 of 2024.	801-802
17.	Proof of Service.	803

THROUGH:

SANJEEV K KAPOOR/ AAKASH BAJAJ
HIM/43/1997 D/1395/2013

AVIRAT KUMAR / PRERONA BANERJEE
D/1133/2014 F/2089/1465/2021

SANIA ABBASI
D/11804/2022
KHAITAN & CO LLP
Advocates for Respondent No.8
Max Towers, 7th Floors
Sector 16B, Noida, Uttar Pradesh-20131
Email: aakash.bajaj@khaitanco.com
Mob: 99997 77243

New Delhi
Dated: 13.01.2025

AND WHEREAS in view of what is stated hereinabove the Seller have agreed to sell and transfer and the Purchaser has agreed to purchase the said 22.4000 Acres of land hereinafter referred to as the said Property at a consolidated sum of Rs.165,00,00,000/- (Rupees One Hundred Sixty Five Crores) only, subject to deduction of Tax at Source @ 1% (One percent), free from all encumbrances whatsoever on the terms and conditions as stated hereunder;

NOW THIS AGREEMENT WITNESSETH and it is hereby agreed by and between the parties hereto as follows:-

1. That it is agreed and recorded that the Purchaser has agreed to purchase All That the said area of the land measuring about 22.4000 Acres be the same a little more or less morefully described in the Third Schedule stated hereunder and delineated in the Map or Plan attached hereto and bordered thereon in RED colour at a total consideration of a sum of Rs.165,00,00,000/- (Rupees One Hundred Sixty Five Crores) only, subject to deduction of Tax at Source @ 1% (One percent) free from all encumbrances whatsoever on the terms and conditions as envisaged herein.

2. It is agreed and recorded that the Purchaser has paid part payment of a sum of Rs.90,00,00,000/- (Rupees Ninety Crores) only subject to deduction of Tax at source @ 1% (One percent), vide Bank DD Cheques as detailed in the Memo of Consideration is hereby acknowledged provided however it is made clear that the payment of the balance sum of Rs.75,00,00,000/- (Rupees Seventy Five Crores) only shall be paid by the Purchaser at or before the registration of the Deed or Deeds of Conveyance within December, 2024.

3. That it is agreed and recorded that the total area of the land as delineated in the Map or Plan is more or less 22.4000 Acres and if for any reasons whatsoever the area of the land is reduced and/or increased then the total price of the sale consideration shall remain fixed at Rs.165,00,00,000/- (Rupees One Hundred Sixty Five

Partner

Partner

Partner

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARMANDAS CALCUTTA REGN NO. 662/22 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Crores) only, subject to deduction of Tax at Source @ 1% (one percent) and the said total consideration shall not be reduced or increased under any circumstances.

4. It is agreed that the Purchaser shall bear all expenses of this deed as well as sale deed or sale Deeds together with stamp duty, registration fees, and other charges whatsoever for transfer by way of sale in respect of the said land measuring 22.4000 Acres and the sale of the said land shall be completed within December, 2024.

5. It is agreed and recorded that all Taxes including Property Tax and other municipal/ statutory taxes both present and future, relating to the Said Property with effect from 1st day of October, 2023 shall be borne and paid by Purchaser and prior thereto the Seller shall pay the same provided further the Seller shall not be liable for any variation in respect of the rates and taxes or the imposition of any new tax or levy thereon.

6. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominees in one lot or more lots as may be desired by the Purchaser.

7. It is agreed and recorded that the Seller shall execute sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some extra ordinary unusual circumstances.

8. It is agreed that in case the Seller cannot execute the sale deed/s in respect of the said land measuring 22.4000 Acres hereinafter referred to as the said Property within the above stipulated time from this date hereof, the Purchaser shall have right to get the said Property registered from the Seller enforcing specific performance by the relevant court.

9. It is agreed that the Seller, who is in possession of the said Property, shall hand over possession to the Purchaser on receipt of the full consideration and execution and registration of the sale deed or sale deeds as envisaged herein provided

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARIAL PARNASREE CALCUTTA REGN NO. 032/022 Expired on 31-05-2027 GOVERNMENT OF WEST BENGAL

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however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said Property at its own costs and expenses before taking over peaceful possession.

10. It is confirmed and recorded that this deed has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State U.P.

Sl. No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-I/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-I/92	128	2.595	Rajendra Prasad Shanna & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-I/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-I/92	129	8.5	Mahant Krishna Keshavanand Dev Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-I/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-I/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-I/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-I/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-I/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-I/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-I/95	124	0.03	Raghunandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-I/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RPA

Executor

Vedant Dalmia

NOTARY PARNALDAS CALCUTTA REGN NO. 032/022 Expired Dt. 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

13	03.11.1997	109-I/97	117-A	1.7	Ramkishore & Others	Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000-I/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812-I/98	118	0.98	Ramsharan & Others	Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537-I/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
	Total area of land			37.28 Acres		

THE SECOND SCHEDULE ABOVE REFERRED TO :

Carved out of said Entire Land

ALL THOSE pieces and parcels of Land measuring an area of **5.9956** Acres, situated at Mouza - Chattikara, Tehsil & District- Mathura (U.P.) and butted and bounded as follows :-

East : Land Owned by the Others
West : Land Owned by the Sellers
North : Land Owned by the Sellers
South : Vrindavan Chattikara Road

THE THIRD SCHEDULE ABOVE REFERRED TO :

SAID PROPERTY)

SUBJECT MATTER OF SALE

ALL THAT total area of the land measuring about 22.4000 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura In the State of Uttar Pradesh butted and bounded as follows and as stated hereunder :-

East : Canal and Outside Boundary Wall
West : Land owned by Seller;
North : Land owned by others;
South : Land owned by Seller;

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

NOTARY PARNA DAS CALCUTTA REGN NO. 032/03 Expiry Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

Plot No.	Actual Area in Acres	Area in Acres as per Revenue Records
255	5.0946	5.5250
256	0.7417	0.7315
269	0.3199	0.2891
264	6.7225	6.1019
266	0.7074	0.6795
268	1.2774	1.4579
270	0.4919	0.4077
271	0.3716	0.3015
272	1.0371	1.0724
273	0.1561	0.2471
274	3.4420	2.9455
275	2.0378	2.0172
Total	22.4000	21.7763

The said property is delineated in map or plan annexed hereto and coloured in "RED" thereon.

In Witness whereof the said Sellers and Purchasers hereto set and subscribed their respective hands in quadruplicate hereof.

SIGNED SEALED AND DELIVERED by the Seller in the presence of:	SHANKARLALCHANDRA KUMAR H.U.F.
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	KARTA/MEMBER Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/2022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Executor Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
SIGNED SEALED AND DELIVERED by the Purchaser in the presence of: RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027	Radha Madhav Developers Partner 1. Giraj Agarwal, Partner 2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

MEMO OF CONSIDERATION

Receipt and Memorandum of Consideration under MOU dated 16th October, 2023

Received from the within named Purchasers the within mentioned sum of Rs.90,00,00,000/- (Rupees Ninety Crores) only subject to deduction of Tax at Source, towards full and final payment of the total consideration for sale of the said Property described in the Schedule hereto in the following manner :

Mode	Date	Particulars	Amount (Rs.)	TDS	Favouring
D/D on HDFC Bank	06/09.2023 26.09.2023	029365 029384	25,00,00,000.00 19,55,00,000.00 44,55,00,000.00	45,00,000	Shankar Lal Chandra Kumar HUF
-Do-	06/09.2023 25.09.2023	029358 029381	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Estate of Late Shyam Sundar Dalmia
-Do-	06/09.2023 25.09.2023	029360 029380	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Pradyumna Dalmia
-Do-	06/09.2023 26.09.2023	029359 029383	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Narain Prasad Dalmia
-Do-	06/09.2023 25.09.2023	029364 029379	3,12,50,000.00 2,44,37,500.00 5,56,87,500.00	5,62,500	Vedant Dalmia
-Do-	06/09.2023 25.09.2023	029362 029378	3,12,50,000.00 2,44,37,500.00 5,56,87,500.00	5,62,500	Siddhant Dalmia
		Tax at Source	89,10,00,000.00 90,00,000.00	90,00,000	
		Total	90,00,00,000.00		

Witnesses :

SIGNED by the Seller in the presence of:

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Chandra Kumar Dhanuka
(Karta of Shankarlal Chandrakumar - HUF)
Party hereto of the First Part (Seller)

1. UDITA. BAJAJ
15/2C CHETLA ROAD
KAMAL, KUNJ
KOLKATA-700027

2. N. D. Harsha, Advocate
Calcutta High Court
Enrl. No.- WB/204/1982
28/2, Dwijen Mukherjee Road
Kolkata-700060

Narain Prasad Dalmia
Party hereto of the Second Part (Seller)

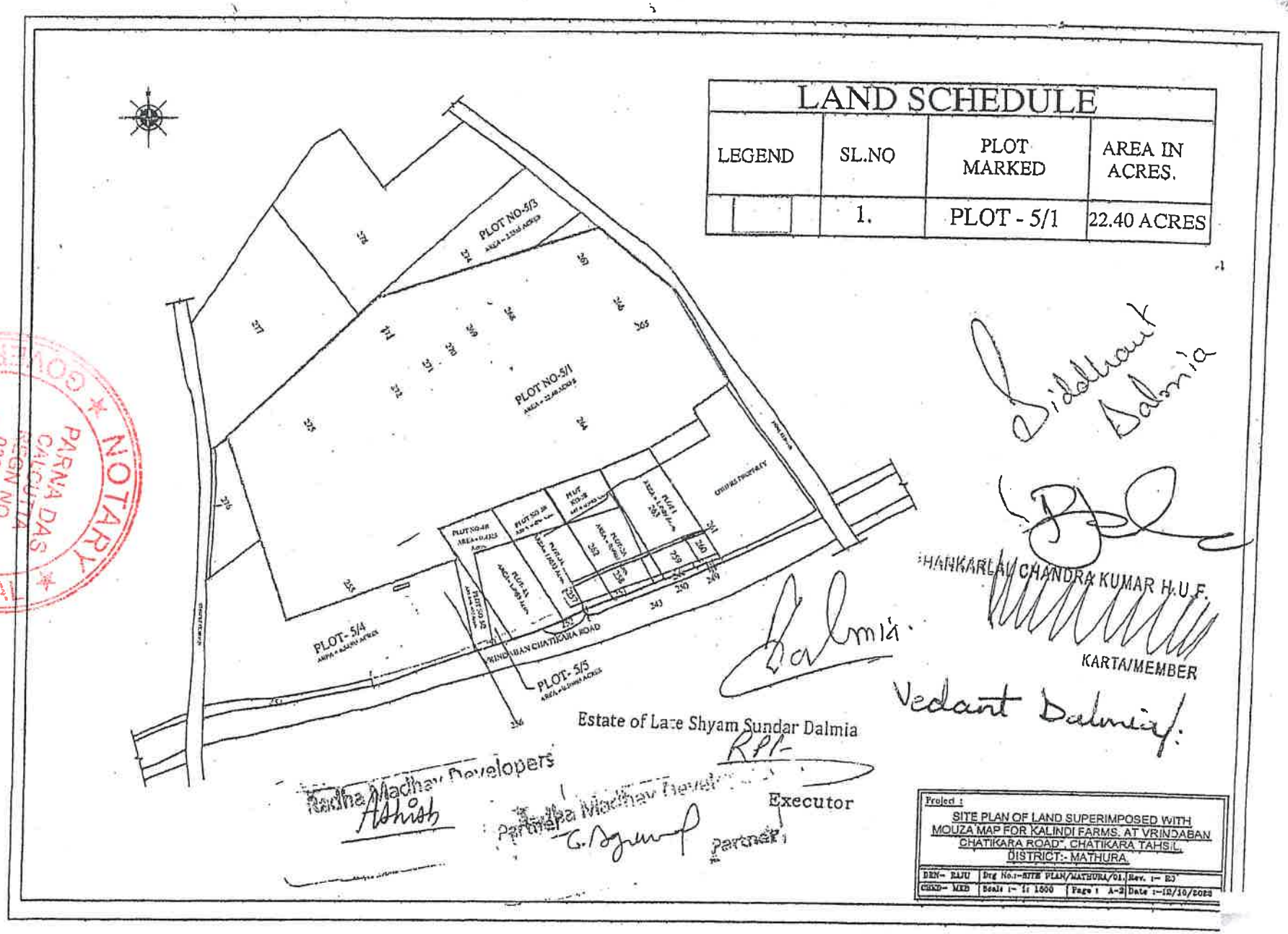
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PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

	Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



GOVERNMENT OF WEST BENGAL * NOTARY * PARNA DAS CALCUTTA REGN NO. 032/2022 Expired Date 31-05-2027

TRUE COPY

DATED THIS 16th DAY OF Oct. 2023

BETWEEN

SHRI CHANDRA KUMAR DHANUKA & ORS.

..... SELLER

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH GM 097492

4th September,2024

To,
RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners

1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2. Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3. Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4. Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan ,South West Delhi-110021
5. Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van ,Sunrakh Road ,Vrindavan Mathura
6. Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 29.1617 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

For Estate of Late Shyam Sundar Dalmia

Partner

Radha Madhav Developers
Ashish
Partner

G. Agrawal

Siddhant Dalmia

Siddhant Dalmia

NOTARY
PARNA DAS
CALCUTTA
REGN NO. 302/022
Expired Date 31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRAS8.4456AD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam Sundar Dalmia

Executor

SHANKARLAL CHANDRA KUMAR (HUF)

Karta / Member

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

GOVERNMENT OF WEST BENGAL
NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

TRUE COPY

In pursuance of our MOUs dated 16.10.2023,27.03.2024,01.07.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot of land admeasuring about 29.1617 Acres out of All Those pieces and parcels of land measuring 31.6117 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto and please confirm that save and except an area already above demarcated as stated hereinabove you have no right title interest claim or demand in respect of the balance area of 2.4500 Acres of land in respect of which we remain in absolute possession of the same.

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL CHANDRA KUMAR HUF Karta/Member Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

Siddhant Dalmia

Vedant Bajaj

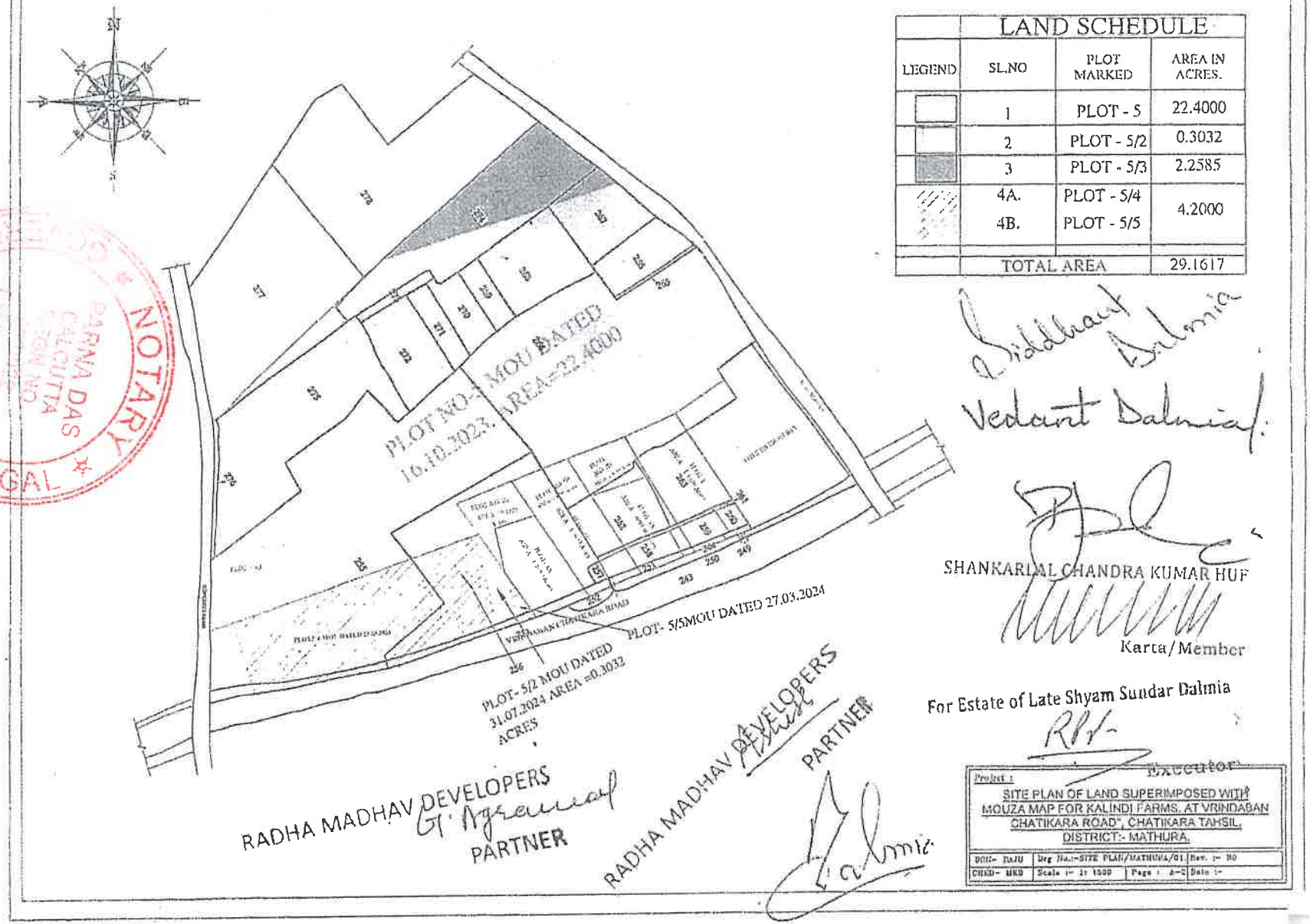
NOTARY
G. PARNDASAI
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)
	Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	For Estate of Late Shyam Sundar Dalmia Executor Rajendra Prasad Pansari (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
Possession Taken over by RADHA MADHAV DEVELOPERS Plot No. 62, Block-A, Sector 89, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)	Signed with the consent of All Partners RADHA MADHAV DEVELOPERS PARTNER 1. Ashish Partner RADHA MADHAV DEVELOPERS PARTNER 2. Girraj Agarwal Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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LAND SCHEDULE			
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
	1	PLOT - 5	22.4000
	2	PLOT - 5/2	0.3032
	3	PLOT - 5/3	2.2585
	4A. 4B.	PLOT - 5/4 PLOT - 5/5	4.2000
	TOTAL AREA		29.1617

Siddhant Dalmia

Vedant Dalmia

SHANKARLAL CHANDRA KUMAR HUF

Karta/Member

For Estate of Late Shyam Sundar Dalmia

Executor

RADHA MADHAV DEVELOPERS

PARTNER

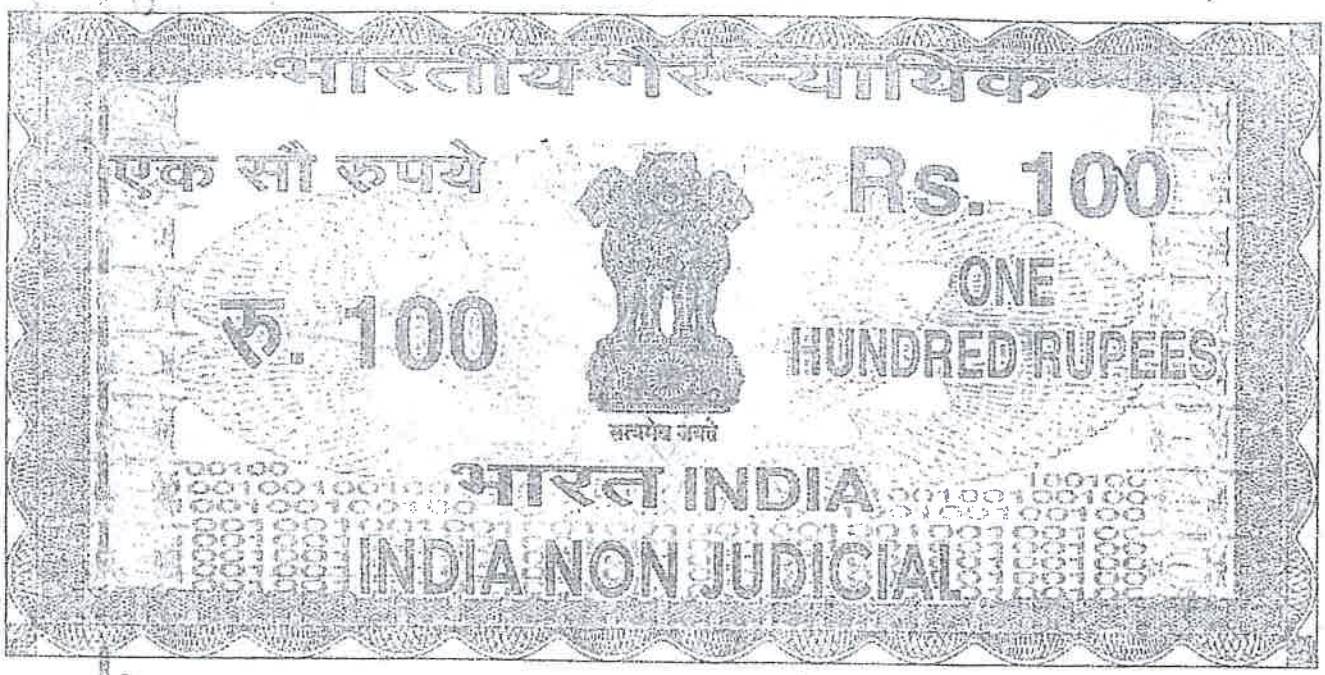
RADHA MADHAV DEVELOPERS

PARTNER

Project :	SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL, DISTRICT:- MATHURA.
DRN:- RAJU	Drg No.:-SITE PLAN/MATHURA/01 Rev. :- NO
CHKD:- MKD	Scale :- 1: 1000 Page : A-0 Date :-

NOTARY GOVERNMENT OF WEST BENGAL PARMA DAS CALCUTTA

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH GM 097490

4th September,2024

To,
RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners
1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2.Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3.Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4.Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan ,South West Delhi-110021
5.Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van ,Sunrakh Road ,Vrindavan Mathura
6.Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 1.4989 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

For Estate of Late Shyam Sundar Dalmia

Radha Madhav Developers
Partner

Vedant Dalmia

TRUE COPY

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD3548Q), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRAS8.4456AD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

Siddhant Dalmia

Vedant Dalmia

For Estate of Late Shyam Sundar Dalmia

Executor

SHANKARLAL CHANDRA KUMAR HUF

Karta/Member

1

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

REGN. NO. 032/022 Expired Date 31-05-2027

GOVERNMENT OF WEST BEN

TRUE COPY

In pursuance of our MOUs dated 24.06.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot of land admeasuring about 1.4989 Acres out of All Those pieces and parcels of land measuring 37.6073 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto.

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

Possession handed over by the Seller in the presence of:	
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL CHANDRA KUMAR HUF Chandra Kumar Dhanuka Karta / Member (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)

GOVERNMENT OF WEST BENGAL
CALCUTTA
REGN NO. 032/022
Expired Date 31-05-2027

TRUE COPY

	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	For Estate of Late Shyam Sundar Dalmia RPP Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
Possession Taken over by RADHA MADHAV DEVELOPERS Plot No. 62, Block-A, Sector-09, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)	Signed with consent of All Partners RADHA MADHAV DEVELOPERS Ashish PARTNER 1. Ashish Kaushik, Partner RADHA MADHAV DEVELOPERS Giriraj Agarwal PARTNER 2. Giriraj Agarwal, Partner Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
01-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH GM 097485

4th September,2024

To,
RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners
1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2.Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3.Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4.Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan ,South West Delhi-110021
5.Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van ,Sunrakh Road ,Vrindavan Mathura
6.Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 2.9978 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

For Estate of Late Shyam Sunder Dalmia

Vedant Dalmia

GOVERNMENT OF WEST BENGAL
REGN NO. 592/022
Expired Date 31-05-2027

TRUE COPY

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRASB.4456AD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

Siddhant Dalmia

For Estate of Late Shyam Sundar Dalmia

RPP

Executor

SHANKARLAL CHANDRA KUMAR HUF

Karta / Member

GOVERNMENT OF WEST BENGAL
NOTARY
PARNA DAS
CALCUTTA
REGN No. 3[illegible]
Expired Date
31-05-2027

Vedant Dalmia

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

TRUE COPY

In pursuance of our MOUs dated 24.06.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot 3 & 4 admeasuring about 2.9978 Acres out of All Those pieces and parcels of land measuring 37.6073 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto .

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	
1. UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL CHANDRA KUMAR HUF Chandra Kumar Dhanuka Karta/Member (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2. N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	Narain Prasad Dalmia Party hereto of the Second Part (Seller) Pradyumna Dalmia Party hereto of the Third Part (Seller)

RADHA MADHAV DEVELOPERS
PARTNER

RADHA MADHAV DEVELOPERS
PARTNER

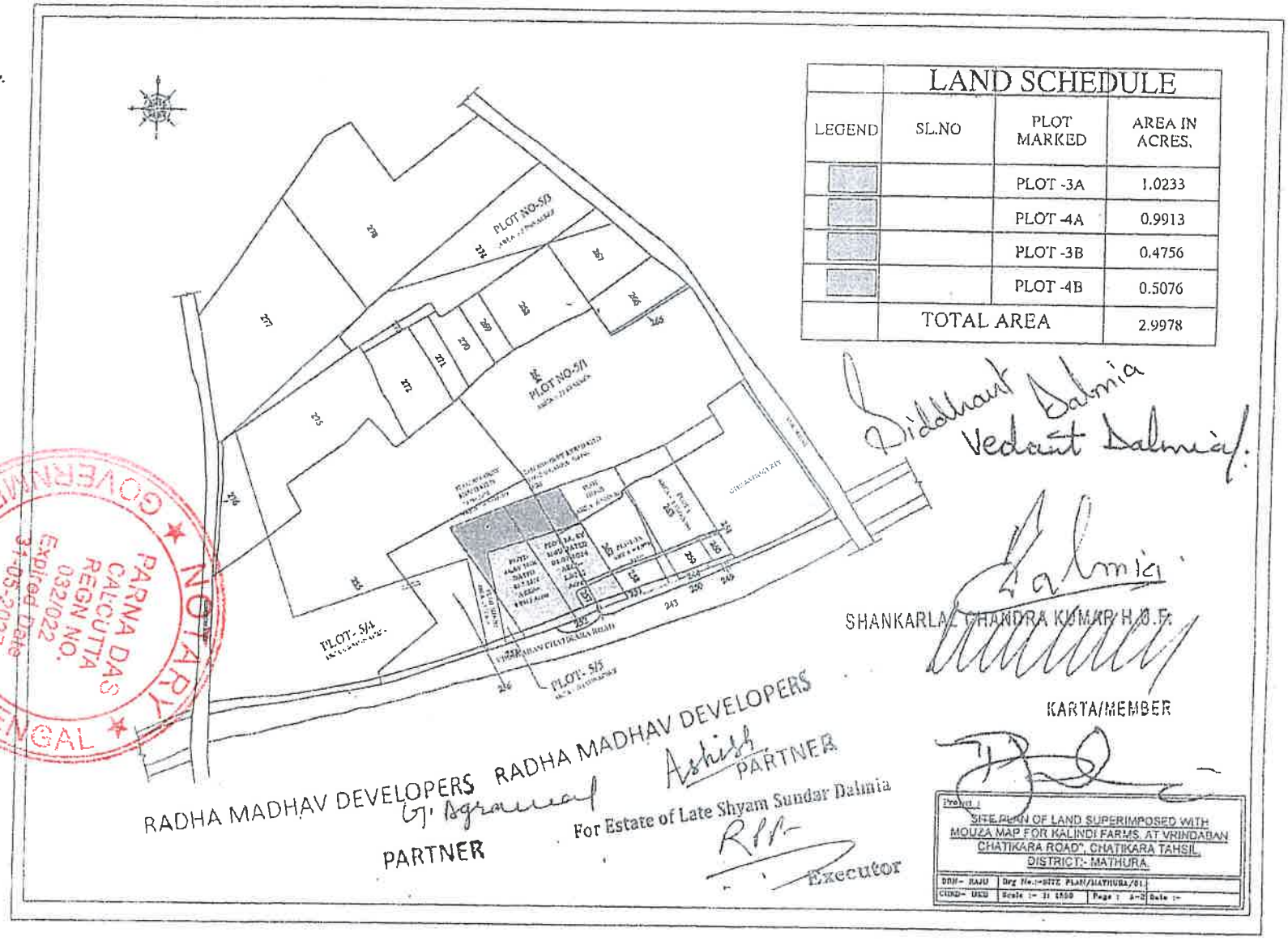
NOTARY * GOVERNMENT OF WEST BENGAL *
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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	Vedant Dalmia Vedant Dalmia Party hereto of the Fourth Part (Seller)
	Siddhant Dalmia Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	For Estate of Late Shyam Sundar Dalmia Rajendra Prasad Pansari' Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)
Possession Taken over by RADHA MADHAV DEVELOPERS , Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)	Signed with the consent of All Partners RADHA MADHAV DEVELOPERS 1. Ashish Kanoria, Partner RADHA MADHAV DEVELOPERS 2. Girraj Agarwal, Partner Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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	LAND SCHEDULE		
LEGEND	SL.NO	PLOT MARKED	AREA IN ACRES.
		PLOT -3A	1.0233
		PLOT -4A	0.9913
		PLOT -3B	0.4756
		PLOT -4B	0.5076
	TOTAL AREA		2.9978

Siddhant Dalmia
Vedant Dalmia

Dalmia

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

RADHA MADHAV DEVELOPERS RADHA MADHAV DEVELOPERS

PARTNER

Ashish PARTNER

For Estate of Late Shyam Sundar Dalmia

Executor

Project :-
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL DISTRICT:- MATHURA.

DRW:- RAJU | Drg No.:-SITE PLAN/MATHURA/01 | CHKD:- DEO | Scale :- 1: 1500 | Page :- A-2 | Date :-

TRUE COPY

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP18224350818404V
Certificate Issued Date	:	26-May-2023 11:41 AM
Account Reference	:	NEWIMPACC (SV)/ up14342604/ MATHURA SADAR/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14342604311411061537 42V
Purchased by	:	GIRRAJ AGRAWAL
Description of Document	:	Article 46 Partnership
Property Description	:	NA
Consideration Price (Rs.)	:	
First Party	:	GIRRAJ AGRAWAL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	GIRRAJ AGRAWAL
Stamp Duty Amount(Rs.)	:	750 (Seven Hundred And Fifty only)

NOTARIAL

NOTARIAL

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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CONSTITUTION OF PARTNERSHIP DEED

This deed of Partnership is made on May 2023 between the following:

1) Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik resident of 16-C Geeta Enclave Bank Colony Krishna Nagar Mathura Uttar Pradesh-281001.Herein after referred to as the First Party)

2) Mr. Giriraj Agrawal S/o Mr. Rajkumar Agrawal R/o Ananda Krishna Van Sunrakh Road Madhuvan Colony Vrindavan Mathura Uttar Pradesh-281121.Herein after referred to as the Second Party

Now this partnership deed witnesses as follow:

1) That the parties hereto shall work jointly in partnership for carrying on the business of purchase and sale of land/plot/building and property, developing lands and property, construction of building & apartments for residential / commercial/industrial purpose, to enter into agreements with other parties / firms / companies for construction and collaboration and to do all related business of real estate.

2) That the business shall be carried on under the name & style of M/S Radha Madhav DEVELOPERS.

2379
26/5/2023

3) That the head office & principal place of business of the firm shall be at Plot No. 62, Situated in Block A Sector 39 Noida Distt Gautam Budh Nagar UP. The firm can carry on its business at any other place/places with the consent of all the partners.

4) That the capital of the firm as well as further funds required for the purpose of the business shall be contributed or arranged by the partners as may be mutually agreed upon by and between the partners from time to time.

5) Interest @ 12% P.A. or as may be prescribed U/S 40 (b) (iv) of the Income Tax Assessment of the partnership firm for assessment period shall be payable to the partners on the amount standing to the Credit Balance of the Capital Account of the respective partner. In case of a loss in any financial year, the interest of partner's capital may be reduced to lower rate or may be taken as NIL. Such interest shall be calculated and credited to the accounts of each partner at the close of the accounting year.

6) that all the partners of the firm shall actively engage in conducting the affairs of the business of the firm as working partners. It is hereby agreed that in consideration of being the working partner of the firm, all the partners of the firm shall be entitled to take remuneration as may be prescribed U/S. 40 (b)(v) of the Income Tax Act or any other applicable provisions as may be force in the Income Tax Assessment of the partnership firm for the assessment period shall be payable to the partners. Such remuneration shall be calculated and credited to

NOTARIAL PRANADAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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the accounts of each partner in their respective profit-sharing ratios at the close of the accounting year.

7) That net profit / loss of the partnership firm as per account maintained by the firm after deduction of all expenses relating to business of partnership firm including interest and remuneration payable to partners in accordance with the clause of deed of partnership shall be divided and distributed between the partners on the close of accounting year in the following proportion:

Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik 50 Percent
Mr. Giriraj Agrawal S/o Mr. Rajkumar Agrawal 50 Percent

8) That bank account/accounts in the name of the firm shall be opened in bank/banks, which shall be operated jointly by two partners Shri Ashish Kaushik (First Party) and Mr. Giriraj Agrawal (Second Party).

9) That proper book of accounts of the partnership firm shall be regularly maintained in ordinary course of business at the firm's place of business.

10) That every partner of the firm has a right to see the books of accounts of the firm.

11) That none of the partners, without written consent of all the other partners shall:
a) Assign, mortgage or charge his/her share in the assets of the firm
b) Lend money belonging to the firm
c) Except in the ordinary course of the business, dispose of by pledge, sale or otherwise any partnership property or profits

12) That the partners have entered into this partnership in their individual capacity.

13) The parties may borrow money for the business of the firm in the name of partnership firm from any person, bank, firm, company, financial institutions, Co-Operative Society, Govt. or Semi Govt. Institutions on such terms and conditions and at such rate of interest as may be mutually agreed upon.

14) That parties shall be at liberty to carry on their private business individually or in partnership with any other person at their own risk and liability and the firm shall have no concern with such business of the party.

15) That in the case of dissolution of the firm or retirement of any partner from the firm all the assets and liabilities of the firm shall be valued at the market value at the time.

16) No new partners shall without the consent of the other partners be admitted in this partnership business. However new partner can be admitted with mutual consent of all the partners.

17) That in case of any dispute arising among the parties of this deed; the disputed matters shall be solved by the arbitration. The decision of arbitrator shall be binding to all the parties of this deed.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

18) That the provisions of The Indian Partnership Act, 1932, shall apply as regards the matter which are not expressly provided for herein above.

19) That the terms of this partnership deed may be altered, added to cancelled by the written of all the parties to this deed.

20) That the partnership deed is being written on the e-stamp papers of Rs. 750/- under certificate no-IN UP 10224300818U dated issue on 26-May-2023 IN THE NAME OF M/S Radha Madhav DEVELOPERS.

2379
26/5/2023

To bind the parties and their legal heirs and successors, the parties hereto have signed in presence of witnesses on the day and year above mentioned.

Signature of Partners

1) Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik Ashish

2) Mr. Giriraj Agrawal S/o Mr. Rajkumar Agrawal Giriraj Agrawal

WITNESS

26/5/2023

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Government of Uttar Pradesh

e-Stamp

IN-UP67198370431182W

ACC Name GEETA DEVI

Stamp Vender

Licence No.-17/97-98

E Stamping ACC ID:UP14446704

Tehsil Sadar Distt. Mathura

Certificate No.	:	IN-UP67198370431182W
Certificate Issued Date	:	16-Feb-2024 02:16 PM
Account Reference	:	NEWIMPACC (SV)/ up14446704/ MATHURA SADAR/UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14446704306125743882 60W
Purchased by	:	RADHA MADHAV DEVELOPERS
Description of Document	:	Article 48 Patnership
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	RADHA MADHAV DEVELOPERS
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RADHA MADHAV DEVELOPERS
Stamp Duty Amount(Rs.)	:	750 (Seven Hundred And Fifty only)

NOTARY

GOVT. OF INDIA








NOTARY

KARNA DAS

CALCUTTA

REGN NO.

032/022

Expired Date

31-05-2027

GOVERNMENT OF WEST BENGAL

0019733306

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RECONSTITUTION OF PARTNERSHIP DEED

This deed of Reconstitution of Partnership is made on 5 September 2023 between the following:

Serial	Parties
1	Satish Bansal S/o P. M Bansal R/o 1/10, Shanti Niketan, South West Delhi-110021 (The New Partner) - The First Party
2	Rahul Singhal S/o Shiv Shankar Agrawal R/o 68, Mayur Vihar, bharatpur Road, Dhauli Pyau, Mathura Uttar Pradesh-281001 (The New Partner) - The Second Party
3	Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik resident of 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura Uttar Pradesh (The Existing Partner) - The Third Party
4	Giriraj Agrawal S/o Mr. Rajkumar Agrawal R/o Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindavan Mathura Uttar Pradesh-281121 (The Existing Partner) - The Forth Party
5	Satish Chandra Agrawal S/o Keshav Dev R/o Brijwasi Utsav, Near Akashwani Kendra, Masani Tiraha, Vrindavan Road, Mathura Uttar Pradesh-281001 (The New Partner) - The Fifth Party
6	Rajeev Kumar Agrawal S/o Keshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn, MathuraUttar Pradesh-281001 (The New Partner) - The Sixth Party

WHEREAS the existing Partner (Third & Forth Party) mentioned above at serial No 3 & 4 are Carrying a business in partnership in the name of M/s Radha Madhav Developers under the deed of partnership dated 26 May 2023 . The First, Second, Fifth and Sixth Parties show their desire to join the existing partnership firm as Partners. The Third & Forth Party ,the existing partners has agreed and has given their consent to add them in the partnership Firm .

Now this reconstitution of partnership deed witnesses as follow:

1. That the parties hereto shall work jointly in partnership for carrying on the business of purchase and sale of land/plot/building and property, developing lands and property, construction of building & apartments for residential / commercial/industrial purpose, to enter into agreements with other parties / firms / companies for construction and collaboration and to do all related business of real estate.
2. That the business shall be carried on under the existing name & style of M/S RADHA MADHAV DEVELOPERS.
3. The head office & principal place of business of the firm shall be at Plot No. 62, Situated in Block A Sector 39 Noida Distt. Gautam buddha Nagar Uttar Pradesh. The firm can carry on its business at any other piece/places with the consent of all the partners.

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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4. That the capital of the firm as well as further funds required for the purpose of the business shall be contributed or arranged by the partners as may be mutually agreed upon by and between the partners from time to time.
5. That the Interest shall not be payable for assessment period to the partners on the amount standing to the Credit Balance of the Capital Account of the respective partner. Profit sharing ratio will not be changed on the basis of Capital Account.
6. That all the partners of the firm shall actively engage in conducting the affairs of the business of the firm as working partners. It is hereby agreed that in consideration of being the working partner of the firm, all the partners of the firm shall be entitled to take remuneration as may be prescribed U/S. 40 (b)(v) of the Income Tax Act or any other applicable provisions as may be force in the Income Tax Assessment of the partnership firm for the assessment period shall be payable to the partners. Such remuneration shall be calculated and credited to the accounts of each partner in their respective profit sharing ratios at the close of the accounting year.
7. That net profit / loss of the partnership firm as per account maintained by the firm after deduction of all expenses relating to business of partnership firm including interest and remuneration payable to partners in accordance with the clause of deed of partnership shall be divided and distributed between the partners on the close of accounting year in the following proportion:

	The Partner Name	The Ratio
1	Satish Bansal (The First Party)	19%
2	Rahul Singhal (The Second Party)	19%
3	Ashish Kaushikl (The Third Party)	24%
4	Giriraj Agrawal (The Forth Party)	19%
5	Satish Chandra Agrawa (The Fifth Party)	9.5%
76	Rajeev Kumar Agrawal (The Sixth Party)	9.5%

8. That bank account/accounts in the name of the firm shall be opened in bank/banks, which shall be operated jointly by any two partners.
9. That proper book of accounts of the partnership firm shall be regularly maintained in ordinary course of business at the firm's place of business and every partner of the firm have a right to see the books of accounts of the firm.
10. That none of the partners, without written consent of all the other partners shall:
    - Assign, mortgage or charge his/her share in the assets of the firm.
    - Lend money belonging to the firm
    - Except in the ordinary course of the business, dispose of by pledge, sale or otherwise any partnership property or profits.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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11. That the Partners have entered into this partnership in their individual capacity.
12. The parties may borrow money for the business of the firm in the name of partnership firm From any person, bank, firm, company, financial institutions, Co-Operative Society, Govt. or Semi Govt. Institutions on such terms and conditions and at such rate of interest as may be mutually agreed upon.
13. That parties shall be at liberty to carry on their private business individually or in partnership With any other person at their own risk and liability and the firm shall have no concern with such business of the party.
14. That in the case of dissolution of the firm or retirement of any partner from the firm all the assets and liabilities of the firm shall be valued at the market value at the time.
15. No new partners shall without the consent of the other partners be admitted in this partnership business. However new partner can be admitted with mutual consent of all the partners.
16. That in case of any dispute arising among the parties of this deed; the disputed matters shall be solved by the arbitration. The decision of arbitrator shall be binding to all the parties of this deed.
17. That the provisions of The Indian Partnership Act, 1932, shall apply as regards the matter which are not expressly provided for herein above.
18. That the terms of this partnership deed may be altered, added to cancelled by the written of all the parties to this deed.
19. That the partnership deed is being written on the e-stamp papers of Rs. 750/- under certificate no-IN-UP06293396806620V issue on 5 SEP 2023 IN THE NAME OF RADHA MADHAV DEVELOPERS..
20. To bind the parties and their legal heirs and successors, the parties hereto have signed in presence of witnesses on the day and year above mentioned.

Signature of Partners

	Partners Name	Signature
1	Satish Bansal (The First Party)	
2	Rahul Singhal (The Second Party)	
3	Ashish Kaushik (The Third Party)	
4	Giriraj Agrawal (The Forth Party)	
5	Satish Chandra Agrawal (The Fifth Party)	
6	Rajeev Kumar Agrawal (The Sixth Party)	

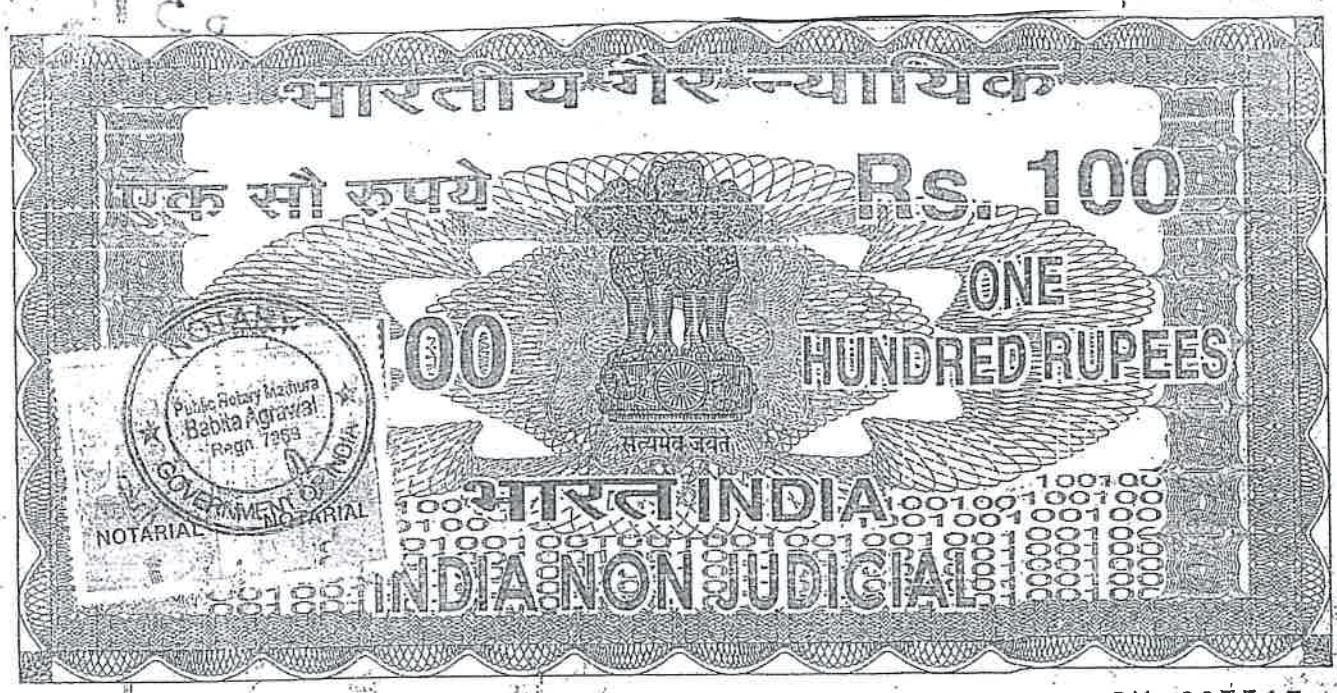
Signature of Witness

(1) SONU SHARMA
R/o - H NO-01, Mahan Motor Chowk
Near Ramadoj Temple Vrindavan-281121

(2) KANHA SINGH
R/o - Kal Mathura Uttar Pradesh

NOTARY
ARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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उत्तर प्रदेश UTTAR PRADESH

GM 097517

दि० 5-3-२०२४

MOU

राधा माधव डेवलपर्स, पता–प्लाट नं० 62, ब्लॉक–ए, सेक्टर–39, गौतमबुद्ध नगर, नोएडा–201301 द्वारा अधिकृत प्रतिनिधि राधा-चरन उपाध्याय एडवोकेट

.....प्रथम पक्ष।

व

शंकर अग्रवाल उर्फ शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी मयूर बिहार भरतपुर रोड, धौलीप्याऊ, मथुरा।

.....द्वितीय पक्ष।

के हैं। जो कि प्रथम पक्ष द्वारा श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धान्त डालमिया व श्री राजेन्द्र पंसारी के माध्यम से भूमि जिसका विवरण इस तहरीर के अंत में वर्णित किया गया है, को क्रय करने का सौदा तय किया गया था तथा इस सन्दर्भ में प्रथम पक्ष के हक में विभिन्न तारीखों पर श्री चंद्रकुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धान्त डालमिया व श्री राजेन्द्र पंसारी की ओर से MOUs भी

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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नवीन कुमार गुप्ता
स्टाम्प विक्रेता (ला.नि/13-14)
रजिस्ट्री कार्यालय, बसीरहाट

04 SEP 2024

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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निष्पादित किये गये हैं। द्वितीय पक्ष द्वारा निम्न वर्णित भूमि को क्रय करने के संदर्भ में तयशुदा प्रतिफल के अनुसार रूपये की अदायगी की गई है। द्वितीय पक्ष को कॉलौनी इत्यादि विकसित करने का काफी अनुभव रहा है तथा द्वितीय पक्ष द्वारा अपने व अपने माध्यम से अनेक निवेशकों से काफी धनराशि उपरोक्त सौदे के अन्तर्गत दिलवायी गयी है। लेकिन अब प्रथम पक्ष श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धान्त डालमिया व श्री राजेन्द्र पंसारी से विक्रय पत्र निष्पादित कराने को इच्छुक नहीं हैं। द्वितीय पक्ष आपसी विचार विमर्श के पश्चात् प्रथम पक्ष के तयशुदा सौदे के मुताबिक श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धान्त डालमिया व श्री राजेन्द्र पंसारी से बैनामा कराने हेतु सहमत है। तद्नुसार प्रथम पक्ष इस तहरीर के अंत में वर्णित भूमि को क्रय करने के संदर्भ में जो अधिकारात प्रथम पक्ष को श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्यमुन डालमिया, श्री वेदांत डालमिया, श्री सिद्धांत डालमिया व श्री राजेन्द्र पंसारी आदि के साथ विभिन्न तारीखों पर हुए MOUs के अनुसार प्राप्त है, उन सभी अधिकारों को भूमि क्रय करने के संदर्भ में द्वितीय पक्ष के हक में तयशुदा प्रतिफल के हिसाब से एसाइन/हस्तान्तरण कर रहे हैं। श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्यमुन डालमिया, श्री वेदांत डालमिया, श्री सिद्धांत डालमिया व श्री राजेन्द्र पंसारी आदि द्वारा उक्त भूमि का कब्जा उपरोक्त MOUs के अनुक्रम में प्रथम पक्ष को दिया जा चुका है। प्रथम पक्ष निम्न वर्णित भूमि का कब्जा द्वितीय पक्ष को सुपुर्द करते हैं व द्वितीय पक्ष द्वारा निम्न वर्णित भूमि का कब्जा प्रथम पक्ष से प्राप्त कर लिया है। अब द्वितीय पक्ष को यह अधिकार रहेगा कि वह श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धांत डालमिया व श्री राजेन्द्र पंसारी आदि से प्रथम पक्ष के MOUs के मुताबिक अपने हक में या अपने नामित व्यक्ति के हक में बैनामा करा ले तथा सम्बन्धित भूमि को विकसित करके जो चाहे सो करे।

2/3

सम्बन्धित भूमि का खसरा नं० 250, 251बी, 291ए, 259, 261, 262, 263, 264, 253, 254, 255, 256, 257, 258, 269, 264, 266, 268, 270, 271, 272, 274, 275 मौजा छटीकरा तहसील व जिला मथुरा।

ख़सरा नम्बर व उसका रकवा **MOUs** के अनुसार रहेगा।

ह० द्वितीय पक्ष

ह० प्रथम पक्ष

NOTARY Mathura Babita Agrawal Regn. GOVERNMENT OF INDIA

गवाह

1- रामप्रकाश शर्मा एड
S/o श्री ओमप्रकाश शर्मा
रामगढ़ी विहार मथुरा

2- Tilpal Rajput Adv.
S/o Late Sh. Hargi Kishan
Bai Nagpura Mathura

दि० 5-9-2024

The Contents of the affidavit or documents read over & Explained Shri Radha Charan Upadayay & Shanker Agrawal who is identified by Shri Ram Prakash Sharma Adv. on oath attested Today on 5/9/24 as my office & noted down in the Setarial Register at No _____ & Charged Fees _____

Babita Agrawal Advocate
Notary Public. Mathura

I Know Shri/Smt Radhacharan & Shanker Ag. He/She Has ... before

Sig. Identify

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

3/3 |

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04.12.2024

The Central Empowered Committee,
III Floor, Chanakya Bhawan,
Chanakyapuri, New Delhi-110021.
Email: cecindia202@gmail.com

Reference: Notice for meeting dated 27.11.2024

Subject: Note on behalf of: (1) Mr. Narain Prasad Dalmia; (2) Mr. Rajendra Prasad Pansari Executor of the estate of Late Shyam Sunder Dalmia; (3) Mr. Pradyumna Dalmia, (4) Mr. Vedant Dalmia; (5) Mr. Siddhant Dalmia; (6) Mr. Nishant Dalmia; (7) Mr. Chandrakumar Dhanuka; (8) Mrs. Aruna Dhanuka; and (9) Mr. Mrigank Dhanuka.

Dear Members

The present note is being submitted in relation to the notice number 1-51CECISCI2020-Pt. XVI dated 27.11.2024, *inter alia* calling upon the Noticees therein to appear before you on 04.12.2024.

1. The present note is being filed on behalf of (i) Mr. Narain Prasad Dalmia; (ii) Mr. Rajendra Prasad Pansari (executor of the estate of Late Mr. Shyam Sunder Dalmia); (iii) Mr. Pradyumna Dalmia; (iv) Mr. Vedant Dalmia; (v) Mr. Siddhant Dalmia; (vi) Mr. Nishant Dalmia; (vii) Mr. Chandrakumar Dhanuka; (viii) Mrs. Aruna Dhanuka; and (ix) Mr. Mrigank Dhanuka ("**Previous Landowners**"), who were the erstwhile owners of private land on which trees have been felled. The note is being filed by the authorized representatives of the Previous Landowners, who have been duly authorized by the Previous Landowners.

   Copies of the authority letters are attached herewith and collectively marked **ANNEXURE-1**.

2. By way of the present note, the Previous Landowners wish to place on record the true and complete facts in relation to the illegal felling of 454 trees in Vrindavan, District Mathura, more particularly, the non-involvement of the Previous Landowners in the said act. The said relevant facts are stated herein below.

NOTARY ★ ARNAB DAS ★ CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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RELEVANT FACTS

A. *Acquisition of land at Village Chhatikara, Vrindavan, District- Mathura*

3. Between 1992 and 1998, Dalmia & Sons HUF and Shankar Lal Chandra Kumar HUF purchased approximately 37.28 acres of agricultural land situated at Village Chhatikara, near Vrindavan in District Mathura, from different private vendors as follows:

S.N	Date	Deed No.	Purchased Areas (in Acres)	Vendor	Purchaser
1.	01.10.1992	8912-I/92	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2.	01.10.1992	8913-I/92	2.595	Rajendra Prasad Sharma & Others	Dalmia & Sons HUF
3.	28.10.1992	9537-I/92	1.65	Shyam Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
4.	24.11.1992	1807-I/92	8.5	Mahant Krishna	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
5.	07.01.1993	290-I/93	0.2	Shyam Babu & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
6.	11.01.1993	361-I/93	1.25	Satish Gupta	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
7.	11.01.1993	364-I/93	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
8.	15.10.1994	2066-I/94	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)

NOTARY ★ PARNA DAS ★ CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 ★ GOVERNMENT OF WEST BENGAL

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9.	15.10.1994	2064-I/94	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10.	15.10.1994	1712-I/94	7.36	Shyam Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
11.	16.05.1995	1998-I/95	0.03	Raghunandan Prasad	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
12.	24.08.1997	4176-I/97	3.68	Suresh Chandra & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
13.	03.11.1997	109-I/97	1.7	Ramkishore & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
14.	02.09.1998	5000-I/98	0.36	Bharat Lal Agarwal	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
15.	02.09.1998	3812-I/98	0.98	Ramsharan & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
16.	23.09.1998	4537-I/98	3.00	Deviram	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
Total Area of land		**37.28 Acres**			

4. On amalgamation of the aforestated pieces and parcels of land, and on actual measurement, the acquired land was found to be actually measuring 37.6073 acres.

5. The said private land was held jointly by Dalmia & Sons HUF and Shankar Lal Chandra Kumar HUF, with each party enjoying an undivided half share.

NOTARY GOVIND KARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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B. *Dissolution of Dalmia & Sons HUF and division of its share among members of the Dalmia family*

6. On 04.03.2013, Dalmia and Sons HUF was dissolved. The said dissolution was duly recorded in a Registered Deed of Assent and Transfer dated 03.04.2013.

7. Resultantly, the undivided half share of Dalmia & Sons HUF in the said private land devolved amongst the members of Dalmia & Sons HUF as follows:

i.	Mr. Shyam Sundar Dalmia:	25% (undivided share)
ii.	Mr. Narain Prasad Dalmia:	25% (undivided share)
iii.	Mr. Pradyumna Dalmia:	25% (undivided share)
iv.	Mr. Vedant Dalmia:	8.33% (undivided share)
v.	Mr. Siddhant Dalmia:	8.33% (undivided share)
vi.	Mr. Nishant Dalmia:	8.33% (undivided share)

8. Pursuant thereto, on 11.09.2018, the Court of the Tehsildar (Judicial), Mathura directed that division of share in the said private land owned by Dalmia & Sons HUF be recorded in favour of its members in the *Khataunis*.

A copy of a sample *Khatauni*, along with its translated copy, is annexed hereto and marked as **ANNEXURE-2**.

9. On 31.10.2022, Mr. Nishant Dalmia, by a registered gift deed, transferred his share of the said private land to Mr. Vedant Dalmia and Mr. Siddhant Dalmia [each being granted an equal share]. Hence, Mr. Nishant Dalmia did not own any share in the said private land thereafter.

C. *Division of lands at Village Chhatikara, Vrindavan, District Mathura*

10. Mr. Chandra Kumar Dhanuka (Karta of Shankar Lal Chandra Kumar HUF) and the aforementioned members of the Dalmia family [post dissolution of Dalmia & Sons HUF] mutually agreed to demarcate and carve out 5.9954 acres from the said private land admeasuring 37.6073 acres.

GOVERNMENT OF WEST BENGAL NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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11. The carved-out portion of 5.9954 acres of land ("**Carved-Out Land**") was divided into four equal plots of 1.4989 acres each, and allocated in severalty and to the exclusion of all others, as follows:

i. **Plot No. 1**: Admeasuring 1.4989 acres allocated to Mr. Shyam Sundar Dalmia and Mr. Pradyumna Dalmia.

ii. **Plot No. 2**: Admeasuring 1.4989 acres allocated to Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia.

iii. **Plot Nos. 3 and 4**: Admeasuring 2.9978 acres allocated to Shankar Lal Chandra Kumar HUF [represented by its Karta Mr. Chandra Kumar Dhanuka].

12. The remaining portion of the said private land, *i.e.*, 31.6117 acres ("**Jointly Held Land**"), continued to be held jointly by Shankar Lal Chandra Kumar HUF and members of the Dalmia family.

13. On 20.02.2023, in view of the demise of Mr. Shyam Sundar Dalmia, his share devolved unto his estate. At present, Mr. Shyam Sundar Dalmia's estate is managed by Mr. R.P. Pansari as the executor of his last Will and Testament dated 15.01.2020.

A chart showing the landholding is annexed hereto and marked **ANNEXURE-3**.

D. ***Sale of Private Land at Village Chhatikara, Vrindavan, District Mathura, to the Purchaser***

14. On 16.10.2023, a Memorandum of Understanding ("**1st MoU**") was executed between Shankar Lal Chandra Kumar HUF [through its Karta, Mr. Chandra Kumar Dhanuka] and the members of the Dalmia family, *on the one hand* and M/s. Radha Madhav Developers, a partnership firm represented by its partners - Mr. Giriraj Agarwal and Mr. Ashish Kaushik ("**Purchaser**") *on the other*.

15. By way of the 1st MoU, the Purchaser agreed to purchase a portion of the Jointly Held Land, admeasuring approximately **22.4 acres**, for a total consideration INR 165 crore. As on the date of execution of the 1st MoU, the Purchaser made part

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

payment of INR 90 crore out of the total consideration. The balance consideration of INR 75 crore was to be paid no later than December 2024.

A copy of the 1st MoU dated 16.10.2023 is annexed hereto and marked as **ANNEXURE-4**.

16. On 27.03.2024, another memorandum of understanding ("**2nd MoU**") was entered into between Shankar Lal Chandra Kumar HUF [through its Karta, Mr. Chandra Kumar Dhanuka] and the members of the Dalmia Family *on the one hand* and the Purchaser *on the other hand*.

17. By way of the 2nd MoU, the Purchaser agreed to purchase a portion of the Jointly Held Land admeasuring approximately **4.2 acres** [out of 31.6117 acres], for a total consideration of INR 51 crore. As on the date of execution of the 2nd MoU, the Purchaser had made part payment of INR 34 crore and the balance consideration of INR 17 crore was to be paid on or before December 2024.

A copy of the 2nd MoU dated 27.03.2024 is annexed hereto and marked as **ANNEXURE-5**.

18. Thereafter, on 24.06.2024 an agreement ("**1st Agreement**") was entered into between the Purchaser and Mr. Chandra Kumar Dhanuka [in his capacity as the Karta of Shankar Lal Chandra Kumar HUF] as the Seller and the Dalmia family members as the Confirming Parties, whereby the Purchaser agreed to purchase **0.9832 acres** of land (out of Plot Nos. 3 and 4 of the Carved-Out Land admeasuring 2.9978 acres in total), for a consideration of INR 4 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 1st Agreement.

A copy of the 1st Agreement dated 24.06.2024 is annexed hereto and marked as **ANNEXURE-6**.

19. On 24.06.2024, another agreement ("**2nd Agreement**") was executed between Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia as the Sellers and the remaining Previous Landowners as the Confirming Parties *on the one hand* and the Purchaser *on the other*. By the 2nd Agreement, the Purchaser agreed to

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

purchase 0.5085 acres of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total), for a consideration of INR 2 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 2nd Agreement.

A copy of the 2nd Agreement dated 24.06.2024 is annexed hereto and marked as ANNEXURE-7.

20. On 01.07.2024, an agreement ("**3rd Agreement**") was executed between Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia as the Sellers and the remaining Previous Landowners as the Confirming Parties *on the one hand*, and the Purchaser *on the other hand*. By way of the 3rd Agreement, the Purchaser agreed to purchase **0.9904 acres** of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total) for a consideration of INR 12.25 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 3rd Agreement.

A copy of the 3rd Agreement dated 01.07.2024 is annexed hereto and marked as ANNEXURE-8.

21. On 01.07.2024, another agreement ("**4th Agreement**") was executed whereby the Purchaser agreed to purchase **2.0146 acres** of land (out of Plot Nos. 3 and 4 of the Carved-Out land admeasuring 2.9978 acres in total) from Mr. Chandra Kumar Dhanuka [Karta of Shankar Lal Chandra Kumar HUF] for a consideration of INR 24.5 crore, with others joining as Confirming Parties. The consideration in its entirety was paid on the date of execution of the 4th Agreement.

A copy of the 4th Agreement dated 01.07.2024 is annexed hereto and marked as ANNEXURE-9.

22. On 01.07.2024, another agreement ("**5th Agreement**") was executed whereby the Purchaser agreed to purchase approximately **2.2585 acres** (out of the Jointly Owned portion of 31.6117 acres) from the Previous Landowners for a total consideration INR 16.5 crore. On the date of execution of the 5th Agreement, the

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Purchaser made part payment of INR 14 crore. The balance consideration of INR 2.5 crore was to be paid no later than December 2024.

A copy of the 5th Agreement dated 01.07.2024 is annexed hereto and marked as **ANNEXURE-10**.

23. On 31.07.2024, an agreement ("**6th Agreement**") was executed whereby the Purchaser agreed to purchase approximately **0.3032 acres** (out of the Jointly Owned portion of 31.6117 acres) from the Previous Landowners for a total consideration INR 3.7 crore. The entire sale consideration was paid by the Purchase to the Sellers at the time of the execution of the said Agreement.

A copy of the 6th Agreement dated 31.07.2024 is annexed hereto and marked as **ANNEXURE-11**.

24. Thereafter, by 31.08.2024, the Purchaser remitted the remainder of the sale consideration in terms of the above-mentioned MoUs and Agreements for the purchase to Shankarlal Dhanuka Chandra Kumar HUF and members of the Dalmia family as per their respective shares.

25. Consequently, on 04.09.2024, Shankar Lal Chandra Kumar HUF and members of the Dalmia family handed over vacant and peaceful possession to the Purchaser of the entire sold land.

Copies of the possession letters issued on 04.09.2024, which are duly signed by all concerned (including the Purchaser), acknowledging receipt of possession, are annexed hereto and marked as ANNEXURE-12 (COLLY.).

26. It may be mentioned that all the above MoUs and Agreements provided that the sale deeds would be executed on or before 31.12.2024.

27. The Previous Landowners duly paid advance income tax on 12.09.2024 and 13.09.2024, on account of long-term capital gains due to sale of the said land.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Copies of the Challans evincing payment of such taxes by all the Previous Landowners. are annexed hereto and marked ANNEXURE-13 (COLLY.).

28. It may be noticed that all the Previous Landowners had paid full capital gains tax as per their respective computations, except Mr. Pradyumna Dalmia and the Shankar Lal Chandra Kumar HUF, who had made an *ad hoc* payment as advance tax. It is also pertinent to mention that the Purchaser had deducted tax at source (TDS) at the rate of 1%, in terms of Section 194IA of the Income Tax Act, 1961, at the time of making payments.

Also attached and marked ANNEXURE-14 (COLLY.) are the TDS Certificates and certificates given by respective chartered accountants of each Previous Landowner certifying receipt of the sale consideration and payment of taxes.

29. The details of the land sold under the various MoUs / Agreements, along with the old Gata Nos. and corresponding new Gata Nos., are provided below:

OLD GATA NO.	NEW GATA NO.	SALE DETAILS OF GATA
107	254A	2nd MoU dated 27.03.2024
242	253	(a) 2nd MoU dated 27.03.2024 (b) 1st Agreement dated 24.06.2024 (c) 4th Agreement dated 01.07.2024
243	250	2nd Agreement dated 24.06.2024
244	253	(a) 2nd MoU dated 27.03.2024 (b) 1st Agreement dated 24.06.2024 (c) 4th Agreement dated 01.07.2024
246	254	2nd MoU dated 27.03.2024
249	251B	(a) 1st Agreement dated 24.06.2024 (b) 3rd Agreement dated 01.07.2024
253	270	1st MoU dated 16.10.2023
254	259	2nd Agreement dated 24.06.2024
255	241B	(a) 1st Agreement dated 24.06.2024

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

		(b) 3rd Agreement dated 01.07.2024
256	259	2nd Agreement dated 24.06.2024

E. *Illegal tree felling and initiation of criminal proceedings*

30. The Previous Landowners later on came to understand that on the intervening night of 18.09.2024 and 19.09.2024, *i.e.*, more than two weeks after the delivery of possession of the said land to the Purchaser, certain persons had felled trees situated in certain Gatas included in the said land.

31. At time of the said incident, the Previous Landowners were in Kolkata and not even present in Vrindavan. Moreover, having sold and transferred the concerned private land to the Purchaser for consideration duly received, and having handed over vacant and peaceful possession to the Purchaser (including trees growing on the private land) on 04.09.2024, the Previous Landowners were no longer owners of the private land.

32. In relation to the said incident, the following FIRs have been filed:

i. On 19.09.2024, FIR No. 413 of 2024 was registered at Police Station: Jait, District: Mathura, under Sections 29, 33, 41, 42 and 51 of the Indian Forest Act, 1927, naming, *inter alia* :(i) M/s. Dalmia and Sons; (ii) Mr. Narain Prasad Dalmia; (iii) Mr. Chandra Kumar Dhanuka; (iv) Mrs. Aruna Dhanuka; and (iv) Mr. Mrigank Dhanuka as accused persons. The 1st FIR was registered on the basis of a written complaint filed by Mr. Atul Tiwari, Regional Forest Officer, Mathura Range. ("**1st FIR**"), which alleges that around 300 trees were felled in the private land, *i.e.*, Gata Nos 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (corresponding to new / re-numbered Gata Nos. 254, 253, 250, 253, 254, 249, 251B, 270, 259, 251B, 259) which belonged to the Previous Landowners. A copy of the 1st FIR is annexed with the Interim Report as Annexure-R-8 (Colly.) at pages 85-91. It is pertinent to note that the 1st FIR incorrectly/inadvertently states that trees in Gata No. 249 [old Gata No. 248] were felled. Gata No. 249 [Plot I of the Carved-Out Land] is bounded and butted by a separate boundary

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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wall. with a separate gate and security arrangement, and no trees have been felled within Gata No. 249 whatsoever.

ii. On 20.09.2024, FIR No. 415 of 2024 was registered at Police Station: Jait, District: Mathura, under Section 136 of the Electricity Act, 2003. The 2nd FIR names the owner of Dalmia Farmhouse, a Mr. Shankar Seth. and other unknown persons as accused. The 2nd FIR is registered on the basis of a written complaint by Mr. Shailendra Kumar Singh, Junior Engineer, K.V Power Substation, Mathura ("**2nd FIR**").

iii. On 20.09.2024, another FIR No. 417 of 2024 was registered at Police Station: Jait, District: Mathura, under Sections 3 and 5 of the Prevention of Damage to Public Property Act, 1984 ("**3rd FIR**"). The 3rd FIR is registered pursuant to a written complaint by Mr. Vimal Kohli, Junior Engineer. Mathura Vrindavan Development Authority.

33. It is also understood that a 4th FIR has been registered with regard to the said incident with Police Station: Jait, District: Mathura. The Previous Landowners do not have the details of the said FIR nor have they received any notice from the Police Authorities in connection with this FIR.

34. Pursuant to the registration of the 1st FIR, 2nd FIR and 3rd FIR, various notices / communications have been received by the Previous Landowners from the concerned Police Authorities. The Previous Owners have duly responded to all the said communications and promptly provided all the details / information sought from them. The Previous Landowners have clarified that:

i. The Previous Landowners were joint owners of the land in village Chhatikara, Vrindavan. However, pursuant to various agreements during the period between 16.10.2023 and 02.09.2024, an area of 33.5484 acres was sold and possession was given to the Purchaser on 04.09.2024.

ii. The Plot Nos. mentioned in the notices stood transferred to the Purchaser by way of the aforementioned MoUs and Agreements.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-08-2027
GOVERNMENT OF WEST BENGAL

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iii. Possession of land was required to be handed over on receipt of the entire consideration. As soon as the entirety of the consideration was received by the Previous Landowners from the Purchaser, vacant and peaceful possession of the said private land was handed over to the Purchaser by the Previous Landowners on 04.09.2024.

iv. Since the Purchaser was in possession of the private land, it was fully responsible for any actions taken.

Copies of the Notices dated 27.09.2024 are annexed hereto and marked as ANNEXURE-15 (COLLY.).

A copy of the joint response dated 28.09.2024 is annexed hereto and marked as ANNEXURE-16.

Copies of the documents submitted, along with the response and receipt of the said documents by the Police Authorities (except those which are already annexed separately), are annexed hereto and marked as ANNEXURE-17 (COLLY.).

Copies of the notices dated 30.09.2024 are annexed hereto and marked as ANNEXURE-18 (COLLY.).

Copies of the replies dated 30.09.2024 are annexed herewith and marked as ANNEXURE-19 (COLLY).

Copies of the replies dated 05.10.2024 with attachments (except those which are already annexed separately) are annexed hereto and marked as ANNEXURE-20 (COLLY.).

A copy of the letter dated 08.10.2024 is annexed hereto and marked as ANNEXURE-21.

A copy of the letter dated 11.10.2024 is annexed hereto and marked as ANNEXURE-22.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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35. The Previous Landowners have not heard anything thereafter. It is clear from the above that the Previous Landowners have always been and still are ready and willing to co-operate in the investigation by the Police Authorities.

36. Subsequently, the Previous Landowners learnt that the Police Authorities had proceeded to arrest numerous individuals in relation to the 3 FIRs.

37. In fact, Mr. Narain Prasad Dalmia has also taken appropriate actions to clarify the position of the Previous Landowners *vis-à-vis* the concerned land and shun misrepresentation of the true and correct facts.

38. In this regard, on 03.10.2024, Mr. Narain Prasad Dalmia filed a complaint against unknown persons, wherein it was stated that some unknown anti-social elements had acted contrary to law by feeling of trees in the concerned land and that he had no knowledge, will or consent in the said unlawful felling of trees. It was further stated that those unknown individuals misrepresented their actions as having the authority of the Previous Landowners. Through this letter of complaint, Mr. Narain Prasad Dalmia requested the station-in-charge to register a formal complaint against these unknown individuals.

A copy of the letter of complaint, which was duly received by the Police Authorities on 04.10.2024, is annexed herewith and marked as **ANNEXURE-23**.

39. The Previous Landowners later on also came to learn that someone had submitted an application to the Mathura Vrindavan Development Authority for plotted development of the said land in which Mr. Narain Prasad Dalmia was purportedly shown as the owner. Mr. Narain Prasad Dalmia, therefore, wrote a letter dated 11.10.2024 to the said Authority, *inter alia* stating that he had neither submitted any application nor authorized anyone to submit the same on his behalf and the same was done with the sinister motive of harassing the Previous Landowners. Further, the details given about Mr. Narain Prasad Dalmia were also incorrect. Mr. Narain Prasad Dalmia, therefore, requested the said Authority to take appropriate action against the people concerned and delete his name from the records of the Authority.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A copy of the said letter dated 11.10.2024 is annexed herewith and marked ANNEXURE-24.

40. The said letter was sent by email and speed post on 14.10. 2024. Copy of the said letter was also sent to the Police Authorities for information. However, Mr. Dalmia has not received any response from the Authority nor is he aware whether any action has been taken by the Authority. In view of the fact that no response has been received by Mr. Dalmia to the earlier communication, another reminder was sent by him to the concerned authority on 05.11.2024.

A copy of the said reminder dated 05.11.2024 is annexed herewith and marked ANNEXURE-25.

F. *Proceedings before the Hon'ble High Court of Allahabad*

41. In view of the above criminal proceedings, the Previous Landowners preferred three Criminal Misc. Writ Petitions before the Hon'ble High Court of Allahabad, challenging the 1st, 2nd and 3rd FIRs inasmuch as the FIRs arrayed the Previous Landowners as accused persons, or in relation to which the Previous Landowners were in receipt of notices from the police authorities. The details of the said writ petitions are as follows:

Writ Petition No.	FIR details
Crl. P. 19143 / 2024	417 / 2024
Crl. P 19144 / 2024	415 / 2024
Crl. P. 19143 / 2024	413 / 2024

42. The Hon'ble High Court of Allahabad, by an order dated 23.10.2024 in Crl. P. 19143 / 2024 and Crl. P. 19144 / 2024, restrained the Police Authorities from taking any coercive step against the petitioners (Previous Landowners) in relation to the 2nd and 3rd FIRs.

A copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad is annexed herewith and marked as ANNEXURE-26.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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43. Similarly, by an order dated 24.10.2024 in Crl. P. 19146/2024, the Hon'ble High Court of Allahabad restrained the Police Authorities from taking any coercive action against the petitioners (Previous Landowners) in relation to the 1st FIR.

A copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad is annexed herewith and marked as **ANNEXURE-27**.

CONCLUDING REMARKS

44. In view of the above narration of facts, we humbly submit as under:

a. The private land on which trees have been felled stood sold to the Purchaser (Radha Madhav Developers represented by its partners) by 8 separate memoranda of understanding / agreements executed between 16.10.2023-31.07.2024 (copies of which have been attached to the present submission).

b. Thereafter, the Previous Landowners received the sale consideration in its entirety by August 2024. Accordingly, on 04.09.2024, the possession over the private land was handed over to the Purchaser by way of various letters of possession duly acknowledged by the Purchaser [copies of which are attached to the present submission].

c. The Purchaser had deducted the applicable TDS from the sale consideration, and the Previous Landowners had paid advance tax on capital gains in lieu of receipt of the sale consideration (copies of which are attached to the present submission).

d. Therefore, the possession of the said private land, *i.e.*, wherein trees were felled, stood completely transferred to the Purchaser on 04.09.2024.

e. It is well settled that land ownership carries with it a bundle of rights, *viz.* the right to possess, sell, lease, develop, sub-let, occupy etc. The Previous Landowners, post 04.09.2024, had none of these rights over the said land. After 04.09.2024, the Previous Landowners merely had an empty husk of a title as only the ministerial task of execution of sale deeds was left to be carried out. In this connection, reliance is placed on the judgment of the

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Hon'ble Supreme Court in *Rameshwar & Ors v. State of Haryana*. (2022) 17 SCC 1. Relevant extract from the said judgment is quoted below:

> *"42. Landownership typically carries with it a bundle of rights. A landowner has the right to possess, sell, lease, develop, sub-let, occupy etc. ……it is evident that except for the empty husk of a title, the landowner parted with predominant and substantial rights over the property, including possession……"*

It is thus submitted that post 04.09.2024, the Previous Landowners were not the owners of the said land either in fact or in law.

f. Furthermore, it is well settled that revenue records (like *Khatauni*) do not confer title or ownership and are used only for fiscal purposes to recover land revenue.

g. Moreover, the Previous Landowners have no role or involvement in the said felling of trees. On the date of the incident of felling of trees, *i.e.*, 18-19.09.2024, the Previous Landowners were in Kolkata [their city of residence].

h. The Previous Landowners do not know as to who authorized Mr. Shivshankar Agarwal and / or Guru Kripa Tapovan to fell trees on the private land, or construct a colony on the said land, without obtaining requisite permission in accordance with applicable laws as well as the orders of the Hon'ble Supreme Court of India. The Previous Landowners reiterate that they have never interacted with Mr. Shivshankar Agarwal and / or Guru Kripa Tapovan or authorized such persons to access and / or use the private land in any manner whatsoever, either prior to 04.09.2024 or at any time thereafter.

i. Significantly, it is understood that one Mr. Shivshankar Agarwal, ostensibly the owner of Guru Kripa Tapovan, has admitted that he sought to construct a colony named Guru Kripa Tapovan Colony on the private land, in furtherance of which he cleared the trees on the private land.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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45. In view of the foregoing. it is an undisputed fact that at the relevant point of time, the private land was sold, transferred to the Purchaser and the possession of the private land was handed over to the Purchaser on 04.09.2024. Hence, the Previous Landowners were and are not the owners of the private land either in fact or in law.

46. It is also an undisputed position that the Previous Landowners have no involvement whatsoever with respect to the illegal felling of trees on the private land. Therefore, the Previous Landowner cannot be held liable for any act committed on the private land.

47. The Previous Landowners trust that the information and documents provided by way of the present note will be of assistance to the CEC.

48. The Previous Landowners, being law-abiding citizens, endeavor to provide due assistance to the CEC, as and when required.

49. We shall further elucidate the above at the personal hearing.

Sincerely,

[Narayandas Harsha] / [Aakash Bajaj]

(Authorized Representatives of the Previous Landowners)

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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01.12.2024

From:
Chandra Kumar Dhanuka
Karta
Shankar Lal Chandrakumar HUF
14, Loudon Street
Kolkata-700017

To
Member Secretary
Central Empowered Committee ("CEC")
Chanakya Bhawan, Chanakyapuri
Delhi-21

Dear Sir

LETTER OF AUTHORITY

Subject: Enquiry in relation to CEC Report No. 29 of 2024 in Interim Application Nos. 237729 and 237765 of 2024 filed by Shri Ram Autar before the Hon'ble Supreme Court of India in Writ Petition No. 13381 of 1984

We, the above-named persons do hereby authorize Mr Narayan Das Harsha, son of Late Mr Gourishankar Harsha, resident of 28/3, Dwijin Mukherjee Road, Kolkata 700060 and Mr Aakash Bajaj, son of Mr Ashok Bajaj, resident of B1329, Tower 6, Ashiana Upvan, Indirapuram, Ghaziabad 201014, to appear, submit and file required information/details as may be required by your good office in connection with the enquiry relating to the subject report and Interim Applications and any other related proceedings or applications thereto.

Yours faithfully,

Chandra Kumar Dhanuka
Karta
Shankar Lal Chandrakumar HUF

I accept.

N.D. Harsha

I accept.

Aakash Bajaj

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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SARVESHWAR CONSTRUCTIONS

SARVESHWAR CONSTRUCTIONS
ARCHITECTS • ENGINEERS • INTERIOR DESIGNERS
Office: 12A-Moti Manzil, Near Highway Plaza, NH-2, Mathura
Branch Off.: 13-Braj Vilas Market, I.V.R.I. Road, Bareilly
Email: srconstindia@gmail.com, srconstinda@rediffmail.com

Ref. .....

Date 1-12-24

सेवा में,

मेम्बर सैकेटरी,
सी0ई0सी0, चाणक्यपुरी भवन, चाणक्यपुरी,
नई दिल्ली–110021.

विषयः सी0ई0सी0 द्वारा भेजे गये नोटिस (F.No. 1-5/CEC/SC/2020-Pt. XVI / 27-11-2024), एवम् दिनांक 04 दिसम्बर 2024 (समय दोपहर 11:30 बजे), सी0ई0सी0–चाणक्य भवन, चाणक्य पुरी, नई दिल्ली में हुई बैठक के सम्बन्ध में।

श्रीमान् जी,

निवेदन है कि हम चैतन्य प्रकाश त्रिपाठी(प्रौपराइटर सर्वेश्वर कन्सट्क्शन्स) एवं शंकर लाल शर्मा मिलकर मथुरा एवम् बरेली शहर में भवन निर्माण सम्बन्धित नक्शे आदि का कार्य करते हैं। हमारी फर्म के नाम से दिनांक 01 दिसम्बर 2024 को हमें उपरोक्त नोटिस हमारे बरेली के पते पर प्राप्त हुआ। जिसके सम्बन्ध में हमारा पक्ष इस प्रकार है।

मथुरा के बिल्डर शिव शंकर अग्रवाल जी ने दिनांक 13 सितम्बर 2023 को विवादित भूमि का एक सर्वे प्लान हमारे व्हाटसेप नम्बर पर भेजा। जिस पर (G. D. Surveyour (P) Ltd. , email : gdsurveyours08@gmail.com) का नाम सर्वेकर्ता के रुप में लिखा हुआ था।

शिव शंकर जी ने इस सर्वे प्लान के बारे में फोन पर हमसे कहा कि इस ज़मीन पर एक कॉलोनी का नक्शा मथुरा वृन्दावन विकास प्राधिकरण के नियमों के अनुसार बनाकर हमें भेजिये। उपरोक्त सर्वे प्लान में कोई भी पेड़ आदि नहीं दर्शाया गया था। जिसकी प्रतिलिपि (प्रति संख्या–1) साथ में संलग्न है।

इसके पश्चात दिनांक 19–9–23 को हमारी ओर से प्राधिकरण के नियमानुसार एक नक्शा संलग्न (प्रति संख्या–2) बनाकर शिव शंकर जी के व्हाट्सप पर भेज दिया गया।

दिनांक 10 मई 2024 को शिव शंकर जी ने हमारे व्हाटसप पर किसी अन्य के द्वारा बनाया नक्शा(हमारे बनाये हुए नक्शे में परिवर्तन कर) हमें भेजा जो संलग्न (प्रति संख्या–3) है।

इसके पश्चात् दिनांक 10 मई 2024 को ही शिव शंकर जी ने एक और बदला हुए सर्वे प्लान हमें भेजा। जिस पर एक अन्य नये सर्वेयर दिनेश सिंह का नाम तथा फोन नं0 9557374554 लिखा हुआ था। जिसकी संलग्न (प्रति संख्या–4) है।

इसके पश्चात् दिनांक 16 मई 2024 को शिव शंकर जी ने तीसरी बार एक नया सर्वे प्लान हमारे व्हाट्सप पर भेजा। जिसकी संलग्न (प्रति संख्या–5) है। किन्तु इस सर्वे के सम्बन्ध में हमसे कोई चर्चा फोन अथवा मौखिक नहीं की।

इसके पश्चात् दिनांक 10 जून 2024 को शिव शंकर जी ने संलग्न प्रति संख्या–3 को पुनः हमारे व्हाट्सप पर भेजा, और कहा कि इस नक्शे के अनुरुप आप हमें पुनः नक्शा बदलकर भेजें। तब हमने अपने नक्शे प्रति संख्या–2 में उनके द्वारा कराये गये परिवर्तन करके भेज

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

Chaitanya Prakash Tripathi

Sarveshwar Construction

क्रमशः पृष्ठ – 2

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SARVESHWAR CONSTRUCTIONS

SARVESHWAR CONSTRUCTIONS
ARCHITECTS • ENGINEERS • INTERIOR DESIGNERS
Office: 12A-Moti Manzil, Near Highway Plaza, NH-2, Mathura
Branch Off.: 13-Braj Vilas Market, I.V.R.I. Road, Bareilly
Email: srconstindia@gmail.com, srconstinda@rediffmail.com

Ref. .....

Date .....

दिये। जोकि दिनॉक 20 जून 2024 को हमारे व्हाट्सप से शिव शंकर जी को मेजा गया। संलग्न (प्रति संख्या–6) है

शिव शंकर जी ने कहा कि संलग्न सं0–6 वाले प्लान को कलर करके मेज दीजिये। जोकि दिनांक 01 अगस्त 2024 को हमने उन्हें व्हाट्सप पर भेजा।

इसके पश्चात् कोई भी चर्चा इस विषय में शिव शंकर जी से आज तक नहीं हुई। दिनांक 4 दिसम्बर 2024 के दिन चाणक्य भवन, दिल्ली में हुई सी0ई0सी0 की बैठक में हमसे पूछा गया कि हमें हमारे द्वारा बनाये नक्शे के बदलें में कितनी धनराशि तय हुई। इसके उत्तर में हमारा कहना है कि हमारा आज तक ना तो विवादित स्थल पर जाना हुआ और नाही इस आरम्भिक कार्य के लिए कोई शुल्क शिव शंकर जी से निर्धारित हो पाया। क्योंकि उसके बाद इस बारे में शिव शंकर जी से इस सम्बन्ध में बात ही नहीं हो पायी।

हम यह निर्धारित ही नहीं कर पाये कि उपरोक्त नक्शों में हमें कोई कार्य आगे करना है अथवा शिव शंकर जी ने किसी और को इस कार्य के लिए फाइनल कर दिया है। हमारे द्वारा किये गये अभी तक के कार्य का शुल्क लगभग रुपये पन्द्रह हजार 15000/– बनता है।

उपरोक्त समस्त सूचनायें हमने अपने संज्ञान में ईश्वर को साक्षी मानकर पूर्ण सत्य दी हैं। किन्तु फिर भी किसी दिनांक आदि में होने वाली गलती की सम्भावना को ना रहने देने के उद्देश्य से हमारे और शिव शंकर जी के बीच हुई व्हाट्सप चर्चा की सॉफ्ट कॉपी हम सी0ई0सी0 को उपलब्ध करा रहे है। कहीं भविष्य में मोबाइल से हमारा रिकॉर्ड नष्ट ना हो जाये। यह सभी साक्ष्य हमने वन विभाग में भी दे दिये है।

ईश्वर हमारी सहायता करें।

धन्यवाद

दिनांक : 06 दिसम्बर 2024

प्रार्थी

Chaitanya Prakash Tripathi

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032022
Expiry Date
31-05-2027
GOVERNMENT OF INDIA

चैतन्य प्रकाश त्रिपाठी(प्रौपराइटर)/शंकर लाल शर्मा

(सर्वेश्वर कन्सट्क्शनस)

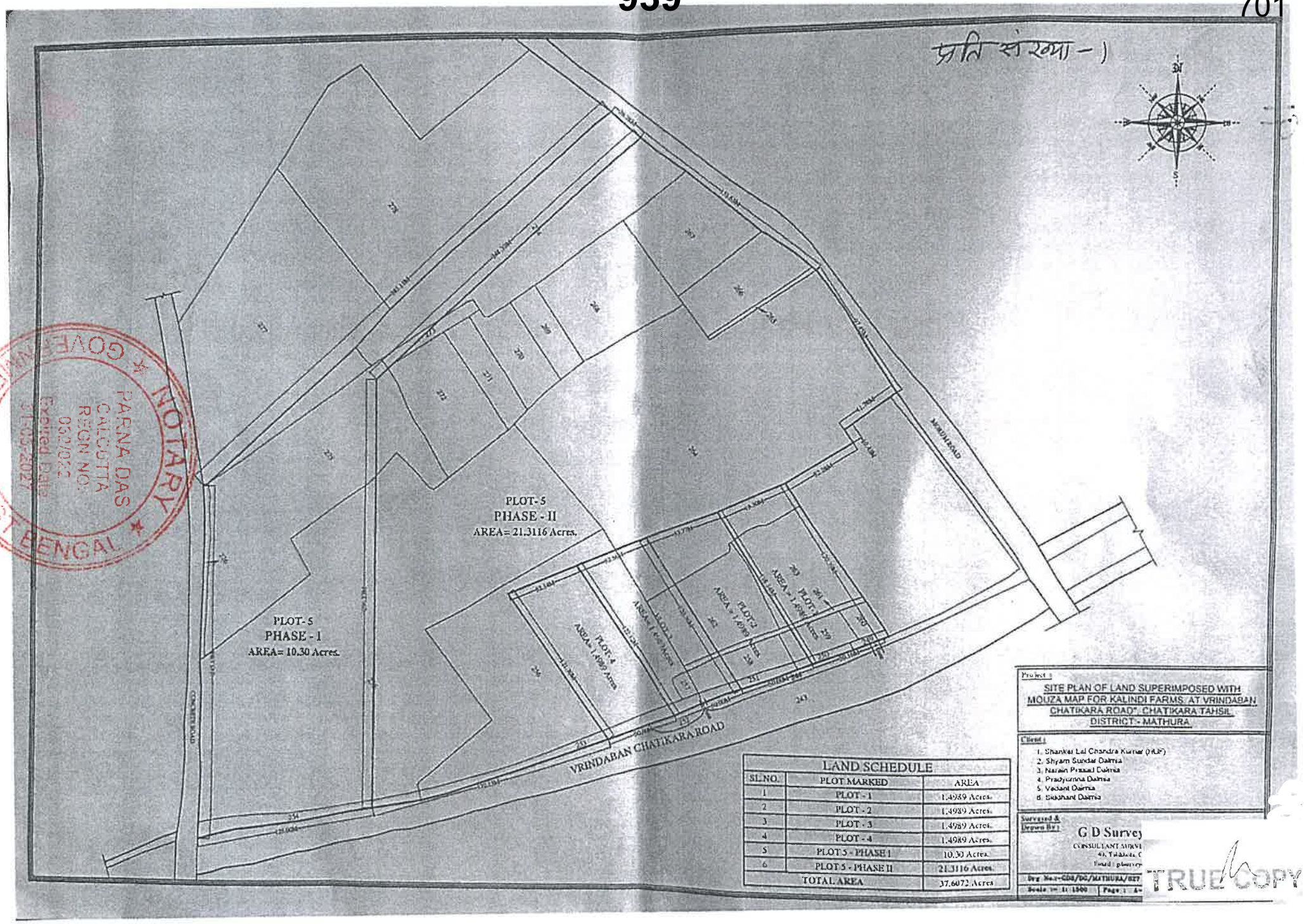
12–ए, मोती मन्जिल, कृष्णानगर, मथुरा।

13–बृज विलास मार्केट, निकट थाना इज्जतनगर, बरेली।

फोन 9368009998, 9917463983.

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प्रति संख्या - 1



LAND SCHEDULE		
SL.NO.	PLOT MARKED	AREA
1	PLOT - 1	1.4989 Acres.
2	PLOT - 2	1.4989 Acres.
3	PLOT - 3	1.4989 Acres.
4	PLOT - 4	1.4989 Acres.
5	PLOT 5 - PHASE I	10.30 Acres.
6	PLOT 5 - PHASE II	21.3116 Acres.
TOTAL AREA		37.6072 Acres

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS AT VRINDABAN CHATIKARA ROAD", CHATIKARA TAHSIL DISTRICT:- MATHURA.

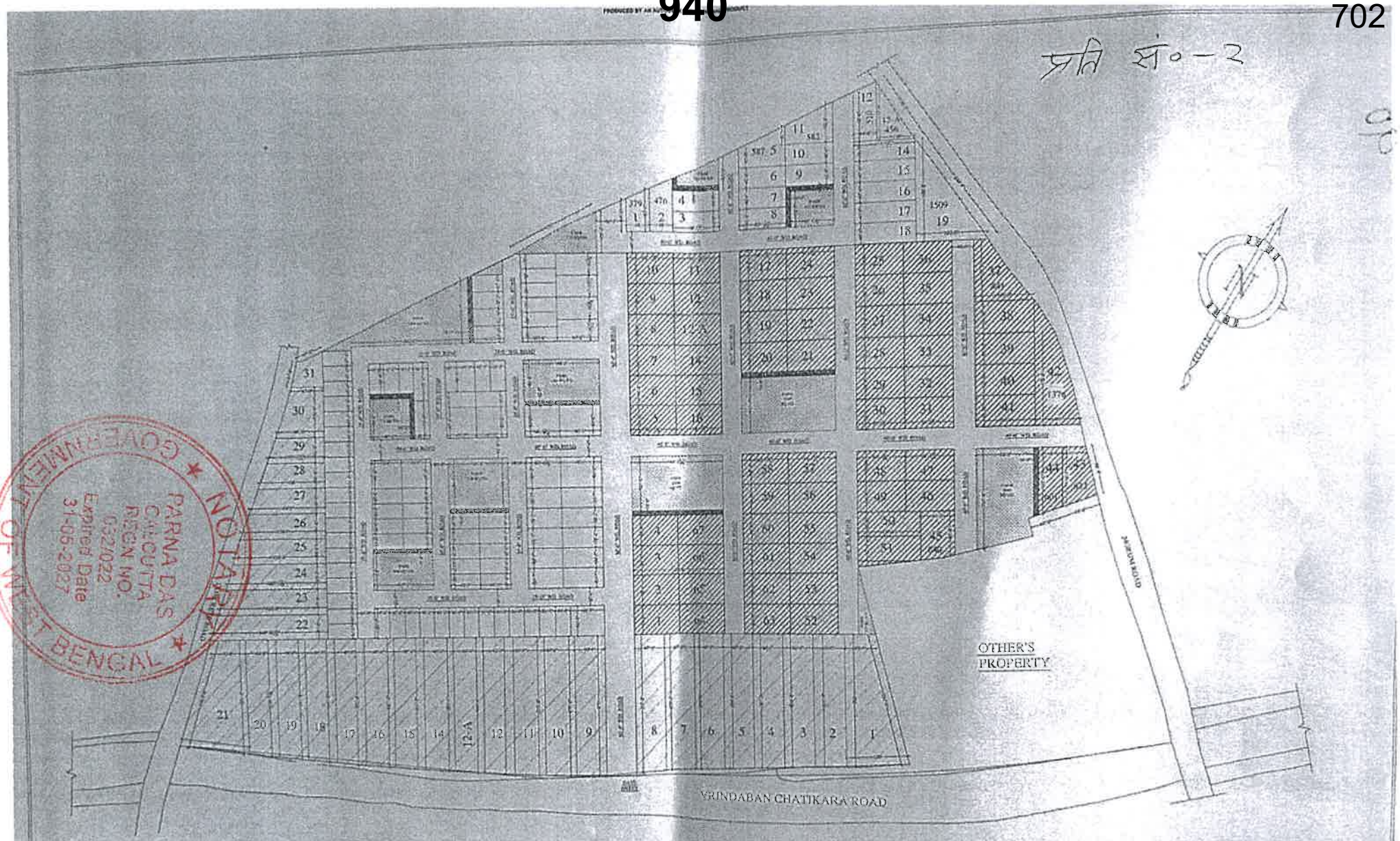
Client :
1. Shanker Lal Chandra Kumar (HUF)
2. Shyam Sundar Dalmia
3. Narain Prasad Dalmia
4. Pradyumna Dalmia
5. Vasant Dalmia
6. Bakshant Dalmia

Surveyed & Drawn By :
G D Survey
CONSULTANT SURVE
40, Tollygunj, C
Email : gdsurv

Drg No.:-GDS/DG/MATHURA/027
Scale :- 1: 1500 | Page : 1

GOVERNMENT OF WEST BENGAL
NOTARY
PARNA DAS
CALCUTTA
REGN NO:
Expired Date
31-03-2021

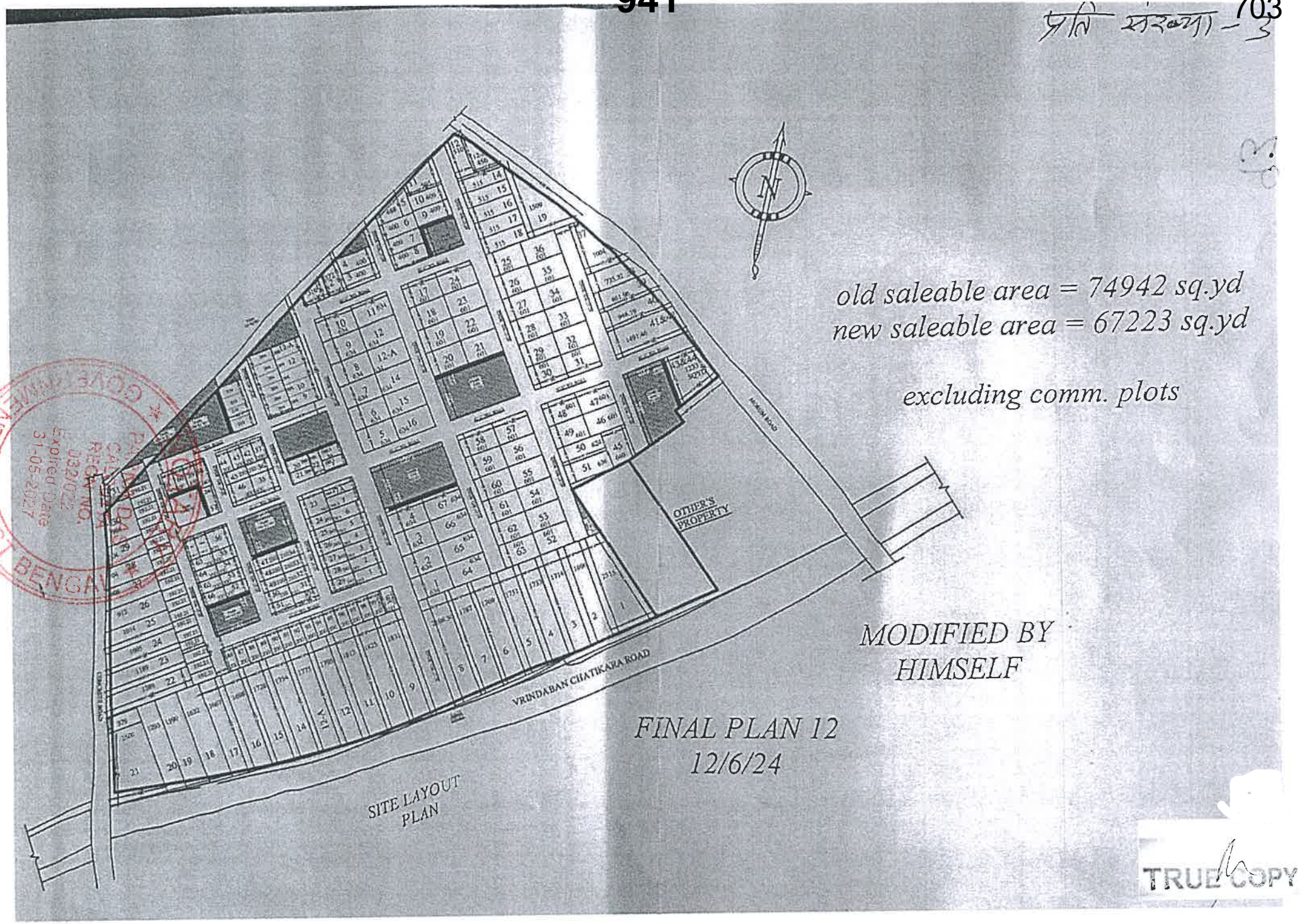
TRUE COPY



PROJECT	DWG. TITLE	DATE	NORTH	DESIGN BY
PROPOSED SITE LAYOUT PLAN FOR Mr.---------- AT VRINDAVAN	SITE LAYOUT PLAN	19-09-23		SHRI SARVESHWER CONSTRUCTIONS 12A-Moti Mandi, Krishna Nagar, N-1-2 Mathura 13, Bajaj Dress Market, Near Triveni Izzatnagar, Bareilly cell: 9917485963, 7017378733 E-mail :

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प्रति संख्या - 3



old saleable area = 74942 sq.yd
new saleable area = 67223 sq.yd

excluding comm. plots

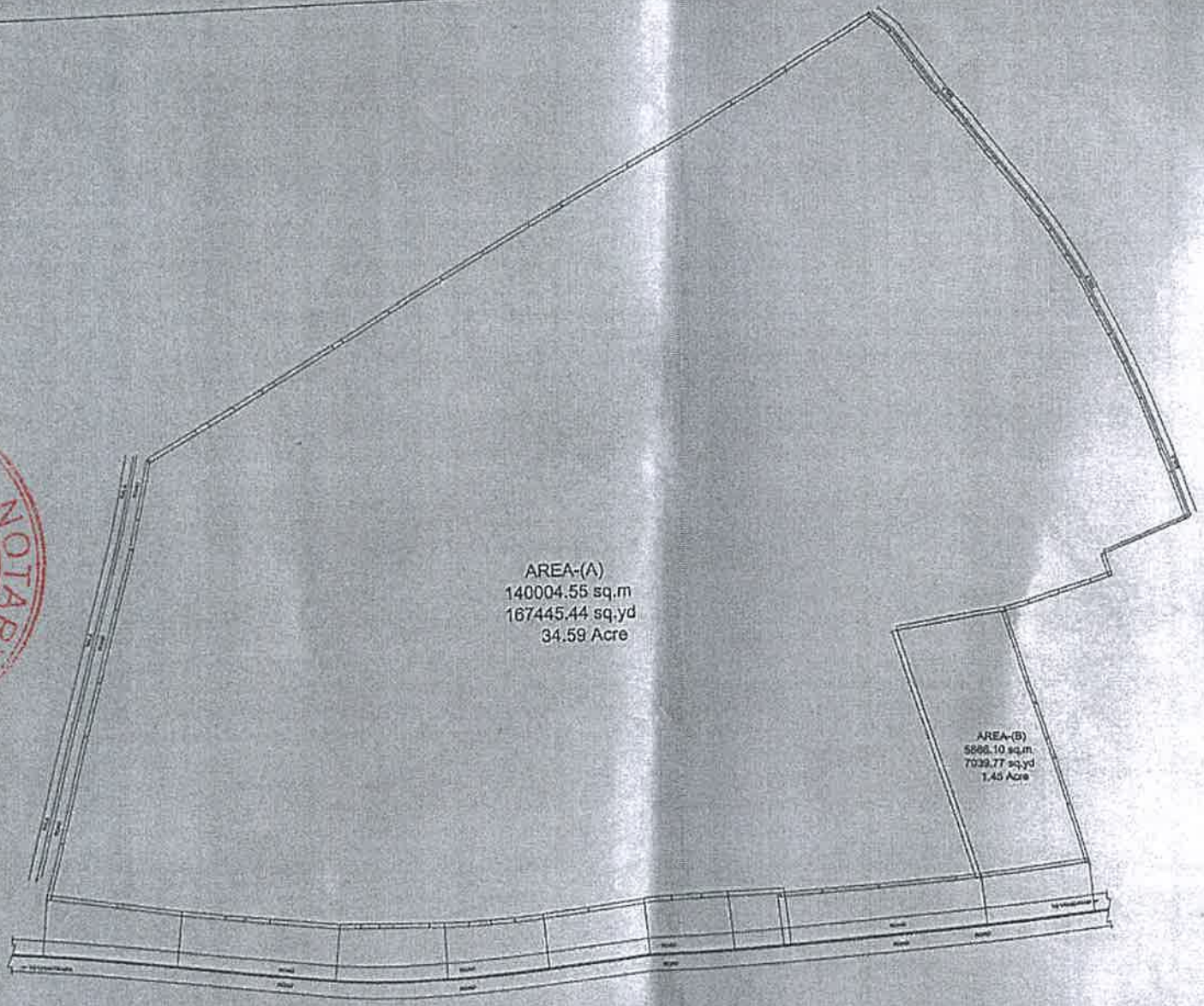
MODIFIED BY HIMSELF

FINAL PLAN 12
12/6/24

GOVERNMENT OF WEST BENGAL
Expired Date 31-05-2027

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प्रति संख्या -4

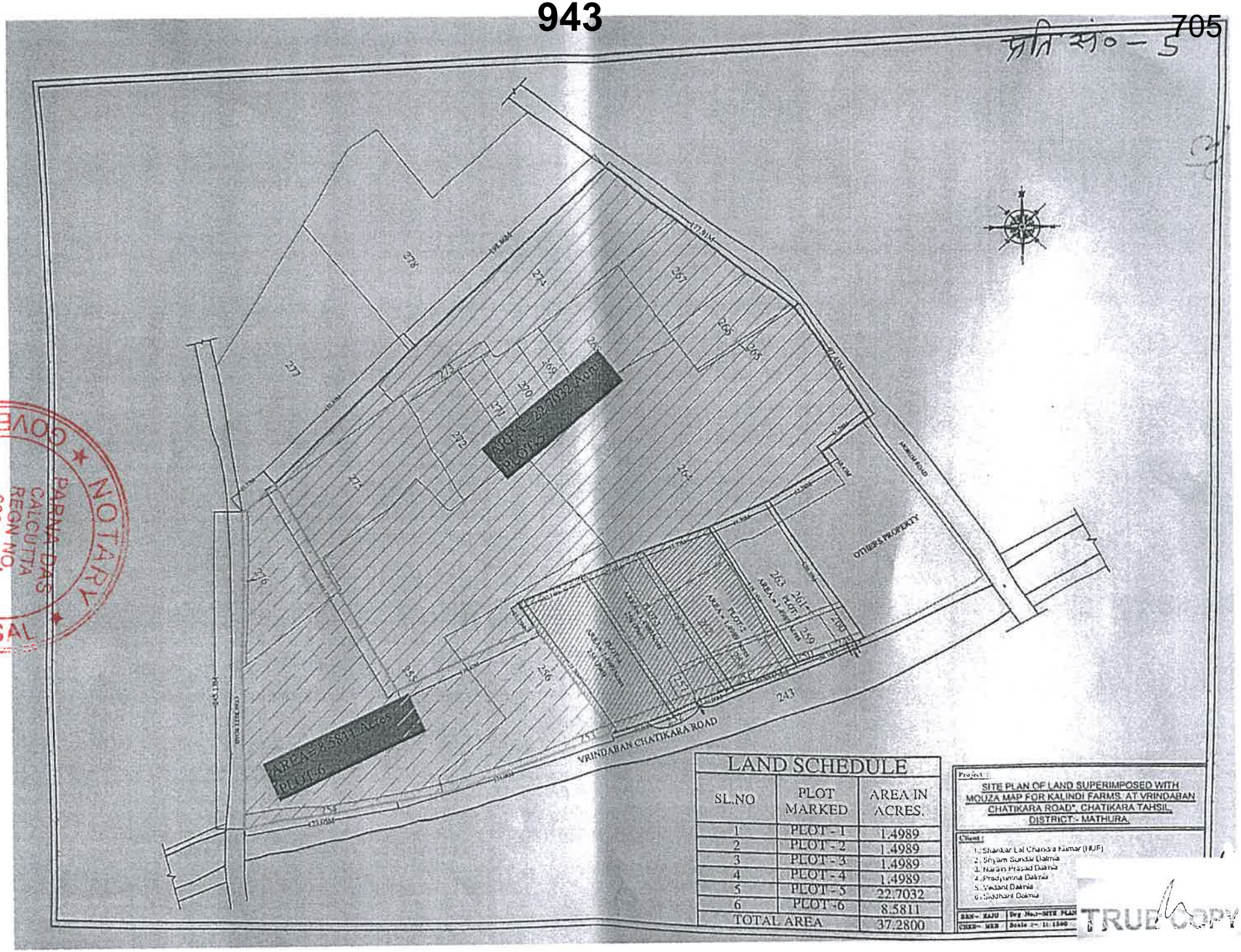


APPLICANT:-	NORTH:-	TOTAL LAND AREA :-	SURVEY BY:-
SHRI..... Ji AT VRINDAVAN ROAD CHHATIKARARA	N	145890.65 sq.m 174485.22 sq.yd 36.05 Acre	DIN

NOTARY
PARNA DAS
CALCUTTA
REGN. NO.
Expired Date
31-05-2024
GOVERNMENT OF WEST BENGAL

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प्रति सं० - 5



LAND SCHEDULE		
SL.NO	PLOT MARKED	AREA IN ACRES.
1	PLOT - 1	1.4989
2	PLOT - 2	1.4989
3	PLOT - 3	1.4989
4	PLOT - 4	1.4989
5	PLOT - 5	22.7032
6	PLOT -6	8.5811
TOTAL AREA		37.2800

Project :
SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS, AT VRINDABAN CHATIKARA ROAD*, CHATIKARA TAHSIL, DISTRICT:- MATHURA.

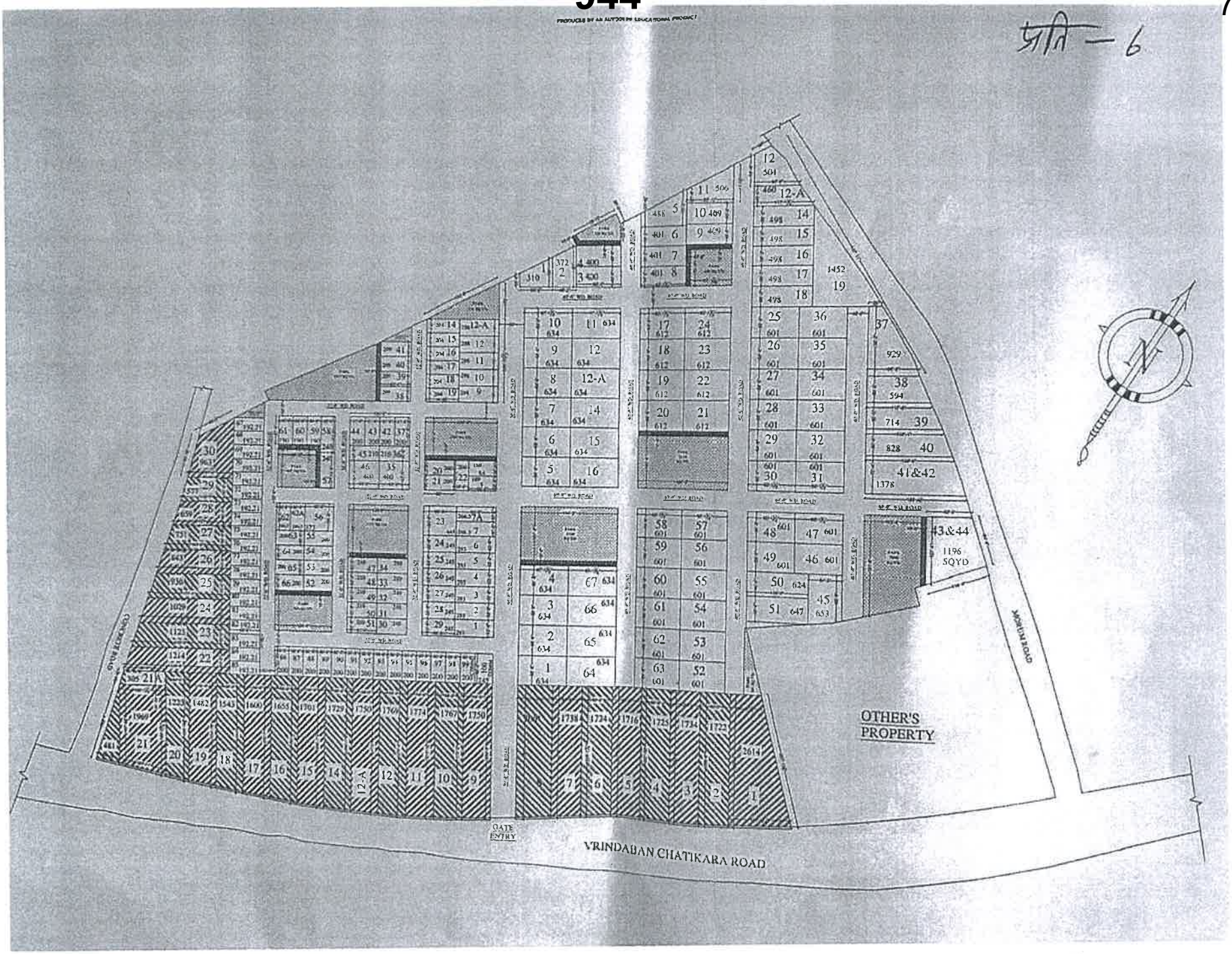
Client :
1. Shankar Lal Chandra Kumar (HUF)
2. Shyam Sundar Dalmia
3. Narain Prasad Dalmia
4. Pradyumna Dalmia
5. Vedant Dalmia
6. Siddhant Dalmia

DRN:- RAJU | Dwg. No.:-SITE PLAN
CHKD:- MKB | Scale :- 1:1500

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/2022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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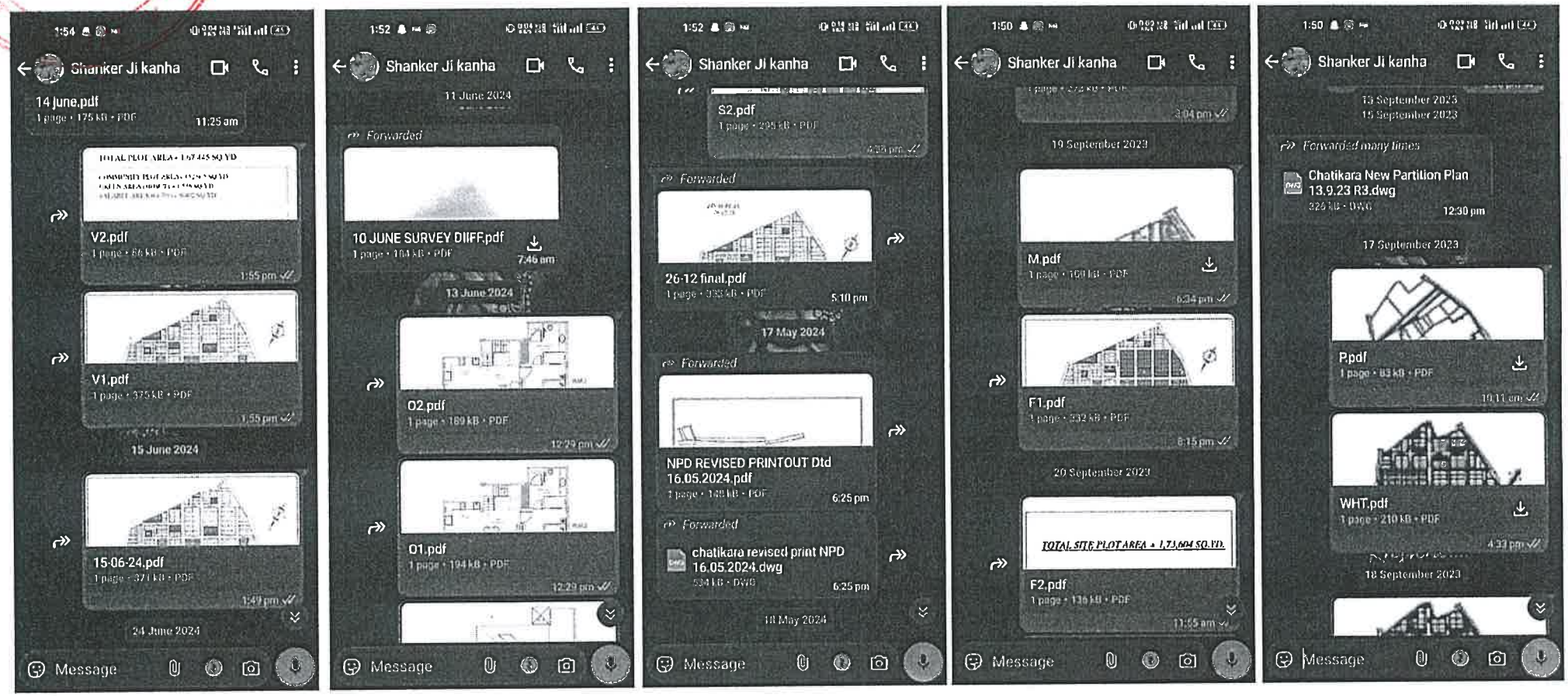
प्रति – 6



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GOVERNMENT OF WEST BENGAL NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-03-2027

बिल्डर शिव शंकर अग्रवाल जी की फोन नं० 9897550911 के साथ
सर्वेश्वर कन्सट्क्शन्स के फोन नं० 9917463983 से हुई व्हाटसेप चर्चा



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ANNEXURE-G

ITEM NO.62 COURT NO.5 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE

(1) REPORT NO. 17/2024 SUBMITTED BY CENTRAL EMPOWERED COMMITTEE
(2) IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)
(3) IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)
(4) IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)
(5) IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMTION ON B/O DR. SHARD GUPTA)
(6) IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED.
"ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.
PETITIONER-IN-PERSON
MR. A.D.N. RAO, SR. ADVOCATE (A.C.)
MR. AMRISH KUMAR,
MR. M.K. MARORIA,
MR. G.S. MAKKER,
MR. VIJAY PANJWANI,
MR. ANKIT GOEL,

M/S. M. V. KINI AND ASSOCIATES,
MR. SHANTANU KRISHNA,
MR. KAMLENDRA MISHRA,
MR. GUNTUR PRAMOD KUMAR,
MR. LAKSHMI RAMAN SINGH,
MR. L. R. SINGH,
MR. VIVEK NARAYAN SHARMA
MR. M. K. MARORIA,
MR. CHITRANSHUL A. SINHA,
MR. SAURABH MISHRA,
MR. PUSHKAR SHARMA,

MR. MANOJ K. MISHRA,

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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MS. SUPRIYA JUNEJA,
MR. N. L. GANAPATHI,
MR. KAMLENDRA MISHRA,
MR. AJIT SHARMA,
MR. ANSUL GUPTA)

Date : 16-12-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE MANMOHAN

Mr. A.D.N.Rao,Sr.Adv.(Amicus Curiae)

For the parties:

Ms. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli,Sr. Adv.
Ms. Shivika Mehra, Adv.
Mr. Aaditya Dixit, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. Gaurang Bhushan, Adv.
Dr. N. Visakamurthy, AOR
Mr. Mukesh Kumar Maroria, AOR
Ms. Astha Singh, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Sarthak Karol, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Nithin Chowdary Pavuluri, Adv.
Mr. Poornima Singh, Adv.
Mr. Kamlendra Mishra, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Neetica Sharma, Adv.
Ms. Saloni Jagga, Adv.
Mr. Tavinder Sidhu, Adv.
For M/S. M. V. Kini & Associates, AOR

Mr. Pinaki Mishra, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Sarthak Chaturvedi, Adv.
Mr. Vaibhav Maheshwari, Adv.
Mr. Nikhil Avana, Adv.



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Ms. Pallavi, Adv.
Mr. Shivam Shorewala, Adv.
Mr. M. A. Karthik, Adv.
Ms. Ninni Susan Thomas, Adv.
Mr. Maitreya Subramaniam, Adv.
Ms. Pallak Bhagat, Adv.
Ms. Rakshita Bhargava, Adv.

Mr. S.Wasim A.Qadri,Sr.Adv.
Mr. Saahil Gupta,Adv.
Mr. Saeed Qadri,Adv.
Mr. Lakshmi Raman Singh, AOR

Mr. B K Shukla, Adv.
Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Rakesh Chander, Adv.

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

Petitioner-in-person

Applicant-in-person

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Gurmeet Singh Makker, AOR

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. P. K. Manohar, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR



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Mr. Badri Prasad Singh, AOR

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M. Sharma, Adv.
Ms. Apoorva Chauhan, Adv.
Ms. Surbhi Sharma, Adv.

M/S. Lawyer S Knit & Co, AOR

Mrs. Rachana Joshi Issar, AOR

Mr. Kishan Chand Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Siddhant Sahay, Adv.
Mr. Ashwini Kumar, Adv.
Mr. E. C. Agrawala, AOR

Dr. Mrs. Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR
Mr. Rohit Gupta, Adv.
Mr. Rahul Tyagi, Adv.

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Sudhir Kulshreshtha, AOR

M/S. Meharia & Company, AOR

Mr. Ankit Goel, AOR

Mr. Prashant, AOR
Mr. Vagish Yadav, Adv.

Mr. Shantanu Krishna, AOR

Mr. Abhijit Banerjee, AOR
Mr. Shanto Mukherjee, Adv.

Ms. Shweta Sharma, AOR
Mr. Diggaj Pathak, Adv.
Ms. Vaibhavi Pathak, Adv.

NOTARY ★ GOVERNMENT OF WEST BENGAL ★
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
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Mr. Abhinav Agrawal, AOR

Mr. Rajeev Kumar Dubey, Adv.
Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Mithilesh Kumar Mishra, Adv.
Mr. Bheem Pratap Singh, Adv.
Ms. Vuzmal Nehru, Adv.

Mr. Satya Kam Sharma , AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta, AOR
Mr. Rishabh Darira, Adv.
Mr. Aditya Tainguriya, Adv.

Ms. Anju Thomas, AOR
Ms. Ripul Swati Kumari, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. N. L. Ganapathi, AOR
Ms. Rini V. Tigga, Adv.
Mr. Amogh S. Rao, Adv.

Mr. Nishit Agrawal, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR

Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Ms. Ekta Kalra, Adv.
Ms. Lakshmi, Adv.
Mr. Jitendra Khurana, Adv.
Mr. Gursheen Kaur, Adv.
Mr. S.K.Mehta, Adv.
Mr. Virender Kumar, Adv.
Ms. Garima Kumar, Adv.
Mr. Deepender Kumar Pathak, Adv.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Mr. Shishir Deshpande, AOR

Mr. Zoheb Hossain, AOR

Mr. Shantanu Bansal, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Jogy Scaria, AOR

Ms. Prerna Singh, Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Arunabha Ganguli, Adv.
Mr. Keshav Singh, Adv.

Mr. Sunny Choudhary, AOR

Mr. Amrish Kumar, AOR

Mr. Veevak Goel, Adv.
Mr. Adarsh Tripathi, AOR

Mr. Ashutosh Dubey, AOR
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. H.B. Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Manish Dhingra, Adv.
Mrs. Sona Khan, Adv.
Mr. Sumant Akram Khan, Adv.
Mr. Rajendra Anbhule, Adv.

Mr. Vivek Narayan Sharma, AOR
Ms. Shruti Priya Mishra, Adv.
Ms. Mahima Bhardwaj Kaluch, Adv.
Mr. Dinesh Sharma, Adv.
Mr. Rajeev Kumar Jha, Adv.

Mr. Ankur Prakash, AOR

Mr. Rochak Kharbanda, Adv.
Dr. Raj Kumar Jain, Adv.
Dr. O P Kharbanda, Adv.
Mr. Vishal Arun Mishra, AOR

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

Ms. Aparna Bhat, AOR

Mr. Gaurav Goel, AOR

Ms. Rajkumari Banju, AOR

Mr. Gaurav Agrawal, AOR

Mr. Saksham Maheshwari , AOR

Mr. Ajay Agarwal, A.A.G.
Mr. Pushkar Sharma, AOR

Mr. Vivek Pathak, Adv.
Mr. Yuvraj Chhabra, Adv.
Mr. Lokendra Kumar, Adv.
Mr. Navneet Kansal, Adv.
Dr. Ravinder Kumar Singh, Adv.
Ms. Mohini Kumari, Adv.
Mr. Praveen Swarup, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Sanjeev Kumar Choudhary, Adv.
Mrs. Shradha Choudhary, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR

UPON hearing the counsel the Court made the following

O R D E R

REPORT NO. 34/2024 SUBMITTED BY CENTRAL EMPOWERED COMMITTEE

IN RE: AGRA METRO RAIL PROJECT

1. The Central Empowered Committee (CEC) has recorded that compliance with all the conditions incorporated in the order dated 14th July, 2020 has been made by the Agra Metro Rail Project. Hence, no further directions are required to be issued.

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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IN RE: RAIL VIKAS NIGAM LIMITED PROJECT

2. We have perused the report concerning compliance with the order dated 13th May, 2022 by Rail Vikas Nigam Limited. The project was of third rail line between Mathura and Jhansi. Now, the CEC has reported a complete compliance with all the conditions including condition of planting 50,940 saplings. Therefore, we vacate the order dated 14th October, 2024 by which the work of third rail line between Mathura and Jhansi was stopped.

IN RE: YOGIRAJ SARKAR GODADI WALE TRUST PROJECT

3. We have perused the compliance of the order dated 31st October, 2022. The CEC has reported compliance with all the conditions in the order dated 31st October, 2022. Hence, no direction is required to be issued in this behalf.

IN RE: REMAINING PROJECTS

4. We grant time to the CEC to submit a detailed report regarding 13 remaining projects. Time is granted till 17th March, 2025 to submit a report which will be considered on 21st March, 2025.



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IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)

5. As regards this application, the learned amicus curiae will look into the compliance report filed by the State of Uttar Pradesh. We will consider the compliance whenever the main petition is listed in January, 2025 i.e. on 24th January, 2025.

IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

6. The learned Additional Solicitor General stated that in all probability, the NEERI will be able to come out with the sectoral guidelines in January, 2025.

7. List on 24th January, 2025 at the end of the cause list.

IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

8. In view of what is stated in Report No.35 of 2024, issue notice of contempt to Mr. Shankar Agarwal alias Shiv Shankar Agarwal s/o Sri Rewati Prasad Agarwal r/o Mayur Vihar, Bharatpur Road, Mathura, Uttar Pradesh returnable on 24th January, 2025.

9. The notice be forwarded to the Superintendent of Police, District Mathura, Uttar Pradesh for effecting service on the said Mr. Shankar Agarwal.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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10. We have perused the conclusions and recommendations of the CEC. We direct the Forest Department to take action in terms of the recommendations in clauses (b), (c), (f) and (g) of paragraph 14 of the report of the CEC. Before the next date, a compliance shall be filed by the Forest Department of the State of Uttar Pradesh. As regards clause (d) of paragraph 14, we direct the Forest Department to close the entry path referred to therein.

11. We also make it clear that even if the Forest Department plants trees in terms of clause (f) of paragraph 14 of the recommendations, that will not absolve the owners of the land and/or persons who are responsible for felling of the trees from taking legal action as well as from requirement of planting trees by way of afforestation.

12. For considering the compliance by the State of Uttar Pradesh and its Forest Department, list on 24th January, 2025 at the end of the cause list.

13. We also make it clear that *status quo* in all respects in respect of the property shall be maintained till further orders.

14. For the time being, the personal presence of the persons to whom the contempt notice is issued (except Mr. Shankar Agarwal) is dispensed with.

15. This order of *status quo* will not come in the way

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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of the Forest Department of the State of Uttar Pradesh in implementing the directions contained in this order.

16. We also direct that the notice of the application be issued to Mathura Vrindavan Development Authority only with a view to ensure that the recommendations of the CEC in Report No.35 of 2024 are complied with by the Development Authority.

REPORT NO. 33 OF 2024 IN IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMTION ON B/O DR. SHARD GUPTA)

17. We direct the Forest Department of the State of Uttar Pradesh to implement the recommendations in clauses (a), (b) and (c) of paragraph 16. The Agra Development Authority shall ensure that the recommendations in terms of clause (d) of paragraph 16 are scrupulously implemented on the site. The Agra Development Authority shall constitute a team of the officials to make frequent visits to the sites to ensure that no constructions activity commences.

18. The report shall be submitted by the State of Uttar Pradesh and the Agra Development Authority before 22nd January, 2025. Compliance will be considered on 24th January, 2025. We direct the Forest Department of the State of Uttar Pradesh to seize the entire timber of illegally felled trees and shall be disposed of in accordance with law.

NOTARY GOVERNMENT OF WEST BENGAL PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

19. The learned Additional Solicitor General appearing for the State of Uttar Pradesh seeks time to file an affidavit dealing with the recommendations of the CEC in Report No.32 of 2024. The affidavit to be filed within a period of three weeks which will be considered by this Court on 24th January, 2025.

20. Till that time, felling of trees shall not be undertaken.

21. Only for the purposes of passing an order for conducting a tree census, this petition shall be listed on 18th December, 2024.

22. Interlocutory Applications and other matters arising out of this petition ordered to be listed on different dates in January, 2025 shall be listed on 24th January, 2025 at the end of the cause list. To that extent, the earlier orders stand modified.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

NOTARY
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REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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उद्धरण खतौनी

ANNEXURE-H

उद्धरण क्रमांक : 12429420220215

ग्राम क्रमांक : 124294 ग्राम का नाम / परगना : छटीकरा(वृन्दावन) तहसील : सदर जनपद : मथुरा फसली वर्ष : 1429-1434 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों केअधिकार में हो।							
00254	मैसर्स डालमियाएड.सन्स 10/4 / बी0 ला0लाजपतराय सरानी / कलकत्ता 6000020 श्यामसुन्दर डालमिया / श्रीरघुनन्दन प्रसादडालमिया / नि02/3वेस्टरोड कोलकाता श्रीमूलचन्द्र डालमिया / श्रीरघुनन्दन प्रसाद / श्रीनारायण प्रसाद डालमिया / श्रीरघुनन्दन प्रसाद / एच0यू0एफ0	1411फ0 1411फ0	259 263	0.0950 0.3580		1426फ व.आदेश श्रीमान तहसीलदार न्यायिक मथुरा के वाद सं0 310 TMJ ता फै 11.09.18 के अनुसार ग्राम छटीकरा के खाता सं0 107 व 242 व 243 व 244 व 246 व 247 व 248 व 249 व 253 व 254 व 255 व 256 पर दर्ज वसीयतकर्ता मृतक खातेदार स्व0 रघुनन्दन प्रसाद डालमिया पुत्र स्व0 मूलचन्द डालमिया नि0 2/3 शरत बोस रोड कलकत्ता का नाम यथोचित भाग से निरस्त करके वसीयत ग्रहीता श्री प्रद्युम्न डालमिया पुत्र मधुसुदन डालमिया रकबा 1.96375हे0 व श्री वेदान्त डालमिया व श्री सिद्धान्त डालमिया व श्री निशान्त डालमिया पुत्रगण सूर्यकान्त डालमिया रकबा 1.96375हे0 नि0गण 2/3 शरत वोस रोड कलकत्ता का नाम बजरिये पंजीकृत वसीयत दिनांक 20.11.1999 तथा मा0 उच्च न्यायालय कलकत्ता के प्रोवेट संख्या 199/2000 दिनांक 17.07.2000 के आधार पर दर्ज हो व श्री श्यामसुन्दर डालमिया व श्री नारायण प्रसाद डालमिया पुत्रगण स्व0 रघुनन्दन प्रसाद डालमिया रकबा 3.9275हे0 पर यथास्थिति दर्ज रहेगा ह र को 11.09.18 ..... 25.09.18	
			2	0.4530	₹ 10.85	1	0

कुल गाटे- दो कुल क्षेत्रफल- शून्य दशमलव चार पाँच तीन शून्य (हेक्टेयर) कुल भू-राजस्व - एक शून्य दशमलव आठ पाँच रुपये

Data Digitally Signed by: SATYENDRA SINGH RAGHAV

उपरोक्त उद्धरण खतौनी का वेरीफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।

सक्षम अधिकारी: SATYENDRA SINGH RAGHAV
तहसील: सदर जनपद: मथुरा
दिनांक एवं समय: 04-02-2022 02:25:34
यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाट हस्ताक्षरित है।

खतौनी प्रतिलिपि सं0 0
तहसील सदर, मथुरा

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GOVERNMENT OF WEST BENGAL NOTARY SUCHANA DAS Expired Date 31-05-2027 Regn. No. 03/2022

Quotes Khatauni

Quotation No. 12429420220215

Village No. 124294 **Village Name/Pargana:** Chhatikara (Vrindavan) Tehsil: Sadar **District:** Mathura
Crop Year: 1429 – 1434 **Part:** 1

Account/ Khatauni S.No.	Name of Account Holder Name/ Father, Husband, Guardian Name/residence place	Year of Commen-cement of land rights	Khasra Number of each Gaata of account	Area of each Gaata (Hec)	Rent and revenue payable by the account holder	Orders regarding the change or their summary with number and date and designation of the officer giving the permission	Comment
1	2	3	4	5	6	7-12	13
Category: 1-A /Land which is in the possession of transferable land holders							
00254	M/S Dalmia & sons 10/4/B.La. Lajpat Rai Sarani / Calcutta 6000020 Shyamsundar Dalmia / Sri Raghunandan Parsad Dalmia/ residence 2/3 West Road Kolkata Sri Mulchand Dalmia/ Sri Raghunandan Parsad / Shrinarayan Parsad Dalmia / shri Raghunandan Parsad H.U.F.	1411F 1411F	259 263	0.0950 0.3580		1426F and after order of Mr. Tehsildaar Judicial Mathura as per No. 310 TMJ 11.09.18 on Account No. 107,242,243,244,246,247, 248,249,253 254 255, and 256 perpetrator deceased famer Late Raghunandan Parsad Dalmia son of Late Mulchand Dalmia, resident of 2/3 condition Bose Road, Calcutta, bequeathed by properly deleted the names of Shri Pradyumna Dalmia son of Shri Madhusudan Dalmia Siddhanta	

NOTARY BARNA DAS CALCUTTA REGN. NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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						Dalmia and Shri Nishant Dalmia Sons of Surykant Dalmia Rakba 1.96375 hectare Registration 2/3 Condition Vos Road Calcutta Name Bajariye will Registered on dated 20.11.1999 Provet No. 199/20 of Hon'ble High Court Calcutta on the basis of shyamsundar Dalmia and Shri Narayan Prasad Dalmia Sons of late Raghunandan Prasad Dalmia Park will remain on 3.9275 hectares as it is 11.09.2018 ..... 25/09/2018	
			2	0.4530	10.85	1	

Total Gaata: 2 **Total area:** zero decimal four five three zero (hectares) **Total Land revenue:** Rs. One Zero Eight Five

Data Digitally Signed by: SATYENDRA SINGH RAGHAV Verification of the above quoted Khatauni can be done by visiting the website https://upbhulekh.gov.in	**Competent Officer:** SATYENDRA SINGH RAGHAV **Tehsil:** Sadar **District:** Mathura **Date And Time:** 04-02-2022 02:25:24 This extract has been generated by Khatauni Electronic Delivery System and the data is digitally sign is signed

NOTARY PARTHA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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INCOME TAX DEPARTMENT

Challan Receipt

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Income Tax Department, Government of India

ITNS No. : 280

PAN	:	AFSPD6333E
Name	:	NARAIN PRASAD DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 5,00,00,000
Amount (in words)	:	Rupees Five Crore Only
CIN	:	24091200209328HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425624493100
Date of Deposit	:	12-Sep-2024
BSR code	:	0510002
Challan No	:	37503
Tender Date	:	12/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 5,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 5,00,00,000
	Total (In Words)	Rupees Five Crore Only

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Income Tax Department, Government of India

Challan Receipt

ITNS No : 280

PAN	:	AAMHS3207F
Name	:	SHANKARLAL CHANDRAKUMAR (HUF)
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 9,00,00,000
Amount (in words)	:	Rupees Nine Crore Only
CIN	:	24091100022770HDFC
Mode of Payment	:	Pay at Bank Counter
Bank Name	:	HDFC Bank
Bank Reference Number	:	02425724538532
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	41397
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 9,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 9,00,00,000
	Total (In Words)	Rupees Nine Crore Only

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Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	:	AAAJE1479R
Name	:	ESTATE OF LATE SHYAM SUNDAR DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 4,35,00,000
Amount (in words)	:	Rupees Four Crore Thirty Five Lakh Only
CIN	:	24091200027204HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2425724522756
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	12284
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 4,35,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 4,35,00,000
	Total (A+B+C+D+E+F)	
	Total (In Words)	Rupees Four Crore Thirty Five Lakh Only

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Income Tax Department, Government of India

Challan Receipt

ITNS No. : 280

PAN	: AJUPD3553A
Name	: SIDDHANT DALMIA
Assessment Year	: 2025-26
Financial Year	: 2024-25
Major Head	: Income Tax (Other than Companies) (0021)*
Minor Head	: Advance Tax (100)
Amount (in Rs.)	: ₹ 35,50,000
Amount (in words)	: Rupees Thirty Five Lakh Fifty Thousand Only
CIN	: 24091300426939HDFC
Mode of Payment	: Net Banking
Bank Name	: HDFC Bank
Bank Reference Number	: Y2425724593362
Date of Deposit	: 13-Sep-2024
BSR code	: 0510002
Challan No	: 90655
Tender Date	: 13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 35,50,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 35,50,000
	Total (In Words)	Rupees Thirty Five Lakh Fifty Thousand Only

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Challan Receipt

ITNS No. : 280

PAN	: AJUPD3548D
Name	: VEDANT DALMIA
Assessment Year	: 2025-26
Financial Year	: 2024-25
Major Head	: Income Tax (Other than Companies) (0021)
Minor Head	: Advance Tax (100)
Amount (in Rs.)	: ₹ 82,00,000
Amount (in words)	: Rupees Eighty Two Lakh Only
CIN	: 24091200214047HDFC
Mode of Payment	: Net Banking
Bank Name	: HDFC Bank
Bank Reference Number	: Y2425624492989
Date of Deposit	: 12-Sep-2024
BSR code	: 0510002
Challan No	: 37505
Tender Date	: 12/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 82,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 82,00,000
	Total (In Words)	Rupees Eighty Two Lakh Only

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ITNS No. : 280

PAN	:	AFNPD6485Q
Name	:	PRADYUMNA DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (In Rs.)	:	₹ 2,00,00,000
Amount (in words)	:	Rupees Two Crore Only
CIN	:	24091300368576HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y24257245775 28
Date of Deposit	:	13-Sep-2024
BSR code	:	0510002
Challan No	:	72937
Tender Date	:	13/09/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 2,00,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 2,00,00,000
	Total (A+B+C+D+E+F)	Rupees Two Crore Only
	Total (In Words)	

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Income Tax Department, Government of India

ITNS No. : 280

PAN	:	AFNPD6485Q
Name	:	PRADYUMNA DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 1,50,00,000
Amount (in words)	:	Rupees One Crore Fifty Lakh Only
CIN	:	24121400089443HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2434928374421
Date of Deposit	:	14-Dec-2024
BSR code	:	0510002
Challan No	:	69748
Tender Date	:	14/12/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 1,50,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 1,50,00,000
	Total (In Words)	Rupees One Crore Fifty Lakh Only

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ITNS No. : 280

PAN	:	AAAJE1479R
Name	:	ESTATE OF LATE SHYAM SUNDAR DALMIA
Assessment Year	:	2025-26
Financial Year	:	2024-25
Major Head	:	Income Tax (Other than Companies) (0021)
Minor Head	:	Advance Tax (100)
Amount (in Rs.)	:	₹ 30,00,000
Amount (in words)	:	Rupees Thirty Lakh Only
CIN	:	24121200066584HDFC
Mode of Payment	:	Net Banking
Bank Name	:	HDFC Bank
Bank Reference Number	:	Y2434828220708
Date of Deposit	:	13-Dec-2024
BSR code	:	0510002
Challan No	:	06910
Tender Date	:	13/12/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 30,00,000
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 30,00,000
	Total (In Words)	Rupees Thirty Lakh Only

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ANNEXURE-J

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AAMHS3207F	Current Status of PAN	Active	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	SHANKARLAL CHANDRAKUMAR (HUF)						
Address of Assessee	4A, DHUNSERI HOUSE, WOODBURN PARK, MINTO PARK, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	DHUNSERI TEA & INDUSTRIES LIMITED	CALD01971E	360000.00	36000.00	36000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	19-Sep-2023	F	04-Nov-2023	-	360000.00	36000.00	36000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	DHUNSERI VENTURES LIMITED	CALD07061F	2036615.00	203662.00	203662.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	25-Sep-2023	F	04-Nov-2023	-	2036615.00	203662.00	203662.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	DHUNSERI INVESTMENTS LIMITED	CALD07092B	500313.00	50031.00	50031.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	26-Sep-2023	F	12-Oct-2023	-	500313.00	50031.00	50031.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	NAGA DHUNSERI GROUP LIMITED	CALN02647B	8000.00	800.00	800.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Sep-2023	F	08-Oct-2023	-	8000.00	800.00	800.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	ESCORTS KUBOTA LIMITED	DELE00063A	109550.00	10955.00	10955.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	18-Jul-2023	F	30-Oct-2023	-	109550.00	10955.00	10955.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	DIVI"S LABORATORIES LIMITED	HYDD00401C	120000.00	12000.00	12000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	04-Sep-2023	F	29-Oct-2023	-	120000.00	12000.00	12000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	HDFC BANK LIMITED	MUMH03189E	1017500.00	31750.00	31750.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
2	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
3	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
4	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
5	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
6	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
7	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
8	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
9	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
10	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	17500.00
11	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	
12	194NF	10-Nov-2023	F	21-Jan-2024		875000.00	17500.00	

NOTARY PARNA DAS CALCUTTA REGN NO. 032/2024 Expired Date 31-05-2024

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13	194NF	10-Nov-2023	F	21-Jan-2024	G	-875000.00	-17500.00	-17500.00
14	194	14-Aug-2023	F	18-Oct-2023	-	142500.00	14250.00	14250.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	ICICI BANK LIMITED	MUMI16212A	234400.00	23440.00	23440.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Sep-2023	F	30-Oct-2023	-	234400.00	23440.00	23440.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
9	RELIANCE INDUSTRIES LIMITED	MUMR00462A	82800.00	8280.00	8280.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	28-Aug-2023	F	30-Oct-2023	-	82800.00	8280.00	8280.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
10	STATE BANK OF INDIA	MUMS86154F	5187000.00	518700.00	518700.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	193	31-Dec-2023	F	03-Feb-2024	-	2868000.00	286800.00	286800.00
2	193	30-Nov-2023	F	03-Feb-2024	-	2319000.00	231900.00	231900.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
11	STATE BANK OF INDIA	MUMS99307F	468950.00	46895.00	46895.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	14-Jun-2023	F	02-Oct-2023	-	468950.00	46895.00	46895.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
12	POONAWALLA FINCORP LIMITED	PNEP31189E	160000.00	16000.00	16000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	13-Feb-2024	F	03-Jun-2024	-	80000.00	8000.00	8000.00
2	194	25-Jul-2023	F	06-Nov-2023	-	80000.00	8000.00	8000.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited

Sr. No.	Section !	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited

Sr. No.	Section !	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK20013943	RADHA MADHAV DEVELOPERS	ABHFR1876R	11-Jan-2024	370000000.00	3700000.00

Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBQSVA	194IA	24-Feb-2024	F	28-Feb-2024	No	3700000.00

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK11121644	RADHA MADHAV DEVELOPERS	ABHFR1876R	16-Oct-2023	450000000.00	4500000.00

Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HAXXGYA	194IA	18-Oct-2023	F	19-Oct-2023	No	4500000.00

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK24539115	RADHA MADHAV DEVELOPERS	ABHFR1876R	27-Mar-2024	170000000.00	1700000.00

Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMXNFA	194IA	30-Apr-2024	F	05-May-2024	No	1700000.00
		Gross Total Across Deductor(s)				990000000.00	9900000.00

PART-V - Details of Transactions under Proviso to subsection (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer	PAN of Buyer	Transaction Date	Total Transaction Amount

Sr. No	Challan Details mentioned in the Statement	Statu

PARNA DAS
REGN NO.
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL
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	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount
Gross Total Across Buyer(s)				

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
1	MAITY PARESH NATH				CALP06160A	2840000.00	2840.00	2840.00
Sr. No.	Section[1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CR	10-Oct-2023	F	22-Jan-2024	-	2840000.00	2840.00	2840.00
Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
2	ERAWAN TRAVELS LLP				MUME11663B	108280.00	5414.00	5414.00
Sr. No.	Section[1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CO	21-Jul-2023	F	18-Oct-2023	-	108280.00	5414.00	5414.00
Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
3	UNWILD PLANET TRAVELS PRIVATE LIMITED				MUMU08943E	425003.00	21250.30	21250.30
Sr. No.	Section[1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CO	31-Mar-2024	U	10-Apr-2024	-	1.00	0.10	0.10
2	206CO	31-Dec-2023	U	31-Mar-2024	-	1.00	0.10	0.10
3	206CO	30-Sep-2023	U	31-Mar-2024	-	1.00	0.10	0.10
4	206CO	30-Jun-2023	F	22-Sep-2023	-	425000.00	21250.00	21250.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee	PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section[1] / Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)							

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details			Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number / Total Tax Amount			
Gross Total Across Seller(s)						

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors. "P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for p

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194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY PARNA DAS CALCUTTA REGN NO. 0321/2022 Expired Date 31-05-2027 GOVT OF WEST BENGAL

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AAMHS3207F	Current Status of PAN	Active	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	SHANKARLAL CHANDRAKUMAR (HUF)						
Address of Assessee	4A, DHUNSERI HOUSE, WOODBURN PARK, MINTO PARK, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	GUJARAT FLUOROCHEMICALS LIMITED	BRDI01194E	116100.00	11610.00	11610.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	20-Sep-2024	F	06-Nov-2024	-	116100.00	11610.00	11610.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	DHUNSERI VENTURES LIMITED	CALD07061F	2036615.00	203662.00	203662.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194C	20-Aug-2024	F	01-Nov-2024	-	2036615.00	203662.00	203662.00
2	194	20-Aug-2024	F	01-Nov-2024	-	2036615.00	203662.00	203662.00
3	194C	20-Aug-2024	F	01-Nov-2024	B	-2036615.00	-203662.00	-203662.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	DHUNSERI INVESTMENTS LIMITED	CALD07092B	500313.00	50031.00	50031.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Aug-2024	F	11-Oct-2024	-	500313.00	50031.00	50031.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	AGI GREENPAC LIMITED	CALH06704F	510000.00	51000.00	51000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	11-Sep-2024	F	06-Nov-2024	-	510000.00	51000.00	51000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	NAGA DHUNSERI GROUP LIMITED	CALN02647B	8000.00	800.00	800.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	23-Aug-2024	F	11-Oct-2024	-	8000.00	800.00	800.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	CAPLIN POINT LABORATORIES LIMITED	CHEC00929F	50000.00	5000.00	5000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	11-Jun-2024	F	11-Aug-2024	-	50000.00	5000.00	5000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	SAMMAAN CAPITAL LIMITED	DELI05455C	62000.00	6200.00	6200.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Sep-2024	F	30-Oct-2024	-	62000.00	6200.00	6200.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	VARUN BEVERAGES LIMITED	DELV04789B	350000.00	35000.00	35000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	12-Aug-2024	F	22-Oct-2024	-	350000.00	35000.00	35000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
9	AMARA RAJA ENERGY & MOBILITY LIMITED	HYDA02631G	224400.00	22440.00	

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited

NOTARY ... REGN NO. ... Expiry Date 31-05-2027 ... GOVT OF WEST BENGAL

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1	194	05-Aug-2024	F	30-Oct-2024	-	224400.00	22440.00	22440.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
10	DIVI"S LABORATORIES LIMITED				HYDD00401C	237000.00	23700.00	23700.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	16-Aug-2024	F	27-Oct-2024	-	237000.00	23700.00	23700.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
11	THE RAMCO CEMENTS LIMITED				MRIM00576C	76250.00	7625.00	7625.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	16-Aug-2024	F	07-Nov-2024	-	76250.00	7625.00	7625.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
12	COSMO FIRST LIMITED				NSKC01155A	53208.00	5321.00	5321.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	08-Aug-2024	F	09-Nov-2024	-	53208.00	5321.00	5321.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
13	BHARTI AIRTEL LIMITED				RTKB03826E	155200.00	15520.00	15520.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	16-Aug-2024	F	24-Oct-2024	-	155200.00	15520.00	15520.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	**Name of Deductor**			**TAN of Deductor**	**Total Amount Paid / Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	**Name of Deductor**			**TAN of Deductor**	**Total Amount Paid / Credited**
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
1	AL13078343	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	85000000.00	850000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOKJJKA	194IA	30-Sep-2024	F	02-Oct-2024	No	850000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL13080174	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	125000000.00	1250000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJWTAA	194IA	30-Sep-2024	F	02-Oct-2024	No	1250000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AL08161182	RADHA MADHAV DEVELOPERS		ABHFR1876R	15-Jul-2024	245000000.00	2450000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHANHA	194IA	30-Jul-2024	F	04-Aug-2024	No	2450000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
4	AL08164170	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	40000000.00	400000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOAPDZA	194IA	30-Jul-2024	F	07-Aug-2024	No	400000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL08308882	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	70000000.00	700000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHUQZA	194IA	31-Jul-2024	F	05-Aug-2024	No	700000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
6	AL13079415	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	5000000.00	
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	

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1	HOJIBYA	194IA	30-Sep-2024	F	02-Oct-2024	No	50000.00

Sr. No.	Acknowledgement Number	Name of Deductor	PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
7	AL13077352	RADHA MADHAV DEVELOPERS	ABHFR1876R	08-Aug-2024	18500000.00	185000.00

Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJHZRA	194IA	30-Sep-2024	F	02-Oct-2024	No	185000.00
Gross Total Across Deductor(s)						476000000.00	4760000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer	PAN of Buyer	Transaction Date	Total Transaction Amount

Sr No	Challan Details mentioned in the Statement				Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount	
Gross Total Across Buyer(s)					

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector	TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited

No Transactions Present

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee	PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS

Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS

Sr No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer

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VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents

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194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

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PARNA DAS
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032/2022
Expired Date
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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFSPD6333E	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	NARAIN PRASAD DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	I G PETROCHEMICALS LIMITED	BLRI00315A	34000.00	3400.00	3400.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Sep-2023	F	09-Nov-2023	-	11000.00	1100.00	1100.00
2	194	01-Sep-2023	F	09-Nov-2023	-	2000.00	200.00	200.00
3	194	01-Sep-2023	F	09-Nov-2023	-	21000.00	2100.00	2100.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	UNITED SPIRITS LIMITED	BLRM02795C	460.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Nov-2023	F	07-Feb-2024	-	460.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	THE KARNATAKA BANK LIMITED HEAD OFFICE 02	BLRT19418A	2375753.00	237576.00	237576.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	14-Feb-2024	F	22-Apr-2024	-	2375753.00	237576.00	237576.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	MOUNT INTRA FINANCE (P) LTD	CALM01225A	12000000.00	4046000.00	4046000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	31-Mar-2024	F	26-May-2024	-	1000000.00	400000.00	400000.00
2	192	13-Mar-2024	F	26-May-2024	-	7150000.00	2700000.00	2700000.00
3	192	29-Feb-2024	F	26-May-2024	-	350000.00	91000.00	91000.00
4	192	30-Jan-2024	F	26-May-2024	-	350000.00	91000.00	91000.00
5	192	28-Dec-2023	F	21-Jan-2024	-	350000.00	91000.00	91000.00
6	192	30-Nov-2023	F	21-Jan-2024	-	350000.00	91000.00	91000.00
7	192	31-Oct-2023	F	21-Jan-2024	-	350000.00	91000.00	91000.00
8	192	29-Sep-2023	F	18-Oct-2023	-	350000.00	91000.00	91000.00
9	192	29-Aug-2023	F	18-Oct-2023	-	350000.00	80000.00	80000.00
10	192	28-Jul-2023	F	18-Oct-2023	-	350000.00	80000.00	80000.00
11	192	30-Jun-2023	F	22-Jul-2023	-	350000.00	80000.00	80000.00
12	192	31-May-2023	F	22-Jul-2023	-	350000.00	80000.00	80000.00
13	192	30-Apr-2023	F	22-Jul-2023	-	350000.00	80000.00	80000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	NAGA DHUNSERI GROUP LIMITED	CALN02647B	9268.00	927.00	927.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Sep-2023	F	08-Oct-2023	-	9268.00	927.00	927.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	TATA CONSUMER PRODUCTS LIMITED	CALT00686A	5188.30	519.00	519.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	07-Jun-2023	F	04-Oct-2023	-	5188.30	519.00	519.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #
7	VAISHNAVI BUILDERS PVT. LTD.	CALV00366C	315000.00	31500.00

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Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	13-May-2024	-	315000.00	31500.00	31500.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
8	KAJARIA CERAMICS LTD				DELK05579A	18000.00	1800.00	1800.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	09-Nov-2023	F	23-Jan-2024	-	12000.00	1200.00	1200.00
2	194	21-Sep-2023	F	29-Oct-2023	-	6000.00	600.00	600.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
9	DALMIA BHARAT LIMITED				DELO06838G	4000.00	900.00	900.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	21-Oct-2023	F	08-Feb-2024	-	4000.00	900.00	900.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
10	POWER GRID CORPORATION OF INDIA LIMITED				DELP32841E	6127.75	613.00	613.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	05-Mar-2024	F	24-Apr-2024	-	2286.00	613.00	613.00
2	194	05-Mar-2024	F	24-Apr-2024	-	2286.00	613.00	613.00
3	194	05-Mar-2024	F	24-Apr-2024	G	-2286.00	-613.00	-613.00
4	194	05-Mar-2024	F	24-Apr-2024	-	2286.00	613.00	613.00
5	194	05-Mar-2024	F	24-Apr-2024	G	-2286.00	-613.00	-613.00
6	194	07-Nov-2023	F	26-Jan-2024	-	2032.00	0.00	0.00
7	194	30-Aug-2023	F	15-Oct-2023	-	1809.75	0.00	0.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
11	COROMANDEL INTERNATIONAL LIMITED				HYDC00011E	12600.00	1260.00	1260.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	16-Aug-2023	F	21-Oct-2023	-	12600.00	1260.00	1260.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
12	BHANSALI ENGINEERING POLYMERS LIMITED				JDHB02475E	195000.00	19500.00	19500.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	29-Feb-2024	F	27-May-2024	-	15000.00	1500.00	1500.00
2	194	05-Dec-2023	F	06-Feb-2024	-	15000.00	1500.00	1500.00
3	194	31-Jul-2023	F	21-Oct-2023	-	15000.00	1500.00	1500.00
4	194	23-Jun-2023	F	08-Oct-2023	-	150000.00	15000.00	15000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
13	COLGATE PALMOLIVE (INDIA) LIMITED				MUMC00390F	64500.00	6450.00	6450.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	06-Nov-2023	F	04-Feb-2024	-	33000.00	3300.00	3300.00
2	194	12-May-2023	F	02-Oct-2023	-	31500.00	3150.00	3150.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
14	CEAT LIMITED				MUMC10660G	2244.00	0.00	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	14-Jul-2023	F	01-Nov-2023	-	2244.00	0.00	0.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
15	GRASIM INDUSTRIES LTD(CORPORATE FINANCE				MUMG05740A	10280.00	1028.00	1028.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194A	25-Aug-2023	F	06-Nov-2023	-	10190.00	1019.00	1019.00
2	194	25-Aug-2023	F	06-Nov-2023	-	90.00	9.00	9.00
3	194A	25-Aug-2023	F	06-Nov-2023	B	-90.00	-9.00	-9.00
4	194	25-Aug-2023	F	06-Nov-2023	-	10190.00	1019.00	1019.00
5	194A	25-Aug-2023	F	06-Nov-2023	B	-10190.00	-1019.00	-1019.00
6	194A	25-Aug-2023	F	06-Nov-2023	-	90.00	9.00	9.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
16	HDFC BANK LIMITED				MUMH03189E	945669.00	94566.90	94566.90
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	
1	194A	28-Mar-2024	F	08-May-2024	-	234454.00	23445.40	

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2	194A	18-Jan-2024	F	08-May-2024	-	43162.00	4316.20	4316.20
3	194A	28-Dec-2023	F	21-Jan-2024	-	196622.00	19662.20	19662.20
4	194A	18-Oct-2023	F	21-Jan-2024	-	42685.00	4268.50	4268.50
5	194A	28-Sep-2023	F	18-Oct-2023	-	195457.00	19545.70	19545.70
6	194A	18-Jul-2023	F	18-Oct-2023	-	41747.00	4174.70	4174.70
7	194A	30-Jun-2023	F	07-Sep-2023	-	191542.00	19154.20	19154.20

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
17	LIFE INSURANCE CORPORATION OF INDIA	MUML13465E	700.00	0.00	0.00

Sr. No.	Section ¹	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Mar-2024	F	12-May-2024	-	400.00	0.00	0.00
2	194	30-Aug-2023	F	28-Oct-2023	-	300.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
18	RELIANCE INDUSTRIES LIMITED	MUMR00462A	22590.00	2260.00	2260.00

Sr. No.	Section ¹	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	28-Aug-2023	F	30-Oct-2023	-	22590.00	2260.00	2260.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
19	AXIS BANK LIMITED	MUMU05151G	222770.00	22277.00	22277.00

Sr. No.	Section ¹	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
2	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
3	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
4	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
5	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
6	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
7	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
8	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
9	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
10	194A	31-Mar-2024	F	25-May-2024	G	-61578.00	-6157.00	-6157.00
11	194A	31-Mar-2024	F	25-May-2024	-	61578.00	6157.00	6157.00
12	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
13	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
14	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
15	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
16	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
17	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
18	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
19	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
20	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
21	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
22	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
23	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
24	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
25	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
26	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
27	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
28	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
29	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
30	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
31	194A	31-Dec-2023	F	24-Jan-2024	-	60859.00	6086.00	6086.00
32	194A	31-Dec-2023	F	24-Jan-2024	G	-60859.00	-6086.00	-6086.00
33	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
34	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
35	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
36	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
37	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
38	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
39	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
40	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
41	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
42	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
43	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	
44	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	
45	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	

NOTARY PARNA DAS CALCUTTA REGN NO. 03/2022 Expired Date 31-05-2027 GOVT. OF WEST BENGAL

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46	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
47	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
48	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
49	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
50	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
51	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
52	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
53	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
54	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
55	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
56	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
57	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
58	194A	30-Sep-2023	F	01-Nov-2023	-	48363.00	4837.00	4837.00
59	194A	30-Sep-2023	F	01-Nov-2023	G	-48363.00	-4837.00	-4837.00
60	194A	31-Jul-2023	F	01-Nov-2023	-	2224.00	222.00	222.00
61	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
62	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
63	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
64	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
65	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
66	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
67	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
68	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
69	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00
70	194A	30-Jun-2023	F	01-Oct-2023	G	-49746.00	-4975.00	-4975.00
71	194A	30-Jun-2023	F	01-Oct-2023	-	49746.00	4975.00	4975.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	Section !	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted #!	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	Section !	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK11122576	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	112500000.00	1125000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNYHGA	194IA	18-Oct-2023	F	19-Oct-2023	No	1125000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK20015575	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	92500000.00	925000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBVODA	194IA	24-Feb-2024	F	28-Feb-2024	No	925000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK24541591	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	42500000.00	425000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMXQHA	194IA	30-Apr-2024	F	05-May-2024	No	425000.00
Gross Total Across Deductor(s)						247500000.00	2475000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer	PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement				Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount	
Gross Total Across Buyer(s)					

No Transactions Present

PART-VI-Details of Tax Collected at Source

NOTARY GOVERNMENT OF WEST BENGAL CA/ [redacted] NO. 032/022 Expired Date 31-05-2027
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Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected *	Total TCS Deposited
1	HDFC BANK LIMITED				MUMH03189E	461800.00	0.00	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ****	**TCS Deposited**
1	206CQ	12-May-2023	F	07-Sep-2023	-	461800.00	0.00	0.00
2	206CQ	12-May-2023	F	07-Sep-2023	-	461800.00	0.00	0.00
3	206CQ	12-May-2023	F	07-Sep-2023	B	-461800.00	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	AK18256254	GURMEET SINGH UBERAI		AAAPU2470J	31-Jan-2024	11400000.00	114000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*****	**Total Amount ### Deposited other than TDS**
1	HRWMOMA	194IA	02-Feb-2024	F	05-Feb-2024	No	114000.00	0.00
Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
2	AK18258590	SARVPREET UBERAI		AAAPO1244N	31-Jan-2024	83600000.00	836000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*****	**Total Amount ### Deposited other than TDS**
1	HRWMDJA	194IA	02-Feb-2024	F	05-Feb-2024	No	836000.00	0.00
Gross Total Across Deductee(s)						**95000000.00**	**950000.00**	**0.00**

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller			PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details					Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount				
Gross Total Across Seller(s)								

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	**TANs**	**Short Payment**	**Short Deduction/ Collection**	**Interest on TDS/ TCS Payments Default**	**Interest on TDS/TCS Deduction/Collection Default**	**Late Filing Fee u/s 234E**	**Interest u/s 220(2)**	**Total Default**

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest leas
206CC	Collection at source from timber obtained by any mode otl lease

NOTARY PARNA DAS CALCUTTA REGN NO. 032/02 Expired Date 31-05-202
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194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles. etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFSPD6333E	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	NARAIN PRASAD DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	I G PETROCHEMICALS LIMITED	BLR100315A	25500.00	2550.00	2550.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	30-Sep-2024	F	06-Nov-2024	-	1500.00	150.00	150.00
2	194	30-Sep-2024	F	06-Nov-2024	-	15750.00	1575.00	1575.00
3	194	30-Sep-2024	F	06-Nov-2024	-	8250.00	825.00	825.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	UNITED SPIRITS LIMITED	BLRM02795C	575.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	31-Jul-2024	F	30-Nov-2024	-	575.00	0.00	0.00
2	194	31-Jul-2024	U	09-Nov-2024	B	-575.00	0.00	0.00
3	194	31-Jul-2024	U	09-Nov-2024	-	575.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	MOUNT INTRA FINANCE (P) LTD	CALM01225A	6000000.00	2100000.00	2100000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	30-Sep-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
2	192	31-Aug-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
3	192	31-Jul-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
4	192	30-Jun-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
5	192	31-May-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
6	192	30-Apr-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	NAGA DHUNSERI GROUP LIMITED	CALN02647B	9268.00	927.00	927.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	23-Aug-2024	F	11-Oct-2024	-	9268.00	927.00	927.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	KAJARIA CERAMICS LTD	DELK05579A	12000.00	1200.00	1200.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	18-Sep-2024	F	26-Oct-2024	-	12000.00	1200.00	1200.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	POWER GRID CORPORATION OF INDIA LIMITED	DELP32841E	1397.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Aug-2024	F	13-Oct-2024	-	1397.00	0.00	0.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	COROMANDEL INTERNATIONAL LIMITED	HYDC00011E	12600.00	1260.00	1260.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Aug-2024	F	28-Oct-2024	-	12600.00	1260.00	1260.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #
8	BHANSALI ENGINEERING POLYMERS LIMITED	JDHB02475E	30000.00	3000.00

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Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted [##]	TDS Deposited
1	194	03-Aug-2024	F	31-Oct-2024	-	15000.00	1500.00	1500.00
2	194	01-Aug-2024	F	31-Oct-2024	-	15000.00	1500.00	1500.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
9	TRANSCORP INTERNATIONAL LTD.				JPRT01226B	24.30	0.00	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	31-Jul-2024	F	01-Nov-2024	-	24.30	0.00	0.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
10	DHAMPUR BIO ORGANICS LIMITED				LKND09898A	10.00	0.00	0.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	31-Jul-2024	F	09-Nov-2024	-	10.00	0.00	0.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
11	COLGATE PALMOLIVE (INDIA) LIMITED				MUMC00390F	54000.00	5400.00	5400.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	14-May-2024	F	13-Aug-2024	-	15000.00	1500.00	1500.00
2	194	14-May-2024	F	13-Aug-2024	-	39000.00	3900.00	3900.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
12	CEAT LIMITED				MUMC10660G	5610.00	561.00	561.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	29-Aug-2024	F	07-Nov-2024	-	5610.00	561.00	561.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
13	GRASIM INDUSTRIES LTD(CORPORATE FINANCE				MUMG05740A	10485.00	1049.00	1049.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	20-Aug-2024	F	08-Nov-2024	-	10190.00	1019.00	1019.00
2	194	20-Aug-2024	F	08-Nov-2024	-	205.00	21.00	21.00
3	194	20-Aug-2024	F	08-Nov-2024	-	90.00	9.00	9.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
14	HDFC BANK LIMITED				MUMH03189E	63273.00	6327.30	6327.30
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194A	31-Jul-2024	F	21-Oct-2024	-	63273.00	6327.30	6327.30
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
15	KOTAK MAHINDRA BANK LIMITED				MUMK01323A	392090.00	39209.00	39209.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194A	28-Sep-2024	F	10-Nov-2024	-	202145.00	20214.00	20214.00
2	194A	28-Jun-2024	F	13-Aug-2024	-	189945.00	18995.00	18995.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
16	RELIANCE INDUSTRIES LIMITED				MUMR00462A	25100.00	2510.00	2510.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	29-Aug-2024	F	26-Oct-2024	-	25100.00	2510.00	2510.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
17	ULTRATECH CEMENT LIMITED				MUMU03782C	7980.00	798.00	798.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	194	31-Aug-2024	F	25-Oct-2024	-	7980.00	798.00	798.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted [#]**	**Total TDS Deposited**
18	AXIS BANK LIMITED				MUMU05151G	96863.00	30222.00	30222.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted [##]**	**TDS Deposited**
1	195	30-Sep-2024	F	29-Oct-2024	-	34566.00	10785.00	10785.00
2	195	29-Jun-2024	F	06-Aug-2024	-	62297.00	19437.00	19437.00
3	195	29-Jun-2024	F	06-Aug-2024	-	62297.00	19437.00	19437.00
4	195	29-Jun-2024	F	06-Aug-2024	G	-62297.00	-19437.00	-19437.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid /	Total Tax Deducted [#]

NOTARY ... REGN. NO. 032/2022 ... GOVT. OF WEST BENGAL

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				Credited			Deposited
Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL08161963	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	10000000.00	100000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHRXEA	194IA	30-Jul-2024	F	04-Aug-2024	No	100000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AL13089812	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	21250000.00	212500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJYHXA	194IA	30-Sep-2024	F	03-Oct-2024	No	212500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AL08308554	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	17500000.00	175000.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHZMCA	194IA	31-Jul-2024	F	05-Aug-2024	No	175000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
4	AL08309416	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	61250000.00	612500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOHKZUA	194IA	31-Jul-2024	F	05-Aug-2024	No	612500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
5	AL13090976	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	3125000.00	31250.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJKDAA	194IA	30-Sep-2024	F	03-Oct-2024	No	31250.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
6	AL13089193	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	4625000.00	46250.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HONHWYA	194IA	30-Sep-2024	F	03-Oct-2024	No	46250.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
7	AL13090372	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	1250000.00	12500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOJNFSA	194IA	30-Sep-2024	F	03-Oct-2024	No	12500.00
Gross Total Across Deductor(s)						119000000.00	1190000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
1	J J GOLD REFINERY PRIVATE LIMITED				CALJ06192E	7622000.00	7622.00	7622.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CR	27-Sep-2024	F	27-Oct-2024		7622000.00	7622.00	7622.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

NOTARY PANNA DAS CALCUTTA REGN NO. 0321/2022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller			PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details					Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount				
Gross Total Across Seller(s)								

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details availal of challan will be updated as "M" (Matched), once correction is done by the deductor.

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**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educatio... financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose

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First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

	purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFNPD6485Q	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	PRADYUMNA DALMIA						
Address of Assessee	FLAT4B 4TH FLOOR, PROMENADE, 25/1 ROWLAND ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	LANSDOWNE INVESTMENTS PRIVATE LIMITED	CALW03044G	2695942.00	451593.00	451593.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	30-Mar-2024	F	27-May-2024	-	200000.00	26000.00	26000.00
2	194A	22-Mar-2024	F	27-May-2024	-	12418.00	1242.00	1242.00
3	192	29-Feb-2024	F	27-May-2024	-	200000.00	36000.00	36000.00
4	192	31-Jan-2024	F	27-May-2024	-	200000.00	36000.00	36000.00
5	192	29-Dec-2023	F	28-Jan-2024	-	200000.00	36000.00	36000.00
6	192	30-Nov-2023	F	28-Jan-2024	-	200000.00	36000.00	36000.00
7	192	31-Oct-2023	F	28-Jan-2024	-	200000.00	36000.00	36000.00
8	192	30-Sep-2023	F	31-Oct-2023	-	200000.00	36000.00	36000.00
9	192	30-Aug-2023	F	31-Oct-2023	-	200000.00	36000.00	36000.00
10	194A	08-Aug-2023	F	01-Nov-2023	-	31967.00	3196.00	3196.00
11	192	31-Jul-2023	F	31-Oct-2023	-	200000.00	36000.00	36000.00
12	194A	04-Jul-2023	F	01-Nov-2023	-	251557.00	25155.00	25155.00
13	192	30-Jun-2023	F	28-Jul-2023	-	200000.00	36000.00	36000.00
14	192	30-May-2023	F	28-Jul-2023	-	200000.00	36000.00	36000.00
15	192	02-May-2023	F	28-Jul-2023	-	200000.00	36000.00	36000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	INDIA GRID TRUST	DELI12046G	2916021.78	291603.02	291603.02

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBA	31-Jan-2024	F	11-Jun-2024	-	742908.35	74291.00	74291.00
2	194LBA	09-Nov-2023	F	08-Feb-2024	-	729087.38	72909.00	72909.00
3	194LBA	09-Aug-2023	F	30-Oct-2023	-	799526.00	79953.00	79953.00
4	194LBA	18-May-2023	F	30-Sep-2023	-	638030.13	63803.02	63803.02
5	194LBA	18-May-2023	F	30-Sep-2023	-	6469.92	647.00	647.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	ASTRA MICROWAVE PRODUCTS LIMITED	HYDA00940C	40000.00	4000.00	4000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	195	06-Sep-2023	F	09-Nov-2023	-	40000.00	4000.00	4000.00
2	195	06-Sep-2023	F	09-Nov-2023	-	0.00	0.00	0.00
3	195	06-Sep-2023	F	09-Nov-2023	B	-40000.00	-4000.00	-4000.00
4	194	31-Aug-2023	F	07-Dec-2023	-	40000.00	4000.00	4000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	HINDUSTHAN ZINC LTD.	JDHH00716C	390000.00	39000.00	39000.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	22-Dec-2023	F	29-Jan-2024	-	60000.00	6000.00	6000.00
2	194	21-Jul-2023	F	30-Oct-2023	-	70000.00	7000.00	7000.00
3	194	05-Apr-2023	F	21-Sep-2023	-	260000.00	26000.00	26000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
5	HDFC BANK LIMITED	MUMH03189E	400000.00	8000.00	

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##

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1	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
2	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
3	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
4	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
5	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
6	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
7	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
8	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
9	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
10	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
11	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
12	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
13	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
14	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
15	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
16	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
17	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
18	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
19	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
20	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
21	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00
22	194NF	14-Aug-2023	F	18-Oct-2023	-	400000.00	8000.00	8000.00
23	194NF	14-Aug-2023	F	18-Oct-2023	G	-400000.00	-8000.00	-8000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
6	IRB INVIT FUND	MUMI13444E	476000.00	47600.00	47600.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBA	29-Feb-2024	F	20-May-2024	-	119000.00	11900.00	11900.00
2	194LBA	01-Nov-2023	F	04-Feb-2024	-	119000.00	11900.00	11900.00
3	194LBA	10-Aug-2023	F	28-Oct-2023	-	119000.00	11900.00	11900.00
4	194LBA	08-May-2023	F	30-Sep-2023	-	119000.00	11900.00	11900.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
7	NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED	MUMR07433G	130000.00	13000.00	13000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	09-Nov-2023	F	25-Jan-2024	-	55000.00	5500.00	5500.00
2	194	12-Jul-2023	F	28-Oct-2023	-	75000.00	7500.00	7500.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	TRITON FUND I	MUMT19558A	17702964.00	1770297.00	1770297.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194LBB	31-Mar-2024	F	03-Jun-2024	-	36505.00	3651.00	3651.00
2	194LBB	18-Mar-2024	F	03-Jun-2024	-	10327080.00	1032708.00	1032708.00
3	194LBB	30-Nov-2023	F	22-Jan-2024	-	44300.00	4430.00	4430.00
4	194LBB	25-Oct-2023	F	22-Jan-2024	-	7216294.00	721629.00	721629.00
5	194LBB	31-Aug-2023	F	30-Oct-2023	-	78785.00	7879.00	7879.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
9	DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED	PNED00993G	100000.00	10000.00	10000.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	21-Sep-2023	F	18-Oct-2023	-	100000.00	10000.00	10000.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited

Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194LA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital As

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Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK20014890	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	92500000.00	925000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBVIAA	194IA	24-Feb-2024	F	28-Feb-2024	No	925000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK11123464	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	112500000.00	1125000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNBETA	194IA	18-Oct-2023	F	19-Oct-2023	No	1125000.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK24540950	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	42500000.00	425000.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMHTAA	194IA	30-Apr-2024	F	05-May-2024	No	425000.00
Gross Total Across Deductor(s)						247500000.00	2475000.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
1	HDFC BANK LIMITED				MUMH03189E	239310.00	47862.00	47862.00
Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CQ	05-Mar-2024	F	12-Apr-2024	-	125860.00	25172.00	25172.00
2	206CQ	31-Jan-2024	F	12-Apr-2024	-	112850.00	22570.00	22570.00
3	206CQ	31-Jan-2024	F	12-Apr-2024	-	600.00	120.00	120.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	RBG0023715	UMA KHAITAN		AFUPK6103R	29-Apr-2023	67500.00	3375.00	0.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	XNNXFQA	194IB	29-Apr-2023	F	01-May-2023	No	3375.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
2	RBG0773441	UMA KHAITAN		AFUPK6103R	07-Mar-2024	1485000.00	74250.00	0.00
Sr. No.	TDS Certificate Number	Section !	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HRVIRVA	194IB	07-Mar-2024	F	09-Mar-2024	No	74250.00	0.00
Gross Total Across Deductee(s)						1552500.00	77625.00	0.00

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults# (Processing of Statements)

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Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description	Section	Description

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192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY.	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

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TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AFNPD6485Q	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	PRADYUMNA DALMIA						
Address of Assessee	FLAT4B 4TH FLOOR, PROMENADE, 25/1 ROWLAND ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	LANSDOWNE INVESTMENTS PRIVATE LIMITED				CALW03044G	1354110.00	231411.00	231411.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	192	28-Sep-2024	F	31-Oct-2024	-	200000.00	36000.00	36000.00
2	192	31-Aug-2024	F	31-Oct-2024	-	200000.00	36000.00	36000.00
3	194A	31-Jul-2024	F	01-Nov-2024	-	154110.00	15411.00	15411.00
4	192	31-Jul-2024	F	31-Oct-2024	-	200000.00	36000.00	36000.00
5	192	29-Jun-2024	F	02-Aug-2024	-	200000.00	36000.00	36000.00
6	192	31-May-2024	F	02-Aug-2024	-	200000.00	36000.00	36000.00
7	192	30-Apr-2024	F	02-Aug-2024	-	200000.00	36000.00	36000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
2	INDIA GRID TRUST				DEL112046G	1706171.72	170618.59	170618.59
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194LBA	30-Jul-2024	F	07-Nov-2024	-	804435.56	80444.00	80444.00
2	194LBA	30-Jul-2024	F	07-Nov-2024	-	14450.34	1446.00	1446.00
3	194LBA	30-May-2024	F	07-Aug-2024	-	688807.70	68880.77	68880.77
4	194LBA	30-May-2024	F	07-Aug-2024	-	198478.12	19847.82	19847.82
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
3	ASTRA MICROWAVE PRODUCTS LIMITED				HYDA00940C	50000.00	5000.00	5000.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	04-Sep-2024	F	03-Nov-2024	-	50000.00	5000.00	5000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
4	HINDUSTHAN ZINC LTD.				JDHH00716C	290000.00	29000.00	29000.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	13-Sep-2024	F	04-Nov-2024	-	190000.00	19000.00	19000.00
2	194	22-May-2024	F	03-Aug-2024	-	100000.00	10000.00	10000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
5	HDFC BANK LIMITED				MUMH03189E	90130.00	9013.00	9013.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194A	20-Jul-2024	F	21-Oct-2024	-	90130.00	9013.00	9013.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
6	IRB INVIT FUND				MUMI13444E	213500.00	21350.00	21350.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194LBA	31-Jul-2024	F	31-Oct-2024	-	94500.00	9450.00	9450.00
2	194LBA	13-May-2024	F	08-Aug-2024	-	119000.00	11900.00	11900.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
7	NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED				MUMR07433G	110000.00	11000.00	11000.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	
1	194	12-Jul-2024	F	31-Oct-2024	-	110000.00	11000.00	

NOTARY CALCUTTA REGN NO. 2022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
8	DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED				PNED00993G	85000.00	8500.00	8500.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	25-Sep-2024	F	08-Nov-2024	-	85000.00	8500.00	8500.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	**Section ¹**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL13094395	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	3125000.00	31250.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HONRAWA	194IA	30-Sep-2024	F	03-Oct-2024	No	31250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL13092505	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	4625000.00	46250.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJSECA	194IA	30-Sep-2024	F	02-Oct-2024	No	46250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AL13093640	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	1250000.00	12500.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HONALPA	194IA	30-Sep-2024	F	03-Oct-2024	No	12500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
4	AL13093146	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	21250000.00	212500.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJVXRA	194IA	30-Sep-2024	F	03-Oct-2024	No	212500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL08170400	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	17500000.00	175000.00
Sr. No.	**TDS Certificate Number**	**Section ¹**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHRJCA	194IA	30-Jul-2024	F	04-Aug-2024	No	175000.00
Gross Total Across Deductor(s)						**47750000.00**	**477500.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	**Challan Details mentinned in the Statement**					**Status of Booking***
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
1	ALSORG INTERIORS INDIA PRIVATE LIMITED				DELA26442D	4331595.00	4332.00	4332.00
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ++**	**TCS Deposited**
1	206CR	30-Sep-2024	F	21-Oct-2024	-	4331595.00	4332.00	4332.00
Sr. No.	**Name of Collector**				**TAN of Collector**	**Total Amount Paid/ Debited**	**Total Tax Collected +**	**Total TCS Deposited**
2	HDFC BANK LIMITED				MUMH03189E	1213090.00	103018.00	
Sr. No.	**Section ¹**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ++**	

NOTARY REGN. NO. Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL
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1	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
2	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
3	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
4	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
5	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
6	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
7	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
8	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
9	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
10	206CQ	21-Jun-2024	F	19-Jul-2024	-	744590.00	103018.00	103018.00
11	206CQ	21-Jun-2024	F	19-Jul-2024	G	-744590.00	-103018.00	-103018.00
12	206CQ	11-Jun-2024	F	19-Jul-2024	-	116500.00	0.00	0.00
13	206CQ	07-Jun-2024	F	19-Jul-2024	-	118000.00	0.00	0.00
14	206CQ	04-Jun-2024	F	19-Jul-2024	-	234000.00	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	RAH0376622	UMA KHAITAN		AFUPK6103R	05-Sep-2024	810000.00	40500.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HOFIXRA	194IB	05-Sep-2024	F	06-Sep-2024	No	40500.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
2	RAH0475333	UMA KHAITAN		AFUPK6103R	07-Oct-2024	135000.00	2700.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HTXKKBA	194IB	07-Oct-2024	F	09-Oct-2024	No	2700.00	0.00
Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
3	RAH0562516	UMA KHAITAN		AFUPK6103R	07-Nov-2024	135000.00	2700.00	0.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
1	HTDRIQA	194IB	07-Nov-2024	F	09-Nov-2024	No	2700.00	0.00
Gross Total Across Deductee(s)						1080000.00	45900.00	0.00

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

NOTARY PARNASREE CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third	Payment of certain amount in cash to non-filers being co-operative societies

NOTARY PARTHA DAS CALCUTTA REG. NO. 62 Expiry Date 31-[illegible]-2027
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194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Proviso	
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3553A	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	SIDDHANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	DSPL MINING PRIVATE LIMITED	CALD15720F	1401370.00	140137.00	140137.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	28-Feb-2024	F	04-Jun-2024	-	1401370.00	140137.00	140137.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	ITC LIMITED	CALJ01639B	23625.00	2363.00	2363.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Feb-2024	F	27-Apr-2024	-	9375.00	938.00	938.00
2	194	14-Aug-2023	F	19-Oct-2023	-	14250.00	1425.00	1425.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	MOUNT INTRA FINANCE (P) LTD	CALM01225A	12000000.00	4570600.00	4570600.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	31-Mar-2024	F	26-May-2024	-	1000000.00	900000.00	900000.00
2	192	13-Mar-2024	F	26-May-2024	-	8250000.00	3050000.00	3050000.00
3	192	29-Feb-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
4	192	30-Jan-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
5	192	28-Dec-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
6	192	30-Nov-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
7	192	31-Oct-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
8	192	29-Sep-2023	F	18-Oct-2023	-	250000.00	57600.00	57600.00
9	192	29-Aug-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
10	192	28-Jul-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
11	192	30-Jun-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
12	192	31-May-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
13	192	30-Apr-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	LIFE INSURANCE CORPORATION OF INDIA	MUML13465E	700.00	0.00	0.00

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Mar-2024	F	12-May-2024	-	400.00	0.00	0.00
2	194	30-Aug-2023	F	28-Oct-2023	-	300.00	0.00	0.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited

Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194BB/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid / Credited

Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194LA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital As

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Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK20014492	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	46250000.00	462500.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBBOFA	194IA	24-Feb-2024	F	28-Feb-2024	No	462500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK24540434	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	21250000.00	212500.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMRICA	194IA	30-Apr-2024	F	05-May-2024	No	212500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK11119371	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	56250000.00	562500.00
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNFTGA	194IA	18-Oct-2023	F	19-Oct-2023	No	562500.00
Gross Total Across Deductor(s)						123750000.00	1237500.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
Sr. No.	Section ¹	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited

No Transactions Present

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section ¹	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

GOVERNMENT OF INDIA PAN CARD CLUB REGD. Expired Date 31-05-2025

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1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
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P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

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'E'	Rectification of error in Challan by Assessing Officer
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194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative society first proviso

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194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
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194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY GOVERNMENT OF WEST BENGAL
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3553A	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	SIDDHANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	ITC LIMITED				CAL101639B	11250.00	1125.00	1125.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	30-Jul-2024	F	28-Oct-2024	-	11250.00	1125.00	1125.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
2	MOUNT INTRA FINANCE (P) LTD				CALM01225A	6000000.00	2100000.00	2100000.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	192	30-Sep-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
2	192	31-Aug-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
3	192	31-Jul-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
4	192	30-Jun-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
5	192	31-May-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
6	192	30-Apr-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	**Section [1]**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL13087675	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	625000.00	6250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HONREIA	194IA	30-Sep-2024	F	03-Oct-2024	No	6250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL08163890	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	5000000.00	50000.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHOCLA	194IA	30-Jul-2024	F	04-Aug-2024	No	50000.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
3	AL13088526	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	1562500.00	15625.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJYAVA	194IA	30-Sep-2024	F	03-Oct-2024	No	15625.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS**
4	AL08169545	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	8750000.00	

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Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HOAECKA	194IA	30-Jul-2024	F	07-Aug-2024	No	87500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL08310013	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	30625000.00	306250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHGTZA	194IA	31-Jul-2024	F	04-Aug-2024	No	306250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
6	AL13086894	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	10625000.00	106250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOKNEVA	194IA	30-Sep-2024	F	02-Oct-2024	No	106250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
7	AL13084153	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	2312500.00	23125.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJHNKA	194IA	30-Sep-2024	F	02-Oct-2024	No	23125.00
Gross Total Across Deductor(s)						**59500000.00**	**595000.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	**Challan Details mentioned in the Statement**					**Status of Booking***
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected +	Total TCS Deposited
1	KOTAK MAHINDRA BANK LIMITED				MUMK01323A	937351.00	47470.00	47470.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited ++**	**Tax Collected ++**	**TCS Deposited**
1	206CQ	29-Aug-2024	F	23 Oct 2024	-	229898.00	0.00	0.00
2	206CQ	29-Aug-2024	F	23-Oct-2024	-	237351.00	47470.00	47470.00
3	206CQ	28-Aug-2024	F	23-Oct-2024	-	470102.00	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
1	AL05017806	ALOKA MITRA		ADMPM3073E	19-Jun-2024	205000000.00	2050000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	HLDNTTA	194IA	21-Jun-2024	F	25-Jun-2024	No	2050000.00	0.00
Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
2	AL05018495	SARAJIT KUMAR MITRA		ADWPM4241J	19-Jun-2024	102500000.00	1025000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	HLDNTLA	194IA	21-Jun-2024	F	25-Jun-2024	No	1025000.00	0.00
Gross Total Across Deductee(s)						**307500000.00**	**3075000.00**	**0.00**

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Seller		PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS
Sr. No	**Challan Details**				**Status of Booking***	**Demand Payment**	**Total Amount Deposited ### other than TDS**
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**			
Gross Total Across Seller(s)							

No Transactions Present

PARNA DAS CALCUTTA REGN NO Expired Date 31-05-2027 GOVERNMENT OF WEST BEN

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PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III. Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

NOTARY GOVERNMENT OF INDIA PARNA DAS CALCUTTA REGN NO. 0327022 Expired Date 31-05-2027

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1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax(other than companies)

Glossary

Abbreviation	Description

Abbreviation	Description

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 31-05-2027 GOVERNMENT OF WEST BENGAL
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AY	Assessment Year

TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVT. OF WEST BENGAL

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Data updated till 2-Dec-2024

TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3548D	Current Status of PAN	Active and Operative	Financial Year	2023-24	Assessment Year	2024-25
Name of Assessee	VEDANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer.

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	ITC LIMITED	CAL101639B	23625.00	2363.00	2363.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	27-Feb-2024	F	27-Apr-2024	-	9375.00	938.00	938.00
2	194	14-Aug-2023	F	19-Oct-2023	-	14250.00	1425.00	1425.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
2	MOUNT INTRA FINANCE (P) LTD	CALM01225A	12000000.00	4170600.00	4170600.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	192	31-Mar-2024	F	26-May-2024	-	1000000.00	500000.00	500000.00
2	192	13-Mar-2024	F	26-May-2024	-	8250000.00	3050000.00	3050000.00
3	192	29-Feb-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
4	192	30-Jan-2024	F	26-May-2024	-	250000.00	57600.00	57600.00
5	192	28-Dec-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
6	192	30-Nov-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
7	192	31-Oct-2023	F	21-Jan-2024	-	250000.00	57600.00	57600.00
8	192	29-Sep-2023	F	18-Oct-2023	-	250000.00	57600.00	57600.00
9	192	29-Aug-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
10	192	28-Jul-2023	F	18-Oct-2023	-	250000.00	55000.00	55000.00
11	192	30-Jun-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
12	192	31-May-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00
13	192	30-Apr-2023	F	22-Jul-2023	-	250000.00	55000.00	55000.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
3	SIPL-SMPL-VD (JV)	CALS49740F	2797920.00	279798.00	279798.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	06-Sep-2024	-	59689.00	5969.00	5969.00
2	194A	05-Jan-2024	F	02-Jun-2024	-	182503.00	18251.00	18251.00
3	194A	13-Dec-2023	F	27-Jan-2024	-	158698.00	15870.00	15870.00
4	192A	27-Nov-2023	F	27-Jan-2024	-	137161.00	13716.00	13716.00
5	192A	16-Nov-2023	F	27-Jan-2024	-	386545.00	38655.00	38655.00
6	192A	16-Oct-2023	F	27-Jan-2024	-	302661.00	30267.00	30267.00
7	194A	19-Jul-2023	F	30-Oct-2023	-	58945.00	5895.00	5895.00
8	194A	06-Jul-2023	F	30-Oct-2023	-	87058.00	8706.00	8706.00
9	194A	28-Jun-2023	F	22-Sep-2023	-	99753.00	9976.00	9976.00
10	194A	23-Jun-2023	F	22-Sep-2023	-	687845.00	68785.00	68785.00
11	194A	15-May-2023	F	22-Sep-2023	-	328733.00	32874.00	32874.00
12	194A	21-Apr-2023	F	22-Sep-2023	-	77082.00	7709.00	7709.00
13	194A	15-Apr-2023	F	22-Sep-2023	-	231247.00	23125.00	23125.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
4	MOUNTTECH INDIA VENTURES PRIVATE LIMITED	DELM46129G	170492.00	17049.00	17049.00

Sr. No.	Section !	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194A	31-Mar-2024	F	28-May-2024	-	170492.00	17049.00	17049.00

Sr. No.	Name of Deductor	TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #

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5	LIFE INSURANCE CORPORATION OF INDIA				MUML13465E	700.00	0.00	0.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid / Credited	Tax Deducted ##	TDS Deposited
1	194	01-Mar-2024	F	12-May-2024	-	400.00	0.00	0.00
2	194	30-Aug-2023	F	28-Oct-2023	-	300.00	0.00	0.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted#	Total TDS Deposited
Sr. No.	Section [1]	Transaction Date	Date of Booking	Remarks**	Amount Paid/Credited	Tax Deducted ##	TDS Deposited

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Remarks**	Amount Paid/Credited

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AK11120502	RADHA MADHAV DEVELOPERS		ABHFR1876R	16-Oct-2023	56250000.00	562500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HHNUOKA	194IA	18-Oct-2023	F	19-Oct-2023	No	562500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
2	AK24540191	RADHA MADHAV DEVELOPERS		ABHFR1876R	27-Mar-2024	21250000.00	212500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HIMIGXA	194IA	30-Apr-2024	F	05-May-2024	No	212500.00
Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
3	AK20015203	RADHA MADHAV DEVELOPERS		ABHFR1876R	11-Jan-2024	46250000.00	462500.00
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***
1	HRBVYTA	194IA	24-Feb-2024	F	28-Feb-2024	No	462500.00
Gross Total Across Deductor(s)						123750000.00	1237500.00

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Buyer		PAN of Buyer	Transaction Date	Total Transaction Amount
Sr. No	Challan Details mentioned in the Statement					Status of Booking*
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	Name of Collector				TAN of Collector	Total Amount Paid/ Debited	Total Tax Collected+	Total TCS Deposited
1	AXIS BANK LIMITED				MUMU05151G	179502.20	0.00	0.00
Sr. No.	Section [1]	Transaction Date	Status of Booking*	Date of Booking	Remarks**	Amount Paid/ Debited	Tax Collected ++	TCS Deposited
1	206CQ	11-Apr-2023	F	22-Sep-2023	-	179502.20	0.00	0.00

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	Assessment Year	Mode	Refund Issued	Nature of Refund	Amount of Refund	Interest	Date of Payment	Remarks

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name Of Deductee		PAN of Deductee	Transaction Date	Total Transaction Amount	Total TDS Deposited***	Total Amount ### Deposited other than TDS
Sr. No.	TDS Certificate Number	Section [1]	Date of Deposit	Status of Booking*	Date of Booking	Demand Payment	TDS Deposited***	Total Amount ### Deposited other than TDS
Gross Total Across Deductee(s)								

No Transactions Present

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

PARNA DAS CALCUTTA 032/022 31-05-2027 GOVERNMENT OF WEST BE

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Sr. No.	Acknowledgement Number	Name of Seller	PAN of Seller	Transaction Date	Total Transaction Amount	Total Amount Deposited ### other than TDS

Sr. No	Challan Details				Status of Booking*	Demand Payment	Total Amount Deposited ### other than TDS
	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194LA	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

3.Major Head

PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027
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Code	Description
200	TDS/TCS
400	Tax on regular assessment
800	TDS on sale of immovable property

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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TDS Centralized Processing Cell | TRACES

TDS Reconciliation Analysis and Correction Enabling System

सत्यमेव जयते
Government of India
Income Tax Department

Annual Tax Statement

Permanent Account Number (PAN)	AJUPD3548D	Current Status of PAN	Active and Operative	Financial Year	2024-25	Assessment Year	2025-26
Name of Assessee	VEDANT DALMIA						
Address of Assessee	2/3, SARAT BOSE ROAD, KOLKATA, WEST BENGAL, 700020						

- Above data / Status of PAN is as per PAN details. For any changes in data as mentioned above, you may submit request for corrections Refer www.tin-nsdl.com / www.utiitsl.com for more details. In case of discrepancy in status of PAN please contact your Assessing Officer

(All amount values are in INR)

PART-I - Details of Tax Deducted at Source

Sr. No.	Name of Deductor				TAN of Deductor	Total Amount Paid/ Credited	Total Tax Deducted #	Total TDS Deposited
1	ITC LIMITED				CALI01639B	11250.00	1125.00	1125.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194	30-Jul-2024	F	28-Oct-2024	-	11250.00	1125.00	1125.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
2	MOUNT INTRA FINANCE (P) LTD				CALM01225A	6000000.00	2100000.00	2100000.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	192	30-Sep-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
2	192	31-Aug-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
3	192	31-Jul-2024	F	24-Oct-2024	-	1000000.00	350000.00	350000.00
4	192	30-Jun-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
5	192	31-May-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
6	192	30-Apr-2024	F	01-Aug-2024	-	1000000.00	350000.00	350000.00
Sr. No.	**Name of Deductor**				**TAN of Deductor**	**Total Amount Paid/ Credited**	**Total Tax Deducted #**	**Total TDS Deposited**
3	MOUNTTECH INDIA VENTURES PRIVATE LIMITED				DELM46129G	624822.03	62483.00	62483.00
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid / Credited**	**Tax Deducted ##**	**TDS Deposited**
1	194A	30-Sep-2024	F	07-Nov-2024	-	377096.00	37710.00	37710.00
2	194A	30-Jun-2024	F	07-Aug-2024	-	247726.03	24773.00	24773.00

PART-II-Details of Tax Deducted at Source for 15G / 15H

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited	Total Tax Deducted #	Total TDS Deposited
Sr. No.	**Section [1]**	**Transaction Date**	**Date of Booking**	**Remarks****	**Amount Paid/Credited**	**Tax Deducted ##**	**TDS Deposited**

No Transactions Present

PART-III - Details of Transactions under Proviso to section 194B/First Proviso to sub-section (1) of section 194R/ Proviso to sub-section(1) of section 194S/Sub-section (2) of section 194BA

Sr. No.	Name of Deductor			TAN of Deductor	Total Amount Paid / Credited
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Remarks****	**Amount Paid/Credited**

No Transactions Present

PART-IV -Details of Tax Deducted at Source u/s 194IA/ 194IB / 194M/ 194S (For Seller/Landlord of Property/Contractors or Professionals/ Seller of Virtual Digital Asset)

Sr. No.	Acknowledgement Number	Name of Deductor		PAN of Deductor	Transaction Date	Total Transaction Amount	Total TDS Deposited***
1	AL08310540	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	30625000.00	306250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHUEFA	194IA	31-Jul-2024	F	05-Aug-2024	No	306250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
2	AL13081036	RADHA MADHAV DEVELOPERS		ABHFR1876R	08-Aug-2024	2312500.00	23125.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJHTIA	194IA	30-Sep-2024	F	02-Oct-2024	No	23125.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	

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REGN NO. 65
31-05-2027
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3	AL08168543	RADHA MADHAV DEVELOPERS		ABHFR1876R	01-Jul-2024	8750000.00	87500.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHTSFA	194IA	30-Jul-2024	F	04-Aug-2024	No	87500.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
4	AL13081644	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	10625000.00	106250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJAHAA	194IA	30-Sep-2024	F	02-Oct-2024	No	106250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
5	AL13083044	RADHA MADHAV DEVELOPERS		ABHFR1876R	17-Aug-2024	625000.00	6250.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJHAMA	194IA	30-Sep-2024	F	02-Oct-2024	No	6250.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
6	AL13083652	RADHA MADHAV DEVELOPERS		ABHFR1876R	29-Aug-2024	1562500.00	15625.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOJTOZA	194IA	30-Sep-2024	F	02-Oct-2024	No	15625.00
Sr. No.	**Acknowledgement Number**	**Name of Deductor**		**PAN of Deductor**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **
7	AL08163142	RADHA MADHAV DEVELOPERS		ABHFR1876R	24-Jun-2024	5000000.00	50000.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **
1	HOHRKBA	194IA	30-Jul-2024	F	04-Aug-2024	No	50000.00
Gross Total Across Deductor(s)						**59500000.00**	**595000.00**

PART-V - Details of Transactions under Proviso to sub-section (1) of section 194S as per Form-26QE (For Seller of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Buyer**		**PAN of Buyer**	**Transaction Date**	**Total Transaction Amount**
Sr. No	**Challan Details mentioned in the Statement**					**Status of Booking***
	BSR Code	**Date of Deposit**	**Challan Serial Number**	**Total Tax Amount**		
Gross Total Across Buyer(s)						

No Transactions Present

PART-VI-Details of Tax Collected at Source

Sr. No.	**Name of Collector**				**TAN of Collector**	**Total Amount Paid/ Debited**	**Total Tax Collected +**	**Total TCS Deposited**
Sr. No.	**Section [1]**	**Transaction Date**	**Status of Booking***	**Date of Booking**	**Remarks****	**Amount Paid/ Debited**	**Tax Collected ++**	**TCS Deposited**

No Transactions Present

PART-VII- Details of Paid Refund (For which source is CPC TDS. For other details refer AIS at E-filing portal)

Sr. No.	**Assessment Year**	**Mode**	**Refund Issued**	**Nature of Refund**	**Amount of Refund**	**Interest**	**Date of Payment**	**Remarks**

No Transactions Present

PART-VIII-Details of Tax Deducted at Source u/s 194IA/ 194IB /194M/194S (For Buyer/Tenant of Property /Person making payment to contractors or Professionals / Buyer of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	AL05015393	ALOKA MITRA		ADMPM3073E	19-Jun-2024	205000000.00	2050000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	HLDNTGA	194IA	21-Jun-2024	F	25-Jun-2024	No	2050000.00	0.00
Sr. No.	**Acknowledgement Number**	**Name Of Deductee**		**PAN of Deductee**	**Transaction Date**	**Total Transaction Amount**	**Total TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
2	AL05016745	SARAJIT KUMAR MITRA		ADWPM4241J	19-Jun-2024	102500000.00	1025000.00	0.00
Sr. No.	**TDS Certificate Number**	**Section [1]**	**Date of Deposit**	**Status of Booking***	**Date of Booking**	**Demand Payment**	**TDS Deposited*** **	**Total Amount ### Deposited other than TDS**
1	HLCIYTA	194IA	21-Jun-2024	F	26-Jun-2024	No	1025000.00	0.00
Gross Total Across Deductee(s)						**307500000.00**	**3075000.00**	**0.00**

PART-IX - Details of Transactions/Demand Payments under Proviso to sub-section (1) of section 194S as per Form 26QE (For Buyer of Virtual Digital Asset)

Sr. No.	**Acknowledgement Number**	**Name of Seller**	**PAN of Seller**	**Transaction Date**	**Total Transaction Amount**	**Total Amount Deposited ### ot**
Sr. No	**Challan Details**			**Status of Booking***	**Demand Payment**	**Total**

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	BSR Code	Date of Deposit	Challan Serial Number	Total Tax Amount			other than TDS
Gross Total Across Seller(s)							

No Transactions Present

PART X-TDS/TCS Defaults* (Processing of Statements)

(All amount values are in INR)

Sr. No.	Financial Year	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default
Sr. No.	TANs	Short Payment	Short Deduction/ Collection	Interest on TDS/ TCS Payments Default	Interest on TDS/TCS Deduction/Collection Default	Late Filing Fee u/s 234E	Interest u/s 220(2)	Total Default

No Transactions Present

*Notes:

1.Defaults related to processing of statements, do not include demand raised by the respective Assessing Officers.

2.For more details please log on to TRACES as taxpayer.

Contact Information

Part of Annual Tax Statement	Contact in case of any clarification
I	Deductor
II	Deductor
III	Deductor
IV	Deductor
V	Buyer
VI	Collector
VII	Assessing Officer / Bank
VIII	NSDL / E-Filing/ Concerned Bank Branch
IX	E-Filing/ Concerned Bank Branch/ Seller
X	Deductor

Legends used in Annual Tax Statement

*Status Of Booking

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
M	Matched	Particulars of challan details provided in TDS statement have matched with the challan details available in OLTAS
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors."P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductors have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified with payment details submitted by Pay and Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes additional payment for excess amount claimed in the statement
Z	Mismatch	Particulars of challan details provided in TDS statement have not matched with the challan details available in OLTAS. Status of challan will be updated as "M" (Matched), once correction is done by the deductor.

**Remarks

Legend	Description
'A'	Rectification of error in challan uploaded by bank
'B'	Rectification of error in statement uploaded by deductor
'D'	Rectification of error in Form 24G filed by Accounts Officer
'E'	Rectification of error in Challan by Assessing Officer
'F'	Lower/ No deduction certificate u/s 197
'G'	Reprocessing of Statement
'T'	Transporter
'W'	For Part III, Details shown are as per details submitted by Deductor

Total Tax Deducted includes TDS, Surcharge and Education Cess
Tax Deducted includes TDS, Surcharge and Education Cess
+ Total Tax Collected includes TCS, Surcharge and Education Cess
++ Tax Collected includes TCS, Surcharge and Education Cess
*** Total TDS Deposited will not include the amount deposited as Fees and Interest
"Total Amount Deposited other than TDS" includes Fees, Interest and Other etc.It also includes any default amount paid by deductor in case of Transactions covered under Proviso to sub-section (1) of section 194S

Notes for Annual Tax Statement

NOTARY PARNA DAS CALCUTTA REGN NO. 032/2022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

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a. Figures in brackets represent reversal (negative) entries
b. Tax Credits appearing in Part I, II, IV and VI of the Annual Tax Statement are on the basis of details given by deductor/collector in the TDS / TCS statement filed by them. The same should be verified before claiming tax credit and only the amount which pertains to you should be claimed
c. Date is displayed in dd-MMM-yyyy format
d. Part II of Annual Tax Statement contains details of transactions related to Form 15G/15H furnished by the deductor in the TDS statement.

1.Sections

Section	Description
192	Salary
192A	TDS on PF withdrawal
193	Interest on Securities
194	Dividends
194A	Interest other than 'Interest on securities'
194B	Winning from lottery or crossword puzzle, etc
194BA	Winnings from online games
194BB	Winning from horse race
194C	Payments to contractors and sub-contractors
194D	Insurance commission
194DA	Payment in respect of life insurance policy
194E	Payments to non-resident sportsmen or sports associations
194EE	Payments in respect of deposits under National Savings Scheme
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India
194G	Commission, price, etc. on sale of lottery tickets
194H	Commission or brokerage
194I(a)	Rent on hiring of plant and machinery
194I(b)	Rent on other than plant and machinery
194IA	TDS on Sale of immovable property
194IB	Payment of rent by certain individuals or Hindu undivided family
194IC	Payment under specified agreement
194J(a)	Fees for technical services
194J(b)	Fees for professional services or royalty etc
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India
194I A	Payment of compensation on acquisition of certain immovable
194LB	Income by way of Interest from Infrastructure Debt fund
194LC(2)(i) and (ia)	Income under clause (i) and (ia) of sub-section (2) of section 194LC
194LC(2)(ib)	Income under clause (ib) of sub-section (2) of section 194LC
194LC(2)(ic)	Income under clause (ic) of sub-section (2) of section 194LC
194LBA	Certain income from units of a business trust
194LBB	Income in respect of units of investment fund
194LBC	Income in respect of investment in securitization trust
194R	Benefits or perquisites of business or profession
194S	Payment of consideration for transfer of virtual digital asset by persons other than specified persons
Proviso to section 194B	Winnings from lotteries and crossword puzzles, etc where consideration is made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such winnings are released
First Proviso to sub-section(1) of section 194R	Benefits or perquisites of business or profession where such benefit is provided in kind or where part in cash is not sufficient to meet tax liability and tax required to be deducted is paid before such benefit is released
Proviso to sub-section(1) of section 194S	Payment for transfer of virtual digital asset where payment is in kind or in exchange of another virtual digital asset and tax required to be deducted is paid before such payment is released
Sub-section (2) of section 194BA	Net Winnings from online games where the net winnings are made in kind or cash is not sufficient to meet the tax liability and tax has been paid before such net winnings are released

Section	Description
194LD	TDS on interest on bonds / government securities
194M	Payment of certain sums by certain individuals or Hindu Undivided Family
194N	Payment of certain amounts in cash other than cases covered by first proviso or third proviso
194N First Proviso	Payment of certain amounts in cash to non-filers except in case of co-operative societies
194N Third Proviso	Payment of certain amounts in cash to co-operative societies not covered by first proviso
194N First Proviso read with Third Proviso	Payment of certain amount in cash to non-filers being co-operative societies
194O	Payment of certain sums by e-commerce operator to e-commerce participant
194P	Deduction of tax in case of specified senior citizen
194Q	Deduction of tax at source on payment of certain sum for purchase of goods
195	Other sums payable to a non-resident
196A	Income in respect of units of non-residents
196B	Payments in respect of units to an offshore fund
196C	Income from foreign currency bonds or shares of Indian
196D	Income of foreign institutional investors from securities
196DA	Income of specified fund from securities
206CA	Collection at source from alcoholic liquor for human
206CB	Collection at source from timber obtained under forest lease
206CC	Collection at source from timber obtained by any mode other than a forest lease
206CD	Collection at source from any other forest produce (not being tendu leaves)
206CE	Collection at source from any scrap
206CF	Collection at source from contractors or licensee or lease relating to parking lots
206CG	Collection at source from contractors or licensee or lease relating to toll plaza
206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
206CI	Collection at source from tendu Leaves
206CJ	Collection at source from on sale of certain Minerals
206CK	Collection at source on cash case of Bullion and Jewellery
206CL	Collection at source on sale of Motor vehicle
206CM	Collection at source on sale in cash of any goods(other than bullion/jewelry)
206CN	Collection at source on providing of any services(other than Chapter-XVII-B)
206CO	Collection at source on remittance under LRS for purchase of overseas tour program package
206CP	Collection at source on remittance under LRS for educational loan taken from financial institution mentioned in section 80E
206CQ	Collection at source on remittance under LRS for purpose other than for purchase of overseas tour package or for educational loan taken from financial institution
206CR	Collection at source on sale of goods
206CT	Collection at source on remittance under LRS is for the purposes of education or medical treatment and not covered under Code P

2.Minor Head

Code	Description
200	TDS/TCS
400	Tax on regular assessment

3.Major Head

Code	Description
0020	Corporation Tax
0021	Income Tax (other than companies)

NOTARY PARNA DAS CALCUTTA Valid Upto 31-05-2027 GOVERNMENT OF WEST
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800	TDS on sale of immovable property

Glossary

Abbreviation	Description
AY	Assessment Year

Abbreviation	Description
TDS	Tax Deducted at Source
TCS	Tax Collected at Source

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Narain Prasad Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Narain Prasad Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
082/2022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

A. C. BHUTERIA & CO.
KOLKATA
Chartered Accountants

TRUE COPY

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

a. The assessee, Mr. Narain Prasad Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 36,65,00,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	7,51,75,000	9,25,000
16-03-24	1,73,25,000	-
30-03-24	4,25,00,000	4,25,000
02-07-24	4,75,00,000	4,75,000
25-07-24	4,12,50,000	4,12,500
08-08-24	46,25,000	46,250
19-08-24	2,25,00,000	2,25,000
29-08-24	31,25,000	31,250
Total	**36,65,00,000**	**36,65,000**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 5,00,00,000/- (after TDS) has been paid on the 12th of September, 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria

A. C. BHUTERIA & CO. Chartered Accountants KOLKATA

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

Partner
Membership No: 314270
UDIN: 24314270BKCBYM7801

Place of Signature: Kolkata
Date: 2/10/2024

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Pradyumna Dalmia
25/1 Rowland Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Pradyumna Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

TRUE COPY

a. The assessee, Mr. Pradyumna Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 29,52,50,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	7,51,75,000	9,25,000
16-03-24	1,73,25,000	-
30-03-24	4,25,00,000	4,25,000
02-07-24	1,75,00,000	1,75,000
08-08-24	46,25,000	46,250
19-08-24	2,25,00,000	2,25,000
29-08-24	31,25,000	3,12,500
Total	**29,52,50,000**	**29,52,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 2,00,00,000/- (after TDS) has been paid on the 13th of September which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYP4128

Place of Signature: Kolkata

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

TRUE COPY

Date: 2/10/2024

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

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A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Siddhant Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Siddhant Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that:

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date GOVERNMENT OF WEST BENGAL

TRUE COPY

a. The assessee, Mr. Siddhant Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 18,32,50,000 towards sale consideration on the following dates –

Date	Sales consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	5,62,50,000	5,62,500
15-01-24	3,75,87,500	4,62,500
16-03-24	86,62,500	-
30-03-24	2,12,50,000	2,12,500
02-07-24	2,37,50,000	2,37,500
25-07-24	2,06,25,000	2,06,250
08-08-24	23,12,500	23,125
19-08-24	1,12,50,000	1,12,500
29-08-24	15,62,500	15,625
Total	**18,32,50,000**	**18,32,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 35,50,000/- (after TDS) has been paid on the 13th of September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

A.C. BHUTERIA & CO. KOLKATA Chartered Accountants

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYN8609

NOTARY PARNA DAS CALCUTTA

TRUE COPY

Place of Signature: Kolkata
Date: 2/10/2024

KOLKATA

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
092/022
Expired Date
31-05-2027

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A. C. BHUTERIA & CO.
CHARTERED ACCOUNTANTS

Mr. Vedant Dalmia
2/3 Sarat Bose Road
Kolkata - 700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Mr. Vedant Dalmia (hereinafter referred to as the "Individual" or the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the individual. The individual is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

A. C. BHUTERIA & CO. KOLKATA Chartered A

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that:

NOTARY PARNA DAS CALCUTTA REGN NO. 032/022 31.05.2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

a. The assessee, Mr. Vedant Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed between 16th October 2023 and 31st July 2024, for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 18,32,50,000 towards sale consideration on the following dates –

Date	Sales consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	5,62,50,000	5,62,500
15-01-24	3,75,87,500	4,62,500
16-03-24	86,62,500	-
30-03-24	2,12,50,000	2,12,500
02-07-24 and 4/7/2024	2,37,50,000	2,37,500
25-07-24	2,06,25,000	2,06,250
08-08-24	23,12,500	23,125
19-08-24	1,12,50,000	1,12,500
29-08-24	15,62,500	15,625
Total	**18,32,50,000**	**18,32,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 82,00,000/- (after TDS) has been paid on 12th September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For A.C. Bhuteria & Co.
Chartered Accountants
Firm Registration No. 303105E

Mahak Bhuteria

Mahak Bhuteria
Partner
Membership No: 314270
UDIN: 24314270BKCBYO7961

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
082/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

A.C. BHUTERIA & CO.
KOLKATA
Chartered Accountants

TRUE COPY

Place of Signature: Kolkata
Date: 2/10/2024

A. C. BHUTERIA & CO. KOLKATA Chartered Accountants

NOTARY PARNA DAS CALCUTTA REGN NO. 002/022 Expired Date 31-05-2027 GOVERNMENT OF WEST BENGAL

TRUE COPY

S. CHORARIA & ASSOCIATES
CHARTERED ACCOUNTANTS

P-41, PRINCEP STREET
ROOM No. 222
KOLKATA - 700 072
Phone : 2236 4645 / 4005 4515
E-mail : schoraria1@gmail.com

Estate of Late Shyam Sundar Dalmia
PAN: AAAJE1479R
D-505, Windsor Palace
6A, Iron Side Road
Kolkata - 700019

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Estate of Late Shyam Sundar Dalmia (hereinafter referred to as the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the assessee. The assessee is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificates for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

NOTARY
PARNA DAS
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Choraria & Associates
Kolkata
Chartered Accountants

TRUE COPY

Opinion

Based on our examination of books and relevant records and the information and explanations given to us, we opine that :

a. The assessee, Estate of Late Shyam Sundar Dalmia entered into various Memorandum of Understandings with M/s Radha Madhav Developers ("MoU") executed on 16th October 2023, 1st July 2024, 31st July 2024 and 27th March 2024 for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

b. Pursuant to the aforesaid MoU, the assessee for his share has received Rs. 29,52,50,000 towards sale consideration on the following dates –

Date	Sales Consideration	TDS deducted under Section 194-IA @ 1%
16-10-23	11,25,00,000	11,25,000
15-01-24	9,25,00,000	9,25,000
30-03-24	4,25,00,000	4,25,000
02-07-24	1,75,00,000	1,75,000
08-08-24	46,25,000	46,250
19-08-24	12,50,000	12,500
19-08-24	2,12,50,000	2,12,500
29-08-24	31,25,000	31,250
Total	**29,52,50,000**	**29,52,500**

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September, 2024.

d. Advance tax of Rs. 4,35,00,000/- (excluding TDS) has been paid on the 13th of September, 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For S. Choraria & Associates
Chartered Accountants
Firm Registration No. 323475E

Santosh Choraria
Partner
Membership No: 055991
UDIN: 24055991BKEMW06813

Place of Signature: Kolkata
Date: 02.10.2024

S. Choraria & Associates ★ Chartered Accountants ★ Kolkata

NOTARY ★ GOVERNMENT OF WEST BENGAL ★ PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

TRUE COPY

DHANDHANIA & ASSOCIATES
CHARTERED ACCOUNTANTS

13, Crooked Lane, Kolkata - 700 069, Phone : 4006-6758 E-mail : audit@pkd.co.in Web : www.dhandhaniaassociates.com

Shankar Lal Chandra Kumar HUF
PAN: AAMHS3207F
Dhunseri House, 3rd Floor
4A, Woodburn Park
Kolkata-700020

INDEPENDENT CHARTERED ACCOUNTANTS CERTIFICATE

Certificate for payment of Advance Tax

This Certificate is issued in accordance with the terms of our engagement letter dated 30.09.2024.

Responsibility of Shankar Lal Chandra Kumar HUF (hereinafter referred to as the "Assessee")

The preparation of the all relevant records, statements and books of accounts is solely the responsibility of the assesse. The assesse is responsible for designing, implementing and maintaining internal control relevant to the preparation and presentation of relevant records and making estimates that are reasonable in the circumstances.

Practitioner's Responsibility

It is our responsibility to obtain reasonable assurance so as to certify the transaction of sale of Land (immovable property) at Vrindavan and advance tax paid in relation to the said sale.

The books of Accounts referred to in above and other relevant records have been examined by us.

This certificate has been issued in accordance with requirements of the 'Guidance Note on Reports or Certificate for Special Purposes' issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

We have compiled with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

Opinion

Based on our examination of the books and relevant records and the information and explanations given to us, we opine that:

a. The assesse, Shankar Lal Chandra Kumar HUF entered into various Memorandum of Undertakings with M/s. Radha Madhav Developers ("MoU") executed on 16th October 2023, 24th June 2024,1st July 2024, 31st July 2024 and 27th March 2024 for sale of land at Vrindavan, more specifically described in various Schedules forming part of the MoUs executed on various dates.

NOTARY PARNA DAS CALCUTTA REGN. NO. GOVERNMENT OF WEST BENGAL

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b. Pursuant to the aforesaid MoU, the assesse against sale consideration of Rs. Rs.1,46,60,00,000/- (Rupees One hundred forty six crores sixty lakhs only), received Rs. 1,45,13,40,000/- (Rupees One hundred forty five crores thirteen lakh and forty thousands only) after deduction of TDS of Rs. 1,46,60,000/- (Rupees One Crore forty six lakhs and sixty thousands only). The details of payment is as under:

DATE	SALES CONSIDERATION (RS)	TDS deducted under section 194IA @ 1% (RS)	NET Amount (RS)
16-10-2023	25,00,00,000	25,00,000	24,75,00,000
16-10-2023	20,00,00,000	20,00,000	19,80,00,000
15-01-2024	11,00,00,000	11,00,000	10,89,00,000
15-01-2024	10,00,00,000	10,00,000	9,90,00,000
15-01-2024	9,00,00,000	9,00,000	8,91,00,000
16-03-2024	7,00,00,000	7,00,000	6,93,00,000
30-03-2024	17,00,00,000	17,00,000	16,83,00,000
02-07-2024	7,00,00,000	7,00,000	6,93,00,000
02-07-2024	4,00,00,000	4,00,000	3,96,00,000
02-07-2024	8,00,00,000	8,00,000	7,92,00,000
25-07-2024	8,00,00,000	8,00,000	7,92,00,000
25-07-2024	8,50,00,000	8,50,000	8,41,50,000
08-08-2024	1,85,00,000	1,85,000	1,83,15,000
19-08-2024	8,50,00,000	8,50,000	8,41,50,000
19-08-2024	50,00,000	50,000	49,50,000
29-08-2024	1,25,00,000	1,25,000	1,23,75,000
TOTAL	1,46,60,00,000	1,46,60,000	1,45,13,40,000

c. The said sale has been considered for the purpose of advance tax calculation as per the draft computation of advance tax for the period up to 15th September 2024.

d. Advance tax of Rs.9,00,00,000/- (Rupees Nine Crores Only) (excluding tds) has been paid on the 13th of September 2024 which includes the requisite amount towards capital gains tax in relation to aforesaid transaction.

Certified that the data/information furnished above has been examined by us and to the best of our knowledge and believe those are correct.

For and on Behalf of
DHANDHANIA & ASSOCIATES
Chartered Accountants
Firm Registration No. 316052E

(FCA SUNIL OSWAL)
Partner
Membership No. 071678

Place: Kolkata
Dated: 5th October 2024
UDIN: **24071678BKGUOJ5022**

DHANDHANIA & ASSOCIATES * KOLKATA-69 * Chartered Accountants

NOTARY PARNA DAS CALCUTTA REGN NO. 032/0-22 Expiring Date 01-05-2027 GOVT OF WEST BENGAL

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Court No. - 43

ANNEXURE-K

Case :- CRIMINAL MISC. WRIT PETITION No. - 19143 of 2024

Petitioner :- Narain Prasad Dalmia And 7 Others
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Sr. Advocate,Taniya Pandey
Counsel for Respondent :- G.A.

With

Case :- CRIMINAL MISC. WRIT PETITION No. - 19144 of 2024

Petitioner :- Narain Prasad Dalmia And 5 Others
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Taniya Pandey
Counsel for Respondent :- G.A.

Hon'ble Ashwani Kumar Mishra,J.
Hon'ble Dr. Gautam Chowdhary,J.

1. Heard Sri Manish Tiwari, learned Senior counsel assisted by Ms. Taniya Pandey, Sri Padam Khaitan, Sri Rajiv Bhatnagar, Sri Agru Sen, learned counsels for the petitioners, Sri Baleshwar Chaturvedi and Sri Abhimanyu Singh, Advocate holding brief of Sri D.S. Chauhan, learned counsel for the private respondents and learned AGA for the State authorities.

2. Allegation in the impugned FIR is that certain trees are felled on a piece of land as a result of which an electricity line got disrupted and certain railings got damaged. It is submitted that the allegations prima facie indicates existence of civil wrong and initiation of criminal action is unwarranted. It is further argued that the petitioners otherwise have transferred the land and it was the transferee who had felled trees and therefore by no stretch of imagination the petitioners could be held liable for the alleged offence.

3. Matter requires consideration.

4. Notice on behalf of State authorities is accepted

NOTARY GOVT. OF WEST BENGAL
CALCUTTA
REGN NO. 022/022
Expired upto 31-05-2027

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A.G.A., whereas Sri Baleshwar Chaturvedi has accepted notice on behalf of respondent no.4 in Criminal Misc. Writ Petition No.19143 of 2024 and Sri D.S. Chauhan has entered appearance on behalf of respondent No.3 in Criminal Misc. Writ Petition No.19144 of 2024.

5. All the respondents are allowed six weeks time to file counter affidavit. Petitioners shall have two weeks thereafter to file rejoinder affidavit.

6. List thereafter.

7. Subject to petitioners cooperating in the investigation, no coercive action shall be taken against them pursuant to the First Information Report registered as Case Crime No.0417 of 2024, under Section 3 and 5 of the Prevention of Damage to Public Property Act, 1984, Police Station Jait, District Mathura as well as in Case Crime No.0415 of 2024, under Section 136 of the Electricity Act, 2013, Police Station Jait, District Mathura, till the next date of listing or till submission of police report under Section 193(3) B.N.S.S., 2023, whichever is earlier.

Order Date :- 23.10.2024
RA

NOTARY
PARNA DAS
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REGN NO.
032/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Digitally signed by :-
RAZIO ALI
High Court of Judicature at Allahabad

TRUE COPY

Court No. - 42

ANNEXURE-L

Case :- CRIMINAL MISC. WRIT PETITION No. - 19146 of 2024

Petitioner :- Narain Prasad Dalmia And 7 Others
Respondent :- State Of Up And 3 Others
Counsel for Petitioner :- Taniya Pandey
Counsel for Respondent :- G.A.

Hon'ble Mahesh Chandra Tripathi,J.
Hon'ble Prashant Kumar,J.

1. Heard Sri Manish Tiwary, learned Senior Advocate assisted by Ms. Taniya Pandey, learned counsel for the petitioners and learned A.G.A. for the State.

2. The instant writ petition is preferred for quashing impugned FIR No.0413 of 2024 dated 19.09.2024 under sections 29, 33, 41, 42 and 51 of Indian Forst Act, 1927,Sections 4/10 of U.P. Protection of Trees Act, 1976, Sections 9/39/51 of the Wild Life (Protection) Act, 1972 and Sections 324(5)/189(2) and 223 of B.N.S., 2023. Further prayer has been made for staying further investigation of the aforesaid case.

3. Learned counsel for the petitioner submits that the instant FIR has been challenged on the ground that the petitioners are not the owners of the land in question and an agreement to sale was executed on 31.07.2024. He further submits that in two other FIRs relating to the same matter, Co-ordinate Bench of this Court vide orders dated 23.10.2024 passed in Crl. Misc. Writ Petition Nos.19143 of 2024 and 19144 of 2024, notices have been issued and arrest of the petitioners have been stayed. He prays for similar indulgence in the matter otherwise the petitioners would suffer irreparable loss.

4. The matter requires consideration.

5. Issue notice to respondent no.4 returnable at an early date. Steps be taken within a week.

6. Let the instant writ petition be connected and listed with Crl. Misc. Writ Petition Nos.19143 of 2024 and 19144 of 2024.

7. Till the next date of listing or till submission of police report under Section 173(2) Cr.P.C.(now Section 193(3) c

NOTARY ★ GOVERNMENT OF WEST BENGAL ★ PARNA DAS CALCUTTA REGN NO. 032/022 Expired Date 31-05-2027

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Nagrika Suraksha Sanhita, 2023), whichever is earlier, the respondents are restrained from arresting the petitioners pursuant to the impugned FIR subject to cooperation in ongoing investigation.

Order Date :- 24.10.2024
Manish Himwan

NOTARY
PARNA DAS
CALCUTTA
REGN NO.
052/022
Expired Date
31-05-2027
GOVERNMENT OF WEST BENGAL

Digitally signed by :-
MANISH HIMWAN
High Court of Judicature at Allahabad

TRUE COPY

From: Prerona Banerjee
Sent: 13 January 2025 21:53
To: thendca@gmail.com
Cc: Aakash Bajaj; Pratik Shanu; Labeeb Faaeq; Sania Abbasi
Subject: Narendra Kumar Goswami v State of Uttar Pradesh & Others | ORIGINAL APPLICATION NO. 1191/2024

Dear Sir

We act for and on behalf of Respondent No. 8 in the captioned proceedings.

Please find below the link to access the Reply Affidavit on behalf of Respondent No.8 (Vol I-IV) which shall be filed before the Hon'ble National Green Tribunal:
https://kcoit.filecloudonline.com/url/ajamefbstf34vztu

This is for your information and record.

Yours sincerely
Prerona Banerjee
For Khaitan & Co
Counsel for Respondent No. 8

Prerona Banerjee
Associate

KHAITAN &CO ADVOCATES SINCE 1911

Max Towers, 7th & 8th Floors, Sector 16B, Noida, Gautam Buddh Nagar 201 301, India

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Chambers Global 2023	IFLR 1000 2022	Legal 500 2023	Asialaw Profiles 2023
Top Ranked Leading Firm	Top Tier Firm	Top Ranked Firm	Outstanding Firm

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